



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1023

Recueil des Traités

*Traité et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 1023

1976

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I. Nos 15019-15033

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

* * *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this Series have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

* * *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 14 September 1976 to 1 October 1976

Nos. 15019 to 15033

Traité s et accords internationaux

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du 14 septembre 1976 au 1^{er} octobre 1976

Nos 15019 à 15033

No. 15019

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
MALTA**

**Agreement concerning Public Officers' Pensions. Signed at
Valletta on 27 January 1976**

Authentic text: English.

*Registered by the United Kingdom of Great Britain and Northern Ireland on
14 September 1976.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
MALTE**

**Accord relatif aux pensions des fonctionnaires. Signé à
La Valette le 27 janvier 1976**

Texte authentique : anglais.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le
14 septembre 1976.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF MALTA CONCERNING PUBLIC OFFICERS' PENSIONS

The Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Malta have agreed as follows:

Article 1. INTERPRETATION

In this Agreement, except where the context otherwise requires:

(a) "Actuary" means a Fellow of the Institute of Actuaries or of the Faculty of Actuaries in Scotland;

(b) "The appointed day"^{*} means the day mutually arranged between the Government of the United Kingdom and the Government of Malta;

(c) "The Malta element" in relation to a pension (other than a widows' and orphans' pension) means:

(i) in respect of a pension arising from death resulting from an injury on duty, or a pension or additional pension arising from such an injury, being a pension which results from an occurrence during relevant service, the whole cost;

(ii) in the case of any other pension, that proportion of the pension which the total pensionable emoluments enjoyed by the officer during his relevant service bears to the total pensionable emoluments enjoyed by him throughout his public service under the Government of Malta which have been taken into account in determining the amount of that pension;

(d) "Officer" means an officer who, in the opinion of the Government of the United Kingdom and the Government of Malta was before 21 September, 1964, the substantive holder of a pensionable office in the Public Service of Malta and whose conditions of service before that date included an entitlement to free passages from Malta for the purpose of leave of absence upon the completion of a tour of duty, being a person:

(i) who was selected for or offered appointment to the Public Service of Malta by a Secretary of State; or

(ii) whose appointment to the Public Service of Malta was approved by a Secretary of State; or

(iii) who had entered into an agreement with the Crown Agents for Oversea Governments and Administrations to serve in the Public Service of Malta; or

(iv) who (although not an officer falling within sub-paragraph (i), (ii) or (iii) of this paragraph) is or has been a member of Her Majesty's Overseas Civil Service, or has been a member of a former Colonial Unified Service;

and who was not a citizen of Malta on 1 April, 1971, or who, having retired from the public service or having died in public service after that date, is not or was not a citizen of Malta at the time of his retirement or death, as the case may be;

* The appointed day is 1 February 1976.

¹ Came into force on 27 January 1976, the date of the later of the written notifications by which the Parties informed each other of the completion of their domestic legislation and other necessary arrangements, in accordance with article 7.

(e) "Other public service" means public service not under the Government of Malta;

(f) "Pension" means any pension, gratuity, or any retiring allowance or other like benefit, or any increase of pension, or any contributions repayable to, or interest on contributions payable to, any officer, payable under the pensions laws by the Government of Malta to or in respect of any officer, or to the widow or child of any officer or to his legal personal representative;

(g) "Pensionable emoluments" means:

- (i) in respect of public service under the Government of Malta, emoluments which count for pension under the pensions laws;
- (ii) in respect of other public service, emoluments which count for pension in accordance with the Law or Regulations in force in such service;

(h) "Pensions laws" means:

- (i) in relation to pensions other than widows' and orphans' pensions, any law, regulation or administrative direction providing for the payment of pensions to officers in respect of public service and in force in Malta at any time prior to 1 April, 1971, and enacted prior to that date;
- (ii) in relation to widows' and orphans' pensions, the Widows' and Orphans' Pensions Act, Chapter 95 of the Revised Edition of the Laws of Malta, and any amendments thereto in force at any time prior to 1 April, 1971, and enacted prior thereto (hereinafter referred to as Chapter 95); and
- (iii) in relation both to widows' and orphans' pensions and to other pensions, any other law, regulation or administrative direction accepted by the Government of the United Kingdom and the Government of Malta for the purposes of this Agreement;

(i) "Public service" means:

- (i) service in a civil capacity under the Government of Malta or any other country or territory in the Commonwealth;
- (ii) service under the East Africa High Commission, the East African Common Services Organisation, the East African Posts and Telecommunications Administration, the East African Railways and Harbours Administration, the East African Community, the East African Harbours Corporation, the East African Posts and Telecommunications Corporation or the East African Railways Corporation;
- (iii) service which is pensionable:

(aa) under the Overseas Superannuation Scheme; or

(bb) under any Acts relating to the superannuation of teachers in the United Kingdom; or

(cc) under a local authority in the United Kingdom; or

(dd) under the National Health Service of the United Kingdom;

- (iv) any other service accepted by the Government of the United Kingdom and the Government of Malta to be public service for the purposes of this Agreement;
- (v) except for the purposes of computation of a pension, gratuity or other allowance and of determination of the maximum pension grantable, service as a Governor in respect of which a pension may be granted under the Overseas Pensions Act 1973 or any Act amending or replacing that Act;

- (vi) service as the holder of the office of President, Vice-President, Justice of Appeal, Registrar, officer or servant of the Court of Appeal for Eastern Africa established by the Eastern Africa Court of Appeal Order in Council, 1961 (United Kingdom S.I. 1961 No. 2323) or the Court of Appeal for East Africa;
- (vii) service in the service of the Interim Commissioner for the West Indies;
- (j) "Relevant service" means public service under the Government of Malta on or after 30 July, 1962;
- (k) "The taxation element" means the sum accepted by the two Governments as being equivalent to the proceeds of income tax or any similar tax received by the Government of Malta on any sums which are reimbursable in accordance with subparagraph (1) (d) of Article 3;
- (l) "Widows' and orphans' pensions" means pensions payable under Chapter 95.

Article 2. ASSUMPTION OF RESPONSIBILITY BY THE GOVERNMENT OF THE UNITED KINGDOM

As from the appointed day the Government of the United Kingdom shall assume from the Government of Malta the responsibility for the control, administration and payment of pensions which have been awarded before the appointed day and for the award, control, administration and payment of pensions which would fall to be awarded on or after the appointed day.

Article 3. OBLIGATIONS OF THE GOVERNMENT OF THE UNITED KINGDOM

1. The Government of the United Kingdom undertake:
 - (a) that they shall award, control, administer and pay the pensions referred to in Article 2 of this Agreement to or in respect of the persons concerned in accordance with the principles and rules contained in the pensions laws, with such modifications as may be necessary in consequence of the transfer of responsibility under this Agreement, or in accordance with such other principles and rules as the Government of the United Kingdom consistently with sub-paragraph (b) of this paragraph may from time to time determine;
 - (b) that apart from any modifications arising from the pensions being payable out of public moneys of the United Kingdom they shall not apply to or in respect of any officer different provisions from those contained in the pensions laws (other than any provisions, express or implied, relating to the currency and method of payment of a pension) so as to make such provisions less favourable to any beneficiary or potential beneficiary than the provisions applicable to him on the appointed day: provided that if a beneficiary or potential beneficiary elects to have any provision applied to him, that provision shall be taken to be more favourable to him;
 - (c) that if the Government of Malta should be adjudged by the order of a competent court of law having jurisdiction in Malta to be liable to pay to or in respect of an officer or the widow or child or legal personal representative of an officer any sum in respect of a pension for which the Government of the United Kingdom have assumed responsibility under this Agreement, the Government of the United Kingdom shall repay to the Government of Malta any sum paid to such person for the purpose of complying with the order of the court; but in this event the Government of the United Kingdom shall be free to reduce by corresponding sums, or totally to withhold, any payments of the same pension to or in respect of that person which would otherwise fall to be made by them under this Agreement;

(d) that they shall reimburse the Government of Malta, in accordance with such procedure as may be mutually arranged between the two Governments, the aggregate amount, less the taxation element, of the following payments due on or after 1 April, 1971, being amounts due under the pensions laws, and made by the Government of Malta to or in respect of officers: the full cost of payments representing that proportion of a pension or gratuity payable to or in respect of an officer which accrues from public service under the Government of Malta before 30 July, 1962.

2. For the purposes of sub-paragraph (1) (d) of this Article, the proportion of a pension or gratuity which accrues from public service under the Government of Malta before 30 July, 1962, is that proportion which the total pensionable emoluments received by an officer from his public service under the Government of Malta prior to 30 July, 1962, bears to his total pensionable emoluments received from all his public service under that Government.

Article 4. OBLIGATIONS OF THE GOVERNMENT OF MALTA

1. The Government of Malta undertake:

- (a) that they shall remain responsible for any instalments of pension granted to or in respect of an officer which remain unpaid on the appointed day;
- (b) that they shall as from the appointed day relinquish responsibility for the award, control, administration and payment of any pension to or in respect of an officer otherwise than in accordance with the terms of this Agreement;
- (c) that they shall pay to the Government of the United Kingdom in accordance with such arrangements as may be accepted by the two Governments:
 - (i) in respect of any pension (other than a widows' and orphans' pension) awarded before the appointed day to or in respect of an officer, a sum representing the cost, if any, of the Malta element of such pension;
 - (ii) in respect of any pension (other than a widows' and orphans' pension) awarded on or after the appointed day to or in respect of an officer, that part of the sum which would represent the Malta element of such pension if the public service of the officer ceased on the appointed day, which is attributable to the officer's relevant service up to the day immediately preceding the appointed day.

2. The sums payable under sub-paragraphs (1)(c)(i) and (1) (c)(ii) of this Article shall be actuarially determined by an actuary nominated by the Government of the United Kingdom and acceptable to the Government of Malta and shall be reduced by a sum accepted by the two Governments as representing the tax which the Government of Malta would have received in respect of the Malta element of the pension.

Article 5. SUPPLY OF INFORMATION

Each of the Parties to this Agreement shall, whenever requested to do so by the other Party, supply to that Party such information in connection with the operation of the arrangements contained in this Agreement as may be specified in such request.

Article 6. MODIFICATION OF THIS AGREEMENT

If the Government of the United Kingdom and the Government of Malta mutually decide that this Agreement should be modified in any particular case or class of cases, the foregoing provisions of this Agreement shall be applied to such

case or cases with such modifications, additions or exceptions as may be necessary to give effect to such mutual decision.

Article 7. ENTRY INTO FORCE

Each of the Parties to this Agreement shall notify the other Party in writing as soon as it has completed the domestic legislation and other arrangements necessary to enable it to carry out the Agreement, and this Agreement shall enter into force on the date on the later of these two notifications.

Article 8. CITATION

This Agreement may be cited as the Public Officer's Pensions (Malta) Agreement 1976.

IN WITNESS WHEREOF the undersigned, duly authorised thereto by their respective Governments, have signed this Agreement.

DONE in duplicate at Valletta this 27th day of January, 1976, in the English language.

ROBIN HAYDON
For the Government
of the United Kingdom of Great Britain
and Northern Ireland

A. P. GALDES
For the Government
of the Republic of Malta

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE MALTE RELATIF AUX PENSIONS DES FONCTIONNAIRES

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République de Malte sont convenus de ce qui suit :

Article premier. INTERPRÉTATION

Dans le présent Accord, à moins que le contexte ne s'y oppose :

- a) Le terme «actuaire» désigne un *Fellow of the Institute of Actuaries* ou de la *Faculty of Actuaries* d'Ecosse;
- b) L'expression «la date de référence*» désigne la date convenue d'un commun accord par le Gouvernement du Royaume-Uni et le Gouvernement maltais;
- c) L'expression «l'élément maltais» appliquée à une pension (autre qu'une pension de veuve ou d'orphelin) désigne :
- i) Pour une pension versée pour un décès consécutif à une lésion reçue par le fonctionnaire pendant qu'il était en fonction, ou pour une pension ou une pension complémentaire versée en dédommagement d'une telle lésion quand cette pension est versée à la suite d'un événement survenu pendant que le fonctionnaire était en service à Malte, le montant total;
- ii) Pour toute autre pension, le pourcentage de la pension correspondant au rapport entre l'ensemble des émoluments ouvrant droit à pension versés au fonctionnaire pendant son service à Malte et l'ensemble des émoluments ouvrant droit à pension versés au fonctionnaire pendant la totalité du service qu'il a accompli pour le compte du Gouvernement maltais, dont on a tenu compte pour déterminer la pension du fonctionnaire;
- d) Le terme «fonctionnaire» désigne un fonctionnaire qui, pour le Gouvernement du Royaume-Uni et le Gouvernement maltais, était titulaire, avant le 21 septembre 1964, d'un poste ouvrant droit à pension dans la fonction publique de Malte et qui, en vertu des conditions d'emploi qui lui étaient applicables avant cette date, avait droit à un voyage gratuit au départ de Malte aux fins du congé dans les foyers, à l'expiration d'une période d'affectation, s'il s'agit d'une personne :
- i) Qui a été nommée à un poste ou s'est vu offrir un poste dans la fonction publique de Malte par un secrétaire d'Etat; ou
- ii) Dont la nomination à un poste dans la fonction publique de Malte a été approuvée par un secrétaire d'Etat; ou
- iii) Qui a conclu, avec les agents de la Couronne pour les services publics et administratifs d'outre-mer, un contrat pour occuper un poste dans la fonction publique de Malte; ou

* La date de référence est le 1er février 1976.

¹ Entré en vigueur le 27 janvier 1976, date de la dernière des notifications écrites par lesquelles les Parties s'étaient informées de l'accomplissement des procédures législatives internes et autres formalités requises, conformément à l'article 7.

- iv) Qui, sans être visée aux alinéas i, ii ou iii du présent paragraphe, fait ou a fait partie des cadres de l'administration civile d'outre-mer de Sa Majesté ou a fait partie d'un ancien Colonial Unified Service; et qui n'était pas au 1^{er} avril 1971 citoyen maltais ou qui, ayant pris sa retraite ou étant décédé pendant son service après cette date, n'est pas ou n'était pas citoyen maltais au moment de sa retraite ou de son décès, selon le cas;
- e) Le terme «autre service public» désigne un service public qui n'est pas accompli pour le compte du Gouvernement maltais;
- f) Le terme «pension» désigne toute pension ou prime ou toute retraite ou prestation analogue ou toute majoration de la pension, toutes contributions remboursables à un fonctionnaire (majorées des intérêts), que le Gouvernement maltais doit, en vertu des lois régissant l'octroi des pensions, verser à un fonctionnaire, à la veuve ou aux enfants d'un fonctionnaire ou à son représentant légal personnel;
- g) L'expression «émoluments ouvrant droit à pension» désigne :
- i) Pour le service accompli pour le compte du Gouvernement maltais, les émoluments dont il est tenu compte pour déterminer la pension, conformément aux lois régissant l'octroi des pensions;
- ii) Pour tout autre service public, les émoluments dont il est tenu compte pour déterminer la pension conformément aux lois ou règlements en vigueur pour ledit service;
- h) L'expression «lois régissant l'octroi des pensions» désigne :
- i) Pour les pensions autres que les pensions de veuve ou d'orphelin, toute loi, tout règlement ou toute décision administrative prévoyant le versement de pensions aux fonctionnaires pour le service public accompli, en vigueur à Malte avant le 1^{er} avril 1971 ou entrés en vigueur avant cette date;
- ii) Pour les pensions de veuve et d'orphelin, la loi relative aux pensions de veuve et d'orphelin, chapitre 95 de l'édition révisée du Code maltais, ainsi que toute modification de cette loi en vigueur avant le 1^{er} avril 1971 ou entrée en vigueur avant cette date (ci-après dénommée «chapitre 95»); et
- iii) Pour les pensions de veuve et d'orphelin ainsi que pour d'autres pensions, tous autres loi, règlement ou décision administrative acceptés par le Gouvernement du Royaume-Uni et le Gouvernement maltais aux fins du présent Accord;
- i) L'expression «service public» désigne :
- i) Un service accompli à titre civil pour le compte du Gouvernement maltais ou tout autre pays ou territoire du Commonwealth;
- ii) Un service accompli pour le compte des organismes suivants : East Africa High Commission, East African Common Services Organisation, East African Posts and Telecommunications Administration, East African Railways and Harbours Administration, East African Community, East African Harbours Corporation, East African Posts and Telecommunications Corporation ou East African Railways Corporation;
- iii) Un service ouvrant droit à pension :
- aa) Au titre du régime de retraite pour le service d'outre-mer; ou
- bb) Au titre des lois sur la retraite du personnel enseignant au Royaume-Uni; ou
- cc) Au titre de dispositions adoptées au Royaume-Uni sur le plan local; ou
- dd) Au titre du service de santé publique du Royaume-Uni;
- iv) Tout autre service considéré par le Gouvernement du Royaume-Uni et par le Gouvernement maltais comme service public aux fins du présent Accord;

- v) Sauf pour le calcul d'une pension, d'une prime ou autre indemnité et pour la détermination du montant maximum de la pension versable, le service accompli en qualité de Gouverneur pour lequel une pension peut être versée au titre de la loi de 1973 relative aux pensions des fonctionnaires des cadres d'outre-mer ou de toute autre loi la modifiant ou la remplaçant;
- vi) Un service accompli en qualité de président, vice-président, juge de la Cour d'appel, greffier, fonctionnaire ou préposé à la Cour d'appel pour l'Afrique orientale créée par l'Ordre en Conseil de 1961 relatif à la Cour d'appel pour l'Afrique orientale (*United Kingdom, S.I. 1961, n° 2323*) ou à la Cour d'appel pour l'Afrique de l'Est;
- vii) Un service accompli pour le compte de l'*Interim Commissioner for the West Indies* (Commissaire intérimaire pour les Indes occidentales);
- j) L'expression «service à Malte» désigne un service public accompli pour le compte du Gouvernement maltais à partir du 30 juillet 1962;
 - k) L'expression «l'élément d'impôt» désigne la somme reconnue par les deux Gouvernements comme étant équivalente aux recettes tirées de l'impôt sur le revenu ou de tout autre impôt analogue perçu par le Gouvernement maltais sur toute somme remboursable conformément à l'alinéa 1, d, de l'article 3;
 - l) Le terme «pensions de veuve et d'orphelin» désigne les pensions accordées au titre du chapitre 95.

***Article 2. ACCEPTATION DE RESPONSABILITÉS
PAR LE GOUVERNEMENT DU ROYAUME-UNI***

A partir de la date de référence, le Gouvernement du Royaume-Uni assumera les responsabilités du Gouvernement maltais en ce qui concerne le contrôle, l'administration et le versement des pensions qui ont été octroyées avant ladite date et, en ce qui concerne l'octroi, le contrôle, l'administration et le versement des pensions devant être octroyées après ladite date.

Article 3. OBLIGATIONS DU GOUVERNEMENT DU ROYAUME-UNI

1. Le Gouvernement du Royaume-Uni prend les engagements suivants :
- a) Il octroiera, contrôlera, administrera et versera les pensions visées à l'article 2 du présent Accord aux personnes intéressées, conformément aux principes et règles contenus dans les lois régissant l'octroi des pensions, modifiés suivant que de besoin par suite du transfert des responsabilités prévu par le présent Accord, ou conformément à tous autres principes et règles que le Gouvernement du Royaume-Uni pourra déterminer de temps à autre en conformité avec l'alinéa b du présent paragraphe;
- b) Hormis les modifications découlant du fait que les pensions sont payables sur les deniers publics du Royaume-Uni, il n'appliquera à aucun fonctionnaire des dispositions différentes de celles qui sont prévues dans les lois régissant l'octroi des pensions (à l'exception de toute disposition, expresse ou implicite, relative à la monnaie et au mode de versement d'une pension) si, ce faisant, lesdites dispositions devaient devenir moins favorables à tout bénéficiaire ou bénéficiaire potentiel que les dispositions qui lui sont applicables à la date de référence, étant entendu que si un bénéficiaire ou un bénéficiaire potentiel choisit que lui soient appliquées certaines dispositions, ces dispositions seront considérées comme lui étant plus favorables;
- c) Si le Gouvernement maltais doit, par décision d'un tribunal maltais compétent, verser à un fonctionnaire, à la veuve ou aux enfants du fonctionnaire ou à son re-

présentant légal personnel une somme quelconque au titre d'une pension dont le Gouvernement du Royaume-Uni a assumé la responsabilité en vertu du présent Accord, le Gouvernement du Royaume-Uni remboursera au Gouvernement maltais toute somme versée à ladite personne en exécution de la décision du tribunal; dans ce cas, toutefois, le Gouvernement du Royaume-Uni pourra déduire la somme correspondante ou suspendre le versement de la pension qu'il doit verser à ladite personne en vertu du présent Accord;

- d) Il remboursera au Gouvernement maltais, conformément aux procédures dont les deux Gouvernements pourront convenir d'un commun accord, le montant total, moins l'élément d'impôt, des sommes suivantes, dues à partir du 1^{er} avril 1971 en vertu des lois régissant l'octroi des pensions et versées par le Gouvernement maltais à un fonctionnaire : le montant total des versements représentant la part d'une pension ou d'une prime payable à un fonctionnaire et qui lui est due pour un service accompli, avant le 30 juillet 1962, pour le compte du Gouvernement maltais.

2. Aux fins de l'alinéa 1, d), du présent article, la part d'une pension ou d'une prime qui est due pour un service accompli avant le 30 juillet 1962 pour le compte du Gouvernement maltais est égale au rapport entre l'ensemble des émoluments ouvrant droit à pension reçus par le fonctionnaire pour ledit service et l'ensemble des émoluments ouvrant droit à pension reçus par le fonctionnaire pendant l'ensemble du service qu'il a accompli pour le compte du Gouvernement maltais.

Article 4. OBLIGATIONS DU GOUVERNEMENT MALTAIS

- 1. Le Gouvernement maltais prend les engagements suivants :
- a) Il restera responsable de la part d'une pension accordée à un fonctionnaire, qui est impayée à la date de référence;
- b) A partir de la date de référence, il n'assumera plus la responsabilité de l'octroi, du contrôle, de l'administration et du versement de toute pension à un fonctionnaire qu'en vertu des dispositions du présent Accord;
- c) Il paiera au Gouvernement du Royaume-Uni, conformément aux arrangements dont les deux Gouvernements pourront décider :
 - i) Au titre de toute pension (autre qu'une pension de veuve ou d'orphelin) accordée avant la date de référence à un fonctionnaire, une somme représentant le montant, le cas échéant, de l'élément maltais de ladite pension;
 - ii) Au titre d'une pension (autre qu'une pension de veuve ou d'orphelin) qui pourra être accordée à partir de la date de référence à un fonctionnaire : la partie de la somme qui représenterait l'élément maltais de ladite pension si le service du fonctionnaire cessait à la date de référence, payable au fonctionnaire pour le service qu'il a accompli à Malte jusqu'à la veille de la date de référence.

2. Chacune des sommes payables en vertu des alinéas I, c, i, et 1, c, ii, du présent article sera calculée au moyen de méthodes actuarielles par un actuaire nommé par le Gouvernement du Royaume-Uni et agréé par le Gouvernement maltais et sera diminuée d'une somme reconnue par les deux Gouvernements comme représentant l'impôt que le Gouvernement maltais aurait perçu sur l'élément maltais des pensions.

Article 5. COMMUNICATION D'INFORMATIONS

Chacune des Parties au présent Accord communiquera à l'autre, chaque fois qu'elle le lui demandera, les informations relatives à l'application des arrangements contenus dans le présent Accord, suivant ce qu'elle spécifiera dans sa demande.

Article 6. MODIFICATION DU PRÉSENT ACCORD

Si le Gouvernement du Royaume-Uni et le Gouvernement maltais conviennent que le présent Accord devrait être modifié dans un cas ou un ensemble de cas particuliers, les dispositions du présent Accord seront appliquées à ce cas ou à ces cas avec les modifications, additions ou exceptions qui pourront être nécessaires pour donner effet à la décision commune.

Article 7. ENTRÉE EN VIGUEUR

Chacune des Parties au présent Accord enverra une notification écrite à l'autre Partie dès qu'elle aura accompli les procédures législatives et autres formalités requises pour pouvoir exécuter l'Accord, lequel entrera en vigueur à la date à laquelle la dernière des deux notifications aura été reçue.

Article 8. DÉSIGNATION

Le présent Accord pourra être désigné sous le titre «Accord de 1976 relatif aux pensions des fonctionnaires (Malte)».

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT en double exemplaire à La Valette, le 27 janvier 1976, en langue anglaise.

Pour le Gouvernement
du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

ROBIN HAYDON

Pour le Gouvernement
de la République de Malte :

A. P. GALDES

No. 15020

MULTILATÉRAL

Convention on registration of objects launched into outer space. Adopted by the General Assembly of the United Nations, at New York, on 12 November 1974

*Authentic texts: English, French, Arabic, Chinese, Russian and Spanish.
Registered ex officio on 15 September 1976.*

MULTILATÉRAL

Couvention sur l'immatriculation des objets lancés dans l'espace extra-atmosphérique. Adoptée par l'Assemblée générale des Nations Unies, à New York, le 12 novembre 1974

*Textes authentiques : anglais, français, arabe, chinois, russe et espagnol.
Enregistrée d'office le 15 septembre 1976.*

CONVENTION¹ ON REGISTRATION OF OBJECTS LAUNCHED INTO OUTER SPACE

The States Parties to this Convention,

Recognizing the common interest of all mankind in furthering the exploration and use of outer space for peaceful purposes,

Recalling that the Treaty on principles governing the activities of States in the exploration and use of outer space, including the moon and other celestial bodies, of 27 January 1967² affirms that States shall bear international responsibility for their national activities in outer space and refers to the State on whose registry an object launched into outer space is carried,

Recalling also that the Agreement on the rescue of astronauts, the return of astronauts and the return of objects launched into outer space of 22 April 1968³ provides that a launching authority shall, upon request, furnish identifying data prior to the return of an object it has launched into outer space found beyond the territorial limits of the launching authority,

Recalling further that the Convention on international liability for damage caused by space objects of 29 March 1972⁴ establishes international rules and procedures concerning the liability of launching States for damage caused by their space objects,

Desiring, in the light of the Treaty on principles governing the activities of States in the exploration and use of outer space, including the moon and other celestial bodies, to make provision for the national registration by launching States of space objects launched into outer space,

Desiring further that a central register of objects launched into outer space be established and maintained, on a mandatory basis, by the Secretary-General of the United Nations,

Desiring also to provide for States Parties additional means and procedures to assist in the identification of space objects,

Believing that a mandatory system of registering objects launched into outer space would, in particular, assist in their identification and would contribute to the application and development of international law governing the exploration and use of outer space,

Have agreed on the following:

¹ Came into force in respect of the States indicated hereafter on 15 September 1976, the date of deposit of the fifth instrument of ratification with the Secretary-General of the United Nations, in accordance with article VIII (3). Instruments of ratification or accession were deposited as follows:

State	Date of deposit of the instrument of ratification
France	17 December 1975
Bulgaria	11 May 1976
Sweden	9 June 1976
Canada	4 August 1976
United States of America	15 September 1976

² United Nations, *Treaty Series*, vol. 610, p. 205.

³ *Ibid.*, vol. 672, p. 119.

⁴ *Ibid.*, vol. 961, p. 187.

Article I. For the purposes of this Convention:

(a) The term "launching State" means:

- (i) a State which launches or procures the launching of a space object;
- (ii) a State from whose territory or facility a space object is launched;

(b) The term "space object" includes component parts of a space object as well as its launch vehicle and parts thereof;

(c) The term "State of registry" means a launching State on whose registry a space object is carried in accordance with article II.

Article II. 1. When a space object is launched into earth orbit or beyond, the launching State shall register the space object by means of an entry in an appropriate registry which it shall maintain. Each launching State shall inform the Secretary-General of the United Nations of the establishment of such a registry.

2. Where there are two or more launching States in respect of any such space object, they shall jointly determine which one of them shall register the object in accordance with paragraph 1 of this article, bearing in mind the provisions of article VIII of the Treaty on principles governing the activities of States in the exploration and use of outer space, including the moon and other celestial bodies, and without prejudice to appropriate agreements concluded or to be concluded among the launching States on jurisdiction and control over the space object and over any personnel thereof.

3. The contents of each registry and the conditions under which it is maintained shall be determined by the State of registry concerned.

Article III. 1. The Secretary-General of the United Nations shall maintain a Register in which the information furnished in accordance with article IV shall be recorded.

2. There shall be full and open access to the information in this Register.

Article IV. 1. Each State of registry shall furnish to the Secretary-General of the United Nations, as soon as practicable, the following information concerning each space object carried on its registry:

(a) name of launching State or States;

(b) an appropriate designator of the space object or its registration number;

(c) date and territory or location of launch;

(d) basic orbital parameters, including:

(i) nodal period,

(ii) inclination,

(iii) apogee,

(iv) perigee;

(e) general function of the space object.

2. Each State of registry may, from time to time, provide the Secretary-General of the United Nations with additional information concerning a space object carried on its registry.

3. Each State of registry shall notify the Secretary-General of the United Nations, to the greatest extent feasible and as soon as practicable, of space objects concerning which it has previously transmitted information, and which have been but no longer are in earth orbit.

Article V. Whenever a space object launched into earth orbit or beyond is marked with the designator or registration number referred to in article IV, paragraph 1 (b), or both, the State of registry shall notify the Secretary-General of this fact when submitting the information regarding the space object in accordance with article IV. In such case, the Secretary-General of the United Nations shall record this notification in the Register.

Article VI. Where the application of the provisions of this Convention has not enabled a State Party to identify a space object which has caused damage to it or to any of its natural or juridical persons, or which may be of a hazardous or deleterious nature, other States Parties, including in particular States possessing space monitoring and tracking facilities, shall respond to the greatest extent feasible to a request by that State Party, or transmitted through the Secretary-General on its behalf, for assistance under equitable and reasonable conditions in the identification of the object. A State Party making such a request shall, to the greatest extent feasible, submit information as to the time, nature and circumstances of the events giving rise to the request. Arrangements under which such assistance shall be rendered shall be the subject of agreement between the parties concerned.

Article VII. 1. In this Convention, with the exception of articles VIII to XII inclusive, references to States shall be deemed to apply to any international inter-governmental organization which conducts space activities if the organization declares its acceptance of the rights and obligations provided for in this Convention and if a majority of the States members of the organization are States Parties to this Convention and to the Treaty on principles governing the activities of States in the exploration and use of outer space, including the moon and other celestial bodies.

2. States members of any such organization which are States Parties to this Convention shall take all appropriate steps to ensure that the organization makes a declaration in accordance with paragraph 1 of this article.

Article VIII. 1. This Convention shall be open for signature by all States at United Nations Headquarters in New York. Any State which does not sign this Convention before its entry into force in accordance with paragraph 3 of this article may accede to it at any time.

2. This Convention shall be subject to ratification by signatory States. Instruments of ratification and instruments of accession shall be deposited with the Secretary-General of the United Nations.

3. This Convention shall enter into force among the States which have deposited instruments of ratification on the deposit of the fifth such instrument with the Secretary-General of the United Nations.

4. For States whose instruments of ratification or accession are deposited subsequent to the entry into force of this Convention, it shall enter into force on the date of the deposit of their instruments of ratification or accession.

5. The Secretary-General shall promptly inform all signatory and acceding States of the date of each signature, the date of deposit of each instrument of ratification of and accession to this Convention, the date of its entry into force and other notices.

Article IX. Any State Party to this Convention may propose amendments to the Convention. Amendments shall enter into force for each State Party to the Convention accepting the amendments upon their acceptance by a majority of the States

Parties to the Convention and thereafter for each remaining State Party to the Convention on the date of acceptance by it.

Article X. Ten years after the entry into force of this Convention, the question of the review of the Convention shall be included in the provisional agenda of the United Nations General Assembly in order to consider, in the light of past application of the Convention, whether it requires revision. However, at any time after the Convention has been in force for five years, at the request of one third of the States Parties to the Convention and with the concurrence of the majority of the States Parties, a conference of the States Parties shall be convened to review this Convention. Such review shall take into account in particular any relevant technological developments, including those relating to the identification of space objects.

Article XI. Any State Party to this Convention may give notice of its withdrawal from the Convention one year after its entry into force by written notification to the Secretary-General of the United Nations. Such withdrawal shall take effect one year from the date of receipt of this notification.

Article XII. The original of this Convention, of which the Arabic, Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all signatory and acceding States.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed this Convention, opened for signature at New York on the fourteenth day of January one thousand nine hundred and seventy-five.

CONVENTION¹ SUR L'IMMATRICULATION DES OBJETS LANCÉS DANS L'ESPACE EXTRA-ATMOSPHÉRIQUE

Les Etats parties à la présente convention,

Reconnaissant qu'il est de l'intérêt commun de l'humanité tout entière de favoriser l'exploration et l'utilisation de l'espace extra-atmosphérique à des fins pacifiques,

Rappelant que le Traité sur les principes régissant les activités des Etats en matière d'exploration et d'utilisation de l'espace extra-atmosphérique, y compris la lune et les autres corps célestes, en date du 27 janvier 1967², affirme que les Etats ont la responsabilité internationale des activités nationales dans l'espace extra-atmosphérique et mentionne l'Etat sur le registre duquel est inscrit un objet lancé dans l'espace extra-atmosphérique,

Rappelant également que l'Accord sur le sauvetage des astronautes, le retour des astronautes et la restitution des objets lancés dans l'espace extra-atmosphérique, en date du 22 avril 1968³, prévoit que l'autorité de lancement doit fournir, sur demande, des données d'identification avant qu'un objet qu'elle a lancé dans l'espace extra-atmosphérique et qui est trouvé au-delà de ses limites territoriales ne lui soit restitué,

Rappelant en outre que la Convention sur la responsabilité internationale pour les dommages causés par des objets spatiaux, en date du 29 mars 1972⁴, établit des règles et des procédures internationales relatives à la responsabilité qu'assument les Etats de lancement pour les dommages causés par leurs objets spatiaux,

Désireux, compte tenu du Traité sur les principes régissant les activités des Etats en matière d'exploration et d'utilisation de l'espace extra-atmosphérique, y compris la lune et les autres corps célestes, de prévoir l'immatriculation nationale par les Etats de lancement des objets spatiaux lancés dans l'espace extra-atmosphérique,

Désireux en outre d'établir un registre central des objets lancés dans l'espace extra-atmosphérique, où l'inscription soit obligatoire et qui soit tenu par le Secrétaire général de l'Organisation des Nations Unies,

Désireux également de fournir aux Etats parties des moyens et des procédures supplémentaires pour aider à identifier des objets spatiaux,

Estimant qu'un système obligatoire d'immatriculation des objets lancés dans l'espace extra-atmosphérique faciliterait, en particulier, l'identification desdits objets et contribuerait à l'application et au développement du droit international régissant l'exploration et l'utilisation de l'espace extra-atmosphérique,

Sont convenus de ce qui suit :

¹ Entrée en vigueur à l'égard des Etats ci-après le 15 septembre 1976, date de dépôt du cinquième instrument de ratification auprès du Secrétaire général de l'Organisation des Nations Unies, conformément à l'article VIII, paragraphe 3. Des instruments de ratification ou d'adhésion ont été déposés comme suit :

<i>Etat</i>	<i>Date de dépôt de l'instrument de ratification</i>
France	17 décembre 1975
Bulgarie	11 mai 1976
Suède	9 juin 1976
Canada	4 août 1976
Etats-Unis d'Amérique	15 septembre 1976

² Nations Unies, *Recueil des Traités*, vol. 610, p. 205.

³ *Ibid.*, vol. 672, p. 119.

⁴ *Ibid.*, vol. 961, p. 187.

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Article premier. Aux fins de la présente Convention :

a) L'expression «Etat de lancement» désigne :

- i) Un Etat qui procède ou fait procéder au lancement d'un objet spatial;
- ii) Un Etat dont le territoire ou les installations servent au lancement d'un objet spatial;
- b) L'expression «objet spatial» désigne également les éléments constitutifs d'un objet spatial, ainsi que son lanceur et les éléments de ce dernier;
- c) L'expression «Etat d'immatriculation» désigne un Etat de lancement sur le registre duquel un objet spatial est inscrit conformément à l'article II.

Article II. 1. Lorsqu'un objet spatial est lancé sur une orbite terrestre ou au-delà, l'Etat de lancement l'immatricule au moyen d'une inscription sur un registre approprié dont il assure la tenue. L'Etat de lancement informe le Secrétaire général de l'Organisation des Nations Unies de la création dudit registre.

2. Lorsque, pour un objet spatial lancé sur une orbite terrestre ou au-delà, il existe deux ou plusieurs Etats de lancement, ceux-ci déterminent conjointement lequel d'entre eux doit immatriculer ledit objet conformément au paragraphe 1 du présent article, en tenant compte des dispositions de l'article VIII du Traité sur les principes régissant les activités des Etats en matière d'exploration et d'utilisation de l'espace extra-atmosphérique, y compris la lune et les autres corps célestes, et sans préjudice des accords appropriés qui ont été ou qui seront conclus entre les Etats de lancement au sujet de la juridiction et du contrôle sur l'objet spatial et sur tout personnel de ce dernier.

3. La teneur de chaque registre et les conditions dans lesquelles il est tenu sont déterminées par l'Etat d'immatriculation intéressé.

Article III. 1. Le Secrétaire général de l'Organisation des Nations Unies assure la tenue d'un registre dans lequel sont consignés les renseignements fournis conformément à l'article IV.

2. L'accès à tous les renseignements figurant sur ce registre est entièrement libre.

Article IV. 1. Chaque Etat d'immatriculation fournit au Secrétaire général de l'Organisation des Nations Unies, dès que cela est réalisable, les renseignements ci-après concernant chaque objet spatial inscrit sur son registre :

- a) Nom de l'Etat ou des Etats de lancement;
- b) Indicatif approprié ou numéro d'immatriculation de l'objet spatial;
- c) Date et territoire ou lieu de lancement;
- d) Principaux paramètres de l'orbite, y compris :
 - i) La période nodale,
 - ii) L'inclinaison,
 - iii) L'apogée,
 - iv) Le périgée;
- e) Fonction générale de l'objet spatial.

2. Chaque Etat d'immatriculation peut de temps à autre communiquer au Secrétaire général de l'Organisation des Nations Unies des renseignements supplémentaires concernant un objet spatial inscrit sur son registre.

3. Chaque Etat d'immatriculation informe le Secrétaire général de l'Organisation des Nations Unies, dans toute la mesure possible et dès que cela est réalisable,

des objets spatiaux au sujet desquels il a antérieurement communiqué des renseignements et qui ont été mais qui ne sont plus sur une orbite terrestre.

Article V. Chaque fois qu'un objet spatial lancé sur une orbite terrestre ou au-delà est marqué au moyen de l'indicatif ou du numéro d'immatriculation mentionnés à l'alinéa b du paragraphe 1 de l'article IV, ou des deux, l'Etat d'immatriculation notifie ce fait au Secrétaire général de l'Organisation des Nations Unies lorsqu'il lui communique les renseignements concernant l'objet spatial conformément à l'article IV. Dans ce cas, le Secrétaire général de l'Organisation des Nations Unies inscrit cette notification dans le registre.

Article VI. Dans le cas où l'application des dispositions de la présente Convention n'aura pas permis à un Etat partie d'identifier un objet spatial qui a causé un dommage audit Etat partie ou à une personne physique ou morale relevant de sa juridiction, ou qui risque d'être dangereux ou nocif, les autres Etats parties, y compris en particulier les Etats qui disposent d'installations pour l'observation et la poursuite des objets spatiaux, devront répondre dans toute la mesure possible à toute demande d'assistance en vue d'identifier un tel objet, à laquelle il pourra être accédé dans des conditions équitables et raisonnables et qui leur sera présentée par ledit Etat partie ou par le Secrétaire général de l'Organisation des Nations Unies en son nom. L'Etat partie présentant une telle demande communiquera, dans toute la mesure possible, des renseignements sur la date, la nature et les circonstances des événements ayant donné lieu à la demande. Les modalités de cette assistance feront l'objet d'un accord entre les parties intéressées.

Article VII. 1. Dans la présente Convention, à l'exception des articles VIII à XII inclus, les références aux Etats s'appliquent à toute organisation internationale intergouvernementale qui se livre à des activités spatiales, si cette organisation déclare accepter les droits et les obligations prévus dans la présente Convention et si la majorité des Etats membres de l'organisation sont des Etats parties à la présente Convention et au Traité sur les principes régissant les activités des Etats en matière d'exploration et d'utilisation de l'espace extra-atmosphérique, y compris la lune et les autres corps célestes.

2. Les Etats membres d'une telle organisation qui sont des Etats parties à la présente Convention prennent toutes les dispositions voulues pour que l'organisation fasse une déclaration en conformité du paragraphe 1 du présent article.

Article VIII. 1. La présente Convention sera ouverte à la signature de tous les Etats au Siège de l'Organisation des Nations Unies à New York. Tout Etat qui n'aura pas signé la présente Convention avant son entrée en vigueur conformément au paragraphe 3 du présent article pourra y adhérer à tout moment.

2. La présente Convention sera soumise à la ratification des Etats signataires. Les instruments de ratification et les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

3. La présente Convention entrera en vigueur entre les Etats qui auront déposé leurs instruments de ratification à la date du dépôt du cinquième instrument de ratification auprès du Secrétaire général de l'Organisation des Nations Unies.

4. Pour les Etats dont les instruments de ratification ou d'adhésion seront déposés après l'entrée en vigueur de la présente Convention, celle-ci entrera en vigueur à la date du dépôt de leurs instruments de ratification ou d'adhésion.

5. Le Secrétaire général de l'Organisation des Nations Unies informera sans délai tous les Etats qui auront signé la présente Convention ou y auront adhéré de la date de chaque signature, de la date du dépôt de chaque instrument de ratification de la présente Convention ou d'adhésion à la présente Convention, de la date d'entrée en vigueur de la Convention, ainsi que de toute autre communication.

Article IX. Tout Etat partie à la présente Convention peut proposer des amendements à la Convention. Les amendements prendront effet à l'égard de chaque Etat partie à la Convention acceptant les amendements dès qu'ils auront été acceptés par la majorité des Etats parties à la Convention et, par la suite, pour chacun des autres Etats parties à la Convention, à la date de son acceptation desdits amendements.

Article X. Dix ans après l'entrée en vigueur de la présente Convention, la question de l'examen de la Convention sera inscrite à l'ordre du jour provisoire de l'Assemblée générale de l'Organisation des Nations Unies, à l'effet d'examiner, à la lumière de l'application de la convention pendant la période écoulée, si elle appelle une révision. Toutefois, cinq ans au moins après la date d'entrée en vigueur de la présente Convention, une conférence des Etats parties à la présente Convention sera convoquée, à la demande d'un tiers desdits Etats et avec l'assentiment de la majorité d'entre eux, afin de réexaminer la présente Convention. Ce réexamen tiendra compte en particulier de tous progrès techniques pertinents, y compris ceux ayant trait à l'identification des objets spatiaux.

Article XI. Tout Etat partie à la présente Convention peut, un an après l'entrée en vigueur de la Convention, communiquer son intention de cesser d'y être partie par voie de notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies. Cette notification prendra effet un an après la date à laquelle elle aura été reçue.

Article XII. La présente Convention, dont les textes anglais, arabe, chinois, espagnol, français et russe font également foi, sera déposée auprès du Secrétaire général de l'Organisation des Nations Unies, qui en enverra des copies dûment certifiées à tous les Etats qui auront signé la Convention ou y auront adhéré.

EN FOI DE QUOI les soussignés, dûment habilités à cet effet par leurs gouvernements respectifs, ont signé la présente Convention, ouverte à la signature à New York, le quatorze janvier mil neuf cent soixante-quinze.

المادة العاشرة

بعد مرور عشر سنوات على بدء نفاذ هذه الاتفاقية ، تدرج مسألة إعادة النظر في هذه الاتفاقية في جدول الأعمال المؤقت للجمعية العامة للأمم المتحدة لكي تبحث ، في ضوء تطبيق الاتفاقية خلال الفترة المنصرمة ، فيما إذا كانت بحاجة إلى تنقية . غير أنه يصح ، في أى وقت بعد انتقاماً خمس سنوات على نفاذ هذه الاتفاقية ، عقد مؤتمر للدول الأطراف في الاتفاقية من أجل إعادة النظر فيها ، وذلك بناءً على طلب ثلث الدول الأطراف في الاتفاقية وموافقة أغلبية الدول الأطراف فيها . وتؤخذ في الاعتبار في إعادة النظر هذه ، على وجه التخصيص ، أية تطورات تكنولوجية لها صلة بالموضوع ، بما فيها التطورات المتصلة بالاستدلال على الأجهزة الفضائية .

المادة الحادية عشرة

لأنية دولة من الدول الأطراف في هذه الاتفاقية بإعلان نيتها في الانسحاب منها بعد سنة واحدة من نفاذها ، إشعار كتابي ترسله إلى الأمين العام للأمم المتحدة . ويصبح الانسحاب نافذاً بعد سنة واحدة من ورود هذا الإشعار .

المادة الثانية عشرة

يودع أصل هذه الاتفاقية ، التي تتساوى صحة نصوصها الأسبانية والإنكليزية والروسية والصينية والعربية والفرنسية ، لدى الأمين العام للأمم المتحدة ، ويقوم الأمين العام بارسال نسخ منها صدق عليها إلى جميع الدول الموقعة عليهما أو المنضمة اليهما .

وشهادة على هذا ، فإن الموقعين أدناه ، الغوفرين بذلك تغويضاً صحيحاً من حكومتهم ، قد وقعوا هذه الاتفاقية ، التي عرضت للتوقيع في نيويورك في الرابع عشر من كانون الثاني / يناير سنة ألف وتسمائة وخمس وسبعين .

المادة السابعة

- ١ - في هذه الاتفاقية ، باستثناء موادها ابتداءً من المادة الثامنة الى غاية المادة الثانية عشرة ، تعتبر كل دولة منطبقة على أية منظمة حكومية دولية تمارس نشاطات فضائية اذا أعلنت المنظمة قبولها بالحقوق والالتزامات المنصوص عليها في هذه الاتفاقية وكانت أظهرية الدول الأعضاء فيها دولاً أطرافاً في هذه الاتفاقية وفي معايدة المبادئ المنظمة لنشاطات الدول في ميدان استكشاف واستخدام الفضاء الخارجي ، بما في ذلك القمر والأجرام السماوية الأخرى.
- ٢ - تتخد الدول الأعضاء في أية منظمة كهذه تكون دولاً أطرافاً في هذه الاتفاقية جميع الخطوات المناسبة لتقديم قيام المنظمة باصدار لإعلان وفقاً للفرقة ١ من هذه المادة .

المادة الثامنة

- ١ - تعرض هذه الاتفاقية لتوقيع جميع الدول في مقر الأمم المتحدة بنيويورك . ولأية دولة لم توقيع هذه الاتفاقية قبل بدء نفاذها وفقاً للفرقة ٣ من هذه المادة أن تضم إليها في أى وقت تشاء .
- ٢ - تخضع هذه الاتفاقية لتصديق الدول الموقعة عليها . وتودع وثائق التصديق ووثائق الانضمام لدى الأمين العام للأمم المتحدة .
- ٣ - يبدأ نفاذ هذه الاتفاقية بين الدول التي تودع وثائق التصديق عليها اعتباراً من إيداع وثيقة التصديق الخامسة لدى الأمين العام للأمم المتحدة .
- ٤ - أما بالنسبة للدول التي تودع وثائق تصديقها على هذه الاتفاقية أو وثائق انضمامها إليها بعد بدء نفاذها فإنها تصبح نافذة اعتباراً من تاريخ إيداع تلك الدول وثائق تصدقهما أو انضمامهما .
- ٥ - يبادر الأمين العام إلى إعلام جميع الدول الموقعة على هذه الاتفاقية والمنضمة إليها بتاريخ كل توقيع عليها وتاريخ إيداع كل وثيقة تصدق عليها أو انضمام إليها وتاريخ نفاذها وبغير ذلك من المعلومات .

المادة التاسعة

لأية دولة من الدول الأطراف في هذه الاتفاقية أن تقترح ماتشاء من تعديلات عليها . وتصبح التعديلات نافذة بالنسبة لكل دولة تقبلها من الدول الأطراف في الاتفاقية متى نالت قبول أظهرية الدول الأطراف في الاتفاقية ، وبعد ذلك تصبح نافذة بالنسبة إلى كل دولة أخرى من الدول الأطراف في الاتفاقية ابتداءً من تاريخ قبول هذه الدولة لها .

(ب) تسمية دالة على الجسم الفضائي ، أو رقم تسجيله ؛

(ج) تاريخ إطلاقه والإقليم أو المكان الذي أطلق منه ؛

(د) معلم مداره الأساسية ، بما فيها :

١٠ الفترة العقدية ،

٢٠ الميل ،

٣٠ الأوج ،

٤٠ العضيض ،

(ه) الوظيفة العامة للجسم الفضائي .

٢ - لكل دولة تسجيل أن تزور الأمين العام للأمم المتحدة من آن إلى آن بمعلومات إضافية عن أي جسم فضائي يقيد في سجلها .

٣ - على كل دولة تسجيل إخطار الأمين العام للأمم المتحدة ، إلى أقصى مدى مستطاع وبأسرع وقت ممكن عليا ، عن آية أجسام فضائية سبق لها أن أرسلت إليه معلومات عنها وكانت في مدار أرضي ولكنها لم تعد فيه .

المادة الخامسة

إذا أطلق جسم فضائي على مدار أرضي أو إلى ما وراءه وكان يحمل التسمية أو رقم التسجيل المشار إليها في الفقرة ١ (ب) من المادة الرابعة ، أو كليهما ، فعلى دولة التسجيل إخطار الأمين العام بذلك عند تقديمها المعلومات المتعلقة بالجسم الفضائي وفق المادة الرابعة . وفي هذه الحالة ، يقوم الأمين العام للأمم المتحدة بقيد هذا الإخطار في السجل .

المادة السادسة

إذا لم يمكن تطبيق أحكام هذه الاتفاقية لحدى الدول الأطراف من الاستدلال على جسم فضائي يكون قد تسبب في الحق الضرر بها أو بأى من أشخاصها الطبيعيين أو الاعتباريين أو قد يكون ذات طبيعة خطيرة أو مؤذية ، كان على الدول الأطراف الأخرى ، ولا سيما منها الدول التي تملك وسائل رصد الأحداث الفضائية وتنقيتها ، أن تستجيب إلى أقصى مدى ممكن لطلب مقدم من تلك الدولة العضو أو يرسله الأمين العام نيابة عنها لمساعدتها بشروط عادلة معقولة في الاستدلال على ذلك الجسم . وعلى الدولة العضو التي تقدم مثل هذا الطلب أن تتيح ، إلى أقصى حد ممكن ، معلومات عن وقت وقوع الأحداث التي حدث بها إلى تقديم طلبها وطبيعة تلك الأحداث وظروفها . وتكون الترتيبات التي تقدم بموجبها مثل هذه المساعدة موضع اتفاق بين الأطراف المعنيين .

المادة الأولى

لأغراض هذه الاتفاقية :

(أ) يقصد بتعبير "الدولة المطلقة" :

(١) الدولة التي تطلق جسماً فضائياً أو تتخلل بأمر إطلاقه ؛

(٢) الدولة التي يطلق من لقيمها أو من منشاتها جسم فضائي ؛

(ب) ويشمل تعبير "جسم فضائي" "الأجزاء" المكونة لجسم فضائي فضلاً عن مركبة اطلاقه

وأجزائها ؛

(ج) ويقصد بتعبير "دولة التسجيل" الدولة المطلقة المقيد الجسم الفضائي في سجلها وفقاً للمادة الثانية .

المادة الثانية

١ - لدى اطلاق جسم فضائي على مدار أرضي أو إلى ما وراءه ، يكون على الدولة المطلقة أن تسجل الجسم الفضائي بقيده في سجل مناسب تتخلل بحفظه . وعلى كل دولة مطلقة ابلاغ الأمين العام للأمم المتحدة باثنائها مثل هذا السجل .

٢ - إذا وجدت دولتان مطلقتان أو أكثر بالنسبة إلى أي جسم فضائي كهذا ، كان عليهما أو عليها البت مما في أمر أي منها أو منها تتولى تسجيل الجسم وفقاً للفرقة ١ من هذه المادة ، مع مراعاة أحكام المادة الثامنة من معايدةمبادئ المنظمة لنشاطات الدول في ميدان استكشاف واستخدام الفضاء الخارجي ، بما في ذلك القمر والأجرام السماوية الأخرى ، ومع عدم الارتكال بأية اتفاقيات مناسبة عقدت أو براد عقدتها بين الدول المطلقة بشأن الولاية والرقابة على الجسم الفضائي وعلى أي أشخاص تابعين له .

٣ - تحدد محتويات كل سجل وأحوال حفظه من قبل دولة التسجيل المعنية .

المادة الثالثة

١ - يحتفظ الأمين العام للأمم المتحدة بسجل تدون فيه المعلومات التي تقدم اليه وفق المادة الرابعة .

٢ - يباح الإطلاع التام على المعلومات المدونة في هذا السجل .

المادة الرابعة

١ - على كل دولة تسجيل أن تزود الأمين العام للأمم المتحدة ، بأسرع ما يمكن عطيها ، بالمعلومات التالية عن كل جسم فضائي مقيد في سجلها :

(أ) اسم الدولة أو الدول المطلقة ؛

[ARABIC TEXT — TEXTE ARABE]

اتفاقية تسجيل الأجسام المطلقة في الفضاء الخارجي

ان الدول الأطراف في هذه الاتفاقية ،
اذ تعرف بما للإنسانية جمعاً من مصلحة مشتركة في تشجيع استكشاف الفضاء الخارجي
واستخدامه في أغراض السلمية ،
وان تذكر أن معااهدة المبادئ المنظمة لنشاطات الدول في ميدان استكشاف واستخدام
الفضاء الخارجي ، بما في ذلك القمر والأجرام السماوية ، والمؤرخة في ٢٧ كانون الثاني /يناير
١٩٦٢ ، تؤكد أن الدول تترتب عليها مسؤولية دولية عن نشاطاتها القومية في الفضاء الخارجي
وتشير الى الدولة التي يكون الجسم المطلق في الفضاء الخارجي سجلها لديها ،
وان تشير كذلك الى أن اتفاق إنقاذ الملاحين الفضائيين واعادة الملاحين الفضائيين ورقة
الأجسام المطلقة في الفضاء الخارجي المؤرخ في ٢٢ نيسان /ابريل ١٩٦٨ ينص على وجوب قيام
السلطة المطلقة ، عند الطلب ، بتقديم البيانات الاستدلالية اللازمة قبل إعاده أي جسم تكون
قد أطلقه الى الفضاء الخارجي ووهد خارج الحدود الأقلية للسلطة المطلقة ،
وان تذكر أيضاً أن اتفاقية المسؤولية الدولية عن الأضرار التي تحدثها الأجسام الفضائية
المؤرخة في ٢٩ آذار /مارس ١٩٧٢ تقررقواعد واجراءات دولية بشأن مسؤولية الدول المطلقة
عن الأضرار التي تحدثها أجسامها الفضائية ،
وان ترغب ، في ضوء معااهدة المبادئ المنظمة لنشاطات الدول في ميدان استكشاف
واستخدام الفضاء الخارجي ، بما في ذلك القمر والأجرام السماوية ، في ترتيب أمر قيام الدول
المطلقة بحفظ سجلات قومية للأجسام الفضائية التي تطلقها في الفضاء الخارجي ،
وان ترغب كذلك في توقيع سجل مركزي للأجسام المطلقة في الفضاء الخارجي يوضع
ويحفظ على أساس الزامي ، من قبل الأمين العام للأمم المتحدة ،
وان ترغب أيضاً في مدد الدول الأطراف بوسائل واجراءات إضافية تساعد على الاستدلال
على الأجسام الفضائية ،
وان تعتقد أن وجود نظام الزامي لتسجيل الأجسام المطلقة في الفضاء الخارجي أمر من
 شأنه ، بصفة خاصة ، أن يساعد على الاستدلال عليها ويساهم في تطبيق وانعماً القانون الدولي
المنظم لاستكشاف واستخدام الفضاء الخارجي ،
قد اتفقت على ما يلي :

[CHINESE TEXT — TEXTE CHINOIS]

关于登记射入外层空间物体的公约

本公约缔约各国，

承认全体人类为和平目的而促进探索及利用外层空间的共同利益，

回顾到一九六七年一月二十七日的关于各国探索和利用外层空间包括月球和其他天体在内的活动所应遵守原则的条约内曾确认各国对其本国在外层空间的活动应负国际责任，并提到射入外层空间的物体登记有案的国家，

又回顾到一九六八年四月二十二日的关于援救宇宙飞行员送回宇宙飞行员及送回射入外层空间物体的协定规定一个发射当局对于其射入外层空间而在发射当局领域界限之外发现的物体，经请求时，应在交还前提供证明的资料，

再回顾到一九七二年三月二十九日的外空物体所造成损害的国际责任公约确立了关于发射国家对其外空物体造成的损害所负责任的国际规则和程序，

盼望根据各国从事探索和利用外层空间包括月球和其他天体在内的活动所应遵守原则的条约，拟订由发射国登记其射入外层空间物体的规定，

还盼望在强制的基础上设置一个由联合国秘书长保持的射入外层空间物体总登记册，

也盼望为缔约各国提供另外的方法和程序，借以帮助辨认外空物体，

相信一种强制性的登记射入外层空间物体的制度，将特别可以帮助辨认此等物体，并有助于管理探索和利用外层空间的国际法的施行和发展，

兹协议如下：

第一条

为了本公约的目的：

(a) “发射国”一词是指

(—) 一个发射或促使发射外空物体的国家；

- (c) 一个从其领土上或设备发射外空物体的国家。
- (b) “外空物体”一词包括一个外空物体的组成部分以及外空物体的发射载器及其零件。
- (c) “登记国”一词是指一个依照第二条将外空物体登入其登记册的发射国。

第二条

1. 发射国在发射一个外空物体进入或越出地球轨道时，应以登入其所须保持的适当登记册的方式登记该外空物体。每一发射国应将其设置此种登记册情事通知联合国秘书长。
2. 任何此种外空物体有两个以上的发射国时，各该国应共同决定由其中的那一国依照本条第1款登记该外空物体，同时注意到关于各国从事探索和利用外层空间包括月球和其他天体在内的活动所应遵守原则的条约第八条的规定，并且不妨碍各发射国间就外空物体及外空物体上任何人员的管辖和控制问题所缔结的或日后缔结的适当协定。
3. 每一登记册的内容项目和保持登记册的条件应由有关的登记国决定。

第三条

1. 联合国秘书长应保持一份登记册，记录依照第四条所提供的情报。
2. 这份登记册所载情报应充分公开，听任查阅。

第四条

1. 每一登记国应在切实可行的范围内尽速向联合国秘书长供给有关登入其登记册的每一个外空物体的下列情报：
 - (a) 发射国或多數发射国的国名；
 - (b) 外空物体的适当标志或其登记号码；
 - (c) 发射的日期和地域或地点；

(d) 基本的轨道参数，包括：

(一) 波节周期，

(二) 倾斜角，

(三) 远地点，

(四) 近地点。

(e) 外空物体的一般功能。

2. 每一登记国得随时向联合国秘书长供给有关其登记册内所载外空物体的其他情报。

3. 每一登记国应在切实可行的最大限度内，尽速将其前曾提送情报的原在地球轨道内但现已不复在地球轨道内的外空物体通知联合国秘书长。

第五条

每当发射进入或越出地球轨道的外空物体具有第四条、第(1)款，(b)项所述的标志或登记号码，或二者兼有时，登记国在依照第四条提送有关该外空物体的情报时应将此项事实通知秘书长。在此种情形下，联合国秘书长应将此项通知记入登记册。

第六条

本公约各项规定的施行如不能使一个缔约国辨认对该国或对其所辖任何自然人或法人造成损害、或可能具有危险性或毒性的外空物体时，其他缔约各国，特别包括拥有空间监视和跟踪设备的国家，应在可行的最大限度内响应该缔约国所提出或经由联合国秘书长代其提出，在公允和合理的条件下协助辨认该物体的请求。提出这种请求的缔约国应在可行的最大限度内提供关于引起这项请求的事件的时间、性质及情况等情报。给予这种协助的安排应由有关各方协议商定。

第七条

1. 除本公约第八条至第十二条〔连第八条和第十二条在内〕外，凡提及国家时，应视为适用于从事外空活动的任何政府间国际组织，但该组织须声明

接受本公约规定的权利和义务，并且该组织的多数会员国须为本公约和关于各国探索和利用外层空间包括月球和其他天体在内的活动所应遵守原则的条约的缔约国。

2. 为本公约缔约国的任何这种国际组织的会员国，应采取一切适当步骤，保证该组织依照本条第一款规定发表声明。

第八条

1. 本公约应听由所有国家在纽约联合国总部签字。凡在本公约按照本条第3款生效以前尚未签字于本公约的任何国家得随时加入本公约。

2. 本公约应经各签字国批准。批准书和加入书应交存联合国秘书长。

3. 本公约应于向联合国秘书长交存第五件批准书时在已交存批准书的国家间发生效力。

4. 对于在本公约生效后交存批准书或加入书的国家，本公约应自其交存批准书或加入书之日起开始生效。

5. 秘书长应将每一签字日期、交存本公约的每一批准书和加入书日期、本公约生效日期和其他通知事项，迅速告知所有签字国和加入国。

第九条

本公约任何缔约国得对本公约提出修正案。修正案对于每一接受修正案的缔约国应在过半数缔约国接受该修正案时发生效力，嗣后对于其余每个缔约国应在该缔约国接受修正案之日发生效力。

第十条

本公约生效十年以后，应在联合国大会的临时议程内列入复核本公约的问题，以便按照公约过去施行情形，考虑其是否需要修订。但在本公约生效五年以后的任何时期，如经缔约各国三分之一的请求并征得多数缔约国的同意，应即召开缔约国会议复核本公约。此种复核应特别计及任何相关的技术发展情形，包括有关识别外空物体的技术发展情形。

第十一条

本公约任何缔约国得在本公约生效一年以后以书面通知联合国秘书长退出本公约。退出公约应自接获该通知之日起一年后发生效力。

第十二条

本公约原本应交存联合国秘书长，其阿拉伯文、中文、英文、法文、俄文及西班牙文本同样作准。秘书长应将本公约经证明的副本分送所有签字国和加入国。

为此，下列签字人，经各别政府正式授权，签字于本公约，以昭信守。本公约于一九七五年一月十四日在纽约听由各国签署。

[RUSSIAN TEXT — TEXTE RUSSE]

**КОНВЕНЦИЯ О РЕГИСТРАЦИИ ОБЪЕКТОВ, ЗАПУСКАЕМЫХ
В КОСМИЧЕСКОЕ ПРОСТРАНСТВО**

Государства-участники настоящей Конвенции,

признавая общую заинтересованность всего человечества в развитии исследования и использования космического пространства в мирных целях,

и напоминая, что Договор о принципах деятельности государств по исследованию и использованию космического пространства, включая Луну и другие небесные тела, от 27 января 1967 года устанавливает, что государства несут международную ответственность за свою национальную деятельность в космическом пространстве, и упоминает о государстве, в регистр которого занесен объект, запущенный в космическое пространство,

папомнивая также, что Соглашение о спасании космонавтов, возвращении космонавтов и возвращении объектов, запущенных в космическое пространство, от 22 апреля 1968 года предусматривает, что власти, осуществившие запуск, должны, по требованию, представить опознавательные данные до возвращения запущенного ими в космическое пространство объекта, который обнаружен за пределами территории властей, осуществивших запуск,

папомнивая далее, что Конвенция о международной ответственности за ущерб, причиненный космическими объектами, от 29 марта 1972 года устанавливает международные нормы и процедуры, касающиеся ответственности запускающих государств за ущерб, причиненный ими космическими объектами,

желая, в свете Договора о принципах деятельности государств по исследованию и использованию космического пространства, включая Луну и другие небесные тела, предусмотреть национальную регистрацию запускающими государствами космических объектов, запускаемых ими в космическое пространство.

желая далее учредить на обязательной основе централизованный реестр запущенных в космическое пространство объектов, который будет вести Генеральный секретарь Организации Объединенных Наций,

желая также обеспечить государствам-участникам дополнительные средства и процедуры, которые могли бы способствовать идентификации космических объектов,

считая, что обязательная система регистрации объектов, запускаемых в космическое пространство, будет, в частности, способствовать их идентификации и содействовать применению и развитию международного права, регулирующего исследование и использование космического пространства,

согласились о нижеследующем:

Статья I. Для целей настоящей Конвенции:

- a) термин «запускающее государство» означает:
- i) государство, которое осуществляет или организует запуск космического объекта;
- ii) государство, с территории или установок которого осуществляется запуск космического объекта;

b) термин «космический объект» включает составные части космического объекта, а также средство его доставки и его части;

a) термин «государство регистрации» означает занесшающее государство, в регистр которого занесен космический объект в соответствии со статьей II.

Статья II. I. Когда космический объект запускается на орбиту вокруг Земли или дальше в космическое пространство, запускающее государство регистрирует этот космический объект путем записи в соответствующий регистр, который им ведется. Каждое запускающее государство информирует Генерального секретаря Организации Объединенных Наций об учреждении такого регистра.

2. Когда в отношении любого такого космического объекта имеются два или более запускающих государств, они совместно определяют, которое из них зарегистрирует этот объект в соответствии с пунктом I настоящей статьи, учитывая при этом положения статьи VIII Договора о принципах деятельности государств по исследованию и использованию космического пространства, включая Луну и другие небесные тела, и без ущерба для соответствующих соглашений, которые заключены или могут быть заключены между запускающими государствами по вопросу о юрисдикции и контроле над космическим объектом и любым его экипажем.

3. Содержание каждого регистра и условия его ведения определяются соответствующим государством регистрации.

Статья III. 1. Генеральный секретарь Организации Объединенных Наций ведет Реестр, в который заносится информация, представляемая в соответствии со статьей IV.

2. К содержащейся в этом Реестре информации обеспечивается полный и открытый доступ.

Статья IV. 1. Каждое государство регистрации представляет Генеральному секретарю Организации Объединенных Наций в ближайший практический осуществимый срок следующую информацию о каждом космическом объекте, запущенном в его регистр:

- a)* название запускающего государства или запускающих государств;
- b)* соответствующее обозначение космического объекта или его регистрационный номер;
- c)* дату и территорию или место запуска;
- d)* осевые параметры орбиты, включая:
 - i)* период обращения,
 - ii)* наклонение,
 - iii)* апогей,
 - iv)* перигей;
- e)* общее назначение космического объекта.

2. Каждое государство регистрации может время от времени передавать Генеральному секретарю Организации Объединенных Наций дополнительную информацию относительно космического объекта, занесенного в его регистр.

3. Каждое государство регистрации уведомляет Генерального секретаря Организации Объединенных Наций в максимально возможной степени и в ближайший практически осуществимый срок о космических объектах, относительно которых оно ранее представило информацию и которые, будучи выведенными на орбиту вокруг Земли, больше не находятся на этой орбите.

Статья V. Когда на космический объект, запускаемый на орбиту вокруг Земли или дальше в космическое пространство, нанесены упоминаемые в пункте 1 б статьи IV обозначение или регистрационный номер или и то и другое, государство регистрации уведомляет Генерального секретаря об этом факте при представлении информации о космическом объекте в соответствии со статьей IV. В этом случае Генеральный секретарь Организации Объединенных Наций заносит это уведомление в Реестр.

Статья VI. Если применение положений настоящей Конвенции не позволило государству-участнику опознать космический объект, который причинил ущерб ему или любому его физическому или юридическому лицу либо который может иметь опасный или вредоносный характер, другие государства-участники, включая, в частности, государства, располагающие средствами наблюдения за космическими объектами и их сопровождения, отвечают в максимально возможной степени на поступающую от этого государства-участника или предоставленную от его имени через Генерального секретаря просьбу о помощи в идентификации объекта, оказываемой на справедливых и разумных условиях. Государство-участник, обращающееся с такой просьбой, представляет в максимально возможной степени информацию о времени, характере и обстоятельствах событий, послуживших основанием для этой просьбы. Условия оказания такой помощи являются предметом соглашения между заинтересованными сторонами.

Статья VII. 1. В настоящей Конвенции, за исключением статей VIII-XII, ссылки на государства рассматриваются как относящиеся также к любой международной межправительственной организации, которая осуществляет космическую деятельность, если эта организация заявляет, что она принимает на себя права и обязанности, предусмотренные настоящей Конвенцией, и если большинство государств-членов этой организации являются государствами-участниками настоящей Конвенции и Договора о принципах деятельности государств по исследованию и использованию космического пространства, включая Луну и другие небесные тела.

2. Государства-члены любой такой организации, являющиеся участниками настоящей Конвенции, принимают все необходимые меры для обеспечения того, чтобы эта организация сделала заявление в соответствии с пунктом 1 настоящей статьи.

Статья VIII. 1. Настоящая Конвенция открыта для подписания всеми государствами в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке. Любое государство, которое не подпишет настоящей Конвенции до вступления ее в силу в соответствии с пунктом 3 настоящей статьи, может присоединиться к ней в любое время.

2. Настоящая Конвенция подлежит ратификации государствами, подписавшими ее. Ратификационные грамоты и документы о присоединении должны быть сданы на хранение Генеральному секретарю Организации Объединенных Наций.

3. Настоящая Конвенция вступает в силу между государствами, сдавшими на хранение ратификационные грамоты, после сдачи на хранение Генеральному секретарю Организации Объединенных Наций пятой ратификационной грамоты.

4. Для государств, ратифиционые грамоты или документы о присоединении которых будут сданы на хранение после вступления в силу настоящей Конвенции, она вступает в силу в день сдачи на хранение их ратификационных грамот или документов о присоединении.

5. Генеральный секретарь Организации Объединенных Наций немедленно уведомляет все подписавшие и присоединившиеся государства о дате каждого подписания, о дате сдачи на хранение каждой ратификационной грамоты и документа о присоединении, о дате вступления в силу настоящей Конвенции, а также о других уведомлениях.

Статья IX. Любое государство-участник настоящей Конвенции может предлагать поправки к Конвенции. Поправки вступают в силу для каждого государства-участника Конвенции, принимающего эти поправки, после принятия их большинством государств-участников Конвенции, а впоследствии для каждого оставшегося государства-участника Конвенции в день принятия им этих поправок.

Статья X. Через десять лет после вступления в силу настоящей Конвенции вопрос о ее пересмотре будет включен в предварительную повестку дня Генеральной Ассамблеи Организации Объединенных Наций, с тем чтобы на основе опыта применения Конвенции рассмотреть вопрос о том, пуждается ли она в изменении. Однако в любое время через пять лет после вступления Конвенции в силу по просьбе одной трети государств-участников Конвенции и с согласия большинства государств-участников созывается конференция государств-участников с целью пересмотра настоящей Конвенции. При таком пересмотре будут, в частности, учитываться любые соответствующие технические достижения, включая достижения, относящиеся к идентификации космических объектов.

Статья XI. Любое государство-участник Конвенции может уведомить о своем выходе из Конвенции через год после вступления ее в силу путем письменного уведомления Генерального секретаря Организации Объединенных Наций. Такой выход приобретает силу по истечении одного года со дня получения этого уведомления.

Статья XII. Подлинный текст настоящей Конвенции, тексты которой на английском, арабском, испанском, китайском, русском и французском языках являются равно аутентичными, сдаются на хранение Генеральному секретарю Организации Объединенных Наций, который рассыпает заверенные копии всем государствам, подпишавшим Конвенцию или присоединившимся к ней.

В удостоверение чего нижеподпишшиеся, должностным образом на то уполномоченные своими соответствующими правительствами, подписали настоящую Конвенцию, открытую для подписания в Нью-Йорке четырнадцатого января одна тысяча девятьсот сорока пяти года.

[SPANISH TEXT — TEXTE ESPAGNOL]

**CONVENIO SOBRE EL REGISTRO DE OBJETOS LANZADOS
AL ESPACIO ULTRATERRESTRE**

Los Estados Partes en el presente Convenio,

Reconociendo el interés común de toda la humanidad en proseguir la exploración y utilización del espacio ultraterrestre con fines pacíficos,

Recordando que en el Tratado sobre los principios que deben regir las actividades de los Estados en la exploración y utilización del espacio ultraterrestre, incluso la Luna y otros cuerpos celestes, de 27 de enero de 1967, se afirma que los Estados son internacionalmente responsables de las actividades nacionales que realicen en el espacio ultraterrestre y se hace referencia al Estado en cuyo registro se inscriba un objeto lanzado al espacio ultraterrestre,

Recordando también que en el Acuerdo sobre el salvamento y la devolución de astronautas y la restitución de objetos lanzados al espacio ultraterrestre, de 22 de abril de 1968, se dispone que la autoridad de lanzamiento deberá facilitar, a quien lo solicite, datos de identificación antes de la restitución de un objeto que ha lanzado al espacio ultraterrestre y que se ha encontrado fuera de los límites territoriales de la autoridad de lanzamiento,

Recordando además que en el Convenio sobre la responsabilidad internacional por daños causados por objetos espaciales, de 29 de marzo de 1972, se establecen normas y procedimientos internacionales relativos a la responsabilidad de los Estados de lanzamiento por los daños causados por sus objetos espaciales,

Deseando, a la luz del Tratado sobre los principios que deben regir las actividades de los Estados en la exploración y utilización del espacio ultraterrestre, incluso la Luna y otros cuerpos celestes, adoptar disposiciones para el registro nacional por los Estados de lanzamiento de los objetos espaciales lanzados al espacio ultraterrestre,

Deseando asimismo que un registro central de los objetos lanzados al espacio ultraterrestre sea establecido y llevado, con carácter obligatorio, por el Secretario General de las Naciones Unidas,

Deseando también suministrar a los Estados Partes medios y procedimientos adicionales para ayudar a la identificación de los objetos espaciales,

Convencidos de que un sistema obligatorio de registro de los objetos lanzados al espacio ultraterrestre ayudaría, en especial, a su identificación y contribuiría a la aplicación y el desarrollo del derecho internacional que rige la exploración y utilización del espacio ultraterrestre,

Han convenido en lo siguiente:

***Artículo I.* A los efectos del presente Convenio:**

- a) Se entenderá por "Estado de lanzamiento":**
- i) **Un Estado que lance o promueva el lanzamiento de un objeto espacial;**
- ii) **Un Estado desde cuyo territorio o desde cuyas instalaciones se lance un objeto espacial;**
- b) El término "objeto espacial" denotará las partes componentes de un objeto espacial, así como el vehículo propulsor y sus partes;**

c) Se entenderá por "Estado de registro" un Estado de lanzamiento en cuyo registro se inscriba un objeto espacial de conformidad con el artículo II.

Artículo II. I. Cuando un objeto espacial sea lanzado en órbita terrestre o más allá, el Estado de lanzamiento registrará el objeto espacial por medio de su inscripción en un registro apropiado que llevará a tal efecto. Todo Estado de lanzamiento notificará al Secretario General de las Naciones Unidas la creación de dicho registro.

2. Cuando haya dos o más Estados de lanzamiento con respecto a cualquier objeto espacial lanzado en órbita terrestre o más allá, dichos Estados determinarán conjuntamente cuál de ellos inscribirá el objeto de conformidad con el párrafo I del presente artículo, teniendo presentes las disposiciones del artículo VIII del Tratado sobre los principios que deben regir las actividades de los Estados en la exploración y utilización del espacio ultraterrestre, incluso la Luna y otros cuerpos celestes, y dejando a salvo los acuerdos apropiados que se hayan concertado o que hayan de concertarse entre los Estados de lanzamiento acerca de la jurisdicción y el control sobre el objeto espacial y sobre el personal del mismo.

3. El contenido de cada registro y las condiciones en la que éste se llevará serán determinados por el Estado de registro interesado.

Artículo III. 1. El Secretario General de las Naciones Unidas llevará un Registro en el que se inscribirá la información proporcionada de conformidad con el artículo IV.

2. El acceso a la información consignada en este Registro será pleno y libre.

Artículo IV. 1. Todo Estado de registro proporcionará al Secretario General de las Naciones Unidas, en cuanto sea factible, la siguiente información sobre cada objeto espacial inscrito en su registro:

- a) Nombre del Estado o de los Estados de lanzamiento;
- b) Una designación apropiada del objeto espacial o su número de registro;
- c) Fecha y territorio o lugar del lanzamiento;
- d) Parámetros orbitales básicos, incluso:
 - i) Período nodal,
 - ii) Inclinación,
 - iii) Apogeo,
 - iv) Perigeo;
- e) Función general del objeto espacial.

2. Todo Estado de registro podrá proporcionar de tiempo en tiempo al Secretario General de las Naciones Unidas información adicional relativa a un objeto espacial inscrito en su registro.

3. Todo Estado de registro notificará al Secretario General de las Naciones Unidas, en la mayor medida posible y en cuanto sea factible, acerca de los objetos espaciales respecto de los cuales haya transmitido información previamente y que hayan estado pero que ya no estén en órbita terrestre.

Artículo V. Cuando un objeto espacial lanzado en órbita terrestre o más allá esté marcado con la designación o el número de registro a que se hace referencia en el apartado b) del párrafo 1 del artículo IV, o con ambos, el Estado de registro notificará este hecho al Secretario General de las Naciones Unidas al presentar la

información sobre el objeto espacial de conformidad con el artículo IV. En tal caso, el Secretario General de las Naciones Unidas inscribirá esa notificación en el Registro.

Artículo VI. En caso de que la aplicación de las disposiciones del presente Convenio no haya permitido a un Estado Parte identificar un objeto espacial que haya causado daño a dicho Estado o a alguna de sus personas físicas o morales, o que pueda ser de carácter peligroso o nocivo, los otros Estados Partes, en especial los Estados que poseen instalaciones para la observación y el rastreo espaciales, responderán con la mayor amplitud posible a la solicitud formulada por ese Estado Parte, o transmitida por conducto del Secretario General de las Naciones Unidas en su nombre, para obtener en condiciones equitativas y razonables asistencia para la identificación de tal objeto. Al formular esa solicitud, el Estado Parte suministrará información, en la mayor medida posible, acerca del momento, la naturaleza y las circunstancias de los hechos que den lugar a la solicitud. Los arreglos según los cuales se prestará tal asistencia serán objeto de acuerdo entre las partes interesadas.

Artículo VII. 1. En el presente Convenio, salvo los artículos VIII a XII inclusive, se entenderá que las referencias que se hacen a los Estados se aplican a cualquier organización intergubernamental internacional que se dedique a actividades espaciales si ésta declara que acepta los derechos y obligaciones previstos en este Convenio y si una mayoría de sus Estados miembros son Estados Partes en este Convenio y en el Tratado sobre los principios que deben regir las actividades de los Estados en la exploración y utilización del espacio ultraterrestre, incluso la Luna y otros cuerpos celestes.

2. Los Estados miembros de tal organización que sean Estados Partes en este Convenio adoptarán todas las medidas adecuadas para lograr que la organización formule una declaración de conformidad con el párrafo 1 de este artículo.

Artículo VIII. 1. El presente Convenio estará abierto a la firma de todos los Estados en la Sede de las Naciones Unidas, en Nueva York. Todo Estado que no firmare este Convenio antes de su entrada en vigor de conformidad con el párrafo 3 de este artículo podrá adherirse a él en cualquier momento.

2. El presente Convenio estará sujeto a ratificación por los Estados signatarios. Los instrumentos de ratificación y los instrumentos de adhesión serán depositados en poder del Secretario General de las Naciones Unidas.

3. El presente Convenio entrará en vigor entre los Estados que hayan depositado instrumentos de ratificación cuando se deposite en poder del Secretario General de las Naciones Unidas el quinto instrumento de ratificación.

4. Para los Estados cuyos instrumentos de ratificación o de adhesión se depositaren después de la entrada en vigor del presente Convenio, éste entrará en vigor en la fecha del depósito de sus instrumentos de ratificación o de adhesión.

5. El Secretario General informará sin tardanza a todos los Estados signatarios y a todos los Estados que se hayan adherido a este Convenio de la fecha de cada firma, la fecha de depósito de cada instrumento de ratificación de este Convenio y de adhesión a este Convenio, la fecha de su entrada en vigor y cualquier otra notificación.

Artículo IX. Cualquier Estado Parte en el presente Convenio podrá proponer enmiendas al mismo. Las enmiendas entrarán en vigor para cada Estado Parte en el Convenio que las acepte cuando hayan sido aceptadas por la mayoría de los Estados

Partes en el Convenio y, en lo sucesivo, para cada uno de los restantes Estados que sea Parte en el Convenio en la fecha en que las acepte.

Artículo X. Diez años después de la entrada en vigor del presente Convenio, se incluirá en el programa provisional de la Asamblea General de las Naciones Unidas la cuestión de un nuevo examen del Convenio, a fin de estudiar, habida cuenta de la anterior aplicación del Convenio, si es necesario revisarlo. No obstante, en cualquier momento una vez que el Convenio lleve cinco años en vigor, a petición de un tercio de los Estados Partes en el Convenio y con el asentimiento de la mayoría de ellos, habrá de reunirse una conferencia de los Estados Partes con miras a reexaminar este Convenio. Este nuevo examen tendrá en cuenta, en particular, todos los adelantos tecnológicos pertinentes, incluidos los relativos a la identificación de los objetos espaciales.

Artículo XI. Todo Estado Parte en el presente Convenio podrá comunicar su retiro del mismo al cabo de un año de su entrada en vigor, mediante notificación por escrito dirigida al Secretario General de las Naciones Unidas. Ese retiro surtirá efecto un año después de la fecha en que se reciba la notificación.

Artículo XII. El original del presente Convenio, cuyos textos en árabe, chino, español, francés, inglés y ruso son igualmente auténticos, se depositará en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas del Convenio a todos los Estados signatarios y a los Estados que se adhieran a él.

EN TESTIMONIO DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus respectivos gobiernos, han firmado el presente Convenio, abierto a la firma en Nueva York el día catorce de enero de mil novecientos setenta y cinco.

FOR AFGHANISTAN:

POUR L'AFGHANISTAN:

: عن أفغانستان

阿富汗 :

За Афганистан:

POR EL AFGANISTÁN:

FOR ALBANIA:

POUR L'ALBANIE:

: عن Albania

阿尔巴尼亚 :

За Албанию:

POR ALBANIA:

FOR ALGERIA:

POUR L'ALGÉRIE:

: عن الجزائر

阿尔及利亚 :

За Алжир:

POR ARGELIA:

FOR ARGENTINA:

POUR L'ARGENTINE:

: عن الأرجنتين

阿根廷 :

За Аргентину:

POR LA ARGENTINA:

CARLOS ORTIZ DE RÓZAS
Marzo 26 de 1975

FOR AUSTRALIA:

POUR L'AUSTRALIE:

: عن استراليا

澳大利亚 :

За Австралию:

POR AUSTRALIA:

FOR AUSTRIA:

POUR L'AUTRICHE:

عن النمسا :

奥地利 :

За Австрию :

POR AUSTRIA :

PETER JANKOWITSCH

14/10/1975

FOR THE BAHAMAS:

POUR LES BAHAMAS:

عن جزر البهاما :

巴哈马 :

За Багамские острова :

POR LAS BAHAMAS :

FOR BAHRAIN:

POUR BAHREIN:

عن البحرين :

巴林 :

За Бахрейн :

POR BAHREIN :

FOR BANGLADESH:

POUR LE BANGLADESH:

عن بنغلاديش :

孟加拉国 :

За Бангладеш :

POR BANGLADESH :

FOR BARBADOS:

POUR LA BARBADE:

عن باربادوس :

巴巴多斯 :

За Барбадос :

POR BARBADOS :

FOR BELGIUM:

POUR LA BELGIQUE:

عن بلجيكا :

比利時：

За Бельгию:

POR BÉLGICA:

E. LONGERSTAEG

19 mars 1975

FOR BHUTAN:

POUR LE BHOUTAN:

عن بوتان :

不丹：

За Бутан:

POR BHUTÁN:

FOR BOLIVIA:

POUR LA BOLIVIE:

عن بوليفيا :

玻利维亚：

За Боливию:

POR BOLIVIA:

FOR BOTSWANA:

POUR LE BOTSWANA:

عن بوتسوانا :

博茨瓦纳：

За Ботсвану:

POR BOTSWANA:

FOR BRAZIL:

POUR LE BRÉSIL:

عن البرازيل :

巴西：

За Бразилию:

POR EL BRASIL:

FOR BULGARIA:

POUR LA BULGARIE:

عن بلغاريا :

保加利亚：

За Болгарию:

POR BULGARIA:

GUERO GROZEV
II/4. 1976¹

FOR BURMA:

POUR LA BIRMANIE:

عن بورما :

缅甸：

За Бирму:

POR BIRMANIA:

FOR BURUNDI:

POUR LE BURUNDI:

عن بوروندي :

布隆迪：

За Бурунди:

POR BURUNDI:

JOSEPH NDABANIWE
Le 13 novembre 1975

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:

عن جمهورية بيلوروسيا الاشتراكية السوفياتية :

白俄罗斯苏维埃社会主义共和国：

За Белорусскую Советскую Социалистическую Республику:

POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

G. TCHERNOUCHTCHENKO
30.VI.75

¹ 4 February 1976—4 février 1976.

FOR CANADA:

POUR LE CANADA:

عن كندا :

加拿大:

За Канаду:

POR EL CANADÁ:

SAUL FORBES RAE
February 14, 1975

FOR THE CENTRAL AFRICAN REPUBLIC:

POUR LA RÉPUBLIQUE CENTRAFRICAINE:

عن جمهورية أفريقيا الوسطى :

中非共和国:

За Центральноафриканскую Республику:

POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:

POUR LE TCHAD:

عن التشاد :

乍得:

За Чад:

POR EL CHAD:

FOR CHILE:

POUR LE CHILI:

عن الشيلي :

智利:

За Чили:

POR CHILE:

FOR CHINA:

POUR LA CHINE:

عن الصين :

中国:

За Китай:

POR CHINA:

FOR COLOMBIA:

POUR LA COLOMBIE:

عن كولومبيا :

哥伦比亚 :

За Колумбию:

POR COLOMBIA:

FOR THE CONGO:

POUR LE CONGO:

عن الكونغو :

刚果 :

За Конго:

POR EL CONGO:

FOR COSTA RICA:

POUR LE COSTA RICA:

عن كوستاريكا :

哥斯达黎加 :

За Коста-Рику:

POR COSTA RICA:

FOR CUBA:

POUR CUBA:

عن كوبا :

古巴 :

За Кубу:

POR CUBA:

FOR CYPRUS:

POUR CHYPRE:

عن قبرص :

塞浦路斯 :

За Кипр:

POR CHIPRE:

FOR CZECHOSLOVAKIA:

POUR LA TCHÉCOSLOVAQUIE:

عن تشيكوسلوفاكيا :

捷克斯洛伐克 :

За Чехословакию :

POR CHECOSLOVAQUIA:

LADISLAV ŠMÍD
5 April 1976

FOR DAHOMEY:

POUR LE DAHOMEY:

عن الباهرمي :

达荷美 :

За Дагомею :

POR EL DAHOMEY:

FOR THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA:

POUR LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE:

عن جمهورية كوريا الشعبية الديموقراطية :

朝鲜民主主义人民共和国 :

За Корейскую Народно-Демократическую Республику:

POR LA REPÚBLICA POPULAR DEMOCRÁTICA DE COREA:

FOR THE DEMOCRATIC REPUBLIC OF VIET-NAM:

POUR LA RÉPUBLIQUE DÉMOCRATIQUE DU VIET-NAM :

عن جمهورية فيتنام الديموقراطية :

越南民主共和国 :

За Демократическую Республику Вьетнам:

POR LA REPÚBLICA DEMOCRÁTICA DE VIET-NAM:

FOR DEMOCRATIC YEMEN:

POUR LE YÉMEN DÉMOCRATIQUE:

عن اليمن الديمقراطي :

民主也门 :

За Демократический Йемен:

POR EL YEMEN DEMOCRÁTICO:

FOR DENMARK:

POUR LE DANEMARK:

عن الدانمارك :

丹 麦 :

За Данию:

POR DINAMARCA:

HENNING HJORTH-NIELSEN
12 décembre 1975

FOR THE DOMINICAN REPUBLIC:

POUR LA RÉPUBLIQUE DOMINICAINE:

عن الجمهورية الدومينيكية :

多 米 尼 加 共 和 国 :

За Доминиканскую Республику:

POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:

POUR L'ÉQUATEUR:

عن الإكوادور :

厄 瓜 多 尔 :

За Эквадор:

POR EL ECUADOR:

FOR EGYPT:

POUR L'ÉGYPTE:

عن مصر :

埃 及 :

За Египет:

POR ECIPTO:

FOR EL SALVADOR:

POUR EL SALVADOR:

عن السلفادور :

萨 尔 瓦 多 :

За Сальвадор:

POR EL SALVADOR:

FOR EQUATORIAL GUINEA:

POUR LA GUINÉE ÉQUATORIALE:

عن غينيا الاستوائية :

赤道几内亚:

За Экваториальную Гвиану:

POR GUINEA ECUATORIAL:

FOR ETHIOPIA:

POUR L'ÉTHIOPIE:

عن أثيوبيا :

埃塞俄比亚:

За Эфиопию:

POR ETIOPÍA:

FOR FIJI:

POUR FIDJI:

عن فيجي :

斐济:

За Фиджи

POR FIJI:

FOR FINLAND:

POUR LA FINLANDE:

عن فنلندا :

芬兰:

За Финляндию:

POR FINLANDIA:

FOR FRANCE:

POUR LA FRANCE:

عن فرنسا :

法 国:

За Францию:

POR FRANCIA:

LOUIS DE GUIRINGAUD

FOR GABON:

POUR LE GABON:

عن الغابون :

加蓬：

За Габон:

POR EL GABÓN:

FOR GAMBIA:

POUR LA GAMBIE:

عن غامبيا :

冈比亚：

За Гамбию:

POR GAMBIA:

FOR THE GERMAN DEMOCRATIC REPUBLIC:

POUR LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE:

عن الجمهورية الديمقراطية الألمانية :

德意志民主共和国：

За Германскую Демократическую Республику:

POR LA REPÚBLICA DEMOCRÁTICA ALEMANA:

PETER FLORIN

27.8.1975

FOR GERMANY, FEDERAL REPUBLIC OF:

POUR L'ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D':

عن ألمانيا ، الجمهورية الاتحادية :

德意志联邦共和国：

За Федеративную Республику Германия:

POR ALEMANIA, REPÚBLICA FEDERAL DE:

RÜDIGER FREIHERR VON WECHMAR
2-3-76¹

¹ 2 March 1976 – 2 mars 1976.

FOR GHANA:

POUR LE GHANA:

عن غانا :

加 纳 :

За Гану:

POR GHANA:

FOR GREECE:

POUR LA GRÈCE:

عن اليونان :

希 腊 :

За Грецијо:

POR GRECIA:

FOR GRENADA:

POUR LA GRENADE:

عن غرینادا :

格 林 纳 达 :

За Гренаду:

POR GRANADA:

FOR GUATEMALA:

POUR LE GUATEMALA:

عن Гватемала :

危 地 马 拉 :

За Гватемалу:

POR GUATEMALA:

FOR GUINEA:

POUR LA GUINÉE:

عن Гинея :

几 内 亚 :

За Гвінею:

POR GUINEA:

FOR GUINEA-BISSAU:

POUR LA GUINÉE-BISSAU :

عن غينيا - بيساو :

几内亚 - 比绍 :

За Гвинею-Бисау:

POR GUINEA-BISSAU:

FOR GUYANA:

POUR LA GUYANE:

عن غيانا :

圭亚那 :

За Гванану:

POR GUYANA:

FOR HAITI:

POUR HAÏTI:

عن هايتي :

海地 :

За Гаити:

POR HAITÍ:

FOR THE HOLY SEE:

POUR LE SAINT-SIÈGE:

عن الكرسي الرسولي :

教廷 :

За Святейший престол:

POR LA SANTA SEDE:

FOR HONDURAS:

POUR LE HONDURAS:

عن هوندوراس :

洪都拉斯 :

За Гондурас:

POR HONDURAS:

FOR HUNGARY:

POUR LA HONGRIE:

عن مغاربيا :

匈牙利 :

За Венгрию:

POR HUNGRÍA:

IMRE HOLLAI
13th Oct. 1975

FOR ICELAND:

POUR L'ISLANDE:

عن أيسلندا :

冰岛 :

За Исландию:

POR ISLANDIA:

FOR INDIA:

POUR L'INDE:

عن الهند :

印度 :

За Индию:

POR LA INDIA:

FOR INDONESIA:

POUR L'INDONÉSIE:

عن إندونيسيا :

印度尼西亚 :

За Индоезию:

POR INDONESIA:

FOR IRAN:

POUR L'IRAN:

عن ایران :

伊 朗 :

За Иран:

POR EL IRÁN:

FEREYDOUN HOVEYDA

27 May 1975

FOR IRAQ:

POUR L'IRAK:

عن العراق :

伊 拉 克 :

За Ирак:

POR EL IRAK:

FOR IRELAND:

POUR L'IRLANDE:

عن ايرلندا :

爱 尔 兰 :

За Ирландию:

POR IRLANDA:

FOR ISRAEL:

POUR ISRAËL:

عن إسرائيل :

以色列 :

За Израиль:

POR ISRAEL:

FOR ITALY:

POUR L'ITALIE:

عن ايطاليا :

意 大 利 :

За Италию:

POR ITALIA:

FOR THE IVORY COAST:

POUR LA CÔTE D'IVOIRE:

: عن ساحل العاج

象牙海岸:

За Берег Слоновой Кости:

POR LA COSTA DE MARFIL:

FOR JAMAICA:

POUR LA JAMAÏQUE:

: عن جامايكا

牙买加:

За Ямайку:

POR JAMAICA:

FOR JAPAN:

POUR LE JAPON:

: عن اليابان

日本:

За Японию:

POR EL JAPÓN:

FOR JORDAN:

POUR LA JORDANIE:

: عن الأردن

约旦:

За Иорданию:

POR JORDANIA:

FOR KENYA:

POUR LE KENYA:

: عن كينيا

肯尼亚:

За Кению:

POR KENIA:

FOR THE KHMER REPUBLIC:
POUR LA RÉPUBLIQUE KHMÈRE:

عن جمهورية خمير :

高棉共和国:

За Кхмерскую Республику:

POR LA REPÚBLICA KHMER:

FOR KUWAIT:

POUR LE KOWEÏT:

عن الكويت :

科威特 :

За Кувейт:

POR KUWAIT:

FOR LAOS:

POUR LE LAOS:

عن اللاوس :

老挝 :

За Лаос:

POR LAOS:

FOR LEBANON:

POUR LE LIBAN:

عن لبنان :

黎巴嫩 :

За Ливан:

POR EL LÍBANO:

FOR LESOTHO:

POUR LE LESOTHO:

عن لسوتو :

莱索托 :

За Лесото:

POR LESOTHO:

FOR LIBERIA:

POUR LE LIBÉRIA:

عن ليبريا :

利比里亚:

За Либернию:

POR LIBERIA:

FOR THE LIBYAN ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE LIBYENNE:

عن الجمهورية العربية الليبية :

阿拉伯利比亚共和国:

За Ливийскую Арабскую Республику:

POR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:

POUR LE LIECHTENSTEIN:

عن لихтенشتاين :

列支敦士登:

За Лихтенштейн:

POR LIECHTENSTEIN:

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

عن اللوكسمبورغ :

卢森堡 :

За Люксембург:

POR LUXEMBURGO:

FOR MADAGASCAR:

POUR MADAGASCAR:

عن مدغشقر :

马达加斯加:

За Мадагаскар:

POR MADAGASCAR:

FOR MALAWI:

POUR LE MALAWI:

عن مالاوي :

马拉维：

За Малави:

POR MALAWI:

FOR MALAYSIA:

POUR LA MALAISIE:

عن ماليزيا :

马来西亚：

За Малайскую Федерацию:

POR MALASIA:

FOR THE MALDIVES:

POUR LES MALDIVES:

عن جزر ملديف :

马尔代夫：

За Мальдивы:

POR LAS MALDIVAS:

FOR MALI:

POUR LE MALI:

عن مالي :

马里：

За Мали:

POR MALÍ:

FOR MALTA:

POUR MALTE:

عن مالطا :

马耳他：

За Мальту:

POR MALTA:

FOR MAURITANIA:

POUR LA MAURITANIE:

عن موريتانيا :

毛里塔尼亞：

За Мавританију:

POR MAURITANIA:

FOR MAURITIUS:

POUR MAURICE:

عن موریس :

毛里求斯：

За Маврикий:

POR MAURICIO:

FOR MEXICO:

POUR LE MEXIQUE:

عن المكسيك :

墨 西 哥 :

За Мексику:

POR MÉXICO:

ALFONSO GARCÍA ROBLES
19-XII-75

FOR MONACO:

POUR MONACO:

عن موناكو :

摩 纳 哥 :

За Монако:

POR MÓNACO:

FOR MONGOLIA:

POUR LA MONGOLIE:

عن مغوليا :

蒙古 :

Za Монголию:

POR MONGOLIA:

TSEVEGZAVYN PUNTSAGNOROV

30.X.75

FOR MOROCCO:

POUR LE MAROC:

عن المغرب :

摩洛哥 :

Za Marokko:

POR MARRUECOS:

FOR NAURU:

POUR NAURU:

عن ناورو :

瑙鲁 :

Za Науру:

POR NAURU:

FOR NEPAL:

POUR LE NÉPAL:

عن نيبال :

尼泊尔 :

Za Непал:

POR NEPAL:

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

عن هولندا :

荷兰 :

Za Нидерланды:

POR LOS PAÍSES BAJOS:

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

عن نيوزيلندا :

新西兰 :

За Новую Зеландию:

POR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

عن نيكاراغوا :

尼加拉瓜 :

За Никарагуа:

POR NICARAGUA:

GUILLERMO LANG

May 13-1975

FOR THE NIGER:

POUR LE NIGER:

عن النيجر :

尼日尔 :

За Нигер:

POR EL NÍGER:

ILLA SALIFOU

Le 5 août 1976

FOR NIGERIA:

POUR LE NIGÉRIA:

عن نيجيريا :

尼日利亚 :

За Нигерию:

POR NIGERIA:

FOR NORWAY:

POUR LA NORVÈGE:

عن النرويج :

挪威 :

За Норвегию:

POR NORUEGA:

FOR OMAN:

POUR L'OMAN :

عن عمان :

阿曼 :

За Оман:

POR OMÁN:

FOR PAKISTAN:

POUR LE PAKISTAN:

عن باکستان :

巴基斯坦 :

За Пакистан:

POR EL PAKISTÁN:

I. A. AKHUND
1 December 1975

FOR PANAMA:

POUR LE PANAMA:

عن بناما :

巴拿马 :

За Панаму:

POR PANAMÁ:

FOR PARAGUAY:

POUR LE PARAGUAY:

عن باراغواي :

巴拉圭 :

За Парагвай:

POR EL PARAGUAY:

FOR PERU:

POUR LE PÉROU:

عن البيرو :

秘 鲁 :

За Перу:

POR EL PERÚ:

FOR THE PHILIPPINES:

POUR LES PHILIPPINES:

عن الفلبين :

菲 律 宾 :

За Филиппины:

POR FILIPINAS:

FOR POLAND:

POUR LA POLOGNE:

عن بولندا :

波 兰 :

За Польшу:

POR POLONIA:

HENRYK JAROSZEK
December 4, 1975

FOR PORTUGAL:

POUR LE PORTUGAL:

عن البرتغال :

葡 萄 牙 :

За Португалию:

POR PORTUGAL:

FOR QATAR:

POUR LE QATAR:

عن قطر :

卡 塔 尔 :

За Катар:

POR QATAR:

FOR THE REPUBLIC OF KOREA:

POUR LA RÉPUBLIQUE DE CORÉE:

عن جمهورية كوريا :

大韩民国：

За Корейскую Республику:

POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:

POUR LA RÉPUBLIQUE DU VIET-NAM:

عن جمهورية فيتنام :

越南共和国：

За Республику Вьетнам:

POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:

POUR LA ROUMANIE:

عن رومانيا :

罗马尼亞：

За Румынию:

POR RUMANIA:

FOR RWANDA:

POUR LE RWANDA:

عن رواندا :

卢旺达：

За Руанду:

POR RWANDA:

FOR SAN MARINO:

POUR SAINT-MARIN:

عن سان مارينو :

圣马力諾：

За Сан-Марино:

POR SAN MARINO:

FOR SAUDI ARABIA:

POUR L'ARABIE SAOUDITE:

عن المملكة العربية السعودية :

沙特阿拉伯 :

За Саудовскую Аравию:

POR ARABIA SAUDITA:

FOR SENEGAL:

POUR LE SÉNÉGAL:

عن السنغال :

塞内加尔 :

За Сенегал:

POR EL SENEGRAL:

FOR SIERRA LEONE:

POUR LA SIERRA LEONE:

عن سيراليون :

塞拉勒窝内 :

За Сьерра-Леоне:

POR SIERRA LEONA:

FOR SINGAPORE:

POUR SINGAPOUR:

عن سنغافوره :

新加坡 :

За Сингапур:

POR SINGAPUR:

TOMMY KOH THONG BEE
31st August 1976

FOR SOMALIA:

POUR LA SOMALIE:

عن الصومال :

索马里 :

За Сомали:

POR SOMALIA:

FOR SOUTH AFRICA:

POUR L'AFRIQUE DU SUD:

عن أفریقا الجنوبيّة :

南非:

За Южную Африку:

POR SUDÁFRICA:

FOR SPAIN:

POUR L'ESPAGNE:

عن إسبانيا :

西班牙:

За Испанию:

POR ESPAÑA:

FOR SRI LANKA:

POUR SRI LANKA:

عن سری لانکا :

斯里兰卡:

За Шри Ланка:

POR SRI LANKA:

FOR THE SUDAN:

POUR LE SOUDAN:

عن السودان :

苏丹:

За Судан:

POR EL SUDÁN:

FOR SWAZILAND:

POUR LE SOUAZILAND:

عن سوازيلاند :

斯威士兰:

За Свазиленд:

POR SWAZILANDIA:

FOR SWEDEN:

POUR LA SUÈDE:

عن السويد :

瑞典：

За Швецию:

POR SUECIA:

OLOF RYDBECK
June 9th, 1976

FOR SWITZERLAND:

POUR LA SUISSE:

عن سويسرا :

瑞士：

За Швейцарию:

POR SUIZA:

SIGISMOND MARCUARD
Le 14 avril 1975

FOR THE SYRIAN ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE SYRIENNE:

عن الجمهورية العربية السورية :

阿拉伯叙利亚共和国 :

За Сирийскую Арабскую Республику:

POR LA REPÚBLICA ARABE SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

عن تايلاند :

泰国：

За Таиланд:

POR TAILANDIA:

FOR TOGO:

POUR LE TOGO:

عن التوغو :

多哥 :

За Того:

POR EL TOGO:

FOR TONGA:

POUR LES TONGA:

عن تونغا :

汤加 :

За Тонга:

POR TONGA:

FOR TRINIDAD AND TOBAGO:

POUR LA TRINITÉ-ET-TOBAGO:

عن ترينيداد وتوباغو :

特立尼达和多巴哥 :

За Тринидад и Тобаго:

POR TRINIDAD Y TABAGO:

FOR TUNISIA:

POUR LA TUNISIE:

عن تونس :

突尼斯 :

За Тунис:

POR TÚNEZ:

FOR TURKEY:

POUR LA TURQUIE:

عترکا :

土耳其 :

За Турцију:

POR TURQUÍA:

FOR UGANDA:

POUR L'UGANDA:

عن اوغندا :

乌干达：

За Уганду:

POR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

عن جمهورية اوكرانيا الاشتراكية السوفيتية :

乌克兰苏维埃社会主义共和国：

За Украинскую Советскую Социалистическую Республику:

POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

MARTUNENKO
11.07.75¹

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

عن إتحاد الجمهوريات الاشتراكية السوفيتية :

苏维埃社会主义共和国联盟：

За Союз Советских Социалистических Республик:

POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Y. A. MALIK
17.VI.75

FOR THE UNITED ARAB EMIRATES:

POUR LES EMIRATS ARABES UNIS:

عن دولة الإمارات العربية المتحدة :

阿拉伯联合酋长国：

За Объединенные Арабские Эмираты

POR LOS EMIRATOS ARABES UNIDOS:

¹ 11 July 1975 – 11 juillet 1975.

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

عن المملكة المتحدة لبريطانيا العظمى وإيرلندا الشمالية :

大不列颠及北爱尔兰联合王国：

Za Соединенное Королевство Великобритании и Северной Ирландии:

POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

IBOR SEWARD RICHARD

6/5/75¹

FOR THE UNITED REPUBLIC OF CAMEROON:

POUR LA RÉPUBLIQUE-UNIE DU CAMEROUN:

عن جمهورية الكاميرون المتحدة :

喀麦隆联合共和国：

Za Объединенную Республику Камерун:

POR LA REPÚBLICA UNIDA DEL CAMERÚN:

FOR THE UNITED REPUBLIC OF TANZANIA:

POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:

عن جمهورية تنزانيا المتحدة :

坦桑尼亚联合共和国：

Za Объединенную Республику Танзания:

POR LA REPÚBLICA UNIDA DE TANZANÍA:

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

عن الولايات المتحدة الأمريكية :

美利坚合众国：

Za Соединенные Штаты Америки:

POR LOS ESTADOS UNIDOS DE AMÉRICA:

JOHN SCALI

24 January 1975

¹ 6 May 1975—6 mai 1975.

FOR THE UPPER VOLTA:

POUR LA HAUTE-VOLTA:

عن الفولتا العليا :

上沃尔特：

За Верхнюю Вольту:

POR EL ALTO VOLTA:

FOR URUGUAY:

POUR L'URUGUAY:

عن الأوروغواي :

乌拉圭：

За Уругвай:

POR EL URUGUAY:

FOR VENEZUELA:

POUR LE VENEZUELA:

عن فنزويلا :

委内瑞拉：

За Венесуэлу:

POR VENEZUELA:

FOR WESTERN SAMOA:

POUR LE SAMOA-OCCIDENTAL:

عن ساموا الغربية :

西萨摩亚：

За Западное Самоа:

POR SAMOA OCCIDENTAL:

FOR YEMEN:

POUR LE YÉMEN:

عن اليمن :

也门：

За Йемен:

POR EL YEMEN:

FOR YUGOSLAVIA:

POUR LA YUGOSLAVIE:

عن يوغوسلافيا :

南斯拉夫：

За Југославију:

POR YUGOSLAVIA:

FOR ZAIRE:

POUR LE ZAÏRE:

عن زائير :

扎伊尔：

За Заир:

POR EL ZAIRE:

FOR ZAMBIA:

POUR LA ZAMBIE:

عن زامبيا :

赞比亚：

За Замбию:

POR ZAMBIA:

No. 15021

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
MOZAMBIQUE**

Agreement concerning assistance by the United Nations Development Programme to the Government of the People's Republic of Mozambique (with a declaration made upon signature). Signed at Maputo on 15 September 1976

*Authentic texts: English and Portuguese.
Registered ex officio on 15 September 1976.*

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
MOZAMBIQUE**

Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement de la République populaire de Mozambique (avec déclaration faite lors de la signature). Signé à Maputo le 15 septembre 1976

*Textes authentiques : anglais et portugais.
Enregistré d'office le 15 septembre 1976.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF MOZAMBIQUE AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of the People's Republic of Mozambique wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.
2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:
 - (a) the services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
 - (b) the services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under article I, paragraph 2, hereof;
 - (c) the services of members of the United Nations Volunteers (hereinafter called volunteers);
 - (d) equipment and supplies not readily available in the People's Republic of Mozambique (hereinafter called the country);
 - (e) seminars, training programmes, demonstration projects, expert working groups and related activities;

¹ Came into force on 15 September 1976 by signature, in accordance with article XIII (1).

- (f) scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and
 - (g) any other form of assistance which may be agreed upon by the Government and the UNDP.
2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4 (a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.
3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.
4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.
- (b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such

projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon

between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.

2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT IN EXECUTION OF PROJECT

1. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

- (a) local counterpart professional and other services, including national counterparts to operational experts;
- (b) land, buildings, and training and other facilities available or produced within the country; and
- (c) equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.
4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.
5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.
6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.
7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

***Article VI. ASSESSED PROGRAMME COSTS AND OTHER ITEMS
PAYABLE IN LOCAL CURRENCY***

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:
 - (a) the local living costs of advisory experts and consultants assigned to projects in the country;
 - (b) local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
 - (c) transportation of personnel within the country; and
 - (d) postage and telecommunications for official purposes.
2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.
3. The Government undertakes to furnish in kind the following local services and facilities:
 - (a) the necessary office space and other premises;

- (b) such medical facilities and services for international personnel as may be available to national civil servants;
- (c) simple but adequately furnished accommodation to volunteers; and
- (d) assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.

4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to cover the following expenditures:

- (a) an appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
- (b) appropriate local secretarial and clerical help, interpreters, translators and related assistance;
- (c) transportation of the resident representative and his staff for official purposes within the country;
- (d) postage and telecommunications for official purposes; and
- (e) subsistence for the resident representative and his staff while in official travel status within the country.

5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).

6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the Privileges and Immunities of the United Nations.¹
2. The Government shall apply to each Specialized Agency acting as an Executing Agency its property, funds and assets, and to its officials, the provisions of the Con-

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

vention on the Privileges and Immunities of the Specialized Agencies,¹ including any Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.²

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

- (1) all papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and
- (2) equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) prompt issuance without cost of necessary visas, licenses or permits;

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

² *Ibid.*, vol. 374, p. 147.

- (c) access to the site of work and all necessary rights of way;
 - (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
 - (e) the most favourable legal rate of exchange;
 - (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
 - (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
 - (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.
2. Assistance under this Agreement being provided for the benefit of the Government and people of the People's Republic of Mozambique, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.
2. If any situation referred to in paragraph 1 of this article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.
3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request

the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph I of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

I. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the English and Portuguese languages in two copies at Maputo, this 15th day of September 1976.

For the United Nations
Development Programme:

For the Government
of the People's Republic
of Mozambique:

[Signed]

ANTHONY BALINSKI
Resident Representative

[Signed]

MARCELINO DOS SANTOS
Minister of Development
and Economic Planning

DECLARATION MADE UPON SIGNATURE

“Recalling the resolution 386/1976¹ adopted by the Security Council on 17 March 1976, the resolutions 1987/LX² and 2020/LXI³ adopted by the Economic and Social Council on 11 May and 3 August 1976 respectively and the findings of the Secretary-General's Mission in its report of 30 April 1976 (document E/5812), the Government of the People's Republic of Mozambique is confident that it shall be exempted from the provisions of article VI, paras. 1 and 4, of the Basic Assistance Agreement as long as Mozambique's finances and economy continue to be affected by the application of sanctions against the rebel government of the British Colony of Southern Rhodesia in implementation of Security Council resolution 253/1968.”⁴

¹ United Nations, *Official Records of the Security Council, Thirty-first year, Resolutions and Decisions of the Security Council 1976* (S/INF/32), p. 7.

² United Nations, *Official Records of the Economic and Social Council, Sixtieth Session, Supplement No. 1*, p. 10.

³ *Ibid.*, *Sixty-first Session, Supplement No. 1*, p. 3.

⁴ United Nations, *Official Records of the Security Council, Twenty-third year, Resolutions and Decisions of the Security Council 1968* (E/5850), p. 5.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACORDO ENTRE O GOVERNO DA REPÚBLICA POPULAR DE MOÇAMBIQUE E O PROGRAMA DAS NAÇÕES UNIDAS PARA O DESENVOLVIMENTO

CONSIDERANDO que a Assembleia Geral das Nações Unidas estabeleceu o Programa das Nações Unidas para o Desenvolvimento (chamado adiante o PNUD) para apoiar e complementar os esforços realizados no plano nacional pelos países em via de desenvolvimento a fim de solucionar os problemas mais importantes do seu desenvolvimento económico, e para fomentar o progresso social e melhorar o nível de vida;

CONSIDERANDO que o Governo da República Popular de Moçambique deseja solicitar a assistência do PNUD em benefício da sua população;

O Governo e o PNUD (chamados adiante as Partes) firmaram o presente Acordo animados por um espírito de cooperação amistosa.

Artigo I. ALCANCE DO ACORDO

1. O presente Acordo enumera as condições básicas nas quais o PNUD e seus Organismos de execução prestarão assistência ao Governo na realização de seus projetos de desenvolvimento, como também as que presidirão à execução dos projetos que recebem ajuda do PNUD. Será aplicado a toda assistência do PNUD e aos Documentos do Projeto ou outros instrumentos (chamados adiante Documentos do Projeto) que as Partes concluirão para definir mais detalhadamente os pormenores de tal assistência e as responsabilidades respectivas das Partes e do Organismo de Execução em relação a tais projetos.

2. O PNUD só prestará assistência, em virtude deste Acordo, em resposta a solicitações apresentadas pelo Governo e aprovadas pelo PNUD. Conceder-se-á tal assistência ao Governo, ou à entidade que o Governo designar, e se proporcionará e receberá em conformidade com as resoluções e decisões pertinentes e aplicáveis dos órgãos competentes do PNUD, e na medida em que o PNUD disponha dos fundos necessários.

Artigo II. FORMAS DE ASSISTÊNCIA

1. A assistência que o PNUD pode prestar ao Governo em virtude deste Acordo será a seguinte:

- (a) Os serviços de assessores e consultores, incluindo empresas e organizações consultoras, selecionados pelo PNUD ou pelo Organismo de Execução competente e responsáveis perante eles;
- (b) Os serviços de assessores em matéria operacional selecionados pelo Organismo de Execução para que desempenhem funções de caráter operacional, executivo ou administrativo na qualidade de funcionários do Governo ou como empregados das entidades que o Governo designar em virtude do artigo 1, parágrafo 2;
- (c) Os serviços de Voluntários das Nações Unidas (chamados adiante Voluntários);
- (d) Equipamento e provisões que não forem imediatamente disponíveis na República Popular de Moçambique (denominado daqui por diante o país);

- (e) Seminários, programas de formação do pessoal, projetos de demonstração, grupos de trabalho de técnicos e actividades análogas;
 - (f) Bolsas de estudo ou providências semelhantes que permitam aos candidatos propostos pelo Governo e aprovados pelo Organismo de Execução competente estudar ou receber formação;
 - (g) Qualquer outra forma de assistência em que convenham o Governo e o PNUD.
2. O Governo apresentará as solicitações de assistência ao PNUD por intermédio do representante residente do PNUD no país (mencionado no parágrafo 4 a) deste artigo) segundo a maneira ou em conformidade com os procedimentos estabelecidos pelo PNUD para tais solicitações. O Governo proporcionará ao PNUD todas as facilidades adequadas e as informações pertinentes para avaliar a solicitação, inclusive uma declaração de intenção com respeito à gestão posterior dos projetos de investimento.
3. O PNUD poderá prestar assistência ao Governo directamente, mediante a ajuda externa que julgue adequada, ou então por intermédio de um Organismo de Execução cuja responsabilidade primordial será a de levar a cabo a assistência prestada pelo PNUD ao projeto e cujo estatuto para esses fins será a de um contratista independente. Caso o PNUD preste assistência directamente ao Governo, toda referência ao presente Acordo a um Organismo de Execução se entenderá como referência ao PNUD, a não ser que isso seja evidentemente incompatível com o contexto.
4. (a) O PNUD poderá manter no país uma missão permanente, encabeçada por um representante residente, a fim de que represente o PNUD e seja a principal via de comunicação com o Governo em todos os assuntos relativos ao Programa. O representante residente terá plena responsabilidade e autoridade final em nome do Administrador do PNUD no que diz respeito a qualquer aspecto do programa do PNUD no país e será chefe de equipe em relação aos representantes de outras organizações das Nações Unidas nomeados no país, levando em conta a competência profissional dos mesmos e as suas relações com os órgãos competentes do Governo. O representante residente manterá ligações, em nome do Programa, com os órgãos competentes do Governo, inclusive o organismo de coordenação do Governo para a ajuda externa, e informará ao Governo sobre as políticas, critérios e procedimentos do PNUD e outros programas pertinentes das Nações Unidas. Auxiliará o Governo, na medida necessária, na preparação do programa por país do PNUD e das solicitações de projetos, bem como nas propostas de alterações no programa ou projetos do país; assegurará a coordenação adequada de todo tipo de assistência prestada pelo PNUD por intermédio dos distantes Organismos de Execução ou de seus próprios consultores; assistirá o Governo, caso seja preciso, na coordenação das actividades do PNUD com os programas nacionais, bilaterais e multilaterais dentro do país, e desempenhará qualquer outra função que possam confiar-lhe o Administrador ou um Organismo de Execução.

(b) A missão do PNUD no país estará dotada também do pessoal que o PNUD estimar necessário para o desempenho de suas funções. O PNUD notificará periodicamente ao Governo os nomes dos membros da missão, dos seus familiares, bem como qualquer mudança na condição de tais pessoas.

Artigo III. EXECUÇÃO DOS PROJETOS

1. O Governo será responsável pelos seus projetos de desenvolvimento que recebem ajuda do PNUD e pela realização dos seus objectivos segundo estão descritos

nos Documentos do Projeto pertinentes e realizará as partes de tais projetos estipuladas nas condições do presente Acordo e de tais documentos do Projeto. O PNUD se compromete a complementar e suplementar a participação do Governo em tais projetos prestando assistência ao Governo de conformidade com o presente Acordo e com os Planos de Trabalho que fizerem parte dos ditos Documentos do Projeto e ajudando-o no cumprimento de suas intenções no que se refere à gestão ulterior dos projetos de investimento. O Governo indicará ao PNUD qual é o Organismo do Cooperação do Governo que será directamente responsável pela participação do Governo em cada um dos projetos que receberem ajuda do PNUD. Sem que a responsabilidade geral do Governo pelos seus projetos seja prejudicada, as Partes poderão consentir em que um Organismo de Execução assuma a responsabilidade primordial na execução de um projeto em consulta e de acordo com o Organismo de Cooperação, e qualquer providência neste sentido constará no Plano de Trabalho que formará parte do Documento do Projeto junto com as disposições necessárias, se for o caso, para a transferência de tal responsabilidade, no curso da execução do projeto, para o Governo ou uma entidade designada por este.

2. O cumprimento por parte do Governo de quaisquer obrigações prévias que de comum acordo foram consideradas necessárias ou adequadas para a assistência do PNUD a um projeto determinado será indispensável para que o PNUD e o Organismo de Execução assumam as suas responsabilidades com respeito a esse projeto. Caso a prestação dessa assistência se inicie antes de que se cumpram tais obrigações prévias, ela poderá ser terminada ou suspensa em aviso prévio, a critério do PNUD.

3. Qualquer acordo entre o Governo e um Organismo de Execução relativo à execução de um projecto que receba ajuda do PNUD, ou entre o Governo e um assessor em matéria operacional, estará sujeito às disposições do presente Acordo.

4. O Organismo de Cooperação designará, conforme seja necessário e em consulta com o Organismo de Execução, um director a tempo integral para cada projeto, o qual desempenhará as funções que lhe forem confiadas pelo Organismo de Cooperação. O Organismo de Execução designará, conforme seja necessário e em consulta com o Governo, um Assessor Técnico Principal ou Coordenador do Projeto, responsável ante o Organismo de Execução, para supervisar a participação do Organismo de Execução no projeto, no nível do projeto. Este assessor supervisará e coordenará as actividades dos consultores e demais pessoal do Organismo de Execução e se encarregará da formação no emprego do pessoal governamental local de contrapartida. Ecarregar-se-á da administração e da utilização eficaz de todos os factores financiados pelo PNUD, inclusive o equipamento fornecido para o projecto.

5. No desempenho de suas funções, os assessores, consultores e os Voluntários agirão em relação estreita com o Governo e as pessoas ou órgãos designados pelo Governo, e obedecerão às instruções que lhes dê o Governo, tendo-se em conta o carácter dos seus deveres e a assistência de que se trate, na forma mútuamente aceite entre o PNUD, o Organismo de Execução competente e o Governo. Os assessores em matéria operacional serão responsáveis únicamente perante o Governo ou a entidade à qual estejam ligados e estarão sob a direcção exclusiva destes; contudo, não se exigirá que desempenhem nenhuma função que seja incompatível com o seu estatuto internacional ou com os objectivos do PNUD ou do Organismo de Execução. O Governo se compromete a assegurar que a data em que cada assessor em matéria operacional comece a trabalhar para o Governo coincida com a data em que entrar em vigor o seu contrato com o Organismo de Execução competente.

6. Os beneficiários de bolsas de estudo serão selecionados pelo Organismo de Execução. Tais bolsas serão administradas de conformidade com as políticas e práticas do Organismo de Execução na matéria.

7. O equipamento técnico ou de outro tipo, os materiais, as provisões e os demais bens financiados ou fornecidos pelo PNUD serão propriedade do PNUD, a menos que seja transferida a sua propriedade, em conformidade com modalidades e condições aceites mútuamente pelo Governo e o PNUD, ao Governo ou à entidade que este designar.

8. Os direitos de patente, de autor e outros direitos análogos relacionados com qualquer invenção ou processo que se origine na assistência do PNUD em virtude do presente Acordo serão propriedade do PNUD. A não ser que as Partes, em cada caso, decidam de outra maneira, o Governo terá direito a utilizar tais invenções ou processos no país, livres de *royalties* ou outros encargos semelhantes.

Artigo IV. INFORMAÇÃO RELATIVA AOS PROJETOS

1. O Governo deverá fornecer ao PNUD informações, mapas, contas, registros, balanços, documentos e qualquer outra informação solicitada pelo PNUD em relação a todo projeto que receber ajuda do PNUD, ou referente à sua execução, à permanência de suas condições de viabilidade e validez ou ao cumprimento pelo Governo de suas responsabilidades em virtude do presente Acordo ou dos Documentos do Projeto.

2. O PNUD se compromete a manter o Governo informado do progresso de suas actividades do assistência em virtude do presente Acordo. Cada uma das Partes terá direito, em qualquer momento, a observar o andamento das operações nos projetos que recebam ajuda do PNUD.

3. Uma vez terminado em projeto que tenha recebido ajuda do PNUD, o Governo fornecerá ao PNUD, a pedido deste, a informação sobre os benefícios derivados do projeto e as actividades empreendidas para alcançar seus objectivos, inclusive a informação necessária e apropriada para a avaliação do projeto ou da assistência do PNUD e, para estes fins, consultará com o PNUD e permitirá que o PNUD observe a situação.

4. Qualquer informação ou documento que o Governo deva fornecer ao PNUD em virtude deste artigo deverá ser igualmente posto à disposição do Organismo de Execução se solicitado por este.

5. As Partes se consultarão mútuamente sobre a publicação, conforme o caso, de qualquer informação relativa a um projeto que receber ajuda do PNUD ou aos benefícios derivados do mesmo. Todavia, o PNUD poderá pôr à disposição dos possíveis investidores qualquer informação relativa a um projeto de investimento, a menos que o Governo solicite por escrito ao PNUD que restrinja o fornecimento de informação sobre tal projeto.

Artigo V. PARTICIPAÇÃO E CONTRIBUIÇÃO DO GOVERNO NA EXECUÇÃO DO PROJETO

1. O Governo, em cumprimento de sua obrigação de participar e cooperar na execução dos projetos que receberam ajuda do PNUD em virtude do presente Acordo, fornecerá as seguintes contribuições em espécie na medida em que determinarem os Documentos do Projeto correspondentes:

(a) Serviços locais de contrapartida, de carácter profissional ou de outro tipo, incluindo o pessoal local de contrapartida dos assessores em matéria operacional;

- (b) Terrenos, edifícios e serviços de formação e de outra natureza produzidos no país ou que possam ser obtidos neste; e
 - (c) Equipamento, materiais e provisões produzidos no país ou que possam ser obtidos neste.
2. Sempre que o fornecimento de equipamento estiver incluído na assistência do PNUD ao Governo, este arcará com os gastos decorrentes do despacho alfandegário de tal equipamento, seu transporte do porto de entrada até ao local do projeto, como também com gastos acessórios de manipulação ou de armazenagem e outros gastos conexos, seu seguro depois da entrega no lugar do projeto, sua instalação e manutenção.
3. O Governo pagará também os salários das pessoas que receberem formação no projeto e dos bolsistas durante o período de suas bolsas de estudo.
4. Se o Documento do Projeto assim o estipular, o Governo pagará ou mandará pagar ao PNUD ou ao Organismo de Execução as somas requeridas, na quantia determinada no Projeto de Orçamento do Documento do Projeto, para obter qualquer dos bens e serviços enumerados no parágrafo 1 deste artigo, depois do que, o Organismo de Execução obterá os bens e serviços necessários e informará anualmente o PNUD dos gastos feitos graças às quantias recebidas em conformidade com esta disposição.
5. As somas que forem pagas ao PNUD de conformidade com o parágrafo anterior serão depositadas numa conta designada para tal efeito pelo Secretário Geral das Nações Unidas e serão administradas conforme as disposições pertinentes do Regulamento Financiero do PNUD.
6. O custo dos bens e serviços que constituirem a contribuição do Governo ao projeto e as somas a serem pagas pelo Governo em cumprimento deste artigo, segundo estejam estipuladas nos orçamentos do Projeto, serão considerados como estimações baseadas na melhor informação de que se disponha no momento de preparar os orçamentos do Projeto. Estas quantias serão objecto de ajustes sempre que seja necessário para reflectir o custo efectivo de qualquer de tais bens e serviços adquiridos posteriormente.
7. O Governo deverá prover cada projeto, quando for preciso, de cartazes adequados que sirvam para indicar que o projeto é executado com a ajuda do PNUD e do Organismo de Execução.

***Artigo VI. QUOTAS PARA GASTOS DO PROGRAMA
E OUTRAS DESPESAS EM MOEDA NACIONAL***

1. Além da contribuição mencionada no artigo V supra, o Governo ajudará o PNUD, mediante o pagamento ou tomando providências para o pagamento dos seguintes custos e serviços locais, nas quantias determinadas no Documento do Projeto correspondente ou que hajam sido fixadas de outra forma pelo PNUD em cumprimento das decisões pertinentes de seus órgãos directores:
- (a) Os gastos locais de subsistência dos assessores e consultores designados para os projetos que se executem no país;
 - (b) Os serviços de pessoal local administrativo e de escritório, incluindo o pessoal local de secretaria, intérpretes, tradutores e demais pessoal auxiliar que seja necessário;
 - (c) O transporte do pessoal dentro do país; e
 - (d) Os gastos de correio e telecomunicações com fins oficiais.

2. O Governo pagará também directamente a cada assessor em matéria operacional o salário, os subsídios e outros emolumentos conexos que pagaria a um dos seus nacionais se fosse nomeado para esse posto. Também concederá a cada assessor em matéria operacional as mesmas férias anuais e licença para tratamento de saúde que o Organismo de Execução competente concede a seus próprios funcionários e adoptará todas as medidas necessárias para permitir-lhe que goze as férias no país de origem a que tem direito conforme suas condições de serviço junto a tal Organismo de Execução. Se o Governo prescindir de seus serviços em circunstâncias que originem uma obrigação do Organismo de Execução a pagar-lhe uma indemnização por tempo de trabalho prevista no seu contrato, o Governo contribuirá, por conta da mesma, com a quantia da indemnização que teria que pagar a um funcionário nacional ou a um empregado nacional de categoria análoga se desse por terminados os seus serviços nas mesmas circunstâncias.

3. O Governo se compromete a fornecer em espécie os seguintes serviços e instalações locais:

- (a) Escritórios e outros locais necessários;
- (b) Facilidades e serviços médicos apropriados para o pessoal internacional iguais aos que possa haver para os funcionários nacionais;
- (c) Alojamento simples mas devidamente mobilado para os Voluntários; e
- (d) Assistência na procura de alugamento adequado para o pessoal internacional e fornecimento desse tipo de alojamento para os assessores em matéria operacional nas mesmas condições que para os funcionários nacionais de categoria semelhante.

4. O Governo contribuirá também com os gastos de manutenção da missão do PNUD no país concedendo anualmente ao PNUD uma soma global determinada de comum acordo entre as Partes para cobrir os gastos seguintes:

- (a) Um escritório apropriado, dotado de equipamento e provisões, suficiente para servir de sede local do PNUD no país;
- (b) Pessoal local administrativo e de escritório adequado, intérpretes, tradutores e demais pessoal auxiliar que seja necessário;
- (c) Os gastos de transporte do representante residente e seus ajudantes dentro do país para fins oficiais;
- (d) Os gastos de correio e telecomunicações para fins oficiais; e
- (e) Os gastos de manutenção do representante residente e de seus ajudantes quando em viagem oficial dentro do país.

5. O Governo terá a opção de fornecer em espécie os serviços mencionados no parágrafo 4 supra, com excepção dos items compreendidos nos incisos b) e e).

6. As despesas a que se referem as disposições do presente artigo, com excepção das mencionadas no parágrafo 2, serão pagas pelo Governo e administradas pelo PNUD conforme o parágrafo 5 do artigo V.

Artigo VII. RELAÇÕES COM A ASSISTÊNCIA PROCEDENTE DE OUTRAS FONTES

Caso uma delas obtenha assistência de outras fontes para a execução de um projeto, as Partes efectuarão consultas mútuas e também com o Organismo de Execução a fim de conseguir uma coordenação e utilização eficazes do conjunto da assistência que receber o Governo. As obrigações que o presente Acordo impõe ao Governo não serão modificadas por nenhuma providência que este possa concluir com outras entidades que cooperem com ele na execução de um projeto.

Artigo VIII. UTILIZAÇÃO DA ASSISTENCIA

O Governo fará tudo o que estiver ao seu alcance para tirar o maior proveito possível da assistência prestada pelo PNUD e utilizará essa assistência para os fins a que estiver destinada. Sem restringir o alcance geral do que foi dito acima, o Governo adoptará com este objectivo as medidas especificadas no Documento do Projeto.

Artigo IX. PRIVILÉGIOS E IMUNIDADES

1. O Governo aplicará tanto às Nações Unidas e seus órgãos, incluindo o PNUD e os órgãos subsidiários das Nações Unidas que actuem como Organismos de Execução do PNUD, como a seus bens, fundos e haveres e a seus funcionários, inclusive o representante residente e outros membros da missão do PNUD no país, as disposições da Convenção sobre Privilégiros e Imunidades das Nações Unidas.

2. O Governo aplicará a todo o organismo especializado que actue como Organismo de Execução, assim como a seus bens, fundos e haveres e a seus funcionários, as disposições da Convenção sobre Privilégiros e Imunidades dos Organismos Especializados, com a inclusão de qualquer Anexo à Convenção que se aplique a tal organismo. No caso em que o Organismo Internacional de Energia Atómica (OIEA) actue como Organismo de Execução, o Governo aplicará a seus bens, fundos e haveres, assim como a seus funcionários e consultores, as disposições do Acordo sobre os Privilégiros e Imunidades do OIEA.

3. Aos membros da missão do PNUD que se encontrem no país serão concedidos os privilégiros e imunidades adicionais que forem necessários para que a missão possa desempenhar eficazmente as suas funções.

4. (a) Excepto quando as Partes decidirem o contrário nos documentos do Projeto relativos a projetos determinados, o Governo concederá a todas as pessoas, com excepção dos nacionais do Governo contratados localmente, que prestarem serviços em nome do PNUD, de um Organismo Especializado ou do OIEA que não estiverem incluídas nos parágrafos 1 e 2 supra os mesmos privilégiros e imunidades que aos funcionários das Nações Unidas, do Organismo Especializado interessado ou do OIEA em virtude das secções 18, 19 ou 18, respectivamente, das Convenções sobre Privilégiros e Imunidades das Nações Unidas ou dos Organismos Especializados, ou do Acordo sobre os Privilégiros e Imunidades do OIEA.

(b) Aos efeitos dos instrumentos sobre privilégiros e imunidades mencionados anteriormente neste artigo:

- 1) Todos os papéis e documentos relativos a um projeto que se acharem em poder ou sob o controle das pessoas mencionadas no inciso 4 a) supra serão considerados documentos pertencentes às Nações Unidas, ao Organismo Especializado interessado ou ao OIEA, segundo os casos; e
- 2) O equipamento, materiais e aprovisionamento que tais pessoas hajam trazido ao país ou hajam comprado ou alugado dentro do país para serem usados no projeto, serão considerados propriedade das Nações Unidas, do Organismo Especializado correspondente ou do OIEA, segundo os casos.

5. A expressão «pessoas que prestem serviços» utilizada nos artigos IX, X e XIII do presente Acordo, compreende os assessores em matéria operacional, voluntários, consultores, bem como as pessoas jurídicas e físicas e seus empregados. Nela estão compreendidas as organizações ou empresas governamentais ou não governamentais que o PNUD utilize, seja como Organismo de Execução ou de outra forma, para executar ou ajudar na execução da assistencia que o PNUD prestar a um projeto, e seus empregados. Nada do que está contido no presente Acordo será interpretado de

modo a limitar os privilégios, imunidades ou facilidades concedidos a tais organizações ou empresas ou a seus empregados em qualquer outro instrumento.

Artigo X. FACILIDADES PARA A PRESTAÇÃO DA ASSISTÊNCIA DO PNUD

1. O Governo adoptará todas as medidas necessárias para que o PNUD, seus Organismos de Execução, seus consultores e demais pessoas que prestem serviços por conta deles, sejam isentos dos regulamentos e outras disposições legais que possam interferir nas operações que se realizem em virtude do presente Acordo, e lhes facilitará o que for necessário para a rápida e eficiente realização da assistência do PNUD. Em particular, lhes concederá os direitos e facilidades seguintes:

- (a) Aprovação rápida dos consultores e de outras pessoas que prestem serviços em nome do PNUD ou de um Organismo de Execução;
- (b) Expedição rápida e gratuita de visas, licenças ou autorizações necessárias;
- (c) Acesso aos lugares de execução dos projetos e todos os direitos de transito necessários;
- (d) Direito de circular livremente dentro do país e de entrar ou sair do mesmo na medida necessária para a adequada realização da assistência do PNUD;
- (e) O tipo de cambio legal mais favorável;
- (f) Todas as autorizações necessárias para a importação de equipamento, materiais e aprovisionamento, assim como para sua exportação ulterior;
- (g) Todas as autorizações necessárias para a importação de bens de uso ou consumo pessoal pertencentes aos funcionários do PNUD ou dos seus Organismos de Execução ou a outras pessoas que prestem serviços em nome deles e para a exportação ulterior de tais bens; e
- (h) Despacho rápido nas alfandegas dos artigos mencionados nos incisos f) e g) acima.

2. Considerando que a assistência prevista no presente Acordo é prestada em benefício do Governo e do povo da República Popular de Moçambique, o Governo assumirá todos os riscos decorrentes das operações que se executarem em virtude do presente Acordo. O Governo deverá responsabilizar-se por toda a reclamação apresentada por terceiros contra o PNUD ou contra um Organismo de Execução, contra o pessoal de qualquer um deles ou contra outras pessoas que prestarem serviços em nome deles, e os exonerará de qualquer reclamação ou responsabilidade resultante das operações realizadas em virtude do presente Acordo. Esta disposição não se aplicará quando as Partes ou o Organismo de Execução convierem em que tal reclamação ou responsabilidade foi devida à negligencia grave ou a uma falta intencional de tais pessoas.

Artigo XI. SUSPENSÃO OU TÉRMINO DA ASSISTÊNCIA

1. Mediante notificação por escrito dirigida ao Governo e ao Organismo de Execução competente, o PNUD poderá suspender a sua assistência a qualquer projeto se, na opinião do PNUD, surgir qualquer circunstância que prejudique ou ameace prejudicar a feliz conclusão do projeto ou a realização de seus objectivos. O PNUD poderá, na mesma notificação por escrito ou em outra posterior, indicar as condições em que está disposto a renovar a sua assistência ao projeto. Toda suspensão continuará até que o Governo aceite tais condições e o PNUD notifique por escrito ao Governo e ao Organismo de Execução que está disposto a renovar a sua assistência.

2. Se a situação mencionada no parágrafo 1 deste artigo continuar durante um período de 14 dias a partir da data em que o PNUD houver notificado sobre tal situação

e a suspensão da assistência ao Governo e ao Organismo de Execução, então, em qualquer momento depois que se produza essa situação e enquanto continuar a mesma, o PNUD poderá notificar por escrito ao Governo e ao Organismo de Execução que põe término à sua assistência ao projeto.

3. As disposições deste artigo não prejudicarão nenhum dos demais direitos ou recursos que o PNUD tenham em tais circunstâncias, seja em virtude dos princípios gerais do direito seja por outros motivos.

Artigo XII. SOLUÇÃO DE LITÍGIOS

1. Todo litígio que surgir entre o PNUD e o Governo em decorrência do presente Acordo ou relacionado com ele e que não seja resolvido por meio de negociações ou por outro meio de solução aceite de comum acordo será submetido à arbitragem a pedido de qualquer uma das Partes. Cada uma das Partes nomeará um árbitro e os dois árbitros assim nomeados designarão um terceiro árbitro que actuará como Presidente. Se dentro dos 30 dias subsequentes ao pedido de arbitragem uma das Partes não tiver ainda nomeado um árbitro, ou se dentro dos 15 dias que seguirem a nomeação dos dois árbitros não se designou o terceiro árbitro, qualquer uma das Partes poderá pedir ao Presidente da Corte Internacional de Justiça que nomeie um árbitro. Os árbitros estabelecerão o procedimento arbitral e os custos da arbitragem correrão a cargo das Partes nas proporções em que determinarem os árbitros. O laudo arbitral conterá uma exposição dos motivos em que estiver fundado e as Partes o aceitarão como solução definitiva do litígio.

2. Todo o litígio entre o Governo e um assessor em matéria operacional que tenha por causa suas condições de serviço com o Governo ou seja relacionado com as mesmas poderá ser submetido ao Organismo de Execução a que pertença tal assessor pelo Governo ou pelo assessor em matéria operacional interessado, e o Organismo de Execução utilizará seus bons ofícios para ajudá-los a chegar a um acordo. Se o litígio não puder ser resolvido de acordo com o disposto na frase anterior ou por outro meio de solução aceite de comum acordo, o assunto poderá ser submetido à arbitragem a pedido de qualquer uma das Partes seguindo as mesmas disposições estabelecidas no parágrafo 1 deste artigo, salvo que o árbitro não designado por nenhuma das Partes ou pelos árbitros das Partes será designado pelo Secretário Geral do Tribunal Permanente de Arbitragem.

Artigo XIII. DISPOSIÇÕES GERAIS

1. O presente Acordo entrará em vigor no momento da assinatura, e continuará em vigor até que seja denunciado de acordo com o parágrafo 3 abaixo. Após a entrada em vigor do presente Acordo, o mesmo anulará os Acordos existentes respeitantes à provisão de assistência ao Governo com recursos do PNUD e respeitante ao escritório do PNUD no país, e aplicar-se-á a toda a assistência prestada ao Governo e ao escritório do PNUD estabelecido no país ao abrigo dos Acordos agora anulados.

2. O presente Acordo poderá ser modificado por um acordo por escrito das Partes. Toda questão que não tenha sido prevista no presente Acordo será resolvida pelas Partes de conformidade com as resoluções ou decisões pertinentes dos órgãos competentes das Nações Unidas. Cada Parte examinará com toda a atenção e espírito favorável toda proposta formulada pela outra Parte em virtude do presente parágrafo.

3. O presente Acordo poderá ser denunciado por qualquer das Partes mediante notificação por escrito dirigida à outra Parte e deixará de surtir efeito aos 60 dias depois de se haver recebido tal notificação.

4. As obrigações assumidas pelas Partes em virtude dos artigos IV (relativo à informação sobre o projeto) e VIII (relativo à utilização da assistência) subsistirão após a expiração ou denúncia deste Acordo. As obrigações assumidos pelo Governo em virtude dos artigos IX (relativo aos privilégios e imunidades), X (relativo às facilidades para a execução do projeto) e XII (relativo à solução de litígios) subsistirão após a expiração ou denúncia do presente Acordo na medida necessária para permitir que se retirem ordenadamente o pessoal, os fundos e os bens do PNUD e de qualquer Organismo de Execução, ou de quaisquer pessoas que prestem serviços em nome deles em virtude do presente Acordo.

EM FÉ DO QUE os abaixo assinados, representantes devidamente designados do Programa das Nações Unidas para o Desenvolvimento e do Governo, respectivamente, assinaram o presente Acordo em nome das Partes nas línguas inglesa e portuguesa em duas cópias em Maputo no dia 15 de Setembro de 1976.

Pelo Programa das Nações Unidas
para o Desenvolvimento:

[*Signed — Signé*]

ANTHONY BALINSKI
Representante Permanente

Pelo Governo
da República Popular
de Moçambique:

[*Signed — Signé*]

MARCELINO DOS SANTOS
Ministro do Desenvolvimento
e Planificação Económica

DECLARATION MADE UPON SIGNATURE –
DÉCLARATION FAITE LORS DE LA SIGNATURE

«Tendo em mente a resolução 386/1976 adoptada pelo Conselho de Segurança em 17 de Março de 1976, as resoluções 1987/LX e 2020/LX1 adoptadas pelo Conselho Económico e Social em II de Maio e 3 de Agosto de 1976 respectivamente, e as conclusões da Missão do Secretário-Geral expressas no seu relatório de 30 de Abril de 1976 (documento E/5812), o Governo da República Popular de Moçambique confia que ficará isento das provisões do artigo VI, parágrafos 1 e 4, do Acordo Básico de Assistência, enquanto a conjuntura económico-financeira de Moçambique continue a ser afectada pela aplicação de sanções contra o governo rebelo da Colónia Britânica da Rodésia do Sul em implementação da resolução 253/1968 do Conselho de Segurança.»

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DU MOZAMBIQUE ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé «le PNUD») afin d'appuyer et de compléter l'effort fait par les pays en développement sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement de la République populaire du Mozambique souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommés «les Parties») ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier. PORTÉE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les organisations chargées de l'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les documents relatifs aux projets ou autres textes (ci-après dénommés les descriptifs des projets) que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'organisation chargée de l'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement qu'il aura approuvées. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'organisation chargée de l'exécution et responsables devant eux;
- b) Les services d'experts opérationnels choisis par l'organisation chargée de l'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier;
- c) Les services de Volontaires des Nations Unies (ci-après dénommés les volontaires);

¹ Entré en vigueur le 15 septembre 1976 par la signature, conformément à l'article XIII, paragraphe 1.

- d) Le matériel et les fournitures qu'il est difficile de se procurer dans la République populaire du Mozambique (ci-après dénommée le pays);
- e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
- f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant à des candidats désignés par le Gouvernement et agréés par l'organisation chargée de l'exécution de faire des études ou de recevoir une formation professionnelle; et
- g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.

2. Le Gouvernement présentera ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (visé à l'alinéa *a* du paragraphe 4 ci-dessous), dans la forme et suivant les procédures prévues par le PNUD pour ces demandes. Il fournira au PNUD toutes les facilités et tous les renseignements nécessaires pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.

3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'une organisation chargée de l'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au projet et aura, à cette fin, statut d'entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'une organisation chargée de l'exécution dans le présent Accord sera interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.

4. *a)* Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom de l'Administrateur du PNUD, le représentant résident sera responsable, pleinement et en dernier ressort, du programme du PNUD sous tous ses aspects dans le pays et assumera pour ce qui concerne le programme du PNUD, les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Le Représentant résident assurera au nom du Programme la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des diverses organisations chargées de l'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il accomplitra toutes les autres tâches que l'Administrateur ou une organisation chargée de l'exécution pourront lui confier.

b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera utile à son bon fonctionnement. Le PNUD notifiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation des fins exposées dans les descriptifs des projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits descriptifs. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ces projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les descriptifs des projets et en l'aidant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'organisme coopérateur officiel directement responsable de la participation de l'Etat à chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'une organisation chargée de l'exécution sera responsable au premier chef de l'exécution d'un projet, en consultation et en accord avec l'organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le descriptif du projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.
2. Le PNUD et l'organisation chargée de l'exécution ne seront tenus de s'acquitter de leurs responsabilités dans un projet qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD à ce projet. Si cette assistance commence à être fournie avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.
3. Tout accord conclu entre le Gouvernement et une organisation chargée de l'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.
4. L'organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'organisation chargée de l'exécution, un directeur à plein temps qui s'acquittera des tâches qu'il lui confiera. L'organisation chargée de l'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place sa participation au projet et sera responsable devant elle. Le conseiller technique principal ou coordonnateur de projet supervisera et coordonnera les activités des experts et des autres membres du personnel de l'organisation chargée de l'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de la bonne utilisation de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.
5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en étroite consultation avec le Gouvernement et avec les personnes ou organismes désignés par lui, et ils se conformeront aux directives du Gouvernement qui seraient applicables, eu égard à la nature de leurs fonctions et de l'assistance à fournir et dont le PNUD, l'organisation chargée de l'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils seront affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'organisation chargée de l'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'organisation chargée de l'exécution.

6. Les boursiers seront sélectionnés par l'organisation chargée de l'exécution. L'administration des bourses sera conforme aux principes et pratiques de l'organisation en la matière.

7. Le PNUD restera propriétaire du matériel technique et des autres matériels, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par lui, selon des modalités, et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement, dans chaque cas, le Gouvernement aura néanmoins le droit d'utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements qu'il pourra lui demander concernant un projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'acquitte de ses responsabilités en vertu du présent Accord ou des documents relatifs au projet.

2. Le PNUD veillera à ce que le Gouvernement soit tenu au courant des progrès de ses activités d'assistance en vertu du présent Accord. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des activités entreprises au titre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, à sa demande, des renseignements sur les avantages de ce projet et sur les activités entreprises pour atteindre ses objectifs, notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD, et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de remettre au PNUD en vertu du présent article sera également communiqué à l'organisation chargée de l'exécution si elle en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages de ces projets. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ait demandé au PNUD par écrit de restreindre la diffusion des informations relatives à ces projets.

Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Pour s'acquitter de sa charge de participer et de coopérer à l'exécution des projets aidés par le PNUD en vertu du présent Accord, le Gouvernement fournira à titre de contribution en nature et pour autant qu'il est précisé dans les descriptifs des projets :

- a) Les services de spécialistes locaux et d'autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
- b) Les terrains, les bâtiments, les moyens de formation et autres installations et services disponibles ou produits dans le pays;

- c) Le matériel, les approvisionnements et les fournitures disponibles ou produits dans le pays.
2. Chaque fois que l'assistance du PNUD prévoira la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manipulation ou d'entreposage, etc., ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.
3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse.
4. Le Gouvernement versera ou fera verser au PNUD ou à une organisation chargée de l'exécution, si cela est stipulé dans le descriptif du projet et dans la mesure fixée dans le budget du projet qui y est joint, les sommes requises pour couvrir le coût des éléments énumérés au paragraphe 1 ci-dessus; l'organisation chargée de l'exécution se procurera alors les biens et services nécessaires et rendra compte annuellement au PNUD des dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.
5. Les sommes dues au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément au Règlement financier du PNUD.
6. Le coût des éléments qui constituent la contribution du Gouvernement aux projets et les sommes dues par lui en vertu du présent article, suivant le détail des budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement des budgets. Ces sommes feront l'objet d'ajustements chaque fois qu'il le faudra, compte tenu du coût effectif des éléments achetés par la suite.
7. Le Gouvernement disposera, selon qu'il conviendra, sur le site de chaque projet, des écrits appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'organisation chargée de l'exécution.

***Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME
ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE***

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le descriptif du projet ou fixés par ailleurs par le PNUD conformément aux décisions de ses organes directeurs :
- a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;
 - b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes-traducteurs et autres auxiliaires;
 - c) Le transport du personnel à l'intérieur du pays; et
 - d) Les services postaux et de télécommunications à fins officielles.
2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'organisation chargée de l'exécution.

cution à ses propres agents et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu de son contrat avec l'organisation en cause. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'organisation chargée de l'exécution soit tenue de lui verser une indemnité en vertu de son contrat avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou à une autre personne de rang comparable employée par lui s'il mettait fin à ses services dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir, comme contribution en nature, les installations et services locaux suivants :

- a) Les bureaux et autres locaux nécessaires;
- b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent ces fonctionnaires;
- c) Des logements simples mais adéquatement meublés pour les volontaires;
- d) Une assistance pour trouver des logements convenant au personnel international, et des logements pour les experts opérationnels, aux mêmes conditions qu'à ses propres fonctionnaires de rang comparable.

4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :

- a) Bureaux, y compris le matériel et les fournitures, destinés à servir de siège local du PNUD dans le pays;
- b) Personnel local : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
- c) Moyens de transport pour les déplacements officiels du représentant résident et de ses collaborateurs dans le pays;
- d) Services postaux et de télécommunications à des fins officielles;
- e) Indemnité de subsistance pour le représentant résident et ses collaborateurs en déplacement officiel dans le pays.

5. Le Gouvernement aura la faculté de fournir en nature les installations et services visés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas b et e.

6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE D'AUTRES SOURCES

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance d'autres sources, les Parties se consulteront entre elles et consulteront l'organisation chargée de l'exécution afin d'assurer la bonne coordination et utilisation de tous les concours reçus par le Gouvernement. Les arrangements que le Gouvernement pourrait conclure avec d'autres entités lui prêtant leur concours pour l'exécution d'un projet ne modifieront pas les engagements qu'il a souscrits dans le présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE

Le Gouvernement ne ménagera aucun effort pour utiliser au mieux, aux fins prévues, l'assistance du PNUD. Sans que ceci limite la portée générale de ce qui précède, le Gouvernement prendra à cet effet les mesures indiquées dans le descriptif du projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'ONU faisant fonction d'organisations chargées de l'exécution de projets du PNUD, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les priviléges et immunités des Nations Unies¹.

2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'organisation chargée de l'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les priviléges et immunités des institutions spécialisées², y compris les dispositions de l'annexe à la Convention applicable à cette institution. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'organisation chargée de l'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord sur les priviléges et immunités de l'AIEA³.

3. Les membres de la mission du PNUD dans le pays jouiront, si nécessaire, de priviléges et immunités supplémentaires pour permettre à la mission d'exercer efficacement ses fonctions.

4. a) A moins que les Parties n'en décident autrement dans les descriptifs de projets particuliers, le Gouvernement accordera à toutes les personnes, hormis ses ressortissants employés sur le plan local, qui fournissent des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes priviléges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée en cause ou de l'AIEA en vertu de la section 18 de la Convention sur les priviléges et immunités des Nations Unies, de la section 19 de la Convention sur les priviléges et immunités des institutions spécialisées ou de la section 18 de l'Accord sur les priviléges et immunités de l'AIEA, respectivement.

b) Aux fins des instruments sur les priviléges et immunités qui sont visés ci-dessus dans le présent article :

- 1) Tous les papiers et documents relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa a ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée en cause ou de l'AIEA, selon le cas; et
- 2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée en cause ou de l'AIEA, selon le cas.

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

5. Les mots «personnes qui fournissent des services» employés dans les articles IX, X et XIII du présent Accord désignent les experts opérationnels, les volontaires, les consultants et les personnes morales et physiques ainsi que leurs employés. Ils désignent les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'organisation chargée de l'exécution, ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les priviléges, immunités ou facilités accordées à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

*Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE
DE L'ASSISTANCE DU PNUD*

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les organisations chargées de l'exécution, leurs experts et les autres personnes qui fournissent des services pour leur compte, ne soient pas soumis à des règlements ou autres dispositions juridiques qui risqueraient de gêner des activités entreprises en vertu du présent Accord, et leur donnera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- a) Admission rapide des experts et autres personnes qui fournissent des services pour le compte du PNUD ou d'une organisation chargée de l'exécution;
- b) Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c) Accès aux chantiers et tous droits de passage nécessaires;
- d) Droit de circuler librement dans le pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- e) Taux de change légal le plus favorable;
- f) Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnements ou de fournitures ainsi qu'à leur exportation ultérieure;
- g) Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des organisations chargées de l'exécution ou à d'autres personnes qui fournissent des services pour leur compte, et destinés à la consommation ou à l'usage personnels des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et
- h) Dédouanement rapide des biens mentionnés aux alinéas f et g ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple de la République populaire du Mozambique, le Gouvernement supportera tous les risques des opérations exécutées en vertu du présent Accord. Il répondra aux réclamations que des tiers pourraient présenter contre le PNUD ou contre une organisation chargée de l'exécution, ou leur personnel, ou contre d'autres personnes qui fournissent des services pour leur compte; il dégagera la responsabilité des intéressés et les mettra hors de cause en cas de réclamation à laquelle donneraient lieu des activités entreprises en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'organisation chargée de l'exécution conviennent que la responsabilité ou la réclamation résultent d'une faute grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

1. Le PNUD pourra, par notification écrite au Gouvernement ou à l'organisation chargée de l'exécution, suspendre son assistance à un projet s'il se produit une situa-

tion qui, selon lui, gênerait ou menacerait de gêner l'exécution du projet ou la réalisation de ses fins. Il pourra, dans la même communication ou dans une communication ultérieure, préciser les conditions auxquelles il est disposé à reprendre son assistance. L'assistance restera suspendue tant que ces conditions n'auraient pas été acceptées par le Gouvernement et que le PNUD n'aura pas notifié par écrit à celui-ci et à l'organisation chargée de l'exécution qu'il est disposé à la reprendre.

2. Si la situation visée au paragraphe I ci-dessus se produit et subsiste pendant 14 jours après que le PNUD l'a signalée, en même temps que la suspension de son assistance, au Gouvernement et à l'organisation chargée de l'exécution, le PNUD aura à tout moment, tant que cette situation subsistera, la faculté de supprimer, par notification écrite au Gouvernement et à l'organisation chargée de l'exécution, son assistance au projet.

3. Les dispositions du présent article ne préjugent pas des autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, en vertu des principes généraux du droit ou autrement.

Article XII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne serait pas réglé par la négociation ou par un autre mode convenu de règlement sera, à la demande de l'une ou l'autre Partie, soumis à l'arbitrage. Chaque Partie désignera un arbitre et les deux arbitres ainsi choisis en désigneront un troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une ou l'autre Partie n'a pas désigné son arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le tiers arbitre n'a pas été choisi, l'une ou l'autre Partie pourra demander au Président de la Cour internationale de Justice de le désigner. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, dans la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y auraient trait pourra être soumis, soit par le Gouvernement, soit par l'expert opérationnel, à l'organisation chargée de l'exécution qui aura fourni les services de l'expert et qui usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut pas être réglé ainsi ou par un autre mode convenu de règlement, la question sera, à la demande de l'une ou l'autre Partie, soumise à l'arbitrage comme il est stipulé au paragraphe 1 ci-dessus, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties sera désigné par le Secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous. A son entrée en vigueur, il remplacera les Accords existants pour ce qui est de l'assistance au Gouvernement par le PNUD et du bureau du PNUD dans le pays, et il s'appliquera à toute l'assistance fournie au Gouvernement et au bureau du PNUD établi dans le pays en vertu des Accords rendus caducs.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions qui n'y sont pas expressément prévues seront réglées par les Parties conformément aux résolutions et décisions des organes compétents de l'Organisation des

Nations Unies. Chacune des Parties examinera avec attention et bienveillance les propositions de l'autre en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de cette notification.

4. Les engagements souscrits par les Parties aux articles IV (Renseignements relatifs au projet) et VIII (Utilisation de l'assistance) subsisteront après l'expiration ou la dénonciation du présent Accord. Les engagements souscrits par le Gouvernement aux articles IX (Priviléges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) subsisteront, après l'expiration ou la dénonciation de l'Accord, autant qu'il le faudra pour qu'il puisse être procédé méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de toute organisation chargée de l'exécution ou de toute personne qui fournissent des services pour leur compte en vertu du présent Accord.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement d'une part, et du Gouvernement d'autre part, ont, au nom des Parties, signé le présent Accord en deux exemplaires établis en langue anglaise et portugaise, à Maputo, le 15 septembre 1976.

Pour le Programme
des Nations Unies
pour le développement :
Le Représentant résident,

[Signé]
ANTHONY BALINSKI

Pour le Gouvernement
de la République populaire
du Mozambique :
Le Ministre du développement
et de la planification
économique,

[Signé]
MARCELINO DOS SANTOS

DÉCLARATION FAITE LORS DE LA SIGNATURE

Rappelant la résolution 386/1976¹ adoptée par le Conseil de sécurité le 17 mars 1976, les résolutions 1987 (LX)² et 2020 (LXI)³ adoptées par le Conseil économique et social les 11 mai et 3 août 1976 respectivement ainsi que les conclusions de la Mission du Secrétaire général figurant dans son rapport daté du 30 avril 1976 (document E/5812), le Gouvernement de la République populaire du Mozambique compte être exempté de l'application des dispositions des paragraphes 1 et 4 de l'article VI de l'Accord d'assistance de base aussi longtemps que la situation économique et financière du Mozambique continuera à être affectée par l'application des sanctions décrétées contre le gouvernement rebelle de la colonie britannique de la Rhodésie du Sud en application de la résolution 253/1968⁴ du Conseil de sécurité.

¹ Nations Unies, *Procès-verbaux officiels du Conseil de sécurité, trente-et-unième année, Résolutions et décisions du Conseil de sécurité 1976* (S/INF/32), p. 7.

² Nations Unies, *Documents officiels du Conseil économique et social, soixantième session, Supplément no 1*, p. 9.

³ *Ibid.*, *soixante-et-unième session, Supplément no 1*, p. 3.

⁴ Nations Unies, *Procès-verbaux officiels du Conseil de sécurité, vingt-troisième année, Résolutions et décisions du Conseil de sécurité 1968* (E/5850), p. 5.

No. 15022

SEYCHELLES

**Declaration of acceptance of the obligations contained in
the Charter of the United Nations. Done at Victoria on
23 July 1976**

Authentic text: English.

Registered ex officio on 21 September 1976.

SEYCHELLES

**Déclaration d'acceptation des obligations contenues dans
la Charte des Nations Unies. Faite à Victoria le
23 juillet 1976**

Texte authentique : anglais.

Enregistré d'office le 21 septembre 1976.

SEYCHELLES: DECLARATION¹ OF ACCEPTANCE OF THE OBLIGATIONS CONTAINED IN THE CHARTER OF THE UNITED NATIONS

WHEREAS Seychelles did by virtue of a resolution of its Assembly resolve that, following its declared policy, it would on the achievement of independence apply for full membership in the United Nations,

AND WHEREAS independence was achieved on the 29th day of June 1976 when Seychelles became a sovereign Republic,

AND WHEREAS membership in the United Nations is open to all peace-loving States which accept the obligations contained in the Charter of the United Nations,

AND WHEREAS the Republic of Seychelles is a peace-loving State and accepts the obligations contained in the Charter of the United Nations,

Now, THEREFORE, I, James Richard Marie Mancham, President of the Republic of Seychelles:

- I. declare that the Government of the Republic of Seychelles accepts the obligations contained in the Charter of the United Nations and solemnly undertakes to fulfil them;
- II. apply on behalf of the Republic of Seychelles for the admission of the Republic of Seychelles to membership in the United Nations.

[Signed]

JAMES RICHARD MARIE MANCHAM
President

¹ Presented to the Secretary-General on 9 August 1976. By resolution 31/1* adopted by the General Assembly at its first plenary meeting on 21 September 1976, the Republic of Seychelles was admitted to membership in the United Nations.

*United Nations, *Official Records of the General Assembly, Thirty-first Session, Supplement No. 39* (A/31/39), p. 10.

[TRADUCTION — TRANSLATION]

SEYCHELLES : DÉCLARATION¹ D'ACCEPTATION DES OBLIGATIONS CONTENUES DANS LA CHARTE DES NATIONS UNIES

CONSIDÉRANT que, conformément à une résolution de leur Assemblée, les Seychelles ont décidé, dans le cadre de leur politique déclarée, de demander, à leur accession à l'indépendance, à devenir Membre à part entière de l'Organisation des Nations Unies,

CONSIDÉRANT que l'indépendance a été réalisée le 29 juin 1976 lorsque les Seychelles sont devenues une république souveraine,

CONSIDÉRANT que peuvent devenir Membres des Nations Unies tous Etats pacifiques qui acceptent les obligations de la Charte des Nations Unies,

CONSIDÉRANT que la République des Seychelles est un Etat pacifique et accepte les obligations de la Charte des Nations Unies,

Je, soussigné, James Richard Marie Mancham, Président de la République des Seychelles :

- I. Déclare que le Gouvernement de la République des Seychelles accepte les obligations de la Charte des Nations Unies et s'engage solennellement à les remplir;
- II. Demande, au nom de la République des Seychelles, que celle-ci soit admise à l'Organisation des Nations Unies.

Le Président,

[Signé]

JAMES RICHARD MARIE MANCHAM

¹ Remise au Secrétaire général le 9 août 1976. Par la résolution 31/I^{*} qu'elle a adoptée à sa première séance plénière, le 21 septembre 1976, l'Assemblée générale a admis la République des Seychelles à l'Organisation des Nations Unies.

* Nations Unies, *Documents officiels de l'Assemblée générale, trente-et-unième session, Supplément no 39* (A/31/39), p. 12.

**NETHERLANDS
and
SWAZILAND**

Exchange of notes constituting an agreement concerning the application of the Convention between Great Britain and Northern Ireland and the Netherlands regarding legal proceedings in civil and commercial matters, signed at London on May 31, 1932. Mbabane, 3 September 1970, Pretoria, 13 July 1973, and Mbabane, 12 February 1975

Authentic text: English.

Registered by the Netherlands on 24 September 1976.

**PAYS-BAS
et
SOUAZILAND**

Échange de notes constituant uu accord relatif à l'application de la Convention entre la Grande-Bretagne et l'Irlande dn Nord et les Pays-Bas concernant les actes de procédure eu matières civile et commerciale, signée à Londres le 31 mai 1932. Mbabane, 3 septembre 1970, Pretoria, 13 juillet 1973, et Mbabane, 12 février 1975

Texte authentique : anglais.

Enregistré par les Pays-Bas le 24 septembre 1976.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE KINGDOM OF THE NETHERLANDS AND THE GOVERNMENT OF SWAZILAND CONCERNING THE APPLICATION OF THE CONVENTION BETWEEN GREAT BRITAIN AND NORTHERN IRELAND AND THE NETHERLANDS REGARDING LEGAL PROCEEDINGS IN CIVIL AND COMMERCIAL MATTERS, SIGNED AT LONDON ON MAY 31, 1932²

I

Note No. 16

The Department of Foreign Affairs of the Kingdom of Swaziland presents its compliments to the Royal Netherlands Embassy and has the honour to refer to the Convention between the United Kingdom and the Netherlands regarding Legal Proceedings in Civil and Commercial Matters, signed at London on 31 May 1932² and applied to the Kingdom of Swaziland prior to the restoration of its Independence on 6 September 1968.

The Government of the Kingdom of Swaziland, after having examined and considered the said Convention, has decided to accept the rights, obligations and responsibilities of the Convention and shall regard it as binding between the Netherlands and the Kingdom of Swaziland.

With respect to the Kingdom of Swaziland, the Convention should be modified by substituting "Registrar of the High Court" for "Senior Master of the Supreme Court of Judicature" wherever the latter appears in the Convention.

The Department wishes to propose that this note and a reply indicating concurrence by the Government of the Netherlands shall constitute an agreement between the two Governments in this matter.

The Department of Foreign Affairs of the Kingdom of Swaziland avails itself of this opportunity to renew to the Royal Netherlands Embassy the assurance of its highest consideration.

Mbabane
3rd September, 1970.

II

No. 4056

The Royal Netherlands Embassy presents its compliments to the Department of Foreign Affairs of the Kingdom of Swaziland and has the honour to refer to the Letter's Note No. 16 of 3 September 1970, which reads as follows:

[See note I]

¹ Came into force on 16 June 1976, the date on which the Government of the Kingdom of the Netherlands notified in writing the Government of the Kingdom of Swaziland that the procedures constitutionally required in the Netherlands had been complied with, in accordance with the provisions of the said notes.

² League of Nations, *Treaty Series*, vol. CXL, p. 287.

The Embassy has the honour to inform the Department that the Government of the Kingdom of the Netherlands accepts the proposal of the Government of the Kingdom of Swaziland that the Treaty between the Kingdom of the Netherlands and the United Kingdom of Great Britain and Northern Ireland concerning the mutual assistance in the conduct of proceedings in civil and commercial matters, signed at London on 31 May 1932, shall be binding between their countries, it being understood that with respect to the Kingdom of Swaziland the Convention shall be modified by substituting the words "Registrar of the High Court" for "Senior Master of the Supreme Court of Judicature", wherever the latter appear in the text.

The Embassy has the honour further to inform the Department that the Government of the Kingdom of the Netherlands is prepared to conclude an agreement to that effect with the Government of the Kingdom of Swaziland.

The Netherlands Government, however, proposes that this agreement, which shall be constituted by the Department's Note No. 16 of 3 September 1970, this Note and the Department's Note in reply concurring therein shall be applied in such a way that requests of the competent judicial authority in one country to the competent judicial authority in the other country for service of judicial and extra-judicial documents or for the taking of evidence may either be addressed and sent in accordance with the régime provided for in and under the Treaty of 1932 or be communicated directly between these judicial authorities.

The Netherlands Government further proposes that this agreement shall enter into force on the date on which the Government of the Kingdom of the Netherlands has notified the Government of the Kingdom of Swaziland in writing that the procedures constitutionally required in the Kingdom of the Netherlands in respect of this agreement have been complied with and shall apply, as regards the Kingdom of the Netherlands, to the territory of the Kingdom in Europe, but may be extended to Surinam and the Netherlands Antilles by a notification addressed to the Government of the Kingdom of Swaziland.

The Royal Netherlands Embassy avails itself of this opportunity to renew to the Department of Foreign Affairs of the Kingdom of Swaziland the assurance of its highest consideration.

Pretoria
13th July 1973.

III

KINGDOM OF SWAZILAND
DEPARTMENT OF FOREIGN AFFAIRS

No. 4

The Department of Foreign Affairs of the Kingdom of Swaziland presents its compliments to the Royal Netherlands Embassy and has the honour to acknowledge receipt of the Embassy's Notes Nos. 6233 of 23 October and 7231 of 3 December, 1974.

The Department has the honour to inform the Embassy that the Government of the Kingdom of Swaziland agrees that the Agreement between the Government of the Kingdom of the Netherlands and the Government of the Kingdom of Swaziland,

which is constituted by the Department's Note No. 16 of 3 September 1970, the Embassy's Note No. 4056 of 13 July 1973 and this Note, according to which the Treaty between the Kingdom of the Netherlands and the United Kingdom of Great Britain and Northern Ireland regarding Legal Proceedings in Civil and Commercial Matters, signed at London on 31 May 1932, shall be binding between their countries, shall be applied in such a way that requests of the competent judicial authority in [one] country to the competent judicial authority in the other country for service of judicial and extra-judicial documents or for the taking of evidence may either be addressed and sent in accordance with the régime provided for in and under the Treaty of 1932 or be communicated directly between these judicial authorities. The Government of the Kingdom of Swaziland further agrees that this Agreement shall enter into force on the date on which the Government of the Kingdom of the Netherlands has notified the Government of the Kingdom of Swaziland in writing that the procedures constitutionally required in the Kingdom of the Netherlands in respect of this Agreement have been complied with and shall apply, as regards the Kingdom of the Netherlands, to the territory of the Kingdom in Europe, but may be extended to Surinam and the Netherlands Antilles by a notification addressed to the Government of the Kingdom of Swaziland.

The Department of Foreign Affairs of the Kingdom of Swaziland avails itself of this opportunity to renew to the Royal Netherlands Embassy the assurances of its highest consideration.

Mbabane
12 February, 1975.

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME DES PAYS-BAS ET LE GOUVERNEMENT DU SOUAZILAND RELATIF À L'APPLICATION DE LA CONVENTION ENTRE LA GRANDE-BRETAGNE ET L'IRLANDE DU NORD ET LES PAYS-BAS CONCERNANT LES ACTES DE PROCÉDURE EN MATIÈRES CIVILE ET COMMERCIALE, SIGNÉE À LONDRES, LE 31 MAI 1932²

I

Note no 16

Le Département des affaires étrangères du Royaume du Souaziland présente ses compliments à l'Ambassade du Royaume des Pays-Bas et a l'honneur de se référer à la Convention entre le Royaume-Uni et les Pays-Bas concernant les actes de procédure en matières civile et commerciale, signée à Londres, le 31 mai 1932², et appliquée au Royaume du Souaziland avant que celui-ci ne regagne son indépendance le 6 septembre 1968.

Le Gouvernement du Royaume du Souaziland, après avoir examiné et étudié ladite Convention, a décidé d'accepter les droits, obligations et responsabilités énoncés dans la Convention et considérera celle-ci obligatoire entre les Pays-Bas et le Royaume du Souaziland.

S'agissant du Royaume du Souaziland, il faudra modifier la Convention en substituant «*Registrar of the High Court*» au «*Senior Master of the Supreme Court of Judicature*» chaque fois que le terme est employé dans la Convention.

Le Département propose que la présente note et la réponse indiquant l'agrément du Gouvernement des Pays-Bas constituent un accord entre les deux Gouvernements en la matière.

Le Département des affaires étrangères du Royaume du Souaziland saisit cette occasion, etc.

Mbabane

Le 3 septembre 1970.

¹ Entré en vigueur le 16 juin 1976, date à laquelle le Gouvernement du Royaume des Pays-Bas a notifié par écrit au Gouvernement du Royaume du Souaziland que les formalités constitutionnelles requises aux Pays-Bas avaient été remplies, conformément aux dispositions desdites notes.

² Société des Nations, *Recueil des Traités*, vol. CXL, p. 287.

II

N° 4056

L'Ambassade du Royaume des Pays-Bas présente ses compliments au Département des affaires étrangères du Royaume du Souaziland et a l'honneur de se référer à la note n° 16 datée du 3 septembre 1970 de ce dernier, dont le texte est le suivant :

[*Voir note I*]

L' Ambassade a l'honneur d'informer le Département que le Gouvernement du Royaume des Pays-Bas accepte la proposition du Gouvernement du Souaziland selon laquelle le Traité entre le Royaume des Pays-Bas et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant les actes de procédure en matière civile et commerciale, signé à Londres le 31 mai 1932, prendrait force obligatoire entre les deux pays, étant bien entendu que s'agissant du Royaume du Souaziland, la Convention sera modifiée en substituant les mots «*Registrar of the High Court*» au «*Senior Master of the Supreme Court of Judicature*», partout où ce terme est employé dans le texte.

L' Ambassade a également l'honneur d'informer le Département que le Gouvernement du Royaume des Pays-Bas est disposé à conclure un accord à cet effet avec le Gouvernement du Royaume du Souaziland.

Le Gouvernement des Pays-Bas propose toutefois que le présent Accord, qui sera constitué par la note n° 16 du Département en date du 3 septembre 1970, la présente note et la note du Département en réponse à celle-ci, soit appliqué de telle façon que les demandes de signification de textes judiciaires et extrajudiciaires ou les commissions rogatoires émanant de l'autorité judiciaire compétente d'un pays à l'autorité judiciaire compétente de l'autre pays puissent être adressées et envoyées, conformément au régime prévu au titre de la Convention de 1932, ou être communiquées directement entre lesdites autorités judiciaires.

Le Gouvernement des Pays-Bas propose en outre que le présent Accord entre en vigueur à la date à laquelle le Gouvernement du Royaume des Pays-Bas notifiera par écrit le Gouvernement du Royaume du Souaziland que les formalités requises par la Constitution du Royaume des Pays-Bas concernant le présent Accord ont été dûment remplies et qu'il s'applique, en ce qui concerne le Royaume des Pays-Bas, au territoire du Royaume en Europe, mais puisse être étendu au Surinam et aux Antilles néerlandaises par une notification adressée au Gouvernement du Royaume du Souaziland.

L' Ambassade du Royaume des Pays-Bas saisit cette occasion, etc.

Pretoria

Le 13 juillet 1973.

III

LE ROYAUME DU SOUAZILAND
DÉPARTEMENT DES AFFAIRES ÉTRANGÈRES

N° 4

Le Département des affaires étrangères du Royaume du Souaziland présente ses compliments à l'Ambassade du Royaume des Pays-Bas et a l'honneur d'accuser réception des notes nos 6233, en date du 23 octobre, et 7231, en date du 3 décembre 1974, de l'Ambassade.

Le Département a l'honneur d'informer l'Ambassade que le Gouvernement du Royaume du Souaziland accepte que l'Accord entre le Gouvernement du Royaume des Pays-Bas et le Gouvernement du Royaume du Souaziland, qui est constitué par la note no 16 du Département en date du 3 septembre 1970, par la note no 4056 de l'Ambassade en date du 13 juillet 1973 et par la présente note, et selon lequel le Traité entre le Royaume des Pays-Bas et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant les actes de procédure en matières civile et commerciale, signé à Londres le 31 mai 1932, soit obligatoire entre les deux pays et soit appliqué de telle façon que les demandes de signification de textes judiciaires et extrajudiciaires et les commissions rogatoires émanant d'une autorité judiciaire compétente d'un pays à l'autorité judiciaire compétente de l'autre pays puissent être adressées et envoyées conformément au régime prévu au titre du Traité de 1932 ou être communiquées directement entre lesdites autorités judiciaires. Le Gouvernement du Royaume du Souaziland accepte en outre que le présent Accord entre en vigueur à la date à laquelle le Gouvernement du Royaume des Pays-Bas notifiera par écrit le Gouvernement du Royaume du Souaziland que les formalités requises par la Constitution du Royaume des Pays-Bas s'agissant du présent Accord ont été dûment remplies et qu'il s'applique, s'agissant du Royaume des Pays-Bas, au territoire du Royaume en Europe mais puisse être étendu au Surinam et aux Antilles néerlandaises par une notification adressée au Gouvernement du Souaziland.

Le Département des affaires étrangères du Royaume du Souaziland saisit cette occasion, etc.

Mbabane
Le 12 février 1975.

No. 15024

**NETHERLANDS
and
HUNGARY**

**Agreement on the development of economic, industrial and
technical co-operation (with exchange of letters).
Signed at Budapest on 18 July 1975**

Authentic text: French.

Registered by the Netherlands on 24 September 1976.

**PAYS-BAS
et
HONGRIE**

**Accord sur le développement de la coopération économique,
industrielle et technique (avec échange de lettres).
Signé à Budapest le 18 juillet 1975**

Texte authentique : français.

Enregistré par les Pays-Bas le 24 septembre 1976.

ACCORD¹ SUR LE DÉVELOPPEMENT DE LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE ENTRE LE GOUVERNEMENT DU ROYAUME DES PAYS-BAS ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE HONGROISE

Le Gouvernement du Royaume des Pays-Bas et le Gouvernement de la République Populaire Hongroise,

Se référant à l'Accord sur la coopération économique, industrielle et technique entre le Royaume des Pays-Bas et la République Populaire Hongroise du 14 février 1968², ainsi qu'à la participation des deux pays à l'Accord général sur les tarifs douaniers et le commerce (GATT)³,

Désirant étendre et renforcer les relations économiques hungaro-néerlandaises par le développement de la coopération entre les deux pays,

Convenant de l'intérêt d'adopter des dispositions à long terme afin d'offrir à la coopération économique bilatérale des perspectives stables,

Reconnaissant l'importance de la coopération économique, industrielle, agricole et technique pour le développement et le renforcement de leurs relations économiques mutuelles,

Sont convenus de ce qui suit :

Article 1. Le Gouvernement de la République Populaire Hongroise et le Gouvernement du Royaume des Pays-Bas encourageront et faciliteront dans un esprit libéral les efforts qui contribuent à la coopération économique, industrielle, agricole et technique entre les organisations économiques et entreprises intéressées des deux pays.

Dans le cadre de leurs lois et règlements en vigueur, et compte tenu de leurs engagements internationaux, les Parties Contractantes s'assureront mutuellement le traitement le plus favorable dans le domaine de la coopération économique, industrielle, agricole et technique.

Les Parties Contractantes examineront les possibilités d'aplanir les obstacles qui peuvent entraver la réalisation des projets de coopération basés sur l'intérêt mutuel entre les organisations économiques et entreprises intéressées des deux pays.

Article 2. Les secteurs ou les projets dans lesquels des possibilités de coopération existent pourront être précisés par la Commission Mixte mentionnée à l'article 6.

Les Parties Contractantes considèrent qu'il existe dans plusieurs domaines des possibilités pour une coopération mutuellement avantageuse entre les organisations économiques et les entreprises intéressées des deux pays.

La Commission Mixte pourrait accorder un intérêt particulier aux domaines des industries mécaniques, de l'agriculture, de la machinerie agricole, de l'industrie légère, de l'industrie chimique et pharmaceutique, ainsi qu'à la prestation des services et des transports.

¹ Entré en vigueur le 24 juin 1976, date à laquelle les Parties contractantes s'étaient notifié l'accomplissement des formalités requises par leurs législations respectives, conformément à l'article 9.

² Nations Unies, *Recueil des Traités*, vol. 656, p. 269.

³ *Ibid.*, vol. 55, p. 187.

Article 3. Les Parties Contractantes favoriseront entre les organisations économiques et entreprises intéressées, établies dans leurs pays, entre autres :

- a) La coopération en vue d'assurer une complémentarité mutuelle des biens produits et des prestations de services;
- b) La coopération en vue de la commercialisation des produits et des prestations, soit sur leurs marchés internes soit sur les marchés tiers;
- c) L'élaboration de projets et la conduite de recherches concernant des installations, y compris les processus techniques;
- d) L'organisation de consultations et de conférences entre experts;
- e) L'échange de documentations techniques, l'organisation de stages, la présentation de films techniques et l'organisation d'expositions, concernant la coopération économique, industrielle et technique.

Article 4. Les contrats entre les organisations économiques et entreprises intéressées établies dans les territoires des Parties Contractantes, visant à assurer la réalisation de la coopération économique, industrielle, agricole et technique seront conclus conformément aux législations et règlements en vigueur dans les pays respectifs.

Article 5. Les Parties Contractantes feront tous les efforts appropriés pour assurer que les objectifs du présent Accord soient pris en considération lors de la conclusion d'arrangements financiers et de crédit entre les institutions financières et bancaires afin que soient accordées, dans le cadre des réglementations en vigueur dans les deux pays, les conditions de crédit et de financement les plus favorables possibles.

Article 6. Une Commission Mixte, composée des représentants des deux Gouvernements, des organisations économiques et entreprises intéressées, sera créée pour assurer la mise en œuvre des dispositions du présent Accord. Elle se réunira une fois par an, alternativement à La Haye et à Budapest, ou à la demande d'une des Parties Contractantes.

Cette Commission est chargée, entre autres :

- D'organiser la mise en œuvre du présent Accord et d'examiner toutes dispositions utiles à cet effet;
- D'examiner les propositions visant le développement de la coopération économique, industrielle, agricole et technique;
- D'examiner l'exécution de cet Accord et de présenter aux Parties Contractantes toutes les propositions susceptibles de favoriser les objectifs de cet Accord et d'étudier les questions qui pourraient en surgir lors de l'application.

La Commission Mixte pourra constituer des groupes sectoriels auxquels seront confiés des problèmes spécifiques de la coopération, et qui rendront compte par écrit, à la Commission Mixte, de leurs activités.

Entre deux sessions de la Commission Mixte, les problèmes relatifs aux relations mutuelles de coopération peuvent faire l'objet d'un examen sous forme de contacts directs ou par correspondance entre les autorités compétentes des Parties Contractantes, à désigner dans un échange de lettres lors de la signature du présent Accord.

Article 7. En ce qui concerne le Royaume des Pays-Bas, le présent Accord s'appliquera au Royaume tout entier, sauf notification contraire du Gouvernement du Royaume des Pays-Bas au Gouvernement de la République Populaire Hongroise dans un mois après l'entrée en vigueur du présent Accord.

Article 8. Le présent Accord n'affecte pas les accords et conventions bilatéraux et multilatéraux en vigueur, conclus auparavant par la République Populaire Hongroise et le Royaume des Pays-Bas.

A cet égard, les Parties Contractantes procéderont le cas échéant à des consultations en vue de parvenir à un accord mutuel sans que toutefois celles-ci puissent remettre en cause les objectifs fondamentaux de cet Accord.

Article 9. Le présent Accord est conclu pour une période de 10 ans et entrera en vigueur à la date à laquelle les Parties Contractantes auront notifié l'une à l'autre que les formalités requises par leur législation respective ont été accomplies.

A la date de son entrée en vigueur, le présent Accord remplacera l'Accord concernant la coopération économique, industrielle et technique, signé à Budapest le 14 février 1968, sans que toutefois ce remplacement puisse porter atteinte à ce qui a été convenu au sein de la Commission Mixte instituée par ce dernier Accord.

Si l'une des Parties Contractantes n'entend pas proroger l'Accord, elle devra en aviser l'autre Partie Contractante par écrit au moins six mois avant l'expiration de cette période de 10 ans.

A défaut de pareille notification, l'Accord est prorogé pour une période indéterminée à laquelle chaque Partie Contractante peut mettre fin moyennant préavis de six mois adressé par écrit à l'autre Partie Contractante.

Le Gouvernement du Royaume des Pays-Bas est habilité, en observant le délai prévu aux paragraphes 3 et 4 de cet Article, à mettre fin à l'application du présent Accord pour une ou plusieurs parties du Royaume.

L'expiration du présent Accord, si elle intervenait, ne porterait pas atteinte aux contrats en cours entre entreprises et organisations économiques des deux pays.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé le présent Accord.

FAIT à Budapest, le 18 juillet 1975, en double exemplaire en langue française.

Pour le Gouvernement
du Royaume des Pays-Bas :

R. F. M. LUBBERS

Pour le Gouvernement
de la République Populaire
Hongroise :
JÓZSEF BIRÓ

ÉCHANGE DE LETTRES

I

MINISTRE DES AFFAIRES ÉCONOMIQUES DU ROYAUME DES PAYS-BAS

Budapest, le 18 juillet 1975

Excellence,

En me référant à l'Article 6, paragraphe 4, de l'Accord sur la Coopération économique, industrielle et technique entre le Gouvernement du Royaume des Pays-Bas et le Gouvernement de la République Populaire Hongroise, Accord qui a été signé ce jour, j'ai l'honneur de vous faire savoir, au nom de mon Gouvernement, que

le Directorat-Général des Relations Economiques Extérieures du Ministère des Affaires Economiques a été désigné comme autorité compétente au sens de la disposition susmentionnée. Ledit Directorat-Général est établi à l'adresse suivante : Bezuidenhoutseweg 30, La Haye.

Veuillez agréer, Monsieur le Ministre, les assurances de ma plus haute considération.

R. F. M. LUBBERS

Monsieur József Biró
Ministre du Commerce Extérieur
de la République Populaire Hongroise
Budapest

II

MINISTRE DU COMMERCE EXTÉRIEUR DE LA RÉPUBLIQUE POPULAIRE HONGROISE

Budapest, le 18 juillet 1975

Excellence,

En me référant à l'Article 6, paragraphe 4, de l'Accord sur la Coopération économique, industrielle et technique entre le Gouvernement de la République Populaire Hongroise et le Gouvernement du Royaume des Pays-Bas, Accord qui a été signé ce jour, j'ai l'honneur de vous faire savoir, au nom de mon Gouvernement, que la Division des Coopérations du Ministère du Commerce Extérieur (Kükereskedelmi Minisztérium Kooperációs Önálló Osztály) a été désignée comme autorité compétente au sens de la disposition susmentionnée. Ladite Division est établie à l'adresse suivante : 1880 Budapest, Honvéd utca 13-15.

Veuillez agréer, Monsieur le Ministre, les assurances de ma plus haute considération.

JÓZSEF BIRÓ

Monsieur R. F. M. Lubbers
Ministre des Affaires Economiques
du Royaume des Pays-Bas
Budapest

[TRANSLATION — TRADUCTION]

AGREEMENT¹ ON THE DEVELOPMENT OF ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION BETWEEN THE GOVERNMENT OF THE KINGDOM OF THE NETHERLANDS AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC

The Government of the Kingdom of the Netherlands and the Government of the Hungarian People's Republic,

Referring to the Agreement on economic, industrial and technical co-operation of 14 February 1968² between the Kingdom of the Netherlands and the Hungarian People's Republic, and the participation of the two countries in the General Agreement on Tariffs and Trade (GATT),³

Desiring to extend and strengthen their economic relations by the development of co-operation between the two countries,

Recognizing the desirability of adopting long-term measures in order to enhance the prospects for stable bilateral economic co-operation,

Recognizing the importance of economic, industrial, agricultural and technical co-operation for the development and strengthening of their mutual economic relations,

Have agreed as follows:

Article 1. The Government of the Hungarian People's Republic and the Government of the Kingdom of the Netherlands shall encourage and facilitate in a liberal spirit efforts which contribute to economic, industrial, agricultural and technical co-operation between economic organizations and interested enterprises in the two countries.

Within the framework of their existing laws and regulations and having regard to their international commitments, the Contracting Parties shall accord to each other the most favourable treatment in the field of economic, industrial, agricultural and technical co-operation.

The Contracting Parties shall examine ways to eliminate obstacles which might impede the implementation of co-operative projects based on mutual interest between economic organizations and interested enterprises in the two countries.

Article 2. The sectors or projects for which co-operation may be possible shall be determined by the Mixed Commission referred to in article 6.

The Contracting Parties consider that several fields offer opportunities for mutually advantageous co-operation between economic organizations and interested enterprises in the two countries.

¹ Came into force on 24 June 1976, the date on which the Contracting Parties notified each other of the completion of the formalities required by their respective laws, in accordance with article 9.

² United Nations, *Treaty Series*, vol. 656, p. 269.

³ *Ibid.*, vol. 55, p. 187.

The Mixed Commission might devote particular attention to the fields of engineering, agriculture, agricultural machinery, light industry and the chemical and pharmaceutical industry and to the provision of services and transport.

Article 3. The Contracting Parties shall promote between interested enterprises and economic organizations constituted in their countries, *inter alia*:

- (a) co-operation with a view to ensuring mutual complementarity of goods produced and of services;
- (b) co-operation with a view to the marketing of products and services, both domestically and in third countries;
- (c) the preparation of projects and the conduct of research concerning installations, including technical processes;
- (d) the organization of consultations and conferences among experts;
- (e) the exchange of technical documentation, the organization of training courses, the showing of technical films and the organization of exhibitions concerned with economic, industrial and technical co-operation.

Article 4. Contracts between interested economic organizations and enterprises constituted in the territories of the Contracting Parties, which are aimed at giving effect to economic, industrial, agricultural and technical co-operation, shall be concluded in accordance with the laws and regulations in force in the respective countries.

Article 5. The Contracting Parties shall make every effort to ensure that the aims of this Agreement are taken into account when financial and credit arrangements are concluded between financial and banking institutions, so that the most favourable financing and credit terms are granted, within the framework of the regulations in force in the two countries.

Article 6. A Mixed Commission, composed of representatives of the two Governments and of interested economic organizations and enterprises, shall be established to ensure that the provisions of this Agreement are implemented. It shall meet once a year, alternately at The Hague and at Budapest, or at the request of one of the Contracting Parties.

The tasks of this Commission shall be, *inter alia*, to:

- organize the implementation of this Agreement and supervise all arrangements necessary to that end;
- consider proposals aimed at developing economic, industrial, agricultural and technical co-operation;
- supervise the implementation of this Agreement, submit to the Contracting Parties any proposals which may further the objectives of this Agreement and consider any questions that may arise in the course of its implementation.

The Mixed Commission may appoint sectoral groups to deal with specific problems of co-operation and report in writing on their activities to the Mixed Commission.

Between any two sessions of the Mixed Commission, problems concerning mutual co-operative relations may be the subject of discussion in the form of direct contacts or by correspondence between the competent authorities of the Contracting Parties, to be designated in an exchange of letters when this Agreement is signed.

Article 7. As regards the Kingdom of the Netherlands, this Agreement shall apply to the entire Kingdom, unless notice to the contrary is given by the Government of the Kingdom of the Netherlands to the Government of the Hungarian People's Republic within one month after the entry into force of this Agreement.

Article 8. This Agreement shall not affect bilateral and multilateral agreements and conventions already in force which have previously been concluded by the Hungarian People's Republic and the Kingdom of the Netherlands.

In this connexion, the Contracting Parties shall, if necessary, proceed to consultations with a view to reaching mutual agreement without, however, questioning the fundamental aims of this Agreement.

Article 9. This Agreement is concluded for a period of 10 years and shall enter into force on the date on which the Contracting Parties notify each other that the formalities required under their respective laws have been completed.

On the date of its entry into force, this Agreement shall replace the Agreement on economic, industrial and technical co-operation signed at Budapest on 14 February 1968, without prejudice, however, to any agreements concluded by the Mixed Commission established by that Agreement.

If either Contracting Party does not intend to extend the Agreement, it shall notify the other Contracting Party accordingly in writing at least six months before the expiry of the said period of 10 years.

In the absence of such notification, the Agreement shall be extended for an indefinite period, which either Contracting Party may terminate by giving six months' notice in writing to the other Contracting Party.

The Government of the Kingdom of the Netherlands shall be entitled, subject to notification as provided for in paragraphs 3 and 4 of this article, to terminate the application of this Agreement in respect of one or more parts of the Kingdom.

In the event of the expiry of this Agreement, current contracts between enterprises and economic organizations of the two countries shall not be affected.

IN WITNESS WHEREOF, the undersigned, duly authorized for this purpose, have signed this Agreement.

DONE at Budapest, on 18 July 1975, in duplicate in the French language.

For the Government
of the Kingdom
of the Netherlands:
R. F. M. LUBBERS

For the Government
of the Hungarian People's Republic:

JÓZSEF BIRÓ

EXCHANGE OF LETTERS

I

MINISTER OF ECONOMIC AFFAIRS OF THE KINGDOM OF THE NETHERLANDS

Budapest, 18 July 1975

Sir,

With reference to article 6, paragraph 4, of the Agreement on the Development of Economic, Industrial and Technical Co-operation between the Government of the Kingdom of the Netherlands and the Government of the Hungarian People's Republic, which has been signed this day, I have the honour to inform you, on behalf of my Government, that the Directorate General for External Economic Relations of the Ministry of Economic Affairs has been designated as the competent authority within the meaning of the above provision. The said Directorate General is located at: Bezuidenhoutseweg 30, The Hague.

Accept, Sir, etc.

R. F. M. LUBBERS

József Biró
Minister of External Trade
of the Hungarian People's Republic
Budapest

II

MINISTER OF EXTERNAL TRADE OF THE HUNGARIAN PEOPLE'S REPUBLIC

Budapest, 18 July 1975

Sir,

With reference to article 6, paragraph 4, of the Agreement on the Development of Economic, Industrial and Technical Co-operation between the Government of the Hungarian People's Republic and the Government of the Kingdom of the Netherlands, which has been signed this day, I have the honour to inform you, on behalf of my Government, that the Co-operation Division of the Ministry of External Trade (Külvárosi Minisztérium Kooperációs Osztály) has been designated as the competent authority within the meaning of the above provision. The said Division is located at: 1880 Budapest, Honvéd utca 13-15.

Accept, Sir, etc.

JÓZSEF BIRÓ

R. F. M. Lubbers
Minister of Economic Affairs
of the Kingdom of the Netherlands
Budapest

**NETHERLANDS
and
TONGA**

Exchange of notes constituting an agreement concerning the application of the Convention between Great Britain and Northern Ireland and the Netherlands regarding legal proceedings in civil and commercial matters, signed at London on 31 May 1932. Nuku'alofa, 6 June 1973, The Hague, 26 June 1975, and Nuku'alofa, 8 September 1975

Authentic text: English.

Registered by the Netherlands on 24 September 1976.

**PAYS-BAS
et
TONGA**

Échange de notes constituant un accord relatif à l'application de la Convention entre la Grande-Bretagne et l'Irlande du Nord et les Pays-Bas concernant les actes de procédure en matière civile et commerciale, signée à Londres le 31 mai 1932. Nukualofa, 6 juin 1973, La Haye, 26 juiu 1975, et Nukualofa, 8 septembre 1975

Texte authentique : anglais.

Enregistré par les Pays-Bas le 24 septembre 1976.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE KINGDOM OF THE NETHERLANDS AND THE GOVERNMENT OF THE KINGDOM OF TONGA CONCERNING THE APPLICATION OF THE CONVENTION BETWEEN GREAT BRITAIN AND NORTHERN IRELAND AND THE NETHERLANDS REGARDING LEGAL PROCEEDINGS IN CIVIL AND COMMERCIAL MATTERS, SIGNED AT LONDON ON MAY 31, 1932²

I

PRIME MINISTER'S OFFICE
NUKU'ALOFA, TONGA

6 June 1973

Ref. F42/2/57

Your Excellency,

On the 18th June 1970 the Government of Tonga notified the Secretary-General of the United Nations that in principle it acknowledged that treaty rights and obligations of the Kingdom of Tonga, for which the United Kingdom was responsible as the Protecting Power, would be inherited upon withdrawal of that Power's protection, by virtue of customary international law; but that since it is likely that in virtue of customary international law certain treaties may have lapsed at the date of withdrawal of the aforesaid protection, it seemed essential that each treaty should be subjected to legal examination.

The Government of Tonga has examined:

- The Convention on Legal Proceedings in Civil and Commercial Matters, signed on the 31st May 1932.²

I have the honour to inform you that the Government of Tonga desires that the above Convention should continue to regulate the matters contained therein as between our respective countries to the extent to which they regulated them before (...) independence. If this is acceptable to your Government I have the honour to suggest that your Government's reply in that sense and this Note should be considered by our respective Governments as constituting an agreement to that effect.

Accept, Your Excellency, the assurance of my highest consideration.

[Signed]

H.R.H. Prince TU'IPELEHAKE
Prime Minister
and Minister of Foreign Affairs

The Minister for Foreign Affairs
The Government of the Netherlands
The Hague, Netherlands

¹ Came into force on 1 July 1976, the date on which the Government of the Kingdom of the Netherlands notified in writing the Government of the Kingdom of Tonga that the procedures constitutionally required in the Netherlands had been complied with, in accordance with the provisions of the said notes.

² League of Nations, *Treaty Series*, vol. CXL, p. 287.

II

MINISTERIE VAN BUITENLANDSE ZAKEN¹

Treaties Department

The Hague, June 26, 1975

DVE/VV-156890

Excellency,

I have the honour to acknowledge receipt of your Note of 6 June 1973, Ref. F42/2/57, which reads as follows:

[See note I]

I would like to inform you that the Government of the Kingdom of the Netherlands accepts the proposal of the Government of the Kingdom of Tonga that the Convention between the Kingdom of the Netherlands and the United Kingdom of Great Britain and Northern Ireland concerning the mutual assistance in the conduct of proceedings in civil and commercial matters, signed at London on 31 May 1932, shall be binding between their countries.

I would like further to inform you that the Government of the Kingdom of the Netherlands is prepared to conclude an agreement to that effect with the Government of the Kingdom of Tonga.

The Government of the Kingdom of the Netherlands, however, proposes that this agreement, which shall be constituted by your Note of 6 June 1973, Ref. 42/2/57, this Note and your Note in reply concurring therein, shall be applied in such a way that requests of the competent judicial authority in one country to the competent judicial authority in the other country for service of judicial and extra-judicial documents or for the taking of evidence may either be addressed and sent in accordance with the régime provided for in and under the Convention of 1932 or be communicated directly between these judicial authorities.

The Government of the Kingdom of the Netherlands further proposes that this agreement shall enter into force on the date on which the Government of the Kingdom of the Netherlands has notified the Government of the Kingdom of Tonga in writing that the procedures constitutionally required in the Kingdom of the Netherlands in respect of this agreement have been complied with and shall apply, as regards the Kingdom of the Netherlands, to the territory of the Kingdom in Europe and the Netherlands Antilles.

I avail myself of this opportunity to renew to you, Excellency, the assurance of my highest consideration.

M. VAN DER STOEL

The Prime Minister and Minister of Foreign Affairs
of the Kingdom of Tonga

¹ Ministry of Foreign Affairs.

III

MINISTRY OF FOREIGN AFFAIRS
NUKU'ALOFA

F42/2/57

Your Excellency,

I have the honour to acknowledge receipt of your Note No. DVE/VV-156890 of 26th June 1975.

I would like to inform you that the Government of the Kingdom of Tonga agrees that the agreement between the Government of the Kingdom of the Netherlands and the Government of the Kingdom of Tonga, which is constituted by my note of 6th June 1973, Ref. F42/2/57, your Note No. DVE/VV-156890 of 26th June 1975 and this note and according to which the Convention between the Kingdom of the Netherlands and the United Kingdom of Great Britain and Northern Ireland concerning the mutual assistance in the conduct of proceedings in civil and commercial matters, signed at London on 31 May 1932, shall be binding between their countries, shall be applied in such a way that requests of the competent judicial authority in one country to the competent judicial authority in the other country for service of judicial and extra-judicial documents or for the taking of evidence may either be addressed and sent in accordance with the régime provided for in and under the Convention of 1932 or be communicated directly between those judicial authorities. The Government of the Kingdom of Tonga further agrees that this agreement shall enter into force on the date on which the Government of the Kingdom of the Netherlands has notified the Government of the Kingdom of Tonga in writing that the procedures constitutionally required in the Kingdom of the Netherlands in respect of this agreement have been complied with and shall apply, as regards the Kingdom of the Netherlands, to the territory of the Kingdom in Europe and to the Netherlands Antilles.

Accept, Your Excellency, the assurance of my highest consideration.

[Signed]

H.R.H. Prince TU'IPELEHAKA
Prime Minister
and Minister of Foreign Affairs

The Minister for Foreign Affairs
Government of the Netherlands
The Hague, Netherlands

8th September 1975.

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME DES PAYS-BAS ET LE GOUVERNEMENT DU ROYAUME DES TONGA RELATIF À L'APPLICATION DE LA CONVENTION ENTRE LA GRANDE-BRETAGNE ET L'IRLANDE DU NORD ET LES PAYS-BAS CONCERNANT LES ACTES DE PROCÉDURE EN MATIÈRES CIVILE ET COMMERCIALE, SIGNÉE À LONDRES LE 31 MAI 1932²

I

BUREAU DU PREMIER MINISTRE
NUKUALOFA

Le 6 juin 1973

Réf. F42/2/57

Excellence,

Le 18 juin 1970, le Gouvernement des Tonga a notifié le Secrétaire général de l'Organisation des Nations Unies qu'il reconnaissait en principe que les droits et obligations conventionnels du Royaume des Tonga, pour lesquels le Royaume-Uni était responsable en tant que Puissance protectrice, lui incomberaient, en vertu du droit international coutumier, lors de la levée du protectorat; mais que, puisqu'il était probable qu'en vertu du droit international coutumier certains traités seraient devenus caducs à la date à laquelle aurait lieu la levée de ladite protection, il est apparu essentiel que chaque traité soit soumis à un examen juridique.

Le Gouvernement des Tonga a examiné :

La Convention concernant les actes de procédure en matières civile et commerciale, signée le 31 mai 1932².

J'ai l'honneur de vous informer que le Gouvernement des Tonga désire voir ladite Convention continuer à régir ces matières entre nos pays respectifs dans l'exakte mesure où elle les régissait avant l'indépendance. Si cette proposition rencontre l'agrément de votre Gouvernement, j'ai l'honneur de suggérer que la réponse de votre Gouvernement à cet effet ainsi que la présente note soient considérées comme constituant un Accord entre nos deux Gouvernements.

Veuillez agréer, etc.

Le Premier Ministre
et Ministre des affaires étrangères,

[Signé]
Prince TU'IPELEHAKA

Le Ministre des affaires étrangères
Gouvernement des Pays-Bas
La Haye (Pays-Bas)

¹ Entré en vigueur le 1er juil' t 1976, date à laquelle le Gouvernement du Royaume des Pays-Bas a notifié par écrit au Gouvernement du Royaume des Tonga que les formalités constitutionnelles requises aux Pays-Bas avaient été remplies, conformément aux dispositions desdites notes.

² Société des Nations, *Recueil des Traités*, vol. CXL, p. 287.

II

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
Département des Traités

DVE/VV-156890

La Haye, le 26 juin 1975

Excellence,

J'ai l'honneur d'accuser réception de votre note en date du 6 juin 1973, référence F42/2/57, dont le texte est le suivant :

[*Voir note I*]

J'ai l'honneur de vous informer que le Gouvernement du Royaume des Pays-Bas accepte la proposition du Gouvernement du Royaume des Tonga selon laquelle la Convention entre le Royaume des Pays-Bas et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, relative à l'assistance mutuelle pour les actes de procédure en matière civile et commerciale, signée à Londres le 31 mai 1932, serait obligatoire entre nos pays respectifs.

J'ai l'honneur de vous informer également que le Gouvernement du Royaume des Pays-Bas est disposé à conclure un Accord à cet effet avec le Gouvernement du Royaume des Tonga.

Le Gouvernement du Royaume des Pays-Bas propose cependant que le présent Accord, qui sera constitué par votre note en date du 6 juin 1973, référence F42/2/57, la présente note et votre note en réponse, s'applique de telle façon que les demandes de signification des documents judiciaires et extrajudiciaires et les commissions rogatoires émanant de l'autorité judiciaire compétente d'un pays à l'autorité judiciaire compétente de l'autre pays puissent être adressées et envoyées conformément au régime prévu au titre de la Convention de 1932 ou bien être communiquées directement entre lesdites autorités judiciaires.

Le Gouvernement du Royaume des Pays-Bas propose en outre que le présent Accord entre en vigueur à la date à laquelle le Gouvernement du Royaume des Pays-Bas notifiera par écrit au Gouvernement du Royaume des Tonga que les formalités requises par la Constitution du Royaume des Pays-Bas en ce qui concerne le présent Accord ont été dûment remplies et qu'il s'applique, en ce qui concerne le Royaume des Pays-Bas, au territoire du Royaume en Europe et aux Antilles néerlandaises.

Je saisirai cette occasion, etc.

M. VAN DER STOEL

Le Premier Ministre et Ministre des affaires étrangères
du Royaume des Tonga

III

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
NUKUALOFA

F42/2/57

Excellence,

J'ai l'honneur d'accuser réception de votre note n° DVE/VV-156890 en date du 26 juin 1975.

J'ai l'honneur de vous informer également que le Gouvernement du Royaume des Tonga accepte que l'Accord entre le Gouvernement du Royaume des Pays-Bas et le Gouvernement du Royaume des Tonga, qui est constitué par ma note en date du 6 juin 1963, référence F42/2/57, par votre note n° DVE/VV-156890 en date du 26 juin 1975 et par la présente note, et selon lequel la Convention entre le Royaume des Pays-Bas et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord relatif à l'assistance mutuelle pour les actes de procédure en matières civile et commerciale, signée à Londres le 31 mai 1932, serait obligatoire entre nos deux pays et qu'il s'applique de telle façon que les demandes de signification de documents judiciaires et extra-judiciaires et les commissions rogatoires émanant de l'autorité judiciaire compétente d'un pays à l'autorité judiciaire compétente de l'autre pays puissent être adressées et envoyées conformément au régime prévu au titre de la Convention de 1932 ou bien être communiquées directement entre lesdites autorités judiciaires. Le Gouvernement du Royaume des Tonga accepte en outre que le présent Accord entre en vigueur à la date à laquelle le Gouvernement du Royaume des Pays-Bas notifiera par écrit le Gouvernement du Royaume des Tonga que les formalités requises par la Constitution du Royaume des Pays-Bas en ce qui concerne le présent Accord ont été dûment remplies et qu'il s'applique, en ce qui concerne le Royaume des Pays-Bas, au territoire du Royaume en Europe et aux Antilles néerlandaises.

Veuillez agréer, etc.

Le Premier Ministre
et Ministre des affaires étrangères,

[*Signé*]
Prince TU'IPELEHAKE

Le Ministre des affaires étrangères
Gouvernement des Pays-Bas
La Haye (Pays-Bas)

Le 8 septembre 1975.

No. 15026

**UNITED NATIONS
and FOOD AND AGRICULTURE ORGANIZATION
OF THE UNITED NATIONS, ON BEHALF
OF THE WORLD FOOD PROGRAMME (WFP),
and
CAPE VERDE**

**Basic Agreement concerning assistance from the World
Food Programme to the Government of Cape Verde.
Signed at Praia on 5 August 1976**

Authentic text: French.

Registered ex officio on 25 September 1976.

**ORGANISATION DES NATIONS UNIES
et ORGANISATION DES NATIONS UNIES POUR
L'ALIMENTATION ET L'AGRICULTURE, AU NOM
DU PROGRAMME ALIMENTAIRE MONDIAL (PAM),
et
CAP-VERT**

**Accord de base relatif à une assistance du Programme ali-
mentaire mondial au Gouvernement cap-verdien. Signé
à Praia le 5 août 1976**

Texte authentique : français.

Enregistré d'office le 25 septembre 1976.

ACCORD¹ DE BASE ENTRE LE GOUVERNEMENT DU CAP-VERT ET LE PROGRAMME ALIMENTAIRE MONDIAL ONU/FAO RELA- TIF À UNE ASSISTANCE DUDIT PROGRAMME

CONSIDÉRANT que le Gouvernement du Cap-Vert (appelé ci-après «le Gouvernement») désire bénéficier de l'assistance du Programme alimentaire mondial ONU/FAO (appelé ci-après «le Programme alimentaire mondial») et

CONSIDÉRANT que le Programme alimentaire mondial est disposé à fournir une telle assistance à la demande expresse du Gouvernement,

Le Gouvernement et le Programme alimentaire mondial ont conclu le présent Accord qui énonce les modalités selon lesquelles cette assistance peut être fournie par le Programme alimentaire mondial et utilisée par le Gouvernement, en conformité des règles générales du Programme alimentaire mondial :

Article premier. DEMANDES ET ACCORDS RELATIFS À UNE ASSISTANCE

1. Le Gouvernement peut demander au Programme alimentaire mondial une aide sous forme de produits alimentaires, à l'appui de projets de développement économique et social ou pour fournir des secours en cas de catastrophes naturelles ou autre situation critique.

2. Toute demande d'assistance émanant du Gouvernement sera normalement présentée, dans la forme indiquée par le Programme alimentaire mondial, par l'intermédiaire du représentant du Programme des Nations Unies pour le développement accrédité auprès du Cap-Vert.

3. Le Gouvernement fournira au Programme alimentaire mondial toutes les facilités voulues et tous les renseignements pertinents nécessaires pour examiner la demande.

4. Lorsqu'il aura été décidé que le Programme alimentaire mondial fournira une aide pour un projet de développement, un Plan d'opérations sera conclu entre le Gouvernement et le Programme alimentaire mondial. Dans le cas d'opérations de secours d'urgence, un échange de lettres d'entente tiendra lieu d'instrument formel entre les parties.

5. Chaque Plan d'opérations indiquera les conditions et les modalités d'exécution du projet et définira les responsabilités respectives du Gouvernement et du Programme alimentaire mondial dans la mise en œuvre du projet. Les dispositions du présent Accord de base régiront tout Plan d'opérations conclu en application de celui-ci.

Article II. EXÉCUTION DES PROJETS DE DÉVELOPPEMENT ET DES OPÉRATIONS DE SECOURS D'URGENCE

1. La responsabilité de l'exécution des projets de développement et des opérations de secours incombe au premier chef au Gouvernement qui fournira le personnel, les locaux, les approvisionnements, l'équipement, les services, le transport et le financement des dépenses nécessaires à l'exécution d'un projet de développement ou d'une opération de secours.

¹ Entré en vigueur le 5 août 1976 par la signature, conformément à l'article VII, paragraphe 1.

2. Le Programme alimentaire mondial livrera les produits gratuitement au port d'entrée; il surveillera l'exécution de tout projet de développement ou opération d'urgence et fournira des services consultatifs.

3. Pour chaque projet, le Gouvernement désignera, en accord avec le Programme alimentaire mondial, un organisme approprié qui sera chargé d'exécuter le projet.

S'il existe dans le pays plusieurs projets d'assistance alimentaire, le Gouvernement désignera un organisme central de coordination chargé d'affecter les livraisons du Programme alimentaire mondial aux projets et de les redistribuer entre les divers projets.

4. Le Gouvernement fournira au Programme alimentaire mondial les facilités nécessaires pour observer, à tous les stades, la mise en œuvre des projets de développement et des opérations de secours.

5. Le Gouvernement s'assurera que les produits fournis par le Programme alimentaire mondial sont manipulés, transportés, emmagasinés et distribués avec les soins et l'efficacité voulus et que lesdits produits ainsi que les recettes tirées de leur vente, lorsque celle-ci est autorisée, sont utilisés de la manière convenue entre les parties.

Au cas où ils ne seraient pas utilisés de la façon prévue, le Programme est en droit d'exiger la restitution des produits ou des recettes des ventes ou, le cas échéant, des deux.

6. Le Programme alimentaire mondial peut suspendre ou retirer son assistance au cas où le Gouvernement manquerait à l'une quelconque des obligations auxquelles il a souscrit en vertu du présent Accord ou de tout accord conclu en application de celui-ci.

Article III. RENSEIGNEMENTS RELATIFS AUX PROJETS ET AUX OPÉRATIONS DE SECOURS

1. Le Gouvernement devra fournir au Programme alimentaire mondial tous les documents, comptes, livres, états, rapports et renseignements pertinents que ce dernier pourra lui demander concernant l'exécution d'un projet de développement ou d'une opération de secours, ou montrant que cette activité demeure réalisable et judicieuse ou que le Gouvernement s'est acquitté des obligations lui incombant en vertu du présent Accord ou de tout accord conclu en application de celui-ci.

2. Le Gouvernement tiendra le Programme alimentaire mondial régulièrement informé de l'état d'avancement de chaque projet de développement ou opération d'urgence.

3. Le Gouvernement présentera au Programme alimentaire mondial, à intervalles convenus ainsi qu'à l'achèvement du projet, des comptes vérifiés concernant l'utilisation des produits fournis par le Programme et des recettes tirées de leur vente, dans le cas de chaque projet de développement.

4. Le Gouvernement prêtera son concours à toute évaluation d'un projet que le Programme alimentaire mondial pourra entreprendre, conformément aux dispositions figurant dans le Plan d'opérations pertinent, en tenant à jour et en mettant à la disposition du Programme les documents nécessaires à cette fin. Tout rapport final d'évaluation sera présenté au Gouvernement pour observations, puis transmis au Comité (intergouvernemental ONU/FAO), accompagné éventuellement de ces observations.

Article IV. ASSISTANCE PROVENANT D'AUTRES SOURCES

Au cas où le Gouvernement obtiendrait, pour l'exécution d'un projet, une assistance provenant de sources autres que le Programme alimentaire mondial, les parties se consulteraient entre elles afin d'assurer une coordination efficace de l'ensemble de l'assistance reçue par le Gouvernement.

Article V. FACILITÉS, PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement accordera aux fonctionnaires et consultants du Programme alimentaire mondial, ainsi qu'aux autres personnes fournissant des services pour le compte du Programme, les mêmes facilités que celles dont jouissent les fonctionnaires des Nations Unies et des institutions spécialisées.

2. Le Gouvernement appliquera au Programme alimentaire mondial, à ses biens, fonds et avoirs, ainsi qu'à ses fonctionnaires et consultants, les dispositions de la Convention sur les priviléges et immunités des institutions spécialisées¹.

3. Le Gouvernement devra répondre à toute réclamation que des tiers pourraient présenter contre le Programme alimentaire mondial, contre ses fonctionnaires ou consultants ou contre d'autres personnes fournissant des services pour le compte du Programme alimentaire mondial en vertu du présent Accord et le Gouvernement mettra hors de cause le Programme alimentaire mondial et les personnes précitées en cas de réclamation et les dégagera de toute responsabilité découlant d'opérations exécutées en vertu du présent Accord, sauf si le Gouvernement et le Programme alimentaire mondial conviennent que ladite réclamation ou ladite responsabilité résulte d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article VI. RÈGLEMENT DES DIFFÉRENDS

Tout différend entre le Gouvernement et le Programme alimentaire mondial résultant du présent Accord ou d'un Plan d'opérations ou s'y rapportant, faute de règlement par voie de négociations ou par tout autre mode convenu de règlement sera soumis à arbitrage si l'une des parties le demande. L'arbitrage sera effectué en un lieu convenu entre les parties. Chacune des parties nommera un arbitre qu'elle mettra au courant du différend et dont elle fera connaître le nom à l'autre partie. Faute par les deux arbitres de s'entendre sur une sentence arbitrale, ils nommeront immédiatement un surarbitre. Si, dans les trente jours de la demande d'arbitrage, l'une des parties n'a pas nommé d'arbitre ou si les arbitres désignés n'ont pu s'entendre sur une sentence arbitrale ou sur la désignation d'un surarbitre, l'une ou l'autre des parties pourra prier le Président de la Cour internationale de Justice de nommer un arbitre ou un surarbitre. Les frais de l'arbitrage seront à la charge des parties dans les proportions qu'arrêtera la sentence arbitrale. Celle-ci sera acceptée par les parties comme constituant le règlement définitif du différend.

Article VIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et le demeurera tant qu'il n'aura pas été dénoncé en conformité du paragraphe 3 du présent Article.

2. Le présent Accord peut être modifié par consentement mutuel des parties exprimé dans un échange de correspondance. Les questions non expressément prévues dans le présent Accord seront réglées par les parties conformément aux résolu-

¹ Nations Unies, *Recueil des Traités*, vol. 33, p. 261; pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; et vol. 645, p. 341.

tions et décisions pertinentes du Comité (intergouvernemental ONU/FAO). Chacune des parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre partie, en application du présent paragraphe.

3. Le présent Accord peut être dénoncé par l'une ou l'autre des parties, par notification écrite adressée à l'autre partie et il cessera de produire ses effets soixante jours après la réception de la notification. Nonobstant ladite notification, le présent Accord continuera de produire ses effets jusqu'à l'achèvement ou la cessation de tous les Plans d'opérations conclus en vertu du présent Accord de base.

4. Les obligations souscrites par le Gouvernement en vertu de l'article V ci-dessus continueront, après la dénonciation du présent Accord intervenue conformément aux dispositions du paragraphe 3 ci-dessus, de produire leurs effets dans la mesure nécessaire pour permettre le retrait ordonné des biens, fonds et avoirs du Programme alimentaire mondial, ainsi que des fonctionnaires et autres personnes fournissant des services pour le compte du Programme en vertu du présent Accord.

EN FOI DE QUOI, les soussignés, représentants dûment autorisés du Gouvernement du Cap-Vert et du Programme alimentaire, ont, au nom des parties, apposé leur signature au bas du présent Accord.

[Signé]

Pour le Gouvernement
du Cap-Vert :

Nom : JOSÉ BRITO
Qualité : Directeur Nat.
de la Coopération
Fait à : Praia
Date : 5 août 1976

[Signé]

Pour le Programme
alimentaire mondial :

Nom : GUNNAR ASPLUND
Qualité : Représentant Résident
Fait à : Praia
Date : 5 août 1976

[TRANSLATION — TRADUCTION]

BASIC AGREEMENT¹ BETWEEN THE GOVERNMENT OF CAPE VERDE AND THE UNITED NATIONS/FAO WORLD FOOD PROGRAMME CONCERNING ASSISTANCE FROM THE WORLD FOOD PROGRAMME

WHEREAS the Government of Cape Verde (hereinafter referred to as "the Government") desires to avail itself of assistance from the United Nations/FAO World Food Programme (hereinafter referred to as "the World Food Programme") and

WHEREAS the World Food Programme is agreeable to according such assistance at the specific request of the Government,

The Government and the World Food Programme have entered into this Agreement embodying the conditions under which such assistance may be given by the World Food Programme and utilized by the Government in accordance with the General Regulations of the World Food Programme:

Article I. ASSISTANCE REQUESTS AND AGREEMENTS

1. The Government may request assistance in the form of food from the World Food Programme for supporting economic and social development projects or for meeting emergency food needs arising from natural disasters or other emergency conditions.

2. Any request for assistance shall normally be presented by the Government in the form indicated by the World Food Programme, through the Representative of the United Nations Development Programme accredited to Cape Verde.

3. The Government shall provide the World Food Programme with all required facilities and relevant information needed for assessing the request.

4. When it has been decided that the World Food Programme will give assistance for a development project, a Plan of Operations shall be concluded by the Government and the World Food Programme. In the case of emergency relief operations, letters of understanding shall be exchanged in lieu of the conclusion of a formal instrument between the Parties.

5. Each Plan of Operations shall state the conditions and procedures for the execution of the project and shall specify the respective responsibilities of the Government and the World Food Programme in implementing the project. The provisions of this Basic Agreement shall govern any Plan of Operations concluded thereunder.

*Article II. EXECUTION OF DEVELOPMENT PROJECTS
AND EMERGENCY RELIEF OPERATIONS*

1. The primary responsibility for the execution of development projects and relief operations shall rest with the Government, which shall provide the necessary personnel, premises, supplies, equipment, services and transport and defray all the expenditure required for the execution of any development project or relief operation.

¹ Came into force on 5 August 1976 by signature, in accordance with article VII (1).

2. The World Food Programme shall deliver commodities without payment to the port of entry and shall supervise and provide advisory services on the execution of any development project or relief operation.

3. In respect of each project the Government shall, in agreement with the World Food Programme, appoint an appropriate agency to execute the project.

Should there be more than one food assistance project in the country, the Government shall appoint a central co-ordinating agency to deliver supplies from the World Food Programme to the projects and redistribute them among the projects.

4. The Government shall provide facilities to the World Food Programme for observing all stages of the implementation of development projects and relief operations.

5. The Government shall ensure that the commodities supplied by the World Food Programme are handled, transported, stored and distributed with the necessary care and efficiency and that the commodities and the proceeds of their sale, when authorized, are utilized in the manner agreed upon between the Parties.

In the event that they are not so utilized, the Programme may require the return to it of the commodities or the proceeds of their sale, or both, as the case may be.

6. The World Food Programme may suspend or withdraw its assistance in the event of failure on the part of the Government to fulfil any of its obligations assumed under this Agreement or any agreement concluded pursuant to it.

Article III. INFORMATION CONCERNING PROJECTS AND RELIEF OPERATIONS

1. The Government shall furnish the World Food Programme with such relevant documents, accounts, records, statements, reports and information as the World Food Programme may request concerning the execution of any development project or relief operation, its continued feasibility and soundness, or the fulfilment by the Government of any of its obligations under this Agreement or any agreement concluded pursuant to it.

2. The Government shall keep the World Food Programme informed regularly of the progress of each development project or relief operation.

3. The Government shall submit to the World Food Programme for each development project audited accounts of the utilization of commodities supplied by the Programme and the proceeds of their sale at agreed intervals and at the end of the project.

4. The Government shall assist in any evaluation of a project which the World Food Programme may undertake, in accordance with the relevant Plan of Operations, by maintaining and furnishing to the Programme the documentation required for this purpose. Any final evaluation report shall be submitted to the Government for its comments and subsequently to the United Nations/FAO Intergovernmental Committee, together with any such comments.

Article IV. ASSISTANCE FROM OTHER SOURCES

Should the Government obtain assistance for the execution of a project from sources other than the World Food Programme, the Parties shall consult each other with a view to effective co-ordination of all assistance received by the Government.

Article V. FACILITIES, PRIVILEGES AND IMMUNITIES

1. The Government shall grant to officials and consultants of the World Food Programme and to other persons performing services on behalf of the Programme such facilities as are granted to officials of the United Nations and the specialized agencies.

2. The Government shall apply the provisions of the Convention on the Privileges and Immunities of the Specialized Agencies¹ to the World Food Programme, its property, funds and assets, and its officials and consultants.

3. The Government shall be responsible for dealing with any claim which may be brought by third parties against the World Food Programme, its officials or consultants, or other persons performing services on behalf of the World Food Programme under this Agreement and shall hold the World Food Programme and the above-mentioned persons harmless in case of any claims or liabilities resulting from operations under this Agreement, unless it is agreed by the Government and the World Food Programme that such claims or liabilities arise from the gross negligence or wilful misconduct of such persons.

Article VI. SETTLEMENT OF DISPUTES

Any dispute between the Government and the World Food Programme arising out of or relating to this Agreement or a Plan of Operations which cannot be settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. The arbitration shall be held at a place agreed to by the Parties. Each Party shall appoint and brief one arbitrator and advise the other Party of the name of its arbitrator. Should the arbitrators fail to agree upon an award, they shall immediately appoint an umpire. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if the arbitrators appointed fail to agree on an award or on the appointment of an umpire, either Party may request the President of the International Court of Justice to appoint an arbitrator or an umpire. The expenses of the arbitration shall be borne by the Parties in the proportions laid down in the arbitral award. The arbitral award shall be accepted by the Parties as the final settlement of the dispute.

Article VII. GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature and shall continue in force unless terminated under paragraph 3 of this article.

2. This Agreement may be modified by agreement between the Parties through an exchange of letters. Any matter for which no express provision is made in this Agreement shall be settled by the Parties in accordance with the relevant resolutions and decisions of the United Nations/FAO Intergovernmental Committee. Each Party shall give careful and sympathetic consideration to any proposal to this end made by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice. Notwithstanding such notice, this Agreement shall remain in force until the completion or expiry of all Plans of Operations concluded pursuant to this Basic Agreement.

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

4. The obligations assumed by the Government under article 5 hereof shall survive the termination of this Agreement under the foregoing paragraph 3 to the extent necessary to permit orderly withdrawal of the property, funds and assets of the World Food Programme and the officials and other persons performing services on behalf of the Programme pursuant to this Agreement.

In WITNESS WHEREOF, the undersigned duly appointed representative of the Government of Cape Verde and the World Food Programme have, on behalf of the Parties, signed this Agreement.

For the Government
of Cape Verde:

For the World Food Programme:

[Signed]

Name: JOSÉ BRITO

[Signed]

Name: GUNNAR ASPLUND

Function: National Director of Co-operation

Function: Resident Representative

Done at: Praia

Done at: Praia

Date: 5 August 1976

Date: 5 August 1976

No. 15027

**BELGO-LUXEMBOURG ECONOMIC UNION
and
BULGARIA**

Long-term Agreement on the development of economic, industrial, scientific and technical co-operation. Signed at Sofia on 26 March 1975

Authentic texts: French, Dutch and Bulgarian.

Registered by the Belgo-Luxembourg Economic Union on 27 September 1976.

**UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE
et
BULGARIE**

**Accord à long terme sur le développement de la coopération économique, industrielle, scientifique et technique.
Signé à Sofia le 26 mars 1975**

Textes authentiques : français, néerlandais et bulgare.

Enregistré par l'Union économique belgo-luxembourgeoise le 27 septembre 1976.

ACCORD¹ À LONG TERME SUR LE DÉVELOPPEMENT DE LA CO-OPÉRATION ÉCONOMIQUE, INDUSTRIELLE, SCIENTIFIQUE ET TECHNIQUE ENTRE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE ET LA RÉPUBLIQUE POPULAIRE DE BULGARIE

Le Gouvernement du Royaume de Belgique tant en son nom qu'au nom du Gouvernement du Grand-Duché de Luxembourg, en vertu d'accords existants, et le Gouvernement de la République Populaire de Bulgarie,

Désireux d'apporter une nouvelle contribution au développement, sur la base de l'égalité des droits et de l'intérêt mutuel, de leurs relations économiques réciproques,

Soucieux de consolider les résultats positifs obtenus dans la coopération économique, industrielle, scientifique et technique,

Souhaitant, pour renforcer davantage cette coopération, utiliser au mieux les possibilités que recèlent les progrès économiques de leurs pays,

Se référant à l'Accord sur la coopération économique, industrielle et technique du 16 juin 1966^{2,3} et à l'Accord commercial à long terme du 13 mai 1970⁴,

Convenant de l'utilité qui s'attache à l'adoption de dispositions à long terme destinées à offrir à la coopération des perspectives stables et durables,

Sont convenus de ce qui suit :

Article 1er. Les Parties Contractantes s'efforceront de créer des conditions favorables à la coopération économique, industrielle, scientifique et technique à long terme, prenant à cet effet toutes dispositions dans un esprit libéral.

Afin d'assurer la réalisation des opérations de coopération, les Parties Contractantes sont convenues de s'accorder réciproquement le traitement le plus favorable possible dans le cadre des lois et règlements en vigueur dans leurs pays respectifs.

Article 2. Les Parties Contractantes estiment qu'il existe des possibilités de coopération mutuellement avantageuses dans un certain nombre de domaines et notamment dans les suivants :

- Industries métalliques et mécaniques;
- Industrie navale et équipements portuaires;
- Industries électriques et électroniques;
- Informatique;
- Industries chimiques et pétrochimiques;
- Industrie sidérurgique;
- Industries des métaux non ferreux;
- Industries des mines, minières et carrières;
- Industrie énergétique;

¹ Entré en vigueur le 25 septembre 1975, dès notification réciproque par les Parties contractantes de l'accomplissement des formalités requises par leurs législations respectives, conformément à l'article 9.

² Devrait se lire : «14 juin 1966».

³ Nations Unies, *Recueil des Traités*, vol. 601, p. 167.

⁴ *Ibid.*, vol. 814, p. 197.

- Industrie légère y compris l'industrie du verre;
- Agriculture et élevage;
- Industries alimentaires;
- Industrie du bâtiment;
- Industries et autres activités de caractère économique liées au tourisme.
D'autres domaines de coopération pourront ultérieurement être définis.

La Commission mixte dont question à l'article 7 ci-après, s'efforcera d'élaborer un programme indicatif destiné à concrétiser la coopération à long terme dans les domaines prévus au présent Accord ou dans ceux qui se présenteraient ultérieurement.

Article 3. Les Parties Contractantes appuieront les initiatives de coopération en utilisant leurs possibilités respectives dans les domaines de la production et de l'écoulement ainsi que dans le domaine scientifique et technique.

A cet effet, et en vue de consolider les liens d'une coopération durable, les Parties Contractantes encourageront la conclusion de contrats à long terme entre personnes physiques et morales en Belgique et/ou au Grand-Duché de Luxembourg et les organismes et entreprises bulgares correspondants.

Cette coopération se traduirait notamment dans les formes suivantes :

- L'étude de projets, la construction de nouvelles installations industrielles, ainsi que l'extension et la modernisation d'installations existantes;
- L'échange de savoir faire, de documentations et informations techniques, la cession de brevets et licences, l'application et l'amélioration de procédés techniques existants ou le développement de nouveaux procédés techniques, la communication du résultat de la recherche en commun, ainsi que la formation de cadres, y compris l'échange de spécialistes et de stagiaires;
- L'échange d'expériences, de techniques d'étude et d'approche des marchés, l'organisation commune de consultations et de conférences entre experts.

Article 4. Les Parties Contractantes encourageront, lorsqu'il existe un intérêt mutuel, les projets de coopération économique, industrielle, scientifique et technique sur marchés tiers entre les organismes et entreprises y compris ceux visant à la création d'entreprises et de firmes mixtes.

Article 5. Les Parties Contractantes encourageront la participation des organismes et entreprises de leur pays à la réalisation des programmes et projets à long terme existant dans ces pays.

Article 6. Les Parties Contractantes sont conscientes de l'importance que présentent les conditions les plus favorables de financement et le crédit pour la réalisation des opérations de coopération.

A cet égard, les objectifs du présent Accord devraient être pris en considération pour faciliter la conclusion de conventions de financement et de crédit entre les organismes financiers et bancaires intéressés.

Article 7. Les Parties Contractantes sont convenues de confier l'exécution du présent Accord à une Commission mixte.

Des représentants des organismes économiques, des associations intéressées et d'entreprises peuvent être invités à participer aux travaux de la Commission mixte.

La Commission mixte se réunira, au moins une fois par an, alternativement à Bruxelles et à Sofia, ou en tout autre lieu à convenir.

La Commission mixte aura pour tâches de procéder à des examens périodiques portant sur l'état d'avancement de la coopération et de faire toutes propositions utiles en vue de faciliter la réalisation des dispositions du présent Accord.

La Commission mixte pourra constituer des groupes sectoriels auxquels seront confiés des problèmes spécifiques de la coopération, et qui rendront compte par écrit, à la Commission mixte, de leurs activités.

Entre deux sessions de la Commission mixte, les problèmes relatifs aux relations mutuelles de coopération peuvent faire l'objet d'un examen sous forme de contacts directs ou par correspondance entre les Présidents des deux délégations.

Article 8. Le présent Accord n'affecte pas les Traité et Accords bilatéraux et multilatéraux conclus antérieurement par le Royaume de Belgique et/ou le Grand-Duché de Luxembourg et par la République Populaire de Bulgarie.

A cet égard, les Parties Contractantes procéderont, au besoin, sur proposition de l'une d'entre elles à des consultations sans que toutefois celles-ci puissent mettre en question les objectifs fondamentaux du présent Accord.

Article 9. Le présent Accord entrera en vigueur dès notification réciproque par les Parties Contractantes de l'accomplissement des formalités requises par leur législation respective.

Le présent Accord est valable pour une période de dix ans.

Après cette période, il sera prorogé tacitement d'année en année, sauf dénonciation écrite à l'initiative de l'une ou l'autre des Parties Contractantes, avec préavis de six mois.

L'expiration de l'Accord ne portera pas atteinte à la poursuite des projets en cours, ni à l'exécution des contrats déjà conclus.

EN FOI DE QUOI, les soussignés dûment autorisés à cet effet, ont signé le présent Accord.

FAIT à Sofia, le 26 mars 1975, en double original, chacun en langues française, néerlandaise et bulgare, les trois textes faisant également foi.

[*Signé — Signed*]¹

Pour l'Union Economique
belgo-luxembourgeoise

[*Signé — Signed*]²

Pour le Gouvernement
de la République Populaire
de Bulgarie

¹ Signé par Toussaint — Signed by Toussaint.

² Signé par Ivan Nedev — Signed by Ivan Nedev.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

**LANGLOPENDE OVEREENKOMST INZAKE DE ONTWIKKELING
VAN DE ECONOMISCHE, INDUSTRIËLE, WETENSCHAPPEN-
LIJKE EN TECHNISCHE SAMENWERKING TUSSEN DE
BELGISCH-LUXEMBURGSE ECONOMISCHE UNIE EN DE
VOLKSREPUBLIEK BULGARIJE**

De Regering van het Koninkrijk België, krachtens bestaande akkoorden mede uit naam van der Regering van het Groothertogdom Luxemburg, en de Regering van de Volksrepubliek Bulgarije,

Verlangende een nieuwe bijdrage te leveren tot het ontwikkelen, op grondslag van gelijke rechten en wederzijds belang, van hun onderlinge economische betrekkingen,

Erom bekommert de in het raam van de economische, industriële, wetenschappelijke en technische samenwerking verkregen resultaten duurzaam te maken,

Ten einde die samenwerking nog te verstevigen, de wens koesterend op de beste wijze gebruik te maken van de mogelijkheden die de economische vooruitgang van hun landen te bieden heeft,

Verwijzend naar het Akkoord inzake de economische, industriële en technische samenwerking van 16 juni 1966¹ en de Langlopende Handelsovereenkomst van 13 mei 1970,

Het nut inziende van het treffen van langlopende voorzieningen ten einde de samenwerking vaste en duurzame vooruitzichten te geven,

Zijn overeengekomen als volgt:

Artikel 1. De Overeenkomstsluitende Partijen beijveren zich om gunstige voorwaarden te scheppen voor de economische, industriële, wetenschappelijke en technische samenwerking op lange termijn en nemen, in een liberale geest, de daartoe vereiste maatregelen.

Met het oog op het tot stand brengen van de samenwerkingsactiviteiten zijn de Overeenkomstsluitenden Partijen overeengekomen, binnen het raam van de in hun respectieve landen van kracht zijnde wetten en verordeningen, elkaar een zo gunstig mogelijke behandeling toe te kennen.

Artikel 2. De Overeenkomstsluitende Partijen menen dat op verschillende terreinen mogelijkheden vorhanden zijn die voor beide partijen voordeel inhouden, met name in de volgende sectoren:

- Metaal- en mechanische industrie;
- Scheepsbouw en haveninrichting;
- Elektrische en elektronische industrie;
- Informatica;
- Chemische en petrochemische industrie;
- Staal- en ijzerindustrie;
- Non-ferrometaalindustrie;
- Mijnen, open mijnen en steengroeven;
- Energie;
- Lichte industrie, met inbegrip van de glasindustrie;

¹ Should read: "14 June 1966" — Devrait se lire : « 14 juin 1966 ».

- Landbouw en veeteelt;
 - Levensmiddelenindustrie;
 - Bouwbedrijf;
 - Industriën en andere bedrijfstakken die verband houden met het toerisme.
- Omtrent andere domeinen van samenwerking kan later worden overeengekomen.

De hierna in artikel 7 bedoelde Gemengde Commissie beijvert zich om een richtinggevend programma uit te werken dat vaste vorm behoort te geven aan de langlopende samenwerking op de terreinen waarin deze overeenkomst voorziet of op andere die later aan bod mochten komen.

Artikel 3. De Overeenkomstsluitende Partijen steunen de samenwerkingsinitiatieven door gebruik te maken van hun respectieve mogelijkheden zowel op het gebied van produktie en afzet als op wetenschappelijk en technisch gebied.

Daartoe, en ten einde de banden voor een duurzame samenwerking te verstevigen, moedigen de Overeenkomstsluitende Partijen het sluiten van langlopende overeenkomsten tussen natuurlijke en rechtspersonen in België en/of het Groothertogdom Luxemburg en de overeenstemmende Bulgaarse organisaties en ondernemingen aan.

De samenwerking kan met name de volgende vormen aannemen:

- het bestuderen van projecten, het bouwen van nieuwe industriële installaties, alsmede het uitbreiden en moderniseren van bestaande installaties;
- het uitwisselen van kennis, documentatie en technische informatie, het overdragen van octrooien en licenties, het toepassen en verbeteren van bestaande technische procédés of het ontwikkelen van nieuwe technische procédés, het mededelen van de resultaten van het gemeenschappelijk onderzoek, alsmede het vormen van kaders, daaronder begrepen het uitwisselen van specialisten en stagiairs;
- het uitwisselen van ervaring, technieken inzake het onderzoek van en de toegang tot de markten, het gemeenschappelijk organiseren van overleg tussen en van conferenties van deskundigen.

Artikel 4. Wanneer daarvoor een wederzijds belang aanwezig is, moedigen de Overeenkomstsluitende Partijen projecten aan voor economische, industriële, wetenschappelijke en technische samenwerking op derde markten tussen de instellingen en ondernemingen, daaronder begrepen projecten die de oprichting van gemengde ondernemingen en firma's op het oog hebben.

Artikel 5. De Overeenkomstsluitende Partijen moedigen de organisaties en ondernemingen van hun landen aan, aan het tot stand brengen van de in deze landen opgezette langlopende programma's en projecten mede te werken.

Artikel 6. De Overeenkomstsluitende Partijen geven zich rekenschap van het belang dat zo gunstig mogelijke financierings- en kredietvoorwaarden voor het tot stand brengen van de samenwerkingsactiviteiten hebben.

Ten einde de tussen de betrokken financiële instellingen en banken te sluiten financierings- en kredietovereenkomsten in de hand te werken zou daarbij van de doelstellingen van deze Overeenkomst uitgegaan dienen te worden.

Artikel 7. De Overeenkomstsluitende Partijen zijn overeengekomen de uitvoering van deze Overeenkomst aan een Gemengde Commissie op te dragen.

Vertegenwoordigers van de economische organisaties, van de betrokken verenigingen en van de ondernemingen kunnen worden uitgenodigd om aan de werkzaamheden van de Gemengde Commissie deel te nemen.

De Gemengde Commissie komt ten minste eenmaal per jaar, afwisselend in Brussel en in Sofia, of op enige andere overeen te komen plaats, bijeen.

De Gemengde Commissie heeft tot taak regelmatig de vorderingen na te gaan die op het stuk van de samenwerking zijn gemaakt en desgewenst voorstellen te doen om de verwelijking van de bepalingen van deze Overeenkomst te vergemakkelijken.

De Gemengde Commissie kan sectoriële groepen oprichten waaraan specifieke samenwerkingsproblemen worden toevertrouwd en die bij de Gemengde Commissie schriftelijk verslag over hun activiteiten dienen uit te brengen.

In de tijdsperioden tussen twee zittingen van de Gemengde Commissie kunnen de problemen betreffende de onderlinge betrekkingen op het stuk van de samenwerking worden onderzocht door de Voorzitters van beide delegaties die hiertoe rechtstreeks of schriftelijk met elkaar in contact treden.

Artikel 8. Deze Overeenkomst doet geen afbreuk aan de bilaterale of multilaterale Verdragen en Overeenkomsten die het Koninkrijk België en/of het Groothertogdom Luxemburg en de Volksrepubliek Bulgarije vroeger hebben gesloten.

Op het voorstel van een hunner plegen de Overeenkomstsluitende Partijen desnoods in dit opzicht overleg met elkaar zonder dat echter de fundamentele doelstellingen van deze Overeenkomst hierdoor in het gedrang mogen komen.

Artikel 9. Deze Overeenkomst treedt in werking zodra de Overeenkomstsluitende Partijen elkaar hebben medegedeeld dat de door hun respectieve wetgeving opgelegde formaliteiten vervuld.

Deze Overeenkomst wordt gesloten voor de duur van tien jaar.

Na dit tijdvak wordt ze van jaar tot jaar stilzwijgend verlengd, tenzij ze door een der Overeenkomstsluitende Partijen, met inachtneming van een termijn van zes maanden, schriftelijk wordt opgezegd.

Het verstrijken van de Overeenkomst laat zowel de voortzetting van lopende projecten als de uitvoering van de reeds gesloten overeenkomsten onverlet.

TEN BLIJKE WAARVAN de ondergetekenden, daartoe behoorlijk gemachtigd, deze Overeenkomst hebben ondertekend.

GEDAAN te Sofia, de 26ste maart 1975, in twee oorspronkelijke exemplaren, elks in de Franse, de Nederlandse en de Bulgaarse taal, zijnde de drie teksten gelijkelijk authentiek.

Voor de Belgische-Luxemburgse
Economische Unie:

[*Signed — Signé*]¹

Voor de Regering
van de Volksrepubliek
Bulgarije:

[*Signed — Signé*]²

¹ Signed by Toussaint — Signé par Toussaint.

² Signed by Ivan Nedev — Signé par Ivan Nedev.

[BULGARIAN TEXT — TEXTE BULGARE]

ДЪЛГОСРОЧНА СПОГОДБА ЗА РАЗВИТИЕТО НА ИКОНОМИЧЕСКОТО, ПРОМИШЛЕНОТО, НАУЧНОТО И ТЕХНИЧЕСКОТО СЪТРУДНИЧЕСТВО МЕЖДУ ИКОНОМИЧЕСКИЯ СЪЮЗ БЕЛГИЯ И ЛЮКСЕМБУРГ И НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ

Правителството на Кралство Белгия от свое име и от името на Правителството на Великото Херцогство Люксембург и Правителството на Народна република България, по силата на съществуващите спогодби,

В желанието си да дадат нов принос за развитието на икономическите си взаимоотношения на базата на равноправието и взаимната изгода,

Загрижени да заздравят постнгиатите положителни резултати в икономическото, промишлено, научно и техническо сътрудничество,

Като желаят да засилят още повече това сътрудничество и да използват най-добре възможностите, произтичащи от развитието на икоомиките на страните им,

Като се позовават на Спогодбата за икоомическо, промишлено и техническо сътрудничество от 16 юни 1966¹ год. и на Дългосрочната търговска спогодба от 13 май 1970 год.,

Едиодушни по вънроса за ползата от възприемане на дългосрочни разпореждания, целящи да осигурят здрави и трайни перспективи за сътрудничество,

Се споразумяха за следното:

Член 1. Договарящите страни ще полагат усилия да създават благоприятни условия за икономическото, промишленото, научното и техническото сътрудничество на дългосрочна основа, като за тази цел ще предпренят всякакви разпореждания в либерален дух.

За да се осигури осъществяването на дейността по сътрудничеството, Договарящите страни се споразумяха да си предоставят взаимно възможното най-благоприятно третиране в рамките на действуващите закоонодателства и разпореждания в двете страни.

Член 2. Договарящите страни считат, че съществуват възможности за взаимно изгодно сътрудничество в определен брой области и по-специално:

- машиностроене,
- корабостроене и пристаищна техника,
- електропика и електротехника,
- съобщителна техника,
- химия и нефтохимия,
- черна металургия,
- цветна металургия,
- миннодобивна промишленост и карнерн,

¹ Should read: "14 June 1966" — Devrait se lire : « 14 juin 1966 ».

- енергетика,
- лека промишленост включително стъкларска,
- земеделие и животновъдство,
- хранителна промишленост,
- строителство,
- промишлена и други стопански дейности свързани с туризма.

Впоследствие ще могат да бъдат определяни и други области на сътрудничество.

Смесената комисия, упомената по-нататък в член 7 ще положи усилия да изработи ориентирочна програма, предназначена да конкретизира дългосрочното сътрудничество в предвидените в настоящата Спогодба области, или в тези, които биха възникнали впоследствие.

Член 3. Договарящите страни ще подкрепят инициативите за сътрудничество, използвайки съответно своите възможности в областта на производството и пласмента, както и в областта на науката и техниката.

За тази цел и за да заздравят връзките за трайно сътрудничество, Договарящите страни ще наследяват сключването на дългосрочни договори между физически и юридически лица в Белгия и/или Великото Херцогство Люксембург и съответните български организации и предприятия.

Това сътрудничество ще се изрази предимно в следните форми:

- проучване, проектиране и изграждане на нови промишлени обекти, както и реконструкция и модернизация на съществуващи производствени мощности;
- обмен на ноу-хау и техническа документация и информация, предоставяне на патенти и лицеизин, прилагане, усъвършенстване на съществуващите и разработване на нови технологии, обмен на резултати от съвместни изследвания, както и обучаване на кадри включително размяна на специалисти и стажанти;
- обмен на опит, техника на проучване на подхода към пазарите, съвместно организиране на консултации и конференции между експерти.

Член 4. Договарящите страни ще наследяват при наличието на взаимен интерес проектите за икономическо, промишлено, научно и техническо сътрудничество на трети пазари, между организации и предприятия, включително проектите, целящи създаването на смесени дружества и предприятия.

Член 5. Договарящите страни ще наследяват участието на организацията и предприятията на техните страни в осъществяването на дългосрочните програми и проекти, съществуващи в двете страни.

Член 6. Договарящите страни оценяват значението на най-благоприятните условия на финансиранието и кредитта за осъществяване мероприятията по сътрудничеството.

С оглед на това би трябвало да бъдат взети предвид целите на настоящата Спогодба за улесняване сключващето на финансови и кредитни споразумения между заинтересованите финансни и банкови организации.

Член 7. Договарящите страни се споразумяха да поверят изпълнението на настоящата Спогодба на Смесена комисия.

За участие в дейността на Смесената комисия могат да бъдат поканени представители на заинтересовани стопански предпринятя и асоциации.

Смесената комисия ще се събира, поне веднъж годишно, последователно в Брюксел и София, или на което и да е друго място по споразумение.

Смесената комисия ще има за задача да извърши периодически прегледи на развитието на сътрудничеството, като представя всякакви целесъобразни предложения, които да улесняват осъществяването на разпорежданията на настоящата Спогодба.

Смесената комисия ще може да изгражда работни групи по отделни сектори, на които ще бъдат поверявани специфични въпроси по сътрудничеството и които ще отчитат писмено своята дейност пред Смесената комисия.

Между две сесии на Смесената комисия, проблемите свързани с осъществяването на сътрудничеството могат да бъдат разглеждани посредством директни контакти или чрез кореспонденция между председателите на двете делегации.

Член 8. Настоящата Спогодба ие засяга склучените преди това двустранни и многострани договори и споразумения от Кралство Белгия и/или Великото Херцогство Люксембург и от Народна република България.

С оглед на това, при необходимост Договарящите се страни, по предложение на една от тях, ще провеждат консултации, без същата обаче да могат да поставят под съмнение основните цели на настоящата Спогодба.

Член 9. Настоящата Спогодба влиза в сила след взаимното нотифициране от Договарящите се страни и извършването на формалностите, изисквани от техните законодателства.

Настоящата Спогодба е валидна за период от десет години.

След този период същата ще бъде мълчаливо продължавана от година на година, ако не бъде денонсирана писмено по инициатива на едната или другата Договаряща страна, с предизвестие от шест месеца.

Изтичането на Спогодбата няма да засегне изпълнението на текущите проекти, нито това по склучените вече договори.

По силата на което, долуподписаните, надлежно оторизирани за тази цел, подписаха настоящата Спогодба.

Изготвена в София на 26 март 1975 в два оригинална, всеки на български, френски и flamандски език, като трите текста имат еднаква сила.

За Икономическия
Съюз Бенилюкс:
[Signed — Signé]¹

За Правителството
на Народна Република България:
[Signed — Signé]²

¹ Signed by Toussaint — Signé par Toussaint.
² Signed by Ivan Nedev — Signé par Ivan Nedev.

[TRANSLATION — TRADUCTION]

LONG-TERM AGREEMENT¹ ON THE DEVELOPMENT OF ECONOMIC, INDUSTRIAL, SCIENTIFIC AND TECHNICAL CO-OPERATION BETWEEN THE BELGO-LUXEMBOURG ECONOMIC UNION AND THE PEOPLE'S REPUBLIC OF BULGARIA

The Government of the Kingdom of Belgium, acting by virtue of existing agreements both on its own behalf and on behalf of the Government of the Grand Duchy of Luxembourg, and the Government of the People's Republic of Bulgaria,

Desiring to make a further contribution to the development of their reciprocal economic relations on the basis of equal rights and mutual advantage,

Seeking to consolidate the positive results obtained in economic, industrial, scientific and technical co-operation,

Wishing to make the best possible use of the opportunities afforded by the economic advances of their countries in order to strengthen further such co-operation,

Referring to the Agreement on economic, industrial and technical co-operation of 14 June 1966² and the Long-term Trade Agreement of 13 May 1970,³

Recognizing the value of adopting long-term measures designed to enhance the prospects for stable and lasting co-operation,

Have agreed as follows:

Article 1. The Contracting Parties shall seek to create favourable conditions for long-term economic, industrial, scientific and technical co-operation, taking all measures to that end in a liberal spirit.

In order to ensure the implementation of co-operative activities, the Contracting Parties have agreed to accord to each other the most favourable treatment possible in accordance with the laws and regulations in force in their respective countries.

Article 2. The Contracting Parties are of the opinion that opportunities for mutually advantageous co-operation exist in a number of areas, in particular the following:

- metallurgical and engineering industries;
- ship-building and harbour installations;
- electrical and electronic industries;
- informatics;
- chemical and petrochemical industries;
- iron and steel industry;
- non-ferrous metal industries;
- mining and quarrying industries;
- energy industry;
- light industry, including glass-manufacturing;

¹ Came into force on 25 September 1975, upon notification by the Contracting Parties of compliance with the formalities required by their respective legislations, in accordance with article 9.

² United Nations, *Treaty Series*, vol. 601, p. 167.

³ *Ibid.*, vol. 814, p. 197.

- agriculture and livestock;
- food industries;
- construction industry;
- industries and other economic activities related to tourism.

Other areas of co-operation may be specified later.

The Joint Commission referred to in article 7 below shall undertake the preparation of an indicative programme designed to give concrete shape to long-term co-operation in the areas provided for in the present Agreement or areas which might later emerge.

Article 3. The Contracting Parties shall support co-operative ventures by using the means available to them both in production and marketing and in science and technology.

To that end, and with a view to strengthening the bonds of lasting co-operation, the Contracting Parties shall promote the conclusion of long-term contracts between individuals and bodies corporate in Belgium and/or the Grand Duchy of Luxembourg and corresponding Bulgarian agencies and enterprises.

This co-operation shall take such forms as the following:

- project design, construction of new industrial plants, and expansion and modernization of existing plants;
- exchange of know-how and technical documentation and information, assignment of patents and licences, application and improvement of existing technical methods or development of new ones, communication of the findings of joint research, and personnel training, including the exchange of experts and trainees;
- exchange of experience and market research and marketing techniques, and joint organization of consultations and conferences among experts.

Article 4. The Contracting Parties shall, when it is mutually advantageous, encourage projects relating to economic, industrial, scientific and technical co-operation on third country markets between the agencies and enterprises, including projects aimed at the establishment of joint enterprises and firms.

Article 5. The Contracting Parties shall encourage the participation of their countries' agencies and enterprises in the implementation of long-term programmes and projects in the countries concerned.

Article 6. The Contracting Parties are mindful of the importance of the most favourable terms of financing and the importance of credit for carrying out co-operative ventures.

In this connexion, the objectives of the present Agreement should be taken into account in order to facilitate the conclusion of financing and credit agreements between the financing and banking institutions concerned.

Article 7. The Contracting Parties have agreed to entrust the implementation of the present Agreement to a Joint Commission.

Representatives of economic agencies, interested associations and enterprises may be invited to participate in the proceedings of the Joint Commission.

The Joint Commission shall meet at least once a year alternately at Brussels and at Sofia, or at any other place to be agreed upon.

The Joint Commission shall have the task of reviewing periodically the progress of co-operation and making any useful suggestions to facilitate the implementation of the provisions of the present Agreement.

The Joint Commission may establish sectoral groups to which specific problems of co-operation will be referred and which will report in writing to the Commission on their activities.

Between sessions of the Joint Commission, problems regarding mutual co-operative relations may be examined by means of direct contacts or an exchange of correspondence between the Chairmen of the two delegations.

Article 8. The present Agreement shall not affect bilateral and multilateral treaties and agreements previously concluded by the Kingdom of Belgium and/or the Grand Duchy of Luxembourg and by the People's Republic of Bulgaria.

In this connexion, the Contracting Parties shall hold consultations, when the need arises, at the suggestion of either Party, although such consultations may not call into question the fundamental objectives of the present Agreement.

Article 9. The present Agreement shall enter into force as soon as the Contracting Parties have notified each other of their compliance with the formalities required by their respective legislations.

The Agreement shall be valid for a period of 10 years.

After the said period, it shall be extended automatically from year to year, unless denounced in writing, on the initiative of either Contracting Party, on six months' notice.

The expiry of this Agreement shall affect neither the continuation of projects in progress nor the execution of contracts already concluded.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Agreement.

DONE at Sofia on 26 March 1975, in two original copies, each in the French, Dutch and Bulgarian languages, all three texts being equally authentic.

For the Belgo-Luxembourg
Economic Union:
[TOUSSAINT]

For the Government
of the People's Republic of Bulgaria:
[IVAN NEDEV]

No. 15028

**FINLAND
and
UNION OF SOVIET SOCIALIST REPUBLICS**

**Agreement concerning co-operation in customs matters.
Signed at Moscow on 24 April 1975**

*Authentic texts: Finnish and Russian.
Registered by Finland on 28 September 1976.*

**FINLANDE
et
UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES**

**Accord relatif à la coopération en matière douanière. Signé
à Moscou le 24 avril 1975**

*Textes authentiques : finnois et russe.
Enregistré par la Finlande le 28 septembre 1976.*

[FINNISH TEXT — TEXTE FINNOIS]

SOPIMUS SUOMEN TASAVALLAN HALLITUKSEN JA SOSIA-LISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUKSEN VÄLILLÄ YHTEISTYÖSTÄ TULLIASIOISSA

Suomen Tasavallan Hallitus ja Sosialististen Neuvostotasavaltain Liiton Hallitus,

ottaan huomioon suomalais-neuvostoliittolaisten suhteiden myönteisen kehityksen, jotka perustuvat Suomen Tasavallan ja Sosialististen Neuvostotasavaltain Liiton välillä ystävyydestä, yhteistoiminnasta ja keskinäisestä avunannosta 6 päivänä huhtikuuta 1948 tehtyyn sopimukseen, Suomen Tasavallan ja Sosialististen Neuvostotasavaltain Liiton välillä 1 päivänä joulukuuta 1947 tehtyyn kauppasopimukseen, Suomen Tasavallan ja Sosialististen Neuvostotasavaltain Liiton välillä 24 päivänä marraskuuta 1960 tullikysymyksistä tehtyyn sopimukseen ja Suomen Tasavallan ja Sosialististen Neuvostotasavaltain Liiton välillä taloudellisen, teknisen ja teollisen yhteistyön kehittämisestä 20 päivänä huhtikuuta 1971 tehtyyn sopimukseen,

noudattaen pyrkimystä kehittää edelleen ja lujittaa ystävällisiä suhteita molempien maiden välillä myösken tullihallitusten välichen yhteistyön avulla,

vakuuttuneina siitä, että tämä yhteistyö auttaa sopimuspuolten tullihallituksia niiden pyrkimyksissä yksinkertaistaa ja nopeuttaa tavaraja matkustajaliikennettä näiden kahden maan välillä sekä tehostaa salakuljetusta vastaan käytävää toimintaa, ovat sopineet seuraavasta:

1 artikla. Tässä sopimuksessa tarkoitetaan

a) käsitteellä "tullilait" kaikkia lakeja ja asetuksia, jotka säätelevät tavaroiden, matkatavaroiden, postilähetysten, valuutan ja muiden maksuvälineiden sekä valuutta-arvoesineiden tuontia, vientiä ja kauttakuljetusta sekä tullimaksujen kannamista, samoin kuin muita tulliasioita koskevia määräyksiä;

b) käsitteellä "tullihallitukset" Suomen Tasavallassa tullihallitusta ja Sosialististen Neuvostotasavaltain Liitossa ulkomaankauppaministeriön päätullihallitusta.

2 artikla. Sopimuspuolten tullihallitukset toimivat yhteistyössä Suomen Tasavallan ja Sosialististen Neuvostotasavaltain Liiton tullilakien noudattamisen valvonnassa.

3 artikla. Sopimuspuolten tullihallitukset antavat toisilleen pyynnöstä tullilakeja koskevia tietoja.

4 artikla. Kulkuneuvoliikenne sekä tavaroiden, matkatavaroiden, postilähetysten, valuutan ja muiden maksuvälineiden sekä valuutta-arvoesineiden tuonti ja vienti tapahtuu keskinäisestä sopimuksesta perustettujen rajanylityspaikkojen kautta.

Sopimuspuolten tullihallitukset sopivat rajatullitoimipaikkojen työajoista ottaen tällöin huomioon voimassaolevat kansainvälistä liikennettä koskevat sopi-

mukset, joissa Suomen Tasavalta ja Sosialististen Neuvostotasavaltain Liito ovat osallisia.

5 artikla. Sopimuspuolten tullihallitukset huolehtivat omien tullilakiensa mukaan tavaraj- ja matkustajaliikenteen sekä postinkulun tullivalvonnasta huomionottaaen molempien maiden edut.

6 artikla. Sopimuspuolten tullihallitukset valmistelevat yhdessä – noudattaen molempien maiden lakeja ja asetuksia – toimenpiteitä, jotka on tarkoitettu yksinkertaistamaan tullimuodollisuksia tavaraj- ja matkustajaliikenteessä ja postinkulussa sekä ehkäisemään kuljetusvälineiden, tavaroiden, matkatavaroiden, postilähetysten, valuutan ja muiden maksuvälineiden sekä valuutta-arvoesineiden laitonta tuontia, vientiä ja kauttakulkua sopimuspuolten taloudellisiin ja muihin etuihin kohdistuvan vahingon väältämiseksi.

7 artikla. Toisen sopimuspuolen tullihallitus valvoo toisen sopimuspuolen tullihallituksen pyynnöstä erityisen tarkoin

- a) sellaisten henkilöiden saapumista alueelleen tai lähtöä alueeltaan toisen sopimuspuolen alueelle, joiden epäillään syyllistyvän toisen sopimuspuolen tullilakien vastaisiin tekoihin tavanomaisesti tai ammattimaisesti;
- b) kuljetusvälineitä, joita epäillään käytettävän salakuljetetun tavaran kuljetukseen tai kätkemiseen.

8 artikla. Sopimuspuolten tullihallitukset toimivat yhteistyössä tullilakien rikkomisen ennakkolta ehkäisemiseksi. Tässä tarkoitukseissa ne

- a) tiedottavat oman maansa asianomaisille oikeushenkilöille ja luonnollisille henkilöille toisen maan tullilakien heitä koskevista perusmääräyksistä samoin kuin näiden määräysten noudattamatta jättämisen seuraamuksista;
- b) toimivaltansa rajoissa eivät salli sellaisten tavaroiden vientiä alueeltaan toisen sopimuspuolen alueelle, joiden tuonti on sinne kielletty, sekä ryhtyvät toimenpiteisiin sellaisten tavaroiden viennin rajoittamiseksi alueeltaan toisen sopimuspuolen alueella, jotka siellä ovat erityisen järjestelyn alaisia; sekä
- c) tiedottavat oma-aloitteisesti tai pyynnöstä toisilleen tullilakien rikkomisista, joihin toisen sopimuspuolen alueella ovat syyllistyneet toisen sopimuspuolen alueella asuvat henkilöt.

9 artikla. Tämän sopimuksen toteuttamisen helpottamiseksi sopimuspuolten tullihallitusten edustajat kävät keskinäisiä neuvotteluja.

Tätä varten ne tapaavat jommankumman sopimuspuolen tullihallituksen pyynnöstä sovitussa paikassa sovittuna aikana.

10 artikla. Tämä sopimus ei vaikuta sopimuspuolten oikeuksiin ja velvollisuksiin, jotka on määritetty heidän solmimissaan muissa kansainvälisissä sopimuksissa.

11 artikla. Tämä sopimus tulee voimaan kolmenkymmenen päivän kuluttua siitä päivästä, jolloin sopimuspuolet ovat ilmoittaneet noottien vaihdolla toisilleen, että niiden valtiosääntöjen tämän sopimuksen voimaantulolle asettamat vaatimukset on täytetty.

12 artikla. Tämä sopimus on tehty määräämättömäksi ajaksi.

Kumpikin sopimuspuoli voi irtisanoa sopimuksen ilmoittamalla siitä nootilla toiselle sopimuspuolelle. Sopimus on voimassa vielä kuusi kuukautta nootin vastaanottamisesta.

TEHTY Moskovassa 24 päivänä huhtikuuta 1975 kahtena suomen- ja venäjänkielisenä alkuperäiskappaleena molempien tekstien ollessa yhtä todistusvoimaiset.

Suomen Tasavallan Hallituksen valtuutamana:
JORMA UITTO

Sosialististen Neuvostotasavaltain Liiton Hallituksen
valtuutamana:
J. PRIMEROV

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ ФИНЛЯНДСКОЙ РЕСПУБЛИКИ И ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК О СОТРУДНИЧЕСТВЕ ПО ТАМОЖЕННЫМ ВОПРОСАМ

Правительство Финляндской Республики и Правительство Союза Советских Социалистических Республик,

принимая во внимание успешное развитие финляндско-советских отношений, основывающихся на Договоре о дружбе, сотрудничестве и взаимной помощи между Финляндской Республикой и Союзом Советских Социалистических Республик от 6 апреля 1948 года, Торговом договоре между Финляндской Республикой и Союзом Советских Социалистических Республик от 1 декабря 1947 года, Соглашении между Финляндской Республикой и Союзом Советских Социалистических Республик по таможенным вопросам от 24 ноября 1960 года и Договоре о развитии экономического, технического и промышленного сотрудничества между Финляндской Республикой и Союзом Советских Социалистических Республик от 20 апреля 1971 года,

руководствуясь стремлением к дальнейшему развитию и укреплению дружественных отношений между обеими странами также и путем сотрудничества между таможенными органами,

убежденные в том, что это сотрудничество будет содействовать Центральным таможенным учреждениям Договаривающихся Сторон в осуществлении их стремлений упростить и ускорить грузовое и пассажирское сообщение между обеими странами и повышеннюю эффективности борьбы с контрабандой,

договорились о нижеследующем:

Статья 1. В настоящем Соглашении:

а) термин «таможенное законодательство» означает совокупность действующих правовых норм, регулирующих порядок ввоза, вывоза и транзита грузов, багажа пассажиров, почтовых отправлений, валюты, других платежных средств и валютных ценностей, взыскания таможенных пошлин и сборов, а также иные предписания, касающиеся таможенных вопросов;

б) термин «Центральные таможенные учреждения» означает в Финляндской Республике—Таможенное управление, в Союзе Советских Социалистических Республик—Главное таможенное управление Министерства иностранных торговли.

Статья 2. Центральные таможенные учреждения Договаривающихся Сторон будут сотрудничать в деле осуществления контроля за соблюдением таможенного законодательства Финляндской Республики и Союза Советских Социалистических Республик.

Статья 3. Центральные таможенные учреждения Договаривающихся Сторон будут взаимно предоставлять по просьбе информацию по таможенному законодательству.

Статья 4. Пропуск транспортных средств, грузов багажа пассажиров, почтовых отправлений, валюты, других платежных средств и валютных ценностей будет осуществляться через пограничные пункты, установленные по взаимной договоренности.

Центральные таможенные учреждения Договаривающихся Сторон будут согласовывать время работы пограничных пунктов таможенного контроля, учитывая при этом действующие соглашения о международном сообщении, участниками которых являются Финляндская Республика и Союз Советских Социалистических Республик.

Статья 5. Центральные таможенные учреждения Договаривающихся Сторон обеспечат проведение таможенного контроля в грузовом и пассажирском сообщении и в почтовом обмене в соответствии со своим таможенным законодательством и с учётом интересов обеих стран.

Статья 6. Центральные таможенные учреждения Договаривающихся Сторон при соблюдении правовых норм обеих стран будут совместно разрабатывать мероприятия, направленные на упрощение таможенных формальностей в грузовом и пассажирском сообщении и в почтовом обмене, а также на предупреждение незаконного ввоза, вывоза и транзита транспортных средств, грузов, багажа, почтовых отправлений, валюты, других платежных средств и валютных ценностей, во избежание возможного ущерба экономическим и другим интересам Договаривающихся Сторон.

Статья 7. Центральное таможенное учреждение одной Договаривающейся Стороны по просьбе Центрального таможенного учреждения другой Договаривающейся Стороны устанавливает особенно тщательный контроль:

- a) за прибытием на свою территорию или отправлением со своей территории на территорию другой Договаривающейся Стороны таких лиц, которые подозреваются в повторяющихся или профессиональных поступках, нарушающих таможенное законодательство другой Договаривающейся Стороны;
- b) за транспортными средствами, подозреваемыми в использовании их для перемещения или сокрытия предметов контрабанды.

Статья 8. Центральные таможенные учреждения Договаривающихся Сторон будут сотрудничать в деле предотвращения нарушения таможенного законодательства. В этих целях они будут:

- a) информировать заинтересованных юридических и физических лиц своей страны об основных, касающихся их, положениях таможенного законодательства другой страны, а также о последствиях несоблюдения этих положений;
- b) в пределах своей компетенции не разрешать вывоз со своей территории на территорию другой Договаривающейся Стороны товаров, ввоз которых туда запрещен, а также принимать меры к ограничению вывоза со своей территории на территорию другой Договаривающейся Стороны товаров, являющихся там предметом специального регулирования;
- c) по собственной инициативе или по просьбе информировать друг друга о нарушениях таможенного законодательства, совершенных на территории

одной Договаривающейся Стороны лицами, проживающими на территории другой Договаривающейся Стороны.

Статья 9. В целях облегчения выполнения настоящего Соглашения представители Центральных таможенных учреждений Договаривающихся Сторон будут проводить взаимные консультации.

Для этого они по просьбе одного из Центральных таможенных учреждений Договаривающихся Сторон будут встречаться в согласованном месте и в согласованный срок.

Статья 10. Настоящее Соглашение не затрагивает прав и обязательств Договаривающихся Сторон, установленных в заключенных ими других международных соглашениях.

Статья 11. Настоящее Соглашение вступит в силу через 30 дней со дня обмена нотами Договаривающихся Сторон, подтверждающими, что необходимые конституционные процедуры для вступления в силу настоящего Соглашения выполнены.

Статья 12. Настоящее Соглашение заключено на неопределенный срок.

Каждая из Договаривающихся Сторон может прекратить действие Соглашения, уведомив об этом нотой другую Договаривающуюся Сторону. Соглашение остается с спле ещё шесть месяцев со дня получения ноты.

СОВЕРШЕНО в Москве, 24 апреля 1975 года в двух подлинных экземплярах, каждый на финском и русском языках, причём оба текста имеют одинаковую силу.

По уполномочию Правительства Финляндской
Республики:

ЙОРМА УЙТТО

По уполномочию Правительства Союза Советских
Социалистических Республик:

Ю. ПРИМЕРОВ

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS CONCERNING CO-OPERATION IN CUSTOMS MATTERS

The Government of the Republic of Finland and the Government of the Union of Soviet Socialist Republics,

Taking into account the successful development of Finnish-Soviet relations on the basis of the Treaty of friendship, co-operation and mutual assistance between the Republic of Finland and the Union of Soviet Socialist Republics of 6 April 1948,² the Treaty of Commerce between the Republic of Finland and the Union of Soviet Socialist Republics of 1 December 1947,³ the Agreement between the Republic of Finland and the Union of Soviet Socialist Republics concerning Customs Matters of 24 November 1960 and the Treaty on the Development of economic, technical and industrial co-operation between the Republic of Finland the Union of Soviet Socialist Republics of 20 April 1971,⁴

Guided by the desire for the further development and strengthening of friendly relations between the two countries also through co-operation between their customs organs,

Convinced that such co-operation will help the central customs authorities of the Contracting Parties to realize their aims of simplifying and accelerating goods and passenger traffic between the two countries and increasing the effectiveness of measures for the prevention of smuggling,

Have agreed as follows:

***Article 1.* For the purposes of this Agreement:**

(a) The term "customs legislation" shall mean the totality of the legal provisions in force which regulate the procedures for the import, export and transit of goods, passengers, luggage, postal parcels, currency and other means of payment and currency equivalents and the imposition of customs duties and taxes, and also other regulations relating to customs matters;

(b) The term "central customs authorities" shall mean, in the case of the Republic of Finland, the Bureau of Customs and, in the case of the Union of Soviet Socialist Republics, the Central Customs Directorate of the Ministry of Foreign Trade.

***Article 2.* The central customs authorities of the Contracting Parties shall co-operate in ensuring compliance with the customs legislation of the Republic of Finland and the Union of Soviet Socialist Republics.**

¹ Came into force on 18 July 1976, i.e., 30 days after the date of the exchange of notifications confirming that the constitutional requirements had been complied with, in accordance with article 11.

² United Nations, *Treaty Series*, vol. 48, p. 149.

³ *Ibid.*, vol. 217, p. 3.

⁴ *Ibid.*, vol. 814, p. 237.

Article 3. The central customs authorities of the Contracting Parties shall, on request, provide each other with information on customs legislation.

Article 4. The passage of vehicles, goods, passengers' luggage, postal parcels, currency, other means of payment and currency equivalents shall take place at frontier crossings established by agreement.

The central customs authorities of the Contracting Parties shall agree upon the working hours of the frontier customs control posts, taking account of existing agreements concerning international communications to which the Republic of Finland and the Union of Soviet Socialist Republics are parties.

Article 5. The central customs authorities of the Contracting Parties shall ensure customs control of goods and passenger traffic and of exchanges of postal parcels in conformity with their customs legislation and taking into account the interests of both countries.

Article 6. The central customs authorities of the Contracting Parties shall, in conformity with the legal provisions of both countries, jointly elaborate measures to simplify customs formalities for goods and passenger traffic and exchanges of postal parcels and also to prevent the unlawful import, export and transit of vehicles, goods, luggage, postal parcels, currency and other means of payment and currency equivalents, so as to avoid possible detriment to the economic and other interests of the Contracting Parties.

Article 7. The central customs authority of either Contracting Party shall, at the request of the central customs authority of the other Contracting Party, exercise particularly careful surveillance over:

- (a) the arrival in its territory, or the departure from its territory for the territory of the other Contracting Party, of persons suspected of committing repeatedly, or in connexion with their profession, acts which contravene the customs legislation of the other Contracting Party;
- (b) vehicles suspected of being used for the movement or concealment of contraband articles.

Article 8. The central customs authorities of the Contracting Parties shall cooperate in preventing contravention of customs legislation. To this end they shall:

- (a) provide interested juridical and physical persons in their countries with information concerning the basic provisions of the customs legislation of the other country which apply to them, and also concerning the consequences of failure to comply with those provisions;
- (b) within the limits of their competence, refuse to permit the export from their territory to the territory of the other Contracting Party of articles whose import thereinto is prohibited and also take steps to restrict the export from their territory to the territory of the other Contracting Party of articles which are there subject to special regulation;
- (c) on their own initiative or on request, inform each other of contraventions of customs legislation committed in the territory of one Contracting Party by persons residing in the territory of the other Contracting Party.

Article 9. In order to facilitate the application of this Agreement, representatives of the central customs authorities of the Contracting Parties shall hold joint consultations.

For this purpose, at the request of the central customs authority of either of the Contracting Parties, they shall meet at agreed places and on agreed dates.

Article 10. This Agreement shall be without prejudice to the rights and obligations of the Contracting Parties under other international agreements concluded by them.

Article 11. This Agreement shall enter into force 30 days after the Contracting Parties exchange notifications confirming that the constitutional requirements for the entry into force of this Agreement have been complied with.

Article 12. This Agreement is concluded for an indefinite period.

Either of the Contracting Parties may terminate the Agreement by notifying the other Contracting Party to that effect. The Agreement shall remain in force for a further six months from the date of receipt of such notification.

DONE at Moscow on 24 April 1975, in duplicate, in the Finnish and Russian languages, both texts being equally authentic.

For the Government of the Republic of Finland:
JORMA UITTO

For the Government of the Union of Soviet Socialist
Republics:
J. PRIMEROV

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES RELATIF À LA COOPÉRATION EN MATIÈRE DOUANIÈRE

Le Gouvernement de la République de Finlande et le Gouvernement de l'Union des Républiques socialistes soviétiques,

Prenant en considération le développement favorable des relations finno-soviétiques, fondées sur le Traité d'amitié, de coopération et d'assistance mutuelle entre la République de Finlande et l'Union des Républiques socialistes soviétiques du 6 avril 1948², le Traité de commerce entre la République de Finlande et l'Union des Républiques socialistes soviétiques du 1^{er} décembre 1947³, l'Accord entre la République de Finlande et l'Union des Républiques socialistes soviétiques en matière douanière du 24 novembre 1960 et l'Accord de coopération économique, technique et industrielle entre la République de Finlande et l'Union des Républiques socialistes soviétiques du 20 avril 1971⁴,

Animés par le désir de continuer à développer et à renforcer les relations d'amitié entre les deux pays, notamment au moyen d'une coopération entre les autorités douanières,

Convaincus que cette coopération aidera les administrations douanières centrales des Parties contractantes à mener à bien leurs efforts visant à simplifier et à accélérer le transport de marchandises et de voyageurs entre les deux pays et à rendre plus efficace la lutte contre la contrebande,

Sont convenus de ce qui suit :

Article premier. Aux fins du présent Accord :

a) L'expression «législation douanière» désigne l'ensemble des normes juridiques en vigueur réglementant l'importation, l'exportation et le transit des marchandises, des bagages de voyageurs, des envois postaux, des devises ou autres moyens de paiement et des valeurs étrangères, le recouvrement des taxes et recettes douanières, ainsi que des autres ordonnances relatives aux questions douanières;

b) L'expression «administrations douanières centrales» désigne, dans la République de Finlande, l'Administration des douanes et, en Union des Républiques socialistes soviétiques, l'Administration générale des douanes du Ministère du commerce extérieur.

Article 2. Les administrations douanières centrales des Parties contractantes coopéreront en vue de faire respecter la législation douanière de la République de Finlande et de l'Union des Républiques socialistes soviétiques.

¹ Entré en vigueur le 18 juillet 1976, soit 30 jours après l'échange de notes par lequel les Parties contractantes ont déclaré avoir satisfait aux procédures constitutionnelles requises, conformément à l'article 11.

² Nations Unies, *Recueil des Traités*, vol. 48, p. 149.

³ *Ibid.*, vol. 217, p. 3.

⁴ *Ibid.*, vol. 814, p. 237.

Article 3. Les administrations douanières centrales des Parties contractantes se communiqueront mutuellement, sur demande, toutes les informations voulues relatives à la législation douanière.

Article 4. L'admission des moyens de transport, des marchandises, des bagages de voyageurs, des envois postaux, des devises ou autres moyens de paiement et des valeurs étrangères aura lieu aux postes frontière établis d'un commun accord.

Les administrations douanières centrales des Parties contractantes établiront d'un commun accord la liste des postes frontière de contrôle douanier, compte tenu des Accords en vigueur concernant les communications internationales auxquels sont Parties la République de Finlande et l'Union des Républiques socialistes soviétiques.

Article 5. Les administrations douanières centrales des Parties contractantes accéléreront les opérations de contrôle douanier de la circulation de marchandises et de voyageurs et des échanges postaux, conformément à leur législation douanière et compte tenu des intérêts des deux pays.

Article 6. Les administrations douanières centrales des Parties contractantes, en vue d'assurer le respect de la législation des deux pays, élaboreront en commun des mesures visant à simplifier les formalités douanières touchant la circulation des marchandises et des voyageurs et les échanges postaux, ainsi qu'à prévenir toute opération illégale d'importation, d'exportation et de transit, de moyens de transport, de marchandises, de bagages, d'envois postaux, de devises ou autres moyens de paiement et de valeurs étrangères dans le but d'éviter toute atteinte aux intérêts économiques et autres des Parties contractantes.

Article 7. L'administration douanière centrale d'une des Parties contractantes, sur la demande de l'administration douanière centrale de l'autre Partie, exercera un contrôle particulièrement attentif en ce qui concerne :

- a) La présence sur son territoire ou le passage de son territoire sur le territoire de l'autre Partie contractante de toute personne dont on soupçonne qu'elle commet régulièrement ou dans un but de lucre des actes violant la législation douanière de l'autre Partie contractante;
- b) Les moyens de transport dont on soupçonne qu'ils servent à transporter ou à dissimuler des objets de contrebande.

Article 8. Les administrations douanières centrales des Parties contractantes coopéreront pour empêcher toute violation de la législation douanière. A cette fin :

- a) Elles informeront les personnes morales et physiques intéressées de leur propre pays des dispositions essentielles de la législation douanière de l'autre pays les concernant, ainsi que des conséquences résultant de l'inobservation desdites dispositions;
- b) Dans les limites de leur compétence, elles n'autoriseront pas l'exportation de leur territoire vers celui de l'autre Partie contractante de marchandises dont l'importation y est interdite, et elles prendront les mesures voulues pour contrôler l'exportation de leur territoire vers celui de l'autre Partie contractante des marchandises y faisant l'objet dc règlements spéciaux;
- c) De leur propre initiative ou sur demande, elles s'informieront mutuellement des violations de la législation douanière commises sur leur territoire par des personnes vivant sur celui de l'autre Partie contractante.

Article 9. Les représentants des administrations douanières centrales des Parties contractantes se consulteront en vue de faciliter l'exécution du présent Accord.

Ils se réuniront à cette fin aux lieu et date convenus, sur la demande de l'une des administrations douanières centrales des Parties contractantes.

Article 10. Le présent Accord n'affecte aucunement les droits et obligations des Parties contractantes résultant d'autres Accords internationaux auxquels elles sont Parties.

Article 11. Le présent Accord entrera en vigueur 30 jours après l'échange de notes par lesquelles les Parties contractantes déclareront avoir satisfait aux procédures constitutionnelles requises à cet effet.

Article 12. Le présent Accord est conclu pour une durée indéterminée.

Chacune des Parties contractantes peut notifier à l'autre son intention de mettre fin au présent Accord, auquel cas il restera en vigueur six mois à compter de la réception de la notification à cet effet.

FAIT à Moscou le 24 avril 1975, en double exemplaire, en langues finnoise et russe, les deux textes faisant également foi.

Pour le Gouvernement de la République de Finlande :
JORMA UITTO

Pour le Gouvernement de l'Union des Républiques socialistes soviétiques :
J. PRIMEROV

No. 15029

**FINLAND
and
GERMAN DEMOCRATIC REPUBLIC**

**Agreement concerning co-operation and mutual assistance
in customs matters. Signed at Berlin on 25 November
1975**

*Authentic texts: Finnish and German.
Registered by Finland on 28 September 1976.*

**FINLANDE
et
RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE**

**Accord relatif à la coopération et à l'assistance mutuelle en
matière de douanes. Signé à Berlin le 25 novembre 1975**

*Textes authentiques : finnois et allemand.
Enregistré par la Finlande le 28 septembre 1976.*

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUKSEN JA SAKSAN DEMOKRAATTISEN TASAVALLAN HALLITUKSEN VÄLINEN SOPIMUS YHTEISTYÖSTÄ JA KESKINÄISESTÄ AVUNAN-NOSTA TULLIASIOISSA

Suomen Tasavallan hallitus ja Saksan Demokraattisen Tasavallan hallitus, halutten kehittää yhteistyötään tulliasioissa, vakuuttuneina siitä, että tämä yhteistyö auttaa molempien valtioiden tullihallintoja niiden pyrkimyksissä edistää valtioiden välistä tavaraj- ja matkustajaliikennettä ja yksinkertaistaa niiden tulliselvitystä sekä tehokkaasti estää tullilakien vastaisia tekoja, ovat sopineet seuraavasta:

1 artikla. Tässä sopimuksessa tarkoitetaan

- a) "tullilaeilla" tavaroiden ja valuuttojen tuonnista, viennistä ja kauttakulusta annettuja lakeja ja muita säädöksiä sekä säädöksiä, jotka koskevat tulleja ja muita maksuja, kieltoja ja rajoituksia kansainvälisessä tavaraj- ja valuuttaliikenteessä sekä tullivalvontaa;
- b) "keskustulliviranomaisilla" Suomen Tasavallassa tullihallitusta ja Saksan Demokraattisessa Tasavallassa tullihallinnon keskushallitusta;
- c) "tulliviranomaisilla" kaikkia "keskustulliviranomaisten" alaisia tulliviranomaisia.

2 artikla. Keskustulliviranomaiset toimivat tämän sopimuksen määräysten mukaisesti yhteistyössä vaihtaan tietoja ja antaen toisille apua yksinkertaistakseen mahdollisuksiensa mukaan tullimuodollisuksia ja edistääkseen sitten valtioidensa välistä tavaraj- ja matkustajaliikennettä sekä saadakseen selville ja vastustaakseen molempien valtioiden tullilakien vastaisia tekoja.

3 artikla. Keskustulliviranomaiset

- a) vaihtavat keskenään kokemuksia toiminnastaan, tekemisten saavutusten käytöstä ja muista molempia osapuolia kiinnostavista kysymyksistä;
- b) vaihtavat keskenään valtioidensa tullilakeja koskevia tietoja.

4 artikla. Molemppien valtioiden tulliviranomaiset, toimivaltansa puitteissa

- eivät salli sellaisten tavaroiden vientiä alueeltaan toisen valtion tullialueelle, joiden tuonti tämän toisen valtion alueelle on kielletty;
- rajoittavat sellaisten tavaroiden viennin alueeltaan toisen valtion tullialueelle, joilla perustellusti voidaan olettaa käytävän laitonta kauppaa toisessa valtiossa, sellaisiin määrin, ettei niitä voida käyttää laittomaan kaupankäyntiin.

5 artikla. Toisen valtion keskustulliviranomaiset valvovat toisen valtion keskustulliviranomaisten kirjallisesta pyynnöstä toimialueellaan:

- a) sellaisten henkilöiden saapumista ja lähtöä, joiden pyynnön esittänyt keskustulliviranomainen olettaa harjoittavan laitonta kaupankäyntiä tavanomaisesti tai ammattimaisesti;
- b) tämän sopimuksen 4 artiklassa tarkoitettujen tavaroiden liikkumista;
- c) sellaisia ajoneuvoja, aluksia, ilma-aluksia tai muita kuljetusvälineitä, joita perustellusti voidaan olettaa käytettävän Suomen Tasavaltaan tai Saksan Demokraattiseen Tasavaltaan tapahtuvan laittomaan tuontiin.

6 artikla. Keskustulliviranomaiset antavat toisilleen oma-aloitteisesti tai toisen keskustulliviranomaisen kirjallisesta pyynnöstä tietoja:

- a) tavaroista, joilla tiedetään käytävän laitonta kauppaa;
- b) tullilakien vastaisissa teoissa käytetyistä uusista välineistä ja menetelmistä;
- c) henkilöistä, joiden tiedetään tai perustellusti epäillään harjoittavan laitonta kaupankäyntiä toisen valtion alueella, sekä ajoneuvoista, aluksista, ilma-aluksista tai muista kuljetusvälineistä, joita perustellusti oletetaan käytetyn tai saatettavan käyttää tällaisessa laittomassa kaupankäynnissä;
- d) toimista, joiden tarkoituksena tiedetään tai aiheellisesti oletetaan olevan laittoman kaupan harjoittaminen toisessa valtiossa;
- e) alkuperätodistuksista, kauppalaskuista tai muista asiakirjoista, joiden aitous perustellusti epäillään tai jotka tiedetään väärennetyiksi;
- f) muista asianomaisen keskustulliviranomaisen tiedossa olevista seikoista, jotka saattavat edesauttaa molempien valtioiden välisessä tavarava- ja matkustajalii-kenteessä tapahtuneiden tullilakien vastaisten tekojen selvittämistä.

7 artikla. Keskustulliviranomaiset voivat ryhtyä erityistoimenpiteisiin sellaisten tavaroiden valvomiseksi, jotka ovat tullilakien vastaisen tuonnin kohteena. Tätä valvontaa voidaan suorittaa vientimaan tulliviranomaisen antaman todistuksen avulla, joka jätetään tuontimaan tulliviranomaisille ja jolla voidaan todistaa, että kysymyksessä olevat tavarat on tuotu laillisesti maahan.

8 artikla. Keskustulliviranomaiset ilmoittavat toisilleen tullilakien vastaisista teoista, joihin toisen valtion kansalaiset ovat ilmoittavan valtion tullialueella syyllistyneet.

9 artikla. 1. Tämän sopimuksen määräysten mukainen kirjeenvaihto tapahtuu suoraan keskustulliviranomaisten kesken. Kirjeenvaihdossaan keskustulliviranomaiset käyttävät saksan kieltä.

2. Tämän sopimuksen määräysten mukaiset pyynnöt toimitetaan perusteluin varustettuna toisen valtion keskustulliviranomaiselle.

10 artikla. Tämän sopimuksen perusteella saapuneita tai vastaanotettuja tietoja käsitellään luottamuksellisina ja niitä tulee käyttää yksinomaan tullilakien vastaisten tekojen torjumis-, tutkimis- ja estämistarkoituksiin.

11 artikla. Keskustulliviranomaiset voivat kieltäytyä antamasta tässä sopimuksessa tarkoitettua apua, jos tällainen avunanto saattaisi osoittautua haitalliseksi apua-antavan valtion riippumattomuudelle, turvallisuudelle, yleiselle oikeusjärjestykselle tai muille tärkeille eduille.

12 artikla. 1. Keskustulliviranomaiset voivat tarvittaessa ottaa suoraan yhteyttä toisiinsa neuvotellakseen tämän sopimuksen soveltamiseen liittyvistä ongelmista.

2. Keskustulliviranomaisilla on oikeus sopia tämän sopimuksen soveltamiseen liittyvistä kysymyksistä.

13 artikla. Sopimus ei vaikuta sopimuspuolten oikeuksiin ja velvollisuksiin, jotka johtuvat muista niiden tekemistä kansainvälisistä sopimuksista.

14 artikla. Tämä sopimus tulee voimaan kolmenkymmenen päivän kuluttua siitä päivästä, jolloin sopimuspuolet ovat ilmoittaneet noottien vaihdolla toisilleen, että niiden valtiosääntöjen tämän sopimuksen voimaantulolle asettamat vaatimukset on täytetty.

15 artikla. 1. Tämä sopimus on tehty määräämättömäksi ajaksi.

2. Kumpikin sopimuspuoli voi irtisanoa sopimuksen ilmoittamalla siitä nootilla toiselle sopimuspuolelle. Sopimus lakkaa olemasta voimassa kuuden kuu-kauden kuluttua nootin vastaanottamisesta.

TÄHTY Berliinissä 25 päivänä marraskuuta 1975 kahtena suomen- ja saksankielisenä alkuperäiskappaleena molempien tekstien ollessa yhtä todistusvoimaiset.

Suomen Tasavallan hallituksen puolesta:
OSMO KOCK

Saksan Demokraattisen Tasavallan hallituksen puolesta:
GERHARD STAUCH

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER REPUBLIK FINNLAND UND DER REGIERUNG DER DEUTSCHEN DEMOKRATISCHEN REPUBLIK ÜBER DIE ZUSAMMENARBEIT UND GEGENSEITIGE UNTERSTÜTZUNG IN ZOLLFRAGEN

Die Regierung der Republik Finnland und die Regierung der Deutschen Demokratischen Republik,
 geleitet von dem Wunsch,
 ihre Zusammenarbeit auf dem Gebiet des Zollwesens zu entwickeln, in der Überzeugung,
 dass diese Zusammenarbeit die Zollverwaltungen beider Staaten in ihrem Bemühen,
 sowohl den Güter- als auch den Personenverkehr zwischen beiden Staaten zu fördern und seine Zollabfertigung zu vereinfachen sowie Verstösse gegen die Zollgesetze wirksam zu unterbinden, unterstützen wird,
 sind wie folgt übereingekommen:

Artikel 1. Im Sinne dieses Abkommens

- a) sind unter dem Terminus „Zollgesetze“ Gesetze und andere Bestimmungen über die Ein-, Aus- und Durchfuhr von Waren und Devisen sowie Bestimmungen über Zollgebühren und sonstige Abgaben, Verbote und Beschränkungen für den grenzüberschreitenden Waren- und Devisenverkehr und über die Zollkontrolle zu verstehen;
- b) bezeichnet der Terminus „Zentrale Zollorgane“ seitens der Republik Finnland die Zolldirektion der Republik Finnland und seitens der Deutschen Demokratischen Republik die Hauptverwaltung der Zollverwaltung der Deutschen Demokratischen Republik;
- c) bezeichnet der Terminus „Zollorgane“ alle den „Zentralen Zollorganen“ nachgeordneten Zolldienststellen.

Artikel 2. Die Zentralen Zollorgane arbeiten gemäss den Bestimmungen dieses Abkommens zusammen, indem sie Informationen austauschen und einander Unterstützung gewähren, um im Rahmen ihrer Möglichkeiten Zollformalitäten zu vereinfachen und dadurch den Güter- und Personenverkehr zwischen beiden Staaten zu fördern sowie Verstösse gegen die Zollgesetze beider Staaten aufzudecken und zu bekämpfen.

Artikel 3. Die Zentralen Zollorgane

- a) tauschen Erfahrungen hinsichtlich ihrer Tätigkeit, der Anwendung technischer Errungenschaften sowie anderer Fragen von beiderseitigem Interesse aus;
- b) tauschen Informationen über Zollgesetze ihrer Staaten aus.

Artikel 4. Die Zollorgane beider Staaten werden im Rahmen ihrer Zuständigkeit

- die Ausfuhr von Waren, deren Einfuhr in das Zollgebiet des anderen Staates verboten ist, nicht gestatten;
- die Ausfuhr solcher Waren, von denen begründet angenommen werden kann, dass sie im anderen Staat ungesetzlich gehandelt werden sollen, nach dem Zollgebiet des anderen Staates auf solche Mengen begrenzen, dass sie nicht ungesetzlich gehandelt werden können.

Artikel 5. Das Zentrale Zollorgan des einen Staates wird auf schriftliches Ersuchen des Zentralen Zollorgans des anderen Staates innerhalb seines Zuständigkeitsbereiches die Überwachung ausüben über:

- a) die Einreise und die Ausreise von Personen, von denen das ersuchende Zentrale Zollorgan annimmt, dass sie sich gewohnheitsmäßig oder berufsmässig mit ungesetzlichem Handel befassen;
- b) die Bewegungen von Waren gemäss Artikel 4 dieses Abkommens;
- c) Fahrzeuge, Schiffe, Flugzeuge oder andere Transportmittel, von denen begründet angenommen werden kann, dass sie für die ungesetzliche Einfuhr von Waren in die Republik Finnland oder in die Deutsche Demokratische Republik genutzt werden sollen.

Artikel 6. Die Zentralen Zollorgane informieren einander auf eigene Initiative oder auf schriftliches Ersuchen des anderen Zentralen Zollorgans über:

- a) Waren, von denen bekannt ist, dass sie Gegenstand ungesetzlichen Handels sind;
- b) neue Mittel oder Methoden der Begehung von Verstößen gegen die Zollgesetze;
- c) Personen, von denen bekannt ist oder die begründet verdächtigt werden, dass sie auf dem Territorium des anderen Staates ungesetzlichen Handel treiben, sowie über Fahrzeuge, Schiffe, Flugzeuge oder andere Transportmittel, von denen begründet angenommen wird, dass sie für solchen ungesetzlichen Handel genutzt wurden oder werden könnten;
- d) Operationen, von denen bekannt ist oder die Grund zu der Vermutung geben, dass sie auf den ungesetzlichen Handel im anderen Staat abzielen;
- e) Ursprungszeugnisse, Rechnungen oder andere Dokumente, deren Echtheit begründet angezweifelt wird oder die als gefälscht bekannt sind;
- f) andere Umstände, die dem betreffenden Zentralen Zollorgan bekannt sind und die zur Klärung von Verstößen gegen die Zollgesetze im Güter- und Personenverkehr zwischen beiden Staaten beitragen können.

Artikel 7. Die Zentralen Zollorgane können zur Überwachung solcher Waren, die unter Verstößen gegen die Zollgesetze eingeführt werden, Sondermassnahmen treffen. Die Überwachung kann in Form einer Bescheinigung erfolgen, die die Zollorgane des einen Staates zur Vorlage bei den Zollorganen des anderen Staates erteilen und durch die bewiesen werden kann, dass bestimmte Waren ordnungsgemäss eingeführt worden sind.

Artikel 8. Die Zentralen Zollorgane informieren einander über Verstöße gegen die Zollgesetze, die in ihrem Zollgebiet von Bürgern des anderen Staates begangen wurden.

Artikel 9. 1. Der Schriftverkehr im Sinne des Bestimmungen dieses Abkommens findet unmittelbar zwischen den Zentralen Zollorganen statt. In ihrem Schriftverkehr bedienen sich die Zentralen Zollorgane der deutschen Sprache.

2. Ersuchen gemäss den Bestimmungen dieses Abkommens, die an das Zentrale Zollorgan des anderen Staates gestellt werden, sind mit Begründung zu versehen.

Artikel 10. Jede gemäss diesem Abkommen eingegangene Nachricht oder empfangene Information wird als vertraulich behandelt, und zwar in dem Sinne, dass sie allein zum Zwecke der Verhütung, Untersuchung und Unterbindung von Verstössen gegen die Zollgesetze genutzt wird.

Artikel 11. Die Zentralen Zollorgane können die in diesem Abkommen vorgesehene Unterstützung ablehnen, wenn sich diese Unterstützung für die Souveränität, die Sicherheit, die öffentliche Ordnung oder andere bedeutende Interessen ihres Staates als nachteilig erweisen könnte.

Artikel 12. 1. Die Zentralen Zollorgane können bei Bedarf direkten Kontakt zueinander aufnehmen, um Probleme in Zusammenhang mit der Durchführung dieses Abkommens zu erörtern.

2. Die Zentralen Zollorgane sind ermächtigt, zu Fragen der Durchführung dieses Abkommens Vereinbarungen abzuschliessen.

Artikel 13. Das Abkommen berührt nicht die Rechte und Pflichten der Abkommenspartner, die sich aus anderen, von ihnen abgeschlossenen internationalen Vereinbarungen ergeben.

Artikel 14. Dieses Abkommen tritt dreissig Tage nach dem Tage in Kraft, an dem die beiden Abkommenspartner einander durch diplomatischen Notenwechsel davon unterrichtet haben, dass ihre verfassungsmässigen Voraussetzungen für das Inkrafttreten des Abkommens erfüllt sind.

Artikel 15. 1. Dieses Abkommen wird auf unbegrenzte Zeit abgeschlossen.

2. Jeder Abkommenspartner kann dieses Abkommen kündigen, indem er seine Absicht dem anderen Abkommenspartner durch eine Note mitteilt; in diesem Fall tritt das Abkommen mit Ablauf einer Frist von sechs Monaten nach dem Empfang der Note ausser Kraft.

AUSGEFERTIGT in Berlin am 25 November 1975 in zwei Urschriften, jede in finnischer und deutscher Sprache, wobei beide Texte gleichermassen gültig sind.

Für die Regierung der Republik Finnland:
OSMO KOCK

Für die Regierung der Deutschen Demokratischen Republik:
GERHARD STAUCH

[TRANSLATION — TRADUCTION]

**AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC
OF FINLAND AND THE GOVERNMENT OF THE GERMAN
DEMOCRATIC REPUBLIC CONCERNING CO-OPERATION AND
MUTUAL ASSISTANCE IN CUSTOMS MATTERS**

The Government of the Republic of Finland and the Government of the German Democratic Republic,

Desiring to develop their co-operation in customs matters, in the belief that such co-operation will assist the customs administrations of the two States in their efforts both to expedite the traffic of goods and passengers between the two States and simplify customs clearance and effectively to prevent offences against customs laws,

Have agreed as follows:

Article 1. For the purposes of this Agreement:

(a) The term "customs laws" means laws and other provisions relating to the import, export and transit of goods and foreign currency, and provisions relating to customs duties and other taxes, prohibitions and restrictions on the traffic of goods and foreign currency across the frontier and to customs inspection;

(b) The term "central customs authorities" means, in the Republic of Finland, the Directorate of Customs of the Republic of Finland and, in the German Democratic Republic, the Central Customs Administration of the German Democratic Republic;

(c) The term "customs authorities" means all customs posts subordinate to the "central customs authorities".

Article 2. The central customs authorities shall co-operate in accordance with the provisions of this Agreement by exchanging information and furnishing assistance to each other with a view to simplifying customs formalities as much as possible and thereby expediting the traffic of goods and passengers between the two States and to detecting and combating offences against the customs laws of the two States.

Article 3. The central customs authorities shall:

- (a) exchange experience in respect of their activities, the application of technical advances and other matters of mutual interest;
- (b) exchange information concerning the customs laws of their States.

Article 4. The customs authorities of the two States shall, within their field of competence:

- refuse to permit the export of goods the import of which into the customs territory of the other State is prohibited;

¹ Came into force on 28 May 1976, i.e., 30 days after the date on which the Contracting Parties informed each other, by an exchange of diplomatic notes, that their constitutional requirements had been fulfilled, in accordance with article 14.

- restrict the export to the customs territory of the other State of goods which there is reason to believe will be illicitly traded in the other State to such quantities as will preclude their being illicitly traded.

Article 5. The central customs authority of one of the States shall, at the written request of the central customs authority of the other State, exercise surveillance within its area of jurisdiction over:

- (a) the entry and exit of persons whom the requesting central customs authority believes to be habitually or professionally engaged in illicit trade;
- (b) the movement of goods under article 4 of this Agreement;
- (c) vehicles, ships, aircraft or other means of transport which there is reason to believe will be used for the illicit import of goods into the Republic of Finland or the German Democratic Republic.

Article 6. The central customs authorities shall inform each other, on their own initiative or upon written request, concerning:

- (a) goods known to be the object of illicit trade;
- (b) new means or methods of committing offences against customs laws;
- (c) persons known or reasonably suspected to be engaged in illicit trade in the territory of the other State, and vehicles, ships, aircraft or other means of transport which there is reason to believe have been used or might be used for such illicit trade;
- (d) operations known or believed to be aimed at illicit trade in the other State;
- (e) certificates of origin, invoices or other documents of doubtful authenticity or known to be forged;
- (f) other particulars known to the central customs authority concerned which may contribute to the elucidation of offences against customs laws in the traffic of goods and passengers between the two States.

Article 7. The central customs authorities may take special measures for the surveillance of goods imported in contravention of customs laws. Surveillance may be exercised by means of a certificate issued by the customs authorities of one of the States for presentation to the customs authorities of the other State evidencing that certain goods have been lawfully imported.

Article 8. The central customs authorities shall inform each other concerning offences against customs laws committed in their customs territory by nationals of the other State.

Article 9. 1. Correspondence for the purposes of the provisions of this Agreement shall be carried on directly between the central customs authorities. In their correspondence, the central customs authorities shall use the German language.

2. Requests under the provisions of this Agreement which are submitted to the central customs authority of the other State shall be substantiated.

Article 10. Any report or information received under this Agreement shall be treated as confidential, that is to say, it shall be used solely for the purpose of countering, investigating and preventing offences against customs laws.

Article 11. The central customs authorities may decline to furnish the assistance provided for in this Agreement if such assistance might be prejudicial to the sovereignty, security, public policy or other essential interests of their State.

Article 12. 1. The central customs authorities may, if necessary, enter into direct contact with each other in order to discuss problems connected with the implementation of this Agreement.

2. The central customs authorities shall be empowered to conclude arrangements on matters connected with the implementation of this Agreement.

Article 13. This Agreement shall not affect the rights and obligations of the Contracting Parties arising from other international agreements concluded by them.

Article 14. This Agreement shall enter into force 30 days after the date on which the two Contracting Parties inform each other by an exchange of diplomatic notes that their constitutional requirements for the entry into force of the Agreement have been fulfilled.

Article 15. 1. This Agreement is concluded for an indefinite period.

2. Either Contracting Party may denounce this Agreement by means of a note signifying its intention to the other Contracting Party. In such a case, the Agreement shall terminate upon the expiry of a period of six months following the receipt of the note.

DONE at Berlin on 25 November 1975, in duplicate in the Finnish and German languages, both texts being equally authentic.

For the Government of the Republic of Finland:
OSMO KOCK

For the Government of the German Democratic Republic:
GERHARD STAUCH

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE RELATIF À LA COOPÉRATION ET À L'ASSISTANCE MUTUELLE EN MATIÈRE DE DOUANES

Le Gouvernement de la République de Finlande et le Gouvernement de la République démocratique allemande,

Désireux de développer leur coopération en matière de douanes, convaincus que cette coopération aidera les administrations douanières des deux Etats dans les efforts qu'elles déploient à la fois pour faciliter et accélérer le trafic de marchandises et de voyageurs entre les deux Etats et pour simplifier les formalités douanières et empêcher efficacement les infractions à leurs législations douanières,

Sont convenus de ce qui suit :

Article premier. Aux fins du présent Accord :

- a) Le terme «législations douanières» désigne les lois et autres dispositions régissant l'importation, l'exportation et le transit des marchandises et des devises ainsi que les dispositions régissant les droits de douane et autres taxes, les interdictions et les restrictions frappant la circulation des marchandises et des devises à travers les frontières et l'inspection douanière;
- b) Le terme «administration douanière centrale» signifie, en République de Finlande, la Direction des douanes de la République de Finlande et, en République démocratique allemande, l'Administration douanière centrale de la République démocratique allemande;
- c) Le terme «autorités douanières» désigne tous les postes de douane relevant des «administrations douanières centrales».

Article 2. Les administrations douanières centrales coopéreront, conformément aux dispositions du présent Accord, en échangeant des informations et en se portant mutuellement assistance en vue de simplifier dans toute la mesure possible les formalités douanières et, ce faisant, de faciliter et accélérer la circulation des marchandises et des voyageurs entre les deux Etats et de détecter et combattre les infractions à la législation douanière des deux Etats.

Article 3. Les administrations douanières centrales :

- a) Echangeront des données d'expérience sur les questions relatives à leurs activités, à l'application des progrès techniques et en d'autres domaines d'intérêt commun;
- b) Se communiqueront des renseignements relatifs à la législation douanière de leurs Etats respectifs.

Article 4. Les administrations douanières des deux Etats chacune dans son domaine de compétence :

¹ Entré en vigueur le 28 mai 1976, soit 30 jours après la date à laquelle les Parties contractantes s'étaient informées, par voie d'échange de notes diplomatiques, que les formalités constitutionnelles avaient été remplies, conformément à l'article 14.

- Refuseront d'autoriser l'exportation de marchandises dont l'importation est interdite sur le territoire douanier de l'autre Etat;
- Limiteront à des quantités qui empêcheront qu'elles ne fassent l'objet d'un commerce illicite l'exportation à destination du territoire douanier de l'autre Etat de marchandises dont il existe des raisons de penser qu'elles feront l'objet d'un commerce illicite sur le territoire de l'autre Etat.

Article 5. L'administration douanière centrale de l'un des Etats exercera, sur demande écrite de l'administration douanière centrale de l'autre Etat, une surveillance dans son domaine de compétence sur :

- a) L'entrée et la sortie de personnes dont l'administration douanière centrale demanderait estime qu'elles se livrent habituellement ou professionnellement à un commerce illicite;
- b) Le mouvement des marchandises visées à l'article 4 du présent Accord;
- c) Les véhicules, navires, aéronefs ou autres moyens de transport dont il existe des raisons de croire qu'ils sont utilisés pour l'importation illicite de marchandises en République de Finlande ou en République démocratique allemande.

Article 6. Les administrations douanières centrales, de leur propre initiative ou sur demande écrite, se communiqueront des renseignements sur :

- a) Les marchandises dont il est notoire qu'elles font l'objet d'un commerce illicite;
- b) Les méthodes et moyens nouveaux utilisés pour enfreindre la législation douanière;
- c) Les personnes connues pour se livrer à un commerce illicite sur le territoire de l'autre Etat ou que l'on soupçonne raisonnablement de le faire et sur les véhicules, navires, aéronefs ou autres moyens de transport dont il existe des raisons de penser qu'ils ont servi ou pourraient servir à ce commerce illicite;
- d) Les opérations dont il est notoire qu'elles visent à un commerce illicite dans l'autre Etat ou dont on estime qu'elles le font;
- e) Les certificats d'origine, factures ou autres documents d'authenticité douteuse ou connus pour être faux;
- f) Les autres renseignements connus de l'administration douanière centrale intéressée qui peuvent contribuer à élucider les infractions à la législation douanière dans le trafic de marchandises et de voyageurs entre les deux Etats.

Article 7. Les administrations douanières centrales pourront prendre des mesures spéciales pour la surveillance des marchandises importées en contravention de la législation douanière. Cette surveillance pourra s'exercer au moyen d'un certificat délivré par les administrations douanières de l'un des Etats qui devra être présenté aux administrations douanières de l'autre Etat prouvant que certaines marchandises ont été légalement importées.

Article 8. Les administrations douanières centrales s'informeront mutuellement des infractions aux législations douanières commises sur leurs territoires douaniers par les ressortissants de l'autre Etat.

Article 9. 1. L'échange de correspondance aux fins du présent Accord se fera directement entre les administrations douanières centrales. Cette correspondance se fera en langue allemande.

2. Les demandes visées par les dispositions du présent Accord qui seront soumises à l'administration douanière centrale de l'autre Etat devront être motivées.

Article 10. Tous rapports ou informations reçus en application du présent Accord seront considérés comme confidentiels, c'est-à-dire qu'ils seront utilisés uniquement pour faire échec aux infractions à la législation douanière, pour enquêter sur ces infractions ou les prévenir.

Article 11. Les administrations douanières centrales pourront refuser de fournir l'aide prévue au présent Accord si celle-ci risque de porter atteinte à la souveraineté, la sécurité, l'ordre public ou à d'autres intérêts essentiels de leur pays.

Article 12. 1. Les administrations douanières centrales pourront, au besoin, entrer directement en contact pour discuter de problèmes liés à l'application du présent Accord.

2. Les administrations douanières centrales seront habilitées à prendre d'un commun accord les dispositions requises pour l'application du présent Accord.

Article 13. Le présent Accord ne portera pas atteinte aux droits et obligations des Parties contractantes découlant de leurs autres accords internationaux.

Article 14. Le présent Accord entrera en vigueur 30 jours après la date à laquelle les deux Parties contractantes se seront informées par voie d'échange de notes diplomatiques que les formalités constitutionnelles requises pour l'entrée en vigueur du présent Accord sont remplies.

Article 15. 1. Le présent Accord est conclu pour une période indéterminée.

2. Chaque Partie contractante pourra dénoncer le présent Accord au moyen d'une note signifiant à l'autre Partie contractante son intention d'y mettre fin. L'Accord prendra alors fin à l'expiration d'une période de six mois à compter de la réception de cette note.

FAIT à Berlin le 25 novembre 1975, en double exemplaire, en langues finnoise et allemande, les deux textes faisant également foi.

Pour le Gouvernement de la République de Finlande :
OSMO KOCK

Pour le Gouvernement de la République démocratique allemande :
GERHARD STAUCH

No. 15030

**FINLAND
and
CANADA**

Agreement concerning the uses of nuclear material, equipment, facilities and information transferred between Finland and Canada (with annexes). Signed at Helsinki on 5 March 1976

*Authentic texts: Finnish, English and French.
Registered by Finland on 28 September 1976.*

**FINLANDE
et
CANADA**

Accord concernant l'utilisation des matières nucléaires, des équipements, des installations et des renseignements transférés entre la Finlande et le Canada (avec annexes). Signé à Helsinki le 5 mars 1976

*Textes authentiques : finnois, anglais et français.
Enregistré par la Finlande le 28 septembre 1976.*

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUksen JA KANADAN HALLITUKSEN VÄLINEN SUOMEN JA KANADAN VÄLILLÄ SIIRRETYJEN YDINMATERIAALIEN, LAITTEIDEN, LAITOKSIEN JA TIETOAINESTON KÄYTTÖÄ KOSKEVA SOPIMUS

Suomen Tasavallan hallitus ja Kanadan hallitus,
todeten, että sekä Suomi että Kanada ovat ydinaseettomia valtioita, jotka ovat
ydinaseiden leviämisen estämisestä tehdyн sopimuksen osapuolet;
todeten, että Suomi ja Kanada ovat edellä mainitun sopimuksen mukaan sitoutuneet olemaan valmistamatta tai muuten hankkimatta ydinaseita tai muita ydinrääjähteitä ja että kumpikin hallitus on tehnyt Kansainvälisen atomienergiajärjestön kanssa ydinaseiden leviämisen estämisestä tehtyн sopimukseen liittyvän valvontasopimuksen;
ottaan huomioon, ettei vielä ole kehitetty sellaisia monenkeskisiä ratkaisuja, joilla saadaan poistetuksi ydinalan toimituksia koskevien kahdenkeskisten sopimusten tarve;
ovat sopineet seuraavaa:

- 1 artikla.* 1. Tätä sopimusta on sovellettava sen A liitteessä tarkoitettuihin kohteisiin, jos ennen A liitteen i) kohdassa mainitujen kohteiden siirtoa
- A) molempien osapuolten asianomaiset viranomaiset ovat sopineet kirjallisesti, että viimeksi mainitut kohteet kuuluvat tämän sopimuksen alaisuuteen, ja jos
 - B) vastaanottajaosapuolen asianomainen viranomainen on ilmoittanut toimitajaosapuolen asianomaiselle viranomaiselle, että näiden kohteiden luovutus on järjestetty tapahtuvaksi vastaanottajaosapuolen oikeudenkäyttövallan piiriin kuuluville valtuutetuille henkilöille.
2. Tämän artiklan 1 kappaleen estämättä tämän sopimuksen 2 artiklaa ei tule soveltaa tämän sopimuksen A liitteessä tarkoitettuihin kohteisiin, elleivät molempien osapuolten asianomaiset viranomaiset ole nimenomaan kirjallisesti sopineet ennen tämän sopimuksen A liitteen i) kohdassa mainitujen kohteiden siirtoa osapuolten välillä, että viimeksi mainitut kohteet kuuluvat tämän sopimuksen 2 artiklan määräysten alaisuuteen.
3. Tämän sopimuksen B liitteessä leutellut erityiset kohteet katsotaan toimitetuksi osapuolten välillä tämän sopimuksen voimaantulon jälkeen, ja ne kuuluvat tämän artiklan 1 ja 2 kappaleiden estämättä kaikkien tämän sopimuksen määräysten alaisuuteen.

2 artikla. 1. Tämän sopimuksen A liitteessä tarkoitettuja laitteita, materiaalia, ydinmateriaalia ja laitoksia siirretään osapuolen oikeudenkäyttövallan ulkopuolelle ainoastaan toisen osapuolen ennen siirtoa antamalla kirjallisella suostumuksella. Tietoaineistoaa siirretään vastaanottajaosapuolen oikeudenkäyttövallan ulkopuolelle ainoastaan toimitajaosapuolen ennen siirtoa antamalla kirjallisella suostumuksella. Tämän sopimuksen A liitteessä tarkoitettua ydinmateriaalia rikastetaan tai jälleenkäsitellään ainoastaan molempien osapuolten etukäteen tekemällä kirjallisella sopimuksella.

2. Mikäli jompikumpi osapuoli katsoo, ettei se voi antaa suostumustaan tämän artiklan 1 kappaleessa tarkoitettuasiassa, sen on annettava toiselle osapuolelle tilaisuus ryhtyä välittömästi perusteellisiin asiaa koskeviin neuvotteluihin. Kumpikaan osapuoli ei ole oikeutettu tämän artiklan 1 kappaleessa tarkoitettuasiassa epäämään suostumustaansa saavuttaakseen kaupallisia etuja.

3 artikla. 1. A liitteessä tarkoitettua ydinmateriaalia ei saa käyttää tai siirtää käytettäväksi ydinaseisiin tai muihin ydinrääjähteisiin.

2. Jollei Kansainvälisen atomienergiajärjestö jostakin syystä tai jonakin aikana toteuta jommankumman osapuolen alueella sanotun osapuolen ja Kansainvälisen atomienergiajärjestön välillä solmitun, ydinaseiden leviämisen estämisestä tehtyyn sopimukseen liittyvän valvontasopimuksen mukaista valvontaa, molemmat osapuolel sitoutuvat hyväksymään valvonnan sellaisen sopimuksen esittämässä muodossa, joka tehdään Kansainvälisen atomienergiajärjestön kanssa järjestön perussäännön ja tuona ajankohtana voimassa olevan valvontajärjestelmän mukaisesti siinä yksinomaisessa tarkoitukseissa, että näin todennettaisiin tämän artiklan 1 kappaleen nojalla omaksuttujen velvoitteiden täyttäminen.

3. Tämän artiklan 2 kappaleen mukaisten velvoitteiden täyttämisestä on sovellattava seuraavaa menettelyä:

- A) Tämän artiklan 2 kappaleessa tarkoitettun osapuolen on tehtävä Kansainvälisen atomienergiajärjestön kanssa toista osapuolta tydyttävä sopimus järjestön valvontajärjestelmän soveltamisesta joko
 - a) kaikkeen kyseessä olevan osapuolen oikeudenkäytövallan piriin kuuluvaan ydinmateriaaliin, tai
 - b) kaikkiin molempien osapuolten yhteisesti laativassa luettelossa mainittuihin kohteisiin; tai
- B) Osapuolten tulee yhdessä pyytää järjestöä tekemään sopimus järjestön valvontajärjestelmän soveltamisesta osapuolten yhteisesti laativassa luettelossa mainittuihin kohteisiin.

4. Osapuolten on yhteisesti laadittava edellä tarkoitettu luettelo tämän sopimuksen 5 artiklassa määrätyn hallinnollisen järjestelyn määräysten mukaan laaditun viimeisimmän inventaararin pohjalta.

5. Kuitenkin, milloin Kansainvälinen atomienergiajärjestö ei jonakin aikana toteuta ydinaseiden leviämisen estämisestä tehtyyn sopimukseen liittyvää tai minkään muunkaan edellä tarkoitettuvalvontasopimuksen tai molempia osapuolia tydyttävän sopimuksen mukaista valvontaa, toisella osapuolella on oikeus toteuttaa sen osapuolen alueella, johon Kansainvälisen atomienergiajärjestö ei enää toteuta valvontaa, järjestön valvontajärjestelmän menettelytapamääräyksiin perustuva valvontaa, joka kohdistuu edellä tarkoitettuvalvetelossa mainittuihin kohteisiin siinä yksinomaisessa tarkoitukseissa, että näin todennettaisiin tämän artiklan 1 kappaleen noudattaminen. Molemmat osapuolel neuvottelevat keskenään ja auttavat toisiaan tällaisen valvonnan toteuttamisessa.

4 artikla. Osapuolel sopivat ryhtyvänsä kulloinkin arvioitua uhkaa vastaavii tarpeellisiin toimenpiteisiin tämän sopimuksen A liitteessä tarkoitettun oikeudenkäytövallassaan olevan ydinmateriaalin fyysiseksi suojelemiseksi sekä sopivat soveltavansa sellaisia täitä tarkoittavia toimenpiteitä, jotka täyttävät Kansainvälisen atomienergiajärjestön ydinmateriaalin fyysisestä suojelemisesta antamien suositusten vaatimukset.

5 artikla. 1. Molempien osapuolten asianomaiset viranomaiset neuvottelevat keskenään vuosittain, tai milloin tahansa muulloinkin jommankumman osapuolen pyynnöstä, varmistaakseen tämän sopimuksen velvoitteiden tehokkaan täyttämisen. Osapuolet voivat yhdessä pyytää Kansainvälistä atomienergiajärjestöä osallistumaan sellaisiin neuvotteluihin.

2. Varmistaakseen tämän sopimuksen velvoitteiden tehokkaan täyttämisen molempien osapuolten asianomaiset viranomaiset sopivat myös hallinnollisesta järjestelystä. Tämän sopimusohdan mukaisesti sovittua hallinnollista järjestelyä voidaan muuttaa molempien osapuolten asianomaisten viranomaisten välisellä sopimuksella.

3. Kummankin osapuolen asianomainen viranomainen vastaa itse tämän artiklan 2 kappaleessa tarkoitettun hallinnollisen järjestelyn perusteella toimitettavikseen kuuluvien raporttien ja pidettäväkseen kuuluvan kirjanpidon kustannuksista.

6 artikla. Tätä sopimusta voidaan muuttaa molempien osapuolten suostumuksella.

7 artikla. Jokainen tämän sopimuksen tulkinnasta tai soveltamisesta johtuva erimielisyys, jota ei ole ratkaistu neuvotteluin tai muulla osapuolten sopimalla tavalla, saatetaan jommankumman osapuolen pyynnöstä kolme välimiestä käsittävän välimiesoikeuden ratkaistavaksi. Kumpikin osapuoli nimittää yhden välimiehen ja näin nimetyt kaksi välimiestä valitsevat kolmannen, joka toimii puheenjohtajana. Jollei jompikumpi osapuoli ole kolmenkymmenen (30) päivän kuluttua välimiesmenettely-pyynnön esittämästä nimittänyt välimiestä, kumpi tahansa osapuoli voi pyytää Kansainvälisen tuomioistuimen presidenttiä määräämään välimiehen. Samaa menettelyä sovelletaan, ellei kolmatta välimiestä ole valittu kolmenkymmenen (30) päivän kuluttua toisen välimiehen nimittämästä tai määräämästä. Välimiesoikeus on päättövaltainen jäsenistön enemmistön ollessa läsnä. Kaikki päättökset on tehtävä välimiesoikeuden koko jäsenistön enemmistöäänin. Välimiesoikeus niäärää itse välimiesmenettelyä koskevat sääntönsä. Välimiesoikeuden päättökset, mukaan luettuina kaikki sen perustamista, menettelyapoja, toimivaltaa ja välimiesmenettelyn kustannusten jakoa osapuolten kesken koskevat päättökset, sitovat kumpakin osapuolta, ja osapuolet soveltavat niitä perustuslakiensa asianomaisten säännösten mukaisesti. Välimiesten palkkiot määritään samoin perustein kuin Kansainvälisen tuomioistuimen jotakin määritteä tapausta hoitamaan asetettujen palkkien.

8 artikla. Tässä sopimuksessa tarkoitetaan:

1. "Järjestön valvontajärjestelmällä" Kansainvälisen atomienergiajärjestön asiakirjassa INF/CIRC/66/Rev. 2 esitettyä valvontajärjestelmää sekä kaikkia sen myöhempiä muutoksia, jotka Suomen hallitus ja Kanadan hallitus ovat hyväksyneet.

2. "Asianomaisella viranomaisella" Suomen osalta kauppa- ja teollisuusministeriötä tai sen nimittämää edustajaa ja Kanadan osalta atomienergian valvontatoimikuntaa.

3. "Laitteilla" C liitteen A kohdassa lueteltuja kohteita ja niiden pääosia.

4. "Laitoksella" jokaista laitosta, rakennusta tai rakennelmaa, jossa käytetään, johon liittyy tai joka sisältää laitteita, ydinmateriaalia, materiaalia tai tietoaineistoa.

5. "Materiaalilla" C liitteen B kohdassa mainittuja kohteita.

6. "Ydinmateriaalilla" kaikkea "lähtöainetta" tai "erityistä halkeamiskelpoista ainetta" siten kuin nämä käsitteet on määritelty Kansainvälisen atomienergajärjestön perussäännön 20 artiklassa.

7. "Tietoaineistolla" aineelliseen muotoon saatettuja teknisiä tietoja, mukaan luettuina, mutta ei yksinomaan: tekniset piirustukset, valokuvanegatiivit ja -vedokset, ääni- ja kuvatallenteet, suunnittelutiedot sekä tekniset ja käyttöohjeet, joita voidaan käyttää laitteiden, ydinmateriaalin tai materiaalin suunnittelussa, tuotannossa, käytössä tai koestuksessa, lukuun ottamatta kuitenkaan osapuolten välillä siirtyvää yleisön saatavilla olevaa (siis kirjoissa tai aikakausjulkaisuissa julkaistua) tietoaineistoa.

9 artikla. 1. Tämä sopimus on ratifioitava. Tämän sopimuksen ratifioimisasiakirjat vahdetaan Ottawassa.

2. Tämä sopimus tulee voimaan kolmenkymmenen (30) päivän kuluttua ratifioimisasiakirjojen vaihtamispäivästä ja on sen jälkeen voimassa kolmenkymmenen (30) vuoden ajan. Jollei kumpikaan osapuoli ole ilmoittanut toiselle osapuolelle viimeistään kuutta (6) kuukautta ennen sanotun ajan päättymistä irtisanovansa tämän sopimuksen, sopimuksen voimassaolo jatkuu vielä tämän jälkeen, kunnes kuusi (6) kuukautta on kulunut jommankumman osapuolen toiselle osapuolelle tekemästä irtisanomisilmoituksesta. Tämän sopimuksen voimassaolon päättymisestä huolimatta pysyvät kuitenkin 2, 3, 4 ja 5 artiklan määräykset voimassa kunnes osapuolten kesken on sovittu, että tämän sopimuksen A liitessä tarkoitettut kohteet, olivatpa tällaiset kohteet olemassa jo tällöin tai syntynyt tietoaineisto eivät enää soveltu käytettäväksi ydinaseen tai muun ydinräjäteen valmistamiseen tai hankkimiseen, tai osapuolten kesken on muutoin sovittu, ettei mainittuja artikloja enää sovelleta.

EDELLÄ OLEVAN VAKUUDEKSI allekirjoittaneet, hallitustensa siihen asianmukaisesti valtuuttamina, ovat allekirjoittaneet tämän sopimuksen.

TEHTY Helsingissä 5 päivänä maaliskuuta 1976 kahtena suomen-, englannin- ja ranskankielisenä kappaleena siten, että jokaisella kielellä laadittu sopimusteksti on yhtä todistusvoimainen.

Suomen Tasavallan hallituksen puolesta:
PAUL GUSTAFSSON

Kanadan hallituksen puolesta:
PAUL MALONE

A L I I T E

- i) osapuolten välillä siiretyt laitteet, materiaalit, ydinmateriaalit, laitokset ja tietoaineisto,
- ii) laitteet, materiaalit, ydinmateriaalit ja laitokset, jotka on tuotettu tai kehitetty tai joita käytetään yllä mainittua tietoaineistoa hyväksi käyttäen,
- iii) materiaalit ja ydinmateriaalit, joita käytetään tai jotka on tuotettu, käsitelty, jälleenkäsitelty, rikastettu, valmistettu tai konverteeroitu tähän muutoin muutettu muodoltaan tai sisällöltään yllä i) tai ii) kohdassa tarkoitettuja laitteita tai laitosta hyväksi käyttäen,

- iv) ydinmateriaali, jota käytetään tai joka on tuotettu, käsitelty, jälleenkäsitelty, rikastettu, valmistettu tai konverteeroitu tahi muutoin muutettu muodoltaan tai sisällöltään edellä taroitetaan ydinmateriaalista tai materiaalista taikka sellaista hyväksi käyttää, ja
- v) kaikki edellä i), ii), iii) ja iv) kohdissa tarkoitetun ydinmateriaalin myöhemmät kehityspolvet.

B L I T E

Teollisuuden Voima Oy—Industrins Kraft Ab:n (Suomi) ja Eldorado Nuclear Ltd:n (Kanada) välisen 15 päivänä lokakuuta 1974 päätytyn sopimuksen perusteella suoritetut alla mainitut toimitukset, mikäli ne ovat tapahtuneet ennen tämän sopimuksen voimaantuloa:

<i>Laitos Kanadasta</i>	<i>Toimitettu UF₃n sisältämaa uraanmuuara</i>
1975 Marraskuu	16 000 kg
1976 Kesäkuu	48 000 kg
Heinäkuu	24 000 kg
Elokuu	49 200 kg
Syyskuu	73 800 kg
Lokakuu	73 800 kg
Marraskuu	26 443 kg

HUOMAUTUS. Laivausajankohdista ja -määriä voidaan muuttaa Teollisuuden Voima Oy—Industrins Kraft Ab:n ja Eldorado Nuclear Ltd:n välisin kaupallisin järjestelyin. Molempien osapuolten asianomaiset sopivat kirjallisesti keskenään vastaavista muutoksista ylläolevaan aikatauluun.

C L I T E

A) 1. *Ydinreaktorit*, joissa voidaan ylläpitää säädetävää itsestään jatkuvaa ytimien halkeamisketjureaktioita, lukuun ottamatta nollaenergiareaktoreita. Nollaenergiareaktorilla tarkoitetaan reaktoria, jonka laskettu plutoniumin enimmäistuottokyky on korkeintaan 100 g vuodessa.

"Ydinreaktori" käsittää ensisijaisesti reaktoriastiassa sijaitsevat tai siihen suoraan liitetty rakenneosat, reaktorin sydämen tehotasoa säättävät laitteet sekä ne osat, jotka yleensä sisältävät reaktorin sydämen primäärijäähytteen tai ovat siihen suorassa kosketuksessa tahi säättävät sitä.

Tarkoituksena ei ole jättää lukuun ottamatta reaktoreita, jotka voisivat olla mielekkäästi muuttavissa tuottamaan huomattavasti enemmän kuin 100 g plutoniumia vuodessa. Reaktoreita, jotka on suunniteltu jatkuvasti toimimaan merkittävällä tehotasolla, ei niiden plutoniumin tuottokykyyn katsomatta pidetä "nollaenergiareaktoreina".

2. *"Reaktorien paineastiat.* Metalliaistiat, kokonaisina, yksikköinä tai niiden konepajavalmitisteina pääosina, jotka on erityisesti suunniteltu tai valmistettu sisältämään edellä 1 kohdassa määritellyn ydinreaktorin sydämen ja jotka kestävät primaärijäähytteen käyttöpaineen.

Reaktorin paineastian kanssi on eräs paineastiaan kuuluva konepajavalmitesteinen pääosa.

3. *Reaktorien sisäkappaleet* (esim. sydämen ja muiden sisäkappaleiden kannatussauvat ja -levyt, säätöauvojen ohjausputket, lämpösuojuiset, virtauksen jakolevyt, sydämen hilalevyt, virtauksen ohjauslevyt jne.).

4. *Reaktorien polttoaineen lataus- ja poistokoneet.* Käsittelylaitteet, jotka on erityisesti suunniteltu tai valmistettu edellä 1 kohdassa määritellyn ydinreaktorin polttoaineen lataamista tai poistamista varten ja jotka pystyvät toimimaan käynnin aikana tai joilla on teknisesti pitkälle vietyjä asemointi- tai aksiaalisuusomaisuuksia monimutkaisten latausten mahdollisammaksi seisokin aikana esimerkiksi tilanteissa, joissa suora näkö- tai muu yhteys polttoaineeseen ei vleensä ole mahdollinen.

5. *Reaktorien säätösaavat.* Sauvat, jotka on erityisesti suunniteltu tai valmistettu reaktionopeuden säätämiseksi edellä 1 kohdassa määritellyssä ydinreaktorissa.

Tähän kohtaan kuuluvat neutroniabsorptioosan lisäksi sen tukemiseen tai ripustamiseen tarkoitettut rakenteet, milloin ne toimitetaan erikseen.

6. *Reaktorien paineputket.* Putket, jotka on erityisesti suunniteltu tai valmistettu polttoaineelementtien ja primäärijäähdyn koteloksi edellä 1 kohdassa määritellyssä ydinreaktorissa, kun käyttöpaine on yli 50 ilmakehää.

7. *Zirkoniumputket.* Zirkoniummetalli ja -seokset yli 500 kg määrisä putkina tai putkisarjoina, jotka on erityisesti suunniteltu tai valmistettu käytettäviksi edellä 1 kohdassa määritellyssä ydinreaktorissa ja joissa hafniumin painosuhde zirkoniumiin on pienempi kuin 1:500.

8. *Primäärijäähdynpumput.* Pumput, jotka on erityisesti suunniteltu tai valmistettu kierrättämään sulaa metallia primäärijäädytteenä edellä 1 kohdassa määritellyissä ydinreaktoreissa.

9. *Säteilytetyjen polttoaine-elementtien jälleenkäsittelylaitokset* ja niitä varten erityisesti suunnitellut ja valmistetut laitteet. "Säteilytetyjen polttoaine-elementtien jälleenkäsittelylaitokseen" kuuluvat ne laitteet ja osat, jotka yleensä ovat suorassa kosketuksessa säteilytetyn polttoaineen sekä tärkeimpien ydinmateriaalien ja fissiotuotteiden prosessivirtoihin ja välittömästi säättävät niitä. Teknologian nykytilanteessa sanonnan "ja niitä varten erityisesti suunnitellut tai valmistetut laitteet" katsotaan koskevan vain kahta kohdetta. Nämä ovat:

- a) säteilytetyjen polttoaine-elementtien pilkkomiskoneet: kauko-ohjatut laitteet, jotka on erityisesti suunniteltu tai valmistettu käytettäviksi edellä määritellyssä jälleenkäsittelylaitoksessa ja jotka on tarkoitetut katkaisemaan, pilkkomaan tai leikkaamaan säteilytetyjä polttoaine-elementtisarjoja, -nippuja tai -sauvoja;
- b) kriittisyden kannalta turvalliset säiliöt (esim. pienihalkaisijaiset, rengasmaiset tai laattatasäiliöt), jotka on erityisesti suunniteltu tai valmistettu käytettäviksi edellä määritellyssä jälleenkäsittelylaitoksessa ja joiden tarkoituksena on säteilytetyn ydinpolttoaineen liuottaminen sekä jotka kestävät kuumaa, erittäin syövyttävää nestettä ja voidaan ladata ja huoltaa kauko-ohjatusti.

10. *Polttoaine-elementtien valmistuslaitokset.* "Polttoaine-elementtien valmistuslaitokseen" kuuluvat laitteet:

- a) jotka yleensä ovat suorassa yhteydessä tai suoraan käsitlelevät tai säättävät ydinmateriaalin tuotantoprosessin kulkua;
- b) jotka sulkevat ydinmateriaalin kuoreensa.

Edellä mainittuihin toimintoihin tarvittava laitteisto kokonaisuudessaan samoin kuin yksittäiset laitteet johonkin edellä mainituista toiminnoista ja muihin polttoaineen valmistustoimin, kuten kuoren tai sulkukohdan eheyden tarkastamiseen ja kiinteän polttoaineen pintakäsittelyyn.

11. *Uraani-isotooppien erottamista varten erityisesti suunnitellut tai valmistetut laitteet, analyyttisiä kojeita lukuun ottamatta.* "Uraani-isotooppien erottamista varten erityisesti suunnitellut tai valmistetut laitteet, analyyttisiä kojeita lukuun ottamatta" käsittää jokaisen suurehkon mainitua erottamisprosessia varen erityisesti suunnitellun tai valmistetun laitteen.

12. *Raskaan veden valmistuslaitokset.* "Raskaan veden valmistuslaitokseen" kuuluvat varsinaisen laitos sekä deuteriumin tai sen yhdisteiden rikastamista varten erityisesti suunnitellut tai valmistetut laitteet.

B) *Reaktoreissa käytettävät ei ydinmateriaalit.* 1. *Deuterium ja raskas vesi.* Deuterium ja kaikki deuteriumyhdisteet, joissa deuteriumin suhde vetyyn ylittää 1:5000 ja jotka on tarkoitettu käytettäviksi C liitteen A) 1 kohdassa määritellyssä ydinreaktorissa, 200 kg ylittävissä määrisissä deuteriumatomeja kunakin 12 kuukauden ajanjaksona.

2. *Reaktoripuhdas grafiitti.* Grafiitti, jonka puhtausaste on parempi kuin 5 miljonusaa booriekvivalenttia ja jonka tiheys on suurempi kuin 1,50g/cm³, 30 tonnia ylittävissä määrisissä kunakin 12 kuukauden ajanjaksona.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND THE GOVERNMENT OF CANADA CONCERNING THE USES OF NUCLEAR MATERIAL, EQUIPMENT, FACILITIES AND INFORMATION TRANSFERRED BETWEEN FINLAND AND CANADA

The Government of the Republic of Finland and the Government of Canada; Recognizing that both Finland and Canada are non-nuclear-weapons States which are Parties to the Treaty on the Non-Proliferation of Nuclear Weapons;²

Recognizing that Finland and Canada have under the aforementioned Treaty undertaken not to manufacture or otherwise acquire nuclear weapons or other nuclear explosive devices and that both governments have concluded agreements with the International Atomic Energy Agency for the application of safeguards in their respective countries in connection with the Treaty on the Non-Proliferation of Nuclear Weapons;

Pending the development of multilateral solutions which will obviate the need for bilateral agreements regarding the transfer of nuclear supplies;

Have agreed as follows:

Article 1. 1. The present Agreement shall apply to items referred to in Annex A to the present Agreement, if prior to the transfer of items referred to in paragraph i) of Annex A

- A) the appropriate governmental authorities of both Parties have agreed in writing that those items shall be subject to the present Agreement, and if
- B) the appropriate governmental authority of the receiving Party has informed the appropriate governmental authority of the supplying Party that those items are scheduled to be delivered to authorized persons within the jurisdiction of the receiving Party.

2. Notwithstanding paragraph 1 of this Article, Article II of the present Agreement shall not apply to items referred to in Annex A to the present Agreement unless the appropriate governmental authorities of both Parties have specifically agreed in writing prior to the transfer between the Parties of items referred to in paragraph i) of Annex A to the present Agreement that those items shall be subject to the provisions of Article 2 of the present Agreement.

3. Specific items which are listed in Annex B to the present Agreement shall be deemed to have been transferred between the Parties after the entry into force of the present Agreement, and notwithstanding paragraphs 1 and 2 of this Article, shall be subject to all the provisions of the present Agreement.

Article 2. 1. Equipment, material, nuclear material and facilities referred to in Annex A to the present Agreement shall be transferred beyond the jurisdiction of a Party only with the prior written consent of the other Party. Information shall be transferred beyond the jurisdiction of the receiving Party only with the prior written consent of the supplying Party. Nuclear material referred to in Annex A to the pres-

¹ Came into force on 15 August 1976, i.e., 30 days after the date of the exchange of the instruments of ratification, which took place at Ottawa on 16 July 1976, in accordance with article 9.

² United Nations, *Treaty Series*, vol. 729, p. 161.

ent Agreement shall be enriched or reprocessed only with the prior written agreement of both Parties.

2. If a Party considers that it is unable to grant consent with respect to a matter referred to in paragraph I of this Article, that Party shall provide the other Party with an immediate opportunity for full consultations regarding that issue. A Party shall not withhold its consent with respect to a matter referred to in paragraph I of this Article for the purpose of securing commercial advantages.

Article 3. I. Nuclear material referred to in Annex A shall not be used for or diverted to nuclear weapons or other nuclear explosive devices.

2. If for any reason or at any time the International Atomic Energy Agency is not administering safeguards in a Party in accordance with the Agreement between that Party and the International Atomic Energy Agency for the Application of Safeguards in Connection with the Treaty on the Non-Proliferation of Nuclear Weapons, the Parties undertake to accept safeguards as set forth in an agreement to be concluded with the International Atomic Energy Agency in accordance with the Statute of the Agency¹ and the Agency's Safeguards System then in force, for the exclusive purpose of verifying of the fulfilment of their obligations assumed under paragraph I above.

3. For the fulfilment of the obligations under paragraph 2 of this Article the following procedures shall apply:

- A) the Party referred to in paragraph 2 of this Article shall enter into an agreement, satisfactory to the other Party, with the International Atomic Energy Agency for the application of the Agency's Safeguards System with respect
 - a) to all nuclear material within the jurisdiction of such a Party, or
 - b) to all items included in a list to be jointly prepared by the Parties; or
- B) the Parties shall jointly request the Agency to enter into an agreement for the application of the Agency's Safeguards System with respect to the items included in a list to be jointly prepared by the Parties.

4. The Parties shall jointly prepare the list referred to above on the basis of the latest inventory to be made under the provisions of the administrative arrangement stipulated under Article 5 of the present Agreement.

5. However, during any period when the International Atomic Energy Agency is not administering safeguards in a Party in connection with the Treaty on the Non-Proliferation of Nuclear Weapons or pursuant to any safeguards agreement referred to above or which is satisfactory to both Parties, the other Party shall have the right to administer in the Party in which the International Atomic Energy Agency is no longer administering such safeguards, safeguards based on the procedures provided for in the Agency's Safeguards System, with respect to the items included in the list referred to above, for the exclusive purpose of verifying that there is compliance with paragraph I of this Article. The two Parties shall consult and assist each other in the application of such safeguards.

Article 4. The Parties agree to take such measures as are necessary, commensurate with the assessed threat prevailing from time to time, to ensure the physical protection of nuclear material referred to in Annex A to the present Agreement which is within their respective jurisdictions, and agree to apply measures of physical protection which satisfy the requirements of the recommendations of the International Atomic Energy Agency concerning the physical protection of nuclear material.

¹ United Nations, *Treaty Series*, vol. 276, p. 3, and vol. 471, p. 334.

Article 5. 1. The appropriate governmental authorities of both Parties shall consult annually, or at any other time at the request of either Party, to ensure the effective fulfilment of the obligations of the present Agreement. The Parties may jointly invite the International Atomic Energy Agency to participate in such consultations.

2. The appropriate governmental authorities of both Parties shall also establish an administrative arrangement to ensure the effective fulfilment of the obligations of the present Agreement. An administrative arrangement established pursuant to this paragraph may be changed with the agreement of the appropriate governmental authorities of both Parties.

3. The cost of reports and records which either Party is required to provide pursuant to the administrative arrangement referred to in paragraph 2 of this Article shall be borne by the appropriate governmental authority which is required to provide that report or record.

Article 6. The present Agreement may be amended with the agreement of both Parties.

Article 7. Any dispute arising out of the interpretation or application of the present Agreement which is not settled by negotiation or as may otherwise be agreed by the Parties concerned shall, on the request of either Party, be submitted to an arbitral tribunal which shall be composed of three arbitrators. Each Party shall designate one arbitrator and the two arbitrators so designated shall elect a third, who shall be the Chairman. If within thirty (30) days of the request for arbitration either Party has not designated an arbitrator, either Party to the dispute may request the President of the International Court of Justice to appoint an arbitrator. The same procedure shall apply if, within thirty (30) days of the designation or appointment of the second arbitrator, the third arbitrator has not been elected. A majority of the members of the arbitral tribunal shall constitute a quorum, and all decisions shall be made by majority vote of all the members of the arbitral tribunal. The arbitral procedure shall be fixed by the tribunal. The decisions of the tribunal, including all rulings concerning its constitution, procedure, jurisdiction and the division of the expenses of arbitration between the Parties shall be binding on both Parties and shall be implemented by them, in accordance with their respective constitutional procedures. The remuneration of the arbitrators shall be determined on the same basis as that for ad hoc judges of the International Court of Justice.

Article 8. For the purpose of this Agreement:

1. "The Agency's Safeguards System" means the safeguards system set out in the International Atomic Energy Agency document INFCIRC/66/Rev. 2 as well as any subsequent amendments thereto which are agreed to by the Government of Finland and by the Government of Canada.

2. "Appropriate governmental authority" means, in the case of Finland, the Ministry of Trade and Industry or its designated representative and, in the case of Canada, the Atomic Energy Control Board.

3. "Equipment" means the items and major components thereof referred to in paragraph A) of Annex C.

4. "Facility" means any plant, building or structure using, incorporating or containing equipment, nuclear material, material or information.

5. "Material" means the items referred to in paragraph B) of Annex C.

6. "Nuclear material" means any "source material" or "special fissionable material" as those terms are defined in Article 20 of the Statute of the International Atomic Energy Agency.

7. "Information" means technical data in physical form, including but not limited to: technical drawings, photographic negatives and prints, recordings, design data and technical and operating manuals that can be used in the design, production, operation or testing of equipment, nuclear material or material, except data available to the public (that is to say published in books or periodicals) which is transferred between the Parties.

Article 9. 1. The present Agreement is subject to ratification. Instruments of ratification of the present Agreement shall be exchanged at Ottawa.

2. The present Agreement shall enter into force thirty (30) days after the date of the exchange of instruments of ratification and shall remain in force thereafter for a period of thirty (30) years. If neither Party has notified the other Party at least six (6) months prior to the expiry of such period, the present Agreement shall continue in force thereafter until six (6) months after notice of termination has been given by either Party to the other Party; provided, however, that notwithstanding the termination of the present Agreement the provisions of Articles 2, 3, 4 and 5 shall remain in force until it has been agreed between the Parties that items referred to in Annex A to the present Agreement, whether such items are in existence at that time or come into existence subsequently, as well as information transferred from one Party to the other Party are no longer useable for the manufacture or acquisition of a nuclear weapon or of any other nuclear explosive device or it is otherwise agreed by the Parties that the provisions of those Articles should no longer apply.

IN WITNESS WHEREOF the undersigned, being duly authorized by their respective governments, have signed the present Agreement.

DONE at Helsinki, in duplicate, this fifth day of March, 1976, in the Finnish, English and French languages, each language version being equally authentic.

For the Government of the Republic of Finland:
PAUL GUSTAFSSON

For the Government of Canada:
PAUL MALONE

A N N E X A

- i) equipment, material, nuclear material, facilities and information transferred between the Parties,
- ii) equipment, material, nuclear material and facilities which are produced, developed or operated from, by or with the information referred to above,
- iii) material and nuclear material that is used, produced, processed, reprocessed, enriched, fabricated or converted or otherwise altered in form or content by, with or in any equipment or facility referred to in sub-parts i) or ii) above,
- iv) nuclear material that is used, produced, processed, reprocessed, enriched, fabricated or converted or otherwise altered in form or content from, by or with the use of any nuclear material or material which is referred to above, and
- v) all subsequent generations of nuclear material referred to in sub-parts i), ii), iii) and iv) above.

A N N E X B

Shipments under the contract between Teollisuuden Voima Oy-Industrins Kraft Ab, Finland and Eldorado Nuclear Ltd, Canada, dated August 15, 1974, as follows if shipped before the entry into force of the present Agreement:

<i>Departure from Canada</i>	<i>Uranium content of UF delivered</i>
1975 November	16 000 kg
1976 June	48 000 kg
July	24 000 kg
August	49 200 kg
September	73 800 kg
October	73 800 kg
November	26 443 kg

NOTE: Shipment dates and amounts are subject to variation by commercial agreement between Teollisuuden Voima Oy-Industrins Kraft Ab and Eldorado Nuclear Ltd. The above schedule shall be amended accordingly by mutual agreement in writing between the appropriate governmental authorities of both Parties.

A N N E X C

A) I. *Nuclear reactors* capable of operation so as to maintain a controlled self-sustaining fission chain reaction, excluding zero energy reactors, the latter being defined as reactors with a designed maximum rate of production of plutonium not exceeding 100 grams per year.

A "nuclear reactor" basically includes the items within or attached directly to the reactor vessel, the equipment which controls the level of power in the core, and the components which normally contain or come in direct contact with or control the primary coolant of the reactor core.

It is not intended to exclude reactors which could reasonably be capable of modification to produce significantly more than 100 grams of plutonium per year. Reactors designed for sustained operation at significant power levels, regardless of their capacity for plutonium production, are not considered as "zero energy reactors".

2. *Reactor pressure vessels.* Metal vessels, as complete units or as major shop-fabricated parts therefor, which are especially designed or prepared to contain the core of a nuclear reactor as defined in paragraph 1 above and are capable of withstanding the operating pressure of the primary coolant.

A top plate for a reactor pressure vessel is a major shop-fabricated part of a pressure vessel.

3. *Reactor internals* (e.g. support columns and plates for the core and other vessel internals, control rod guide tubes, thermal shields, baffles, core grid plates, diffuser plates, etc.).

4. *Reactor fuel charging and discharging machines.* Manipulative equipment especially designed or prepared for inserting or removing fuel in a nuclear reactor as defined in paragraph 1 above capable of on-load operation or employing technically sophisticated positioning or alignment features to allow complex off-load fuelling operations such as those in which direct viewing of or access to the fuel is not normally available.

5. *Reactor control rods.* Rods especially designed or prepared for the control of the reaction rate in a nuclear reactor as defined in paragraph 1 above.

This item includes, in addition to the neutron absorbing part, the support or suspension structures therefor if supplied separately.

6. *Reactor pressure tubes.* Tubes which are especially designed or prepared to contain fuel elements and the primary coolant in a nuclear reactor as defined in paragraph 1 above at an operating pressure in excess of 50 atmospheres.

7. *Zirconium tubes.* Zirconium metal and alloys in the form of tubes or assemblies of tubes, and in quantities exceeding 500 kg especially designed or prepared for use in a nuclear reactor as defined in paragraph 1 above, and in which the relationship of hafnium to zirconium is less than 1:500 parts by weight.

8. *Primary coolant pumps.* Pumps especially designed or prepared for circulating liquid metal as primary coolant for nuclear reactors as defined in paragraph 1 above.

9. *Plants for the reprocessing of irradiated fuel elements,* and equipment especially designed or prepared therefor. A "plant for the reprocessing of irradiated fuel elements" includes the equipment and components which normally come in direct contact with and directly control the irradiated fuel and the major nuclear material and fission product processing streams. In the present state of technology only two items of equipment are considered to fall within the meaning of the phrase "and equipment especially designed or prepared therefor". These items are:

- a) irradiated fuel element chopping machines: remotely operated equipment especially designed or prepared for use in a reprocessing plant as identified above and intended to cut, chop or shear irradiated nuclear fuel assemblies, bundles or rods; and
- b) critically safe tanks (e.g. small diameter, annular or slab tanks) especially designed or prepared for use in a reprocessing plant as identified above, intended for dissolution of irradiated nuclear fuel and which are capable of withstanding hot, highly corrosive liquid, and which can be remotely loaded and maintained.

10. *Plants for the fabrication of fuel elements.* A "plant for the fabrication of fuel elements" includes the equipment:

- a) which normally comes in direct contact with or directly processes, or controls, the production flow of nuclear material;
- b) which seals the nuclear material within the cladding.

The whole set of items for the foregoing operations as well as individual items intended for any of the foregoing operations, and for other fuel fabrication operations, such as checking the integrity of the cladding or the seal, and the finish treatment to the solid fuel.

11. *Equipment, other than analytical instruments, especially designed or prepared for the separation of isotopes of uranium.* "Equipment, other than analytical instruments, especially designed or prepared for the separation of isotopes of uranium" includes each of the major items of equipment especially designed or prepared for the separation process.

12. *Plants for the production of heavy water.* A "plant for the production of heavy water" includes the plant and equipment specially designed for the enrichment of deuterium or its compounds.

B) *Non-nuclear material for reactors.* 1. *Deuterium and heavy water.* Deuterium and any deuterium compound in which the ratio of deuterium to hydrogen exceeds 1:5 000 for use in a nuclear reactor, as defined in paragraph A) 1 of Annex C in quantities exceeding 200 kg of deuterium atoms in any period of 12 months.

2. *Nuclear grade graphite.* Graphite having a purity level better than 5 parts per million boron equivalent and with a density greater than 1.50 grams per cubic centimetre in quantities exceeding 30 metric tons in any period of 12 months.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DU CANADA CONCERNANT L'UTILISATION DES MATIÈRES NUCLÉAIRES, DES ÉQUIPEMENTS, DES INSTALLATIONS ET DES RENSEIGNEMENTS TRANSFÉRÉS ENTRE LA FINLANDE ET LE CANADA

Le Gouvernement de la République de Finlande et le Gouvernement du Canada; Reconnaissant que la Finlande et le Canada sont des Etats non dotés d'armes nucléaires Parties au Traité sur la non-prolifération des armes nucléaires²;

Reconnaissant que la Finlande et le Canada, en vertu du Traité susmentionné, se sont engagés à ne fabriquer ni acquérir de quelque autre manière des armes nucléaires ou autres dispositifs explosifs nucléaires et que les deux gouvernements ont conclu des accords avec l'Agence internationale de l'énergie atomique prévoyant l'application de garanties dans leurs pays respectifs dans le cadre du Traité sur la non-prolifération des armes nucléaires;

En attendant l'élaboration de solutions multilatérales qui élimineront la nécessité de conclure des accords bilatéraux concernant le transfert de fournitures nucléaires;

Sont convenus de ce qui suit :

Article premier. 1. Le présent Accord s'applique aux éléments visés à l'annexe A du présent Accord si, avant le transfert des éléments visés au paragraphe i de l'annexe A,

- A) Les organismes gouvernementaux appropriés des deux Parties sont convenus par écrit que lesdits éléments seraient soumis aux dispositions du présent Accord, et si
- B) L'organisme gouvernemental approprié de la Partie prenante a informé l'organisme gouvernemental approprié de la Partie cédante que ces éléments sont destinés à être livrés aux personnes autorisées dans la juridiction de la Partie prenante.

2. Nonobstant le paragraphe 1 du présent Article, l'Article 2 du présent Accord ne s'applique pas aux éléments visés à l'annexe A du présent Accord à moins que les organismes gouvernementaux appropriés des deux Parties ne soient expressément convenus par écrit, avant le transfert entre les Parties des éléments visés au paragraphe i de l'annexe A du présent Accord, que ces éléments seraient soumis aux dispositions de l'Article 2 du présent Accord.

3. Les éléments particuliers énumérés à l'annexe B du présent Accord sont réputés avoir été transférés entre les Parties après l'entrée en vigueur du présent Accord, et nonobstant les paragraphes 1 et 2 du présent Article, sont soumis à toutes les dispositions du présent Accord.

Article 2. 1. Les équipements, les matières, les matières nucléaires et les installations visés à l'annexe A du présent Accord ne doivent être transférés au-delà de la

¹ Entré en vigueur le 15 août 1976, soit 30 jours après la date de l'échange des instruments de ratification, qui a eu lieu à Ottawa le 16 juillet 1976, conformément à l'article 9.

² Nations Unies, *Recueil des Traités*, vol. 729, p. 161.

juridiction de l'une des Parties qu'avec le consentement écrit préalable de l'autre Partie. Les renseignements ne doivent être transférés au-delà de la juridiction de la Partie prenante qu'avec le consentement écrit préalable de la Partie cédante. Les matières nucléaires visées à l'annexe A du présent Accord ne doivent être enrichies ou traitées qu'avec l'accord écrit préalable des deux Parties.

2. Si l'une Parties juge qu'elle ne peut accorder son consentement à l'égard d'une question visée au paragraphe 1 du présent Article, cette Partie doit immédiatement donner à l'autre Partie l'occasion de tenir toutes les consultations nécessaires à ce sujet. Aucune des Parties ne peut refuser son consentement à l'égard d'une question visée au paragraphe 1 du présent Article dans le but de s'assurer des avantages commerciaux.

Article 3. 1. Les matières nucléaires visées à l'annexe A ne doivent pas être utilisées pour ou détournées vers des armes nucléaires ou d'autres dispositifs explosifs nucléaires.

2. Si, pour une raison quelconque ou à un moment quelconque, l'Agence internationale de l'énergie atomique n'administre pas de garanties dans l'une des Parties, conformément à l'Accord entre cette Partie et l'Agence prévoyant l'application de garanties dans le cadre du Traité sur la non-prolifération des armes nucléaires, les Parties s'engagent à accepter les garanties stipulées par un accord qui sera conclu avec l'Agence internationale de l'énergie atomique, conformément au Statut de l'Agence¹ et au système de garanties de l'Agence alors en vigueur, à seule fin de vérifier si elles exécutent les obligations qu'elles ont contractées en vertu du paragraphe 1 ci-dessus.

3. Afin de s'acquitter des obligations contractées en vertu du paragraphe 2 du présent Article, les Parties procéderont comme il suit :

- A) La Partie visée au paragraphe 2 du présent Article conclura avec l'Agence internationale de l'énergie atomique un accord jugé satisfaisant par l'autre Partie et prévoyant l'application du système de garanties de l'Agence en ce qui a trait à
 - a) Toutes les matières nucléaires dans la juridiction de cette Partie, ou
 - b) Tous les éléments contenus dans une liste qui sera préparée conjointement par les Parties; ou
- B) Les Parties demanderont conjointement à l'Agence de conclure un accord prévoyant l'application du système de garanties de l'Agence en ce qui a trait aux éléments contenus dans une liste qui sera préparée conjointement par les Parties.

4. Les Parties doivent préparer conjointement la liste susmentionnée à partir du dernier inventaire qui aura été fait en vertu des dispositions de l'arrangement administratif stipulé à l'Article 5 du présent Accord.

5. Toutefois, pendant toute période où l'Agence internationale de l'énergie atomique n'administre pas de garanties dans l'une des Parties, soit dans le cadre du Traité sur la non-prolifération des armes nucléaires, soit en application de tout accord de garanties visé ci-dessus ou jugé satisfaisant par les deux Parties, l'autre Partie a le droit d'administrer, dans la Partie où l'Agence internationale de l'énergie atomique n'administre plus de telles garanties, des garanties fondées sur les pratiques prévues par le système de garanties de l'Agence, en ce qui a trait aux éléments contenus dans la liste susmentionnée, à seule fin de vérifier le respect des dispositions du paragraphe 1 du présent Article. Les deux Parties doivent se consulter et s'aider mutuellement relativement à l'application de ces garanties.

¹ Nations Unies, *Recueil des Traité*, vol. 276, p. 3, et vol. 471, p. 335.

Article 4. Les Parties acceptent de prendre toutes les mesures nécessaires, en fonction de la gravité de la menace qu'on estime exister à un moment ou à un autre, pour assurer la protection matérielle des matières nucléaires mentionnées à l'annexe A du présent Accord qui sont dans leur juridiction respective, et acceptent d'appliquer des mesures de protection matérielle qui satisfont aux conditions contenues dans les recommandations de l'Agence internationale de l'énergie atomique en ce qui concerne la protection matérielle des matières nucléaires.

Article 5. 1. Les organismes gouvernementaux appropriés des deux Parties doivent se consulter une fois l'an, ou à tout autre moment à la demande de l'une des Parties, pour s'assurer de l'exécution effective des obligations contractées en vertu du présent Accord. Les Parties peuvent inviter conjointement l'Agence internationale de l'énergie atomique à prendre part à ces consultations.

2. Les organismes gouvernementaux appropriés des deux Parties doivent également convenir l'exécution effective des obligations contractées en vertu du présent Accord. L'arrangement administratif arrêté en vertu du présent paragraphe peut être modifié par voie d'accord entre les organismes gouvernementaux appropriés des deux Parties.

3. Le coût des rapports et des registres que l'une et l'autre Partie sont tenues de produire en application de l'arrangement administratif visé au paragraphe 2 du présent Article doit être acquitté par l'organisme gouvernemental approprié qui est tenu de produire ces rapports ou ces registres.

Article 6. Le présent Accord peut être modifié avec l'assentiment des deux Parties.

Article 7. Tout différend portant sur l'interprétation ou l'application du présent Accord, qui n'est pas réglé par voie de négociation ou par tout autre moyen agréé par les Parties intéressées, est soumis, à la demande de l'une ou l'autre des Parties, à un tribunal d'arbitrage composé de trois arbitres. Chaque Partie désigne un arbitre et les deux arbitres ainsi désignés choisissent un troisième arbitre qui préside le tribunal. Si l'une ou l'autre des Parties n'a pas désigné l'arbitre dans les trente (30) jours qui suivent la demande d'arbitrage, l'une ou l'autre Partie au différend peut demander au Président de la Cour internationale de Justice de nommer un arbitre. La même procédure s'applique si le troisième arbitre n'est pas choisi dans les trente (30) jours qui suivent la désignation ou la nomination du deuxième arbitre. Le quorum est constitué par la majorité des membres du tribunal d'arbitrage, et toutes les décisions sont prises par vote majoritaire de tous les membres du tribunal. La procédure d'arbitrage est fixée par le tribunal. Ses décisions, y compris toutes les décisions relatives à sa constitution, à sa procédure, à sa compétence et à la répartition des frais d'arbitrage entre les Parties, lient les deux Parties et doivent être exécutées par elles, conformément à leurs pratiques constitutionnelles respectives. La rémunération des arbitres est déterminée sur la même base que celle des juges *ad hoc* de la Cour internationale de Justice.

Article 8. Aux fins du présent Accord,

1. L'expression «système de garanties de l'Agence» désigne le système de garanties défini dans le document INFCIRC/66/Rev. 2 de l'Agence internationale de l'énergie atomique ainsi que toute modification ultérieure dudit document agréée par le Gouvernement de la Finlande et par le Gouvernement du Canada;

2. L'expression «organisme gouvernemental approprié» désigne, dans le cas de la Finlande, le Ministère du Commerce et de l'Industrie ou son représentant désigné, et, dans le cas du Canada, la Commission de contrôle de l'énergie atomique;

3. Le terme «équipement» désigne les éléments énumérés au paragraphe A de l'annexe C ainsi que leurs principaux composants;

4. Le terme «installation» désigne tout bâtiment, usine ou construction qui utilise, comporte ou renferme des équipements, des matières nucléaires, des matières ou des renseignements;

5. Le terme «matière» désigne les éléments mentionnés au paragraphe B de l'annexe C;

6. L'expression «matière nucléaire» désigne toute «matière brute» ou tout «produit fissile spécial» tels qu'ils sont définis à l'article 20 du Statut de l'Agence internationale de l'énergie atomique;

7. Le terme «renseignement» désigne des données techniques sous forme matérielle, y compris, mais non exclusivement : des dessins techniques, des négatifs et épreuves photographiques, des enregistrements, des données descriptives ainsi que des manuels techniques et d'exploitation qui peuvent servir à la conception, à la production, à l'exploitation ou à l'essai d'équipement, de matières nucléaires ou de matières, sauf les données accessibles au public (c'est-à-dire publiées dans des livres ou dans des périodiques), qui sont transférées entre les Parties.

Article 9. 1. Le présent Accord sera soumis à ratification. L'échange des instruments de ratification aura lieu à Ottawa.

2. Le présent Accord entrera en vigueur trente (30) jours après la date de l'échange des instruments de ratification et demeurera en vigueur par la suite pour une période de trente (30) ans. Si aucun avis de dénonciation n'est signifié par l'une des Parties à l'autre Partie au moins six (6) mois avant l'expiration de ladite période, le présent Accord restera en vigueur et n'expirera que six (6) mois après signification d'un avis de dénonciation donné par l'une des Parties à l'autre Partie, sous réserve, toutefois, que, nonobstant l'expiration du présent Accord, les dispositions des Articles 2, 3, 4 et 5 restent en vigueur jusqu'à ce que les Parties soient convenues que les éléments mentionnés à l'annexe A du présent Accord, que lesdits éléments existent au moment de la dénonciation ou viennent à exister par la suite, de même que les renseignements transférés de l'une à l'autre Partie, ne peuvent plus servir à la fabrication ou à l'acquisition d'une arme nucléaire ou de tout autre dispositif nucléaire explosif, ou jusqu'à ce qu'il y ait un autre accord entre les Parties en vertu de laquelle les dispositions de ces Articles ne s'appliquent plus.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leurs gouvernements respectifs, ont signé le présent Accord.

FAIT en deux exemplaires à Helsinki, ce cinquième jour de mars 1976, en langues finnoise, française et anglaise, chaque version faisant également foi.

Pour le Gouvernement de la République de Finlande :
PAUL GUSTAFSSON

Pour le Gouvernement du Canada :
PAUL MALONE

ANNEXE A

- i) Les équipements, les matières, les matières nucléaires, les installations et les renseignements transférés entre les Parties,
- ii) Les équipements, les matières, les matières nucléaires et les installations fabriqués, mis au point ou exploités à partir, au moyen ou à l'aide des renseignements visés ci-dessus,
- iii) Les matières et les matières nucléaires utilisées, fabriquées, traitées, retraitées, enrichies, façonnées ou converties ou autrement modifiées dans leur forme ou leur contenu au moyen, à l'aide ou à l'intérieur de tout équipement ou installation visé en i ou ii ci-dessus,
- iv) Les matières nucléaires utilisées, fabriquées, traitées, retraitées, enrichies, façonnées ou converties ou autrement modifiées dans leur forme ou leur contenu à partir, au moyen ou à l'aide de l'utilisation de toute matière nucléaire ou matière visée ci-dessus, et
- v) Toutes les générations subséquentes des matières nucléaires visées en i, ii, iii, et iv ci-dessus.

ANNEXE B

Les livraisons suivantes aux termes du contrat daté du 15 août 1974 entre la Teollisuuden Voima Oy-Industrins Kraft Ab, Finlande et l'Eldorado Nucléaire Limitée, Canada, si elles sont expédiées avant l'entrée en vigueur du présent Accord :

<i>Départ du Canada</i>	<i>Teneur en uranium des livraisons d'UF.</i>
1975 novembre.....	16 000 kg
1976 juin	48 000 kg
juillet	24 000 kg
août	49 200 kg
septembre	73 800 kg
octobre.....	73 800 kg
novembre.....	26 443 kg

NOTA. La date et les quantités des livraisons peuvent être modifiées par suite d'un accord commercial entre la Teollisuuden Voima Oy-Industrins Kraft Ab et l'Eldorado Nucléaire Limitée. Le calendrier de livraison ci-dessus doit être modifié en conséquence par accord réciproque écrit entre les organismes gouvernementaux appropriés des deux Parties.

ANNEXE C

A) 1. *Réacteurs nucléaires* capables de soutenir une réaction en chaîne de fission auto-entretenue contrôlée, à l'exclusion des réacteurs à énergie nulle, ces derniers étant par définition des réacteurs dont le taux annuel maximal prévu de production de plutonium n'excède pas 100 grammes.

Un «réacteur nucléaire» comprend essentiellement les éléments situés à l'intérieur de la cuve du réacteur ou directement fixés à celle-ci, l'équipement de contrôle du niveau de puissance du cœur du réacteur, et les composants qui normalement contiennent ou contrôlent le fluide caloporteur primaire du cœur du réacteur ou sont en contact direct avec ce fluide.

Ne sont pas exclus les réacteurs qu'il serait raisonnablement possible de modifier pour en tirer une production annuelle de plutonium sensiblement supérieure à 100 grammes. Les réacteurs conçus pour un fonctionnement à des niveaux de puissance élevés, indépendamment de leur capacité de production de plutonium, ne sont pas considérés comme «réacteurs à énergie nulle».

2. *Cuves pressurisées de réacteur.* Cuves métalliques soit sous forme d'unités complètes, soit sous forme de grands éléments préfabriqués en vue de les constituer, qui sont spécialement conçues ou aménagées pour recevoir le cœur d'un réacteur nucléaire décrit en 1, et qui peuvent supporter la pression de fonctionnement du fluide caloporteur primaire.

La plaque supérieure de la cuve pressurisée est un grand élément préfabriqué de cette dernière.

3. *Parties internes du réacteur* (par ex. : les colonnes et plaques de support du cœur et autres parties internes de la cuve, les tubes guides des barres de contrôle, les écrans thermiques, les chicanes, les plaques antidiiffusantes du cœur, les plaques de diffusion, etc.).

4. *Appareils de chargement et de déchargement du combustible.* Appareils de manipulation spécialement conçus ou préparés pour introduire le combustible dans un réacteur nucléaire tel qu'il est défini en 1, ou l'en retirer, pouvant alimenter le réacteur en marche ou utiliser des dispositifs de positionnement ou d'alignement perfectionnés permettant des opérations complexes d'alimentation du réacteur à l'arrêt, comme dans les cas où il n'est normalement pas possible de voir directement le combustible ou d'y avoir un accès direct.

5. *Barres de contrôle du réacteur.* Barres spécialement conçues ou préparées pour contrôler la vitesse de réaction dans un réacteur nucléaire tel qu'il est défini en 1.

Lorsqu'elles sont livrées séparément, ces barres comprennent, outre l'absorbeur de neutrons, les armatures de soutien ou de suspension de ces barres.

6. *Tubes de force pour réacteurs.* Tubes spécialement conçus ou préparés pour contenir, dans un réacteur nucléaire tel qu'il est défini en 1, les éléments combustibles et le fluide caloporteur primaire sous une pression en fonctionnement supérieure à 50 atmosphères.

7. *Tubes de zirconium.* Tubes ou faisceaux de tubes de zirconium et d'alliages de zirconium en quantités excédant 500 kg, spécialement conçus ou préparés pour être employés dans un réacteur nucléaire tel qu'il est défini en 1, et dans lesquels le rapport hafnium zirconium est inférieur à 1 pour 500 en masse.

8. *Pompes de fluide caloporteur primaire.* Pompes spécialement conçues ou préparées pour assurer la circulation du métal liquide qui sert de fluide caloporteur primaire dans un réacteur nucléaire tel qu'il est défini en 1.

9. *Usines de retraitement des éléments combustibles irradiés* et équipement spécialement conçu ou préparé pour ces usines. Une «usine de retraitement des éléments combustibles irradiés» comprend l'équipement et les éléments qui sont normalement en contact immédiat avec le combustible irradié et qui en assurent directement le contrôle, ainsi que des principaux circuits de traitement des matières nucléaires et des produits de fission. Dans l'état actuel de la technologie, l'expression «et équipement spécialement conçu ou préparé pour ces usines» ne vise que deux types d'équipement, à savoir :

- a) Les machines à fractionner les éléments combustibles irradiés : équipement télécommandé, spécialement conçu ou préparé pour être utilisé dans une usine de retraitement telle qu'elle est définie ci-dessus, et destiné à couper, hacher ou cisailier des ensembles, des grappes ou des barres de combustible nucléaire irradié; et
- b) Les récipients à géométrie anti-criticité (par ex. : des récipients de faible diamètre, annulaires ou constitués de dalles) spécialement conçus ou préparés pour être utilisés dans une usine de retraitement telle qu'elle est définie ci-dessus, où doit se faire la dissolution du combustible nucléaire irradié, qui doivent être aptes à recevoir un liquide chaud et très corrosif et qui peuvent être chargés et entretenus par télécommande.

10. *Usines de façonnage d'éléments combustibles.* Une «usine de façonnage d'éléments combustibles» comprend l'équipement :

- a) Qui est normalement en contact immédiat avec les matières nucléaires en cours de fabrication, ou en effectue directement le traitement, ou en assure le contrôle, ou
- b) Qui scelle les matières nucléaires à l'intérieur du gainage. Tout l'ensemble des éléments destinés aux opérations ci-dessus ainsi que chacun des éléments destiné à l'une quelconque

de ces opérations et à d'autres opérations de façonnage du combustible, notamment la vérification de l'intégrité de la gaine ou du joint, et le finissage du combustible solide.

11. *Equipement, à l'exception des appareils d'analyse, spécialement conçu ou préparé pour la séparation des isotopes d'uranium.* «L'équipement, à l'exception des appareils d'analyse spécialement conçu ou préparé pour la séparation des isotopes d'uranium» comprend chacune des principales pièces d'équipement spécialement conçue ou préparée en vue d'effectuer la séparation.

12. *Usines de fabrication d'eau lourde.* Une «usine de fabrication d'eau lourde» comprend l'usine et l'équipement spécialement conçus pour effectuer l'enrichissement du deutérium et de ses composés.

B) *Matières non nucléaires pour réacteurs.* 1. *Deutérium et eau lourde.* Le deutérium et tout composé du deutérium dans lequel la proportion du deutérium par rapport à l'hydrogène excède 1:5 000, destiné à être utilisé dans un réacteur nucléaire tel qu'il est défini en A 1 de l'annexe C, en quantités excédant 200 kg de l'élément deutérium au cours de toute période de 12 mois.

2. *Graphite de qualité nucléaire.* Graphite d'un degré de pureté supérieur à 5 parties par million de bore équivalent, d'une masse volumique supérieure à 1,50 gramme par centimètre cube, en quantités excédant 30 tonnes métriques pendant toute période de 12 mois.

No. 15031

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
MONGOLIA**

**Agreement concerning assistance by the United Nations
Development Programme to the Government of the
People's Republic of Mongolia. Signed at New York on
28 September 1976**

*Authentic texts: Mongolian and English.
Registered ex officio on 28 September 1976.*

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
MONGOLIE**

**Accord relatif à une assistance dn Programme des Nations
Unies pour le développement au Gouvernement de la
République populaire mongole. Signé à New York le
28 septembre 1976**

*Textes authentiques : mongol et anglais.
Enregistré d'office le 28 septembre 1976.*

[MONGOLIAN TEXT — TEXTE MONGOL]

БҮГД НАЙРАМДАХ МОНГОЛ АРД УЛСЫН ЗАСГИЙН ГАЗАР БА НЭГДСЭН ҮНДЭСТНИЙ БАЙГУУЛЛАГЫН ХӨГЖЛИЙН ПРОГРАММЫН ХООРОНД БАЙГУУЛСАН ХЭЛЭЛЦЭР

НУБ-ын Ерөнхий Ассамблей хөгжнэг буй орнуудаас эдийн засгийнхаа хамгийн чухал асуудлуудыг шийдвэрлэхээр гаргаж байгаа үндэсний хүчин чармайлтанд нь иэмэрлэх, дэмжлэг үзүүлэх, мөн түүнчлэн тэдгээрийн нийгмийн дэвшил, амьдралын төвшинг дээшлүүлэхэд тус дөхөм үзүүлэх үүднээс НУБ-ын Хөгжлийн Программ (цаашид НУБХП хэмээн нэрлэгдэх)-ыг байгуулсныг анхааралдаа авч,

Бүгд Найрамдах Монгол Ард Улсын Засгийн газар (цаашид Засгийн газар хэмээн иэрлэгдэх) ард түмнийхээ тусын тулд НУБХП-аас туслалцаа үзүүлэх хүсэлт илэрхийлснийг анхааралдаа аван,

Засгийн газар, НУБХП хоёр (цаашид Талууд хэмээн нэрлэгдэх) найрсаг хамтын ажиллагааи үзэл санааны дагуу энэхүү Хэлэлцээрийг байгууллаа.

I Зүйл. Хэлэлцээрийн хүрээ

1. Энэхүү Хэлэлцээр НУБХП, Гүйцэтгэгч Агентлагаудаас эдийн засгaa хөгжүүлэх арга хэмжээнийдээ хэрэгжүүлэх явдалд нь Засгийн газарт үзүүлэх тусламжийн болон НУБХП-ын тусламжаар байгуулагдах төслүүднийг хэрэгжүүлэх үндсэн нехцэлүүдийг агуулна.

Энэхүү Хэлэлцээр нь НУБХП-ын бүхий л тусламж, тэрхүү тусламжийн тодорхой зүйлүүд болон төслүүдийн талаар Талууд, Гүйцэтгэгч Агентлагаудаас авах зоих уургийг иарний тодорхойлох зорилгоор Талуудын байгуулах төслийи баримт бичиг буюу бусад баримт бичгүүдийг (цаашид Төслийн баримт хэмээн иэрлэгдэх) хамаарна.

2. Тусламжийг НУБХП гагцхүү Засгийн газраас тавьсан хүсэлтнийн дагуу, НУБХП-аар батлагдсаны дараа энэхүү Хэлэлцээрийн хүрээид олгоно.

Тусламжийг Засгийн газарт буюу түүнээс томилсон эрх бүхий байгуулагад олгох бөгөөд НУБХП-ын хөрөнгийн хүрэлцээг харгалzan НУБХП-ын эрх бүхий байгуулагдуудаас гаргасан холбогдох, баримталбал зоих тогтоол шийдвэрийн дагуу тусламж үзүүлж ашиглуулах болно.

II Зүйл. Тусламжийн хэлбэр

1. Энэхүү Хэлэлцээрийн дагуу НУБХП-аас Засгийн газарт үзүүлэх тусламж доорхи зүйлээс бүрдэж болно. Үүнд:

- a) НУБХП болои холбогдох Гүйцэтгэгч Агентлагаас томилогдож тэдгээрийн өмнө үүрэг хүлээсэн зөвлөх мэргэжилтэн, зөвлөхүүд буюу мөн зөвлөлгөө өгөх пүүс байгуулагдуудаас үзүүлэх үйлчилгээ;
- b) Засгийн газрын албан хаагчид буюу энэхүү Хэлэлцээрийн I зүйлний 2-т заасын дагуу Засгийн газраас томилсон эрх бүхий байгуулагын ажилтан нарын адил шуурхай гүйцэтгэх буюу удирдах ажлыг хийлгэхээр Гүйцэтгэгч Агентлагаас томилогдсон мэргэжилтэн нараас үзүүлэх үйлчилгээ;

- в) НҮБ-ын Сайн дурынхнаас үзүүлэх үйлчилгээ (цаашид сайн дурынхан хэмээн нэрлэгдэнэ);
 - г) Бүгд Найрамдах Монгол Ард Улс (цаашид тус Улс гэж нэрлэгдэнэ)-д төдийлэн бэлэн олдохгүй тоног төхөөрөмж;
 - д) семинар, сургалтын программ, туршлагын төслүүд, мэргэжилтний ажлын групп, тэдгээртэй холбогдох үйл ажиллагаа;
 - е) цалнитай сургалт буюу иймэрхүү арга хэмжээний дагуу Засгийн газраас иэр дэвшигдэж холбогдох Гүйцэтгэгч Агентлагаар батлагдсан хүмүүсийг сургах ба дадлагажуулах;
 - ё) Засгийн газар, НҮБХП-ын хооронд тохиросон бусад хэлбэрний тусlamж.
2. Засгийн газар тусlamж авах хүсэлтээ энэ эүйлний 4-ын *a*-д дурдсан өөрнийн ороид суугаа НҮБХП-ын Суурин Төлөөлөгчний газраар дамжуулан, тийм хүсэлт хэрхэн гаргах талаар НҮБХП-аас тогтоосон хэлбэр, журмын дагуу НҮБХП-д тавина. Тэрхүү хүсэлтнийг хянан дүгнэхэд шаардагдах бүх туслалцаа, холбогдох мэдээ материал, түүний дотор хөрөнгө оруулалт шаардагдах төслийн цаашдын зорилтыг тусгасан мэдээ сэлтнийг Засгийн газар гаргаж өгөх ёстой.
3. НҮБХП Засгийн газрын хүссэн тусlamжийг шаардлагатай гэж үзвэл гаднын туслалцаатайгаар түүнд шууд олгож болно, эсвэл НҮБХП-аас тусlamжийн төслийг хэрэгжүүлэх тэргүүн зэргийн үүрэгтэй, тухайн зорилгоор бие дааж контракт байгуулах эрх хэмжээ бүхий Гүйцэтгэгч Агентлагаар дамжуулан олгож болно. НҮБХП Засгийн газарт шууд тусlamж олгох нөхцөлд агуулгын хувьд үзтэл харшилахгүй байвал, энэхүү Хэлэлцэрт Гүйцэтгэгч Агентлагын талаар дурдсан бүхэл НҮБХП-д шууд хамарагдана.
4. *a)* НҮБХП-ыг төлөөлөн программын бүх асуудлаар Засгийн газартай харилцак ба гол холбоо барих үүрэг бүхий Суурин Төлөөлөгч тэргүүтэй Төлөөлөгчний Газрыг тус Улсад байнга суулгаж болио. Суурин Төлөөлөгч нь суугаа улсад НҮБХП-ын программын бүхий л асуудлаар НҮБХП-ын Ерөнхий Захирагчийн иерийн өмнөөс ажиллах бүрэн эрх үүрэгтэй бөгөөд тус Улсад суугаа НҮБ-ын бусад байгууллагын төлөөлөгчдийг тэдгээрийн мэргэжлийн чадвар, Засгийн газрын холбогдох байгууллагуудтай харнилцах онцлогуудыг харгалzan мөн удирдана. Суурин Төлөөлөгч нь Программын иерийн өмнөөс Засгийн газрын байгууллагууд, түүний дотор гадаад тусlamжийг зохицуулах байгууллагатай холбоотой ажиллах НҮБХП-ын бодлого, тусlamж олгох үидэслэл, журам болон НҮБ-ын тусlamжийн бусад арга хэмжээ, үйл ажиллагааны талаар Засгийн газарт мэдээлж байна. Суурин Төлөөлөгч нь шаардлага гарвал НҮБХП-д тавих Орны программ, төслийн хүсэлт болон Орны программ, төсөлд оруулах өөрчлөлтүүдийг боловсруулахад нь Засгийн газарт туслалцаа үзүүлнэ. Мөн түүнчлэн шаардлага гарвал НҮБХП-аас Гүйцэтгэгч Агентлагууд болон өөрнийн зөвлөх нараар дамжуулан үзүүлж буй бүх тусlamжийн үйл ажиллагааг зүй ёсоор уялдуулан зөхицуулж, НҮБХП-ын тусlamжийг үндэснүү, хоёр талын болон олон талтапрограммтай уялдуулахад Засгийн газарт туслана. НҮБ-ын Хөгжлийн Программын Захирагчаас буюу Гүйцэтгэгч Агентлагаас даалгасан бусад үргнүүг мөн гүйцэтгэж байна.
- b)* Тус Улсад суугаа НҮБХП-ын Төлөөлөгчийн газар пь өөрийн хэвний ажиллагаагаа хангахад шаардагдах орон тоотой байна. НҮБХП нь Төлөөлөгчийн газрынхаа ажилтан, тэдгээрийн гэр булийн хүмүүсийн нэрс, албан тушаалын өөрчлөлтийг Засгийн газарт байнгаамэдэгдэж байна.

III Зүйл. Төслиудийг хэрэгжүүлэх талаар

1. Засгийн газар нь НҮБХП-ын тусlamжийн төслүүд, тэдгээрний зорилтыг зохих Төслийн баримт бичигт заагдсан ёсоор хэрэгжүүлэхийг хариуцаи, зизхүү Хэлэлцээр болои уг Төслийн баримт бичгийн дагуу төслийг биелүүлэх талаар өөртөө хулээсэн үүргэгт ажлыг гүйцэтгэх ёстой. НҮБХП нь Хэлэлцээр, Төслийн баримт бичгийн салшгүй хэсэг болох Ажлын төлөвлөгөөний дагуу Засгийн газрын авсан үүргээ биелүүлэх болои цаашилбал хөреиге оруулалт хийх зорилтоо хэрэгжүүлэхэд нь Засгийн газарт туслах замаар төслний хэрэгжүүлэхэд Засгийн газар оролцох явдалд дэмжлэг туслалцаа үзүүлиэ. Засгийн газар нь НҮБХП-ын тусlamжийн төслийг хэрэгжүүлэх асуудлыг шууд хариуцах өөрийн захиалагч байгууллагын тухай НҮБХП-д мэдэгдээ. Төслийн талаархн Засгийн газрын бүх талын хариуцлагыг үл хөндөи Талууд нь захиалагч байгууллагатай зөвлөж тохиролцсоны үндсэнд төслийг хэрэгжүүлэх хариуцлагыг Гүйцэтгэгч Агентлагт хулээлгэхээр тохиролцож болно. Үүнтэй холбогдсои шаардагдах бүхий арга хэмжээниүүдийг, тухайлбал шууд хариуцах Агентлагын үүргийг ажлыи явцад Засгийн газар буюу түүний томилсон эрх бүхий байгууллагуудад шилжүүлэх мэт арга хэмжээниүүдийг хамт уг Төслийн баримт бичгийн салшгүй хэсэг болох Ажлын төлөвлөгөөнд тодорхой тусгах ёстой.
2. Засгийн газар НҮБХП-ын тусlamжийн тодорхой нэг төслөөр урд авсан үүргээ биелүүлэх явдал НҮБХП болон Гүйцэтгэгч Агентлагаас уг төслөөр авсан үүргээ биелүүлэх иөхцөл болж өгнө. Урд авсан энэ үүргийг биелүүлэхээс өмнө тусlamж олгож эхлэх юм бол НҮБХП урьдчилж мэдэгдэлгүйгээр өөрийн үзэмжээр олгосоы тусlamжийг бурмесөн буюу түр зогсоож болно.
3. НҮБХП-аас санхүүжиж байгаа төслийг гүйцэтгэх талаар Засгийн газар ба Гүйцэтгэгч Агентлаг, тодорхой ажил гүйцэтгэх мэргэжилтийн хооронд байгуулсан ямар ч хэлэлцээр энэхүү Хэлэлцээрийн нөхцөлтэй тохирч байх ёстой.
4. Захиалагч байгууллага өөрийи үүрэг даалгаврыг биелүүлж байх орон тооны захиралыг Гүйцэтгэгч Агентлагтай зөвлөсийн үндсэнд шаардлагатай үед төсөл тус бүрд томилон ажиллуулна. Гүйцэтгэгч Агентлаг нь энэ төслийн хүрээнд Агентлагийн оролцолгоог хангах, түүний өмиө хариуцлага хүлээх техникийн өрөнхий зөвлөх буюу төслийн зохицуулагчийг Засгийн газартай зөвлөсний үндсэнд шаардлагатай үед томилон ажиллуулна. Техникийн өрөнхий зөвлөх буюу төслийн зохицуулагч нь мэргэжилтэн Гүйцэтгэгч Агентлагын бусад ажилтнуулын үйл ажиллагааг хянан зохицуулах, тусламж авагч Талын томилсон хамтран ажиллагч нарыг ажил дээр нь дадлагажуулах асуудлыг хариуцна. Тэрээр, НҮБХП-аар санхүүжигдсэн бүхий л нэмэр хандив, түүний дотор төслөөр нийлүүлсэн тоиог төхөөрөмжийг үр дүнтэй ашиглах, эзэмших явдлыг удирдаа хариуцна.
5. Зөвлөх мэргэжилтэй, зөвлөх, сайн дурынхан үүргээ гүйцэтгэхдээ Засгийн газар болои түүнээс томилсон эрх бүхий байгууллага, ажилтнуудтай ойр дотно зөвлөлдөн ажиллахын хамт тэдний үүрэг, НҮБХП, Гүйцэтгэгч Агентлаг, Засгийн газрын харилцан тохиролцсон тусламжийн талаар Засгийн газраас гарсан шийдвэр, зааврыг мөрдлөг болгон ажиллана. Тодорхой ажлыг гүйцэтгэгч мэргэжилтэн иар нь гагшүү томилогдон очсон Засгийн газар буюу түүний томилсон эрх бүхий байгууллагын өмнө хариуцлага хүлээн, түүний удирдлагыи дор ажиллах бөгөөд харин өөрсдийнх нь олон улсын эрх хэмжээнд үл нийцэх, НҮБХП буюу Гүйцэтгэгч Агентлагын зорилгод харш аливаа нэгэн үйл ажиллагаа явуулахыг мэргэжилтэн нараас шаардаж үл болно. Тодорхой

ажил гүйцэтгэгч мэргэжилтний ажиллаа орсон хугацааг холбогдох Гүйцэтгэгч Агентлагтай түүний байгуулсан гэрээ хүчин төгөлдөр болсон өдрөөс эхлэн тооцохыг Засгийн газар хүлээн зөвшөөрнө.

6. Цалингаар суралцах хүмүүсийг Гүйцэтгэгч Агентлаг сонгон авна. Цалинг Гүйцэтгэгч Агентлагаас цалинтан нарын талаар явуулж буй бодлого, практикийн дагуу олгои.

7. НҮБХП-аас санхүүжин нийлүүлсэн техник, тоног төхөөрөмж, материал хийгээд бусад өмч хөрөнгө нь Засгийн газар ба НҮБХП-ын хооронд харилцан тохиролцсон нөхцөл болзлын дагуу Засгийн газар буюу түүний томилсон эрх бүхий байгууллагад шилжүүлтэл НҮБХП-ын өмч хэвээр байна.

8. Эзихүү Хэлэлцээрийн дагуу НҮБХП-аас үзүүлэх тусlamжийн үр дунд гарах ямарваа нэгэн шниэ иээлт буюу бүтээлийн патент, зохиогчийн эрх болои бусад тиймэрхүү эрхийг НҮБХП здлэнэ. Гэвч тухай бурд Талууд харилцан өөрөөр тохиролцоогүй иөхцөлд Засгийн газар нь тиймэрхүү нээлт буюу бүтээлийг өөрийн орои дотроо үнэ төлбөргүй ашиглах эрхтэй.

IV Зүйл. Төслүүдийн талаархи мэдээлэл

1. НҮБХП-аас тусlamжийн төсөл, түүний биелэлт, цаашдын явц бүтээмжийн талаар, мөн түүнчлэи энэхүү Хэлэлцээрээр буюу Төслийн баримт бичиг ёсоор авсан уургээ хэрхэн биелүүлж байгаа тухай Засгийн газар тайлан, газрын зураг, тооцоо, протокол мэдэгдэл, баримт бичиг болои НҮБХП-аас хүсч болох бусад мэдээллийг НҮБХП-д гаргаж егч байна.

2. Энэхүү Хэлэлцээрийн дагуу олгож буй тусlamжийнхаа явц дэвшлийн талаар НҮБХП нь Засгийн газарт тухай бур мэдээлж байна. Аль ч Тал НҮБХП-ын тусlamжийн төслүүдийн явц байдлыг хэзээ ч ажиглаж шалгах эрхтэй байна.

3. НҮБХП-ын тусlamжийн төсөл хэрэгжсэнний дараа НҮБХП-аас тавьсан хүсэлт ёсоор Засгийн газар нь төслийн үр ашиг, төслний цаашдын зорилтыг бнелүүлэх талаар хийсэн ажлын тухай мэдээ, түүний дотор төслний болон НҮБХП-ын тусlamжийг шинжилж дүгнэхэд зайлшгүй буюу шаардлагатай болох мэдээ сэлтний гаргаж егч, эиз зорилгоор НҮБХП-тай зөвлөлдөж, түүнээс ажиглалт шалгалах хийхнийг зөвшөөрнө.

4. Энэ зүйлд дурдсаны дагуу Засгийн газраас НҮБХП-д хүсэлт ёсоор нь өгөх ёстой бүх мэдээ материалыг Гүйцэтгэгч Агентлаг хүссэн тухайд нь мөн гаргаж өгнө.

5. Шаардлагатай үед НҮБХП-ын тусlamжийн төсөл, түүний үр ашигийн талаархи мэдээ материалыг ийтлэх эсэх тухай Талууд харилцан зөвлөлдөж байна. Гэхдээ Засгийн газар тиймэрхүү тоолийн талаархи мэдээг нийтлэхийг хязгаарлахыг бичгээр хүсээгүй нөхцөлд НҮБХП нь цаашнд хөрөнгө оруулалт шаардагдах төслийн талаар бололцоотой хөрөнгө оруулагч нарт холбогдох материалыг өгч болно.

V Зүйл. Төслийг хэрэгжүүлэхэд Засгийн газар оролцох, нэмэр хандив оруулах тухай

1. Энэхүү Хэлэлцээрийн дагуу НҮБХП-ын тусlamжийн төслүүдийг хэрэгжүүлэхэд оролцож, хамтран ажиллах үүргийнхээ ёсоор Засгийн газар ийн Төслийн баримт бичнгэд дурдсан хэмжээгээр дараахи бнет зүйлээр хандив оруулна. Үүнд:

- a) дотоодын хамтран ажиллагч нарын мэргэжлийн болон бусад үйлчилгээ, тодорхой ажил гүйцэтгэгч мэргэжилтиүүдтэй хамтран ажиллагч нараас үзүүлэх үйлчилгээ;
 - б) газар, барилга, дадлага хийлгэх болои өөрийн оронд байгаа буюу хийж болох үйлчилгээний бусад хэрэгсэл;
 - в) өөрийн оронд байгаа буюу үйлдвэрлэж болох тоног төхөөрөмж, материал болон бусал зүйлс.
2. НҮБХП-аас Засгийн газарт тоигээж төхөөрөмжийн нийлүүлж тусалбал уг тоног төхөөрөмжийн гаалний татвар, түүнийг өөрийн хилийн боомтоос төсөл хэрэгжүүлэх газарт хургэх тээврийн зардал, түр зуурын шалтгаанаас болж түүнгийг янзлах, буулгах, хадгалах үүнтэй холбогдох бусад зардал, нийлүүлсний дараахи даатгал угсралт, арчилгаа зэргийн бүх зардлыг Засгийн газар хариуцна.
3. Гадаадад дадлага хийж буй хүмүүсийн хийх хугацааны үндсэн цалниг Засгийн газар олгоно.
4. Төслийн баримт бичигт заасны дагуу Гүйцэтгэгч Агентлагт энэхүү зүйлний I-д дурдсан зүйлүүдийг өөрөө худалдан авч зарцуулалтын дүнг НҮБХП-д жил бүр тайлагнавал Засгийн газар нь Төслийн баримт бичигт заагдсан хэмжээний дагуу мөнгийг НҮБХП буюу Гүйцэтгэгч Агентлагт нөхөн төлөх буюу төлүүлэх арга хэмжээ авна.
5. Дээрх нөхцөлд НҮБХП-д төлөх мөнгө нь НҮБ-ын Ерөнхий нарийн бичгийн даргын тухайн зориулалт бүхий даисанд орж ГҮБХП-ын санхүүгийн дүрмийн дагуу зарцуулагдаа.
6. Төслийн төсөвт тусгагдсан хэмжээгээр Засгийн газраас төсөлд хандивлах зүйлсийн өртөг болои энэхүү Зүйлийн дагуу төлөх бусад мөнгөнний хэмжээ нь уг төслийн төсвийг боловсруулах чийн хамгийн зөв мэдээлэлийг үндэслэн хийсэн урьдчилсан тооцоо гэж үзнэ. Шаардлагатай бол худалдан авсai зүйлүүдийн жинхэнэ үнийг тусгахын тулд нийт үнийн дунд засвар оруулиа.
7. НҮБХП, Гүйцэтгэгч Агентлагуудын туслалцаатайгаар гүйцэтгэж байгааг илэрхийлэн Засгийн газар нь төсөл бүрт тусгай ялгах тэмдэг тавина.

VI Зүйл. Үндэсний валютаар төлөх программын зардал буюу бусад төльөр

1. У зүйлд дурдсан хандиваас гадна Төслийн баримт бичигт дурдсан буюу НҮБХП-ын удирдах байгууллагын зохих шийдвэрийн дагуу НҮБХП-аас тогтоосон хэмжээгээр дараахи орон нутгийн зардал буюу үйлчилгээний зардлыг Засгийн газар төлөх буюу төлүүлэх арга хэмжээг авах замаар НҮБХП-д туслалцаа үзүүлнэ:
- а) төсөлд ажиллахаар томилогдон ирсэн зөвлөх мэргэжилтэн, зөвлөхийн амьжиргааны орон иутгийн зардал;
 - б) эзхиргааны ажилтай ба нарийн бичгийн дарга, хэлмэрчорчуулагч болон бусад техникийн ажилтан нар (орон нутгийн);
 - в) тус улсын дотор зорчих ажилтнуудын тээврийн зардал;
 - г) албаны шуудан, цахилгаан холбооны зардал.
2. Мөн түүнчлэн Засгийн газар тодорхой ажил эрхлэх мэргэжилтэнд цалии болон бусад тэтгэмжийг олгоходоо өөрийн үндэсний адил зиндааны мэргэжилтэнд олгодог хэмжээгээр шууд олгоно. Засгийн газар нь эдгээр мэргэжилтний ээлжийн амралт, өвчний чөлөөг Гүйцэтгэгч Агентлагаас өөрийн албааны хүмүүст олгодог хэмжээгээр олгож, Гүйцэтгэгч Агентлагтай

байгуулсан ажлын гэрээний болзлын дагуу эх орондоо явж амрах бололцоо олгох талаар шаардлагатай арга хэмжээ авиа. Мэрэгжилтэнг гэнэт буцаах болж мэргэжилтэнтэй байгуулсан гэрээний үүргийн дагуу Гүйцэтгэгч Агентлаг тorgуул төлөх явдал гарвал Засгийн газар өөрийн адил зиндааны ажилтанг халахал төлдөг хэмжээний мөнгөөр дээрх тorgуулний төлбөрт хандивлана.

3. Засгийн газар доорхи үйлчилгээ, туслалцааг биет зүйлээр үзүүлиэ. Үүнд:
 - а) албан контор болон бусад байр;
 - б) олои улсын байгууллагын ажилтай нарыг өөрийн улсын албан хаагчдын адиллаар эмнэлэгийн үйлчилгээгээр хангах;
 - в) сайн дурынханд жирийн тавилагатай орон сууц олгох;
 - г) олон улсын ажилтан нарт тохиромжтой орон сууц олоход нь туслалцаа үзүүлж, тодорхой ажил гүйцэтгэх мэргэжилтнүүдэд өөрийн зохих албаи хаарчдаа жишиж орон сууц олгох.
4. Тус илсад суугаа НҮБХП-ын төлөөлөгчийн газрын орон нутгийн зардалд зориулан дор дурдсан зүйлийг хариуцаа төлөхөөр Засгийн газар ий Талуудын харилцан тохиролцсон хэмжээгээр нэг удаагийн хандив хөрөигийг жил дутам төлж байна. Үүнд:
 - а) НҮБХП-аас суух төлөөлөгчийн газраас ажлаа явуулахад бүрэн тохиромжтойгоор төхөөрөмжлөгдсөи албан контор;
 - б) орон нутгийн нарнийн бичгийн дарга, бичиг хэрэг, хэлмэрч орчуулагч үүйтей холбогдох оусад туслалцаа;
 - в) суурии төлөөлөгч болои түүний ажилтан иарын орон нутагт албаи хэргэээр зорчих тээврийн зардал;
 - г) албаи хэрэгцээний шуудан, цахилгааны зардал;
 - д) суурии төлөөлөгч болон түүний мэдлийн ажилтан иар нутагт явах албан томилолтын хоногийн зардал.
5. Засгийн газар 4-ийн б, д-гээс бусад зардлыг өөрийн үзэмжээр биет зүйлээр гаргаж болио.
6. Энэ зүйлийн 2-оос бусад дурдсан төлөх ёстой хөрөнгө мөнгийг Засгийн газар төлөх бөгөөд НҮБХП Ү зүйлийн 5-рт заасны дагуу зарцуулна.

VII Зүйл. Бусад эх үүсвэрээс авах тусламжийн талаар

Хэрэв хоёр талын аль нэг нь төслийг биелүүлэхэд өөр эх үүсвэрээс тусламж авч байга бол бүх эх үүсвэрээс Засгийн газар авч байгаа тусламжийг зохицуулах, үр авшигтай ашиглахын тулд Талууд хоорондоо болон Гүйцэтгэгч Агентлагтай зөвлөлдөж байх болно. Төслийг хэрэгжүүлэхэд хамтрай ажиллах талаар бусад этгээдүүдтэй Засгийн газар холбогдох асуудлаар тохиролцсон байсан ч түүнийг энд дурдсан үүрэг өөрчлөгдхөж өсгүй.

VIII Зүйл. Тусламж ашиглалт

Засгийн газар нь НҮБХП-аас авч байгаа тусламжийг аль болохоор дээд зэргийн үр ашигтай, зөвхөи зориулалтаар нь ашиглахын тулд хүч чармайлт тавдна. Дээр дурдсан өрөнхий заалтаар хязгаарлалгүйгээр Засгийн газар Төслийн баримт бичигт дурдсан бүхий л арга хэмжээг авна.

IX Зүйл. Эрх дарх

1. Засгийн газар нь НҮБ болон түүний байгууллага түүний дотор НҮБХП, НҮБХП-ын Гүйцэтгэгч Агентлаг болж буй НҮБ-ын салбар байгууллагууд,

тэдгээрний өмч, хөрөнгө мөнгө мөн тэдгээрийн албаны хүмүүс түүний дотор Суурин Төлөөлөгч тус улсад суугаа НҮБХП-ын төлөөлөгчийн газрын бусад гишүүдийн хувьд Нэгдсэн Үндэстний Байгууллагын эрх дархын тухай Конвенцийн заалтуудыг баримтлана.

2. Засгийн газар нь Гүйцэтгэгч Агентлагийн үүргийг гүйцэтгэх аливаа төрөлжсөн байгууллага, түүний өмч, хөрөнгө мөнгө, түүний ажилтай нарын хувьд төрөлжсөн байгууллагуудын эрх дархын конвенц, түүний хавсралт нэмэлтэд дурдсан заалтуудыг баримтлана. Гүйцэтгэгч Агентлагын үүргийг Олон улсын атомын энергийн арентлаг (ОУАЭА) бнелүүлж байгаа нөхцөлд Засгийн газар нь уг байгууллагын өмч, хөрөнгө мөнгө болон ажилтан, мэргэжилтийн хувьд ОУАЭА-ийн эрх дархын тухай Хэлэлцээрийг баримтлана.

3. НҮБХП-аас тус улсад суугаа төлөөлөгчийн газрын гишүүд үүрэг хариуцлагаа аль болохоор үр дүнтэй бнелүүлэхэд нь шаардагдах бусад нэмэлт эрх дархыг тэдэнд мөн эдлүүлнэ.

4. а) тодорхой төслүүдийн баримт бичигт Талууд өөрөөр тохиролцоогүй бол Засгийн газар нь өөрийн иргэн бус НҮБХП, Гүйцэтгэгч Агентлаг, ОУАЭА-ийн нэрийн өмнөөс алба гүйцэтгэж байгаа боловч эзэхүү зүйлийн 1, 2-рт хамрагдаагүй бусад бүх хүмүүст НҮБ-ын эрх дархын тухай конвенц, ОУАЭА-ний эрх дархын тухай Хэлэлцээрийн 18-р зүйлийн дагуу НҮБ- болон холбогдох төрөлжсөн байгууллага, ОУАЭА-ийн албатнуудад эдлүүлдэг эрх дархыг мөн адил эдлүүлнэ.

б) энэ зүйлийн дээрхи заалтуудад дурдсан эрх дархыг дараахи зорилгоор ашиглана, Үүнд:

1. 4-ний а-д дурдсан ажилтан нарын мэдэлд буюу хяналтанд байгаа төслийн талаархи бүх бичиг баримт нь НҮБ, холбогдох төрөлжсөн байгууллага, ОУАЭА-ийн баримт бичиг хэмээн ооцогдоно;
2. Эдгээр ажилтан нараас төслийн хэрэгцээнд зориулж гаднаас авч ирсэн, худалдан авсан буюу түр түрээслэн авсан тоног төхөөрөмж, материал хэрэгслэлийг НҮБ болон холбогдох төрөлжсөн байгууллага, ОУАЭА-ний өмч хэмээн үзнэ.

5. Энэхүү Хэлэлцээрийн IX, X, XIII зүйлүүдэд дурдсан “алба гүйцэтгэж байгаа хүмүүс” гэдэгт тодорхой ажил гүйцэтгэгч мэргэжилтэн, сайн дурынхан, зөвлөх, хуулийн болон хувь этгээд, тэдгээрийн албатнууд хамрагдана. Энэ нэр томъёонд мөн Гүйцэтгэгч Агентлагын үүргийг хүлээсэн буюу бусад хэлбэрээр НҮБХП-ын тусlamжийн төслүүдийг хэрэгжүүлж байгаа буюу хэрэгжүүлэхэд туслалцаа үзүүлж буй Засгийн газрын ба Засгийн газрын бус байгууллага, эсвэл пүүс, тэдгээрийн ажилтан орно. Дээрхи байгууллага, пүүс тэдгээрийн ажилтай наарт бусад ямар нэгэн гэрээ хэлэлцээрийн дагуу олгосон эрх дархыг энэ Хэлэлцээрийн заалтууд хөндөхгүй.

X Зүйл. НҮБХП-ын тусlamжийг хэрэгжүүлэхэд үзүүлэх туслалцаа

1. НҮБХП, Гүйцэтгэгч Агентлаг, тэдгээрийн мэргэжилтэн, тэдний нэрийн өмнөөс алба гүйцэтгэж байгаа хүмүүсээс энэхүү Хэлэлцээрийн дагуу үүрэгт ажлаа гүйцэтгэх явдалд нь саад болохуйц аливаа дүрэм буюу бусад хууль тогтоомжийн үйлчлэлээс чөлөөлөх талаар Засгийн газар бүхий л шаардлагат арга хэмжээ авч, НҮБХП-ын тусlamжийг шуурхай бөгөөд үр ашигтай хэрэгжүүлэхэд тэдэнд шаардагдах бүх бололцоо нехцөлөөр хангаж өгнө. Тухайлбал: Засгийн газар тэдгээрт дараахи эрх туслалцаагаар хангана, Үүнд:

- a) НҮБХП буюу Гүйцэтгэгч Агентлагын нэрний өмнөөс алба гүйцэтгэж байгаа, мэргэжилтэн нар болон бусад хүмүүсийг ажиллуулахтай холбогдсон асуудлыг шуурхай шийдвэрлэж байх;
 - b) шаардагдах виз болон үнэмлэх, аливаа зөвшөөрлийн бочгийг үнэ төлбөргүй шуурхай олгож баях;
 - c) ажлын газарт чөлөөтэй нэвтрэх, чөлөөтэй эорчинход шаардагдах эрхийг олгоно;
 - d) НҮБХП-ын тусламжийг эүй ёсоор хэрэгжүүлэхэд шаардагдах хэмжээгээр тус улсын нутаг дэвсгэрт чөлөөтэй зорчих, орж гарах;
 - e) хамгийн ашингтай, албан ёсны ханшаар валют сольж егч байх;
 - f) тоиог төхөөрөмж, материал, нөөцийг гаднаас оруулах, гадагш гаргахыг зөвшөөрөх;
 - g) НҮБХП, түүний Гүйцэтгэгч Агентлагуудын албаны хүмүүс болон тэдгээрийн нэрний өмнөөс алба гүйцэтгэж байгаа бусад хүмүүсийн амины өмч буюу хэвнийн хэрэгцээнд зорнулагдсан зүйлнийг оруулах, гаргахыг зөвшөөрөх;
 - ж) дээрхи e, ё-д дурдсан өмч, эд хогшлыг гаалиар түргэн өигөрүүлэх.
2. Энэхүү Хэлэлцээрийн дагуу олгож буй тусламж нь БНМАУ-ын Засгийн газар, түүний ард түмний тусын тулд учраас Хэлэлцээрийн дагуу ажлыг хэрэгжүүлэхэд гарч болзошгүй бүх алдагдал, хохирлыг Засгийн газар өөрөө хариуцна.

Засгийн газар нь аливаа гуравдахь этгээднийн зүгээс НҮБХП буюу Гүйцэтгэгч Агентлаг ба тэдгээрийн албаны болон тэдний нэрний өмнөөс алба гүйцэтгэж байгаа хүмүүсийн эсрэг гарах ямарваа нэгэн гомдол маргааныг зохицуулах хариуцлага хүлээх бөгөөд энэхүү Хэлэлцээрийн дагуу тэдгээрийн гүйцэтгэсэн ажлаас үүсэн гарах гомдол, харнууллага, төлбөр хүлээх явдлаас тэднийг хамгаална. Хэрэв энэ төлбөр хохирол нь дээр дурдсан хүмүүсийн анхаарал харнууллагагүйгээс буюу дур зоргоор санаатайгаар буруу үйлдэл хийснээс шалтгаалсан хэмээн Талууд болон гүйцэтгэгч Агентлаг тохиролцвол энэ заалтыг үл баримтлана.

XI Зүйл. Тусламжийг бүрмөсөн буюу түр зогсоох

1. Хэрэв НҮБХП-ын үзэж байгаагаар төслийг амжилттай дуусгах ба түүний зорилтыг биелүүлэхэд саад тогтор хийх буюу хийхийг завдах байдал гарах бол аливаа төслөөр үзүүлж буй тусламжийг түр зогсоох тухай Засгийн газар болон холбогдох Гүйцэтгэгч Агентлагт НҮБХП-аас бичгээр мэдэгдэнэ. Тэрхүү мэдэгдэл буюу удаахн мэдэгдэлдээ НҮБХП-ий төслөөр үзүүлж буй тусламжaa сэргээхэд шаардагдах нөхцөл болзлыг зааж болно.

Тийнхүү тавьсан нөхцөл болзлыг Засгийн газар хүлээн зөвшөөрч, НҮБХП-аас тусламжаа сэргээхэд бэлэн байгаа тухайгаа Засгийн газар болон Гүйцэтгэгч Агентлагт бичгээр мэдэгдэх хүртэл тусламжийг олгох явдал түр зогсоно.

2. Хэрвээ НҮБХП-аас Засгийн газар болон Гүйцэтгэгч Агентлагт тусламжaa түр зогсоосон тухай мэдэгдсэнээс хойш энэхүү зүйлийн 1-рт заасан байдал 14 хоногийн турш үргэлжлэх бол түүнээс хойш НҮБХП-аас Засгийн газарт болон Гүйцэтгэгч Агентлагт бичгээр мэдэгдэн төслөөр үзүүлж буй тусламжaa хэзээ ч бүрмөсөн зогсоож болно.

3. Иймэрхүү нөхцөл байдалд хууль зүйн өрөнхий зарчмын болон бусад үндсэн дээр НҮБХП-аас авч болох бусад арга хэмжээ буюу түүний эрхийг хамгаалах, хэрэглүүрнийг энэ зүйлний заалтууд үл хөндөнө.

XII Зүйл. Маргааныг зохицуулах

1. Энэхүү Хэлэлцээртэй холбогдон Засгийн газар, НҮБХП-ын хооронд үүссэн маргааныг хэлэлцээний замаар буюу өөр харилцан тохиролцсон аргаар шийдвэрлэж болохгүй бол түүнийг Талуудын аль иэгийг хүсэлтээр арбитерийн байгууллагад шилжүүлнэ. Тал бүр тус тусын арбитерыг томилох бөгөөд эзихүү томилогдсон хоёр арбитр нь гуравдахь арбитерыг даргаар томилно. Хэрвээ арбитрert хүсэлт тавьснаас хойш 30 хоногийн дотор аль нэгэн Тал нь арбитераа томилохгүй буюу хоёр арбитр томилогдоноос хойш 15 хоногийн дараа гуравдахь арбитр томилогдохгүй бол Талуудын аль нэг нь Олон улсын шүүхийн даргад хандаж арбитерыг томилох хүсэлт тавьж болно. Арбитерын журмыг арбиттерууд тогтоох ба арбитрьи байгууллагаас гарах зардлыг арбитерин тогтоосон хэмжээгээр Талууд хариуцна. Арбитрьи шийдвэр нь үндэслэл сайтай байх бөгөөд маргааныг таслах эцсийн шийдвэр хэмээн Талууд хүлээн зөвшөөрнө.

2. Тодорхой ажил гүйцэтгэгч мэргэжилтний ажлын нөхцөл байдлаас шалтгаалан мэргэжилтэн ба Засгийн газрын хооронд гарах аливаа маргааныг Засгийн газар болон мэргэжилтэн өөрөө харьяа Гүйцэтгэгч Агентлагт мэдэгдэж болио. Холбогдох Гүйцэтгэгч Агентлаг тэр маргааныг таслахаар зуучлана.

Хэрэв дээр дурдсанаар буюу өөр харилцан тохиролцсон аргаар маргааныг шийдвэрлэж чадахгүй бол Талуудын аль нэг нь энэхүү зүйлд зааснаар асуудлыг арбитрт хэлэлцүүлнэ. Хэрэв тэхдээ аль нэг талаар буюу арбиттеруудаар томилогдоогүй арбитерыг Арбитрьи Байнгын Шүүхийн Ерөнхий иэрний бичгийн дарга томилно.

XIII Зүйл. Ерөнхий заалтууд

1. Энэхүү Хэлэлцээр нь түүнд гарын үсэг зурсан өдрөөс хойш хүчин төгелдөр болох бөгөөд дараахн 3-р заалтын дагуу цуцлах хүртэл хүчин төгөлдөр байна. Энэхүү Хэлэлцээр нь хүчин төгөлдөр болсноос хойш НҮБХП-аас Засгийн газарт олгож буй тусlamж болон тус улсад суугаа НҮБХП-ын төлөөлөгчийн газрын талаар урьд байгуулсан Хэлэлцээрүүд хүчингүй болно.

2. Талууд хоорондоо бичгээр харилцан тохиролцсоны үндсэн дээр эзихүү Хэлэлцээрт өөрчлөлт оруулж болно. Хэлэлцээрийн төсөлд дурдагдаагүй асуудал бүрийг НҮБ-ын зохих байгууллагуудын холбогдох тогтоол, шийдвэрийг баримтлан хоёр Тал зохицуулна. Энэ заалтын дагуу аль нэг Талаас гаргасан аливаа саналыг нөгөө Тал нь анхааралтайгаар нааштай талаас нь авч үзэх ёстой.

3. Энэхүү Хэлэлцээрийг цуцлах тухай Талуудын аль нэг нь нөгөөдөө бичгээр мэдэгдэх ёстой бөгөөд уг мэдэгдлийг хүлээж авснаас хойш жар хоногийн дараа энэ Хэлэлцээр хүчингүй болно.

4. IV зүйлний дагуу (төслийн талаархн мэдээлэл), XIII зүйлний дагуу (тусlamжийн ашиглалт), Талуудын хүлээсэн үүрэг нь энэхүү Хэлэлцээрийн хурацаа дууссаны буюу хүчингүй болгосны дараа ч хэвээр байх болно. IX зүйл (Эрх дарх), X зүйл (Төслийг хэрэгжүүлэхэд үзүүлэх туслалцаа), XII зүйл (Маргааныг зохицуулах) -ний дагуу хүлээсэн Засгийн газрын үүргүүд нь энэхүү Хэлэлцээрийн хугацаа дууссаны буюу хүчингүй болсны дараа ч, Гүй-

цэтгэгч Агентлаг буюу НҮБХП-ын үлдээсэн өмч хөрөнгө болон албаны хүмүүсийг зохих ёсоор татан авах буюу энэхүү Хэлэлцээрнийн дагуу тэдний нэрний өмнөөс ажилласан хүмүүст бололцоо олгох үүднээс хувьсаралтадаа байх болно.

Үүнийг нотлон энэхүү хэлэл ээрийг англи, монгол хэл дээр хоёр хувь үйлдэж 1976 оны 9 сарын 28 ны өдөр байгуулагч талуудын нэрний өмнөөс Засгийн газар ба Нэгдсэн Үндэстний Байгууллагын Хөгжлийн Программын төлөөлөгчөөр томилогдон зохих ёсоор Нью-Йорк хотноо гарын үсэг зурав. Хоёр эх нь адил хүчинтэй байна. Хэрэв хоёр эх бичгийн хооронд зөрүү гарвал англи эхийг баримтална.

Нэгдоэн Үндэстний
Байгууллагын Хөгжлийн
Программын өмнөөс:

[*Signed — Signé*]¹

БРАДФОРД МОРС

Захирагч

Бүгд Найрамдах
Монгол Ард Улсын Засгийн
Газрын өмнөөс:

[*Signed — Signé*]²

ДАНГААСУРЭНГНИЙ САЛДАН

БНМАУ-ын Улсын Төлөвлөгөөний
Комиссын Гадаадтай Эдийн Засгийн
Талаар Харилжах Улсын Хорооны
Дарга

¹ Signed by Bradford Morse — Signé par Bradford Morse.

² Signed by Dangaasurengyn Saldan — Signé par Dangaasurengyn Saldan.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF MONGOLIA AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of the People's Republic of Mongolia wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.
2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:
 - (a) the services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
 - (b) the services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under Article I, paragraph 2, hereof;
 - (c) the services of members of the United Nations Volunteers (hereinafter called volunteers);
 - (d) equipment and supplies not readily available in the People's Republic of Mongolia (hereinafter called the country);
 - (e) seminars, training programmes, demonstration projects, expert working groups and related activities;

¹ Came into force on 28 September 1976 by signature, in accordance with article XIII (1).

- (f) scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and
- (g) any other form of assistance which may be agreed upon by the Government and the UNDP.
2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4 (a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.
3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.
4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.
- (b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such

projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.
3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.
4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.
5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.
6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.
7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.
2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.
3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.
4. Any information or material which the Government is required to provide to the UNDP under this article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.
5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

*Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT
IN EXECUTION OF PROJECT*

1. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:
 - (a) local counterpart professional and other services, including national counterparts to operational experts;
 - (b) land, buildings, and training and other facilities available or produced within the country; and
 - (c) equipment, materials and supplies available or produced within the country.
2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.
3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.

4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph I of this article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.

5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.

6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.

7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

*Article VI. ASSESSED PROGRAMME COSTS AND OTHER ITEMS
PAYABLE IN LOCAL CURRENCY*

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:

- (a) the local living costs of advisory experts and consultants assigned to projects in the country;
- (b) local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
- (c) transportation of personnel within the country; and
- (d) postage and telecommunications for official purposes.

2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.

3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) the necessary office space and other premises;
- (b) such medical facilities and services for international personnel as may be available to national civil servants;

- (c) simple but adequately furnished accommodation to volunteers; and
 - (d) assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.
4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to cover the following expenditures:
- (a) an appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
 - (b) appropriate local secretarial and clerical help, interpreters, translators and related assistance;
 - (c) transportation of the resident representative and his staff for official purposes within the country;
 - (d) postage and telecommunications for official purposes; and
 - (e) subsistence for the resident representative and his staff while in official travel status within the country.
5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).
6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the Privileges and Immunities of the United Nations.¹
2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Convention on the Privileges and Immunities of the Specialized Agencies,² including any

¹ United Nations, *Treaty Series*, vol. I, p. 15, and vol. 90, p. 327 (corrigendum to vol. I, p. 18).

² *Ibid.*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.¹

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

- (1) all papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and
- (2) equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) prompt issuance without cost of necessary visas, licenses or permits;
- (c) access to the site of work and all necessary rights of way;
- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;

¹ United Nations, *Treaty Series*, vol. 374, p. 147.

- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
 - (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
 - (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.
2. Assistance under this Agreement being provided for the benefit of the Government and people of the People's Republic of Mongolia, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.
2. If any situation referred to in paragraph 1 of this article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.
3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph I of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements¹ concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

¹ See "Agreement concerning technical assistance, signed at Ulan Bator on 24 May 1963" in United Nations, *Treaty Series*, vol. 470, p. 209; "Agreement between the United Nations Development Programme (Special Fund) and the Government of the Mongolian People's Republic concerning assistance from the Special Fund, signed at New York on 26 January 1966", *ibid.*, vol. 552, p. 201; and "Standard Agreement on operational assistance, signed at New York on 15 January 1970", *ibid.*, vol. 710, p. 204.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in two copies at New York City this 28th day of September 1976 in the English and Mongolian languages, both of which shall be equally authentic. In the event of divergence between the two versions, the English version shall prevail.

For the United Nations
Development Programme:

[Signed]
BRADFORD MORSE
Administrator

For the Government
of the People's Republic
of Mongolia:

[Signed]
DANGAASURENGYN SALDAN
Chairman, State Committee for External
Economic Relations in the State Plan-
ning Commission of the MPR

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE MONGOLE ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé «le PNUD») afin d'appuyer et de compléter les efforts que les pays en développement déploient sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement de la République populaire mongole souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommés «les Parties») ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier. PORTÉE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les Organisations chargées de l'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les descriptifs des projets ou autres textes (ci-après dénommés «les descriptifs des projets») que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'Organisation chargée de l'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'Organisation chargée de l'exécution et responsables devant eux;
- b) Les services d'experts opérationnels choisis par l'Organisation chargée de l'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier du présent Accord;

¹ Entré en vigueur le 28 septembre 1976 par la signature, conformément à l'article XIII, paragraphe 1.

- c) Les services de Volontaires des Nations Unies (ci-après dénommés «les volontaires»);
 - d) Le matériel et les fournitures qu'il est difficile de se procurer dans la République populaire mongole (ci-après dénommée «le pays»);
 - e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
 - f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation chargée de l'exécution de faire des études ou de recevoir une formation professionnelle; et
 - g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.
2. Le Gouvernement devra présenter ses demandes d'assistance au PNUD par l'intermédiaire du Représentant résident du PNUD dans le pays (mentionné à l'alinéa *a* du paragraphe 4 du présent article), sous la forme et conformément aux procédures prévues par le PNUD pour ces demandes. Le Gouvernement fournira au PNUD toutes les facilités nécessaires et tous les renseignements pertinents pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.
3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'une organisation chargée de l'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au titre du projet et dont la situation, à cette fin, sera celle d'un entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'une organisation chargée de l'exécution dans le présent Accord devra être interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.
4. *a)* Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom de l'Administrateur du PNUD, le Représentant résident sera responsable, pleinement et en dernier ressort, du programme du PNUD sous tous ses aspects dans le pays et assumera les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Au nom du Programme, le Représentant résident assurera la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des divers organisations chargées de l'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il s'acquittera de toutes les autres tâches que l'Administrateur ou une Organisation chargée de l'exécution pourront lui confier.

b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera nécessaire pour assurer la bonne marche des travaux. Le PNUD notifiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. Exécution des projets

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs tels qu'ils sont décrits dans les descriptifs des projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits descriptifs. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ces projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les descriptifs des projets et en l'aïtant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'Organisme coopérateur du Gouvernement directement responsable de la participation du Gouvernement dans chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'une organisation chargée de l'exécution sera responsable au premier chef de l'exécution d'un projet, en consultation et en accord avec l'Organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le descriptif du projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.
2. Le PNUD et l'Organisation chargée de l'exécution ne seront tenus de s'acquitter des responsabilités qui leur incombent dans le cadre d'un projet donné qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD audit projet. Si cette assistance commence à être fournie avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.
3. Tout accord conclu entre le Gouvernement et une organisation chargée de l'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.
4. L'Organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'Organisation chargée de l'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'Organisme coopérateur. L'Organisation chargée de l'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de l'Organisation audit projet et sera responsable devant elle. Il supervisera et coordonnera les activités des experts et des autres membres du personnel de l'Organisation chargée de l'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.
5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en consultation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables, eu égard à la nature de leurs fonctions et de

l'assistance à fournir, et dont le PNUD, l'Organisation chargée de l'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils seront affectés et ils en reléveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'Organisation chargée de l'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'Organisation chargée de l'exécution.

6. L'Organisation chargée de l'exécution sélectionnera les boursiers. L'administration des bourses s'effectuera conformément aux principes et pratiques de l'Organisation dans ce domaine.

7. Le PNUD restera propriétaire du matériel technique et autre, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par celui-ci, selon des modalités et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement dans chaque cas, le Gouvernement pourra toutefois utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que ce dernier pourra lui demander concernant tout projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'accorde des responsabilités qui lui incombent en vertu du présent Accord ou du descriptif du projet.

2. Le PNUD s'engage à faire en sorte que le Gouvernement soit tenu au courant des progrès de ses activités d'assistance en vertu du présent Accord. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des opérations entreprises dans le cadre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, sur sa demande, des renseignements sur les avantages qui en résultent et sur les activités entreprises pour atteindre les objectifs du projet, notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD, et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué à l'Organisation chargée de l'exécution si celle-ci en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages qui en résultent. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet.

***Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT
À L'EXÉCUTION DES PROJETS***

1. Pour s'acquitter de ses responsabilités en ce qui concerne sa participation et sa contribution à l'exécution des projets bénéficiant de l'assistance du PNUD en vertu du présent Accord, le Gouvernement fournira à titre de contribution en nature, et dans la mesure où cela sera spécifié en détail dans les descriptifs des projets :
 - a) Les services de spécialistes locaux et autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
 - b) Les terrains, les bâtiments, les moyens de formation et autres installations et services qui existent dans le pays ou qui y sont produits;
 - c) Le matériel, les approvisionnements et les fournitures qui existent dans le pays ou qui y sont produits.
2. Chaque fois que l'assistance du PNUD prévoit la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manipulation ou d'entreposage et autres dépenses connexes ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.
3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse.
4. Le Gouvernement versera ou fera verser au PNUD ou à une organisation chargée de l'exécution, si des dispositions en ce sens figurent dans le descriptif du projet et dans la mesure fixée dans le budget du projet contenu dans ledit descriptif, les sommes requises pour couvrir le coût de l'un quelconque des biens et services énumérés au paragraphe 1 du présent article; l'Organisation chargée de l'exécution se procurera alors les biens et services nécessaires et rendra compte chaque année au PNUD de toutes dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.
5. Les sommes payables au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux dispositions pertinentes du Règlement financier du PNUD.
6. Le coût des biens et services qui constituent la contribution du Gouvernement aux projets et toute somme payable par lui en vertu du présent article, tels qu'ils sont indiqués en détail dans les budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement desdits budgets. Ces montants feront l'objet d'ajustements chaque fois que cela se révélera nécessaire, compte tenu du coût effectif des biens et services achetés par la suite.
7. Le Gouvernement disposera, selon qu'il conviendra, sur les lieux d'exécution de chaque projet, des écrits appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'Organisation chargée de l'exécution.

***Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME
ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE***

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le descriptif

du projet ou fixés par ailleurs par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

- a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;
- b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes, traducteurs et autres auxiliaires analogues dont les services seront nécessaires;
- c) Le transport du personnel à l'intérieur du pays; et
- d) Les services postaux et de télécommunications nécessaires à des fins officielles.

2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'Organisation chargée de l'exécution à ses propres agents et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu du contrat qu'il a passé avec l'organisation intéressée. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'Organisation chargée de l'exécution soit tenue de lui verser une indemnité en vertu du contrat qu'il a passé avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou autres personnes employées par lui à titre analogue auxquels l'intéressé est assimilé quant au rang, s'il mettait fin à leurs services dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir, à titre de contribution en nature, les installations et services locaux suivants :

- a) Les bureaux et autres locaux nécessaires;
- b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent les fonctionnaires nationaux;
- c) Des logements simples mais adéquatement meublés pour les volontaires; et
- d) Une assistance pour trouver des logements qui conviennent au personnel international et la fourniture de logements appropriés aux experts opérationnels, dans des conditions semblables à celles dont bénéficient les fonctionnaires nationaux auxquels les intéressés sont assimilés quant au rang.

4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :

- a) Bureaux appropriés, y compris le matériel et les fournitures, pour le siège local du PNUD dans le pays;
- b) Personnel local approprié : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
- c) Moyens de transport pour le Représentant résident et ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays;
- d) Services postaux et de télécommunications nécessaires à des fins officielles; et

- e) Indemnité de subsistance du Représentant résident et de ses collaborateurs recrutés sur le plan international lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays.
5. Le Gouvernement aura la faculté de fournir en nature les installations et services mentionnés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas *b* et *e*.
6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

***Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD
ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES***

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consulteront et consulteront l'Organisation chargée de l'exécution afin d'assurer une coordination et une utilisation efficaces de l'ensemble de l'assistance reçue par le Gouvernement. Les arrangements qui pourraient être conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifieront pas les obligations qui incomberont au Gouvernement en vertu du présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE FOURNIE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD qu'il devra utiliser aux fins prévues. Sans limiter la portée générale de ce qui précède, le Gouvernement prendra à cette fin les mesures indiquées dans le descriptif du projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'Organisation des Nations Unies faisant fonction d'organisations chargées de l'exécution de projets du PNUD, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le Représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les priviléges et immunités des Nations Unies¹.
2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'organisation chargée de l'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les priviléges et immunités des institutions spécialisées², y compris celles de toute annexe à la Convention applicable à ladite institution spécialisée. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'organisation chargée de l'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord sur les priviléges et immunités de l'AIEA³.
3. Les membres de la mission du PNUD dans le pays bénéficieront de tous les autres priviléges et immunités qui pourront être nécessaires pour permettre à la mission de remplir efficacement ses fonctions.
4. a) A moins que les Parties n'en décident autrement dans les descriptifs de projets particuliers, le Gouvernement accordera à toutes les personnes, autres que les ressortissants du Gouvernement employés sur le plan local, fournissant des services

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes priviléges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA en vertu de la section 18 de la Convention sur les priviléges et immunités des Nations Unies, de la section 19 de la Convention sur les priviléges et immunités des institutions spécialisées ou de la section 18 de l'Accord sur les priviléges et immunités de l'AIEA, respectivement.

b) Aux fins des instruments sur les priviléges et immunités qui sont mentionnés ci-dessus dans le présent article :

- 1) Tous les papiers et documents relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa *a* du paragraphe 4 ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas; et
- 2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas.

5. L'expression «personnes fournissant des services», telle qu'elle est utilisée dans les article IX, X et XIII du présent Accord, vise les experts opérationnels, les volontaires, les consultants et les personnes juridiques et physiques ainsi que leurs employés. Elle vise les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'organisation chargée de l'exécution, ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les priviléges, immunités ou facilités accordées à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE DE L'ASSISTANCE DU PNUD

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les organisations chargées de l'exécution, leurs experts et les autres personnes fournissant des services pour leur compte ne soient pas soumis à des règlements ou autres dispositions juridiques qui pourraient gêner l'exécution d'opérations entreprises en vertu du présent Accord, et leur accordera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- a)* Admission rapide des experts et autres personnes fournissant des services pour le compte du PNUD ou d'une organisation chargée de l'exécution;
- b)* Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c)* Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;
- d)* Droit de circuler librement à l'intérieur du pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- e)* Taux de change légal le plus favorable;
- f)* Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnements et de fourniture ainsi qu'à leur exportation ultérieure;
- g)* Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des organisations chargées de l'exécution ou à

d'autres personnes fournissant des services pour leur compte, et destinés à la consommation ou à l'usage personnel des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et

h) Dédouanement rapide des biens mentionnés aux alinéas *f* et *g* ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple de la République populaire mongole, le Gouvernement supportera tous les risques des opérations exécutées en vertu du présent Accord. Il devra répondre à toutes réclamations que des tiers pourraient présenter contre le PNUD ou contre une organisation chargée de l'exécution, ou leur personnel, ou contre d'autres personnes fournissant des services pour leur compte, et il les mettra hors de cause en cas de réclamation et les dégagera de toute responsabilité résultant d'opérations exécutées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'Organisation chargée de l'exécution conviennent que ladite réclamation ou ladite responsabilité résultent d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU FIN DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'Organisation chargée de l'exécution, suspendre son assistance à un projet si, de l'avis du PNUD, des circonstances se présentent qui gênent ou menacent de gêner la bonne exécution du projet ou la réalisation de ses fins. Le PNUD pourra, dans la même notification écrite ou dans une notification ultérieure, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. Cette suspension pourra se poursuivre jusqu'à ce que le Gouvernement ait accepté ces conditions et que le PNUD ait notifié par écrit au Gouvernement et à l'Organisation chargée de l'exécution qu'il est disposé à reprendre son assistance.

2. Si une situation du type visé au paragraphe 1 du présent article subsiste pendant 14 jours après que le PNUD a notifié cette situation et la suspension de son assistance au Gouvernement et à l'Organisation chargée de l'exécution, le PNUD pourra à tout moment, tant que cette situation subsistera, mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'Organisation chargée de l'exécution.

3. Les dispositions du présent article ne préjugent pas tous autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, selon les principes généraux du droit ou à d'autres titres.

Article XII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé par voie de négociations ou par un autre mode convenu de règlement sera soumis à l'arbitrage à la demande de l'une des Parties. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le tiers arbitre n'a pas été désigné, l'une des Parties pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y aurait trait pourra être soumis à l'Organisation chargée de l'exécution qui aura fourni les services de l'expert opérationnel, soit par le Gouvernement, soit par l'expert opérationnel, et l'Organisation intéressée usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase précédente ou par un autre mode convenu de règlement, la question sera soumise à l'arbitrage à la demande de l'une des Parties, conformément aux dispositions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties sera désigné par le Secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous. Lors de son entrée en vigueur, le présent Accord remplacera les Accords existants¹ en ce qui concerne l'assistance fournie au Gouvernement à l'aide des ressources du PNUD et le bureau du PNUD dans le pays, et il s'appliquera à toute assistance fournie au Gouvernement et au bureau du PNUD établi dans le pays en vertu des dispositions des Accords ainsi remplacés.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par voie de notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de ladite notification.

4. Les obligations assumées par les Parties en vertu des articles IV (Renseignements relatifs aux projets) et VIII (Utilisation de l'assistance fournie) subsisteront après l'expiration ou la dénonciation du présent Accord. Les obligations assumées par le Gouvernement en vertu des articles IX (Priviléges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) du présent Accord subsisteront après l'expiration ou la dénonciation dudit Accord dans la mesure nécessaire pour permettre de procéder méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de toute organisation chargée de l'exécution ou de toute personne fournissant des services pour leur compte en vertu du présent Accord.

¹ Voir «Accord relatif à l'assistance technique, signé à Oulan-Bator le 24 mai 1963» dans le *Recueil des Traités des Nations Unies*, vol. 470, p. 210; «Accord entre le Programme des Nations Unies pour le développement (Fonds spécial) et le Gouvernement de la République populaire mongole relatif à une assistance du Fonds spécial, signé à New York le 26 janvier 1966», *ibid.*, vol. 552, p. 201; et «Accord type d'assistance opérationnelle, signé à New York le 15 janvier 1970», *ibid.*, vol. 710, p. 205.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé à New York, le 28 septembre 1976, le présent Accord en deux exemplaires établis en langues anglaise et mongole, les deux textes faisant également foi. En cas de divergence d'interprétation, le texte anglais prévaudra.

Pour le Programme
des Nations Unies
pour le développement :

L'Administrateur,

[*Signé*]
BRADFORD MORSE

Pour le Gouvernement
de la République populaire
mongole :

Le Président du Comité d'Etat
chargé des relations économiques
à la Commission de la planification
nationale de la RPM,

[*Signé*]
DANGAASURENGYN SALDAN

No. 15032

MULTILATERAL

**Convention (No. 140) concerning paid educational leave.
Adopted by the General Conference of the International Labour Organisation at its fifty-fifth session,
Geneva, 24 June 1974**

Authentic texts: English and French.

Registered by the International Labour Organisation on 29 September 1976.

MULTILATÉRAL

**Couvention (n° 140) concernant le congé-éducation payé.
Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-neuvième session, Genève, 24 juin 1974**

Textes authentiques : anglais et français.

Enregistrée par l'Organisation internationale du Travail le 29 septembre 1976.

CONVENTION¹ CONCERNING PAID EDUCATIONAL LEAVE

The General Conference of the International Labour Organisation,

Having been convened at Geneva by the Governing Body of the International Labour Office, and having met in its Fifty-ninth Session on 5 June 1974, and

Noting that Article 26 of the Universal Declaration of Human Rights affirms that everyone has the right to education, and

Noting further the provisions contained in existing international labour Recommendations on vocational training and the protection of workers' representatives concerning the temporary release of workers, or the granting to them of time off, for participation in education or training programmes, and

Considering that the need for continuing education and training related to scientific and technological development and the changing pattern of economic and social relations calls for adequate arrangements for leave for education and training to meet new aspirations, needs and objectives of a social, economic, technological and cultural character, and

Considering that paid educational leave should be regarded as one means of meeting the real needs of individual workers in a modern society, and

Considering that paid educational leave should be conceived in terms of a policy of continuing education and training to be implemented progressively and in an effective manner, and

Having decided upon the adoption of certain proposals with regard to paid educational leave, which is the fourth item on the agenda of the session, and

Having determined that these proposals shall take the form of an international Convention,

Adopts this twenty-fourth day of June of the year one thousand nine hundred and seventy-four the following Convention, which may be cited as the Paid Educational Leave Convention, 1974:

Article 1. In this Convention, the term "paid educational leave" means leave granted to a worker for educational purposes for a specified period during working hours, with adequate financial entitlements.

¹ Came into force on 23 September 1976 in respect of the two following members of the International Labour Organisation, i.e., 12 months after the date on which their ratifications had been registered with the Director-General of the International Labour Office, in accordance with article 13 (2):

<i>State</i>	<i>Date of deposit</i>	
Hungary	10 June	1975
Sweden	23 September	1975

Thereafter, the ratifications by the following States were registered with the Director-General of the International Labour Office on the dates indicated, to take effect 12 months after such registration, in accordance with article 13 (3):

<i>State</i>	<i>Date of deposit</i>	
France	20 October	1975
United Kingdom of Great Britain and Northern Ireland	4 December	1975
Cuba	30 December	1975
Guinea	20 April	1976
Czechoslovakia	24 May	1976
Netherlands	14 September	1976

Article 2. Each Member shall formulate and apply a policy designed to promote, by methods appropriate to national conditions and practice and by stages as necessary, the granting of paid educational leave for the purpose of

- (a) training at any level;
- (b) general, social and civic education;
- (c) trade union education.

Article 3. That policy shall be designed to contribute, on differing terms as necessary

- (a) to the acquisition, improvement and adaptation of occupational and functional skills, and the promotion of employment and job security in conditions of scientific and technological development and economic and structural change;
- (b) to the competent and active participation of workers and their representatives in the life of the undertaking and of the community;
- (c) to the human, social and cultural advancement of workers; and
- (d) generally, to the promotion of appropriate continuing education and training, helping workers to adjust to contemporary requirements.

Article 4. The policy shall take account of the stage of development and the particular needs of the country and of different sectors of activity, and shall be co-ordinated with general policies concerning employment, education and training as well as policies concerning hours of work, with due regard as appropriate to seasonal variations of hours of work or of volume of work.

Article 5. The means by which provision is made for the granting of paid educational leave may include national laws and regulations, collective agreements, arbitration awards, and such other means as may be consistent with national practice.

Article 6. The public authorities, employers' and workers' organisations, and institutions or bodies providing education and training shall be associated, in a manner appropriate to national conditions and practice, with the formulation and application of the policy for the promotion of paid educational leave.

Article 7. The financing of arrangements for paid educational leave shall be on a regular and adequate basis and in accordance with national practice.

Article 8. Paid educational leave shall not be denied to workers on the ground of race, colour, sex, religion, political opinion, national extraction or social origin.

Article 9. As necessary, special provisions concerning paid educational leave shall be established

- (a) where particular categories of workers, such as workers in small undertakings, rural or other workers residing in isolated areas, shift workers or workers with family responsibilities, find it difficult to fit into general arrangements;
- (b) where particular categories of undertakings, such as small or seasonal undertakings, find it difficult to fit into general arrangements, it being understood that workers in these undertakings would not be excluded from the benefit of paid educational leave.

Article 10. Conditions of eligibility for paid educational leave may vary according to whether such leave is intended for

- (a) training at any level;
- (b) general, social or civic education; or
- (c) trade union education.

Article 11. A period of paid educational leave shall be assimilated to a period of effective service for the purpose of establishing claims to social benefits and other rights deriving from the employment relation, as provided for by national laws or regulations, collective agreements, arbitration awards or such other means as may be consistent with national practice.

Article 12. The formal ratifications of this Convention shall be communicated to the Director-General of the International Labour Office for registration.

Article 13. I. This Convention shall be binding only upon those Members of the International Labour Organisation whose ratifications have been registered with the Director-General.

2. It shall come into force twelve months after the date on which the ratifications of two Members have been registered with the Director-General.

3. Thereafter, this Convention shall come into force for any Member twelve months after the date on which its ratification has been registered.

Article 14. 1. A Member which has ratified this Convention may denounce it after the expiration of ten years from the date on which the Convention first comes into force, by an act communicated to the Director-General of the International Labour Office for registration. Such denunciation shall not take effect until one year after the date on which it is registered.

2. Each Member which has ratified this Convention and which does not, within the year following the expiration of the period of ten years mentioned in the preceding paragraph, exercise the right of denunciation provided for in this Article, will be bound for another period of ten years and, thereafter, may denounce this Convention at the expiration of each period of ten years under the terms provided for in this Article.

Article 15. I. The Director-General of the International Labour Office shall notify all Members of the International Labour Organisation of the registration of all ratifications and denunciations communicated to him by the Members of the Organisation.

2. When notifying the Members of the Organisation of the registration of the second ratification communicated to him, the Director-General shall draw the attention of the Members of the Organisation to the date upon which the Convention will come into force.

Article 16. The Director-General of the International Labour Office shall communicate to the Secretary-General of the United Nations for registration in accordance with Article 102 of the Charter of the United Nations full particulars of all ratifications and acts of denunciation registered by him in accordance with the provisions of the preceding Articles.

Article 17. At such times as it may consider necessary the Governing Body of the International Labour Office shall present to the General Conference a report on the working of this Convention and shall examine the desirability of placing on the agenda of the Conference the question of its revision in whole or in part.

Article 18. 1. Should the Conference adopt a new Convention revising this Convention in whole or in part, then, unless the new Convention otherwise provides

- (a) the ratification by a Member of the new revising Convention shall *ipso jure* involve the immediate denunciation of this Convention, notwithstanding the provisions of Article 14 above, if and when the new revising Convention shall have come into force;
- (b) as from the date when the new revising Convention comes into force this Convention shall cease to be open to ratification by the Members.

2. This Convention shall in any case remain in force in its actual form and content for those Members which have ratified it but have not ratified the revising Convention.

Article 19. The English and French versions of the text of this Convention are equally authoritative.

The foregoing is the authentic text of the Convention duly adopted by the General Conference of the International Labour Organisation during its Fifty-ninth Session which was held at Geneva and declared closed the twenty-fifth day of June 1974.

IN FAITH WHEREOF we have appended our signatures this twenty-sixth day of June 1974.

CONVENTION¹ CONCERNANT LE CONGÉ-ÉDUCATION PAYÉ

La Conférence générale de l'Organisation internationale du Travail,
Convoquée à Genève par le Conseil d'administration du Bureau international du Travail, et s'y étant réunie le 5 juin 1974, en sa cinquante-neuvième session;

Notant que l'article 26 de la Déclaration universelle des droits de l'homme proclame que toute personne a droit à l'éducation;

Notant en outre les dispositions contenues dans les recommandations internationales du travail existantes sur la formation professionnelle et la protection des représentants des travailleurs et relatives au détachement temporaire des travailleurs ou à l'octroi de temps libre pour leur permettre de participer à des programmes d'éducation ou de formation;

Considérant que le besoin d'éducation et de formation permanentes, correspondant au développement scientifique et technique et à l'évolution des rapports économiques et sociaux, appelle des mesures appropriées en matière de congé aux fins d'éducation et de formation pour répondre aux aspirations, besoins et objectifs nouveaux d'ordre social, économique, technologique et culturel;

Reconnaissant que le congé-éducation payé devrait être considéré comme un des moyens permettant de répondre aux besoins réels de chaque travailleur dans la société contemporaine;

Considérant que le congé-éducation payé devrait être conçu en fonction d'une politique d'éducation et de formation permanentes à mettre en œuvre de manière progressive et efficace;

Après avoir décidé d'adopter diverses propositions relatives au congé-éducation payé, question qui constitue le quatrième point à l'ordre du jour de la session;

Après avoir décidé que ces propositions devraient prendre la forme d'une convention internationale,

Adopte, ce vingt-quatrième jour de juin mil neuf cent soixante-quatorze, la convention ci-après, qui sera dénommée Convention sur le congé-éducation payé, 1974 :

¹ Entrée en vigueur le 23 septembre 1976 à l'égard des deux membres suivants de l'Organisation internationale du Travail, soit 12 mois après la date à laquelle leurs ratifications avaient été enregistrées auprès du Directeur général du Bureau international du Travail, conformément à l'article 13, paragraphe 2 :

	<i>Etat</i>	<i>Date du dépôt</i>
Hongrie		10 juin 1975
Suède		23 septembre 1975

Par la suite, les ratifications des Etats suivants ont été enregistrées auprès du Directeur général du Bureau international du Travail, pour prendre effet dans chaque cas 12 mois après la date de cet enregistrement, conformément à l'article 13, paragraphe 3 :

	<i>Etat</i>	<i>Date du dépôt</i>
France		20 octobre 1975
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord		4 décembre 1975
Cuba		30 décembre 1975
Guinée		20 avril 1976
Tchécoslovaquie		24 mai 1976
Pays-Bas		14 septembre 1976

Article 1. Dans la présente convention l'expression «congé-éducation payé» signifie un congé accordé à un travailleur à des fins éducatives pour une période déterminée, pendant les heures de travail, avec versement de prestations financières adéquates.

Article 2. Tout Membre devra formuler et appliquer une politique visant à promouvoir, par des méthodes adaptées aux conditions et usages nationaux et au besoin par étapes, l'octroi de congé-éducation payé à des fins :

- a) De formation à tous les niveaux;
- b) D'éducation générale, sociale ou civique;
- c) D'éducation syndicale.

Article 3. La politique visée à l'article précédent devra tendre à contribuer, au besoin selon des modalités différentes :

- a) A l'acquisition, au perfectionnement et à l'adaptation des qualifications nécessaires à l'exercice de la profession ou de la fonction ainsi qu'à la promotion et à la sécurité de l'emploi face au développement scientifique et technique et aux changements économiques et structurels;
- b) A la participation compétente et active des travailleurs et de leurs représentants à la vie de l'entreprise et de la communauté;
- c) A la promotion humaine, sociale et culturelle des travailleurs;
- d) D'une façon générale, à la promotion d'une éducation et d'une formation permanentes appropriées, aidant les travailleurs à s'adapter aux exigences de leur époque.

Article 4. Cette politique devra tenir compte du stade de développement et des besoins particuliers du pays et des divers secteurs d'activité, être coordonnée avec les politiques générales relatives à l'emploi, à l'éducation, à la formation et à la durée du travail et prendre en considération, dans les cas appropriés, les variations saisonnières de la durée ou du volume de travail.

Article 5. L'octroi du congé-éducation payé sera mis en œuvre par la législation nationale, les conventions collectives, les sentences arbitrales, ou de toute autre manière conforme à la pratique nationale.

Article 6. Les autorités publiques, les organisations d'employeurs et de travailleurs, les institutions ou organismes qui dispensent l'éducation et la formation devront être associés, selon des modalités appropriées aux conditions et à la pratique nationales, à l'élaboration et à l'application de la politique tendant à promouvoir le congé-éducation payé.

Article 7. Le financement des arrangements relatifs au congé-éducation payé devra être assuré de façon régulière, adéquate et conforme à la pratique nationale.

Article 8. Le congé-éducation payé ne devra pas être refusé aux travailleurs en raison de leur race, de leur couleur, de leur sexe, de leur religion, de leur opinion politique, de leur ascendance nationale ou de leur origine sociale.

Article 9. Au besoin, des dispositions spéciales concernant le congé-éducation payé devront être prises :

- a) Lorsque des catégories particulières de travailleurs ont des difficultés à bénéficier des arrangements généraux, par exemple les travailleurs des petites entreprises,

les travailleurs ruraux ou autres résidant dans des zones isolées, les travailleurs affectés aux travaux par équipes ou les travailleurs ayant des responsabilités familiales;

- b) Lorsque des catégories particulières d'entreprises, par exemple les petites entreprises ou les entreprises saisonnières, ont des difficultés à appliquer les arrangements généraux, étant entendu que les travailleurs occupés dans ces entreprises ne seront pas exclus du bénéfice du congé-éducation payé.

Article 10. Les conditions à remplir par les travailleurs pour bénéficier du congé-éducation payé pourront différer selon que ce congé est accordé pour :

- a) La formation, à tous les niveaux;
b) L'éducation générale, sociale ou civique;
c) L'éducation syndicale.

Article 11. La période de congé-éducation payé devra être assimilée à une période de travail effectif pour déterminer les droits à des prestations sociales et les autres droits découlant de la relation de travail, selon ce que prévoient la législation nationale, les conventions collectives, les sentences arbitrales ou toute autre méthode conforme à la pratique nationale.

Article 12. Les ratifications formelles de la présente convention seront communiquées au Directeur général du Bureau international du Travail et par lui enregistrées.

Article 13. 1. La présente convention ne liera que les Membres de l'Organisation internationale du Travail dont la ratification aura été enregistrée par le Directeur général.

2. Elle entrera en vigueur douze mois après que les ratifications de deux Membres auront été enregistrées par le Directeur général.

3. Par la suite, cette convention entrera en vigueur pour chaque Membre douze mois après la date où sa ratification aura été enregistrée.

Article 14. 1. Tout Membre ayant ratifié la présente convention peut la dénoncer à l'expiration d'une période de dix années après la date de la mise en vigueur initiale de la convention, par un acte communiqué au Directeur général du Bureau international du Travail et par lui enregistré. La dénonciation ne prendra effet qu'une année après avoir été enregistrée.

2. Tout Membre ayant ratifié la présente convention qui, dans le délai d'une année après l'expiration de la période de dix années mentionnée au paragraphe précédent, ne fera pas usage de la faculté de dénonciation prévue par le présent article sera lié pour une nouvelle période de dix années et, par la suite, pourra dénoncer la présente convention à l'expiration de chaque période de dix années dans les conditions prévues au présent article.

Article 15. 1. Le Directeur général du Bureau international du Travail notifiera à tous les Membres de l'Organisation internationale du Travail l'enregistrement de toutes les ratifications et dénonciations qui lui seront communiquées par les Membres de l'Organisation.

2. En notifiant aux Membres de l'Organisation l'enregistrement de la deuxième ratification qui lui aura été communiquée, le Directeur général appellera l'attention des Membres de l'Organisation sur la date à laquelle la présente convention entrera en vigueur.

Article 16. Le Directeur général du Bureau international du Travail communiquera au Secrétaire général des Nations Unies, aux fins d'enregistrement, conformément à l'Article 102 de la Charte des Nations Unies, des renseignements complets au sujet de toutes ratifications et de tous actes de dénonciation qu'il aura enregistrés conformément aux articles précédents.

Article 17. Chaque fois qu'il le jugera nécessaire, le Conseil d'administration du Bureau international du Travail présentera à la Conférence générale un rapport sur l'application de la présente convention et examinera s'il y a lieu d'inscrire à l'ordre du jour de la Conférence la question de sa révision totale ou partielle.

Article 18. 1. Au cas où la Conférence adopterait une nouvelle convention portant révision totale ou partielle de la présente convention, et à moins que la nouvelle convention ne dispose autrement :

- a) La ratification par un Membre de la nouvelle convention portant révision entraînerait de plein droit, nonobstant l'article 14 ci-dessus, dénonciation immédiate de la présente convention, sous réserve que la nouvelle convention portant révision soit entrée en vigueur;
- b) A partir de la date de l'entrée en vigueur de la nouvelle convention portant révision, la présente convention cesserait d'être ouverte à la ratification des Membres.

2. La présente convention demeurerait en tout cas en vigueur dans sa forme et teneur pour les Membres qui l'auraient ratifiée et qui ne ratifieraient pas la convention portant révision.

Article 19. Les versions française et anglaise du texte de la présente convention font également foi.

Le texte qui précède est le texte authentique de la convention dûment adoptée par la Conférence générale de l'Organisation internationale du Travail dans sa cinquante-neuvième session qui s'est tenue à Genève et qui a été déclarée close le 25 juin 1974.

EN FOI DE QUOI ont apposé leurs signatures, ce vingt-sixième jour de juin 1974 :

The President of the Conference:
Le Président de la Conférence :
PEDRO SALA OROSCO

The Director-General of the International Labour Office:
Le Directeur général du Bureau international du Travail :
FRANCIS BLANCHARD

No. 15033

MULTILATERAL

International Cocoa Agreement, 1975 (with annexes). Concluded at Geneva on 20 October 1975

*Authentic texts: English, French, Russian and Spanish.
Registered ex officio on 1 October 1976.*

MULTILATÉRAL

**Accord international de 1975 sur le cacao (avec annexes).
Conclu à Genève le 20 octobre 1975**

*Textes authentiques : anglais, français, russe et espagnol.
Enregistré d'office le 1er octobre 1976.*

INTERNATIONAL COCOA AGREEMENT,¹ 1975

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¹ Came into force provisionally on 1 October 1976 in respect of the following States and organization, the Secretary-General of the United Nations having received by that date instruments of ratification, acceptance, approval and accession, or notifications containing an undertaking of provisional application, from governments representing at least five exporting countries having 80 per cent of the basic quotas as set out in annex F and governments representing countries having 70 per cent of total imports as set out in annex D, in accordance with article 69 (2):

<i>Importing member or exporting member (*)</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), or approval (AA) or accession (a), or of the notification (n)</i>	<i>Importing member or exporting member (*)</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), or approval (AA) or accession (a), or of the notification (n)</i>
Australia	29 September 1976	New Zealand	27 September 1976
Belgium	30 September 1976 n	Nigeria*	30 September 1976 a
Brazil*	14 September 1976 n	Norway	1 July 1976
Bulgaria	30 September 1976 n	Papua New Guinea	27 September 1976
Canada	17 September 1976	Peru	28 September 1976 n
Colombia	27 September 1976 n	Portugal	21 September 1976 n
Czechoslovakia**	30 September 1976 AA	Sao Tome and Principe	30 September 1976 n
Denmark	30 September 1976	Spain	30 September 1976 n
Ecuador	28 September 1976	Sweden	7 July 1976
European Economic Community	29 September 1976 n	Switzerland	27 September 1976
Finland	24 September 1976 n	Togo*	24 September 1976 n
France	24 September 1976 n	Trinidad and Tobago	2 July 1976
German Democratic Republic ..	30 September 1976 n	Union of Soviet Socialist Republics**	16 September 1976 A
Brazil*	14 September 1976 n	United Kingdom of Great Britain and Northern Ireland	19 August 1976
Germany, Federal Republic of ..	29 September 1976 n	(With a declaration of application to the Bailiwick of Guernsey, the Bailiwick of Jersey, the Isle of Man, Dominica, St. Lucia and St. Vincent.)	
Ghana*	28 September 1976	United Republic of Cameroon* ..	30 September 1976 n
Guatemala	22 September 1976 n	Yugoslavia	30 September 1976
Hungary**	28 September 1976	Zaire	30 September 1976 n
Ireland	28 September 1976 n		
Italy	29 September 1976 n		
Ivory Coast*	27 September 1976 a		
Jamaica	30 September 1976		
Japan	16 July 1976 A		
Luxembourg	30 September 1976 n		
Mexico*	29 September 1976 n		
Netherlands	16 September 1976 n		

(For the Kingdom in Europe.)

^{**}See p. 442 of this volume for the texts of the declarations made upon signature and confirmed upon acceptance, approval and ratification.

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CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of this Agreement take into account the recommendations as contained in the Final Act of the first session of the United Nations Conference on Trade and Development and are:

- (a) to alleviate serious economic difficulties which would persist if adjustment between the production and consumption of cocoa cannot be effected by normal market forces alone as rapidly as circumstances require;
- (b) to prevent excessive fluctuations in the price of cocoa which affect adversely the long-term interests of both producers and consumers;
- (c) to make arrangements which will help stabilize and increase the earnings from the exports of cocoa of producing member countries thereby helping to provide the necessary incentive for a dynamic and rising rate of production and provide such countries with resources for accelerated economic growth and social development, while at the same time taking into account the interests of consumers in importing member countries, in particular the need to increase consumption;

- (d) to assure adequate supplies at reasonable prices, equitable to producers and consumers; and
- (e) to facilitate expansion of consumption and, if necessary, and in so far as possible, an adjustment of production, so as to secure an equilibrium in the long term between supply and demand.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of this Agreement:

- (a) Cocoa means cocoa beans and cocoa products;
- (b) Cocoa products means products made exclusively from cocoa beans, such as.cocoa paste, cocoa butter, unsweetened cocoa powder, cocoa cake and cocoa nibs as well as such other products containing cocoa as the Council may determine if necessary;
- (c) Fine or flavour cocoa means cocoa produced in the countries listed in Annex C to the extent specified therein;
- (d) Tonne means the metric ton of 1,000 kilogrammes or 2204.6 pounds; and pound means 453.597 grammes;
- (e) Crop year means the period of twelve months from 1 October to 30 September inclusive;
- (f) Quota year means the period of twelve months from 1 October to 30 September inclusive;
- (g) Basic quota means the quota determined in accordance with Article 30;
- (h) Annual export quota means the quota of each exporting member as determined under Article 31;
- (i) Export quota in effect means the quota of each exporting member, at any given time, as determined under Article 31, or as adjusted under Article 34, or as reduced under paragraphs 4, 5 and 6 of Article 35, or as may be affected under the provisions of Article 36;
- (j) Export of cocoa means any cocoa which leaves the customs territory of any country; and import of cocoa means any cocoa which enters the customs territory of any country; provided that, for the purposes of these definitions customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member;
- (k) Organization means the International Cocoa Organization referred to in Article 5;
- (l) Council means the International Cocoa Council referred to in Article 6;
- (m) Member means a Contracting Party to this Agreement, including a Contracting Party as referred to in paragraph 2 of Article 3, or a territory or a group of territories in respect of which a notification has been made in accordance with paragraph 2 of Article 71, or an intergovernmental organization as provided for in Article 4;
- (n) Exporting country or exporting member means a country or a member respectively whose exports of cocoa expressed in terms of beans exceed its imports;
- (o) Importing country or importing member means a country or a member respectively whose imports of cocoa expressed in terms of beans exceed its exports;

- (p) Producing country or producing member means a country or member respectively which grows cocoa in commercially significant quantities;
- (q) Simple distributed majority vote means a majority of the votes cast by exporting members and a majority of the votes cast by importing members, counted separately;
- (r) Special vote means two-thirds of the votes cast by exporting members and two-thirds of the votes cast by importing members, counted separately, on condition that the number of votes thus expressed represents at least half the present and voting members;
- (s) Entry into force means, except when qualified, the date on which this Agreement first enters into force, whether provisionally or definitively.

CHAPTER III. MEMBERSHIP

Article 3. MEMBERSHIP IN THE ORGANIZATION

- 1. Each Contracting Party shall constitute a single member of the Organization, except as otherwise provided in paragraph 2.
- 2. If any Contracting Party, including the territories for whose international relations it is for the time being ultimately responsible and to which this Agreement is extended in accordance with paragraph 1 of Article 71, consists of one or more units that would individually constitute an exporting member and of one or more units that would individually constitute an importing member, there may be either a joint membership for the Contracting Party together with these territories or, where the Contracting Party has made a notification to that effect under paragraph 2 of Article 71, separate membership, singly, all together or in groups, for the territories that would individually constitute an exporting member, and separate membership, singly, all together or in groups, for the territories that would individually constitute an importing member.
- 3. A member may change its category of membership on such conditions as the Council may establish.

Article 4. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

- 1. Any reference in this Agreement to a "Government" shall be construed as including a reference to any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature or to deposit of instruments of ratification, acceptance or approval or to notification of provisional application or to accession by a Government shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, or to deposit of instruments of ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.
- 2. Such intergovernmental organizations shall not themselves have any votes, but in the case of a vote on matters within their competence, they shall be entitled to cast the votes of their member States and shall cast them collectively. In such cases, the member States of such intergovernmental organizations shall not be entitled to exercise their individual voting rights.
- 3. The provisions of paragraph 1 of Article 15 shall not apply to such intergovernmental organizations; but they may participate in the discussions of the Executive Committee on matters within their competence. In the case of a vote on

matters within their competence, the votes that their member States are entitled to cast in the Executive Committee shall be cast collectively by any one of those member States.

CHAPTER IV. ORGANIZATION AND ADMINISTRATION

Article 5. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL COCOA ORGANIZATION

1. The International Cocoa Organization established by the International Cocoa Agreement, 1972¹ shall continue in being to administer the provisions and supervise the operation of this Agreement.

2. The Organization shall function through:

- (a) the International Cocoa Council and the Executive Committee;
- (b) the Executive Director and the staff.

3. The headquarters of the Organization shall be in London unless the Council by special vote decides otherwise.

Article 6. COMPOSITION OF THE INTERNATIONAL COCOA COUNCIL

1. The highest authority of the Organization shall be the International Cocoa Council, which shall consist of all the members of the Organization.

2. Each member shall be represented on the Council by a representative and, if it so desires, by one or more alternates. Each member may also appoint one or more advisers to its representative or alternates.

Article 7. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the express provisions of this Agreement.

2. The Council shall adopt by special vote such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including its rules of procedure and those of its committees, the financial and staff regulations of the Organization and rules for the administration and operation of the buffer stock. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required to perform its functions under this Agreement, and such other records as it considers appropriate.

4. The Council shall publish an annual report. This report shall cover the annual review for which provision is made in Article 59. The Council shall also publish such other information as it considers appropriate.

Article 8. CHAIRMAN AND VICE-CHAIRMEN OF THE COUNCIL

1. The Council shall elect a Chairman and a first and a second Vice-Chairman for each quota year, who shall not be paid by the Organization.

2. Both the Chairman and the first Vice-Chairman shall be elected from among the representatives of the exporting members or from among the representatives of the importing members and the second Vice-Chairman from among the representatives of the other category. These offices shall alternate each quota year between the two categories of members.

¹ United Nations, *Treaty Series*, vol. 882, p. 67.

3. In the temporary absence of both the Chairman and the two Vice-Chairmen or the permanent absence of one or more of them, the Council may elect new officers from among the representatives of the exporting members or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required.

4. Neither the Chairman nor any other officer presiding at meetings of the Council shall vote. His alternate may exercise the voting rights of the member which he represents.

Article 9. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold one regular session in each half of the quota year.

2. The Council, in addition to meeting in the other circumstances specifically provided for in this Agreement, shall also meet in special session whenever it so decides or at the request of:

- (a) any five members; or
- (b) a member or members having at least 200 votes; or
- (c) the Executive Committee.

3. Notice of sessions shall be given at least 30 days in advance, except in case of emergency or where the provisions of this Agreement require otherwise.

4. Sessions shall be held at the headquarters of the Organization unless by special vote the Council decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

Article 10. VOTES

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes, distributed within each category of members—that is, exporting and importing members, respectively—in accordance with the following paragraphs of this Article.

2. The votes of exporting members shall be distributed as follows: 100 shall be divided equally among all exporting members to the nearest whole vote for each member; the remaining votes shall be distributed in proportion to their basic quotas.

3. The votes of importing members shall be distributed as follows: 100 shall be divided equally among all importing members to the nearest whole vote for each member; the remaining votes shall be distributed in proportion to their imports as set out in Annex D.

4. No member shall have more than 300 votes. Any votes above this figure arising from the calculations in paragraphs 2 and 3 shall be redistributed among the other members on the basis of paragraphs 2 and 3 respectively.

5. When the membership in the Organization changes or when the voting rights of a member are suspended or restored under any provision of this Agreement, the Council shall provide for the redistribution of votes in accordance with this Article.

6. There shall be no fractional votes.

Article 11. VOTING PROCEDURE OF THE COUNCIL

1. Each member shall be entitled to cast the number of votes it holds and no member shall be entitled to divide its votes. A member may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2.
2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to cast its votes at any meeting of the Council. In this case the limitation provided for in paragraph 4 of Article 10 shall not apply.
3. Exporting members producing exclusively fine or flavour cocoa shall not take part in voting on matters relating to the establishment and adjustment of quotas and the administration and operation of the buffer stock.

Article 12. DECISIONS OF THE COUNCIL

1. All decisions of the Council shall be taken, and all recommendations shall be made, by a simple distributed majority vote unless this Agreement provides for a special vote.
2. In arriving at the number of votes necessary for any of the decisions or recommendations of the Council, votes of members abstaining shall not be reckoned.
3. The following procedure shall apply with respect to any action by the Council which under this Agreement requires a special vote:
 - (a) If the required majority is not obtained because of the negative vote of three or less exporting or three or less importing members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 48 hours.
 - (b) If the required majority is again not obtained because of the negative vote of two or less exporting or two or less importing members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 24 hours.
 - (c) If the required majority is not obtained in the third vote because of the negative vote cast by one exporting or one importing member, the proposal shall be considered adopted.
 - (d) If the Council fails to put a proposal to a further vote, it shall be considered rejected.
4. Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

Article 13. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular the United Nations Conference on Trade and Development, and with the Food and Agriculture Organization and such other specialized agencies of the United Nations and intergovernmental organizations as may be appropriate.
2. The Council, bearing in mind the particular role of the United Nations Conference on Trade and Development in international commodity trade, shall, as appropriate, keep that organization informed of its activities and programmes of work.

3. The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of cocoa producers, traders and manufacturers.

Article 14. ADMISSION OF OBSERVERS

1. The Council may invite any non-member that is a member of the United Nations, its specialized agencies or the International Atomic Energy Agency to attend any of its meetings as an observer.

2. The Council may also invite any of the organizations referred to in Article 13 to attend any of its meetings as an observer.

Article 15. COMPOSITION OF THE EXECUTIVE COMMITTEE

1. The Executive Committee shall consist of eight exporting members and eight importing members, provided that if either the number of exporting members or the number of importing members in the Organization is ten or less the Council may, while maintaining parity between the two categories of members, decide by special vote the total number on the Executive Committee. Members of the Executive Committee shall be elected for each quota year in accordance with Article 16 and may be re-elected.

2. Each elected member shall be represented on the Executive Committee by a representative and, if it so desires, by one or more alternates. Each such member may also appoint one or more advisers to its representative or alternates.

3. The Chairman and Vice-Chairman of the Executive Committee, elected for each quota year by the Council, shall both be chosen from among the delegations of the exporting members or from among the delegations of the importing members. These offices shall alternate each quota year between the two categories of members. In the temporary or permanent absence of the Chairman and the Vice-Chairman, the Executive Committee may elect new officers from among the representatives of the exporting members or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required. Neither the Chairman nor any other officer presiding at meetings of the Executive Committee may vote. His alternate may exercise the voting rights of the member which he represents.

4. The Executive Committee shall meet at the headquarters of the Organization unless by special vote it decides otherwise. If on the invitation of any member the Executive Committee meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

Article 16. ELECTION OF THE EXECUTIVE COMMITTEE

1. The exporting and importing members of the Executive Committee shall be elected in the Council by the exporting and importing members of the Organization respectively. The election within each category shall be held in accordance with the following paragraphs of this Article.

2. Each member shall cast all the votes to which it is entitled under Article 10 for a single candidate. A member may cast for another candidate any votes which it is authorized to cast under paragraph 2 of Article 11.

3. The candidates receiving the largest number of votes shall be elected.

Article 17. COMPETENCE OF THE EXECUTIVE COMMITTEE

1. The Executive Committee shall be responsible to, and work under the general direction of, the Council.

2. The Executive Committee shall keep the market under continuous review and recommend to the Council such measures as it may consider advisable.

3. Without prejudice to the right of the Council to exercise any of its powers, the Council may, by a simple distributed majority vote or a special vote depending on whether a decision by the Council on the subject requires a simple distributed majority vote or a special vote, delegate to the Executive Committee the exercise of any of its powers, except the following:

- (a) redistribution of votes under Article 10;
- (b) approval of the administrative budget and assessment of contributions under Article 23;
- (c) revision of the minimum and maximum prices under paragraph 2 or 3 of Article 29;
- (d) revision of Annex C under paragraph 3 of Article 33;
- (e) determination of annual export quotas under Article 31 and quarterly quotas under paragraph 8 of Article 35;
- (f) restriction or suspension of purchases by the buffer stock under paragraph 10(b) of Article 40;
- (g) action relating to diversion of cocoa to non-traditional uses under Article 46;
- (h) relief from obligations under Article 60;
- (i) decision of disputes under Article 62;
- (j) suspension of rights under paragraph 3 of Article 63;
- (k) establishment of conditions for accession under Article 67;
- (l) exclusion of a member under Article 73;
- (m) extension or termination of this Agreement under Article 75;
- (n) recommendation of amendments to members under Article 76.

4. The Council may at any time, by a simple distributed majority vote, revoke any delegation of powers to the Executive Committee.

*Article 18. VOTING PROCEDURE AND DECISIONS
OF THE EXECUTIVE COMMITTEE*

1. Each member of the Executive Committee shall be entitled to cast the number of votes received by it under the provisions of Article 16, and no member of the Executive Committee shall be entitled to divide its votes.

2. Without prejudice to the provisions of paragraph 1 and by written notification to the Chairman, any exporting or importing member which is not a member of the Executive Committee and which has not cast its votes under paragraph 2 of Article 16 for any of the members elected may authorize any exporting or importing member of the Executive Committee, as appropriate, to represent its interests and to cast its votes in the Executive Committee.

3. In the course of any quota year a member may, after consultation with the member of the Executive Committee for which it voted under Article 16, withdraw its votes from that member. The votes thus withdrawn may be reassigned to another member of the Executive Committee but may not be withdrawn from that member for the remainder of that quota year. The member of the Executive Committee from

which the votes have been withdrawn shall nevertheless retain its seat on the Executive Committee for the remainder of that quota year. Any action taken pursuant to the provisions of this paragraph shall become effective after the Chairman has been informed in writing thereof.

4. Any decision taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

5. Any member shall have the right of appeal to the Council, under such conditions as the Council shall prescribe in its rules of procedure, against any decision of the Executive Committee.

Article 19. QUORUM FOR THE COUNCIL AND THE EXECUTIVE COMMITTEE

1. The quorum for the opening meeting of any session of the Council shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category at least two-thirds of the total votes of the members in that category.

2. If there is no quorum in accordance with paragraph 1 on the day appointed for the opening meeting of any session and on the following day, the quorum on the third day and throughout the remainder of the session shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category a simple majority of the total votes of the members in that category.

3. The quorum for meetings subsequent to the opening meeting of any session pursuant to paragraph 1 shall be that prescribed in paragraph 2.

4. Representation in accordance with paragraph 2 of Article 11 shall be considered as presence.

5. The quorum for any meeting of the Executive Committee shall be prescribed by the Council in the rules of procedure of the Executive Committee.

Article 20. THE STAFF OF THE ORGANIZATION

1. The Council, after consulting the Executive Committee, shall appoint the Executive Director by special vote. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

2. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

3. The Council, after consulting the Executive Committee, shall appoint the Buffer Stock Manager by special vote. The terms of appointment of the Manager shall be fixed by the Council.

4. The Manager shall be responsible to the Council for the functions conferred upon him by this Agreement as well as for such additional functions as the Council may determine. The responsibility for these functions shall be exercised in consultation with the Executive Director.

5. Without prejudice to the provisions of paragraph 4, the staff of the Organization shall be responsible to the Executive Director, who in turn shall be responsible to the Council.

6. The Executive Director shall appoint the staff in accordance with regulations established by the Council. In drawing up such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations.

Staff appointments shall be made in so far as is practicable from nationals of exporting and importing members.

7. Neither the Executive Director nor the Manager, nor any other member of the staff, shall have any financial interest in the cocoa industry, the cocoa trade, cocoa transportaton or cocoa publicity.

8. In the performance of their duties, the Executive Director, the Manager and the other members of the staff shall not seek or receive instructions from any member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each member undertakes to respect the exclusively international character of the responsibilities of the Executive Director, the Manager and the staff and not to seek to influence them in the discharge of their responsibilities.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 21. PRIVILEGES AND IMMUNITIES

I. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts and of representatives of members whilst in the territory of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as the host Government) for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the Government of the United Kingdom of Great Britain and Northern Ireland and the International Cocoa Organization in London on 26 March 1975.¹

3. The Headquarters Agreement referred to in paragraph 2 shall be independent of this Agreement. It shall, however, terminate:

- (a) by agreement between the host Government and the Organization, or
- (b) in the event of the headquarters of the Organization being moved from the territory of the host Government, or
- (c) in the event of the Organization ceasing to exist.

4. The Organization may conclude with one or more other members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

CHAPTER VI. FINANCE

Article 22. FINANCE

I. There shall be kept two accounts—the Administrative Account and the Buffer Stock Account—for the administration and operation of this Agreement.

2. The expenses necessary for the administration and operation of this Agreement, excluding those attributable to the operation and maintenance of the buffer stock instituted under Article 37, shall be brought into the Administrative Account and shall be met by annual contributions from members assessed in accordance with

¹ United Nations, *Treaty Series*, vol. 990, No. I-14470.

Article 23. If, however, a member requests special services, the Council may require that member to pay for them.

3. Any expenditure which is attributable to the operation and maintenance of the buffer stock under paragraph 6 of Article 37 shall be brought into the Buffer Stock Account. The liability of the Buffer Stock Account for any expenditure other than that specified in paragraph 6 of Article 37 shall be decided by the Council.

4. The financial year of the Organization shall be the same as the quota year.

5. The expenses of delegations to the Council, to the Executive Committee and to any of the committees of the Council or of the Executive Committee shall be met by the members concerned.

***Article 23. APPROVAL OF THE ADMINISTRATIVE BUDGET
AND ASSESSMENT OF CONTRIBUTIONS***

1. During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year, and shall assess the contribution of each member to that budget.

2. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

3. The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other members for the current financial year shall not be altered.

Article 24. PAYMENT OF CONTRIBUTIONS TO THE ADMINISTRATIVE BUDGET

1. Contributions to the administrative budget for each financial year shall be payable in freely convertible currencies, shall be exempt from foreign exchange restrictions and shall become due on the first day of that financial year.

2. If at the end of five months after the beginning of the financial year a member has not paid its full contribution to the administrative budget, the Executive Director shall request the member to make payment as quickly as possible. If at the expiration of two months after the request of the Executive Director the member has still not paid its contribution, the voting rights of that member in the Council and the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

3. A member whose voting rights have been suspended under paragraph 2 shall not be deprived of any of its other rights or relieved of any of its obligations under this Agreement unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other financial obligations under this Agreement.

Article 25. AUDIT AND PUBLICATIONS OF ACCOUNTS

1. As soon as possible, but not later than six months after the close of each financial year, the statement of the Organization's accounts for that financial year and the balance-sheet at the close of that financial year under each of the accounts referred to in paragraph 1 of Article 22 shall be audited. The audit shall be carried

out by an independent auditor of recognized standing in co-operation with two qualified auditors from member Governments, one from exporting members and one from importing members, to be elected by the Council for each financial year. The auditors from member Governments shall not be paid by the Organization.

2. The terms of appointment of the independent auditor of recognized standing, as well as the intentions and objectives of the audit, shall be laid down in the financial regulations of the Organization. The audited statement of the Organization's accounts and the audited balance-sheet shall be presented to the Council at its next regular session for approval.

3. A summary of the audited accounts and balance-sheet shall be published.

CHAPTER VII. PRICE, QUOTAS, BUFFER STOCK AND DIVERSION TO NON-TRADITIONAL USES

Article 26. OPERATION OF THIS AGREEMENT

1. In furthering the objectives of this Agreement, members shall adopt measures for maintaining the price of cocoa beans between agreed prices, and for that purpose and under the control of the Council an export quota system shall be established, a buffer stock arrangement shall be instituted and arrangements shall be made for the diversion to non-traditional uses, under strict regulation, of cocoa surplus to quotas and of cocoa beans surplus to the buffer stock.

2. Members shall conduct their trade policies so that the objectives of this Agreement may be attained.

Article 27. CONSULTATION AND CO-OPERATION WITH THE COCOA INDUSTRY

1. The Council shall encourage members to seek the views of experts in cocoa matters.

2. In fulfilling their obligations under this Agreement, members shall conduct their activities in a manner consonant with the established channels of trade and shall take due account of the legitimate interests of the cocoa industry.

3. Members shall not interfere with the arbitration of commercial disputes between cocoa buyers and sellers if contracts cannot be fulfilled because of regulations established in order to implement this Agreement, nor place impediments in the way of the conclusion of arbitration proceedings. The requirement that members comply with the provisions of this Agreement shall not be accepted as grounds for non-fulfilment of contract or as a defence in such cases.

Article 28. DAILY PRICE AND INDICATOR PRICE

1. For the purposes of this Agreement, the price of cocoa beans shall be determined by reference to a daily price and an indicator price.

2. The daily price shall, subject to paragraph 4, be the average taken daily of the quotations for cocoa beans of the nearest three active future trading months on the New York Cocoa Exchange at noon and on the London Cocoa Terminal Market at closing time. The London prices shall be converted to United States cents per pound by using the current six months forward rate of exchange published in London at closing time. The Council shall decide the method of calculation to be used when the quotations on only one of these two cocoa markets are available or when the London Exchange Market is closed. The time for shift to the next three months' period is the fifteenth of the month immediately preceding the nearest active maturing month.

3. The indicator price shall be the average of the daily prices over a period of 15 consecutive market days or, for the purposes of paragraph 2 (c) of Article 34, over a period of 22 consecutive market days. Any reference in this Agreement to the indicator price being at, below or above any figure means that the average of the daily prices over the required period of consecutive market days has been at, below or above that figure. The Council shall adopt rules to implement the provisions of this paragraph.

4. The Council may, by special vote, decide on any other methods of determining the daily price and the indicator price if it considers such methods to be more satisfactory than those set out in paragraphs 2 and 3.

Article 29. PRICES

1. For the purpose of this Agreement, a minimum price of cocoa beans shall be established at 39 United States cents per pound and a maximum price at 55 United States cents per pound.

2. Before the end of the first quota year, and again, if it is decided to extend this Agreement for a further period of two years under Article 75, before the end of the third quota year, the Council shall review the minimum price and the maximum price and may, by special vote, revise them.

3. In exceptional circumstances resulting from upheavals in the international economic or monetary situation, the Council shall review the minimum price and maximum price and may, by special vote, revise them.

4. In conducting the review of prices referred to in paragraphs 2 and 3 the Council shall take into consideration the trend of cocoa prices, consumption, production, stocks, the influence on cocoa prices of changes in the world economic situation or monetary system and any other factors which might affect the achievement of the objectives set out in this Agreement. The Executive Director shall supply data necessary for the appropriate consideration of the foregoing elements.

5. The provisions of Article 76 shall not be applicable to the revision of prices under this Article.

Article 30. BASIC QUOTAS

I. For each quota year, the basic quota allocated to each exporting member listed in Annex A shall be the percentage which the average of its annual production in the preceding five crop years for which final figures are available in the Organization represents in the total of the averages for all the exporting members listed in Annex A.

2. There shall be no basic quotas for the exporting members listed in Annex B producing less than 10,000 tonnes of bulk cocoa.

3. The Council shall revise the lists in Annexes A and B if the development of production of an exporting member so requires.

Article 31. ANNUAL EXPORT QUOTAS

1. At least 40 days before the beginning of each quota year, the Council shall adopt an estimate of the world net import demand for cocoa. In so doing the Council shall take into account all relevant factors affecting the demand for and the supply of cocoa, which shall include, *inter alia*, the past trends of grindings, prospective stock variations and current and anticipated price trends. In the light of this estimate, and taking account of the expected volume of exports not subject to quotas, and imports from non-members, the Council shall forthwith determine annual export quotas by

special vote at a level such as would be required to maintain the prices within the range specified in Article 29.

2. If, at least 35 days before the beginning of the quota year, the Council is unable to reach agreement on annual export quotas, the Executive Director shall submit to the Council his own proposal on the total of annual export quotas. The Council shall immediately proceed to a decision by special vote on the proposal. The Council shall, in any event, determine the annual export quotas at least 30 days before the beginning of the quota year.

3. The estimate adopted under paragraph 1, together with the annual export quotas determined on that basis, shall be reviewed and, if necessary, revised by the Council by special vote at its regular session in the first half of the quota year concerned, in the light of such updated statistical information as it may have collected under Article 57.

4. The annual export quota for each exporting member shall be proportionate to the basic quota determined in accordance with Article 30.

5. On the presentation of such evidence as it considers satisfactory, the Council shall authorize an exporting member producing less than 10,000 tonnes in any quota year to export during that year a quantity not greater than its effective production available for exports.

Article 32. SCOPE OF EXPORT QUOTAS

1. Annual export quotas cover:

- (a) exports of cocoa from exporting members; and
- (b) cocoa from the current crop year registered for export within the limit of the export quota in effect at the end of the quota year but shipped after the quota year, provided that such exports shall be made not later than the end of the first quarter of the succeeding quota year and shall be subject to conditions to be established by the Council.

2. For the purpose of determining the beans equivalent of the exports of cocoa products from exporting members and exporting non-members, the following shall be the conversion factors: cocoa butter 1.33; cocoa cake and powder 1.18; cocoa paste and nibs 1.25. The Council may determine if necessary that other products containing cocoa are cocoa products. The conversion factors for cocoa products other than those for which conversion factors are set out in this paragraph shall be fixed by the Council.

3. The Council shall, on the basis of any document referred to in Article 49, keep the exports of cocoa products by exporting members and imports of cocoa products from exporting non-members under continuous observation. If the Council finds that, during the quota year, the difference between exports of cocoa cake and/or cocoa powder by an exporting country and its exports of cocoa butter has considerably increased at the expense of cocoa cake and/or cocoa powder because, for example, of increased extraction-method processing, the conversion factors to be used for the purpose of determining the beans equivalent of its exports of cocoa products during that quota year, and/or, if the Council so decides, in a subsequent quota year, will be as follows: cocoa butter 2.15; cocoa paste and nibs 1.25; cocoa cake and powder 0.30; with consequential adjustment in the contribution remaining to be collected in accordance with Article 39. However, this provision shall not apply if the decrease in exports of products other than cocoa butter is due to increased domestic human consumption or to other reasons—to be provided by the exporting country—considered as satisfactory and acceptable to the Council.

4. Deliveries to the Buffer Stock Manager by exporting members under paragraph 2 of Article 40 and under paragraph 1 of Article 46, as well as diversion of cocoa under paragraph 2 of Article 46, shall not be counted against the export quotas of those members.

5. If the Council is satisfied that cocoa has been exported by exporting members for humanitarian or other non-commercial purposes, such cocoa shall not be counted against the export quotas of those members.

Article 33. FINE OR FLAVOUR COCOA

1. Notwithstanding Articles 31 and 39, the provisions of this Agreement concerning export quotas and contributions for financing the buffer stock shall not apply to fine or flavour cocoa from any exporting member listed in paragraph 1 of Annex C whose production is exclusively of fine or flavour cocoa.

2. Paragraph 1 shall also apply in the case of any exporting member listed in paragraph 2 of Annex C, part of whose production consists of fine or flavour cocoa, to the extent of the proportion of their production stated in paragraph 2 of Annex C. With regard to the remaining proportion, the provisions of this Agreement concerning export quotas and contributions for financing the buffer stock and other limitations of this Agreement shall apply.

3. The Council may, by special vote, revise Annex C.

4. If the Council finds that the production of, or export from, countries listed in Annex C has risen sharply, it shall take appropriate steps to ensure that no abuse or evasion of this Agreement is taking place.

5. Each exporting member listed in Annex C undertakes to require the presentation of an authorized Council control document before permitting the export of fine or flavour cocoa from its territory. Each importing member undertakes to require the presentation of an authorized Council control document before permitting the import of fine or flavour cocoa into its territory.

Article 34. OPERATION AND ADJUSTMENT OF ANNUAL EXPORT QUOTAS

1. The Council shall keep the market situation under review and shall meet whenever circumstances so require.

2. The following quotas shall have effect unless the Council decides by special vote to increase or reduce them:

(a) When the indicator price is above the minimum price + 6 United States cents per pound, and at or below the minimum price + 8 United States cents per pound, the export quotas in effect shall be 100 per cent of the initial annual export quotas.

(b) When the indicator price is above the minimum price + 3 United States cents per pound, and at or below the minimum price + 6 United States cents per pound, the export quotas in effect shall be 97 per cent of the initial annual export quotas.

(c) When the indicator price is above the minimum price + 8 United States cents per pound the export quotas in effect shall be suspended.

3. When the indicator price is above the minimum price and at or below the minimum price + 3 United States cents per pound, the Manager shall purchase cocoa beans up to 4 per cent of the initial annual export quotas under the terms provided for by paragraphs 3 and 6 of Article 40.

4. When the indicator price is below the minimum price, the Manager shall purchase cocoa beans under the terms provided for by paragraphs 4 and 6 of Article 40.

5. When the indicator price is above the minimum price + 14 United States cents per pound and at or below the maximum price, sales from the buffer stock shall take place up to 7 per cent of the initial annual export quotas under the terms provided for by paragraph 1 of Article 41.

6. When the indicator price is above the maximum price, sales from the buffer stock shall take place under the terms provided for by paragraph 1 of Article 41.

Article 35. COMPLIANCE WITH EXPORT QUOTAS

1. Members shall adopt the measures required to ensure full compliance with the obligations undertaken by them in this Agreement in respect of export quotas. The Council may call upon members to adopt additional measures, if necessary, for the effective implementation of the export quota system, including the making of regulations by exporting members providing for the registration of all their cocoa to be exported within the limit of the export quota in effect.

2. Exporting members undertake to regulate their sales in such a manner as to make for orderly marketing and to be in a position to comply at all times with their export quotas in effect. In any case, no exporting member shall export more than 85 per cent and 90 per cent of its annual export quota determined under Article 31 during the first two and the first three quarters respectively.

3. Each exporting member undertakes that the volume of its exports of cocoa shall not exceed its export quota in effect.

4. If an exporting member exceeds its export quota in effect by less than one per cent of its annual export quota, this shall not be considered a breach of paragraph 3. However, any such excess shall be deducted from the export quota in effect of the member concerned in the following quota year.

5. If an exporting member exceeds for the first time its export quota in effect beyond the margin of tolerance referred to in paragraph 4, that member shall sell to the buffer stock, unless the Council decides otherwise, an amount equal to the excess within three months of this excess being discovered by the Council. This amount shall be automatically deducted from its export quota in effect for the quota year immediately following the one in which the breach took place. Sales to the buffer stock under this paragraph shall be made in accordance with paragraphs 6 and 7 of Article 40.

6. If an exporting member exceeds for a second or subsequent time its export quota in effect beyond the margin of tolerance referred to in paragraph 4, that member shall sell to the buffer stock, unless the Council decides otherwise, an amount equal to twice the excess within three months of this excess being discovered by the Council. This amount shall be automatically deducted from its export quota in effect for the quota year immediately following the one in which the breach took place. Sales to the buffer stock under this paragraph shall be made in accordance with paragraphs 6 and 7 of Article 40.

7. Any action taken under paragraphs 5 and 6 shall be without prejudice to the provisions of Chapter XV.

8. When the Council determines annual export quotas under Article 31, it may decide by special vote to establish quarterly export quotas. It shall at the same time establish the rules for operating and removing such quarterly export quotas. In es-

tablishing such rules the Council shall take into account the production pattern of each exporting member.

9. In the event that an introduction or a reduction of export quotas cannot be fully respected during the current quota year because of the existence of *bona fide* contracts entered into when export quotas were suspended or within export quotas in effect at the time the contracts were made, the adjustment shall be made in the export quotas in effect for the succeeding quota year. The Council may require evidence of such contracts.

10. Members undertake to transmit immediately to the Council any information which they may obtain in relation to any breach of this Agreement or of any rules or regulations established by the Council.

Article 36. REDISTRIBUTION OF SHORTFALLS

1. Each exporting member shall, as soon as possible and in any case before the end of May in each quota year, notify the Council of the extent to which and the reasons why it expects either that it will not use all its quota in effect or that it will have a surplus over that quota. In the light of such notifications and explanations the Executive Director shall, unless the Council decides otherwise by special vote taking into account market conditions, redistribute shortfalls among exporting members in accordance with rules which the Council shall establish covering the conditions, timing and mode of such redistribution. Such rules shall include provisions regulating the manner in which reductions made under paragraphs 5 and 6 of Article 35 shall be dealt with.

2. For exporting members not in a position to notify the Council of their expected shortfalls or surpluses before the end of May because of the timing of the harvest of their main crop, the time-limit for notification of shortfalls or surpluses shall be extended up to the middle of July. The exporting countries which qualify for this extension of time are listed in Annex E.

Article 37. INSTITUTION AND FINANCING OF THE BUFFER STOCK

1. A buffer stock arrangement is hereby instituted.

2. The buffer stock shall purchase and hold only cocoa beans and its maximum capacity shall be 250,000 tonnes.

3. The Buffer Stock Manager shall, in accordance with rules adopted by the Council, be responsible for the operation of the buffer stock and for buying cocoa beans, selling and maintaining in good condition stocks of cocoa beans and, without incurring market risks, replacing lots of cocoa beans in accordance with the relevant provisions of this Agreement. The Council shall examine the feasibility and desirability of the conversion into cocoa products of cocoa beans purchased by the buffer stock and, in the light of this examination, the Council may make recommendations to be taken into account at the re-negotiation of this Agreement under Article 75.

4. In order to finance its operations, the buffer stock shall, from the start of the first quota year after the entry into force of this Agreement, receive regular income in the form of contributions charged on cocoa in accordance with the provisions of Article 39. If, however, the Council has other sources of finance it may decide another date on which to implement the contribution.

5. Should the income of the buffer stock through contributions at any time seem likely to be insufficient to finance its operations, the Council may by special vote borrow funds in freely convertible currency from appropriate sources, including

the Governments of member countries. Any such loans shall be repaid out of the proceeds of contributions, of the sale of cocoa beans by the buffer stock and of miscellaneous income of the buffer stock, if any. Individual members of the Organization shall not be responsible for the repayment of such loans.

6. The cost of operating and maintaining the buffer stock including

- (a) the remuneration of the Manager and the members of the staff who operate and maintain the buffer stock, the cost to the Organization of administering and controlling the collection of contributions and interest or capital charges due on sums borrowed by the Council, and
- (b) other costs such as the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage including fumigation, handling charges, insurance, management and inspection and any expenditure incurred in replacing lots of cocoa beans to maintain their condition and value,

shall be met out of the regular source of income from contributions or loans under paragraph 5 or the proceeds of resale under paragraph 6 of Article 40.

Article 38. INVESTMENT OF SURPLUS BUFFER STOCK FUNDS

1. Part of the funds of the buffer stock as are temporarily surplus to that required to finance its operations may be suitably deposited in importing and exporting member countries in accordance with rules to be established by the Council.

2. These rules shall, among other things, take into account the liquidity necessary for the full operation of the buffer stock and the desirability of maintaining the real value of the funds.

Article 39. CONTRIBUTIONS FOR FINANCING THE BUFFER STOCK

1. The contribution charged on cocoa either on first export by a member or on first import by a member shall be one United States cent per pound of cocoa beans and proportionately on cocoa products in accordance with paragraphs 2 and 3 of Article 32. In any case the contribution shall only be charged once. For this purpose, imports of cocoa by a member from a non-member country shall be deemed to have originated from that non-member unless satisfactory evidence is given that such cocoa originated from a member. The Council shall review annually the buffer stock contribution and, notwithstanding the provisions of the first sentence of this paragraph may, by special vote, determine a lower rate of contribution or decide to suspend the contribution in the light of the financial resources and obligations of the Organization in relation to the buffer stock.

2. Certificates of contribution shall be issued by the Council in accordance with the rules which it shall establish. Such rules shall take into account the interests of the cocoa trade and shall cover, *inter alia*, the possible use of agents, the issuance of documents against contributions, and the payment of contributions within a given time limit.

3. Contributions under this Article shall be payable in freely convertible currencies and shall be exempt from foreign exchange restrictions.

4. Nothing contained in this Article shall affect the right of any buyer or seller to regulate the terms of payment for supplies of cocoa by agreement between them.

Article 40. PURCHASES BY THE BUFFER STOCK

1. For the purposes of this Article, the maximum capacity of the buffer stock shall be divided into individual entitlements for each exporting member in the same proportion as its basic quota determined in accordance with Article 30.

2. If annual export quotas are reduced under Article 34, each exporting member shall forthwith offer to sell to the Buffer Stock Manager, and the Manager shall, within 10 days of the quota reduction, enter into a contract to buy from each exporting member, an amount of cocoa beans equal to the reduction in its quota.

3. When the Manager makes purchases under paragraph 3 of Article 34, he shall continue to purchase cocoa beans up to 4 per cent of the initial annual export quotas, or until the indicator price rises above the minimum price + 3 United States cents per pound, whichever is earlier.

4. When the Manager makes purchases under paragraph 4 of Article 34, he shall continue to purchase cocoa beans until the indicator price rises above the minimum price or the maximum capacity of the buffer stock is reached, whichever is earlier.

5. The Manager shall purchase only cocoa beans of recognized standard marketable grades and in quantities of not less than 100 tonnes. Such beans shall be the property of the Organization and under its control.

6. In purchasing cocoa beans under the provisions of paragraphs 3 and 4 of Article 34 and paragraph 2 of this Article, the Manager shall make

(a) payment at current market prices in accordance with rules to be determined by the Council; or,

(b) at the request of the exporting member concerned,

(i) an initial payment of 25 United States cents per pound f.o.b. on delivery of the cocoa beans; provided that at any time after the end of the first quota year the Council, on the recommendation of the Manager, may decide, by special vote, in the light of the current and prospective financial position of the buffer stock, to increase the initial payment;

(ii) a complementary payment on the sale of the cocoa beans by the buffer stock representing the proceeds of the sale less the payment made under (i) and the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage and handling charges, and costs, if any, of replacing lots of cocoa beans as necessary to maintain the condition and value of such lots.

7. Where a member has already sold to the Manager a quantity of cocoa beans equal to its individual entitlement as defined in paragraph 1, the Manager shall for subsequent purchases pay at the time of delivery only such a price as would be realized by the disposal of the cocoa beans for non-traditional uses. If cocoa beans bought under the provisions of this paragraph are subsequently resold under the provisions of Article 41, the Manager shall make a complementary payment to the exporting member concerned representing the proceeds of the re-sale less the payment already made under this paragraph and the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage and handling charges, and costs, if any, of replacing lots of cocoa beans as necessary to maintain the condition and value of such lots.

8. Where cocoa beans are sold to the Manager under paragraph 2, the contract shall contain a clause allowing the exporting member to cancel all or part of the contract before the cocoa beans are delivered:

(a) if subsequently in the same quota year the reduction in quota which gave rise to the sale is restored under the provisions of Article 34; or

(b) to the extent that, after making such sales, production in the same quota year proves to be insufficient to satisfy the member's export quota in effect.

9. Purchase contracts under this article shall provide for delivery within a period to be stipulated in the contract but at the latest within two months after the end of the quota year.

10. (a) The Manager shall keep the Council informed of the financial position of the buffer stock. If he considers that funds will not be sufficient to pay for the cocoa beans which he believes will be offered to him during the current quota year, he shall request the Executive Director to convene a special session of the Council.

(b) If the Council is unable to find any other practicable solution, it may by special vote suspend or restrict purchases under paragraphs 2, 3, 4 and 7, until such time as it is able to resolve the financial situation.

11. The Manager shall maintain appropriate records to enable him to fulfil his functions under this Agreement.

Article 41. BUFFER STOCK SALES IN DEFENCE OF THE MAXIMUM PRICE

1. The Buffer Stock Manager shall make sales from the buffer stock pursuant to paragraphs 5 and 6 of Article 34 in accordance with the provisions of this Article:

(a) Sales shall be at current market prices.

(b) When sales from the buffer stock commence pursuant to paragraph 5 of Article 34, the Manager shall continue to offer to sell until

(i) the indicator price falls to the minimum price + 14 United States cents per pound; or

(ii) he has exhausted all the supplies at his disposal; or

(iii) he has sold up to 7 per cent of the initial export quotas; whichever is earliest.

(c) When the indicator price is above the maximum price, the Manager shall continue to offer to sell until the indicator price falls to the maximum price or until he has exhausted all the supplies at his disposal, whichever is earlier.

2. In making sales in accordance with paragraph 1, the Manager shall, in accordance with rules approved by the Council, sell through normal channels to firms and organizations in member countries, but mainly in importing member countries, engaged in the trade in or processing of cocoa for the purpose of future processing.

3. In making sales in accordance with paragraph 1, the Manager shall, subject to the acceptability of the price bid, give first refusal to purchasers in member countries before accepting bids from purchasers in non-member countries.

4. The Buffer Stock shall be stored in such locations as will facilitate immediate ex-store delivery to buyers referred to in paragraph 2.

Article 42. WITHDRAWAL OF COCOA BEANS FROM THE BUFFER STOCK

1. Notwithstanding the provisions of Article 41, an exporting member which is unable to fulfil its quota during a quota year owing to a shortfall in its crop may apply to the Council for approval to withdraw all or part of its cocoa beans purchased by the Buffer Stock Manager during the preceding quota year and still held in stock unsold, to the extent of the amount by which its export quota in effect exceeds production for the quota year. The exporting member concerned shall pay to the Manager, on release of the cocoa beans, the costs incurred in respect of the cocoa beans covering the initial payment, the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, and storage and handling charges.

2. The Council shall establish the rules for the withdrawal of cocoa beans from the buffer stock under paragraph 1.

Article 43. CHANGES IN THE EXCHANGE RATES OF CURRENCIES

1. A special session of the Council shall be called by the Executive Director either on his own initiative or at the request of members in accordance with paragraph 2 of Article 9, if conditions on the foreign exchange markets are such as to have important implications for the price provisions of this Agreement. Special sessions of the Council under this paragraph shall be convened within not more than four working days.

2. After calling such special session and pending its outcome, the Executive Director and the Buffer Stock Manager may take such minimum interim measures as they consider necessary to avoid serious disruption of the effective functioning of this Agreement on account of conditions on the foreign exchange markets. In particular they may, after consultation with the Chairman of the Council, temporarily restrict or suspend operations of the buffer stock.

3. After consideration of the circumstances, including a review of the interim measures that may have been taken by the Executive Director and the Manager and the potential effect that conditions on the foreign exchange markets mentioned above may have on the effective operation of this Agreement, the Council may, by special vote, take any necessary corrective measures.

Article 44. LIQUIDATION OF THE BUFFER STOCK

1. If this Agreement is to be replaced by a new agreement which includes provisions relating to the buffer stock, the Council shall make such arrangements as it considers appropriate regarding the continued functioning of the buffer stock.

2. If this Agreement terminates without being replaced by a new agreement which includes provisions relating to the buffer stock, the following provisions shall apply:

(a) No further contracts shall be made for the purchase of cocoa beans for the buffer stock. The Buffer Stock Manager shall, in the light of current market conditions, dispose of the buffer stock in accordance with the rules laid down by the Council by special vote on the entry into force of this Agreement, unless, prior to the termination of this Agreement, the Council revises these rules by special vote. The Manager shall retain the right to sell cocoa beans at any time during liquidation to meet the costs thereof.

(b) The proceeds of sales and monies standing to the account of the buffer stock shall be used to pay, in the following order:

- (i) the costs of liquidation;
- (ii) any outstanding balance of, plus interest on, any loan incurred by or on behalf of the Organization in respect of the buffer stock;
- (iii) any outstanding complementary payments under Article 40.

(c) Any monies remaining after payments have been made under (b) shall be paid to the exporting members concerned in proportion to the contribution-paid exports of each such exporting member.

Article 45. ASSURANCE OF SUPPLIES

1. Exporting members undertake to pursue sales and export policies in accordance with the provisions of this Agreement which will not artificially restrict offer for sale of available cocoa and which will ensure the regular supply of cocoa to importers in importing member countries.

2. In offering cocoa for sale when the price is above the maximum price, exporting members shall give preference to importers in importing member countries as against importers in non-member countries. When the indicator price is above the maximum price, exporting members shall, where possible, endeavour to place a limitation on their exports to non-member countries.

Article 46. DIVERSION TO NON-TRADITIONAL USES

I. If the quantity of cocoa beans held in store by the Buffer Stock Manager under Article 40 exceeds the maximum capacity of the buffer stock, the Manager shall, under terms and conditions laid down by the Council, dispose of such excess cocoa beans for diversion to non-traditional uses. Such terms and conditions shall, *inter alia*, be designed to ensure that the cocoa does not re-enter the normal cocoa market. Each member shall co-operate with the Council in this respect to the fullest extent possible.

2. Instead of selling cocoa beans to the Manager when the maximum capacity of the buffer stock has been reached, an exporting member may, under the control of the Council, divert internally its surplus cocoa to non-traditional uses.

3. Whenever any case of diversion inconsistent with this Agreement is brought to the attention of the Council, including any case of re-entry into the market of cocoa diverted to non-traditional uses, the Council shall decide at the earliest opportunity what measures should be taken to remedy the situation.

**CHAPTER VIII. REPORTING OF IMPORTS AND EXPORTS, RECORDS
OF QUOTA PERFORMANCE AND CONTROL MEASURES**

Article 47. REPORTING OF EXPORTS AND RECORD OF QUOTA PERFORMANCE

I. In accordance with rules to be established by the Council, the Executive Director shall maintain a record of the annual export quota and its adjustments in the case of each exporting member. Against the quota shall be recorded the exports for quota purposes which are made by that member so that the quota position of each exporting member is kept up to date.

2. For this purpose, each exporting member shall report to the Executive Director at such intervals as the Council may determine the total quantity of exports registered, together with such other data as the Council may prescribe. This information shall be published at the end of each month.

3. Exports for non-quota purposes shall be recorded separately.

Article 48. REPORTING OF IMPORTS AND EXPORTS

1. In accordance with rules to be established by the Council, the Executive Director shall maintain a record of members' imports and of exports from importing members.

2. For this purpose, each member shall report to the Executive Director the total quantities of its imports, and each importing member shall report to the Executive Director the total quantities of its exports, at such intervals as the Council may determine, together with such other data as the Council may prescribe. This information shall be published at the end of each month.

3. Imports which, under this Agreement, do not count against export quotas shall be recorded separately.

Article 49. CONTROL MEASURES

1. Each member exporting cocoa shall require the presentation of a valid certificate of contribution or other authorized Council control document before permitting the shipment of cocoa from its customs territory. Each member importing cocoa shall require the presentation of a valid certificate of contribution or other authorized Council control document before permitting the import of any cocoa into its customs territory whether from a member or a non-member.
2. Certificates of contribution will not be required for cocoa exported under the provisions of paragraphs 4 and 5 of Article 32. The Council shall arrange to issue appropriate control documents to cover such shipments.
3. Certificates of contribution or other authorized Council control documents shall not be issued to cover shipments, in any period, of cocoa in excess of authorized exports for that period.
4. The Council shall by special vote adopt such rules as it considers necessary in respect of certificates of contribution and other authorized Council control documents.
5. For fine or flavour cocoa the Council shall make such rules as it considers necessary in respect of the simplification of the procedure for authorized Council control documents, taking into account all relevant factors.

CHAPTER IX. PRODUCTION AND STOCKS

Article 50. PRODUCTION AND STOCKS

1. Members recognize the necessity of keeping production in reasonable balance with consumption, and shall co-operate with the Council in the attainment of this objective.
2. Each producing member may develop a programme to adjust its production, in order that the objective set forth in paragraph 1 may be attained. Each producing member concerned shall be responsible for the policies and procedures it applies to attain this objective.
3. The Council shall review annually the level of stocks held throughout the world and make any necessary recommendations based on this review.
4. At its first session, the Council shall take measures to develop a programme for the collection of information needed to establish, on a scientific basis, the world's current and potential productive capacity, as well as the world's current and potential consumption. Members shall facilitate the carrying out of this programme.

CHAPTER X. EXPANSION OF CONSUMPTION

Article 51. OBSTACLES TO THE EXPANSION OF CONSUMPTION

1. Members recognize the importance of ensuring the greatest possible expansion of the cocoa economy and therefore of facilitating the expansion of cocoa consumption in relation to production so as to secure the best equilibrium in the long term between supply and demand, and in this connexion also recognize that it is important to bring about the gradual removal of all possible obstacles to such expansion.
2. The Council shall identify the specific problems related to the obstacles to the expansion of the trade in and consumption of cocoa referred to in paragraph 1,

and shall seek mutually acceptable practical measures designed to remove progressively such obstacles.

3. In view of the objectives stated above and the provisions of paragraph 2, members shall endeavour to apply measures to reduce progressively the obstacles to the expansion of consumption and as far as possible eliminate them or to diminish substantially their impact.

4. The Council may, in order to further the purposes of this Article, make any recommendations to members and shall examine periodically, beginning at its first regular session in the second quota year, the results achieved.

5. Members shall inform the Council of all measures adopted with a view to implementing the provisions of this Article.

Article 52. PROMOTION OF CONSUMPTION

1. The Council may establish a committee whose aim shall be to stimulate the expansion of consumption of cocoa in both exporting and importing countries. The Council shall periodically review the work of the committee.

2. The cost of the promotion programme shall be met by contributions from exporting members. Importing members may also contribute financially. Membership of the committee shall be limited to members contributing to the promotion programme.

3. The committee shall seek the approval of a member before conducting a campaign in the territory of that member.

Article 53. COCOA SUBSTITUTES

1. Members recognize that the use of substitutes may prejudice the expansion of cocoa consumption. In this regard they agree to establish regulations on cocoa products and chocolate or to adapt existing regulations, if necessary, so that the said regulations shall prohibit materials of non-cocoa origin from being used in place of cocoa to mislead the consumer.

2. In preparing or reviewing regulations based on the principles in paragraph 1, members shall take fully into account the recommendations and decisions of competent international bodies such as the Council and the Codex Committee on Cocoa Products and Chocolate.

3. The Council may recommend to a member that it take any measures which the Council considers advisable for assuring the observance of the provisions of this Article.

4. The Executive Director shall present an annual report to the Council on the manner in which the provisions of this Article are being observed.

CHAPTER XI. PROCESSED COCOA

Article 54. PROCESSED COCOA

1. The needs of developing countries to broaden the base of their economies through, *inter alia*, industrialization and the export of manufactured products—including cocoa processing and the export of cocoa products and chocolate—are recognized. In this connexion, the need to avoid serious injury to the cocoa economy of importing and exporting members is also recognized.

2. If any member considers that there is a danger of injury to its interest in any of the above respects, that member may consult with the other member concerned

with a view to reaching an understanding satisfactory to the parties concerned, failing which the member may report to the Council, which shall use its good offices in the matter to reach such understanding.

CHAPTER XII. RELATIONS BETWEEN MEMBERS AND NON-MEMBERS

Article 55. LIMITATION OF IMPORTS FROM NON-MEMBERS

1. Each member shall limit its annual imports of cocoa produced in non-member countries, other than imports of fine or flavour cocoa from exporting countries listed in Annex C, in accordance with the provisions of this Article.
2. Each member undertakes for each quota year:
 - (a) not to permit the import of a total quantity of cocoa produced in non-member countries as a group which is in excess of the average quantity imported from them as a group in the three calendar years 1970, 1971 and 1972;
 - (b) to reduce by half the quantity specified in (a) when the indicator price falls below the minimum price, and to maintain this reduction until the level of quotas in effect reaches that provided for in paragraph 2 (a) of Article 34.
3. The Council may by special vote suspend in whole or in part the limitations under paragraph 2. The limitations in paragraph 2 (a) shall not in any event apply when the indicator price of cocoa is above the maximum price.
4. The limitations under paragraph 2 (a) shall not apply to cocoa purchased under *bona fide* contracts concluded when the indicator price was above the maximum price, nor those in 2 (b) to cocoa purchased under *bona fide* contracts concluded before the indicator price fell below the minimum price. In such cases the reductions shall, subject to the provisions of paragraph 2 (b), be applied in the following quota year unless the Council decides to waive the reductions or to apply them in a subsequent quota year.
5. Members shall inform the Council regularly of the quantities of cocoa imported by them from non-members or exported by them to non-members.
6. Any imports by a member from non-members in excess of the quantity which it is permitted to import under this Article shall be deducted from the quantity which such member would otherwise be permitted to import in the next quota year, unless the Council decides otherwise.
7. If a member on more than one occasion fails to comply with the provisions of this Article, the Council may by special vote suspend both its voting rights in the Council and its right to vote or to have its votes cast in the Executive Committee.
8. The obligations set out in this Article shall not prejudice conflicting bilateral or multilateral obligations assumed by members with respect to non-members before the entry into force of this Agreement, provided that any member which has assumed such conflicting obligations shall fulfil them in such a way as to attenuate as much as possible the conflict between those obligations and the obligations set out in this Article, that it shall take steps as promptly as possible to reconcile those obligations and the provisions of this Article, and that it shall describe to the Council in detail the nature of those obligations and the steps it has taken to attenuate or eliminate the conflict.

Article 56. COMMERCIAL TRANSACTIONS WITH NON-MEMBERS

1. Exporting members undertake not to sell cocoa to non-members on terms commercially more favourable than those which they are prepared to offer at the same time to importing members, taking into account normal trade practices.
2. Importing members undertake not to buy cocoa from non-members on terms commercially more favourable than those which they are prepared to accept at the same time from exporting members, taking into account normal trade practices.
3. The Council shall periodically review the operation of paragraphs 1 and 2 and may require members to supply appropriate information in accordance with Article 57.
4. Without prejudice to the provisions of paragraph 8 of Article 55, any member which has reason to believe that another member has not fulfilled the obligation under paragraph 1 or 2 may so inform the Executive Director and call for consultations under Article 61, or refer the matter to the Council under Article 63.

CHAPTER XIII. INFORMATION AND STUDIES*Article 57. INFORMATION*

1. The Organization shall act as a centre for the collection, exchange and publication of:
 - (a) statistical information on world production, sales, prices, exports and imports, consumption and stocks of cocoa; and
 - (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of cocoa.
2. In addition to information which members are required to furnish under other Articles of this Agreement, the Council may require members to furnish such information as it considers necessary for its operations, including regular reports on policies for production and consumption, sales prices, exports and imports, stocks and taxation.
3. If a member fails to supply, or finds difficulty in supplying, within a reasonable time, statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the member concerned to explain the reasons therefor. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.
4. The Council shall at appropriate times but not less than twice a year publish estimates of production of cocoa beans and grindings for the current quota year.

Article 58. STUDIES

The Council shall, to the extent it considers necessary, promote studies of the economics of cocoa production and distribution, including trends and projections, the impact of governmental measures in exporting and importing countries on the production and consumption of cocoa, the opportunities for expansion of cocoa consumption for traditional and possible new uses, and the effects of the operation of this Agreement on exporters and importers of cocoa, including their terms of trade, and may submit recommendations to members on the subjects of these studies. The Council may also decide to promote scientific research in specific areas of production, manufacture and consumption. In the promotion of these studies and research, the Council may co-operate with international organizations and research institutions in member countries.

Article 59. ANNUAL REVIEW

The Council shall, as soon as practicable after the end of each quota year, review the operation of this Agreement and the performance of members in conforming to the principles and promoting the objectives thereof. It may then make recommendations to members regarding ways and means of improving the functioning of this Agreement.

**CHAPTER XIV. RELIEF FROM OBLIGATIONS
IN EXCEPTIONAL CIRCUMSTANCES***Article 60. RELIEF FROM OBLIGATIONS
IN EXCEPTIONAL CIRCUMSTANCES*

1. The Council may, by special vote, relieve a member of an obligation on account of exceptional or emergency circumstances, *force majeure*, or international obligations under the Charter of the United Nations for territories administered under the trusteeship system.

2. The Council, in granting relief to a member under paragraph 1, shall state explicitly the terms and conditions on which and the period for which the member is relieved of the obligation.

3. Notwithstanding the foregoing provisions of this Article, the Council shall not grant relief to a member in respect of:

- (a) the obligation under Article 24 to pay contributions, or the consequences of a failure to pay them;
- (b) any export quota or other limitation on exports, if the quota or other limitation has already been exceeded;
- (c) the obligation to require payment of any contribution charged under Article 39.

CHAPTER XV. CONSULTATIONS, DISPUTES AND COMPLAINTS*Article 61. CONSULTATIONS*

Each member shall accord sympathetic consideration to any representations made to it by another member concerning the interpretation or application of this Agreement and shall afford adequate opportunity for consultations. In the course of such consultations, on the request of either party and with the consent of the other, the Executive Director shall establish an appropriate conciliation procedure. The costs of such procedure shall not be chargeable to the Organization. If such procedure leads to a solution, this shall be reported to the Executive Director. If no solution is reached, the matter may, at the request of either party, be referred to the Council in accordance with Article 62.

Article 62. DISPUTES

1. Any dispute concerning the interpretation or application of this Agreement which is not settled by the parties to the dispute shall, at the request of either party to the dispute, be referred to the Council for decision.

2. When a dispute has been referred to the Council under paragraph 1, and has been discussed, a majority of members, or members holding not less than one third of the total votes, may require the Council, before giving its decision, to seek the opinion on the issues in dispute of an *ad hoc* advisory panel to be constituted as described in paragraph 3.

3. (a) Unless the Council unanimously decides otherwise, the *ad hoc* advisory panel shall consist of:

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;
- (ii) two such persons nominated by the importing members; and
- (iii) a chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of members shall not be ineligible to serve on the *ad hoc* advisory panel.

(c) Persons appointed to the *ad hoc* advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The costs of the *ad hoc* advisory panel shall be paid by the Organization.

4. The opinion of the *ad hoc* advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

Article 63. COMPLAINTS AND ACTION BY THE COUNCIL

1. Any complaint that any member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which shall consider it and make a decision on the matter.

2. Any finding by the Council that a member is in breach of its obligations under this Agreement shall be made by a simple distributed majority vote and shall specify the nature of the breach.

3. Whenever the Council, whether as a result of a complaint or otherwise, finds that a member is in breach of its obligations under this Agreement it may, without prejudice to such other measures as are specifically provided for in other Articles of this Agreement, including Article 73, by special vote:

- (a) suspend that member's voting rights in the Council and in the Executive Committee; and
- (b) if it considers [it] necessary, suspend additional rights of such member, including that of being eligible for, or of holding, office in the Council or in any of its committees until it has fulfilled its obligations.

4. A member whose voting rights are suspended under paragraph 3 shall remain liable for its financial and other obligations under this Agreement.

CHAPTER XVI. FAIR LABOUR STANDARDS

Article 64. FAIR LABOUR STANDARDS

Members declare that, in order to raise the levels of living of populations and provide full employment, they will endeavour to maintain fair labour standards and working conditions in the various branches of cocoa production in the countries concerned, consistent with their stage of development, as regards both agricultural and industrial workers employed therein.

CHAPTER XVII. FINAL PROVISIONS

Article 65. SIGNATURE

This Agreement shall be open for signature at United Nations Headquarters from 10 November 1975 until and including 31 August 1976 by parties to the Interna-

tional Cocoa Agreement, 1972, and Governments invited to the United Nations Cocoa Conference, 1975.

Article 66. RATIFICATION, ACCEPTANCE, APPROVAL

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 30 September 1976; provided, however, that the Council may grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

3. Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, indicate whether it is an exporting member or an importing member.

Article 67. ACCESSION

1. This Agreement shall be open to accession by the Governments of all States* upon conditions established by the Council.

2. The Council of the International Cocoa Agreement, 1972, may, pending the entry into force of this Agreement, establish the conditions referred to in paragraph 1, subject to confirmation by the Council of this Agreement and the Government concerned.

3. If the Government is the Government of an exporting country which is not listed in Annex A or Annex C, the Council shall, as appropriate, determine in accordance with Article 30 a basic quota for that country, which country shall be deemed to be listed in Annex A.

4. Accession shall be effected by deposit of an instrument of accession with the Secretary-General of the United Nations.

Article 68. NOTIFICATION OF PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement or a Government for which the Council has established conditions for accession, but which has not yet been able to deposit its instrument may, at any time, notify the Secretary-General of the United Nations that it will apply this Agreement provisionally either when it enters into force in accordance with Article 69 or, if it is already in force, at a specified date. Each Government giving such notification shall at that time state whether it will be an exporting member or an importing member.

2. A Government which has notified under paragraph 1 that it will apply this Agreement either when it enters into force or at a specified date shall, from that time, be a provisional member. It shall remain a provisional member until the date of deposit of its instrument of ratification, acceptance, approval or accession.

* At its seventh plenary meeting on 20 October 1975, the United Nations Cocoa Conference, 1975 adopted the following understanding recommended by its Administrative and Legal Committee:

In accordance with its terms, this Agreement will be open to accession by the Governments of all States, and the Secretary-General of the United Nations will act as depositary. It is the understanding of the Conference that the Secretary-General, in discharging his functions as depositary of an agreement with an "All-States" clause, will follow the practice of the General Assembly of the United Nations in implementing such a clause and whenever advisable, will request the opinion of the General Assembly before receiving an instrument of accession.

Article 69. ENTRY INTO FORCE

1. This Agreement shall enter definitively into force on 1 October 1976, if by that date Governments representing at least five exporting countries having at least 80 per cent of the basic quotas as set out in Annex F and Governments representing importing countries having at least 70 per cent of total imports as set out in Annex D have deposited their instruments of ratification, acceptance, approval or accession with the Secretary-General of the United Nations. If this Agreement has not definitively entered into force in accordance with the preceding sentence, it shall do so whenever these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance, approval or accession.

2. If this Agreement has not entered into force definitively on 1 October 1976 in accordance with paragraph 1 it shall enter into force provisionally on 1 October 1976, if by that date Governments representing at least five exporting countries having at least 80 per cent of the basic quotas as set out in Annex F and Governments representing importing countries having at least 70 per cent of total imports as set out in Annex D have deposited their instruments of ratification, acceptance, approval or accession, or have notified the Secretary-General of the United Nations that they will apply this Agreement provisionally when it enters into force.

3. If the requirements for entry into force under paragraph 1 or 2 have not been met on 1 October 1976, the Secretary-General of the United Nations shall invite, at the earliest time he considers practicable after that date, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or have notified him that they will apply this Agreement provisionally, to meet to decide whether to put this Agreement provisionally or definitively into force among themselves in whole or in part. If no decision is reached at this meeting, the Secretary-General may convene such further meetings as he considers appropriate.

4. During any period in which this Agreement is in force provisionally under paragraph 2 or 3, Governments that have deposited instruments of ratification, acceptance, approval or accession, as well as those Governments that have notified the Secretary-General of the United Nations that they will apply this Agreement provisionally, shall be provisional members.

5. While this Agreement is in force provisionally, the Governments participating shall make the necessary arrangements to review the situation and decide whether this Agreement shall definitively enter into force among themselves, continue provisionally in force, or terminate.

Article 70. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

Article 71. TERRITORIAL APPLICATION

1. A Government may at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is for the time being ultimately responsible, and this Agreement shall extend to the territories named therein from the date of such notification, or from the date on which this Agreement enters into force for that Government, whichever is the later.

2. Any Contracting Party which desires to exercise its rights under Article 3 in respect of any of the territories for whose international relations it is for the time be-

ing ultimately responsible may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time. If the territory which becomes a separate member is an exporting member and is not listed in Annex A or Annex C the Council shall, as appropriate, establish a basic quota for that territory, which territory shall be deemed to be listed in Annex A.

3. Any Contracting Party which has made a declaration under paragraph 1 may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall cease to extend to the territory named in the notification, and this Agreement shall cease to extend to such territory from the date of such notification.

4. When a territory to which this Agreement has been extended under paragraph 1 subsequently attains independence, the Government of that territory may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, be a Contracting Party to this Agreement. If such Party is an exporting member and is not listed in Annex A or Annex C the Council shall, as appropriate, establish a basic quota for that Party, which Party shall be deemed to be listed in Annex A.

5. The Government of a new State which intends to make a notification under paragraph 4 but which has not yet been able to complete the procedure necessary to enable it to do so may notify the Secretary-General of the United Nations that it will apply this Agreement provisionally. Such a Government shall be a provisional member until it makes its notification under the preceding paragraph or until the expiry of the 90-day period referred to therein, whichever is earlier.

Article 72. VOLUNTARY WITHDRAWAL

At any time after the entry into force of this Agreement, any member may withdraw from this Agreement by giving written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received by the Secretary-General of the United Nations.

Article 73. EXCLUSION

If the Council finds, under paragraph 3 of Article 63, that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may by special vote exclude such member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such exclusion. Ninety days after the date of the Council's decision, that member shall cease to be a member of the Organization and, if such member is a Contracting Party, a Party to this Agreement.

Article 74. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS

I. The Council shall determine any settlement of accounts with a withdrawing or excluded member. The Organization shall retain any amounts already paid by a withdrawing or excluded member, and such member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this

Agreement under the provisions of paragraph 2 of Article 76, the Council may determine any settlement of accounts which it finds equitable.

2. A member which has withdrawn or been excluded from, or has otherwise ceased to participate in, this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be burdened with any part of the deficit, if any, of the Organization upon termination of this Agreement.

Article 75. DURATION AND TERMINATION

1. This Agreement shall remain in force until the end of the third full quota year after its entry into force, unless extended under paragraph 2, 4 or 5 or terminated earlier under paragraph 6.

2. Before the end of the third quota year referred to in paragraph 1, the Council may by special vote decide that this Agreement be renegotiated or be extended for two further quota years.

3. If, in accordance with paragraph 2, this Agreement has been extended for two further quota years, the Council, before the end of the fifth quota year, may, by special vote, decide that this Agreement be renegotiated.

4. If, before the end of the third quota year referred to in paragraph 1, negotiations for a new agreement to replace this Agreement have not yet been concluded, the Council may, by special vote, extend this Agreement for a further period not exceeding two quota years. The Council shall notify the Secretary-General of the United Nations of any such extension.

5. If, before the end of the third quota year referred to in paragraph 1, a new agreement to replace this Agreement has been negotiated, and has been signed by sufficient Governments to bring it into force after ratification, acceptance or approval, but the new agreement has not provisionally or definitively entered into force, this Agreement shall be extended until the provisional or definitive entry into force of the new agreement, provided that this extension shall not exceed two quota years. The Council shall notify the Secretary-General of the United Nations of any such extension.

6. The Council may at any time, by special vote, decide to terminate this Agreement. Such termination shall take effect on such date as the Council shall decide, provided that the obligations of members under Article 39 shall continue until the financial liabilities relating to the buffer stock have been discharged or until the end of the third quota year after the entry into force of this Agreement, whichever is the earlier. The Council shall notify the Secretary-General of the United Nations of any such decision.

7. Notwithstanding termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts, and disposal of its assets, and shall have during that period such powers and functions as may be necessary for these purposes.

Article 76. AMENDMENTS

1. The Council may by special vote recommend an amendment of this Agreement to the Contracting Parties. The Council may fix a time after which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 per cent of the exporting members

holding at least 85 per cent of the votes of the exporting members, and from Contracting Parties representing at least 75 per cent of the importing members holding at least 85 per cent of the votes of the importing members, or on such later date as the Council by special vote may have determined. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment, and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

2. Any member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to participate in this Agreement, unless any such member satisfies the Council at its first meeting following the effective date of the amendment that acceptance could not be secured in time owing to difficulties in completing its constitutional procedures, and the Council decides to extend for such member the period fixed for acceptance until these difficulties have been overcome. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

Article 77. SUPPLEMENTARY AND TRANSITIONAL PROVISIONS

1. This Agreement shall be considered as a continuation of the International Cocoa Agreement, 1972.

2. In order to facilitate the uninterrupted continuation of the International Cocoa Agreement, 1972:

(a) All acts by or on behalf of the Organization or any of its organs under the International Cocoa Agreement, 1972, which are in effect on 30 September 1976 and the terms of which do not provide for expiry on that date shall remain in effect unless changed under the provisions of this Agreement.

(b) All decisions required to be taken by the Council of the International Cocoa Agreement, 1972, during the 1975/1976 quota year for application in the 1976/1977 quota year shall be taken during the last regular session of that Council in the 1975/1976 quota year and applied on a provisional basis as if this Agreement had already entered into force, provided that if any member requests review of any such decision, that decision must be confirmed by the Council, by special or simple distributed majority vote in accordance with this Agreement, within 90 days after the entry into force of this Agreement.

Article 78. AUTHENTIC TEXTS OF THIS AGREEMENT

The texts of this Agreement in the English, French, Russian and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

ANNEXES

ANNEX A

COUNTRIES SUBJECT TO BASIC QUOTAS UNDER PARAGRAPH 1 OF ARTICLE 30

Brazil	Mexico
Dominican Republic	Nigeria
Equatorial Guinea	Togo
Ghana	United Republic of Cameroon
Ivory Coast	

ANNEX B

COUNTRIES PRODUCING LESS THAN 10,000 TONNES OF BULK COCOA ANNUALLY

Country	Production in thousands of tonnes	
	1972/73	1973/74
Malaysia	7.0	10.0
Sierra Leone	6.6	7.7
Zaire	5.0	5.0
Gabon	5.0	5.0
Philippines	3.5	4.0
Haiti	3.5	3.5
Liberia	3.0	3.1
Congo	2.1	2.1
Cuba	2.0	2.0
Peru	2.0	2.0
Bolivia	1.4	1.4
New Hebrides	0.8	0.7
Angola	0.6	0.7
Guatemala	0.6	0.7
Nicaragua	0.6	0.6
United Republic of Tanzania	0.6	0.6
Uganda	0.5	0.5
Honduras	0.3	0.3
	45.1	49.9

Source: *Quarterly Bulletin of Cocoa Statistics* (vol. I, No. 4).

ANNEX C

FINE OR FLAVOUR COCOA PRODUCERS

1. *Exporting countries producing exclusively fine or flavour cocoa*

Dominica	Sri Lanka
Ecuador	St. Lucia
Grenada	St. Vincent
Indonesia	Surinam
Jamaica	Trinidad and Tobago
Madagascar	Venezuela
Panama	Western Samoa

2. *Exporting countries producing fine or flavour cocoa, but not exclusively*

	<i>Production in thousands of tonnes</i>	
	<i>1972/73</i>	<i>1973/74</i>
Costa Rica (25 per cent).....	5.0	6.0
Sao Tome and Principe (50 per cent)	11.3	10.4
Papua New Guinea (75 per cent)	23.1	30.0
	39.4	46.4

Source: *Quarterly Bulletin of Cocoa Statistics* (vol. I, No. 4).

ANNEX D

IMPORTS OF COCOA CALCULATED FOR THE PURPOSES OF ARTICLE 10*

<i>Country</i>	<i>1972</i>	<i>1973</i>	<i>1974</i>	<i>Average</i>	<i>Percentage</i>
	<i>(in thousands of tonnes)</i>				
United States of America	399.8	357.3	315.7	357.6	22.89
Federal Republic of Germany.....	179.5	188.4	186.6	184.8	11.83
United Kingdom of Great Britain and Northern Ireland	161.5	145.4	158.0	155.0	9.92
Kingdom of the Netherlands.....	151.9	144.9	144.7	147.2	9.42
Union of Soviet Socialist Republics	143.7	130.1	162.8	145.5	9.31
France	77.6	78.4	81.9	79.3	5.08
Japan	55.4	59.7	38.3	51.1	3.27
Italy	44.3	47.0	45.0	45.4	2.91
Belgium/Luxembourg	36.8	36.4	37.3	36.8	2.36
Spain	38.7	35.8	34.9	36.5	2.34
Canada	39.1	34.9	30.0	34.7	2.22
Poland	32.1	30.6	31.9	31.5	2.02
Switzerland	28.8	31.7	27.7	29.4	1.88
Australia	24.7	19.8	28.0	24.2	1.55
German Democratic Republic	24.4	21.1	22.2	22.6	1.45
Czechoslovakia	20.8	19.3	21.2	20.4	1.31
Austria	17.1	16.7	15.0	16.3	1.04
Ireland	14.3	16.3	16.0	15.5	0.99
Yugoslavia	14.5	12.1	19.1	15.2	0.97
Hungary	14.2	12.1	14.6	13.6	0.87
Sweden	13.8	11.5	11.9	12.4	0.79
Argentina	11.2	11.1	13.3	11.9	0.76
Bulgaria	11.8	8.4	8.5	9.6	0.61
South Africa	9.7	8.2	8.5	8.8	0.56
Romania	7.8	7.5	8.4	7.9	0.51
Norway	9.4	7.6	6.8	7.9	0.51
Denmark	8.7	7.3	6.1	7.4	0.47
Colombia	7.7	6.0	6.2	6.6	0.42
New Zealand	6.2	4.8	7.4	6.1	0.39
Finland	6.0	5.8	6.5	6.1	0.39
Portugal	3.7	3.7	2.9	3.4	0.22
Philippines	4.9	2.8	2.6	3.4	0.22
Chile	2.9	2.7	2.3	2.6	0.17
Peru	3.6	2.4	1.3	2.4	0.15
Algeria	1.1	1.1	1.1	1.1	0.07

Country	1972	1973	1974	Average	Percentage
	(in thousands of tonnes)				
India	0.7	0.7	0.8	0.7	0.05
Tunisia	0.8	0.4	0.7	0.6	0.04
Uruguay	0.6	0.5	0.5	0.5	0.03
Honduras	0.1	0.1	0.1	0.1	0.01
TOTAL	1 629.9	1 530.6	1 526.8	1 562.1	100.00

Source: *Quarterly Bulletin of Cocoa Statistics* (vol. I, No. 4).

* Three-year average, 1972-1974, of net imports of cocoa beans plus gross imports of cocoa products, converted to beans equivalent by using the conversion factors in paragraph 2 of Article 32.

ANNEX E

EXPORTING COUNTRIES TO WHICH PARAGRAPH 2 OF ARTICLE 36 APPLIES

Brazil
Dominican Republic
Mexico

ANNEX F

BASIC QUOTAS CALCULATED FOR THE PURPOSES OF PARAGRAPHS 1 AND 2 OF ARTICLE 69*

Exporting countries	Production (in thousands of tonnes)	Basic quotas (percentages)
Ghana	409.8	32.5
Nigeria	247.7	19.6
Ivory Coast	196.3	15.5
Brazil	189.7	15.0
United Republic of Cameroon	112.0	8.9
Dominican Republic	37.1	2.9
Mexico	27.3	2.2
Togo	23.1	1.8
Equatorial Guinea	19.6	1.6
-	1 262.6	100.0

Source: *Quarterly Bulletin of Cocoa Statistics*, vol. I, No. 4 (with the exception of the figure for 1973/74 for Dominican Republic which was provided by the delegation of that country to the United Nations Cocoa Conference, 1975).

* Calculated on the basis of the average of production in the years 1969/70 to 1973/74.

ACCORD¹ INTERNATIONAL DE 1975 SUR LE CACAO

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¹ Entré en vigueur à titre provisoire le 1^{er} octobre 1976 à l'égard des Etats et organisations suivants, le Secrétaire général ayant reçu à cette date des instruments de ratification, d'acceptation, d'approbation et d'adhésion ou des notifications contenant un engagement d'application provisoire de la part de gouvernements représentant au moins cinq pays exportateurs groupant 80 p. 100 des contingents de base, tels qu'ils sont indiqués dans l'annexe F, et de gouvernements représentant des pays importateurs groupant 70 p. 100 des importations totales, telles qu'elles sont indiquées dans l'annexe D, conformément à l'article 69, paragraphe 2 :

<i>Membre importateur ou membre exportateur (*)</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a) ou de la notification (n)</i>	<i>Membre importateur ou membre exportateur (*)</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou d'adhésion (a) ou de la notification (n)</i>
Allemagne, République fédérale d'	29 septembre 1976 n	Pays-Bas	16 septembre 1976 n
Australie	29 septembre 1976	(Pour le Royaume en Europe.)	
Belgique	30 septembre 1976 n	Pérou	28 septembre 1976 n
Brésil*	14 septembre 1976 n	Portugal	21 septembre 1976 n
Bulgarie	30 septembre 1976 n	République démocratique allemande	30 septembre 1976 n
Canada	17 septembre 1976	République-Unie du Cameroun*	30 septembre 1976 n
Colombie	27 septembre 1976 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	19 août 1976
Communauté économique européenne	29 septembre 1976 n	(Avec déclaration d'application au Bailliage de Guernesey, au Bailliage de Jersey, à l'Île de Man, à Dominique, à Sainte-Lucie et à Saint-Vincent.)	
Côte d'Ivoire*	27 septembre 1976 a	Sao Tomé-et-Principe	30 septembre 1976 n
Danemark	30 septembre 1976	Suède	7 juillet 1976
Equateur	28 septembre 1976	Suisse	27 septembre 1976
Espagne	30 septembre 1976 n	Tchécoslovaquie**	30 septembre 1976 AA
Finlande	24 septembre 1976 n	Togo*	24 septembre 1976 n
France	24 septembre 1976 n	Trinité-et-Tobago	2 juillet 1976
Ghana	28 septembre 1976	Union des Républiques socialistes soviétiques**	16 septembre 1976 A
Guatemala	22 septembre 1976 n	Yougoslavie	30 septembre 1976
Hongrie**	28 septembre 1976	Zaire	30 septembre 1976 n
Irlande	28 septembre 1976 n		
Italie	29 septembre 1976 n		
Jamaïque	30 septembre 1976		
Japon	16 juillet 1976 A		
Luxembourg	30 septembre 1976 n		
Mexique	29 septembre 1976 n		
Nigéria*	30 septembre 1976 a		
Norvège	1er juillet 1976		
Nouvelle-Zélande	27 septembre 1976		
Papouasie-Nouvelle-Guinée	27 septembre 1976		

^{**} Voir p. 442 du présent volume pour les textes des déclarations faites lors de la signature et confirmées lors de l'acceptation, de l'approbation et de la ratification.

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Article 22.	Dispositions financières	Article 45.	Assurance d'approvisionnement
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CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Les objectifs du présent Accord tiennent compte des recommandations énoncées dans l'Acte final de la première session de la Conférence des Nations Unies sur le commerce et le développement et sont les suivants :

- a) Atténuer les graves difficultés économiques qui persisteraient si l'équilibre entre la production et la consommation de cacao ne pouvait être assuré uniquement par le jeu normal des forces du marché aussi rapidement que les circonstances l'exigent;
- b) Empêcher les fluctuations excessives du prix du cacao qui nuisent aux intérêts à long terme des producteurs comme des consommateurs;

- c) Aider, par les dispositions voulues, à maintenir et à accroître les recettes que les pays membres producteurs tirent de l'exportation du cacao, contribuant ainsi à donner les encouragements nécessaires à un accroissement dynamique de la production et à procurer des ressources à ces pays en vue d'une croissance économique et d'un développement social accélérés, tout en tenant compte des intérêts des consommateurs dans les pays membres importateurs, en particulier de la nécessité d'augmenter la consommation;
- d) Assurer un approvisionnement suffisant à des prix raisonnables, équitables pour les producteurs et pour les consommateurs; et
- e) Faciliter l'accroissement de la consommation et, au besoin, dans toute la mesure possible, l'ajustement de la production, de façon à assurer un équilibre à long terme entre l'offre et la demande.

CHAPITRE II. DÉFINITIONS

Article 2. DÉFINITIONS

Aux fins du présent Accord :

- a) Par cacao, il faut entendre le cacao en fèves et les produits dérivés du cacao;
- b) Par produits dérivés du cacao, il faut entendre les produits fabriqués exclusivement à partir de cacao en fèves, tels que pâte de cacao, beurre de cacao, poudre de cacao sans addition de sucre, tourteaux de cacao et amandes décortiquées, ainsi que tous autres produits que le Conseil peut désigner au besoin;
- c) Par cacao fin (*fine ou flavour*), il faut entendre le cacao produit dans les pays figurant dans l'annexe C, dans les proportions qui y sont indiquées;
- d) Par tonne, il faut entendre la tonne métrique de 1 000 kilogrammes, soit 2 204,6 livres avoirdupois, et, par livre, il faut entendre la livre avoirdupois, soit 453,597 grammes;
- e) L'expression campagne de récolte désigne la période de douze mois allant du 1^{er} octobre au 30 septembre inclus;
- f) L'expression année contingentaire désigne la période de douze mois allant du 1^{er} octobre au 30 septembre inclus;
- g) L'expression contingent de base désigne le contingent fixé conformément à l'article 30;
- h) L'expression contingent annuel d'exportation désigne le contingent de chaque membre exportateur tel qu'il est fixé conformément à l'article 31;
- i) L'expression contingent d'exportation en vigueur désigne le contingent de chaque membre exportateur, à un moment donné, tel qu'il est fixé conformément à l'article 31, ou ajusté conformément à l'article 34, ou réduit conformément aux paragraphes 4, 5 et 6 de l'article 35, ou tel qu'il peut être modifié du fait de l'application des dispositions de l'article 36;
- j) L'expression exportation de cacao désigne tout cacao qui quitte le territoire douanier d'un pays quelconque, et l'expression importation de cacao désigne tout cacao qui entre dans le territoire douanier d'un pays quelconque, étant entendu qu'aux fins de ces définitions le territoire douanier, dans le cas d'un membre qui comprend plus d'un territoire douanier, est réputé désigner l'ensemble des territoires douaniers de ce membre;
- k) Le terme Organisation désigne l'Organisation internationale du cacao mentionnée à l'article 5;

- l)* Le terme Conseil désigne le Conseil international du cacao mentionné à l'article 6;
- m)* Le terme membre désigne une Partie contractante au présent Accord, y compris une Partie contractante visée au paragraphe 2 de l'article 3, ou un territoire ou un groupe de territoires au sujet duquel une notification a été faite conformément au paragraphe 2 de l'article 71 ou une organisation intergouvernementale visée à l'article 4;
- n)* L'expression pays exportateur ou membre exportateur désigne respectivement un pays ou un membre dont les exportations de cacao converties en équivalent de cacao en fèves dépassent les importations;
- o)* L'expression pays importateur ou membre importateur désigne respectivement un pays ou un membre dont les importations de cacao converties en équivalent de cacao en fèves dépassent les exportations;
- p)* L'expression pays producteur ou membre producteur désigne respectivement un pays ou un membre qui produit du cacao en quantités importantes du point de vue commercial;
- q)* Par majorité répartie simple, il faut entendre la majorité des suffrages exprimés par les membres exportateurs et la majorité des suffrages exprimés par les membres importateurs, comptés séparément;
- r)* Un vote spécial signifie les deux tiers des suffrages exprimés par les membres exportateurs et les deux tiers des suffrages exprimés par les membres importateurs, comptés séparément, à condition que le nombre de suffrages ainsi exprimés représente la moitié au moins des membres présents et votants;
- s)* Par entrée en vigueur, il faut entendre, sauf précision contraire, la date à laquelle le présent Accord entre en vigueur, que ce soit à titre provisoire ou à titre définitif.

CHAPITRE III. MEMBRES

Article 3. MEMBRES DE L'ORGANISATION

1. Chaque Partie contractante constitue un seul membre de l'Organisation, sous réserve des dispositions du paragraphe 2.

2. Si une Partie contractante, y compris les territoires dont elle assure actuellement en dernier ressort les relations internationales et auxquels le présent Accord est rendu applicable en vertu du paragraphe 1 de l'article 71, se compose d'un ou de plusieurs éléments qui, pris séparément, constitueraient un membre exportateur, et d'un ou de plusieurs éléments qui, pris séparément, constitueraient un membre importateur, la Partie contractante et ces territoires peuvent être membres à titre conjoint, ou bien, si la Partie contractante a fait une notification à cet effet en vertu du paragraphe 2 de l'article 71, les territoires qui, pris séparément, constitueraient un membre exportateur, peuvent alors devenir membres à titre individuel, soit isolément, soit tous ensemble, soit par groupes, et les territoires qui, pris séparément, constitueraient un membre importateur, peuvent devenir membres à titre individuel, soit isolément, soit tous ensemble, soit par groupes.

3. Un membre peut changer de catégorie aux conditions que le Conseil peut établir.

Article 4. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

1. Toute mention, dans le présent Accord, d'un «gouvernement» est réputée valoir pour toute organisation intergouvernementale ayant des responsabilités en ce

qui concerne la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, ou du dépôt d'instruments de ratification, d'acceptation ou d'approbation, ou de la notification de l'application de l'Accord à titre provisoire, ou de l'adhésion, par un gouvernement, est, dans le cas de telles organisations intergouvernementales, réputée valoir aussi pour la signature, ou pour le dépôt d'instruments de ratification, d'acceptation ou d'approbation, ou pour la notification de l'application de l'Accord à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. Lesdites organisations intergouvernementales n'ont pas elles-mêmes de voix, mais, en cas de vote sur les questions relevant de leur compétence, elles sont autorisées à disposer des voix de leurs Etats membres, et elles les expriment en bloc. Dans ce cas, les Etats membres des organisations intergouvernementales en question ne sont pas autorisés à exercer individuellement leurs droits de vote.

3. Les dispositions du paragraphe 1 de l'article 15 ne sont pas applicables auxdites organisations intergouvernementales; toutefois, ces organisations peuvent participer aux discussions du Comité exécutif sur les questions relevant de leur compétence. En cas de vote sur les questions relevant de leur compétence, les voix dont leurs Etats membres sont autorisés à disposer au Comité exécutif sont utilisées en bloc par l'un quelconque de ces Etats membres.

CHAPITRE IV. ORGANISATION ET ADMINISTRATION

Article 5. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CACAO

1. L'Organisation internationale du cacao créée par l'Accord international de 1972¹ sur le cacao continue à assurer la mise en œuvre des dispositions du présent Accord et à en contrôler l'application.

2. L'Organisation exerce ses fonctions par l'intermédiaire :
- a) Du Conseil international du cacao et du Comité exécutif;
 - b) Du Directeur exécutif et du personnel.
3. Le siège de l'Organisation est à Londres, à moins que le Conseil n'en décide autrement par un vote spécial.

Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU CACAO

1. L'autorité suprême de l'Organisation est le Conseil international du cacao, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un représentant et, s'il le désire, par un ou plusieurs suppléants. Chaque membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'exécution des dispositions expresses du présent Accord.

2. Le Conseil adopte, par un vote spécial, les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci, notamment le règlement intérieur du Conseil et de ses comités, le règlement

¹ Nations Unies, *Recueil des Traité*s, vol. 882, p. 67.

financier et le règlement du personnel de l'Organisation, ainsi que les règles relatives à l'administration et au fonctionnement du stock régulateur. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil tient à jour la documentation dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère et toute autre documentation qu'il juge appropriée.

4. Le Conseil publie un rapport annuel. Ce rapport comporte l'examen annuel prévu à l'article 59. Le Conseil publie également tous autres renseignements qu'il juge appropriés.

Article 8. PRÉSIDENT ET VICE-PRÉSIDENTS DU CONSEIL

1. Le Conseil élit, pour chaque année contingente, un Président ainsi qu'un premier et un deuxième Vice-Président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le premier Vice-Président sont tous deux élus parmi les représentants des membres exportateurs, ou parmi les représentants des membres importateurs, et le deuxième Vice-Président parmi les représentants de l'autre catégorie. Il y a alternance, par année contingente, entre les deux catégories de membres.

3. En cas d'absence temporaire simultanée du Président et des deux Vice-Présidents, ou en cas d'absence permanente d'un ou plusieurs d'entre eux, le Conseil peut élire parmi les représentants des membres exportateurs ou parmi les représentants des membres importateurs, selon qu'il convient, de nouveaux titulaires de ces fonctions, temporaires ou permanents suivant le cas.

4. Ni le Président ni aucun autre membre du Bureau qui préside une réunion du Conseil ne prend part au vote. Son suppléant peut exercer les droits de vote du membre qu'il représente.

Article 9. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année contingente.

2. Outre les réunions qu'il tient dans les autres circonstances prévues expressément dans le présent Accord, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

a) Soit par cinq membres;

b) Soit par un membre ou plusieurs membres détenant au moins 200 voix;

c) Soit par le Comité exécutif.

3. Les sessions du Conseil sont annoncées au moins 30 jours d'avance, sauf en cas d'urgence ou quand les dispositions du présent Accord exigent un autre délai.

4. Les sessions se tiennent au siège de l'Organisation, à moins que le Conseil n'en décide autrement par un vote spécial. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

Article 10. VOIX

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix; ces voix sont réparties à l'intérieur de chaque catégorie de membres, c'est-à-dire celle des membres exportateurs et celle des membres importateurs, conformément aux paragraphes suivants du présent article.

2. Les voix des membres exportateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres exportateurs, au nombre entier de voix le plus proche pour chaque membre; les voix restantes sont réparties au prorata de leurs contingents de base.

3. Les voix des membres importateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres importateurs, au nombre entier de voix le plus proche pour chaque membre; les voix restantes sont réparties au prorata de leurs importations telles qu'elles sont indiquées dans l'annexe D.

4. Aucun membre ne détient plus de 300 voix. Les voix en sus de ce chiffre qui résultent des calculs indiqués aux paragraphes 2 et 3 sont redistribuées entre les autres membres selon les dispositions desdits paragraphes 2 ou 3, selon le cas.

5. Quand la participation à l'Organisation change ou que les droits de vote d'un membre sont suspendus ou rétablis en application d'une disposition du présent Accord, le Conseil procède à la redistribution des voix conformément au présent article.

6. Il ne peut y avoir de fractionnement de voix.

Article 11. PROCÉDURE DE VOTE DU CONSEIL

1. Chaque membre dispose pour le vote du nombre de voix qu'il détient; aucun membre ne peut diviser ses voix. Un membre n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Dans ce cas, la limitation prévue au paragraphe 4 de l'article 10 n'est pas applicable.

3. Les membres exportateurs qui produisent uniquement du cacao fin (*fine* ou *flavour*) ne prennent pas part au vote sur les questions relatives à la fixation et à l'ajustement des contingents ni sur celles qui ont trait à l'administration et au fonctionnement du stock régulateur.

Article 12. DÉCISIONS DU CONSEIL

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité répartie simple, à moins que le présent Accord ne prévoie un vote spécial.

2. Dans le décompte des voix nécessaires pour toute décision ou recommandation du Conseil, les voix des membres qui s'abstiennent ne sont pas prises en considération.

3. La procédure suivante s'applique à toute décision que le Conseil doit, aux termes du présent Accord, prendre par un vote spécial :

a) Si la proposition n'obtient pas la majorité requise en raison du vote négatif d'un, deux ou trois membres exportateurs ou d'un, deux ou trois membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 48 heures.

b) Si, à ce deuxième scrutin, la proposition n'obtient pas encore la majorité requise en raison du vote négatif d'un ou deux membres exportateurs ou d'un ou deux membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 24 heures.

c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité requise en raison du vote négatif émis par un membre exportateur ou par un membre importateur, elle est réputée adoptée.

d) Si le Conseil ne remet pas une proposition aux voix, elle est réputée rejetée.

4. Les membres s'engagent à se considérer comme liés par toutes les décisions que le Conseil prend en application des dispositions du présent Accord.

Article 13. COOPÉRATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou coopérer avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement, et avec l'Organisation pour l'alimentation et l'agriculture et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales appropriées.

2. Le Conseil, eu égard au rôle particulier dévolu à la Conférence des Nations Unies sur le commerce et le développement dans le commerce international des produits de base, tient cette organisation, d'une manière appropriée, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organisations internationales de producteurs, de négociants et de fabricants de cacao.

Article 14. ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter tout non-membre qui est Membre de l'Organisation des Nations Unies, membre de ses institutions spécialisées ou membre de l'Agence internationale de l'énergie atomique, à assister à l'une quelconque de ses réunions en qualité d'observateur.

2. Le Conseil peut aussi inviter l'une quelconque des organisations visées à l'article 13 à assister à l'une quelconque de ses réunions en qualité d'observateur.

Article 15. COMPOSITION DU COMITÉ EXÉCUTIF

1. Le Comité exécutif se compose de huit membres exportateurs et de huit membres importateurs, sous réserve que, si le nombre des membres exportateurs ou le nombre des membres importateurs de l'Organisation est égal ou inférieur à dix, le Conseil peut, tout en maintenant la parité entre les deux catégories de membres, décider par un vote spécial du nombre total des membres du Comité exécutif. Les membres du Comité exécutif sont élus pour chaque année contingente conformément à l'article 16 et sont rééligibles.

2. Chaque membre élu est représenté au Comité exécutif par un représentant et, s'il le désire, par un ou plusieurs suppléants. Il peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

3. Le Président et le Vice-Président du Comité exécutif, élus pour chaque année contingente par le Conseil, sont tous deux choisis soit parmi les délégations des membres exportateurs soit parmi les délégations des membres importateurs. Il y a alternance, par année contingente, entre les deux catégories de membres. En cas d'absence temporaire ou permanente du Président et du Vice-Président, le Comité exécutif peut élire parmi les représentants des membres exportateurs ou parmi les représentants des membres importateurs, selon qu'il convient, de nouveaux titulaires de ces fonctions, temporaires ou permanents suivant le cas. Ni le Président ni aucun autre membre du bureau qui préside une réunion du Comité exécutif ne peut prendre

part au vote. Son suppléant peut exercer les droits de vote du membre qu'il représente.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement par un vote spécial. Si, sur l'invitation d'un membre, le comité exécutif se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

Article 16. ELECTION DU COMITÉ EXÉCUTIF

1. Les membres exportateurs et les membres importateurs de l'Organisation élisent respectivement, au sein du Conseil, les membres exportateurs et les membres importateurs du Comité exécutif. L'élection dans chaque catégorie a lieu selon les dispositions des paragraphes suivants du présent article.

2. Chaque membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 10. Un membre peut porter sur un autre candidat les voix qu'il est autorisé à utiliser en vertu du paragraphe 2 de l'article 11.

3. Les candidats qui obtiennent le plus grand nombre de voix sont élus.

Article 17. COMPÉTENCE DU COMITÉ EXÉCUTIF

1. Le Comité exécutif est responsable devant le Conseil et exerce ses fonctions sous la direction générale du Conseil.

2. Le Comité exécutif suit constamment l'évolution du marché et recommande au Conseil les mesures qu'il estime opportunes.

3. Sans préjudice du droit du Conseil d'exercer l'un quelconque de ses pouvoirs, le Conseil peut, par un vote à la majorité répartie simple ou par un vote spécial, selon que la décision du Conseil en la matière exige un vote à la majorité répartie simple ou un vote spécial, déléguer au Comité exécutif l'un quelconque de ses pouvoirs, à l'exception des suivants :

- a) Redistribution des voix conformément à l'article 10;
 - b) Approbation du budget administratif et fixation des contributions conformément à l'article 23;
 - c) Révision du prix minimum et du prix maximum conformément au paragraphe 2 ou au paragraphe 3 de l'article 29;
 - d) Révision de l'annexe C conformément au paragraphe 3 de l'article 33;
 - e) Fixation des contingents annuels d'exportation conformément à l'article 31 et des contingents trimestriels conformément au paragraphe 8 de l'article 35;
 - f) Suspension ou restriction des achats du stock régulateur conformément à l'alinéa *b* du paragraphe 10 de l'article 40;
 - g) Décision relative à l'affectation du cacao à des usages non traditionnels conformément à l'article 46;
 - h) Dispense d'obligations conformément à l'article 60;
 - i) Règlement des différends conformément à l'article 62;
 - j) Suspension de droits conformément au paragraphe 3 de l'article 63;
 - k) Détermination des conditions d'adhésion conformément à l'article 67;
 - l) Exclusion d'un membre conformément à l'article 73;
 - m) Prorogation ou fin du présent Accord conformément à l'article 75;
 - n) Recommandation d'amendement aux membres conformément à l'article 76.
4. Le Conseil peut à tout moment, par un vote à la majorité répartie simple, révoquer toute délégation de pouvoirs au Comité exécutif.

Article 18. PROCÉDURE DE VOTE ET DÉCISIONS DU COMITÉ EXÉCUTIF

1. Chaque membre du Comité exécutif est autorisé à utiliser, pour le vote, le nombre de voix qui lui est attribué aux termes de l'article 16; aucun membre du Comité exécutif ne peut diviser ses voix.
2. Sans préjudice des dispositions du paragraphe 1 et par notification écrite adressée au Président, tout membre exportateur ou tout membre importateur qui n'est pas membre du Comité exécutif et qui n'a pas porté ses voix, conformément au paragraphe 2 de l'article 16, sur l'un quelconque des membres élus, peut autoriser tout membre exportateur ou tout membre importateur, selon le cas, du Comité exécutif, à représenter ses intérêts et à utiliser ses voix au Comité exécutif.

3. Au cours d'une année contingente quelconque, un membre peut, après consultation avec le membre du Comité exécutif pour lequel il a voté conformément à l'article 16, retirer ses voix à ce membre. Les voix ainsi retirées peuvent être attribuées à nouveau à un autre membre du Comité exécutif, mais ne peuvent lui être retirées pendant le reste de l'année contingente. Le membre du Comité exécutif auquel les voix ont été retirées conserve néanmoins son siège au Comité exécutif pendant le reste de l'année contingente. Toute mesure prise en application des dispositions du présent paragraphe devient effective après que le Président en a été informé par écrit.

4. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

5. Tout membre a le droit d'en appeler au Conseil, aux conditions que le Conseil prescrit dans son règlement intérieur, de toute décision du Comité exécutif.

Article 19. QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ EXÉCUTIF

1. Le quorum exigé pour la réunion d'ouverture d'une session du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent au moins les deux tiers du total des voix des membres appartenant à cette catégorie.

2. Si le quorum prévu au paragraphe 1 n'est pas atteint le jour fixé pour la réunion d'ouverture de la session ni le lendemain, le quorum, à partir du troisième jour et pendant le reste de la session, est réputé constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent la majorité simple du total des voix des membres appartenant à cette catégorie.

3. Le quorum exigé pour les réunions qui suivent la réunion d'ouverture d'une session conformément au paragraphe 1 est celui qui est prescrit au paragraphe 2.

4. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent,

5. Le quorum exigé pour toute réunion du Comité exécutif est fixé par le Conseil dans le règlement intérieur du Comité exécutif.

Article 20. LE PERSONNEL DE L'ORGANISATION

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord conformément aux décisions du Conseil.

3. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur du stock régulateur par un vote spécial. Les conditions d'engagement du Directeur du stock régulateur sont arrêtées par le Conseil.

4. Le Directeur du stock régulateur est responsable devant le Conseil de l'accomplissement des fonctions que le présent Accord lui confère ainsi que de toutes autres fonctions que le Conseil peut déterminer. La responsabilité qui lui incombe dans l'accomplissement de ces fonctions est exercée en consultation avec le Directeur exécutif.

5. Sans préjudice des dispositions du paragraphe 4, le personnel de l'Organisation est responsable devant le Directeur exécutif, lequel, de son côté, est responsable devant le Conseil.

6. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. Pour arrêter ce règlement, le Conseil tient compte de ceux qui s'appliquent au personnel d'organisations intergouvernementales similaires. Les fonctionnaires sont, dans la mesure possible, choisis parmi les ressortissants des membres exportateurs et des membres importateurs.

7. Ni le Directeur exécutif ni le Directeur du stock régulateur ni les autres membres du personnel ne doivent avoir d'intérêt financier dans l'industrie, le commerce, le transport ou la publicité du cacao.

8. Dans l'accomplissement de leurs devoirs, le Directeur exécutif, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur du stock régulateur et du personnel, et à ne pas chercher à les influencer dans l'exercice de leurs fonctions.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 21. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Le statut, les priviléges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des membres qui se trouvent sur le territoire du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (dénommé ci-après «le Gouvernement hôte») pour exercer leurs fonctions, continuent d'être régis par l'Accord relatif au siège conclu à Londres, le 26 mars 1975¹, entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et l'Organisation internationale du cacao.

3. L'Accord relatif au siège mentionné au paragraphe 2 est indépendant du présent Accord. Il prend cependant fin :

- a) Par voie d'accord entre le Gouvernement hôte et l'Organisation, ou
- b) Dans le cas où le siège de l'Organisation n'est plus situé sur le territoire du Gouvernement hôte, ou

¹ Nations Unies, *Recueil des Traités*, vol. 990, no I-14470.

c) Dans le cas où l'Organisation cesse d'exister.

4. L'Organisation peut conclure avec un ou plusieurs autres membres des accords, qui doivent être approuvés par le Conseil, touchant les priviléges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

CHAPITRE VI. DISPOSITIONS FINANCIÈRES

Article 22. DISPOSITIONS FINANCIÈRES

1. Il est tenu deux comptes — le compte administratif et le compte du stock régulateur — aux fins de l'administration et du fonctionnement du présent Accord.

2. Les dépenses requises pour l'administration et le fonctionnement du présent Accord, à l'exclusion de celles qui découlent du fonctionnement et de la conservation du stock régulateur institué conformément à l'article 37, sont imputées au compte administratif et sont couvertes par les contributions annuelles des membres fixées comme il est indiqué à l'article 23. Toutefois, si un membre demande des services particuliers, le Conseil peut lui en réclamer le paiement.

3. Toute dépense qui découle du Fonctionnement et de la conservation du stock régulateur aux termes du paragraphe 6 de l'article 37 est imputée au compte du stock régulateur. Le Conseil décide si une dépense autre que celles qui sont spécifiées au paragraphe 6 de l'article 37 est imputable au compte du stock régulateur.

4. L'exercice budgétaire de l'Organisation coïncide avec l'année contingente.

5. Les dépenses des délégations au Conseil, au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif sont à la charge des membres intéressés.

Article 23. ADOPTION DU BUDGET ADMINISTRATIF ET FIXATION DES CONTRIBUTIONS

1. Au cours du deuxième semestre de chaque exercice budgétaire, le Conseil adopte le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque membre à ce budget.

2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre de voix de tous les membres réunis. Pour fixer les contributions, les voix de chaque membre sont comptées sans qu'il soit tenu compte de la suspension éventuelle des droits de vote d'un membre ni de la redistribution des voix qui peut en résulter.

3. Le Conseil fixe la contribution initiale de tout membre qui entre dans l'Organisation après l'entrée en vigueur du présent Accord sur la base du nombre des voix qui sont attribuées à ce membre et de la fraction non écoulée de l'exercice en cours; toutefois, les contributions assignées aux autres membres pour l'exercice en cours restent inchangées.

Article 24. VERSEMENT DES CONTRIBUTIONS AU BUDGET ADMINISTRATIF

1. Les contributions au budget administratif de chaque exercice budgétaire sont payables en monnaies librement convertibles, ne sont pas assujetties à des restrictions en matière de change et sont exigibles dès le premier jour de l'exercice.

2. Si un membre ne verse pas intégralement sa contribution au budget administratif dans un délai de cinq mois à compter du début de l'exercice, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si le membre en

question ne paie pas sa contribution à l'expiration d'un délai de deux mois à compter de la date de la demande du Directeur exécutif, les droits de vote de ce membre au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de sa contribution.

3. A moins que le Conseil n'en décide ainsi par un vote spécial, un membre dont les droits de vote ont été suspendus conformément au paragraphe 2 ne peut être privé d'aucun autre de ses droits ni dispensé d'aucune des obligations que le présent Accord lui impose. Il reste tenu de verser sa contribution et de faire face à toutes les autres obligations financières découlant du présent Accord.

Article 25. VÉRIFICATION ET PUBLICATION DES COMPTES

1. Aussitôt que possible, mais pas plus de six mois après la clôture de chaque exercice budgétaire, le relevé des comptes de l'Organisation pour cet exercice et le bilan à la clôture dudit exercice, au titre de chacun des comptes mentionnés au paragraphe 1 de l'article 22, sont vérifiés. La vérification est faite par un vérificateur indépendant de compétence reconnue, en collaboration avec deux vérificateurs qualifiés des gouvernements membres, dont l'un représente les membres exportateurs et l'autre les membres importateurs et qui sont élus par le Conseil pour chaque exercice. Les vérificateurs des gouvernements membres ne sont pas rémunérés par l'Organisation.

2. Les conditions d'engagement du vérificateur indépendant de compétence reconnue, ainsi que les intentions et les buts de la vérification, sont énoncées dans le règlement financier de l'Organisation. Le relevé des comptes et le bilan vérifiés de l'Organisation sont soumis au Conseil pour approbation à sa session ordinaire suivante.

3. Il est publié un sommaire des comptes et du bilan ainsi vérifiés.

CHAPITRE VII. PRIX, CONTINGENTS, STOCK RÉGULATEUR ET AFFECTATION À DES USAGES NON TRADITIONNELS

Article 26. FONCTIONNEMENT DU PRÉSENT ACCORD

I. Aux fins du présent Accord, les membres adoptent des mesures pour maintenir le prix du cacao en fèves dans les limites des prix fixés d'un commun accord. A cet effet, sous le contrôle du Conseil, un système de contingents d'exportation est établi, un stock régulateur est institué et des dispositions sont prises en vue de l'affectation à des usages non traditionnels, dans des conditions strictement réglementées, des excédents de cacao par rapport aux contingents et des excédents de cacao en fèves par rapport au stock régulateur.

2. Les membres mènent leur politique commerciale de manière que les objectifs du présent Accord puissent être atteints.

Article 27. CONSULTATION ET COOPÉRATION AVEC L'INDUSTRIE DU CACAO

I. Le Conseil encourage les membres à prendre l'avis d'experts des questions relatives au cacao.

2. Dans l'exécution des obligations que le présent Accord leur impose, les membres mènent leurs activités de manière à respecter les circuits commerciaux habituels et tiennent dûment compte des intérêts légitimes de l'industrie du cacao.

3. Les membres n'interviennent pas dans l'arbitrage des différends commerciaux entre acheteurs et vendeurs de cacao si des contrats ne peuvent être exécutés en raison de règlements établis aux fins de l'application du présent Accord, et ils n'oppo-

sent pas d'entraves à la conclusion des procédures arbitrales. Le fait que les membres sont tenus de se conformer aux dispositions du présent Accord n'est pas accepté, en pareils cas, comme motif de non-exécution d'un contrat ou comme défense.

Article 28. COURS DU JOUR ET PRIX INDICATIF

1. Aux fins du présent Accord, le prix du cacao en fèves est déterminé par rapport à un cours du jour et à un prix indicatif.

2. Le cours du jour est, sous réserve des dispositions du paragraphe 4, la moyenne calculée quotidiennement des cours du cacao en fèves des trois mois actifs à terme les plus rapprochés à la Bourse du cacao de New York à midi et au Marché à terme du cacao de Londres à la clôture. Les cours de Londres sont convertis en cents des Etats-Unis d'Amérique la livre au moyen du taux de change journalier à six mois de terme établi à Londres à la clôture. Le Conseil décide du mode de calcul à utiliser quand seuls les cours sur l'un de ces deux marchés du cacao sont disponibles ou que le marché des changes de Londres est fermé. Le passage à la période de trois mois suivante s'effectue le quinze du mois qui précède immédiatement le mois actif le plus rapproché où les contrats viennent à échéance.

3. Le prix indicatif est la moyenne des cours du jour établie sur une période de 15 jours marchands consécutifs, ou, aux fins de l'alinéa c du paragraphe 2 de l'article 34, sur une période de 22 jours marchands consécutifs. Quand il est question dans le présent Accord du prix indicatif égal, inférieur ou supérieur à un chiffre quelconque, il faut entendre que la moyenne des cours du jour pour la période requise de jours marchands consécutifs a été égale, inférieure ou supérieure à ce chiffre. Le Conseil adopte des règles pour l'application des dispositions du présent paragraphe.

4. Le Conseil peut, par un vote spécial, décider d'utiliser, pour déterminer le cours du jour et le prix indicatif, tous autres modes de calcul qu'il estime plus satisfaisants que ceux qui sont indiqués aux paragraphes 2 et 3.

Article 29. PRIX

1. Aux fins du présent Accord, il est fixé pour le cacao en fèves un prix minimum de 39 cents des Etats-Unis d'Amérique la livre et un prix maximum de 55 cents des Etats-Unis d'Amérique la livre.

2. Avant la fin de la première année contingente, puis, s'il est décidé de prolonger le présent Accord pour une nouvelle période de deux ans en application de l'article 75, avant la fin de la troisième année contingente, le Conseil revoit le prix minimum et le prix maximum, et il peut, par un vote spécial, les réviser.

3. Dans des circonstances exceptionnelles découlant de bouleversements dans la situation économique ou monétaire internationale, le Conseil revoit le prix minimum et le prix maximum, et il peut, par un vote spécial, les réviser.

4. En revoyant les prix conformément aux paragraphes 2 et 3, le Conseil prend en considération la tendance des prix du cacao, de la consommation, de la production et des stocks de cacao, l'influence de l'évolution de la situation économique mondiale ou du système monétaire mondial sur les cours du cacao, ainsi que tous autres facteurs qui pourraient se répercuter sur la réalisation des objectifs définis dans le présent Accord. Le Directeur exécutif fournit les données nécessaires à l'examen approprié des éléments ci-dessus.

5. Les dispositions de l'article 76 ne sont pas applicables à la révision de prix opérée conformément au présent article.

Article 30. CONTINGENTS DE BASE

1. Pour chaque année contingente, le contingent de base attribué à chaque membre exportateur figurant dans l'annexe A est le pourcentage que la moyenne de sa production annuelle au cours des cinq campagnes de récolte antérieures pour lesquelles l'Organisation dispose de chiffres définitifs représente par rapport au total des moyennes pour tous les membres exportateurs figurant dans l'annexe A.

2. Il n'y a pas de contingents de base pour les membres exportateurs figurant dans l'annexe B qui produisent moins de 10 000 tonnes de cacao ordinaire.

3. Le Conseil révise les listes des annexes A et B si l'évolution de la production d'un membre exportateur l'exige.

Article 31. CONTINGENTS ANNUELS D'EXPORTATION

1. Quarante jours au moins avant le début de chaque année contingente, le Conseil adopte une prévision de la demande mondiale nette d'importation de cacao. A cette fin, le conseil tient compte de tous les facteurs pertinents influant sur la demande et l'offre de cacao qui comprennent notamment l'évolution antérieure des broyages, les variations prévisibles des stocks et les tendances courantes et escomptées des prix. Eu égard à cette prévision, et compte tenu du volume escompté des exportations hors contingent, ainsi que des importations en provenance de non-membres, le Conseil fixe immédiatement les contingents annuels d'exportation, par un vote spécial, au niveau qui serait nécessaire pour maintenir les prix à l'intérieur de la marge spécifiée à l'article 29.

2. Si, 35 jours au moins avant le début de l'année contingente, le Conseil ne peut arriver à un accord sur les contingents annuels d'exportation, le Directeur exécutif présente au Conseil ses propres propositions quant au total des contingents annuels d'exportation. Le Conseil prend immédiatement une décision par un vote spécial sur ces propositions. En tout état de cause, le Conseil fixe les contingents annuels d'exportation 30 jours au moins avant le début de l'année contingente.

3. La prévision adoptée conformément au paragraphe 1 et les contingents annuels d'exportation fixés sur cette base sont revus et, au besoin, révisés par le Conseil par un vote spécial à sa session ordinaire de la première moitié de l'année contingente considérée, au vu des données statistiques à jour qu'il peut avoir rassemblées en application de l'article 57.

4. Le contingent annuel d'exportation pour chaque membre exportateur est proportionnel au contingent de base fixé conformément à l'article 30.

5. Sur présentation des preuves qu'il juge satisfaisantes, le Conseil autorise tout membre exportateur qui produit moins de 10 000 tonnes au cours d'une année contingente quelconque à exporter pendant ladite année une quantité ne dépassant pas la production effective dont il dispose pour l'exportation.

Article 32. CHAMP DES CONTINGENTS D'EXPORTATION

1. Les contingents annuels d'exportation comprennent :
 - a) Les exportations de cacao provenant des membres exportateurs, et
 - b) Le cacao de la campagne de récolte en cours, enregistré pour être exporté dans les limites du contingent d'exportation en vigueur à la fin de l'année contingente, mais expédié après l'année contingente, étant entendu que l'exportation sera faite avant la fin du premier trimestre de l'année contingente suivante et sera assujettie aux conditions que le Conseil fixera.

2. Aux fins de déterminer l'équivalent en fèves des exportations de produits dérivés du cacao provenant de membres exportateurs et de non-membres exportateurs, les coefficients de conversion sont les suivants : beurre de cacao : 1,33; tourteaux de cacao et poudre de cacao : 1,18; pâte de cacao et amandes décortiquées : 1,25. Le Conseil peut décider, s'il y a lieu, que d'autres produits contenant du cacao sont des produits dérivés du cacao. Les coefficients de conversion applicables aux produits dérivés du cacao autres que ceux pour lesquels des coefficients de conversion sont indiqués dans le présent paragraphe sont fixés par le Conseil.

3. Le Conseil, sur la base de tout document visé à l'article 49, suit de façon continue les exportations de produits dérivés du cacao effectuées par les membres exportateurs et les importations de produits dérivés du cacao en provenance de non-membres exportateurs. Si le Conseil constate que, pendant une année contingente, l'écart entre les exportations de tourteaux de cacao et/ou de poudre de cacao effectuées par un pays exportateur et ses exportations de beurre de cacao s'est considérablement accentué au détriment des tourteaux et/ou de la poudre de cacao en raison, par exemple, d'un recours accru au procédé de transformation par extraction, les coefficients de conversion à appliquer pour déterminer l'équivalent en fèves des exportations de produits dérivés du cacao effectuées par le pays en question pendant l'année contingente considérée et/ou, si le Conseil en décide ainsi, pendant une année contingente ultérieure, sont les suivants : beurre de cacao : 2,15; pâte de cacao et amandes décortiquées : 1,25; tourteaux et poudre de cacao : 0,30, la contribution qui reste à percevoir conformément à l'article 39 étant ajustée en conséquence. Toutefois, cette disposition n'est pas applicable si la diminution des exportations de produits autres que le beurre de cacao est due à une augmentation de la consommation intérieure humaine ou à d'autres raisons, que le pays exportateur doit fournir et que le Conseil juge probantes et acceptables.

4. Les livraisons faites au Directeur du stock régulateur par les membres exportateurs aux termes du paragraphe 2 de l'article 40 et du paragraphe 1 de l'article 46, ainsi que les quantités affectées à des usages non traditionnels aux termes du paragraphe 2 de l'article 46, ne sont pas imputées sur les contingents d'exportation de ces membres.

5. Si le Conseil acquiert la conviction que du cacao a été exporté par des membres exportateurs à des fins humanitaires ou à d'autres fins non commerciales, ce cacao n'est pas imputé sur les contingents d'exportation de ces membres.

Article 33. CACAO FIN («FINE» OU «FLAVOUR»)

1. Nonobstant les articles 31 et 39, les dispositions du présent Accord en matière de contingents d'exportation et de contributions destinées au financement du stock régulateur ne s'appliquent pas au cacao fin (*fine* ou *flavour*) de tout membre exportateur figurant au paragraphe 1 de l'annexe C dont la production consiste exclusivement en cacao fin (*fine* ou *flavour*).

2. Le paragraphe 1 s'applique également dans le cas de tout membre exportateur figurant au paragraphe 2 de l'annexe C dont une partie de la production consiste en cacao fin (*fine* ou *flavour*) à concurrence du pourcentage de la production indiqué au paragraphe 2 de l'annexe C. Les dispositions du présent Accord relatives aux contingents d'exportation et aux contributions destinées à financer le stock régulateur et les autres limitations prévues dans le présent Accord s'appliquent au pourcentage restant.

3. Le Conseil peut, par un vote spécial, réviser l'annexe C.

4. Si le Conseil constate que la production ou les exportations des pays figurant dans l'annexe C ont fortement augmenté, il prend les mesures voulues pour faire en sorte que les dispositions du présent Accord ne soient pas appliquées abusivement ou sciemment méconnues.

5. Chaque membre exportateur figurant à l'annexe C s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'exportation de cacao fin (*fine* ou *flavour*) de son territoire. Chaque membre importateur s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'importation de cacao fin (*fine* ou *flavour*) sur son territoire.

Article 34. FONCTIONNEMENT ET AJUSTEMENT DES CONTINGENTS ANNUELS D'EXPORTATION

1. Le conseil suit l'évolution du marché et se réunit chaque fois que la situation l'exige.

2. A moins que le Conseil, par un vote spécial, ne décide de les augmenter ou de les réduire, les contingents en vigueur sont les suivants :

a) Quand le prix indicatif est supérieur au prix minimum + 6 cents des Etats-Unis d'Amérique la livre et égal ou inférieur au prix minimum + 8 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 100 % des contingents annuels d'exportation initiaux.

b) Quand le prix indicatif est supérieur au prix minimum + 3 cents des Etats-Unis d'Amérique la livre et égal ou inférieur au prix minimum + 6 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 97 % des contingents annuels d'exportation initiaux.

c) Quand le prix indicatif est supérieur au prix minimum + 8 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur sont suspendus.

3. Quand le prix indicatif est supérieur au prix minimum et égal ou inférieur au prix minimum + 3 cents des Etats-Unis d'Amérique la livre, le Directeur du stock régulateur achète du cacao en fèves jusqu'à concurrence de 4 % des contingents annuels d'exportation initiaux, dans les conditions prévues aux paragraphes 3 et 6 de l'article 40.

4. Quand le prix indicatif est inférieur au prix minimum, le Directeur du stock régulateur achète du cacao en fèves dans les conditions prévues aux paragraphes 4 et 6 de l'article 40.

5. Quand le prix indicatif est supérieur au prix minimum + 14 cents des Etats-Unis d'Amérique la livre et égal ou inférieur au prix maximum, les ventes du stock régulateur ont lieu jusqu'à concurrence de 7 % des contingents annuels d'exportation initiaux dans les conditions prévues au paragraphe 1 de l'article 41.

6. Quand le prix indicatif est supérieur au prix maximum, les ventes du stock régulateur ont lieu dans les conditions prévues au paragraphe 1 de l'article 41.

Article 35. RESPECT DES CONTINGENTS D'EXPORTATION

1. Les membres prennent les mesures voulues pour assurer le respect absolu des obligations qu'ils ont souscrites dans le présent Accord et qui ont trait aux contingents d'exportation. Le Conseil peut demander aux membres de prendre des mesures complémentaires, s'il y a lieu, pour appliquer le système de contingents d'exportation de façon effective, y compris l'adoption, par les membres exportateurs, de règlements prescrivant l'enregistrement de tout le cacao qu'ils ont à exporter dans les limites du contingent d'exportation en vigueur.

2. Les membres exportateurs s'engagent à organiser leurs ventes de manière que la commercialisation se fasse en bon ordre et pour être à même de respecter à tout moment leur contingent d'exportation en vigueur. En tout état de cause, aucun membre exportateur n'exporte plus de 85 % au cours des deux premiers trimestres, ou plus de 90 % au cours des trois premiers trimestres, de son contingent annuel d'exportation fixé conformément à l'article 31.

3. Chaque membre exportateur s'engage à ce que le volume de ses exportations de cacao ne dépasse pas son contingent d'exportation en vigueur.

4. Si un membre exportateur dépasse son contingent d'exportation en vigueur de moins de 1 % de son contingent annuel d'exportation, ce dépassement n'est pas considéré comme une infraction au paragraphe 3. Toutefois, la différence est déduite du contingent d'exportation en vigueur du membre intéressé pour l'année contingente suivante.

5. Si un membre exportateur dépasse une première fois son contingent d'exportation en vigueur d'une quantité supérieure à la marge de tolérance prévue au paragraphe 4, ce membre vend au stock régulateur, à moins que le Conseil n'en décide autrement, une quantité égale à la différence, dans les trois mois qui suivent la date à laquelle le Conseil a constaté le dépassement. Cette quantité est déduite automatiquement de son contingent d'exportation en vigueur pour l'année contingente qui suit immédiatement celle où l'infraction a eu lieu. Les ventes faites au stock régulateur en vertu du présent paragraphe sont effectuées conformément aux dispositions des paragraphes 6 et 7 de l'article 40.

6. Si un membre exportateur dépasse une deuxième fois ou plusieurs fois son contingent d'exportation en vigueur d'une quantité supérieure à la marge de tolérance prévue au paragraphe 4, ce membre vend au stock régulateur, à moins que le Conseil n'en décide autrement, une quantité égale à deux fois la différence, dans les trois mois qui suivent la date à laquelle le Conseil a constaté le dépassement. Cette quantité est déduite automatiquement de son contingent d'exportation en vigueur pour l'année contingente qui suit immédiatement celle où l'infraction a eu lieu. Les ventes faites au stock régulateur en vertu du présent paragraphe sont effectuées conformément aux dispositions des paragraphes 6 et 7 de l'article 40.

7. Les mesures prises en application des paragraphes 5 et 6 ne portent pas atteinte aux dispositions du chapitre XV.

8. Le Conseil, quand il fixe les contingents annuels d'exportation en vertu de l'article 31, peut, par un vote spécial, décider de fixer des contingents trimestriels d'exportation. Il établit en même temps les règles qui régissent l'application et la suppression de ces contingents trimestriels d'exportation. En établissant ces règles, le Conseil tient compte des caractéristiques de la production de chaque membre exportateur.

9. Dans le cas où l'institution ou la réduction de contingents d'exportation ne peut être pleinement opérée pendant l'année contingente en cours, à cause de l'existence de contrats *bona fide* conclus quand les contingents d'exportation étaient suspendus ou dans les limites des contingents d'exportation en vigueur au moment où les contrats ont été passés, l'ajustement est effectué dans les contingents d'exportation en vigueur pour l'année contingente suivante. Le Conseil peut exiger des preuves de l'existence de ces contrats.

10. Les membres s'engagent à communiquer immédiatement au Conseil tout renseignement qu'ils pourraient recueillir sur toute infraction au présent Accord ou à toutes règles ou tout règlement établis par le Conseil.

Article 36. REDISTRIBUTION DES DÉFICITS

1. Aussitôt que possible et, en tout cas, avant la fin du mois de mai de chaque année contingente, chaque membre exportateur notifie au Conseil dans quelle mesure et pour quelles raisons il s'attend soit à ne pas utiliser la totalité de son contingent en vigueur, soit à avoir un excédent par rapport à ce contingent. Au vu de ces notifications et explications, le Directeur exécutif, à moins que le Conseil, par un vote spécial, n'en décide autrement compte tenu de l'état du marché, redistribue le montant des déficits entre les membres exportateurs conformément aux règles que le Conseil établit quant aux conditions, au moment et aux modalités de cette redistribution. Ces règles comprennent des dispositions régissant la manière dont sont faites les réductions opérées en application des paragraphes 5 et 6 de l'article 35.

2. Pour les membres exportateurs qui, à cause de la date de la récolte de leur principale culture, ne sont pas en mesure de notifier au Conseil avant la fin du mois de mai les excédents ou les déficits auxquels ils s'attendent, le délai de notification de ces excédents ou de ces déficits est prorogé jusqu'à la mi-juillet. La liste des pays exportateurs admis à bénéficier de cette prorogation figure dans l'annexe E.

Article 37. INSTITUTION ET FINANCEMENT DU STOCK RÉGULATEUR

1. Un stock régulateur est institué.

2. Le stock régulateur achète et détient uniquement du cacao en fèves et sa capacité maximum est de 250 000 tonnes.

3. Le Directeur du stock régulateur, suivant les règles adoptées par le Conseil, est responsable du fonctionnement du stock régulateur et de l'achat de cacao en fèves, de la vente et de la conservation en bon état des stocks de cacao en fèves et, en évitant les risques du marché, du renouvellement des lots de cacao en fèves conformément aux dispositions pertinentes du présent Accord. Le Conseil examine s'il est possible et souhaitable que du cacao en fèves acheté par le stock régulateur soit transformé en produits dérivés du cacao et, eu égard à cet examen, peut formuler des recommandations dont il sera tenu compte dans la renégociation du présent Accord conformément à l'article 75.

4. Pour financer ses opérations, le stock régulateur reçoit, dès le début de la première année contingente qui suit l'entrée en vigueur du présent Accord, un revenu ordinaire sous forme de contributions perçues sur le cacao conformément aux dispositions de l'article 39. Si toutefois le Conseil a d'autres sources de financement, il peut décider de mettre la contribution en recouvrement à une autre date.

5. Si, à un moment donné, le revenu du stock régulateur constitué par les contributions semble ne pas devoir suffire à en financer les opérations, le Conseil peut par un vote spécial, en s'adressant à des sources appropriées, y compris aux gouvernements des pays membres, emprunter des fonds en monnaie librement convertible. Les emprunts ainsi contractés sont remboursés sur le produit des contributions, de la vente de cacao en fèves du stock régulateur et, éventuellement, de revenus divers du stock régulateur. Les membres ne sont pas individuellement responsables du remboursement de ces emprunts.

6. Les dépenses de fonctionnement et de conservation du stock régulateur, y compris

a) La rémunération du Directeur du stock régulateur et des membres du personnel qui gèrent et assurent la conservation du stock régulateur, les dépenses que l'Organisation fait pour administrer et contrôler le recouvrement des contributions et les intérêts ou le remboursement des sommes empruntées par le Conseil, et

- b) Les autres dépenses, telles que les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, l'entreposage, y compris la fumigation, les frais de manutention, d'assurance, de gestion et d'inspection et toutes dépenses engagées pour le renouvellement des lots de cacao en fèves afin d'en assurer la conservation et d'en maintenir la valeur, sont couvertes par la source ordinaire de revenu provenant des contributions ou d'emprunts contractés aux termes du paragraphe 5 ou par le produit de reventes effectuées conformément au paragraphe 6 de l'article 40.

Article 38. PLACEMENT DES FONDS EN EXCÉDENT DU STOCK RÉGULATEUR

1. Une partie des fonds du stock régulateur qui sont temporairement en excédent du montant requis pour en financer les opérations peut être déposée de manière appropriée dans des pays membres importateurs et exportateurs, conformément aux règles que le Conseil établit.

2. Ces règles tiennent compte notamment de la liquidité nécessaire au fonctionnement intégral du stock régulateur et de l'intérêt qu'il y a à préserver la valeur réelle des fonds.

Article 39. CONTRIBUTIONS AU FINANCEMENT DU STOCK RÉGULATEUR

1. La contribution perçue sur le cacao, soit lors de sa première exportation par un membre, soit lors de sa première importation par un membre, est de un cent des Etats-Unis d'Amérique par livre de cacao en fèves, et elle est fixée proportionnellement pour les produits dérivés du cacao conformément aux paragraphes 2 et 3 de l'article 32. En tout état de cause, la contribution n'est perçue qu'une fois. A cette fin, les importations de cacao effectuées par un membre en provenance d'un non-membre sont réputées originaires de ce non-membre, à moins qu'il ne soit établi de manière probante que ce cacao était originaire d'un membre. Le Conseil réexamine chaque année la contribution au stock régulateur et, nonobstant les dispositions de la première phrase du présent paragraphe, peut, par un vote spécial, déterminer un taux inférieur de contribution ou décider de suspendre la contribution, compte tenu des ressources et engagements financiers de l'Organisation concernant le stock régulateur.

2. Les certificats de contribution sont délivrés par le Conseil conformément aux règles qu'il a fixées. Ces règles tiennent compte des intérêts du commerce du cacao et régissent notamment l'utilisation éventuelle d'agents, la délivrance de documents contre versement des contributions, et le versement des contributions dans un délai donné.

3. Les contributions perçues conformément aux dispositions du présent article sont payables en monnaies librement convertibles et ne sont pas assujetties au contrôle des changes.

4. Aucune disposition du présent article ne porte atteinte au droit de tout acheteur et de tout vendeur de fixer d'un commun accord les conditions de paiement des livraisons de cacao.

Article 40. ACHATS DU STOCK RÉGULATEUR

1. Aux fins du présent article, la capacité maximum du stock régulateur est divisée en parts individuelles qui sont réparties entre les membres exportateurs dans la même proportion que les contingents de base fixés conformément à l'article 30.

2. Si les contingents annuels d'exportation sont réduits conformément à l'article 34, chaque membre exportateur fait immédiatement une offre de vente au Directeur du stock régulateur, lequel, dans les 10 jours qui suivent la réduction des contin-

gents, passe avec lui un contrat d'achat pour une quantité de cacao en fèves égale à celle dont le contingent de ce membre exportateur a été réduit.

3. Quand le Directeur du stock régulateur effectue des achats conformément au paragraphe 3 de l'article 34, il continue d'acheter du cacao en fèves jusqu'à concurrence de 4 % des contingents annuels d'exportation initiaux, ou jusqu'à ce que le prix indicatif dépasse le prix minimum + 3 cents des Etats-Unis d'Amérique la livre, si cette dernière limite est atteinte avant.

4. Quand le Directeur du stock régulateur effectue des achats conformément au paragraphe 4 de l'article 34, il continue d'acheter du cacao en fèves jusqu'à ce que le prix indicatif dépasse le prix minimum ou que le stock régulateur soit à sa capacité maximum, si cette limite est atteinte avant.

5. Le Directeur du stock régulateur achète uniquement du cacao en fèves de qualités commerciales courantes reconnues et en quantités d'au moins 100 tonnes; ce cacao en fèves est la propriété de l'Organisation et il est sous son contrôle.

6. Quand il achète du cacao en fèves conformément aux paragraphes 3 et 4 de l'article 34 et au paragraphe 2 du présent article, le Directeur du stock régulateur fait

- a) Un versement aux prix courants du marché conformément aux règles que le Conseil établit; ou,
- b) A la demande du membre exportateur intéressé,

- i) Un versement initial de 25 cents des Etats-Unis d'Amérique par livre f.o.b. à la livraison du cacao en fèves, étant entendu que le Conseil, à tout moment après la fin de la première année contingentaire, peut, sur la recommandation du Directeur du stock régulateur, décider par un vote spécial, eu égard à la situation financière présente et escomptée du stock, de majorer le versement initial;
- ii) Un versement complémentaire à valoir sur la vente de cacao en fèves par le stock régulateur, représentant le produit de la vente moins le versement visé à l'alinéa i et les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, les frais d'entreposage et de manutention, et les dépenses, s'il y en a, engagées pour le renouvellement des lots de cacao en fèves, ainsi qu'il est nécessaire pour en assurer la conservation et en maintenir la valeur.

7. Quand un membre a déjà vendu au Directeur du stock régulateur une quantité de cacao en fèves équivalente à sa part individuelle, telle qu'elle est définie au paragraphe 1, le Directeur du stock régulateur ne paie pour les achats suivants, au moment de la livraison, que le prix qui serait tiré de l'écoulement du cacao en fèves pour des usages non traditionnels. Si le cacao en fèves acheté aux termes du présent paragraphe est revendu par la suite conformément aux dispositions de l'article 41, le Directeur du stock régulateur fait au membre exportateur intéressé un versement complémentaire représentant le produit de la revente moins le versement déjà fait aux termes du présent paragraphe et les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, les frais d'entreposage et de manutention, et les dépenses, s'il y en a, engagées pour le renouvellement des lots de cacao en fèves, ainsi qu'il est nécessaire pour en assurer la conservation et en maintenir la valeur.

8. Quand du cacao en fèves est vendu au Directeur du stock régulateur conformément au paragraphe 2, le contrat renferme une clause autorisant le membre exportateur à annuler le contrat en totalité ou en partie avant la livraison du cacao en fèves :

- a) Si, par la suite, dans le courant de la même année contingente, le contingent dont la réduction a donné lieu à la vente est rétabli selon les dispositions de l'article 34, ou
- b) Dans la mesure où, après la conclusion de la vente, la production pendant la même année contingente se révèle insuffisante pour que le membre puisse utiliser son contingent d'exportation en vigueur.

9. Les contrats d'achat conclus conformément au présent article prévoient que la livraison se fera dans un délai stipulé dans le contrat, mais au plus tard dans les deux mois qui suivent la fin de l'année contingente.

10. a) Le Directeur du stock régulateur tient le Conseil au courant de la situation financière du stock régulateur. S'il juge que les fonds ne suffiront pas à payer le cacao en fèves qui, selon ses prévisions, lui sera offert pendant l'année contingente en cours, il demande au Directeur exécutif de convoquer une session extraordinaire du Conseil.

b) Si le Conseil est dans l'impossibilité de trouver une autre solution valable, il peut, par un vote spécial, suspendre ou restreindre les achats effectués aux termes des paragraphes 2, 3, 4 et 7 jusqu'au moment où il est en mesure de régler la situation financière.

11. Le Directeur du stock régulateur tient les registres propres à lui permettre de s'acquitter des fonctions que le présent Accord lui confère.

Article 41. VENTES DU STOCK RÉGULATEUR VISANT À DÉFENDRE LE PRIX MAXIMUM

1. Le Directeur du stock régulateur procède à des ventes du stock régulateur en application des paragraphes 5 et 6 de l'article 34 conformément aux dispositions du présent article :

- a) Les ventes se font aux prix courants du marché.
- b) Une fois que les ventes du stock régulateur ont commencé en application du paragraphe 5 de l'article 34, le Directeur du stock régulateur continue de mettre en vente du cacao en fèves
 - i) Jusqu'à ce que le prix indicatif tombe au prix minimum + 14 cents des Etats-Unis d'Amérique la livre; ou, sinon
 - ii) Jusqu'à avoir épousé tous les approvisionnements de cacao en fèves dont il dispose; ou, sinon
 - iii) Jusqu'à ce qu'il ait effectué des ventes à concurrence de 7 % des contingents d'exportation initiaux.
- c) Quand le prix indicatif est égal ou supérieur au prix maximum, le Directeur du stock régulateur continue de mettre en vente du cacao en fèves jusqu'à ce que le prix indicatif revienne au prix maximum ou, sinon, jusqu'à épousement de tous les approvisionnements de cacao en fèves dont il dispose.

2. Quand il procède à des ventes en application du paragraphe 1, le Directeur du stock régulateur, conformément aux règles approuvées par le Conseil, vend suivant les voies normales aux entreprises et organisations situées dans des pays membres, mais surtout dans des pays membres importateurs, qui se livrent au commerce ou assurent la transformation du cacao aux fins de transformation ultérieure.

3. Quand il procède à des ventes conformément au paragraphe 1, le Directeur du stock régulateur, sous réserve que le prix proposé soit acceptable, donne un droit de préemption aux acheteurs de pays membres avant d'agréer les offres d'acheteurs de pays non membres.

4. Le stock régulateur est entreposé en des endroits choisis pour faciliter la livraison immédiate de cacao en entrepôt aux acheteurs visés au paragraphe 2.

Article 42. RETRAIT DE CACAO EN FÈVES DU STOCK RÉGULATEUR

1. Nonobstant les dispositions de l'article 41, un membre exportateur qui, par suite d'une récolte insuffisante, n'est pas en mesure d'utiliser tout son contingent au cours d'une année contingente, peut demander au Conseil d'approuver le retrait de tout ou partie du cacao en fèves que le Directeur du stock régulateur lui avait acheté pendant l'année contingente précédente et qui se trouve encore en stock sans avoir été vendu, jusqu'à concurrence du montant dont son contingent d'exportation en vigueur dépasse sa production pendant l'année contingente. Le membre exportateur intéressé rembourse au Directeur du stock régulateur, lors du déblocage du cacao en fèves, les frais occasionnés par ce cacao, comprenant le versement initial, les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur et les frais d'entreposage et de manutention.

2. Le Conseil établit les règles devant régir le retrait de cacao en fèves du stock régulateur conformément au paragraphe 1.

Article 43. MODIFICATION DES TAUX DE CHANGE DES MONNAIES

1. Le Directeur exécutif convoque une session extraordinaire du Conseil soit de sa propre initiative, soit à la demande de membres conformément au paragraphe 2 de l'article 9, si les conditions sur les marchés des changes sont de nature à avoir des incidences importantes sur les dispositions du présent Accord relatives aux prix. Les sessions extraordinaires du Conseil convoquées en application du présent paragraphe se tiennent dans un délai de quatre jours ouvrables au plus.

2. Après avoir convoqué cette session extraordinaire et en attendant ses conclusions, le Directeur exécutif et le Directeur du stock régulateur peuvent prendre le minimum de mesures provisoires qu'ils jugent nécessaires pour éviter que le bon fonctionnement de l'Accord ne soit gravement désorganisé par suite des conditions sur les marchés des changes. Ils peuvent, en particulier, après consultation avec le Président du Conseil, limiter temporairement ou suspendre les opérations du stock régulateur.

3. Après avoir examiné la situation, en particulier les mesures provisoires que le Directeur exécutif et le Directeur du stock régulateur auraient prises, ainsi que les conséquences que les conditions susmentionnées sur les marchés des changes peuvent entraîner pour l'application effective du présent Accord, le Conseil peut, par un vote spécial, prendre toutes mesures correctives nécessaires.

Article 44. LIQUIDATION DU STOCK RÉGULATEUR

1. Si le présent Accord doit être remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, le Conseil prend les mesures qu'il juge appropriées pour que le stock régulateur continue de fonctionner.

2. Si le présent Accord prend fin sans avoir été remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, les dispositions suivantes sont applicables :

a) Il n'est pas conclu d'autres contrats pour l'achat de cacao en fèves destiné au stock régulateur. Le Directeur du stock régulateur, eu égard aux conditions présentes du marché, écoule le stock régulateur conformément aux règles que le Conseil a établies, par un vote spécial, lors de l'entrée en vigueur du présent Accord, à moins que, avant la fin du présent Accord, le Conseil ne révise ces règles par un vote spécial.

Le Directeur du stock régulateur conserve le droit de vendre du cacao en fèves à tout moment de la liquidation pour en régler les frais.

b) Le produit de la vente et les sommes inscrites au compte du stock régulateur servent à régler, dans l'ordre :

- i) Les frais de liquidation;
 - ii) Tout montant restant dû, majoré des intérêts, au titre de tout emprunt contracté par l'Organisation ou en son nom à l'intention du stock régulateur;
 - iii) Tout versement complémentaire restant à faire en application de l'article 40.
- c) Quand les paiements visés à l'alinéa b ont été effectués, le solde éventuel est versé aux membres exportateurs intéressés, au prorata des exportations de chacun d'eux sur lesquelles la contribution a été perçue.

Article 45. ASSURANCE D'APPROVISIONNEMENT

1. Les membres exportateurs s'engagent à suivre, conformément aux dispositions du présent Accord, des politiques de vente et d'exportation qui n'aient pas pour effet de restreindre artificiellement l'offre à la vente du cacao dont ils disposent et qui assurent l'approvisionnement régulier en cacao des importateurs dans les pays membres importateurs.

2. Quand ils mettent du cacao en vente à un moment où le prix indicatif est supérieur au prix maximum, les membres exportateurs donnent la préférence aux importateurs de pays membres importateurs sur les importateurs de pays non membres. Quand le prix indicatif est supérieur au prix maximum, les membres exportateurs s'efforcent, si possible, de fixer une limite à leurs exportations à destination de pays non membres.

Article 46. AFFECTATION À DES USAGES NON TRADITIONNELS

1. Si la quantité de cacao en fèves détenue par le Directeur du stock régulateur conformément à l'article 40 dépasse la capacité maximum du stock régulateur, le Directeur du stock régulateur, selon les conditions et modalités fixées par le Conseil, écoule ces excédents de cacao en fèves pour affectation à des usages non traditionnels. Ces conditions et modalités doivent notamment être conçues pour que le cacao ne fasse pas retour sur le marché normal du cacao. Chaque membre coopère à cet égard avec le Conseil dans toute la mesure possible.

2. Au lieu de vendre du cacao en fèves au Directeur du stock régulateur quand ce stock a atteint sa capacité maximum, un membre exportateur peut, sous le contrôle du Conseil, affecter sur le plan intérieur son excédent de cacao à des usages non traditionnels.

3. Chaque fois qu'un cas d'affectation à des usages non traditionnels incompatible avec les dispositions du présent Accord est porté à l'attention du Conseil, y compris s'il y a retour sur le marché de cacao affecté à des usages non traditionnels, le Conseil décide au plus tôt des mesures à prendre pour remédier à la situation.

CHAPITRE VIII. AVIS D'IMPORTATIONS ET D'EXPORTATIONS, ENREGISTREMENT DES OPÉRATIONS AU TITRE DES CONTINGENTS ET MESURES DE CONTRÔLE

Article 47. AVIS D'EXPORTATIONS ET ENREGISTREMENT DES OPÉRATIONS AU TITRE DES CONTINGENTS

1. Conformément aux règles que le Conseil établit, le Directeur exécutif tient un registre du contingent annuel d'exportation et des ajustements de ce contingent

pour chaque membre exportateur. Il impute sur le contingent les exportations qui sont effectuées par ce membre au titre du contingent, de façon que la situation du contingent de chaque membre exportateur soit tenue à jour.

2. A cette fin, chaque membre exportateur avise le Directeur exécutif, à des intervalles que le Conseil peut fixer, du volume total des exportations enregistrées, en y joignant tous autres renseignements que le Conseil peut demander. Ces renseignements sont publiés à la fin de chaque mois.

3. Les exportations non imputables sur les contingents sont enregistrées séparément.

Article 48. AVIS D'IMPORTATIONS ET D'EXPORTATIONS

1. Conformément aux règles que le Conseil établit, le Directeur exécutif tient un registre des importations des membres et des exportations en provenance des membres importateurs.

2. A cette fin, chaque membre avise le Directeur exécutif du volume total de ses importations et chaque membre importateur avise le Directeur exécutif, à des intervalles que le Conseil peut fixer, du volume total de ses exportations, en y joignant tous autres renseignements que le Conseil peut demander. Ces renseignements sont publiés à la fin de chaque mois.

3. Les importations qui, en conformité avec le présent Accord, ne sont pas imputables sur les contingents d'exportation, sont enregistrées séparément.

Article 49. MESURES DE CONTRÔLE

1. Chaque membre qui exporte du cacao exige la présentation d'un certificat de contribution valide, ou d'un autre document de contrôle agréé par le Conseil, avant d'autoriser l'expédition de cacao de son territoire douanier. Chaque membre qui importe du cacao exige la présentation d'un certificat de contribution valide, ou d'un autre document de contrôle agréé par le Conseil, avant d'autoriser toute importation de cacao sur son territoire douanier, en provenance d'un membre ou d'un non-membre.

2. Il n'est pas exigé de certificat de contribution pour le cacao exporté conformément aux dispositions des paragraphes 4 et 5 de l'article 32. Le Conseil fait le nécessaire pour délivrer les documents de contrôle appropriés relatifs à ces expéditions.

3. Il n'est pas délivré de certificat de contribution ni d'autre document de contrôle agréé par le Conseil pour les expéditions, au cours d'une période quelconque, de cacao en sus des exportations autorisées pour cette période.

4. Le Conseil adopte, par un vote spécial, les règles qu'il juge nécessaires en ce qui concerne les certificats de contribution et autres documents de contrôle agréés par lui.

5. Pour le cacao fin (*fine* ou *flavour*), le Conseil fixe les règles qu'il juge nécessaires en ce qui concerne la simplification de la procédure relative aux documents de contrôle agréés par le Conseil, en tenant compte de toutes les données pertinentes.

CHAPITRE IX. PRODUCTION ET STOCKS

Article 50. PRODUCTION ET STOCKS

I. Les membres reconnaissent la nécessité d'assurer un équilibre raisonnable entre la production et la consommation et coopèrent avec le Conseil pour atteindre cet objectif.

2. Chaque membre producteur peut établir un plan d'ajustement de sa production de manière que l'objectif énoncé au paragraphe 1 puisse être atteint. Chaque membre producteur intéressé est responsable de la politique et des méthodes qu'il applique pour atteindre cet objectif.

3. Le Conseil examine chaque année le niveau des stocks détenus dans le monde et fait les recommandations qui s'imposent à la suite de cet examen.

4. A sa première session, le Conseil prend des dispositions en vue d'élaborer un programme visant à réunir les informations nécessaires pour déterminer, selon des critères scientifiques, la capacité mondiale de production actuelle et potentielle, ainsi que la consommation mondiale actuelle et potentielle. Les membres doivent faciliter l'exécution de ce programme.

CHAPITRE X. ACCROISSEMENT DE LA CONSOMMATION

Article 51. OBSTACLES À L'ACCROISSEMENT DE LA CONSOMMATION

1. Les membres reconnaissent qu'il importe de développer le plus possible l'économie du cacao et, par conséquent, de faciliter l'accroissement de la consommation de cacao par rapport à la production, afin d'assurer le meilleur équilibre à long terme entre l'offre et la demande et, à cet égard, reconnaissent aussi qu'il importe d'amener la suppression progressive de tous les obstacles qui peuvent gêner cet accroissement.

2. Le Conseil définit les problèmes particuliers que posent les obstacles à l'accroissement du commerce et de la consommation de cacao visés au paragraphe 1 et recherche les mesures mutuellement acceptables qui pourraient être prises dans la pratique pour supprimer progressivement ces obstacles.

3. Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 2, les membres s'efforcent de mettre en œuvre des mesures pour abaisser progressivement les obstacles à l'accroissement de la consommation et, dans la mesure possible, les éliminer, ou pour en diminuer notablement les effets.

4. Aux fins du présent article, le Conseil peut adresser des recommandations aux membres et il examine périodiquement, à partir de sa première session ordinaire de la deuxième année contingente, les résultats obtenus.

5. Les membres informent le Conseil de toutes mesures adoptées en vue d'appliquer les dispositions du présent article.

Article 52. PROMOTION DE LA CONSOMMATION

1. Le Conseil peut instituer un comité ayant pour objectif de stimuler la consommation de cacao à la fois dans les pays exportateurs et dans les pays importateurs. Le Conseil passe périodiquement en revue les travaux du comité.

2. Les frais entraînés par le programme de promotion sont couverts par des cotisations des membres exportateurs. Les membres importateurs peuvent aussi contribuer financièrement au programme. La composition du comité est limitée aux membres qui contribuent au programme de promotion.

3. Avant d'entreprendre une campagne de promotion sur le territoire d'un membre, le comité demande l'agrément de ce membre.

Article 53. PRODUITS DE REMPLACEMENT DU CACAO

1. Les membres reconnaissent que l'usage de produits de remplacement peut nuire à l'accroissement de la consommation de cacao. A cet égard, ils conviennent d'établir une réglementation relative aux produits dérivés du cacao et au chocolat ou

d'adapter, au besoin, la réglementation existante, de manière que ladite réglementation empêche que des matières ne provenant pas du cacao ne soient utilisées à la place du cacao pour induire le consommateur en erreur.

2. Lors de l'établissement ou de la révision de toute réglementation fondée sur les principes énoncés au paragraphe 1, les membres tiennent pleinement compte des recommandations et décisions des organismes internationaux compétents tels que le Conseil et le Comité du Codex sur les produits cacaotés et le chocolat.

3. Le Conseil peut recommander à un membre de prendre les mesures que le Conseil juge opportunes pour assurer le respect des dispositions du présent article.

4. Le Directeur exécutif présente au Conseil un rapport annuel sur la manière dont les dispositions du présent article sont respectées.

CHAPITRE XI. CACAO TRANSFORMÉ

Article 54. CACAO TRANSFORMÉ

1. Il est reconnu que les pays en développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'exportation d'articles manufacturés, y compris la transformation du cacao et l'exportation de produits dérivés du cacao et de chocolat. A ce propos, il est également reconnu qu'il importe de veiller à ne pas porter de préjudice grave à la position du cacao dans l'économie des membres exportateurs et des membres importateurs.

2. Si un membre estime qu'il risque d'être porté préjudice à ses intérêts dans l'un quelconque de ces domaines, il peut engager des consultations avec l'autre membre intéressé, en vue d'arriver à une entente satisfaisante pour les parties en cause, faute de quoi le membre peut en référer au Conseil, qui prête ses bons offices en la matière en vue de réaliser cette entente.

CHAPITRE XII. RELATIONS ENTRE MEMBRES ET NON-MEMBRES

Article 55. LIMITATION DES IMPORTATIONS EN PROVENANCE DE NON-MEMBRES

1. Chaque membre limite ses importations annuelles de cacao produit dans des pays non membres, à l'exception des importations de cacao fin (*fine ou flavour*) provenant de pays exportateurs figurant à l'annexe C, conformément aux dispositions du présent article.

2. Chaque membre s'engage pendant chaque année contingente :

- a) A ne pas autoriser l'importation d'une quantité totale de cacao produit dans des pays non membres pris collectivement qui dépasse la quantité moyenne qu'il a importée de ces pays non membres pris collectivement pendant les trois années civiles 1970, 1971 et 1972;
- b) A réduire de moitié la quantité spécifiée à l'alinéa a quand le prix indicatif tombe au-dessous du prix minimum et à maintenir cette réduction jusqu'à ce que le niveau des contingents en vigueur atteigne celui qui est prévu à l'alinéa a du paragraphe 2 de l'article 34.

3. Le Conseil peut, par un vote spécial, suspendre en totalité ou en partie les limitations visées au paragraphe 2. En tout état de cause, les limitations prévues à l'alinéa a du paragraphe 2 ne sont pas applicables quand le prix indicatif du cacao est supérieur au prix maximum.

4. Les limitations prévues à l'alinéa a du paragraphe 2 ne visent pas le cacao acheté en vertu de contrats *bona fide* conclus quand le prix indicatif était supérieur au

prix maximum, ni celles qui sont prévues à l'alinéa *b* du paragraphe 2 le cacao acheté en vertu de contrats *bona fide* conclus avant que le prix indicatif ne tombe au-dessous du prix minimum. En pareils cas, sous réserve des dispositions de l'alinéa *b* du paragraphe 2, les réductions sont opérées au cours de l'année contingente suivante, à moins que le Conseil décide de ne pas les effectuer ou de les appliquer au cours d'une année contingente ultérieure.

5. Les membres informer régulièrement le Conseil des quantités de cacao qu'ils ont importées de non-membres ou qu'ils ont exportées vers des non-membres.

6. A moins que le Conseil n'en décide autrement, toute importation d'un membre en provenance de non-membres en sus de la quantité qu'il est autorisé à importer en vertu du présent article est déduite de la quantité qu'il aurait été normalement autorisé à importer au cours de l'année contingente suivante.

7. Si, à plusieurs reprises, un membre ne se conforme pas aux dispositions du présent article, le Conseil peut, par un vote spécial, suspendre les droits de vote de ce membre au Conseil et son droit de voter ou faire voter en son nom au Comité exécutif.

8. Les obligations énoncées dans le présent article ne portent pas atteinte aux obligations contraires de caractère bilatéral ou multilatéral que les membres auraient contractées à l'égard de non-membres avant l'entrée en vigueur du présent Accord, à condition que tout membre qui aurait contracté ces obligations contraires s'en acquitte de manière à atténuer autant que possible le conflit entre lesdites obligations et celles qui sont énoncées dans le présent article, qu'il prenne des mesures aussi rapidement que possible pour concilier lesdites obligations avec les dispositions du présent article et qu'il expose au Conseil, en détail, la nature desdites obligations et les mesures qu'il a prises pour atténuer ou supprimer le conflit.

Article 56. OPÉRATIONS COMMERCIALES AVEC DES NON-MEMBRES

1. Les membres exportateurs s'engagent à ne pas vendre de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à offrir au même moment à des membres importateurs, compte tenu des pratiques commerciales normales.

2. Les membres importateurs s'engagent à ne pas acheter de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à accepter au même moment de membres exportateurs, compte tenu des pratiques commerciales normales.

3. Le Conseil revoit périodiquement l'application des paragraphes 1 et 2 et peut requérir les membres de communiquer les renseignements appropriés conformément à l'article 57.

4. Sans préjudice de l'application des dispositions du paragraphe 8 de l'article 55, tout membre qui a des raisons de croire qu'un autre membre a manqué à l'obligation énoncée au paragraphe 1 ou au paragraphe 2 peut en informer le Directeur exécutif et demander des consultations en application de l'article 61 ou en référer au Conseil en application de l'article 63.

CHAPITRE XIII. INFORMATION ET ÉTUDES

Article 57. INFORMATION

1. L'Organisation sert de centre de rassemblement, d'échange et de publication pour :

- a) Des renseignements statistiques sur la production, les ventes, les prix, les exportations et les importations, la consommation et les stocks de cacao dans le monde; et
- b) Dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, la transformation et l'utilisation du cacao.

2. Outre les renseignements que les membres sont tenus de communiquer en vertu d'autres articles du présent Accord, le Conseil peut demander aux membres de lui fournir les données qu'il juge nécessaires à l'exercice de ses fonctions, notamment des rapports périodiques sur les politiques de production et de consommation, les ventes, les prix, les exportations et les importations, les stocks et les mesures fiscales.

3. Si un membre ne donne pas ou a peine à donner dans un délai raisonnable les renseignements, statistiques et autres, dont le Conseil a besoin pour le bon fonctionnement de l'Organisation, le Conseil peut exiger du membre en question qu'il en explique les raisons. Si une assistance technique se révèle nécessaire à cet égard, le Conseil peut prendre les mesures qui s'imposent.

4. Le Conseil publie à des dates appropriées, mais pas moins de deux fois par an, des estimations de la production de cacao en fèves et des broyages pour l'année contingente en cours.

Article 58. ÉTUDES

Le Conseil encourage, autant qu'il le juge nécessaire, des études sur l'économie de la production et de la distribution du cacao, y compris les tendances et les projections, l'incidence des mesures prises par le gouvernement dans les pays exportateurs et dans les pays importateurs sur la production et la consommation de cacao, les possibilités d'accroître la consommation de cacao dans ses usages traditionnels et éventuellement par de nouveaux usages, ainsi que les effets de l'application du présent Accord sur les exportateurs et les importateurs de cacao, notamment en ce qui concerne les termes de l'échange, et il peut adresser des recommandations aux membres sur les sujets à étudier. Le Conseil peut également décider d'encourager la recherche scientifique sur des aspects spécifiques de la production, de la fabrication et de la consommation. Pour encourager ces études et cette recherche, le Conseil peut coopérer avec des organisations internationales et des instituts de recherche dans les pays membres.

Article 59. EXAMEN ANNUEL

Aussitôt que possible après la fin de chaque année contingente, le Conseil examine le fonctionnement du présent Accord et la manière dont les membres se conforment aux principes dudit Accord et en servent les objectifs. Il peut alors adresser aux membres des recommandations touchant les moyens d'améliorer le fonctionnement du présent Accord.

CHAPITRE XIV. DISPENSE D'OBLIGATIONS DANS DES CIRCONSTANCES EXCEPTIONNELLES

Article 60. DISPENSE D'OBLIGATIONS DANS DES CIRCONSTANCES EXCEPTIONNELLES

1. Le Conseil peut, par un vote spécial, dispenser un membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, ou d'obligations internationales prévues par la Charte des Nations Unies à l'égard des territoires administrés sous le régime de tutelle.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1, le Conseil précise explicitement selon quelles modalités, à quelles conditions et pour combien de temps le membre est dispensé de ladite obligation.

3. Nonobstant les dispositions précédentes du présent article, le Conseil n'accorde pas de dispense à un membre en ce qui concerne :

- a) L'obligation faite audit membre à l'article 24 de verser sa contribution ou les conséquences qu'entraîne le défaut de versement;
- b) Un contingent d'exportation ou une autre limitation imposée aux exportations, si ce contingent ou cette limitation ont déjà été dépassés;
- c) L'obligation d'exiger le paiement de toute contribution perçue au titre de l'article 39.

CHAPITRE XV. CONSULTATIONS, DIFFÉRENDS ET PLAINTES

Article 61. CONSULTATIONS

Chaque membre accueille favorablement les représentations qu'un autre membre peut lui faire au sujet de l'interprétation ou de l'application du présent Accord, et il lui donne des possibilités adéquates de consultations. Au cours de ces consultations, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif fixe une procédure appropriée de conciliation. Les frais de ladite procédure ne sont pas imputables sur le budget de l'Organisation. Si cette procédure aboutit à une solution, il en est rendu compte au Directeur exécutif. Si aucune solution n'intervient, la question peut, à la demande de l'une des parties, être déférée au Conseil conformément à l'article 62.

Article 62. DIFFÉRENDS

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par les parties au différend est, à la demande de l'une des parties au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 et a fait l'objet d'un débat, la majorité des membres, ou plusieurs membres détenant ensemble un tiers au moins du total des voix, peuvent demander au Conseil de prendre, avant de rendre sa décision, l'opinion, sur les questions en litige, d'un groupe consultatif spécial constitué ainsi qu'il est indiqué au paragraphe 3.

3. a) A moins que le Conseil n'en décide autrement à l'unanimité, le groupe consultatif spécial est composé de :

- i) Deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celles qui sont en litige, et dont l'autre est un juriste qualifié et expérimenté;
 - ii) Deux personnes de qualifications analogues, désignées par les membres importateurs;
 - iii) Un président choisi à l'unanimité par les quatre personnes désignées en vertu des alinéas i et ii, ou, en cas de désaccord entre elles, par le Président du Conseil.
- b) Il n'y a pas d'empêchement à ce que des ressortissants de membres siègent au groupe consultatif spécial.
- c) Les membres du groupe consultatif spécial siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.
- d) Les dépenses du groupe consultatif spécial sont à la charge de l'Organisation.

4. L'opinion motivée du groupe consultatif spécial est soumise au Conseil, qui règle les différends après avoir pris en considération toutes les données pertinentes.

Article 63. ACTION DU CONSEIL EN CAS DE PLAINE

1. Toute plainte pour manquement, par un membre, aux obligations que lui impose le présent Accord est, à la demande du membre auteur de la plainte, déférée au Conseil, qui l'examine et statue.

2. La décision par laquelle le Conseil conclut qu'un membre est en infraction avec les obligations que lui impose le présent Accord est prise à la majorité répartie simple et doit spécifier la nature de l'infraction.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre est en infraction avec les obligations que lui impose le présent Accord, le Conseil peut, par un vote spécial, sans préjudice des autres mesures prévues expressément dans d'autres articles du présent Accord, y compris l'article 73 :

- a) Suspendre les droits de vote de ce membre au Conseil et au Comité exécutif; et
- b) S'il le juge nécessaire, suspendre d'autres droits de ce membre, notamment son éligibilité à une fonction au Conseil ou à l'un quelconque des comités de celui-ci, ou son droit d'exercer une telle fonction, jusqu'à ce qu'il se soit acquitté de ses obligations.

4. Un membre dont les droits de vote ont été suspendus conformément au paragraphe 3 demeure tenu de s'acquitter de ses obligations financières et autres obligations prévues par le présent Accord.

CHAPITRE XVI. NORMES DE TRAVAIL ÉQUITABLES

Article 64. NORMES DE TRAVAIL ÉQUITABLES

Les membres déclarent qu'afin d'élever le niveau de vie des populations et d'instaurer le plein emploi, ils s'efforceront de maintenir, pour la main-d'œuvre, des normes et conditions de travail équitables dans les diverses branches de la production de cacao des pays intéressés, en conformité avec leur niveau de développement, en ce qui concerne aussi bien les travailleurs agricoles que les travailleurs industriels qui y sont employés.

CHAPITRE XVII. DISPOSITIONS FINALES

Article 65. SIGNATURE

Le présent Accord sera ouvert, au Siège de l'Organisation des Nations Unies, à partir du 10 novembre 1975 jusqu'au 31 août 1976 inclus, à la signature des parties à l'Accord international de 1972 sur le cacao et des gouvernements invités à la Conférence des Nations Unies sur le cacao, 1975.

Article 66. RATIFICATION, ACCEPTATION, APPROBATION

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1976; toutefois, le Conseil pourra accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

3. Chaque gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation indique, au moment du dépôt, s'il est membre exportateur ou membre importateur.

Article 67. ADHÉSION

1. Les gouvernements de tous les Etats* peuvent adhérer au présent Accord aux conditions que le Conseil détermine.

2. Le Conseil institué aux termes de l'Accord international de 1972 sur le cacao peut, en attendant l'entrée en vigueur du présent Accord, déterminer les conditions visées au paragraphe 1, sous réserve de confirmation par le Conseil institué aux termes du présent Accord et par le gouvernement intéressé.

3. Si ce gouvernement est le gouvernement d'un pays exportateur qui ne figure ni dans l'annexe A ni dans l'annexe C, le Conseil, conformément à l'article 30, fixe, ainsi qu'il y a lieu, un contingent de base pour ce pays qui est alors réputé figurer dans l'annexe A.

4. L'adhésion s'effectue par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 68. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, accepter ou approuver le présent Accord ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion, mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au Secrétaire général de l'Organisation des Nations Unies qu'il appliquera le présent Accord à titre provisoire soit quand celui-ci entrera en vigueur conformément à l'article 69, soit, s'il est déjà en vigueur, à une date spécifiée. Chaque gouvernement qui fait cette notification déclare, au moment où il la fait, s'il sera membre exportateur ou membre importateur.

2. Un gouvernement qui a notifié conformément au paragraphe 1 qu'il appliquera le présent Accord, soit quand celui-ci entrera en vigueur, soit à une date spécifiée, est dès lors membre à titre provisoire. Il reste membre à titre provisoire jusqu'à la date de dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article 69. ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 1^{er} octobre 1976 si, à cette date, des gouvernements qui représentent au moins cinq pays exportateurs groupant 80 % au moins des contingents de base, tels qu'ils sont indiqués dans l'annexe F, et des gouvernements qui représentent des pays importateurs groupant 70 % au moins des importations totales, telles qu'elles sont indiquées dans l'annexe D, ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies. Si le présent Accord n'est pas entré en vigueur à titre définitif conformément à la phrase qui précède,

* A sa septième séance plénière, le 20 octobre 1975, la Conférence des Nations Unies sur le cacao, 1975, a adopté, sur recommandation de son Comité administratif et juridique, l'entente ci-après :

«Aux termes de ses dispositions, le présent Accord sera ouvert à l'adhésion des gouvernements de tous les Etats et le Secrétaire général de l'Organisation des Nations Unies fera fonction de dépositaire. Il est entendu par la Conférence que le Secrétaire général, dans l'exercice de ses fonctions de dépositaire d'un accord qui renferme la clause «tous les Etats», suivra la pratique de l'Assemblée générale des Nations Unies dans l'application de cette clause et que, chaque fois que cela sera opportun, il sollicitera l'avis de l'Assemblée générale avant de recevoir un instrument d'adhésion.»

il entrera en vigueur à titre définitif dès que les pourcentages requis seront atteints par suite du dépôt d'instruments de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Si le présent Accord n'est pas entré en vigueur à titre définitif le 1^{er} octobre 1976 conformément au paragraphe 1, il entrera en vigueur à titre provisoire le 1^{er} octobre 1976 si, à cette date, des gouvernements qui représentent au moins cinq pays exportateurs groupant 80% au moins des contingents de base, tels qu'ils sont indiqués dans l'annexe F, et des gouvernements qui représentent des pays importateurs groupant 70% au moins des importations totales, telles qu'elles sont indiquées dans l'annexe D, ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou ont notifié au Secrétaire général de l'Organisation des Nations Unies qu'ils appliqueront le présent Accord à titre provisoire quand il entrera en vigueur.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 ne sont pas encore remplies le 1^{er} octobre 1976, le Secrétaire général de l'Organisation des Nations Unies invitera, aussitôt qu'il le jugera possible après cette date, les gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui lui ont notifié qu'ils appliqueront le présent Accord à titre provisoire, à se réunir pour décider s'ils vont mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Si aucune décision n'est prise à cette réunion, le Secrétaire général pourra convoquer ultérieurement d'autres réunions semblables s'il le juge approprié.

4. Pendant toute période où le présent Accord sera en vigueur à titre provisoire conformément au paragraphe 2 ou au paragraphe 3, les gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, de même que les gouvernements qui ont notifié au Secrétaire général de l'Organisation des Nations Unies qu'ils appliqueront le présent Accord à titre provisoire, seront membres à titre provisoire.

5. Pendant que le présent Accord sera en vigueur à titre provisoire, les gouvernements participants prendront les dispositions nécessaires pour reconSIDérer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif, restera en vigueur à titre provisoire ou cessera d'être en vigueur.

Article 70. RÉSERVES

Aucune des dispositions du présent Accord ne peut faire l'objet de réserves.

Article 71. APPLICATION TERRITORIALE

1. Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou à tout moment par la suite, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le présent Accord est rendu applicable à tel ou tel des territoires dont il assure actuellement en dernier ressort les relations internationales, et le présent Accord s'applique aux territoires mentionnés dans ladite notification à compter de la date de celle-ci, ou de la date à laquelle le présent Accord entre en vigueur pour ce gouvernement, si elle est postérieure à la notification.

2. Toute Partie contractante qui souhaite exercer, à l'égard de tel ou tel des territoires dont elle assure actuellement en dernier ressort les relations internationales, les droits que lui donne l'article 3, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies une notification en ce sens, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion,

soit à tout moment par la suite. Si le territoire qui devient membre à titre individuel est un membre exportateur et ne figure ni dans l'annexe A ni dans l'annexe C, le Conseil assigne, ainsi qu'il y a lieu, un contingent de base pour ce territoire qui est alors réputé figurer dans l'annexe A.

3. Toute Partie contractante qui a fait une déclaration en application du paragraphe 1 peut, à tout moment par la suite, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le présent Accord cesse de s'appliquer au territoire désigné dans la notification, et le présent Accord cesse de s'appliquer audit territoire à compter de la date de cette notification.

4. Quand un territoire auquel le présent Accord a été rendu applicable conformément au paragraphe 1 devient ultérieurement indépendant, le gouvernement de ce territoire peut, dans les 90 jours qui suivent l'accession à l'indépendance, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, qu'il a assumé les droits et les obligations d'une Partie contractante au présent Accord. Il est Partie contractante au présent Accord à compter de la date de cette notification. Si ladite Partie est un membre exportateur et ne figure ni dans l'annexe A ni dans l'annexe C, le Conseil assigne, ainsi qu'il y a lieu, un contingent de base pour cette Partie contractante qui est alors réputée figurer dans l'annexe A.

5. Le gouvernement d'un nouvel Etat qui a l'intention de faire une notification conformément au paragraphe 4, mais qui n'a pas encore eu la possibilité de mener à bien les procédures lui permettant de le faire, peut notifier au Secrétaire général de l'Organisation des Nations Unies qu'il appliquera le présent Accord à titre provisoire. Ce gouvernement est membre à titre provisoire jusqu'à ce qu'il fasse sa notification conformément au paragraphe 4 ou jusqu'à la date d'expiration du délai de 90 jours qui y est prévu, si elle est antérieure.

Article 72. RETRAIT VOLONTAIRE

A tout moment après l'entrée en vigueur du présent Accord, tout membre peut se retirer du présent Accord en notifiant son retrait par écrit au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet 90 jours après réception de la notification par le Secrétaire général de l'Organisation des Nations Unies.

Article 73. EXCLUSION

Si le Conseil conclut, suivant les dispositions du paragraphe 3 de l'article 63, qu'un membre est en infraction avec les obligations que le présent Accord lui impose et s'il décide en outre que ladite infraction entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre de l'Organisation internationale du cacao. Le Conseil notifie immédiatement cette exclusion au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la date de la décision du Conseil, ledit membre cesse d'être membre de l'Organisation internationale du cacao et, s'il est Partie contractante, d'être partie au présent Accord.

Article 74. LIQUIDATION DES COMPTES EN CAS DE RETRAIT OU D'EXCLUSION

1. En cas de retrait ou d'exclusion d'un membre, le Conseil procède à la liquidation des comptes de ce membre. L'Organisation conserve les sommes déjà versées par ce membre, qui est, d'autre part, tenu de lui régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion; toutefois, s'il s'agit d'une Partie contractante qui ne peut accepter un amendement et qui, de ce fait, cesse de participer au présent Accord en vertu du paragraphe 2 de l'article 76, le Conseil peut liquider le compte de la manière qui lui semble équitable.

2. Un membre qui s'est retiré du présent Accord, qui en a été exclu ou qui a cessé de toute autre manière d'y participer, n'a droit à aucune part du produit de la liquidation ni des autres avoirs de l'Organisation; il ne peut lui être imputé non plus aucune partie du déficit éventuel de l'Organisation quand le présent Accord prend fin.

Article 75. DURÉE ET FIN

1. Le présent Accord restera en vigueur jusqu'à la fin de la troisième année contingente complète qui suivra son entrée en vigueur, à moins qu'il ne soit prorogé en application des paragraphes 2, 4 ou 5 ou qu'il n'y soit mis fin auparavant en application du paragraphe 6.

2. Avant la fin de la troisième année contingente mentionnée au paragraphe 1, le Conseil pourra, par un vote spécial, décider que le présent Accord fera l'objet de nouvelles négociations ou sera prorogé pour deux autres années contingentes.

3. Si, conformément aux dispositions du paragraphe 2, le présent Accord a été prorogé pour deux autres années contingentes, le Conseil pourra, avant la fin de la cinquième année contingente, décider par un vote spécial que le présent Accord fera l'objet de nouvelles négociations.

4. Si, avant la fin de la troisième année contingente mentionnée au paragraphe 1, les négociations en vue d'un nouvel accord destiné à remplacer le présent Accord n'ont pas encore abouti, le Conseil pourra, par un vote spécial, proroger le présent Accord pour une nouvelle période ne dépassant pas deux années contingentes. Le Conseil notifiera cette prorogation au Secrétaire général de l'Organisation des Nations Unies.

5. Si, avant la fin de la troisième année contingente mentionnée au paragraphe 1, un nouvel accord destiné à remplacer le présent Accord a été négocié et a été signé par un nombre de gouvernements suffisant pour qu'il entre en vigueur après ratification, acceptation ou approbation, mais que ce nouvel accord ne soit pas entré en vigueur à titre provisoire ou définitif, la durée d'application du présent Accord sera prorogée jusqu'à l'entrée en vigueur, à titre provisoire ou définitif, du nouvel accord, étant entendu que la prorogation ne dépassera pas deux années contingentes. Le Conseil notifiera cette prorogation au Secrétaire général de l'Organisation des Nations Unies.

6. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord. L'Accord prend alors fin à la date fixée par le Conseil, étant entendu que les obligations assumées par les membres en vertu de l'article 39 subsistent jusqu'à ce que les engagements financiers relatifs au stock régulateur aient été remplis, ou, si elle est antérieure, jusqu'à la fin de la troisième année contingente suivant l'entrée en vigueur du présent Accord. Le Conseil notifie cette décision au Secrétaire général de l'Organisation des Nations Unies.

7. Nonobstant la fin du présent Accord, le Conseil continue d'exister aussi longtemps qu'il le faut pour liquider l'Organisation, en apurer les comptes et en répartir les avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces effets.

Article 76. AMENDEMENTS

1. Le Conseil peut, par un vote spécial, recommander aux Parties contractantes un amendement au présent Accord. Le Conseil peut fixer une date à partir de laquelle chaque Partie contractante notifie au Secrétaire général de l'Organisation des

Nations Unies qu'elle accepte l'amendement. L'amendement prend effet 100 jours après que le Secrétaire général de l'Organisation des Nations Unies a reçu des notifications d'acceptation de Parties contractantes qui représentent 75 % au moins des membres exportateurs groupant 85 % au moins des voix des membres exportateurs, et de Parties contractantes qui représentent 75 % au moins des membres importateurs groupant 85 % au moins des voix des membres importateurs, ou à une date ultérieure que le Conseil peut avoir fixée par un vote spécial. Le Conseil peut fixer un délai avant l'expiration duquel chaque Partie contractante doit notifier au Secrétaire général de l'Organisation des Nations Unies qu'elle accepte l'amendement et, si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est considéré comme retiré. Le Conseil donne au Secrétaire général les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci entre en vigueur cesse à cette date de participer au présent Accord, à moins que ledit membre ne prouve au Conseil, lors de la première réunion que celui-ci tient après la date d'entrée en vigueur de l'amendement, qu'il n'a pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle, et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation jusqu'à ce que ces difficultés aient été surmontées. Ce membre n'est pas lié par l'amendement jusqu'à ce qu'il ait notifié son acceptation dudit amendement.

Article 77. DISPOSITIONS SUPPLÉMENTAIRES ET TRANSITOIRES

1. Le présent Accord sera considéré comme une continuation de l'Accord international de 1972 sur le cacao.

2. Afin de faciliter l'application ininterrompue de l'Accord international de 1972 sur le cacao :

a) Toutes les dispositions prises en vertu de l'Accord international de 1972 sur le cacao, soit par l'Organisation ou par l'un de ses organes, soit en leur nom, qui seront en vigueur au 30 septembre 1976 et dont il n'est pas spécifié que l'effet expire à cette date, resteront en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord.

b) Toutes les décisions que le Conseil institué aux termes de l'Accord international de 1972 sur le cacao devra prendre au cours de l'année contingente 1975/1976, en vue de leur application au cours de l'année contingente 1976/1977, seront prises pendant la dernière session ordinaire du Conseil qui se tiendra au cours de l'année contingente 1975/1976 et seront appliquées à titre provisoire comme si le présent Accord était déjà entré en vigueur, étant entendu que, si un membre quelconque demande qu'une de ces décisions soit reconsiderée, elle devra être confirmée par le Conseil, par un vote spécial ou à la majorité répartie simple conformément au présent Accord, dans les 90 jours qui suivront l'entrée en vigueur du présent Accord.

Article 78. TEXTES DU PRÉSENT ACCORD FAISANT FOI

Les textes du présent Accord en anglais, en espagnol, en français et en russe font tous également foi. Les originaux seront déposés dans les archives de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur Gouvernement, ont signé le présent Accord à la date qui figure en regard de leur signature.

ANNEXE S

ANNEXE A

PAYS POUR LESQUELS DES CONTINGENTS DE BASE SONT FIXÉS
CONFORMÉMENT AU PARAGRAPHE 1 DE L'ARTICLE 30

Brésil	Nigéria
Côte d'Ivoire	République Dominicaine
Ghana	République-Unie du Cameroun
Guinée équatoriale	Togo
Mexique	

ANNEXE B

PAYS PRODUISANT MOINS DE 10 000 TONNES DE CACAO ORDINAIRE PAR AN

Pays	Production en milliers de tonnes	
	1972/73	1973/74
Malaisie	7,0	10,0
Sierra Leone	6,6	7,7
Zaire	5,0	5,0
Gabon	5,0	5,0
Philippines	3,5	4,0
Haïti	3,5	3,5
Libéria	3,0	3,1
Congo	2,1	2,1
Cuba	2,0	2,0
Pérou	2,0	2,0
Bolivie	1,4	1,4
Nouvelles-Hébrides	0,8	0,7
Angola	0,6	0,7
Guatemala	0,6	0,7
Nicaragua	0,6	0,6
République-Unie de Tanzanie	0,6	0,6
Ouganda	0,5	0,5
Honduras	0,3	0,3
	45,1	49,9

Source : *Quarterly Bulletin of Cocoa Statistics* (vol. I, no 4).

ANNEXE C

PRODUCTEURS DE CACAO FIN («FINE» OU «FLAVOUR»)

1. Pays exportateurs produisant exclusivement du cacao fin (fine ou flavour)

Dominique	Sainte-Lucie
Equateur	Saint-Vincent
Grenade	Samoa-Occidental
Indonésie	Sri Lanka
Jamaique	Surinam
Madagascar	Trinité-et-Tobago
Panama	Venezuela

2. Pays exportateurs produisant, mais non exclusivement, du cacao fin (fine ou flavour)

	<i>Production en milliers de tonnes</i>	
	<i>1972/73</i>	<i>1973/74</i>
Costa Rica (25%)	5,0	6,0
Sao Tomé-et-Principe (50%)	11,3	10,4
Papouasie-Nouvelle-Guinée (75%)	23,1	30,0
	<u>39,4</u>	<u>46,4</u>

Source : *Quarterly Bulletin of Cocoa Statistics* (vol. I, N° 4).

ANNEXE D
IMPORTATIONS DE CACAO CALCULÉES AUX FINS DE L'ARTICLE 10*

<i>Pays</i>	<i>1972</i>	<i>1973</i>	<i>1974</i>	<i>Moyenne</i>	<i>Pourcentage</i>
	<i>(en milliers de tonnes)</i>				
Etats-Unis d'Amérique	399,8	357,3	315,7	357,6	22,89
Allemagne, République fédérale d'	179,5	188,4	186,6	184,8	11,83
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	161,5	145,4	158,0	155,0	9,92
Royaume des Pays-Bas	151,9	144,9	144,7	147,2	9,42
Union des Républiques socialistes soviétiques	143,7	130,1	162,8	145,5	9,31
France	77,6	78,4	81,9	79,3	5,08
Japon	55,4	59,7	38,3	51,1	3,27
Italie	44,3	47,0	45,0	45,4	2,91
Belgique/Luxembourg	36,8	36,4	37,3	36,8	2,36
Espagne	38,7	35,8	34,9	36,5	2,34
Canada	39,1	34,9	30,0	34,7	2,22
Pologne	32,1	30,6	31,9	31,5	2,02
Suisse	28,8	31,7	27,7	29,4	1,88
Australie	24,7	19,8	28,0	24,2	1,55
République démocratique allemande	24,4	21,1	22,2	22,6	1,45
Tchécoslovaquie	20,8	19,3	21,2	20,4	1,31
Autriche	17,1	16,7	15,0	16,3	1,04
Irlande	14,3	16,3	16,0	15,5	0,99
Yougoslavie	14,5	12,1	19,1	15,2	0,97
Hongrie	14,2	12,1	14,6	13,6	0,87
Suède	13,8	11,5	11,9	12,4	0,79
Argentine	11,2	11,1	13,3	11,9	0,76
Bulgarie	11,8	8,4	8,5	9,6	0,61
Afrique du Sud	9,7	8,2	8,5	8,8	0,56
Roumanie	7,8	7,5	8,4	7,9	0,51
Norvège	9,4	7,6	6,8	7,9	0,51
Danemark	8,7	7,3	6,1	7,4	0,47
Colombie	7,7	6,0	6,2	6,6	0,42
Nouvelle-Zélande	6,2	4,8	7,4	6,1	0,39
Finlande	6,0	5,8	6,5	6,1	0,39
Portugal	3,7	3,7	2,9	3,4	0,22
Philippines	4,9	2,8	2,6	3,4	0,22
Chili	2,9	2,7	2,3	2,6	0,17
Pérou	3,6	2,4	1,3	2,4	0,15
Algérie	1,1	1,1	1,1	1,1	0,07
Inde	0,7	0,7	0,8	0,7	0,05
Tunisie	0,8	0,4	0,7	0,6	0,04

Pays	1972	1973	1974	Moyenne	Pourcentage
	(en milliers de tonnes)				
Uruguay	0,6	0,5	0,5	0,5	0,03
Honduras	0,1	0,1	0,1	0,1	0,01
TOTAL	1 629,9	1 530,6	1 526,8	1 562,1	100,00

Source : *Quarterly Bulletin of Cocoa Statistics* (vol. I, no 4).

- Moyenne, pour les trois années 1972-1974, des importations nettes de cacao en fèves plus les importations brutes de produits dérivés du cacao, converties en équivalent de cacao en fèves au moyen des coefficients de conversion énumérés au paragraphe 2 de l'article 32.

ANNEXE E

PAYS EXPORTATEURS AUXQUELS S'APPLIQUE LE PARAGRAPHE 2 DE L'ARTICLE 35

Brésil
Mexique
République Dominicaine

ANNEXE F

CONTINGENTS DE BASE CALCULÉS AUX FINS DES PARAGRAPHES 1 ET 2 DE L'ARTICLE 69*

Pays exportateurs	Production (en milliers de tonnes)	Contingents de base (en pourcentages)
Ghana	409,8	32,5
Nigéria	247,7	19,6
Côte d'Ivoire	196,3	15,5
Brésil	189,7	15,0
République-Unie du Cameroun	112,0	8,9
République Dominicaine	37,1	2,9
Mexique	27,3	2,2
Togo	23,1	1,8
Guinée équatoriale	19,6	1,6
	1 262,6	100,0

Source : *Quarterly Bulletin of Cocoa Statistics* (vol. I, no 4) [à l'exception du chiffre concernant la production de la République Dominicaine en 1973/1974, qui a été communiqué par la délégation de ces pays à la Conférence des Nations Unies sur le cacao, 1975].

* Contingents calculés sur la base de la production moyenne des années 1969/70 à 1973/74.

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО КАКАО 1975 ГОДА

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СОДЕРЖАНИЕ (продолжение)

Приложение В	Страны, производящие менее 10 000 тонн стандартных сортов какао в год	Приложение Е	Экспортирующие страны, к которым применяется пункт 2 статьи 36
Приложение С	Страны, производящие высококачественное или ароматическое какао	Приложение F	Базисные квоты, подсчитанные для целей пунктов 1 и 2 статьи 69
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ГЛАВА I. ЦЕЛИ

Статья 1. [Цели]

Цели настоящего Соглашения определены с учетом рекомендаций, содержащихся в Заключительном акте первой сессии Конференции Организации Объединенных Наций по торговле и развитию, и заключаются в том, чтобы:

- a) облегчить серьезные экономические трудности, которые продолжали бы существовать, если бы регулирование соотношения производства и потребления какао не могло осуществляться лишь действием обычных рыночных факторов настолько быстро, насколько этого требуют обстоятельства;
- b) предотвратить чрезмерные колебания цен на какао, которые оказывают отрицательное влияние на долгосрочные интересы как производителей, так и потребителей;
- c) принять меры, которые будут способствовать стабилизации и увеличению поступлений производящих стран-членов от экспорта какао, содействуя тем самым предоставлению необходимого стимула для достижения динамичных и возрастающих темпов роста производства и предоставлению даним странам ресурсов для ускорения экономического роста и социального развития, учитывая одновременно и интересы потребителей в импортирующих странах-членах, в частности необходимость расширения потребления;
- d) обеспечить достаточное предложение какао по разумным ценам, которые были бы справедливыми по отношению к производителям и потребителям; и
- e) содействовать расширению потребления и, в случае необходимости и по мере возможности, регулированию производства, с тем чтобы обеспечить в долгосрочном плане равновесие предложения и спроса.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. Определения

В настоящем Соглашении:

- a) какао означает какао-бобы и какао-продукты;
- b) какао-продукты означают продукты, изготовленные исключительно из какао-бобов, таких, как какао-масса, какао-масло, неподслащенный какао-порошок, какао-жмы и какао-крупка, а также другие содержащие какао продукты, которые Совет может определить в случае необходимости;

- c) высококачественное или ароматическое какао означает какао, производимое в странах, перечисленных в приложении С, в соответствии с установленным в нем долями производства;
- d) тонна означает метрическую тонну в 1 000 килограммов, или 2 204,6 англо-фунта; и фунт означает 453,597 грамма;
- e) сельскохозяйственный год означает двенадцатимесячный период с 1 октября по 30 сентября включительно;
- f) контингентный год означает двенадцатимесячный период с 1 октября по 30 сентября включительно;
- g) базисная квота означает квоту, устанавливаемую в соответствии со статьей 30;
- h) годовая экспортная квота означает квоту каждого экспортирующего члена, определенную согласно статье 31;
- i) действующая экспортная квота означает квоту экспортирующего члена в любое данное время, определенную согласно статье 31 или скорректированную согласно статье 34, или сокращенную согласно пунктам 4, 5 и 6 статьи 35, или, возможно, охваченную положениями статьи 36;
- j) экспорт какао означает любое какао, вывозимое за пределы таможенной территории любой страны, и импорт какао означает любое какао, поступающее на таможенную территорию любой страны, при условии, что в смысле настоящих определений таможенная территория применительно к члену, имеющему более одной таможенной территории, считается относящейся к совокупности таможенных территорий этого члена;
- k) Организация означает Международную организацию по какао, упомянутую в статье 5;
- l) Совет означает Международный совет по какао, упомянутый в статье 6;
- m) член означает Договаривающуюся сторону настоящего Соглашения, включая Договаривающиеся стороны, о которых говорится в пункте 2 статьи 3, или территорию или группу территорий, в отношении которых было направлено уведомление согласно пункту 2 статьи 71, или межправительственную организацию, как это предусмотрено в статье 4;
- n) экспортнующая страна или экспортирующий член означают соответственно страну или члена, экспорт какао которых в пересчете на какаобобы превышает их импорт;
- o) импортнующая страна или импортирующий член означают соответственно страну или члена, импорт какао которых в пересчете на какаобобы превышает их экспорт;
- p) производящая страна или производящий член означают соответственно страну или члена, которые выращивают какаобобы в значительных коммерческой точки зрения количествах;
- q) простое раздельное большинство голосов означает большинство голосов, поданных экспортирующими членами, и большинство голосов, поданных импортирующими членами, подсчитанных раздельно;
- r) специальное голосование означает две трети голосов, поданных экспортирующими членами, и две трети голосов, поданных импортирующими членами, подсчитанных раздельно, при условии, что число поданных таким образом голосов представляет по меньшей мере половину присутствующих и голосующих членов;

s) вступление в силу означает, если не оговорено иное, дату первого предварительного или окончательного вступления настоящего Соглашения в силу.

ГЛАВА III. ЧЛЕНСТВО

Статья 3. Членство в Организации

1. Каждая Договаривающаяся сторона является одним членом Организации, за исключением случаев, особо предусмотренных в пункте 2.

2. Если Договаривающаяся сторона, включая территории, за международные отношения которых она в настоящее время несет в коичном счете ответственность и на которые в соответствии с пунктом 1 статьи 71 распространяется настоящее Соглашение, состоит из одной или нескольких единиц, которые, взятые отдельно, представляли бы собой экспортирующего члена, и из одной или нескольких единиц, которые, взятые отдельно, представляли бы собой импортирующего члена, то возможно либо совместное участие Договаривающейся стороны с этими территориями, либо, в случае представления Договаривающейся стороной соответствующего уведомления согласно пункту 2 статьи 71, раздельное участие—индивидуальное, коллективное или групповое—территорий, которые, взятые отдельно, представляли бы собой экспортирующего члена, и раздельное участие—индивидуальное, коллективное или групповое—территорий, которые, взятые отдельно, представляли бы собой импортирующего члена.

3. Член может изменить категорию своего членства на условиях, установленных Советом.

Статья 4. Участие межправительственных организаций

1. Любая ссылка в настоящем Соглашении на «правительство» рассматривается как включающая ссылку на любую межправительственную организацию, несущую ответственность в отношении обсуждения, заключения и применения международных соглашений, в частности товарищих соглашений. В соответствии с этим любая ссылка в настоящем Соглашении на подписание или на депонирование ратификационных грамот или актов о принятии или утверждении, или на уведомление о временном применении, или на присоединение правительства рассматривается по отношению к таким межправительственным организациям как включающая ссылку на подписание или на депонирование ратификационных грамот или актов о принятии или утверждении, или на уведомление о временном применении, или на присоединение таких межправительственных организаций.

2. Такие межправительственные организации сами не имеют голосов, но в случае голосования по вопросам, входящим в их компетенцию, они имеют право подавать голоса своих государств-членов и подают их коллективно. В таких случаях государства-члены таких межправительственных организаций имеют права индивидуально осуществлять свое право голоса.

3. Положения пункта 1 статьи 15 не применяются к таким межправительственным организациям; однако эти организации могут участвовать в обсуждениях Исполнительного комитета по вопросам, входящим в их компетенцию. В случае голосования по вопросам, входящим в их компетенцию, голоса, которые имеют право подавать их государства-члены в Исполнительном комитете, подаются коллективно одним из этих государств-членов.

ГЛАВА IV. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 5. Учреждение, местопребывание и структура Международной организации по какао

1. Международная организация по какао, учрежденная Международным соглашением по какао 1972 года, продолжает существовать в целях проведения в жизнь положений настоящего Соглашения и наблюдения за его действием.

2. Организация осуществляет свои функции через:

- a) Международный совет по какао и Исполнительный комитет;
- b) Исполнительного директора и персонала.

3. Местопребыванием организации является Лондон, если Совет специальным голосованием не примет иного решения.

Статья 6. Состав Международного совета по какао

1. Высшим органом Организации является Международный совет по какао, состоящий из всех членов Организации.

2. Каждый член представлен в Совете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый член может также назначить одного или нескольких советников представителя или заместителей представителя.

Статья 7. Полномочия и функции Совета

1. Совет осуществляет все полномочия и выполняет или принимает меры к выполнению всех функций, которые необходимы для выполнения конкретных положений настоящего Соглашения.

2. Совет специальным голосованием принимает правила и положения, необходимые для выполнения положений настоящего Соглашения и совместимые с ними, включая свои правила процедуры и правила процедуры своих комитетов, финансовые правила, положения о персонале Организации и правила, определяющие операции со стабилизационным запасом и управление им. Совет может предусмотреть в своих правилах процедуры порядок разрешения конкретных вопросов без созыва заседаний.

3. Совет ведет документацию, необходимую для выполнения им своих функций в соответствии с настоящим Соглашением, и другую документацию, которую он считает желательной.

4. Совет публикует годовой отчет. Этот отчет охватывает ежегодный обзор, предусмотренный в статье 59. Совет публикует также другую информацию, которую он считает необходимой.

Статья 8. Председатель и заместители председателя Совета

1. Совет избирает на каждый контингентный год председателя, а также первого и второго заместителя председателя, которые не получают вознаграждения от Организации.

2. Как председатель, так и первый заместитель председателя избираются либо из числа представителей экспортирующих членов, либо из числа представителей импортирующих членов, а второй заместитель председателя — из числа представителей другой категории. Распределение этих должностей чередуется между двумя категориями членов каждый контингентный год.

3. В случае временного отсутствия председателя и двух заместителей председателя или постоянного отсутствия одного из них или более Совет может избрать новых должностных лиц из представителей экспортирующих членов или из представителей импортирующих членов, в соответствии с распределением, на временной или постоянной основе, как того могут потребовать обстоятельства.

4. Ни председатель, ни другое должностное лицо, когда оно председательствует на заседаниях Совета, не принимает участия в голосовании. Замещающее лицо может осуществлять право голоса того члена, которого оно представляет.

Статья 9. Сессии Совета

1. Как правило, Совет проводит одну очередную сессию в каждом полугодии контингентного года.

2. Совет, помимо проведения заседаний в связи с другими обстоятельствами, особо предусмотренными настоящим Соглашением, собирается также на специальные сессии по своему решению или по просьбе:

- a) любых пяти членов; или
- b) члена или членов, имеющих не менее 200 голосов; или
- c) Исполнительного комитета.

3. Уведомление о созыве сессии рассыпается по крайней мере за 30 дней до ее открытия, за исключением чрезвычайных случаев, когда положения настоящего Соглашения предусматривают другой срок.

4. Сессии проводятся в местопребывании Организации, если Совет специальным голосованием не принимает другого решения. Если по приглашению какого-либо члена Совет собирается не в местопребывании Организации, то этот член оплачивает связанные с этим дополнительные расходы.

Статья 10. Голоса

1. Экспортирующие члены, вместе взятые, имеют 1 000 голосов, и импортирующие члены, вместе взятые, имеют 1 000 голосов, причем эти голоса распределяются между членами каждой категории, то есть экспортирующими членами и импортирующими членами, соответственно согласно нижеследующим пунктам настоящей статьи.

2. Голоса экспортирующих членов распределяются следующим образом: 100 голосов делятся поровну между всеми экспортирующими членами до ближайшего целого голоса для каждого члена; остальные голоса распределяются пропорционально их базисным квотам.

3. Голоса импортирующих членов распределяются следующим образом: 100 голосов делятся поровну между всеми импортирующими членами до ближайшего целого голоса для каждого члена; остальные голоса распределяются пропорционально объему их импорта, указанному в приложении D.

4. Ни один член не может иметь более 300 голосов. Любое число голосов сверх этой цифры, получаемое при расчете согласно пунктам 2 и 3, перераспределяется между другими членами на основе пунктов 2 и 3, соответственно.

5. В случаях, когда происходят изменения в членском составе Организации или когда приостанавливается или восстанавливается право голоса одного из членов согласно положениям настоящего Соглашения, Совет принимает меры к перераспределению голосов в соответствии с настоящей статьей.

6. Дробление голосов не допускается.

Статья 11. Процедура голосования в Совете

1. Каждый член имеет право подавать то число голосов, которым он располагает, и никто не может делить свои голоса. Однако любой член может иначе использовать любые голоса, на подачу которых он уполномочен согласно пункту 2.

2. Путем письменного уведомления, направляемого председателю Совета, любой экспортирующий член может уполномочить любого другого экспортирующего члена и любой импортирующий член может уполномочить любого другого импортирующего члена представлять его интересы и подавать его голоса на любом заседании Совета. В этом случае ограничение, предусмотренное в пункте 4 статьи 10, не применяется.

3. Экспортирующие члены, производящие исключительно высококачественное или ароматическое какао, не принимают участия в голосовании по вопросам, относящимся к установлению и корректировке квот и к операциям со стабилизационным запасом и управлению им.

Статья 12. Решения Совета

1. Все решения Совета принимаются и все рекомендации выносятся простым раздельным большинством голосов, если в настоящем Соглашении не предусматривается специального голосования.

2. При определении числа голосов, необходимого для принятия любого решения или рекомендации Совета голоса воздержавшихся от голосования членов не учитываются.

3. В отношении любого действия Совета, для которого согласно настоящему Соглашению требуется специальное голосование, применяется следующая процедура:

a) Если требуемого большинства не получается вследствие подачи голосов «против» тремя или меньшим числом экспортирующих членов или тремя или меньшим числом импортирующих членов, то предложение ставится сноса на голосование в течение 48 часов, если Совет примет простым раздельным большинством голосов решение об этом.

b) Если требуемого большинства снова не получается вследствие подачи голосов «против» двумя или одним экспортирующим членом или двумя или одним импортирующим членом, то предложение ставится сноса на голосование в течение 24 часов, если Совет примет простым раздельным большинством голосов решение об этом.

c) Если требуемого большинства не получается при третьем голосовании вследствие подачи голосов «против» одним экспортирующим или одним импортирующим членом, то предложение считается принятным.

d) Если Совет не ставит предложение на новое голосование, оно считается отклоненным.

4. Члены обязуются считать для себя обязательными все решения, принимаемые Советом на основании положений настоящего Соглашения.

Статья 13. Сотрудничество с другими организациями

1. Совет принимает любые меры, необходимые для обеспечения консультаций или сотрудничества с Организацией Объединенных Наций и ее организациями, в частности Конференцией Организации Объединенных Наций по торговле и развитию, а также с Продовольственной и сельскохозяйственной орга-

низацией и по мере необходимости с другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями.

2. Совет, учитывая особую роль Конференции Организации Объединенных Наций по торговле и развитию в международной торговле сырьевыми товарами, должным образом информирует эту организацию о своей деятельности и программах работы.

3. Совет может также принимать любые меры, необходимые для поддержания эффективных контактов с международными организациями производителей какао и готовых изделий из него и продавцов и покупателей.

Статья 14. Приглашение наблюдателей

1. Совет может пригласить любого нечлена, являющегося членом Организации Объединенных Наций, ее специализированных учреждений или Международного агентства по атомной энергии, присутствовать на любом из его заседаний в качестве наблюдателя.

2. Совет может также пригласить любую из организаций, упомянутых в статье 13 присутствовать на любом из его заседаний в качестве наблюдателя.

Статья 15. Состав Исполнительного комитета

1. Исполнительный комитет состоит из восьми экспортирующих членов и восьми импортирующих членов при условии, что, если экспортирующих членов или импортирующих членов в Организации насчитывается десять или мешище, Совет может, сохраняя паритетное представительство обеих категорий членов, специальным голосованием принять решение об общем числе членов Исполнительного комитета. Члены Исполнительного комитета избираются на каждый контингентный год в соответствии со статьей 16 и могут переизбираться.

2. Каждый избранный член представлен в Исполнительном комитете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый такой член может также назначить одного или нескольких советников представителя или заместителей представителя.

3. Как председатель, так и заместитель председателя Исполнительного комитета, избираемые на каждый контингентный год Советом, избираются из числа делегаций экспортирующих членов или из числа делегаций импортирующих членов. Распределение этих должностей чередуется между двумя категориями членов каждый контингентный год. В случае временного или постоянного отсутствия председателя и заместителя председателя Исполнительный комитет может избрать новых должностных лиц из числа представителей экспортирующих или импортирующих членов в соответствии с распределением на временной или на постоянной основе в зависимости от обстоятельств. Ни председатель, ни любое другое должностное лицо, председательствующее на заседаниях Исполнительного комитета, не может принимать участия в голосовании. Замещающее лицо может осуществлять право голоса члена, которого он представляет.

4. Исполнительный комитет заседает в местопребывании Организации, если он специальным голосованием не принимает иного решения. Если по приглашению какого-либо члена Исполнительный комитет собирается не в местопребывании Организации, то этот член несет связанные с этим дополнительные расходы.

Статья 16. Выборы Исполнительного комитета

1. Экспортирующие и импортирующие члены Исполнительного комитета избираются в Совете, соответственно, экспортирующими и импортирующими членами Организации. Выборы по каждой категории проводятся в соответствии с нижеследующими пунктами настоящей статьи.
2. Каждый член подает все голоса, на которые он имеет право согласно статье 10, за одного кандидата. Член может подавать за другого кандидата голоса, на подачу которых он уполномочен согласно пункту 2 статьи 11.
3. Избранными считаются кандидаты, получившие наибольшее число голосов.

Статья 17. Компетенция Исполнительного комитета

1. Исполнительный комитет ответственен перед Советом и работает под его общим руководством.
2. Исполнительный комитет постоянно следит за состоянием рынка и рекомендует Совету меры, которые он считает целесообразными.
3. Без ущерба для права Совета осуществлять любое из его полномочий Совет может простым раздельным большинством голосов или специальным голосованием в зависимости от того, требуется ли для принятия Советом решения по данному вопросу простое раздельное большинство голосов или специальное голосование, передать Исполнительному комитету любое из своих полномочий, за исключением следующих:
 - a) перераспределение голосов согласно статье 10;
 - b) утверждение административного бюджета и установление размера взносов согласно статье 23;
 - c) пересмотр минимальной и максимальной цен согласно пункту 2 или 3 статьи 29;
 - d) пересмотр приложения С согласно пункту 3 статьи 33;
 - e) установление годовых экспортных квот согласно статье 31 и квартальных квот согласно пункту 8 статьи 35;
 - f) ограничение или приостановка закупок в стабилизационный запас согласно пункту 10 b) статьи 40;
 - g) мероприятия, касающиеся реализации какао для переработки на нетрадиционные для него продукты согласно статье 46;
 - h) освобождение от обязательств согласно статье 60;
 - i) разрешение споров согласно статье 62;
 - j) приостановление прав согласно пункту 3 статьи 63;
 - k) определение условий присоединения согласно статье 67;
 - l) исключение члена согласно статье 73;
 - m) продление или прекращение действия настоящего Соглашения согласно статье 75;
 - n) внесение рекомендаций членам о внесении поправок согласно статье 76.
4. Совет может в любое время отменить простым раздельным большинством голосов любые полномочия, переданные Исполнительному комитету.

Статья 18. Порядок голосования и принятие решений в Исполнительном комитете

1. Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 16, и никто из членов Исполнительного комитета не может делить свои голоса.

2. Без ущерба для положений пункта 1 и путем письменного уведомления, направляемого председателю, любой экспортирующий или импортирующий член, который не является членом Исполнительного комитета и который не подавал своих голосов согласно пункту 2 статьи 16 за какого-либо из избранных членов, может уполномочить любого экспортирующего или импортирующего члена Исполнительного комитета, в зависимости от конкретного случая, представлять его интересы и подавать его голоса в Исполнительном комитете.

3. В течение любого контингентного года любой член может после консультации с членом Исполнительного комитета, за которого он голосовал согласно статье 16, отказать этому члену в своих голосах. Эти голоса могут быть переданы другому члену Исполнительного комитета, но этому члену уже не может быть отказано в таких голосах в течение оставшейся части данного контингентного года. Член Исполнительного комитета, которому было отказано в голосах, тем не менее остается членом Исполнительного комитета в течение оставшейся части данного контингентного года. Любая мера, принятая согласно положениям настоящего пункта, обретает силу после получения председателем письменного уведомления о ней.

4. любое решение, принимаемое Исполнительным комитетом, требует такого же большинства голосов, какое необходимо для принятия этого решения в Совете.

5. Любой член имеет право обжаловать в Совете любое решение Исполнительного комитета при соблюдении условий, которые Совет устанавливает в своих правилах процедуры.

Статья 19. Кворум на заседаниях Совета и Исполнительного комитета

1. Кворум на открытии сессии Совета обеспечивается присутствием большинства экспортирующих членов и большинства импортирующих членов при условии, что эти члены располагают вместе в каждой из этих двух категорий по крайней мере двумя третьими общего числа голосов членов, принадлежащих к этой категории.

2. Если в день, назначенный для открытия сессии, и на следующий день кворум в соответствии с пунктом 1 не обеспечен, то на третий день и в течение всего оставшегося периода сессии кворум обеспечивается присутствием большинства экспортирующих членов и большинства импортирующих членов при условии, что эти члены располагают вместе в каждой из этих категорий простым большинством общего числа голосов членов, принадлежащих к этой категории.

3. Кворум на заседаниях, следующих за открытием любой сессии в соответствии с пунктом 1, определяется в соответствии с пунктом 2.

4. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

5. Кворум в отношении любого заседания Исполнительного комитета определяется Советом в правилах процедуры Исполнительного комитета.

Статья 20. ПЕРСОНАЛ ОРГАНИЗАЦИИ

1. Совет после консультации с Исполнительным комитетом назначает специальным голосованием Исполнительного директора. Условия назначения Исполнительного директора определяются Советом с учетом условий, действующих в отношении соответствующих должностных лиц аналогичных межправительственных организаций.

2. Исполнительный директор является главным административным должностным лицом Организации и отвечает перед Советом за применение и действие настоящего Соглашения в соответствии с решениями Совета.

3. Совет после консультации с Исполнительным комитетом назначает специальным голосованием Управляющего стабилизационным запасом. Условия назначения Управляющего определяются Советом.

4. Управляющий отвечает перед Советом за возложенные на него настоящим Соглашением обязанности, а также за дополнительные обязанности, которые Совет может определить. Ответственность за эти обязанности осуществляется в консультации с Исполнительным директором.

5. Без ущерба для положений пункта 4, персонал Организации отвечает перед Исполнительным директором, который в свою очередь отвечает перед Советом.

6. Исполнительный директор назначает персонал в соответствии с положениями, установленными Советом. При разработке таких положений Совет учитывает положения, действующие в отношении должностных лиц аналогичных межправительственных организаций. Назначения персонала производятся, насколько это практически осуществимо, из числа граждан экспортирующих и импортирующих членов.

7. Ни Исполнительный директор, ни Управляющий, ни другие сотрудники не должны иметь никаких финансовых интересов в производстве и промышленной переработке какао, в торговле какао, перевозке какао или рекламе какао.

8. При исполнении своих обязанностей Исполнительный директор, Управляющий и другие сотрудники не должны запрашивать или получать указаний от членов или от какого-либо другого органа, постороннего для Организации. Они должны воздерживаться от любых действий, которые могли бы отразиться на их положении как международных должностных лиц, ответственных только перед Организацией. Каждый член обязуется уважать исключительно международный характер обязанностей Исполнительного директора, Управляющего и персонала и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 21. Привилегии и иммунитеты

1. Организация является юридическим лицом. Она пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом или ответчиком в суде.

2. Статус, привилегии и иммунитеты Организации, ее Исполнительного директора, персонала и экспертов, а также представителей членов в период их

пребывания на территории Соединенного Королевства Великобритании и Северной Ирландии (именуемого далее «правительством принимающей страны») в целях выполнения их обязанностей определяются и в дальнейшем Соглашением о местопребывании Организации, заключенным между правительством Соединенного Королевства Великобритании и Северной Ирландии и Международной организацией по какао в Лондоне 26 марта 1975 года.

3. Соглашение о местопребывании, упомянутое в пункте 2, не зависит от данного Соглашения. Однако его действие прекращается:

- a) по договоренности между правительством принимающей страны и Организацией; или
- b) в том случае, если местопребывание Организации переводится с территории принимающей страны в другое место; или
- c) в случае прекращения существования Организации.

4. Организация может заключить с одним или несколькими другими членами соглашения, касающиеся привилегий и иммунитетов, которые могут потребоваться для надлежащего функционирования данного Соглашения.

ГЛАВА VI. ФИНАНСЫ

Статья 22. Финансы

1. По применению и действию настоящего Соглашения ведутся два счета—административный счет и счет стабилизационного запаса.

2. Расходы, необходимые для применения и действия настоящего Соглашения, за исключением расходов, относящихся к операциям с учрежденным в соответствии со статьей 37 стабилизационным запасом и его содержанию, вносятся в административный счет и оплачиваются за счет ежегодных взносов членов, размер которых устанавливается в соответствии со статьей 23. Однако, если какой-либо член запрашивает особые услуги, Совет может потребовать от него оплаты их.

3. Любые расходы, относящиеся к операциям со стабилизационным запасом и его содержанию в соответствии с пунктом 6 статьи 37, вносятся в счет стабилизационного запаса. Ответственность за любые расходы, относящиеся к счету стабилизационного запаса, кроме тех, которые уточняются в пункте 6 статьи 37, определяется Советом.

4. Финансовый год Организации совпадает с контингентным годом.

5. Расходы делегаций в Совете, в Исполнительном комитете и в любых комитетах Совета или Исполнительного комитета оплачиваются соответствующими членами.

Статья 23. УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРОВ ВЗНОСОВ

1. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает размер взноса каждого члена в этот бюджет.

2. Взнос каждого члена в административный бюджет на каждый финансовый год устанавливается в размере, пропорциональном доле голосов, принадлежащих этому члену в момент утверждения административного бюджета на этот финансовый год, в общем числе голосов всех членов. При уста-

новлении размера взносов голоса каждого члена подсчитываются без учета приостановления права голоса какого-либо члена или происшедшего в результате этого перераспределения голосов.

3. Размер первоначального взноса любого члена, присоединяющегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом в соответствии с числом голосов, которым будет располагать данный член, и со сроком, оставшимся до истечения текущего финансового года; однако взносы, установленные для других членов на текущий финансовый год, не изменяются.

Статья 24. Уплата взносов в административный бюджет

1. Взносы в административный бюджет на каждый финансовый год подлежат уплате в свободно конвертируемой валюте, и на них не распространяются валютные ограничения; срок уплаты наступает в первый день данного финансового года.

2. Если по истечении пяти месяцев с начала финансового года тот или иной член не уплатил полностью своего взноса в административный бюджет, Исполнительный директор просит данного члена произвести платеж как можно скорее. Если по истечении двух месяцев после просьбы Исполнительного директора данный член все еще не уплатил своего взноса, его право голоса в Совете и Исполнительном комитете приостанавливается до тех пор, пока он не уплатит полной суммы взноса.

3. Член, право голоса которого приостанавливается в соответствии с пунктом 2, не лишается других своих прав и не освобождается ни от каких обязательств по настоящему Соглашению, если Совет не примет иного решения специальным голосованием. Он по-прежнему обязан платить свой взнос и выполнять любые другие финансовые обязательства по настоящему Соглашению.

Статья 25. Ревизия и опубликование отчетности

1. Как можно скорее, но не позднее шести месяцев по истечении каждого финансового года, проверяется состояние счетов Организации за данный финансовый год и баланс на конец данного финансового года по каждому из счетов, упомянутых в пункте 1 статьи 22. Проверка производится независимым бухгалтером-ревизором с признанием репутацией совместно с двумя квалифицированными бухгалтерами-ревизорами от правительств стран-членов—одним от экспортirующих членов и одним от импортirующих членов,—избираемыми Советом на каждый финансовый год. Бухгалтеры-ревизоры от правительств стран-членов не получают вознаграждения от Организации.

2. Условия назначения независимого бухгалтера-ревизора с признанной репутацией, а также задача и цели проверки указываются в финансовых положениях Организации. Проверенная ведомость отчета о состоянии счетов и проверенный баланс Организации представляются Совету на утверждение на его ближайшей очередной сессии.

3. Опубликовывается краткая сводка проверенных счетов и баланса.

ГЛАВА VII. ЦЕНА, КВОТЫ, СТАБИЛИЗАЦИОННЫЙ ЗАПАС И ПЕРЕРАБОТКА В НЕТРАДИЦИОННЫЕ ДЛЯ КАКАО ПРОДУКТЫ

Статья 26. Функционирование настоящего соглашения

1. Для достижения целей настоящего Соглашения члены принимают меры к тому, чтобы поддерживать цену на какао-бобы в согласованных пределах, и для этой цели и под контролем Совета устанавливается система экспортных квот, учреждается система стабилизационного запаса и предусматриваются меры по реализации с целью переработки на нетрадиционные продукты при строгом контроле излишков какао сверх квот и какао-бобов, превышающих размеры стабилизационного запаса.

2. Члены осуществляют свою торговую политику таким образом чтобы могли быть достигнуты цели настоящего Соглашения.

Статья 27. Консультации и сотрудничество с производителями какао и какао-продуктов

1. Совет поощряет членов запрашивать мнение экспертов по вопросам какао.

2. При выполнении своих обязательств, вытекающих из настоящего Соглашения, члены осуществляют свою деятельность сообразно установленным каналам торговли и должным образом учитывают законные интересы производителей какао и какао-продуктов.

3. Члены не вмешиваются в арбитраж коммерческих споров между покупателями и продавцами какао, если контракты не могут быть выполнены из-за положений, принятых с целью выполнения настоящего Соглашения, и не чинят препятствий осуществлению арбитражных процедур. Требование о соблюдении членами положений настоящего Соглашения не принимается как основание для невыполнения контракта или как мера защиты в таких случаях.

Статья 28. Цена дня и индикаторная цена

1. В настоящем Соглашении цена на какао-бобы устанавливается в зависимости от цены дня и индикаторной цены.

2. Цена дня, с учетом положений пункта 4, является вычисляемой ежедневно средней из котировок на какао-бобы по срочным сделкам на ближайшие три активных месяца на Нью-Йоркской бирже какао в полдень и на Лондонской срочной бирже какао при закрытии. Лондонские цены переводятся в центы США за фунт с использованием текущего шестимесячного курса по срочным сделкам, публикуемого в Лондоне при закрытии. Совет определяет метод расчета в том случае, если котировки имеются только на одной из этих бирж какао или если Лондонская биржа закрыта. Моментом перехода к следующему трехмесячному периоду считается 15-е число месяца, непосредственно предшествующего ближайшему активному месяцу, в течение которого наступает срок сделки.

3. Индикаторная цена является средней ценой дня за период в 15 последовательных рыночных дней или, для целей пункта 2 с) статьи 34, за период в 22 последовательных рыночных дня. Любая ссылка в настоящем Соглашении на индикаторную цену, находящуюся на уровне ниже или выше того или иного показателя, означает, что средняя цена дня за требуемый период последовательных рыночных дней была на уровне ниже или выше данного показателя. Совет принимает правила для осуществления положений настоящего пункта.

4. Совет может специальным голосованием принять решение об использовании любого другого метода определения цены для индикаторной цепи, если, по его мнению, подобный метод более удовлетворителен, чем методы, изложенные в пунктах 2 и 3.

Статья 29. Цены

1. Для целей настоящего Соглашения минимальная цена на какао-бобы устанавливается в размере 39 центов США за фунт, а максимальная цена—55 центов США за фунт.

2. До конца первого контингентного года и вновь—если будет решено продлить настоящее Соглашение в соответствии со статьей 75 еще на два года—до конца третьего контингентного года Совет рассматривает минимальную и максимальную цены и может специальным голосованием изменить их.

3. При исключительных обстоятельствах, вытекающих из изменений международного экономического или валютного положения, Совет рассматривает минимальную и максимальную цены и может специальным голосованием изменить их.

4. При рассмотрении цен, согласно пунктам 2 и 3, Совет учитывает тенденцию цен на какао, потребление, производство, запасы, влияние изменений в международной экономической ситуации или валютной системе на цены на какао, а также любые другие факторы. Исполнительный директор представляет необходимые данные для соответствующего рассмотрения вышеизложенных факторов.

5. Положения статьи 76 не применяются при пересмотре цен согласно настоящей статье.

Статья 30. Базисные квоты

1. На каждый контингентный год базисная квота, выделенная каждому экспортирующему члену, указанному в приложении А, составляет отношение в процентах среднегодового производства за предшествующие пять сельскохозяйственных лет, в отнесении которых Организация располагает окончательными данными, к среднегодовому производству всех экспортирующих членов, перечисленных в приложении А.

2. Для перечисленных в приложении В экспортирующих членов, производящих менее 10000 тонн стандартных сортов какао, базисной квоты не устанавливается.

3. Совет пересматривает списки в приложениях А и В, если этого требует развитие производства какого-либо экспортирующего члена.

Статья 31. Годовые экспортные квоты

1. По крайней мере за 40 дней до начала каждого контингентного года Совет утверждает оценку мирового нетто-импорта какао. При этом Совет учитывает все имеющие отношение к делу факторы, влияющие на спрос на какао и предложение какао, включая, в частности, прошлые тенденции помола какао, перспективные изменения запасов, текущие и ожидаемые тенденции цен. В свете этих оценок и с учетом ожидаемого объема экспорта, на который не распространяются квоты, а также импорта из нечленов, Совет специальным голосованием немедленно определяет годовые экспортные квоты на уровне, необходимом для удержания цен в пределах, указанных в статье 29.

2. Если по крайней мере за 35 дней до начала контингентного года Совет не сможет достигнуть договоренности относительно годовых экспортных квот, Исполнительный директор представляет Совету свое предложение относительно совокупной величины годовых экспортных квот. Совет немедленно принимает решение специальным голосованием по этому предложению. Совет в любом случае определяет годовые экспортные квоты по крайней мере за 30 дней до начала контингентного года.

3. Оценки, утвержденные в соответствии с пунктом 1, а также определенные на их основе годовые экспортные квоты анализируются и при необходимости пересматриваются Советом специальным голосованием на его очередной сессии в первой половине соответствующего контингентного года в свете уточненных статистических данных, которые он мог собрать в соответствии со статьей 57.

4. Годовая экспортная квота каждого экспортнирующего члена должна быть пропорциональна базисной квоте, устанавливаемой в соответствии со статьей 30.

5. По представлению доказательств, которые Совет сочтет достаточными, он разрешает экспортнирующему члену, производящему в любой контингентный год менее 10 000 тонн, экспорттировать в течение этого года количество, не превышающее его фактической продукции, предназначающейся на экспорт.

Статья 32. Охват экспортных квот

1. Годовые экспортные квоты охватывают:

- a) экспорт какао экспортнирующим членам; и*
- b) какао урожая текущего сельскохозяйственного года, зарегистрированное к экспорту по лимитам экспортной квоты, действующей в конце контингентного года, но отгруженное после истечения контингентного года, при условии, что такой экспорт будет осуществлен не позднее конца первого квартала следующего контингентного года и будет регулироваться условиями, которые установят Совет.*

2. Для определения эквивалента экспорта какао-продуктов из экспортнирующих членов и экспортнирующих нечленов устанавливаются следующие коэффициенты пересчета в какао-бобы: какао-масло—1,33; какао-жмых и какао-порошок—1,18; какао масса и крупка—1,25. Совет может в случае необходимости решить, что другие продукты, содержащие какао, являются какао-продуктами. Коэффициенты пересчета для других какао-продуктов, помимо тех, для которых коэффициенты пересчета указаны в настоящем пункте, устанавливаются Советом.

3. Совет на основе любого документа, упомянутого в статье 49, осуществляет постоянное наблюдение за экспортом какао-продуктов экспортнирующими членами и за импортом какао-продуктов из экспортнирующих стран-нечленов. Если Совет приходит к заключению, что в течение контингентного года разница между объемом экспорта какао-жмыха и/или какао-порошка и объемом экспорта какао-масла какой либо экспортнирующей страны значительно возросла за счет какао-жмыха и/или какао-порошка, например, вследствие более широкого использования метода переработки экстрагированием, то для определения эквивалента экспорта какао-продуктов данной страны в течение данного контингентного года и/или, если таково будет решение Совета, в течение последующего контингентного года подлежат

использованию следующие коэффициенты пересчета в какао-бобы: какао-масло—2,15; какао-масса и крупка—1,25; какао-жмых и порошок—0,30; с вытекающим из этого изменением размера недостающего взноса, взимаемого в соответствии со статьей 39. Это положение, однако, не применяется, если сокращение объема экспорта какао-продуктов, за исключением какао-масла, вызвано ростом их внутреннего продовольственного потребления или иными причинами, выдвигаемыми экспортной страной и рассматриваемыми Советом как убедительные и прнемлемые.

4. Поставки Управляющему стабилизационным запасом экспортующими членами, согласно пункту 2 статьи 40 и пункту 1 статьи 46, а также реализация какао для других целей, согласно пункту 2 статьи 46, не засчитываются в экспортные квоты этих членов.

5. Если Совет убедится в том, что какао было экспортано экспортующими членами для филантропических или других некоммерческих целей, то такое какао не засчитывается в экспортные квоты данных членов.

Статья 33. Высококачественное или ароматическое какао

1. Несмотря на статьи 31 и 39, положения настоящего Соглашения об экспортных квотах и о взносах для финансирования стабилизационного запаса не применяются к высококачественному или ароматическому какао любого экспортующего члена, который указан в пункте 1 приложения С и продукция которого состоит исключительно из высококачественного или ароматического какао.

2. Пункт 1 относится также к любому экспортующему члену, который указан в пункте 2 приложения С и часть продукции которого состоит из высококачественного или ароматического какао, в пределах доли его производства, указанной в пункте 2 приложения С. К остальной части его продукции применяются положения Соглашения об экспортных квотах и взносах для финансирования стабилизационного запаса и другие ограничения, предусмотренные в настоящем Соглашении.

3. Совет может, специальным голосованием пересмотреть приложение С.

4. Если Совет обнаружит, что производство или экспорт стран, перечисленных в приложении С, резко возросли, он принимает надлежащие меры для предотвращения злоупотребления или уклонения от выполнения настоящего Соглашения.

5. Каждый экспортующий член, указанный в приложении С, обязуется требовать предъявления утвержденного Советом контрольного документа, прежде чем разрешить экспорт высококачественного или ароматического какао со своей территории. Каждый импортирующий член обязуется требовать предъявления утвержденного Советом контрольного документа, прежде чем разрешить импорт высококачественного или ароматического какао на свою территорию.

Статья 34. Действие и регулирование годовых экспортных квот

1. Совет ведет наблюдение за положением на рынке и собирается всякий раз, когда этого требуют обстоятельства.

2. Действуют следующие квоты, если Совет специальным голосованием не решит увеличить или сократить их:

a) Когда индикаторная цена выше минимальной цены + 6 центов США за фунт и ниже или на уровне минимальной цены + 8 центов США за фунт, действующие экспортные квоты составляют 100% первоначальных годовых экспортных квот.

b) Когда индикаторная цена выше минимальной цены + 3 цента США за фунт и ниже или на уровне минимальной цены + 6 центов США за фунт, действующие экспортные квоты составляют 97% первоначальных годовых экспортных квот.

c) Когда индикаторная цена выше минимальной цены + 8 центов США за фунт, действующие экспортные квоты отменяются.

3. Когда индикаторная цена выше минимальной цены и ниже или на уровне минимальной цены + 3 цента США за фунт, Управляющий закупает какао-бобы в объеме до 4% первоначальных годовых экспортных квот в соответствии с условиями, предусмотренными в пунктах 3 и 6 статьи 40.

4. Когда индикаторная цена ниже минимальной цены, Управляющий закупает какао-бобы в соответствии с условиями, предусмотренными в пунктах 4 и 6 статьи 40.

5. Когда индикаторная цена выше минимальной цены + 14 центов США за фунт и ниже или на уровне максимальной цены, производятся продажи из стабилизационного запаса в объеме до 7% первоначальных годовых экспортных квот в соответствии с условиями, предусмотренными в пункте 1 статьи 41.

Статья 35. Соблюдение экспортных квот

1. Члены принимают меры, необходимые для обеспечения полного соблюдения взятых ими на себя по настоящему Соглашению обязательств в отношении экспортных квот. Совет может потребовать принятия членами в случае необходимости дополнительных мер для эффективного применения системы экспортных квот, включая введение экспортирующими членами правил, обеспечивающих регистрацию всего какао, подлежащего экспорту в пределах действующей квоты.

2. Экспортирующие члены обязуются регулировать свои продажи таким образом, чтобы способствовать организованному сбыту и быть в состоянии в любое время соблюдать свои действующие экспортные квоты. В любом случае ни один экспортирующий член не должен экспорттировать более 85 и 90% своей годовой экспортной квоты, установленной в соответствии со статьей 31, в течение, соответственно, первых двух и первых трех кварталов.

3. Каждый экспортирующий член обязуется, что объем его экспорта какао не будет превышать его действующей экспортной квоты.

4. Если экспортирующий член допускает превышение своей действующей экспортной квоты меньше чем на 1% от его годовой экспортной квоты, это не рассматривается как нарушение пункта 3. Однако всякое такое превышение вычитается из действующей экспортной квоты этого члена в следующем контингентном году.

5. Если экспортирующий член допускает впервые превышение своей действующей экспортной квоты сверх предельного допуска, указанного в пункте 4, то, если Совет не решит иначе, этот член в течение трех месяцев после обнаружения Советом этого превышения продает в стабилизационный запас количество, равное превышению. Это количество автоматически вычитается из его действующей экспортной квоты на контингентный год, непосред-

ственno следующий за тем, в котором было совершено нарушение. Продажи в стабилизационный запас в соответствии с настоящим пунктом производятся согласно пунктам 6 и 7 статьи 40.

6. Если экспортирующий член допускает во второй или последующий раз превышение своей действующей экспортной квоты сверх предельного допуска, указанного в пункте 4, то, если Совет не решит иначе, этот член в течение трех месяцев после обнаружения Советом этого превышения продает в стабилизационный запас количество в два раза больше превышения. Это количество автоматически вычитается из его действующей экспортной квоты на контингентный год, непосредственно следующий за тем, в котором было совершено нарушение. Продажи в стабилизационный запас в соответствии с настоящим пунктом производятся согласно пунктам 6 и 7 статьи 40.

7. Любое действие, предпринятое в соответствии с пунктами 5 и 6, должно осуществляться без ущерба для положений Главы XV.

8. При определении годовых экспортных квот согласно статье 31 Совет может специальным голосованием принять решение об установлении квартальных экспортных квот. Он в то же время устанавливает правила действия и отмены таких квартальных экспортных квот. При установлении таких правил Совет учитывает структуру производства каждого экспортнующего члена.

9. В том случае, если введение или сокращение экспортных квот не может быть в полной мере осуществлено в текущем контингентном году из-за наличия контрактов *bona fide*, заключенных в то время, когда экспортные квоты были отменены или в пределах экспортных квот, действовавших в момент заключения контрактов, корректируются экспортные квоты, действующие в следующем контингентном году. Совет может потребовать доказательства наличия таких контрактов.

10. Члены обязуются немедленно передавать Совету всю информацию, которую они могут получить в отношении всякого нарушения настоящего Соглашения или любых правил или положений, установленных Советом.

Статья 36. ПЕРЕРАСПРЕДЕЛЕНИЕ ЧАСТИЧНО НЕДОИСПОЛЬЗОВАННЫХ КВОТ

1. Каждый экспортнующий член по возможности скорее и во всяком случае до конца мая каждого контингентного года информирует Совет и объясняет, в какой степени и по каким причинам он ожидает либо того, что он не использует своей действующей квоты, либо того, что у него останется излишек сверх этой квоты. В свете таких уведомлений и объяснений Исполнительный директор, если Совет специальным голосованием не примет иного решения с учетом условий рынка, перераспределяет частично недонспользованные квоты между экспортнющими членами в соответствии с правилами, установленными Советом и охватывающими условия, сроки и порядок такого перераспределения. Такие правила должны включать положения, регулирующие порядок проведения сокращений, предусмотренных в пунктах 5 и 6 статьи 35.

2. Для экспортнющих членов, которые не в состоянии до конца мая ввиду сроков сбора основного урожая информировать Совет об излишках или о том, что они не используют полностью своих экспортных квот, предельный срок направления такой информации продлевается до середины июля. Экспортнющие страны, которые имеют право на такое продление срока, перечислены в приложении Е.

***Статья 37. УЧРЕЖДЕНИЕ И ФИНАНСИРОВАНИЕ
СТАБИЛИЗАЦИОННОГО ЗАПАСА***

1. Настоящим учреждается система стабилизационного запаса.
2. В стабилизационный запас закупаются и в нем хранятся только какао-бобы, и его максимальный объем составляет 250 000 тонн.
3. Управляющий стабилизационным запасом в соответствии с правилами, принятыми Советом, отвечает за операции со стабилизационным запасом, а также за закупку какао-бобов, продажу и поддержание запасов какао-бобов в хорошем состоянии и, не подвергаясь рыночным рискам, возобновление партий какао-бобов согласно соответствующим положениям настоящего Соглашения. Совет рассматривает вопрос о возможности и желательности переработки в какао-продукты какао-бобов, закупленных в стабилизационный запас, и в свете такого рассмотрения Совет может делать рекомендации, которые должны учитываться при пересмотре данного Соглашения в соответствии со статьей 75.
4. С начала первого квартального года после вступления в силу настоящего Соглашения для финансирования операций со стабилизационным запасом обеспечивается регулярный доход в виде взносов, взимаемых по сделкам с какао, в соответствии с положениями статьи 39. Если же Совет раснолагает другим источниками финансирования, он может назначить другой срок для применения положения о взносах.
5. Если в какое-либо время представляется вероятным, что доход от взносов окажется недостаточным для финансирования операций со стабилизационным запасом, Совет специальным голосованием может занимать средства в свободно конвертируемой валюте из соответствующих источников, в том числе правительства стран-членов. Любые такие займы погашаются за счет поступления от взносов, продажи какао из стабилизационного запаса и различных доходов стабилизационного запаса, если таковые имеются. Отдельные члены не несут ответственности за погашение таких займов.
6. Расходы по операциям со стабилизационным запасом и их содержанию включают:
 - a) вознаграждение Управляющего и расходы по содержанию штатных сотрудников, проводящих операции со стабилизационным запасом, и его содержанию, расходы Организации по управлению и контролю сбора взносов и расходы, связанные с погашением полученных займов и уплатой процентов на них, и
 - b) другие расходы, такие, как транспортные расходы и страхование с момента поставки на условиях фоб до поставки на склад стабилизационного запаса, расходы, связанные с хранением, включая фумигацию, грузовой обработкой, страхованием, управлением и инспекцией, а также расходы, связанные с возобновлением партий какао-бобов с целью поддержания их состояния и стоимости, покрываются за счет обычного источника дохода от взносов или займов, получаемых в соответствии с пунктом 5, или поступления от перепродажи в соответствии с пунктом 6 статьи 40.

***Статья 38. РАЗМЕЩЕНИЕ ИЗЛИШНИХ СРЕДСТВ
СТАБИЛИЗАЦИОННОГО ЗАПАСА***

1. Часть средств стабилизационного запаса, временно превышающих потребности для финансирования операций с ним, может соответствующим

образом размещаться в импортирующих и экспортирующих странах-членах в соответствии с правилами, установленными Советом.

2. Эти правила, в частности, учитывают ликвидность, необходимую для всех операций со стабилизационным запасом, и желательность поддержания реальной стоимости этих средств.

Статья 39. Взносы для финансирования стабилизационного запаса

1. Взнос, взимаемый с какао, либо впервые экспортруемого членом, либо впервые импортируемого членом, составляет один цент США за фунт какао-бобов и пропорциональное количество какао-продуктов в соответствии с пунктами 2 и 3 статьи 32. В любом случае взнос взимается только одни раз. Для этой цели импорт какао страной-членом из страны-члена считается происходящим из этого члена, если не представлены уловительные доказательства того, что такое какао происходит из страны-члена. Совет ежегодно пересматривает размеры взносов для финансирования стабилизационного запаса и, несмотря на положения первого предложения настоящего пункта, может специальным голосованием устанавливать более низкий уровень взноса или выносить решение о времением прекращении взимания взноса в свете финансовых ресурсов и обязательств Организации в отношении стабилизационного запаса.

2. Сертификаты об уплате взноса выдаются Советом в соответствии с правилами, которые он установит. Такие правила должны учитывать интересы торговли какао и охватывать, в частности, возможное использование агентов, выдачу документов по взносам и выплату взносов в установленный предельный срок.

3. Взносы, взимаемые согласно настоящей статье, выплачиваются в свободную конвертируемую валюту и освобождаются от валютных ограничений.

4. Ничто в настоящей статье не затрагивает права любого покупателя или продавца регулировать условия платежа за поставки какао по взаимному соглашению.

Статья 40. Закупки в стабилизационный запас

1. Для целей настоящей статьи максимальный объем стабилизационного запаса делится на индивидуальные доли для каждого экспортрующего члена пропорционально их базисным квотам, устанавливаемым в соответствии со статьей 30.

2. Если годовые экспортные квоты сокращены согласно статье 34, каждый экспортрующий член немедленно предлагает Управляющему стабилизационным запасом какао-бобы к продаже, а Управляющий в течение 10 дней со дня сокращения квоты заключает контракт на закупку у каждого экспортрующего члена какао-бобов в количестве, равном сокращению его квоты.

3. Когда Управляющий закупает какао-бобы согласно пункту 3 статьи 34, он продолжает делать закупки до тех пор, пока их объем не составит 4% первоначальных годовых экспортных квот или пока индикаторная цена не превысит минимальную цену + 3 цента США за фунт в зависимости от того, что произойдет раньше.

4. Когда Управляющий закупает какао-бобы согласно пункту 4 статьи 34, он продолжает делать закупки до тех пор, пока индикаторная цена не

нревысит миимальную цену или пока не будет достигнут максимальный объем стабилизационного запаса в зависимости от того, что произойдет раньше.

5. Управляющий закупает только какао-бобы признанных стандартных торговых сортов и в количествах не менее 100 тонн; такие какао-бобы являются собственностью Организации и находятся под ее контролем.

6. При закупке какао-бобов в соответствии с положениями пунктов 3 и 4 статьи 34 и пункта 2 настоящей статьи Управляющий:

a) делает платеж по текущим рыночным ценам согласно правилам, устанавливаемым Советом; или

b) по просьбе соответствующего экспортирующего члена делает:

- i) первоначальный платеж в размере 25 центов США за фунт, исходя из цены фоб, по поставке какао-бобов при условии, что в любое время после истечения первого контингентного года Совет по рекомендации Управляющего может, исходя из текущего и перспективного финансового положения стабилизационного запаса, специальным голосованием принять решение об увеличении первоначального платежа;
- ii) дополнительный платеж по продаже какао-бобов из стабилизационного запаса, представляющий выручку от продажи за вычетом платежа, произведенного в соответствии с подпунктом i), расходов по перевозке и страхованию с момента поставки на условиях фоб до поставки на склад стабилизационного запаса, издержек хранения и грузовой обработки и, в случае необходимости, расходов по возобновлению партий какао-бобов, необходимому для сохранения состояния и стоимости этих партий.

7. В случае, если член уже продал Управляющему какао-бобы в количестве, равном его индивидуальной доле, как она определена в пункте 1, Управляющий при последующих закупках выплачивает при поставке только цену, которая была бы выручена при реализации какао-бобов для нетрадиционных видов использования. Если какао-бобы, закупленные согласно положениям настоящего пункта, впоследствии перепродаются в соответствии с положениями статьи 41, то Управляющий выплачивает соответствующему экспортирующему члену дополнительную сумму, представляющую выручку от нерепродажи за вычетом платежа, произведенного согласно настоящему пункту, а также расходов по перевозке и страхованию с момента поставки на условиях фоб до поставки на склад стабилизационного запаса, издержек хранения и грузовой обработки и, в случае необходимости, расходов по возобновлению партий какао-бобов, необходимому для сохранения состояния и стоимости таких партий.

8. В тех случаях, когда какао-бобы продаются Управляющему согласно пункту 2, в контракт включается оговорка, позволяющая экспортирующему члену полностью или частично аннулировать контракт до поставки какао-бобов:

- a) если впоследствии в течение того же контингентного года квота, сокращение которой явилось причиной продажи, восстанавливается согласно положениям статьи 34; или
- b) если после такой продажи производство в том же контингентном году оказывается недостаточным для выполнения действующей экспортной квоты этого члена.

9. В заключаемых согласно настоящей статье контрактах на закупку предусматривается поставка в течение периода, указанного в контракте, но не позднее двух месяцев после окончания контингентного года.

10. a) Управляющий информирует Совет о финансовом положении стабилизационного запаса. Если он считает, что имеется достаточно средств для оплаты какао-бобов, которые, по его мнению, будут предложены ему в течение текущего контингентного года, он просит Исполнительного директора созвать специальную сессию Совета.

b) Если Совет не в состоянии найти какое-либо иное практическое решение, он может специальным голосованием временно установить или ограничить закупки, производимые в соответствии с пунктами 2, 3, 4 и 7, до того времени, когда он сможет урегулировать финансовое положение.

11. Управляющий ведет надлежащий учет, позволяющий ему выполнять свои обязанности в соответствии с настоящим Соглашением.

**Статья 41. Продажи из стабилизационного запаса
в защиту максимальной цены**

1. Управляющий стабилизационным запасом производит продажи из стабилизационного запаса, предусмотренного в пунктах 5 и 6 статьи 34, согласно положениям настоящей статьи:

- a) Продажи производятся по текущим рыночным ценам;
- b) Когда продажи из стабилизационного запаса начинают производиться в соответствии с пунктом 5 статьи 34, Управляющий продолжает предлагать какао-бобы к продаже до тех пор, пока:
 - i) индикаторная цена не упадет до минимальной цены + 14 центов США за фунт; или
 - ii) он не исчерпает все запасы какао-бобов, находящиеся в его распоряжении; или
 - iii) объем продаж не составит 7% первоначальных экспортных квот; в зависимости от того, что произойдет раньше,
- c) Когда индикаторная цена превышает максимальную цену, Управляющий продолжает предлагать какао-бобы к продаже до тех пор, пока индикаторная цена не упадет до максимальной цены или пока он не исчерпает все какао-бобы, находящиеся в его распоряжении, в зависимости от того, что произойдет раньше.

2. При продаже в соответствии с пунктом 1 Управляющий согласно правилам, одобренным Советом, продает какао через обычные каналы фирмам и организациям стран-членов — однако главным образом импортирующих стран-членов, — занимающимся торговлей или обработкой какао, в целях его дальнейшей переработки.

3. При продаже в соответствии с пунктом 1 Управляющий, при условии приемлемости предлагаемой цены, дает право первого выбора покупателям в странах-членах до принятия предложений от покупателей в странах-нечленах.

4. Стабилизационный запас располагается в таких местах, которые позволяют облегчить немедленную поставку со склада покупателям, упомянутым в пункте 2.

Статья 42. Изъятие какао-бобов из стабилизационного запаса

1. Независимо от положений статьи 41, экспортирующий член, который в связи с плохим урожаем не в состоянии выполнить свою квоту в течение контингентного года, может просить Совет одобрить изъятие всех или части какао-бобов, которые Управляющий стабилизационным запасом закупил в течение предшествующего контингентного года и которые еще не проданы и хранятся на складе, в том размере, в каком его действующая квота превышает производство за данный контингентный год. По выдаче какао-бобов из запаса заинтересованный экспортнирующий член оплачивает Управляющему расходы, понесенные в связи с операциями с этими какао-бобами, включая первоначальный платеж, расходы по перевозке и страхованию с момента поставки на условиях фоб до поставки на склад стабилизационного запаса, издержек по хранению и обработке груза.

2. Совет определяет правила изъятия какао-бобов из стабилизационного запаса согласно пункту 1.

Статья 43. Изменение курсов валют

1. Исполнительный директор созывает специальную сессию Совета либо по своей инициативе, либо по просьбе членов в соответствии с пунктом 2 статьи 9, если условия на валютных рынках таковы, что они имеют серьезное значение для положений Соглашения, касающихся цен. Специальные сессии Совета созываются в соответствии с настоящим пунктом в течение не более четырех рабочих дней.

2. После созыва такой специальной сессии и до ее завершения Исполнительный директор и Управляющий стабилизационным запасом могут принимать такие минимальные временные меры, которые они сочтут необходимыми для предотвращения серьезного нарушения эффективного действия настоящего Соглашения в результате условий, существующих на валютных рынках. В частности, они могут после консультации с Председателем Совета временно ограничить или приостановить операции со стабилизационным запасом.

3. После рассмотрения обстоятельств, включая обзор временных мер, которые могли быть приняты Исполнительным директором и Управляющим, и возможного влияния вышеупомянутых условий на валютных рынках на эффективность действия настоящего Соглашения Совет может специальным голосованием принять необходимые меры для исправления положения.

Статья 44. Ликвидация стабилизационного запаса

1. Если настоящее Соглашение должно быть заменено новым соглашением,ключающим положения о стабилизационном запасе, Совет принимает такие меры в отношении дальнейших операций со стабилизационным запасом, какие он сочтет целесообразными.

2. Если действие настоящего Соглашения прекращается и Соглашение не заменяется новым соглашением,ключающим положения о стабилизационном запасе, то применяются следующие положения:

a) Дальнейших контрактов на закупку какао-бобов в стабилизационный запас не заключается. Управляющий стабилизационным запасом, сообразуясь с коньюнктурой рынка, реализует стабилизационный запас в соответствии с правилами, установленными Советом специальным голосованием по

вступлении в силу настоящего Соглашения, если до прекращения действия настоящего Соглашения Совет специальным голосованием не пересмотрит эти правила. Управляющий сохраняет право продавать какао-бобы в любое время в период ликвидации для покрытия издержек по ликвидации.

b) Выручка от продажи и денежные средства на счете стабилизационного запаса используются для покрытия в следующем порядке:

- i)* издержек по ликвидации;
- ii)* непогашенной части любого займа, полученного Организацией или от ее имени для стабилизационного запаса, плюс проценты по таковому займу;
- iii)* задолженности по дополнительным платежам в соответствии со статьей 40.

c) Все денежные средства, остающиеся после производства платежей в соответствии с подпунктом *b*), выплачиваются соответствующим экспортующим членам пропорционально объему экспорта каждого такого экспортующего члена, в отношении которого уплачены взносы.

Статья 45. ГАРАНТИЯ ПОСТАВОК

1. Экспортующие члены обязуются придерживаться такой политики продажи и экспорта, которая соответствует положениям настоящего Соглашения и не будет приводить к искусственноенному ограничению предложения какао к продаже и обеспечит регулярные поставки какао импортерам в импортирующих странах-членах.

2. Предлагая какао к продаже, когда цена превышает максимальную цену, экспортующие члены отдают предпочтение импортерам в импортирующих странах-членах перед импортерами в странах-нечленах. Когда индикаторная цена выше максимальной цены, экспортующие члены стараются в тех случаях, когда это возможно, налагать ограничения на свой экспорт в страны-нечлены.

Статья 46. ПЕРЕРАБОТКА В НЕТРАДИЦИОННЫЕ ДЛЯ КАКАО ПРОДУКТЫ

1. Если количество какао-бобов, хранимых на складе Управляющим стабилизационным запасом в соответствии со статьей 40, превышает максимальный объем стабилизационного запаса, Управляющий реализует избыток какао-бобов для переработки в нетрадиционные для какао продукты в соответствии с условиями, установленными Советом. Эти условия должны, в частности, предотвращать возможность повторного поступления этого какао на обычный рынок какао. Каждый член оказывает максимальное содействие Совету в решении этого вопроса.

2. Вместо продажи какао-бобов Управляющему после достижения максимального объема стабилизационного запаса экспортующий член может под контролем Совета реализовать в своей стране свои излишки какао для переработки в нетрадиционные для какао продукты.

3. Во всех случаях, когда Совету сообщается о реализации какао для нетрадиционного использования в нарушение настоящего Соглашения, включая случаи повторного поступления на рынок какао, реализованного для переработки в нетрадиционные для него продукты, Совет решает при первой возможности, какие меры необходимо принять для исправления положения.

**ГЛАВА VIII. СООБЩЕНИЕ ОБ ИМПОРТЕ И ЭКСПОРТЕ,
УЧЕТ ИСПОЛЬЗОВАНИЯ КВОТ И МЕРЫ КОНТРОЛЯ**

***Статья 47. Сообщение об экспорте
и учет использования квот и меры контроля***

1. В соответствии с правилами, устанавливаемыми Советом, Исполнительный директор ведет учет годовой экспортной квоты каждого экспортирующего члена и ее изменения. В счет квоты засчитывается экспорт данного члена по квоте, с тем чтобы можно было отражать состояние квот каждого экспортирующего члена по и новейшим данным.

2. Для этой цели каждый экспортирующий член сообщает Исполнительному директору через промежутки времени, устанавливаемые Советом, об общем объеме зарегистрированного экспорта наряду с другими данными, которые Совет может потребовать. Эта информация публикуется в конце каждого месяца.

3. Экспорт, который не входит в квоты, учитывается отдельно.

Статья 48. Сообщение об импорте и экспорте

1. В соответствии с правилами, устанавливаемыми Советом, Исполнительный директор ведет учет импорта членами и экспорта из импортирующих членов.

2. С этой целью каждый член сообщает Исполнительному директору об общем объеме своего импорта, а каждый импортирующий член сообщает Исполнительному директору об общем объеме своего экспорта через промежутки времени, устанавливаемые Советом, наряду с другими данными, которые Совет может потребовать. Эта информация публикуется в конце каждого месяца.

3. Импорт, который по настоящему Соглашению не засчитывается в счет экспортных квот, учитывается отдельно.

Статья 49. Меры контроля

1. Каждый член, экспортирующий какао, требует представления действительного сертификата об уплате взноса или другого утвержденного Советом контрольного документа до выдачи разрешения на отправку какао со своей таможенной территории. Каждый член, импортирующий какао, требует представления действительного сертификата об уплате взноса или другого утвержденного Советом контрольного документа до выдачи разрешения на ввоз какао на свою таможенную территорию как из страны-члена, так и из страны-не члена.

2. Сертификаты об уплате взноса не будут требоваться для какао, экспортируемого согласно положениям пунктов 4 и 5 статьи 32. Совет обеспечивает выдачу надлежащих контрольных документов для таких поставок.

3. Сертификаты об уплате взноса или другие утвержденные Советом контрольные документы не выдаются на отправку какао в течение любого периода сверх разрешенного на этот период экспорта.

4. Совет специальным голосованием принимает правила, которые он считает необходимыми, в отношении выдачи сертификата об уплате взноса и других утвержденных Советом контрольных документов.

5. В отношении высококачественного или ароматического какао Совет принимает правила, которые он считает необходимыми для упрощения проце-

дур оформления утвержденных Советом контрольных документов, с учетом всех относящихся к делу факторов.

ГЛАВА IX. ПРОИЗВОДСТВО И ЗАПАСЫ

Статья 50. Производство и запасы

1. Члены признают необходимость того, чтобы производство соответствовало в разумных пределах потреблению, и сотрудничают с Советом в достижении этой цели.

2. Каждый производящий член может разработать программу регулирования своего производства для достижения цели, изложенной в пункте 1. Каждый заинтересованный производящий член несет ответственность за политику и процедуры, которые он применяет для достижения этой цели.

3. Совет ежегодно рассматривает уровень запасов, имеющихся во всем мире, и выносит рекомендации на основе такого рассмотрения.

4. На первой сессии Совет примет меры к разработке программы сбора данных, необходимых для установления на научной основе мировых текущих и потенциальных производственных возможностей, а также текущего и потенциального мирового потребления. Члены оказывают содействие в осуществлении этой программы.

ГЛАВА X. РАСШИРЕНИЕ ПОТРЕБЛЕНИЯ

Статья 51. Препятствия к расширению потребления

1. Члены придают важное значение обеснечению максимального развития производства какао и, следовательно, содействию увеличению объема потребления в связи с объемом производства, с тем чтобы в конечном итоге наилучшим образом сбалансировать предложение и спрос, и, исходя из этого, они придают также важное значение постепенному устранению всех возможных препятствий к такому расширению.

2. Совет определяет конкретные проблемы, касающиеся препятствий к расширению торговли какао и его потребления, упомянутых в пункте 1, и изыскивает взаимопрнелемые практические меры, направленные на постепенное устранение таких препятствий.

3. С учетом указанных выше целей и положений пункта 2 члены призывают усилия к проведению мероприятий, направленных на постепенное сокращение препятствий к увеличению потребления и, по мере возможности, на их устранение или значительное ослабление их влияния.

4. Для содействия достижению целей настоящей статьи Совет может представлять членам любые рекомендации и периодически рассматривает достигнутые результаты, начиная с первой очередной сессии второго континентного года.

5. Участники информируют Совет о всех мерах, принятых во исполнение положений настоящей статьи.

Статья 52. Содействие развитию потребления

1. Совет может создать комитет, целью которого будет стимулирование расширения потребления какао как в экспортирующих, так и в импортирующих странах. Совет периодически производит обзор работы комитета.

2. Расходы по выполнению программы содействия развитию потребления покрываются взносами экспортирующих членов. Импортирующие члены

также могут вносить финансовый вклад. Состав комитета ограничивается членами, вносящими вклад в программу содействия.

3. Комитет заручается одобрением члена до проведения какой-либо кампании на территории этого члена.

Статья 53. Заменители какао

1. Члены признают, что использование заменителей может помешать расширению потребления какао. В связи с этим они соглашаются установить правила по какао-продуктам и шоколаду или внести, в случае необходимости, изменения в существующие правила, с тем чтобы данными правилами запрещалось использование вместо какао товаров, не относящихся к какао, с целью ввести потребителя в заблуждение.

2. В процессе подготовки или пересмотра правил, основывающихся на принципах, изложенных в пункте 1, члены полностью учитывают рекомендации и решения компетентных международных органов, таких, как Совет и Комитет по выработке Кодекса по какао-продуктам и шоколаду.

3. Совет может рекомендовать члену принимать любые меры, которые Совет сочтет целесообразными, для обеспечения соблюдения положений настоящей статьи.

4. Исполнительный директор представляет Совету ежегодные доклады о том, каким образом соблюдаются положения настоящей статьи.

ГЛАВА XI. ОБРАБОТАННОЕ КАКАО

Статья 54. Оработанное какао

1. Признаются потребности развивающихся стран в расширении основы их экономики, в частности, путем индустриализации и экспорта готовых продуктов, включая переработку какао и экспорт какао-продуктов и шоколада. В этой связи также признается необходимость избегать нанесения серьезного ущерба экономике какао как импортирующих, так и экспортирующих членов.

2. Если какой-либо член считает, что существует опасность нанесения ущерба его интересам по любому из вышеуказанных вопросов, он может непреконсультироваться с другим заинтересованным членом в целях достижения договоренности, приемлемой для заинтересованных сторон; если это не даст положительных результатов, член может обратиться к Совету, который предоставит свои добрые услуги в данном вопросе для достижения такой договоренности.

ГЛАВА XII. ОТНОШЕНИЯ МЕЖДУ ЧЛЕНАМИ И НЕЧЛЕНАМИ

Статья 55. Ограничение импорта из стран-неучленов

1. Каждый член ограничивает свой ежегодный импорт какао, произведенного в странах-неучленах, за исключением импорта высококачественного или ароматического какао из экспортирующих стран, нерасчисленных в приложении C, в соответствии с положениями настоящей статьи.

2. Каждый член обязуется в каждом квартальном году:

- a) не допускать импорта какао, произведенного в странах-неучленах как группы, в количестве, превышающем в общей сложности средний объем импорта какао из этих стран как группы в 1970, 1971 и 1972 календарных годах;

- b) сокращать на половину количество, указанное в подпункте a), когда индикаторная цена падает ниже минимальной цены, и придерживаться этого до тех пор, пока действующие квоты не достигнут уровня, предусмотренного в пункте 2 a) статьи 34.

3. Совет может специальным голосованием полностью или частично отменить ограничения, предусмотренные в пункте 2. Ограничения, предусмотренные в пункте 2 a), во всяком случае не применимы, когда индикаторная цена какао превышает максимальную цену.

4. Ограничения, предусмотренные в пункте 2 a), не распространяются на какао, закупленное по контрактам *bona fide*, заключенным в то время, когда индикаторная цена была выше максимальной цены, а ограничения, предусмотренные в пункте 2 b), не относятся к какао, закупленному по контрактам *bona fide*, заключенным до того, как индикаторная цена упала ниже минимальной цены. В подобных случаях эти ограничения, предусмотренные в пункте 2 b), применяются в следующем контингентном году, если Совет не решит отменить ограничения или применить их в одном из последующих контингентных лет.

5. Члены регулярно информируют Совет о количестве какао, импортируемого ими из стран-членов или экспортруемого ими в страны-члены.

6. Всякий импорт, осуществляемый членом из стран-членов, сверх количества, которое ему разрешено импортировать в соответствии с настоящей статьей, вычитается из того количества, которое иначе было бы разрешено такому члену импортировать в следующем контингентном году, если Совет не примет другого решения.

7. Если член более чем в одном случае не выполнит положений настоящей статьи, Совет специальным голосованием может лишить его как права голоса в Совете, так и права голоса или передачи своих голосов в Исполнительном комитете.

8. Обязательства, изложенные в настоящей статье, не затрагивают противоречия им двусторонние или многосторонние обязательства, принятые членами по отношению к нечленам до вступления в силу настоящего Соглашения, при условии, что любой член, приивший такие противоречия обязательства, выполнит их таким образом, чтобы ослабить, насколько возможно, противоречия между этими обязательствами и обязательствами, изложенными в настоящей статье, что он как можно скорее примет меры к согласованию этих обязательств с положениями настоящей статьи и что он сообщит Совету в деталях о характере этих обязательств и о мерах, которые он принял для ослабления или устраивания противоречий.

Статья 56. Торговые сделки с нечленами

1. Экспортирующие члены обязуются не продавать какао нечленам на условиях, более благоприятных в коммерческом отношении, чем условия, которые они готовы предложить в то же время импортирующим членам, с учетом обычной торговой практики.

2. Импортирующие члены обязуются не закупать какао у нечленов на условиях, более благоприятных в коммерческом отношении, чем те, которые они готовы принять в то же время от экспортирующих членов, с учетом обычной торговой практики.

3. Совет проводит периодический обзор выполнения пунктов 1 и 2 и может потребовать от членов представления необходимой информации в соответствии со статьей 57.

4. Независимо от положений пункта 8 статьи 55 любой член, который имеет основание полагать, что другой член не выполнил обязательства по пункту 1 или 2, может информировать об этом Исполнительного директора и запросить консультации в соответствии со статьей 61 или передать вопрос Совету в соответствии со статьей 63.

ГЛАВА XIII. ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

Статья 57. Информация

1. Организация выполняет функции центра сбора, обмена и публикации следующей информации:

- a) статистических данных о мировом производстве, продаже, цепах, экспорте и импорте, потреблении и запасах какао; и
- b) поскольку это призывается целесообразным, технических сведений о выращивании, переработке и использовании какао.

2. В дополнение к сведениям, которые члены должны представлять согласно другим статьям настоящего Соглашения, Совет может требовать от членов сообщения сведений, которые он считает необходимыми для своей работы, включая периодические отчеты о политике в отношении производства и потребления, продажи, цен, экспорта и импорта, запасов и налогообложения.

3. Если какой-либо член не представляет или находит затруднительным представлять в разумные сроки статистические и иные сведения, необходимые Совету для надлежащего функционирования Организации, Совет может потребовать от этого члена объяснения причин этого. Если окажется, что в данном случае необходима техническая помощь, то Совет может принять необходимые меры.

4. Совет в соответствующие моменты, но не реже двух раз в год, публикует оценочные данные в отношении производства какао-бобов и помола в текущем коптигейтном году.

Статья 58. Исследования

Совет в той мере, в какой он считает это необходимым, содействует проведению исследований в области производства и распределения какао, включая тенденции и прогнозы, влияние правительственные мероприятий в экспортующих и импортнующих странах на производство и потребление какао, возможности расширения потребления какао для традиционных и возможных новых видов использования, а также последствия настоящего Соглашения для экспортёров и импортёров какао, включая условия их торговли, и может представлять членам рекомендации относительно тематики этих исследований. Совет может также принимать решения о содействии проведению научно-исследовательской работы в конкретных областях производства, переработки и потребления. При оказании содействия таким исследованиям и научной работе Совет может сотрудничать с международными и научно-исследовательскими организациями в странах-членах.

Статья 59. Ежегодный обзор

Совет по возможности скорее после окончания каждого контингентного года проводит обзор действия настоящего Соглашения и деятельности членов по соблюдению его принципов и достижению его целей. Совет может затем давать рекомендации членам относительно путей и средств улучшения действия настоящего Соглашения.

**ГЛАВА XIV. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ
ПРИ ИСКЛЮЧИТЕЛЬНЫХ ОБСТОЯТЕЛЬСТВАХ**

*Статья 60. Освобождение от обязательств
при исключительных обстоятельствах*

1. Совет может специальным голосованием освободить члена от обязательств ввиду исключительных или чрезвычайных обстоятельств, непреодолимой силы или международных обязательств по Уставу Организации Объединенных Наций в отношении территорий, управляемых согласно системе опеки.

2. Освобождая члена в силу пункта 1 от обязательства, Совет точно указывает, на каких условиях и на какой срок этот член освобождается от этого обязательства.

3. Несмотря на вышеприведенные положения настоящей статьи, Совет не освобождает члена от:

- a) обязательства уплаты взносов согласно статье 24 или последствий их неуплаты;
- b) экспортной квоты или других ограничений, налагаемых на экспорт, если квота или другое ограничение уже превышены;
- c) обязательства требовать уплаты любых взносов, взимаемых согласно статье 39.

ГЛАВА XV. КОНСУЛЬТАЦИИ, СПОРЫ И ЖАЛОБЫ

Статья 61. Консультации

Каждый член положительно рассматривает любые представления, сделанные ему другим членом в отношении толкования или применения настоящего Соглашения, и предоставляет надлежащие возможности для консультаций. В ходе таких консультаций, по просьбе одной стороны и с согласия другой, Исполнительный директор устанавливает соответствующую примирительную процедуру. Расходы по такой процедуре не ложатся на Организацию. Если такая процедура приводит к урегулированию вопроса, об этом сообщается Исполнительному директору. Если же не оказывается возможным достичь соглашения, то по просьбе любой из сторон вопрос может быть передан Совету в соответствии со статьей 62.

Статья 62. Споры

1. Любой спор о толковании или применении настоящего Соглашения, не разрешенный сторонами в споре, передается, по просьбе той или другой стороны в споре, на решение Совета.

2. После передачи спора в Совет согласно пункту 1 и его обсуждения большинство членов или члены, которым принадлежит не менее одной трети общего числа голосов, могут потребовать, чтобы Совет до вынесения решения запросил по спорным вопросам заключение Специальной консультативной группы, которая создается согласно положениям пункта 3.

3. а) В состав Специальной коисследовательной группы, если Совет не выносит единогласно иного решения, входят:

- и) два лица, назначаемые экспортаторами членами, причем одно из них должно обладать обширным опытом в вопросах, аналогичных данному спорному вопросу, а другое — быть юристом и обладать соответствующим опытом;
- ii) два таких же лица, назначаемые импортерами членами; и
- iii) председатель, избранный единогласно четырьмя лицами, назначенными согласно подпунктам i) и ii), или, если они придут к соглашению, председателем Совета.

б) Лица, являющиеся гражданами стран-членов, могут избираться в состав Специальной коисследовательной группы.

в) Лица, назначенные в состав Специальной коисследовательной группы, действуют как частные лица и не получают инструкций ни от какого правительства.

г) Расходы Специальной коисследовательной группы оплачиваются Организацией.

4. Заключение Специальной коисследовательной группы и мотивировка заключения представляются Совету, который по рассмотрении всей относящейся к данному вопросу информации выносит решение по спору.

Статья 63. Жалобы и меры, принимаемые Советом

1. Всякая жалоба на то, что какой-либо член не выполняет своих обязательств по настоящему Соглашению, передается по просьбе подающего эту жалобу члена в Совет, который рассматривает ее и выносит решение по делу.

2. Всякое заключение Совета о нарушении членом его обязательств по настоящему Соглашению выносится простым раздельным большинством голосов с указанием характера нарушения.

3. Во всех случаях, когда Совет в результате поступления жалобы или в силу другой причины сочтет, что член не выполняет своих обязательств по настоящему Соглашению, он может без ущерба для других мер, особо предусмотренных в других статьях настоящего Соглашения, включая статью 73, специальным голосованием:

- а) приостановить осуществление этим членом права голоса в Совете и Исполнительном комитете; и
- б) если Совет сочтет это необходимым, приостановить осуществление этим членом дополнительных прав, включая право быть избранным или занимать должностной пост в Совете или в каком-либо из комитетов Совета, до тех пор, пока он не выполнит своих обязательств.

4. Член, осуществление права голоса которого приостановлено в соответствии с пунктом 3, продолжает нести ответственность за свои финансовые и прочие обязательства по настоящему Соглашению.

ГЛАВА XVI. СПРАВЕДЛИВЫЕ ТРУДОВЫЕ НОРМЫ

Статья 64. Справедливые трудовые нормы

Члены заявляют, что, для того чтобы повысить уровень жизни населения и обеспечить полную занятость, они будут прилагать усилия к поддержанию

справедливых трудовых норм и рабочих условий в различных отраслях производства какао, как для сельскохозяйственных, так и для промышленных рабочих, занятых в этих отраслях, в соответствующих странах сообразно их уровню развития.

ГЛАВА XVII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 65. Подписание

Настоящее Соглашение будет открыто для подписания в Центральных Учреждениях Организации Объединенных Наций с 10 ноября 1975 года до 31 августа 1976 года включительно участниками Международного соглашения Организации Объединенных Наций по какао 1972 года и правительствами стран, приглашенных на Конференцию Организации Объединенных Наций по какао 1975 года.

Статья 66. Ратификация, принятие, утверждение

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшим его правительствами в соответствии с их конституционными процедурами.

2. Ратифицированные грамоты, акты о принятии или утверждении депонируются у Генерального Секретаря Организации Объединенных Наций не позднее 30 сентября 1976 года при условии, однако, что Совет может предоставить дополнительный срок подписавшим Соглашение правительствам, которые не могут депонировать их ратификационные грамоты к вышеуказанной дате.

3. Каждое правительство, которое депонирует ратификационную грамоту или акт о принятии или утверждении, указывает в момент депонирования, является ли оно экспортирующим членом или импортирующим членом.

Статья 67. Присоединение

1. Правительства всех государств^{*} могут присоединиться к настоящему Соглашению на условиях, определяемых Советом.

2. Совет Международного соглашения по какао 1972 года может—в ожидании вступления в силу настоящего Соглашения—определить условия, упомянутые в пункте 1, при условии подтверждения Советом настоящего Соглашения и соответствующими правительствами.

3. Если данное правительство является правительством экспортирующей страны, ие указанной в приложении А или приложении С, Совет, соответственно, устанавливает в соответствии со статьей 30 базисную квоту для этой страны, которая считается числящейся в приложении А.

4. Присоединение осуществляется посредством депонирования акта о присоединении у Генерального Секретаря Организации Объединенных Наций.

* На своем седьмом пленарном заседании 20 октября 1975 года Конференция Организации Объединенных Наций по какао 1975 года утвердила следующую договоренность, рекомендованную ее Административным и правовым комитетом:

«В соответствии с положениями настоящего Соглашения к нему могут присоединиться правительства всех государств, причем в качестве депозитария будет выступать Генеральный Секретарь Организации Объединенных Наций. Конференция договорилась о том, что Генеральный Секретарь при выполнении своих функций депозитария Соглашения с оговоркой относительно «всех государств» будет придерживаться практики Генеральной Ассамблеи Организации Объединенных Наций в применении такой оговорки и в тех случаях, когда это желательно, залращивать мнение Генеральной Ассамблеи, прежде чем принять акт о присоединении».

Статья 68. Собщение о временном применении

1. Подписавшее настоящее Соглашение правительство, которое намеревается ратифицировать, принять или утвердить настоящее Соглашение, или правительство, для которого Совет установил условия для присоединения, но которое все же оказалось не в состоянии депонировать свою грамоту, может в любое время уведомить Генерального Секретаря Организации Объединенных Наций о том, что оно будет применять настоящее Соглашение временно, либо когда оно вступит в силу в соответствии со статьей 69, либо в конкретно определенный срок в том случае, если оно уже находится в силе. Каждое правительство, направляющее такое сообщение, одновременно заявляет о том, будет ли оно экспортирующим членом или же импортирующим членом.

2. Правительство, которое уведомило в соответствии с пунктом 1 о том, что оно будет применять настоящее Соглашение либо с момента его вступления в силу, либо с конкретно определенного срока, становится с этого момента временным членом. Оно остается временным членом до даты депонирования его ратификационной грамоты или акта о принятии, утверждении или присоединении.

Статья 69. Вступление в силу

1. Настоящее Соглашение окончательно вступает в силу 1 октября 1976 года, если к тому времени правительства, представляющие по меньшей мере пять экспортирующих стран, на которые приходится по крайней мере 80% базисных квот, как указано в приложении F, и правительства, представляющие импортирующие страны, на которые приходится по крайней мере 70% всего импорта, как указано в приложении D, депонируют ратификационные грамоты или акты о принятии, утверждении или присоединении у Генерального Секретаря Организации Объединенных Наций. Если настоящее Соглашение не вошло окончательно в силу в соответствии с предыдущей фразой, оно войдет в силу, как только будут удовлетворены эти требования о процентных долях, путем депонирования ратификационных грамот и актов о принятии, утверждении или присоединении.

2. Если настоящее Соглашение не вступило в силу окончательно 1 октября 1976 года, в соответствии с пунктом 1, оно вступает в силу в предварительном порядке 1 октября 1976 года, если к тому времени правительства, представляющие по меньшей мере 5 экспортирующих стран, на которые приходится по крайней мере 80% базисных квот, как указано в приложении F, и правительства, представляющие импортирующие страны, на которые приходится по крайней мере 70% всего импорта, как указано в приложении D, депонируют свои ратификационные грамоты или акт о принятии, утверждении или присоединении, либо уведомляют Генерального Секретаря Организации Объединенных Наций о том, что они будут применять данное Соглашение временно с момента вступления его в силу.

3. В случае если условия вступления Соглашения в силу в соответствии с пунктом 1 или 2 не будут выполнены к 1 октября 1976 года, Генеральный Секретарь Организации Объединенных Наций предлагает в кратчайший практически возможный, по его мнению, срок после этой даты правительствам, которые денонтировали ратификационные грамоты или акты о принятии, утверждении или присоединении, либо сообщили, что они будут применять Соглашение временно, собраться с тем, чтобы решить вопрос о предварительном или окончательном, полном или частичном вступлении Соглашения в

силу между ними. Если на этом совещании не будет иринято решения, то Генеральный Секретарь может созывать последующие совещання, которые он сочтет необходимым.

4. В течение любого срока временного действия настоящего Соглашения, в соответствии с пунктом 2 или 3, правительства, которые депонировали ратификационные грамоты или акты о принятии, утверждении или присоединении, а также те правительства, которые уведомили Генерального Секретаря Организации Объединенных Наций о том, что они будут применять настоящее Соглашение временно, являются временными членами.

5. В течение срока временного действия настоящего Соглашения участующие правительства принимают необходимые меры для рассмотрения положения и принятия решения о том, вступает ли настоящее Соглашение в силу окончательно между ними, продолжает ли оно действовать временно, или его действие прекращается.

Статья 70. Оговорки

Оговорки не могут быть внесены ни по одному из положений настоящего Соглашения.

Статья 71. ТЕРРИТОРИАЛЬНОЕ ПРИМЕНЕНИЕ

1. Правительство может при подписании или при депонировании ратификационной грамоты или акта о принятии, утверждении или присоединении, или в любое время впоследствии заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что настоящее Соглашение распространяется на любые территории, за международные отношения которых оно в данное время несет в конечном счете ответственность, причем настоящее Соглашение распространяется на указанные в уведомлении территории, начиная с даты такого уведомления или начиная с даты вступления настоящего Соглашения в силу в отношении этого правительства в зависимости от того, какое из этих действий наступает позднее.

2. Любая Договаривающаяся сторона, которая желает осуществлять принадлежащие ей на основании статьи 3 права в отношении любых территорий, за международные отношения которых она в настоящее время несет в конечном счете ответственность, может сделать это, уведомив об этом Генерального Секретаря Организации Объединенных Наций при депонировании своей ратификационной грамоты или акта о принятии, утверждении или присоединении либо в любое время впоследствии. Если территория, которая становится отдельным членом, является экспортнющим членом и не числится в приложении А или приложении С, Совет, соответственно, устанавливает базисную квоту для этой территории, которая считается числящейся в приложении А.

3. Любая Договаривающаяся сторона, которая сделала заявление согласно пункту 1, может в любое время впоследствии заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что настоящее Соглашение впредь не будет распространяться на указанную в уведомлении территорию, и, начиная с даты такого уведомления, настоящее Соглашение перестает распространяться на указанную территорию.

4. Если территория, на которую было распространено настоящее Соглашение согласно пункту 1, достигает впоследствии независимости, правительство этой территории в пределах 90 дней после получения независимости

может заявить в уведомлении иа имя Генерального Секретаря Организации Объединенных Наций, что оно приписывает на себя права и обязательства Договаривающейся стороны настоящего Соглашения. Начиная с даты такого уведомления, оно является Договаривающейся стороной настоящего Соглашения. Если такая сторона является экспортирующим членом и не числится в приложении А или приложении С, Совет, соответственно, устанавливает базисную квоту для этой стороны, которая считается числящейся в приложении А.

5. Правительство нового государства, которое намерено сделать уведомление в соответствии с пунктом 4, но которое еще не смогло завершить необходимые процедуры, позволяющие сделать это, может уведомить Генерального Секретаря Организации Объединенных Наций, что оно будет применять настоящее Соглашение временно. Такое правительство является временным членом до тех пор, пока оно не сделает своего уведомления в соответствии с пунктом 4 или по истечении упомянутого в нем периода в 90 дней в зависимости от того, что произойдет раньше.

Статья 72. Добровольный выход

В любое время после вступления в силу настоящего Соглашения любой член может выйти из настоящего Соглашения посредством письменного уведомления Генерального Секретаря Организации Объединенных Наций о своем выходе. Выход вступает в силу по истечении 90 дней со времени получения уведомления Генеральным Секретарем Организации Объединенных Наций.

Статья 73. Исключение

Если Совет сочтет, согласно пункту 3 статьи 63, что какой-либо член нарушает свои обязательства по настоящему Соглашению, и решит, кроме того, что такое нарушение обязательств значительно затрудняет действие настоящего Соглашения, он может специальным голосованием исключить такого члена из Организации. О каждом таком исключении Совет немедленно уведомляет Генерального Секретаря Организации Объединенных Наций. Через 90 дней после даты принятия Советом решения такой член перестает быть членом Организации и—если данный член является Договаривающейся стороной—стороной настоящего Соглашения.

Статья 74. Расчеты с выходящими или исключенными членами

1. Все расчеты с выходящими или исключенными членами определяются Советом. Организация удерживает все суммы, уже оплаченные выходящим или исключенным членом, и этот член остается обязанным уплатить все суммы, причитающиеся с него Организации иа момент вступления в силу его выхода или исключения, при условии, однако, что в отношении Договаривающейся стороны, которая не может принять какую-либо поправку и в силу этого перестает участвовать в настоящем Соглашении в соответствии с положениями пункта 2 статьи 76, Совет может установить любой порядок расчетов, который он сочтет справедливым.

2. Вышедший или исключенный или иным образом прекративший свое участие в настоящем Соглашении член не имеет права иа какую долю поступлений от ликвидации или других активов Организации, и на него не рас-

пространяется никакая часть дефицита Организации, если таковой имеется, после прекращения действия настоящего Соглашения.

Статья 75. Срок и прекращение действия Соглашения

1. Настоящее Соглашение остается в силе до конца третьего полного контингентного года после его вступления в силу, если его действие не будет продлено в соответствии с пунктами 2, 4 или 5 или прекращено раньше в соответствии с пунктом 6.

2. До окончания третьего контингентного года, о котором говорится в пункте 1, Совет может специальным голосованием принять решение о пересмотре настоящего Соглашения или о его продлении на два последующих контингентных года.

3. Если в соответствии с пунктом 2 настоящее Соглашение продлевается еще на два контингентных года, Совет до окончания пятого контингентного года может специальным голосованием принять решение о пересмотре настоящего Соглашения.

4. Если переговоры по новому Соглашению, которое должно заменить настоящее Соглашение, не будут закончены до конца третьего контингентного года, упомянутого в пункте 1, Совет может специальным голосованием продлить срок действия настоящего Соглашения на дальнейший период, не превышающий двух контингентных лет. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком продлении.

5. Если переговоры по новому Соглашению, которое должно заменить настоящее Соглашение, будут закончены до конца третьего контингентного года, о котором говорится в пункте 1, и это новое Соглашение будет подписано правительствами достаточного числа государств для его вступления в силу после ратификации, принятия или утверждения, но новое Соглашение еще не вступит в силу или в предварительном, ни в окончательном порядке, то срок действия настоящего Соглашения продлевается до предварительного или окончательного вступления в силу нового Соглашения при условии, что период этого продления не превышает двух контингентных лет. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком продлении.

6. Совет может в любое время специальным голосованием принять решение о прекращении действия настоящего Соглашения. Его действие прекращается в срок, установленный Советом, при условии, что обязательства членов согласно статье 39 будут продолжать действовать до тех пор, пока не будут выполнены финансовые обязательства, касающиеся стабилизационного запаса, или до конца третьего контингентного года после вступления в силу настоящего Соглашения, в зависимости от того, какой срок наступит раньше. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком решении.

7. Несмотря на прекращение действия настоящего Соглашения, Совет продолжает существовать в течение времени, необходимого для ликвидации Организации, производства ее расчетов и реализации ее активов, и имеет в течение этого времени полномочия и функции, необходимые для указанных целей.

Статья 76. Внесение поправок

1. Совет может специальным голосованием рекомендовать Договаривающимся сторонам внести поправку в настоящее Соглашение. Совет мо-

жет установить срок, по истечении которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею этой поправки к Соглашению. Поправка вступает в силу через 100 дней после получения Генеральным Секретарем Организации Объединенных Наций уведомлений о ее принятии от Договаривающихся сторон, которые представляют по меньшей мере 75% экспортирующих членов, обладающих по меньшей мере 85% голосов экспортирующих членов, и от Договаривающихся сторон, которые представляют по меньшей мере 75% импортирующих членов, обладающих по меньшей мере 85% голосов импортирующих членов, или в более поздний срок, установленный Советом специальным голосованием. Совет может установить срок, в пределах которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею поправки, и, если к концу такого срока эта поправка не вступает в силу, она считается снятой. Совет направляет Генеральному Секретарю сведения, необходимые для того, чтобы определить, является ли число уведомлений о принятии достаточным для вступления поправки в силу.

2. Любой член, от имени которого не сделано уведомлений о принятии поправки к тому дню, когда такая поправка вступает в силу, перестает быть участником настоящего Соглашения с этого дня, за исключением тех случаев, когда любой такой член представляет Совету на первом его заседании после вступления этой поправки в силу убедительное заверение о том, что принятие в срок было невозможно из-за трудностей, связанных с конституционными процедурами этого члена, и Совет решает продлить для этого члена установленный период принятия до момента преодоления указанных трудностей. Для такого члена поправка не является обязательной до того момента, пока он не пришлет уведомление о ее принятии.

Статья 77. Дополнительные и переходные положения

1. Настоящее Соглашение рассматривается как продолжение Международного соглашения по какао 1972 года.

2. С целью облегчить достижение непрерывности действия Международного соглашения по какао 1972 года:

a) Все действующие на 30 сентября 1976 года акты, которые были совершены в соответствии с Международным соглашением по какао 1972 года Организацией или каким-либо ее органом, или от их имени, и условия которых не предусматривают прекращения их действия к вышеупомянутому сроку, остаются в силе, если только они не будут изменены согласно положениям настоящего Соглашения.

b) Все решения, которые Совету Международного соглашения по какао 1972 года необходимо принять в течение 1975/76 контингентного года для применения в 1976/77 контингентном году, выносятся на последней очередной сессии этого Совета в 1975/76 контингентном году и применяются на временной основе таким образом, как если бы настоящее Соглашение уже вступило в силу, при условии, что если какой-либо из членов потребует рассмотрения любого такого решения, оно должно быть подтверждено Советом специальным или простым раздельным большинством голосов, в соответствии с настоящим Соглашением, в течение 90 дней после вступления в силу настоящего Соглашения.

Статья 78. Аутентичные тексты настоящего Соглашения

Тексты настоящего Соглашения на английском, испанском, русском и французском языках являются равнозначными. Подлинники сдаются в архив Организации Объединенных Наций.

В удостоверение чего инженероподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами, подписали настоящее Соглашение в указанные рядом с ним подписями числа.

ПРИЛОЖЕНИЯ
ПРИЛОЖЕНИЕ А

Страны, для которых устанавливаются базисные квоты согласно пункту 1 статьи 30

Берег Слоновой Кости	Нигерия
Бразилия	Объединенная Республика Камерун
Гана	Того
Доминиканская Республика	Экваториальная Гвинея
Мексика	

ПРИЛОЖЕНИЕ В

Страны, производящие менее 10 000 тонн стандартных сортов какао в год

<i>Страны</i>	<i>Производство в тыс. тонн</i>	
	<i>1972/73</i>	<i>1973/74</i>
Малайзия	7,0	10,0
Сьерра-Леоне	6,6	7,7
Заир	5,0	5,0
Габон	5,0	5,0
Филиппины	3,5	4,0
Гаити	3,5	3,5
Либерия	3,0	3,1
Конго	2,1	2,1
Куба	2,0	2,0
Перу	2,0	2,0
Боливия	1,4	1,4
Новые Гебрды	0,8	0,7
Ангола	0,6	0,7
Гватемала	0,6	0,7
Никарагуа	0,6	0,6
Объединенная Республика Танзания	0,6	0,6
Уганда	0,5	0,5
Гондурас	0,3	0,3
	<hr/>	<hr/>
	45,1	49,9

Источник: *Квартальный бюллетень по статистике какао* (том I, № 4).

ПРИЛОЖЕНИЕ С

СТРАНЫ, ПРОИЗВОДЯЩИЕ ВЫСОКОКАЧЕСТВЕННОЕ ИЛИ АРОМАТИЧЕСКОЕ КАКАО

1. Экспортирующие страны, производящие исключительно высококачественное или ароматическое какао

Венесуэла	Сент-Винсент
Гренада	Сент-Люсия
Доминикана	Суринам
Западное Самоа	Тринидад и Тобаго
Индонезия	Шри-Ланка
Мадагаскар	Эквадор
Панама	Ямайка

2. Экспортирующие страны, производящие высококачественное или ароматическое какао наряду с другими сортами какао

	Производство в тыс. тонн	
	1972/73	1973/74
Коста-Рика (25%)	5,0	6,0
Сан-Томе и Принсипи (50%)	11,3	10,4
Папуа-Новая Гвинея (75%)	<u>23,1</u>	<u>30,0</u>
	39,4	46,4

Источник: Квартальный бюллетень по статистике какао (том I, № 4).

ПРИЛОЖЕНИЕ D
ИМПОРТ КАКАО, РАССЧИТАННЫЙ ДЛЯ ЦЕЛЕЙ СТАТЬИ 10*

Страны	1972 (в тыс. тонн)	1973 (в тыс. тонн)	1974 (в тыс. тонн)	Средние показатели	
				Проценты	
Соединенные Штаты Америки	399,8	357,3	315,7	357,6	22,89
Федеративная Республика Германии	179,5	188,4	186,6	184,8	11,83
Соединенное Королевство Великобритания и Северной Ирландии	161,5	145,4	158,0	155,0	9,92
Королевство Нидерландов	151,9	144,9	144,7	147,2	9,42
СССР	143,7	130,1	162,8	145,5	9,31
Франция	77,6	78,4	81,9	79,3	5,08
Япония	55,4	59,7	38,3	51,1	3,27
Италия	44,3	47,0	45,0	45,4	2,91
Бельгия/Люксембург	36,8	36,4	37,3	36,8	2,36
Испания	38,7	35,8	34,9	36,5	2,34
Канада	39,1	34,9	30,0	34,7	2,22
Польша	32,1	30,6	31,9	31,5	2,02
Швейцария	28,8	31,7	27,7	29,4	1,88
Австралия	24,7	19,8	28,0	24,2	1,55
Германская Демократическая Республика	24,4	21,1	22,2	22,6	1,45
Чехословакия	20,8	19,3	21,2	20,4	1,31
Австрия	17,1	16,7	15,0	16,3	1,04
Ирландия	14,3	16,3	16,0	15,5	0,99
Югославия	14,5	12,1	19,1	15,2	0,97
Венгрия	14,2	12,1	14,6	13,6	0,87
Швейцария	13,8	11,5	11,9	12,4	0,79
Аргентина	11,2	11,1	13,3	11,9	0,76
Болгария	11,8	8,4	8,5	9,6	0,61
Южная Африка	9,7	8,2	8,5	8,8	0,56
Румыния	7,8	7,5	8,4	7,9	0,51

Страны	1972	1973	1974	Средние показатели
	(в тыс. тонн)			Проценты
Норвегия	9,4	7,6	6,8	7,9 0,51
Дания	8,7	7,3	6,1	7,4 0,47
Колумбия	7,7	6,0	6,2	6,6 0,42
Новая Зеландия	6,2	4,8	7,4	6,1 0,39
Финляндия	6,0	5,8	6,5	6,1 0,39
Португалия	3,7	3,7	2,9	3,4 0,22
Филиппины	4,9	2,8	2,6	3,4 0,22
Чили	2,9	2,7	2,3	2,6 0,17
Перу	3,6	2,4	1,3	2,4 0,15
Алжир	1,1	1,1	1,1	1,1 0,07
Индия	0,7	0,7	0,8	0,7 0,05
Тунис	0,8	0,4	0,7	0,6 0,04
Уругвай	0,6	0,5	0,5	0,5 0,03
Гондурас	0,1	0,1	0,1	0,1 0,1
Итого	1 629,9	1 530,6	1 526,8	1 562,1 100,00

Источник: *Квартальный бюллетень по статистике какао* (том I, № 4).

* Среднегодовая величина за трехлетний период 1972-1973/74 гг. импорта нетто какао-бобов плюс импорт брутто какао-продуктов в пересчете на какао-бобы с использованием коэффициентов пересчета, приведенных в пункте 2 статьи 32.

ПРИЛОЖЕНИЕ Е

Экспортирующие страны, к которым применяется пункт 2 статьи 36

Бразилия
Доминиканская Республика
Мексика

ПРИЛОЖЕНИЕ F

БАЗИСНЫЕ КВОТЫ, ПОДСЧИТАННЫЕ ДЛЯ ЦЕЛЕЙ ПУНКТОВ 1 И 2 СТАТЬИ 69*

Экспортирующая страны	Производство (в тыс. тонн)	Базисные квоты %
Гана	409,8	32,5
Нигерия	247,7	19,6
Берег Слоновой Кости	196,3	15,5
Бразилия	189,7	15,0
Объединенная Республика Камерун	112,0	8,9
Доминиканская Республика	37,1	2,9
Мексика	27,3	2,2
Того	23,1	1,8
Экваториальная Гвинея	19,6	1,6
	1 262,6	100,0

Источник: *Квартальный бюллетень по статистике какао*, том I, № 4 (за исключением цифры в отношении производства какао в Доминиканской Республике в 1973/1974 году, которая была представлена делегацией этой страны на Конференции Организации Объединенных Наций по какао 1975 года).

* Данные подсчитаны на основе среднего уровня производства в 1969/1970 и 1973/74 гг.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL CACAO, 1975

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CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Los objetivos del presente Convenio tienen en cuenta las recomendaciones contenidas en el Acta Final del primer período de sesiones de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo y son los siguientes:

- a) Aliviar las graves dificultades económicas que persistirían en el caso de que el ajuste entre la producción y el consumo de cacao no pudiera efectuarse por la acción exclusiva de las fuerzas normales del mercado con toda la rapidez que las circunstancias exigen;
- b) Prevenir las fluctuaciones excesivas del precio del cacao perjudiciales para los intereses a largo plazo tanto de los productores como de los consumidores;
- c) Tomar disposiciones que ayuden a estabilizar e incrementar los ingresos que los países productores miembros obtengan de las exportaciones de cacao, contribuyendo así a proporcionar el incentivo necesario para lograr una tasa de producción dinámica y creciente y a proporcionar a esos países recursos para acelerar su expansión económica y su desarrollo social, teniendo en cuenta al propio tiempo los intereses de los consumidores de los países importadores miembros, en particular la necesidad de aumentar el consumo;
- d) Garantizar un suministro adecuado a precios razonables y equitativos para productores y consumidores; y
- e) Facilitar la expansión del consumo y, de ser necesario y en lo posible, un reajuste de la producción, de modo que se asegure el equilibrio a largo plazo entre la oferta y la demanda.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

- a) Por cacao se entenderá el cacao en grano y los productos de cacao;
- b) Por productos de cacao se entenderán los productos elaborados exclusivamente con cacao en grano, como la pasta de cacao, la manteca de cacao, el cacao en polvo no azucarado, la torta de cacao y los granos descortezados de cacao, así como los demás productos que contengan cacao que el Consejo determine en caso de ser necesario;
- c) Por cacao fino o de aroma se entenderá el cacao producido en los países enumerados en el anexo C, en la proporción en él especificada;
- d) Por tonelada se entenderá la tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y por libra se entenderán 453,597 gramos;
- e) Por año de cosecha se entenderá el período de 12 meses comprendido entre el 1º de octubre y el 30 de septiembre, inclusive;
- f) Por año-cupo se entenderá el período de 12 meses comprendido entre el 1º de octubre y el 30 de septiembre, inclusive;
- g) Por cupo básico se entenderá el cupo determinado conforme al artículo 30;
- h) Por cupo anual de exportación se entenderá el cupo de cada miembro exportador determinado conforme al artículo 31;
- i) Por cupo de exportación en vigor se entenderá el cupo de cada miembro exportador en un momento dado, determinado conforme al artículo 31, o reajustado

conforme al artículo 34, o reducido conforme a los párrafos 4, 5 ó 6 del artículo 35, o como pueda quedar afectado con arreglo a lo dispuesto en el artículo 36;

j) Por exportación de cacao se entenderá todo cacao que salga del territorio aduanero de cualquier país, y por importación de cacao se entenderá todo cacao que entre en el territorio aduanero de cualquier país; siendo así que, a los efectos de estas definiciones, por territorio aduanero se entenderá, en el caso de todo miembro que comprenda más de un territorio aduanero, el territorio aduanero combinado de ese miembro;

k) Por Organización se entenderá la Organización Internacional del Cacao a que se refiere el artículo 5;

l) Por Consejo se entenderá el Consejo Internacional del Cacao a que se refiere el artículo 6;

m) Por miembro se entenderá toda Parte Contratante en el presente Convenio, incluso las Partes Contratantes a que se refiere el párrafo 2 del artículo 3, o todo territorio o grupo de territorios respecto del cual se haya hecho una notificación conforme al párrafo 2 del artículo 71, o toda organización intergubernamental conforme al artículo 4;

n) Por país exportador o miembro exportador se entenderá, respectivamente, todo país o todo miembro cuyas exportaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus importaciones;

o) Por país importador o miembro importador se entenderá, respectivamente, todo país o todo miembro cuyas importaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus exportaciones;

p) Por país productor o miembro productor se entenderá, respectivamente, todo país o todo miembro que cultive cacao en cantidades de importancia comercial;

q) Por mayoría simple distribuida se entenderá la mayoría de los votos emitidos por los miembros exportadores y la mayoría de los votos emitidos por los miembros importadores, contados separadamente;

r) Por votación especial se entenderá toda votación que requiera una mayoría de dos tercios de los votos emitidos por los miembros exportadores y de dos tercios de los votos emitidos por los miembros importadores, contados separadamente, a condición de que el número de votos así emitidos represente por lo menos la mitad de los miembros presentes y votantes;

s) Por entrada en vigor se entenderá, salvo que se indique otra cosa, la fecha en que el Convenio entre en vigor, provisional o definitivamente.

CAPÍTULO III. MIEMBROS

Artículo 3. MIEMBROS DE LA ORGANIZACIÓN

1. Cada Parte Contratante constituirá un solo miembro de la Organización, sin perjuicio de lo dispuesto en el párrafo 2.

2. Si una Parte Contratante, incluidos los territorios de cuyas relaciones internacionales se encargue por el momento en última instancia y a los que sea aplicable el presente Convenio conforme al párrafo 1 del artículo 71, consta de uno o varios elementos que individualmente constituirían un miembro exportador y de uno o varios elementos que individualmente constituirían un miembro importador, podrá haber una representación común de la Parte Contratante y de esos territorios, o bien, cuando la Parte Contratante haya cursado una notificación al efecto en virtud del párrafo 2 del artículo 71, podrá haber una representación separada — individualmente,

conjuntamente o por grupos — para los territorios que individualmente constituirían un miembro exportador, y una representación separada — individualmente, conjuntamente o por grupos — para los territorios que individualmente constituirían un miembro importador.

3. Todo miembro podrá cambiar de categoría en las condiciones que el Consejo establezca.

Artículo 4. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

1. Toda referencia que se haga en el presente Convenio a un "gobierno" será interpretada en el sentido de que incluye una referencia a cualquier organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación, o a una notificación de aplicación provisional, o a la adhesión, por un gobierno, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación, o a una notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. Esas organizaciones intergubernamentales no tendrán voto como tales, pero, en el caso de que se vote sobre cuestiones de su competencia, estarán facultadas para emitir los votos de sus Estados miembros y los emitirán colectivamente. En ese caso, los Estados miembros de tales organizaciones intergubernamentales no estarán facultados para ejercer individualmente su derecho de voto.

3. Lo dispuesto en el párrafo 1 del artículo 15 no se aplicará a tales organizaciones intergubernamentales, pero éstas podrán participar en los debates del Comité Ejecutivo sobre cuestiones de su competencia. En el caso de que se vote sobre cuestiones de su competencia, los votos que sus Estados miembros estén facultados para emitir en el Comité Ejecutivo serán emitidos colectivamente por cualquiera de esos Estados miembros.

CAPÍTULO IV. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 5. ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CACAO

1. La Organización Internacional del Cacao establecida en virtud del Convenio Internacional del Cacao, 1972, seguirá encargándose de poner en práctica las disposiciones del presente Convenio y de fiscalizar su aplicación.

2. La Organización funcionará mediante:

- a) El Consejo Internacional del Cacao y el Comité Ejecutivo;
- b) El Director Ejecutivo y el personal.

3. La sede de la Organización estará en Londres, a menos que el Consejo decida otra cosa por votación especial.

Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CACAO

1. La autoridad suprema de la Organización será el Consejo Internacional del Cacao, que estará integrado por todos los miembros de aquéllo.

2. Cada miembro estará representado en el Consejo por un representante y, si así lo desea, por uno o varios suplentes. Cada miembro podrá además nombrar uno o varios asesores de su representante o suplentes.

Artículo 7. ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones expresas del presente Convenio.

2. El Consejo aprobará por votación especial las normas y reglamentos que sean necesarios para aplicar las disposiciones del presente Convenio y que sean compatibles con éste, entre ellos su propio reglamento y los de sus comités, el reglamento financiero y el reglamento del personal de la Organización, así como las normas para la administración y el funcionamiento de la reserva de estabilización. El Consejo podrá prever en su reglamento un procedimiento que le permita decidir determinadas cuestiones sin reunirse.

3. El Consejo llevará los registros necesarios para desempeñar las funciones que le confiere el presente Convenio, así como cualquier otro registro que considere apropiado.

4. El Consejo publicará un informe anual. Este informe abarcará el examen anual previsto en el artículo 59. El Consejo publicará asimismo cualquier otra información que considere apropiada.

Artículo 8. PRESIDENTE Y VICEPRESIDENTES DEL CONSEJO

1. Para cada año-cupo, el Consejo elegirá un Presidente, así como un primer Vicepresidente y un segundo Vicepresidente, que no serán remunerados por la Organización.

2. Tanto el Presidente como el primer Vicepresidente serán elegidos ya entre los representantes de los miembros exportadores, ya entre los representantes de los miembros importadores, y el segundo Vicepresidente entre los representantes de la otra categoría. Estos cargos se alternarán cada año-cupo entre las dos categorías de miembros.

3. En caso de ausencia temporal simultánea del Presidente y de los dos Vicepresidentes o en caso de ausencia permanente de uno o varios de ellos, el Consejo podrá elegir nuevos titulares de esas funciones entre los representantes de los miembros exportadores o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario.

4. Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Consejo tendrá derecho de voto. Su suplente podrá ejercer los derechos de voto del miembro al que represente.

Artículo 9. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre del año-cupo.

2. El Consejo, además de reunirse en las demás circunstancias previstas expresamente en el presente Convenio, celebrará también reuniones extraordinarias si así lo decide o a petición de:

- a) Cinco miembros cualesquiera;
- b) Un miembro o miembros que representen por lo menos 200 votos; o
- c) El Comité Ejecutivo.

3. La convocatoria de las reuniones habrá de notificarse por lo menos con 30 días de antelación, excepto en caso de emergencia o cuando las disposiciones del presente Convenio exijan otra cosa.

4. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo decida otra cosa por votación especial. Si por invitación de un miembro el Consejo se reúne en un lugar que no sea la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

Artículo 10. VOTACIONES

1. Los miembros exportadores tendrán en total 1.000 votos y los miembros importadores tendrán en total 1.000 votos, distribuidos dentro de cada categoría de miembros — es decir, miembros exportadores y miembros importadores, respectivamente — conforme se establece en los párrafos siguientes de este artículo.

2. Los votos de los miembros exportadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros exportadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro; los votos restantes se distribuirán en proporción a sus cupos básicos.

3. Los votos de los miembros importadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros importadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro; los votos restantes se distribuirán en proporción a sus importaciones, conforme se indica en el anexo D.

4. Ningún miembro tendrá más de 300 votos. Todos los votos que, como resultado de los cálculos indicados en los párrafos 2 y 3, excedan de esa cifra serán redistribuidos entre los demás miembros conforme a los párrafos 2 y 3, respectivamente.

5. Cuando el número de miembros de la Organización cambie o cuando el derecho de voto de algún miembro sea suspendido o restablecido conforme a cualquier disposición del presente Convenio, el Consejo dispondrá la redistribución de los votos conforme a este artículo.

6. No habrá fracciones de voto.

Artículo 11. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada miembro tendrá derecho a emitir el número de votos que le haya sido asignado y ningún miembro tendrá derecho a dividir sus votos. Sin embargo, un miembro podrá emitir de modo diferente al de sus propios votos los que esté autorizado a emitir en virtud del párrafo 2.

2. Mediante notificación por escrito dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador a cualquier otro miembro importador, a que represente sus intereses y emita sus votos en cualquier sesión del Consejo. En tal caso no será aplicable la limitación dispuesta en el párrafo 4 del artículo 10.

3. Los miembros exportadores que producen exclusivamente cacao fino o de aroma no participarán en las votaciones relativas a la determinación y reajuste de los cupos y a la administración y funcionamiento de la reserva de estabilización.

Artículo 12. DECISIONES DEL CONSEJO

1. El Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida, a menos que el presente Convenio disponga una votación especial.

2. En el cómputo de los votos necesarios para la adopción de cualquier decisión o recomendación del Consejo, no se contarán como votos las abstenciones.

3. Con respecto a cualquier medida del Consejo que conforme al presente Convenio requiera votación especial, se aplicará el siguiente procedimiento:

a) Si no se logra la mayoría requerida a causa del voto negativo de uno, dos o tres miembros exportadores, o de uno, dos o tres miembros importadores, la propuesta volverá a someterse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría simple distribuida.

b) Si en la segunda votación no se logra la mayoría requerida a causa del voto negativo de uno o dos miembros exportadores, o de uno o dos miembros importadores, la propuesta volverá a someterse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría simple distribuida.

c) Si en la tercera votación no se logra la mayoría requerida a causa del voto negativo emitido por un miembro exportador o un miembro importador, se considerará aprobada la propuesta.

d) Si el Consejo no somete a nueva votación la propuesta, ésta se considerará rechazada.

4. Los miembros se comprometen a aceptar como obligatorias todas las decisiones que adopte el Consejo conforme a lo dispuesto en el presente Convenio.

Artículo 13. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo adoptará todas las disposiciones apropiadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y con los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales que sean apropiados.

2. El Consejo, teniendo presente la función especial de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en el comercio internacional de productos básicos, mantendrá informada a esa organización, según proceda, de sus actividades y programas de trabajo.

3. El Consejo podrá adoptar asimismo todas las disposiciones apropiadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de cacao.

Artículo 14. ADMISIÓN DE OBSERVADORES

1. El Consejo podrá invitar a cualquier no miembro que sea Miembro de las Naciones Unidas, de sus organismos especializados o del Organismo Internacional de Energía Atómica a que asista a cualquiera de sus sesiones en calidad de observador.

2. El Consejo podrá también invitar a cualquiera de las organizaciones a que se refiere el artículo 13 a que asista a cualquiera de sus sesiones en calidad de observador.

Artículo 15. COMPOSICIÓN DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo se compondrá de ocho miembros exportadores y ocho miembros importadores; no obstante, en caso de que el número de miembros exportadores o el de miembros importadores de la Organización sea igual o inferior a diez, el Consejo, sin dejar de mantener la paridad entre ambas categorías de miembros,

podrá decidir por votación especial el número total en el Comité Ejecutivo. Los miembros del Comité Ejecutivo se elegirán para cada año-cupo conforme al artículo 16 y podrán ser reelegidos.

2. Cada miembro elegido estará representado en el Comité Ejecutivo por un representante y, si así lo desea, por uno o varios suplentes. Cada uno de tales miembros podrá además nombrar uno o varios asesores de su representante o suplentes.

3. Para cada año-cupo, el Consejo elegirá tanto al Presidente como al Vicepresidente del Comité Ejecutivo ya entre las delegaciones de los miembros exportadores, ya entre las delegaciones de los miembros importadores. Estos cargos se alternarán cada año-cupo entre las dos categorías de miembros. En caso de ausencia temporal o permanente del Presidente y del Vicepresidente, el Comité Ejecutivo podrá elegir nuevos titulares de esas funciones entre los representantes de los miembros exportadores o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario. Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Comité Ejecutivo tendrá derecho de voto. Su suplente podrá ejercer los derechos de voto del miembro al que representa.

4. El Comité Ejecutivo se reunirá en la sede de la Organización, a menos que decida otra cosa por votación especial. Si por invitación de cualquier miembro el Comité Ejecutivo se reúne en un lugar que no sea la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

Artículo 16. ELECCIÓN DEL COMITÉ EJECUTIVO

1. Los miembros exportadores y los miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los miembros exportadores y los miembros importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará conforme a los párrafos siguientes de este artículo.

2. Cada miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho en virtud del artículo 10. Un miembro podrá emitir en favor de otro candidato los votos que esté autorizado a emitir en virtud del párrafo 2 del artículo 11.

3. Serán elegidos los candidatos que obtengan el mayor número de votos.

Artículo 17. COMPETENCIA DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo será responsable ante el Consejo y actuará bajo la dirección general de éste.

2. El Comité Ejecutivo seguirá constantemente la evolución del mercado y recomendará al Consejo las medidas que estime apropiadas.

3. El Consejo, sin perjuicio de su derecho a ejercer cualquiera de sus atribuciones, podrá, por mayoría simple distribuida o por votación especial, según que la decisión del Consejo sobre la cuestión requiera mayoría simple distribuida o votación especial, delegar en el Comité Ejecutivo el ejercicio de cualquiera de sus atribuciones, excepto las siguientes:

- a) La redistribución de los votos conforme al artículo 10;
- b) La aprobación del presupuesto administrativo y la fijación de las contribuciones conforme al artículo 23;
- c) La revisión de los precios mínimo y máximo conforme al párrafo 2 o al párrafo 3 del artículo 29;
- d) La revisión del anexo C conforme al párrafo 3 del artículo 33;

- e) La determinación de los cupos anuales de exportación conforme al artículo 31 y de los cupos trimestrales conforme al párrafo 8 del artículo 35;
 - f) La restricción o suspensión de las compras de la reserva de estabilización conforme al apartado b) del párrafo 10 del artículo 40;
 - g) La adopción de medidas sobre la transferencia de cacao a usos no tradicionales conforme al artículo 46;
 - h) La exoneración de obligaciones conforme al artículo 60;
 - i) La solución de controversias conforme al artículo 62;
 - j) La suspensión de derechos conforme al párrafo 3 del artículo 63;
 - k) El establecimiento de las condiciones de adhesión al presente Convenio conforme al artículo 67;
 - l) La exclusión de un miembro conforme al artículo 73;
 - m) La prórroga o la terminación del presente Convenio conforme al artículo 75;
 - n) La recomendación de enmiendas a los miembros conforme al artículo 76.
4. El Consejo podrá revocar en cualquier momento, por mayoría simple distribuida, toda delegación de atribuciones al Comité Ejecutivo.

*Artículo 18. PROCEDIMIENTO DE VOTACIÓN Y DECISIONES
DEL COMITÉ EJECUTIVO*

1. Cada miembro del Comité Ejecutivo tendrá derecho a emitir el número de votos que haya recibido conforme al artículo 16, y ningún miembro del Comité Ejecutivo tendrá derecho a dividir sus votos.

2. Sin perjuicio de lo dispuesto en el párrafo 1 y mediante notificación por escrito dirigida al Presidente, todo miembro exportador o importador que no sea miembro del Comité Ejecutivo y que no haya emitido sus votos conforme al párrafo 2 del artículo 16 por ninguno de los miembros elegidos podrá autorizar a todo miembro exportador o importador del Comité Ejecutivo, según el caso, a que represente sus intereses y emita sus votos en el Comité Ejecutivo.

3. En el curso de cualquier año-cupo, todo miembro podrá, después de consultar con el miembro del Comité Ejecutivo por el cual haya votado conforme al artículo 16, retirar sus votos a ese miembro. Los votos así retirados podrán reasignarse a otro miembro del Comité Ejecutivo, pero no podrán retirarse a ese otro miembro durante el resto de ese año-cupo. El miembro del Comité Ejecutivo al que se hayan retirado los votos conservará, no obstante, su puesto en el Comité Ejecutivo durante todo el año-cupo. Toda medida que se adopte en cumplimiento de lo dispuesto en este párrafo surtirá efecto después de ser comunicada por escrito al Presidente.

4. Toda decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que habría requerido para ser adoptada por el Consejo.

5. Todo miembro tendrá derecho a recurrir ante el Consejo, en las condiciones que éste establecerá en su reglamento, contra cualquier decisión del Comité Ejecutivo.

*Artículo 19. QUÓRUM PARA LAS SESIONES DEL CONSEJO
Y DEL COMITÉ EJECUTIVO*

1. Constituirá quórum para la sesión de apertura de toda reunión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente por lo menos dos tercios del total de los votos de los miembros de esa categoría.

2. Si no hay quórum conforme al párrafo 1 el día fijado para la sesión de apertura de toda reunión y el día siguiente, el quórum estará constituido, el tercer día y durante el resto de la reunión, por la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente la mayoría simple del total de los votos de los miembros de esa categoría.

3. El quórum para las sesiones siguientes a la sesión de apertura de toda reunión conforme al párrafo 1 será el que se establece en el párrafo 2.

4. La representación conforme al párrafo 2 del artículo 11 se considerará como presencia.

5. El quórum para toda reunión del Comité Ejecutivo será el que determine el Consejo en el reglamento del Comité Ejecutivo.

Artículo 20. PERSONAL DE LA ORGANIZACIÓN

1. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Consejo fijará las condiciones de nombramiento del Director Ejecutivo teniendo en cuenta las que rigen para los funcionarios de igual categoría de las organizaciones intergubernamentales similares.

2. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y asumirá ante el Consejo la responsabilidad de la administración y aplicación del presente Convenio conforme a las decisiones del Consejo.

3. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Gerente de la reserva de estabilización. El Consejo fijará las condiciones de nombramiento del Gerente.

4. El Gerente asumirá ante el Consejo la responsabilidad del desempeño de las funciones que se le asignan en el presente Convenio, así como de las demás funciones que pueda determinar el Consejo. La responsabilidad del desempeño de esas funciones se ejercerá en consulta con el Director Ejecutivo.

5. Sin perjuicio de lo dispuesto en el párrafo 4, el personal de la Organización será responsable ante el Director Ejecutivo, quien a su vez será responsable ante el Consejo.

6. El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. Al preparar tal reglamento, el Consejo tendrá en cuenta el que rige para los funcionarios de las organizaciones intergubernamentales similares. Los nombramientos del personal se harán en lo posible entre nacionales de los miembros exportadores e importadores.

7. Ni el Director Ejecutivo ni el Gerente ni ningún otro miembro del personal tendrán ningún interés financiero en la industria, el comercio, el transporte o la publicidad del cacao.

8. En el desempeño de sus funciones, el Director Ejecutivo, el Gerente y los demás miembros del personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna otra autoridad ajena a la Organización. Se abstendrán de actuar de forma incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada miembro se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Gerente y del personal, y a no tratar de influir en ellos en el desempeño de sus funciones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 21. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, su personal y sus expertos y de los representantes de los miembros mientras se encuentren en el territorio del Reino Unido de Gran Bretaña e Irlanda del Norte (denominado en adelante "Gobierno huésped") con el fin de ejercer sus funciones continuarán rigiéndose por el Acuerdo de Sede concertado en Londres, el 26 de marzo de 1975, por el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y la Organización Internacional del Cacao.

3. El Acuerdo de Sede a que se refiere el párrafo 2 será independiente del presente Convenio. Sin embargo, se dará por terminado:

- a) En virtud de acuerdo entre el Gobierno huésped y la Organización, o
- b) En el caso de que la sede de la Organización deje de estar situada en el territorio del Gobierno huésped, o
- c) En el caso de que la Organización deje de existir.

4. La Organización podrá concertar con otro u otros miembros acuerdos, que habrán de ser aprobados por el Consejo, sobre los privilegios e inmunidades que puedan ser necesarios para el adecuado funcionamiento del presente Convenio.

CAPÍTULO VI. DISPOSICIONES FINANCIERAS

Artículo 22. DISPOSICIONES FINANCIERAS

1. Se llevarán dos contabilidades, la cuenta administrativa y la cuenta de la reserva de estabilización, para la administración y aplicación del presente Convenio.

2. Los gastos necesarios para la administración y aplicación del presente Convenio, excepto los relativos a las operaciones y al mantenimiento de la reserva de estabilización instituida por el artículo 37, se cargarán a la cuenta administrativa y se sufragarán mediante contribuciones anuales de los miembros fijados conforme al artículo 23. Sin embargo, si un miembro solicita servicios especiales, el Consejo podrá exigirle su pago.

3. Todo gasto relativo a las operaciones y al mantenimiento de la reserva de estabilización conforme al párrafo 6 del artículo 37 se cargará a la cuenta de la reserva de estabilización. El Consejo decidirá si han de sufragarse con cargo a la cuenta de la reserva de estabilización los gastos distintos de los especificados en el párrafo 6 del artículo 37.

4. El ejercicio económico de la Organización coincidirá con el año-cupo.

5. Los gastos de las delegaciones ante el Consejo, el Comité Ejecutivo y cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los miembros interesados.

Artículo 23. APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO Y DETERMINACIÓN DE LAS CONTRIBUCIONES

I. Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará el importe de la contribución de cada miembro al presupuesto.

2. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista entre el número de sus votos y la totalidad de los votos de todos los miembros en el momento de aprobarse el presupuesto correspondiente a ese ejercicio. Al fijar las contribuciones, los votos de cada uno de los miembros se calcularán sin tener en cuenta la suspensión del derecho de voto de alguno de los miembros ni la redistribución de votos que resulte de ella.

3. La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será fijada por el Consejo atendiendo al número de votos que se le asigne y al período que reste del ejercicio económico en curso, pero no se modificarán las contribuciones fijadas a los demás miembros para el ejercicio económico de que se trate.

Artículo 24. PAGO DE LAS CONTRIBUCIONES AL PRESUPUESTO ADMINISTRATIVO

1. Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en monedas libremente convertibles, estarán exentas de restricciones cambiarias y serán exigibles el primer día de ese ejercicio.

2. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de cinco meses contado a partir del comienzo del ejercicio económico, el Director Ejecutivo le pedirá que efectúe el pago lo más pronto posible. Si tal miembro no paga su contribución en un plazo de dos meses contado a partir de la fecha de esa petición, se suspenderá su derecho de voto en el Consejo y en el Comité Ejecutivo hasta que haya abonado íntegramente su contribución.

3. El miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 2 no será privado de ninguno de sus otros derechos ni quedará exento de ninguna de las obligaciones que haya contraído en virtud del presente Convenio, a menos que así lo decida el Consejo por votación especial, y seguirá obligado a pagar su contribución y a cumplir las demás obligaciones financieras establecidas en el presente Convenio.

Artículo 25. CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS

1. Tan pronto como sea posible, pero dentro de los seis meses que sigan al cierre de cada ejercicio económico, se certificarán el estado de cuentas de la Organización para ese ejercicio y el balance al final de él con arreglo a cada una de las cuentas a que se refiere el párrafo 1 del artículo 22. Hará tal certificación un auditor independiente de reconocida competencia, en colaboración con dos auditores calificados de gobiernos miembros, uno de los miembros exportadores y otro de los miembros importadores, que serán elegidos por el Consejo para cada ejercicio económico. Los auditores de los gobiernos miembros no serán remunerados por la Organización.

2. Las condiciones de nombramiento del auditor independiente de reconocida competencia, así como las intenciones y objetivos de la certificación de cuentas, se enunciarán en el reglamento financiero de la Organización. El estado certificado de cuentas y el balance certificado de la Organización serán presentados al Consejo en su siguiente reunión ordinaria, para que los apruebe.

3. Se publicará un resumen de las cuentas y el balance certificados.

CAPÍTULO VII. PRECIO, CUPOS, RESERVA DE ESTABILIZACIÓN Y TRANSFERENCIA A USOS NO TRADICIONALES

Artículo 26. FUNCIONAMIENTO DEL PRESENTE CONVENIO

1. Para facilitar la consecución de los objetivos del presente Convenio, los miembros adoptarán medidas a fin de mantener el precio del cacao en grano dentro de los límites de precios convenidos y, con tal fin y bajo el control del Consejo, se establecerá un sistema de cupos de exportación, se instituirá una reserva de estabilización y se tomarán disposiciones para transferir a usos no tradicionales, bajo estricta reglamentación, el cacao excedente de los cupos y el cacao en grano excedente de la reserva de estabilización.

2. Los miembros dirigirán su política comercial de modo que puedan alcanzarse los objetivos del presente Convenio.

Artículo 27. CONSULTAS Y COOPERACIÓN CON LA INDUSTRIA DEL CACAO

1. El Consejo alentará a los miembros a que soliciten la opinión de expertos en cuestiones relativas al cacao.

2. Al cumplir las obligaciones que les impone el presente Convenio, los miembros realizarán sus actividades de manera que respeten los circuitos comerciales establecidos y tendrán debidamente en cuenta los legítimos intereses de la industria del cacao.

3. Los miembros se abstendrán de toda injerencia en el arbitraje de controversias comerciales entre compradores y vendedores de cacao cuando no sea posible cumplir los contratos a causa de las normas establecidas a los efectos de la aplicación del presente Convenio, y no opondrán obstáculos a la conclusión del procedimiento arbitral. En tales casos, no se aceptará como motivo de incumplimiento de un contrato ni como excepción el hecho de que los miembros deben observar las disposiciones del presente Convenio.

Artículo 28. PRECIO DIARIO Y PRECIO INDICATIVO

1. A los efectos del presente Convenio, el precio del cacao en grano se determinará en relación con un precio diario y un precio indicativo.

2. Sin perjuicio de lo dispuesto en el párrafo 4, el precio diario será el promedio, calculado diariamente, de las cotizaciones de futuros de cacao en grano durante los tres meses activos más próximos en la Bolsa de Cacao de Nueva York, a mediodía, y en la Bolsa de Cacao de Londres, a la hora del cierre. Los precios de Londres se convertirán en centavos de dólar de los Estados Unidos por libra utilizando el tipo de cambio vigente para futuros a seis meses publicado en Londres a la hora del cierre. El Consejo decidirá el método de cálculo que se utilizará cuando sólo se disponga de la cotización de una de esas dos bolsas de cacao o cuando el mercado de cambios de Londres esté cerrado. El paso al período de tres meses siguiente se efectuará el 15 del mes que preceda inmediatamente al mes activo más próximo en que venzan los contratos.

3. El precio indicativo será el promedio de los precios diarios durante un período de 15 días de mercado consecutivos o, a los efectos del apartado c) del párrafo 2 del artículo 34, durante un período de 22 días de mercado consecutivos. Toda referencia que se haga en el presente Convenio a un precio indicativo igual, inferior o superior a una cifra determinada significa que el promedio de los precios diarios durante el período requerido de días de mercado consecutivos ha sido igual, inferior o superior a esa cifra. El Consejo adoptará normas para aplicar las disposiciones de este párrafo.

4. El Consejo podrá, por votación especial, decidir utilizar, para determinar el precio diario y el precio indicativo, cualesquiera otros métodos que considere más satisfactorios que los indicados en los párrafos 2 y 3.

Artículo 29. PRECIOS

1. A los efectos del presente Convenio, se establecerán para el cacao en grano un precio mínimo de 39 centavos de dólar de los Estados Unidos por libra y un precio máximo de 55 centavos de dólar de los Estados Unidos por libra.

2. Antes del final del primer año-cupo y nuevamente, si se decide prorrogar el presente Convenio durante otro período de dos años con arreglo al artículo 75, antes del final del tercer año-cupo, el Consejo estudiará el precio mínimo y el precio máximo y podrá revisarlos por votación especial.

3. En circunstancias excepcionales resultantes de graves trastornos de la situación económica o monetaria internacional, el Consejo estudiará el precio mínimo y el precio máximo y podrá revisarlos por votación especial.

4. Al efectuar la revisión de precios a que se refieren los párrafos 2 y 3, el Consejo tomará en consideración la tendencia de los precios del cacao, el consumo, la producción, las existencias, la influencia de las fluctuaciones de la situación económica o del sistema monetario mundiales en los precios del cacao y cualesquiera otros factores que puedan afectar la consecución de los objetivos enunciados en el presente Convenio. El Director Ejecutivo proporcionará los datos necesarios para la adecuada consideración de los elementos antes mencionados.

5. Lo dispuesto en el artículo 76 no será aplicable a la revisión de precios que se efectúe en virtud de este artículo.

Artículo 30. CUPOS BÁSICOS

1. Para cada año-cupo, el cupo básico asignado a cada uno de los miembros exportadores que figuran en el anexo A será el porcentaje que el promedio de su producción anual en los cinco años de cosecha inmediatamente anteriores sobre los que se disponga de cifras definitivas en la Organización represente en el total de los promedios de todos los miembros exportadores que figuran en el anexo A.

2. No habrá cupos básicos para los miembros exportadores que figuran en el anexo B que producen menos de 10.000 toneladas de cacao ordinario.

3. El Consejo revisará las listas de los anexos A y B cuando lo exija la evolución de la producción de un miembro exportador.

Artículo 31. CUPOS ANUALES DE EXPORTACIÓN

1. Por lo menos 40 días antes del principio de cada año-cupo, el Consejo aprobará una estimación de la demanda mundial neta de importaciones de cacao. Al proceder a esa estimación, el Consejo tendrá en cuenta todos los factores pertinentes que afectan a la demanda y a la oferta de cacao y que comprenderán, entre otros, las tendencias pasadas de la molienda, las variaciones previstas de las existencias y las tendencias corrientes y previstas del precio. Basándose en esa estimación y teniendo en cuenta el volumen previsto de las exportaciones no sujetas a cupos y de las importaciones procedentes de países no miembros, el Consejo determinará inmediatamente, por votación especial, los cupos anuales de exportación al nivel que sea necesario para mantener los precios dentro de la escala especificada en el artículo 29.

2. Si por lo menos 35 días antes del principio del año-cupo el Consejo no puede llegar a un acuerdo sobre los cupos anuales de exportación, el Director Ejecutivo pre-

sentará al Consejo su propia propuesta sobre el total de los cupos anuales de exportación. El Consejo, por votación especial, decidirá inmediatamente sobre esa propuesta. En cualquier caso, el Consejo determinará los cupos anuales de exportación por lo menos 30 días antes del principio del año-cupo.

3. La estimación aprobada con arreglo al párrafo 1, así como los cupos anuales de exportación determinados sobre esa base, serán estudiados y, de ser necesario, revisados por el Consejo en su reunión ordinaria del primer semestre del año-cupo de que se trate, a la luz de la información estadística actualizada que haya reunido conforme a lo dispuesto en el artículo 57.

4. El cupo anual de exportación para cada miembro exportador guardará proporción con el cupo básico determinado conforme al artículo 30.

5. Previa presentación de pruebas que considere satisfactorias, el Consejo autorizará a todo miembro exportador que produzca menos de 10.000 toneladas en cualquier año-cupo a exportar durante ese año una cantidad no superior a su producción efectiva disponible para la exportación.

Artículo 32. ALCANCE DE LOS CUPOS DE EXPORTACIÓN

1. Los cupos anuales de exportación abarcarán:

- a) Las exportaciones de cacao efectuadas por los miembros exportadores; y
- b) El cacao del año de cosecha en curso registrado para la exportación dentro del límite del cupo de exportación en vigor al final del año-cupo pero enviado después del año-cupo, siempre que esas exportaciones se efectúen antes de transcurrido el primer trimestre del año-cupo siguiente y conforme a las condiciones que establezca el Consejo.

2. A los efectos de determinar el equivalente en grano de las exportaciones de productos de cacao de los miembros exportadores y de los no miembros exportadores, se aplicarán los siguientes factores de conversión: manteca de cacao, 1,33; torta de cacao y cacao en polvo, 1,18; pasta de cacao y granos descortezados, 1,25. El Consejo podrá decidir, si es necesario, que otros productos que contienen cacao son productos de cacao. El Consejo fijará los factores de conversión aplicables a los productos de cacao distintos de aquellos cuyos factores de conversión se indican en este párrafo.

3. El Consejo, sobre la base de cualquiera de los documentos mencionados en el artículo 49, vigilará con carácter permanente las exportaciones de productos de cacao de los miembros exportadores y las importaciones de productos de cacao procedentes de no miembros exportadores. Si el Consejo comprueba que durante un año-cupo la diferencia entre las exportaciones de torta de cacao y/o de cacao en polvo de un país exportador y sus exportaciones de manteca de cacao ha aumentado considerablemente, a expensas de la torta de cacao y/o del cacao en polvo, a causa, por ejemplo, de un incremento de la elaboración por el método de la extracción, los factores de conversión que se utilizarán para determinar el equivalente en grano de sus exportaciones de productos de cacao durante ese año-cupo y/o, si el Consejo así lo decide, en un año-cupo sucesivo serán los siguientes: manteca de cacao, 2,15; pasta de cacao y granos descortezados, 1,25; y torta de cacao y cacao en polvo, 0,30, con el consiguiente ajuste de la contribución que quede por percibir conforme al artículo 39. No obstante, esta disposición no se aplicará si la disminución de las exportaciones de productos distintos de la manteca de cacao se debe al aumento del consumo interior humano o a otras razones que el país exportador deberá exponer y que el Consejo considere satisfactorias y aceptables.

4. Las entregas que hagan al Gerente de la reserva de estabilización los miembros exportadores conforme al párrafo 2 del artículo 40 y al párrafo 1 del artículo 46, así como las transferencias de cacao que se efectúen en virtud del párrafo 2 del artículo 46, no se imputarán a los cupos de exportación de esos miembros.

5. El cacao que, a juicio del Consejo, haya sido exportado por miembros exportadores con fines humanitarios u otros fines no comerciales no se imputará a los cupos de exportación de esos miembros.

Artículo 33. CACAO FINO O DE AROMA

1. No obstante los artículos 31 y 39, lo dispuesto en el presente Convenio sobre los cupos de exportación y las contribuciones para la financiación de la reserva de estabilización no se aplicará al cacao fino o de aroma de ningún miembro exportador enumerado en el párrafo 1 del anexo C cuya producción sea exclusivamente de cacao fino o de aroma.

2. El párrafo 1 se aplicará también en el caso de todo miembro exportador enumerado en el párrafo 2 del anexo C que produzca en parte cacao fino o de aroma, respecto del porcentaje de su producción que se indica en el párrafo 2 del anexo C. En cuanto al resto de la producción, se aplicará lo dispuesto en el presente Convenio sobre los cupos de exportación y las contribuciones para la financiación de la reserva de estabilización, así como las demás limitaciones establecidas en el presente Convenio.

3. El Consejo podrá revisar el anexo C por votación especial.

4. Si el Consejo estima que la producción o las exportaciones de los países enumerados en el anexo C han aumentado bruscamente, deberá adoptar las medidas pertinentes para asegurar que no se aplique abusivamente ni se eluda el presente Convenio.

5. Todo miembro exportador enumerado en el anexo C se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la exportación de cacao fino o de aroma de su territorio. Todo miembro importador se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la importación de cacao fino o de aroma en su territorio.

Artículo 34. FUNCIONAMIENTO Y REAJUSTE DE LOS CUPOS ANUALES DE EXPORTACIÓN

1. El Consejo seguirá la evolución del mercado y se reunirá siempre que lo exijan las circunstancias.

2. Los cupos en vigor serán los siguientes, a menos que el Consejo decida, por votación especial, aumentarlos o reducirlos:

a) Cuando el precio indicativo sea superior al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra e igual o inferior al precio mínimo + 8 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 100 % de los cupos anuales iniciales de exportación.

b) Cuando el precio indicativo sea superior al precio mínimo + 3 centavos de dólar de los Estados Unidos por libra e igual o inferior al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 97 % de los cupos anuales iniciales de exportación.

c) Cuando el precio indicativo sea superior al precio mínimo + 8 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán suspendidos.

3. Cuando el precio indicativo sea superior al precio mínimo e igual o inferior al precio mínimo + 3 centavos de dólar de los Estados Unidos por libra, el Gerente comprará cacao en grano hasta un 4% de los cupos anuales iniciales de exportación en las condiciones prescritas en los párrafos 3 y 6 del artículo 40.

4. Cuando el precio indicativo sea inferior al precio mínimo, el Gerente comprará cacao en grano en las condiciones prescritas en los párrafos 4 y 6 del artículo 40.

5. Cuando el precio indicativo sea superior al precio mínimo + 14 centavos de dólar de los Estados Unidos por libra e igual o inferior al precio máximo, podrán efectuarse ventas de la reserva de estabilización hasta un 7% de los cupos anuales iniciales de exportación en las condiciones prescritas en el párrafo 1 del artículo 41.

6. Cuando el precio indicativo sea superior al precio máximo, las ventas de la reserva de estabilización se efectuarán en las condiciones prescritas en el párrafo 1 del artículo 41.

Artículo 35. OBSERVANCIA DE LOS CUPOS DE EXPORTACIÓN

1. Los miembros adoptarán las medidas necesarias para asegurar el pleno cumplimiento de las obligaciones que les impone el presente Convenio respecto de los cupos de exportación. Si es necesario, el Consejo podrá pedir a los miembros que adopten medidas adicionales para la eficaz aplicación del sistema de cupos de exportación, incluso el establecimiento, por los miembros exportadores, de normas en las que se disponga el registro de todo el cacao que han de exportar dentro del límite del cupo de exportación en vigor.

2. Los miembros exportadores se comprometen a regular sus ventas de manera que puedan lograr una comercialización ordenada y hallarse en posición de observar en todo momento sus cupos de exportación en vigor. En cualquier caso, ningún país exportador deberá exportar más del 85% y del 90% de su cupo anual de exportación determinado conforme al artículo 31 durante los dos primeros trimestres y los tres primeros trimestres, respectivamente.

3. Cada miembro exportador se compromete a que el volumen de sus exportaciones de cacao no exceda de su cupo de exportación en vigor.

4. Si un miembro exportador se excede de su cupo de exportación en vigor en menos del 1% de su cupo anual de exportación, no se considerará que ha infringido el párrafo 3. Sin embargo, tal exceso se deducirá del cupo de exportación en vigor del miembro interesado correspondiente al año-cupo siguiente.

5. Si un miembro exportador se excede por primera vez de su cupo de exportación por encima del margen de tolerancia mencionado en el párrafo 4, ese miembro venderá a la reserva de estabilización, a menos que el Consejo decida otra cosa, una cantidad igual al exceso, en un plazo de tres meses después de que tal exceso haya sido descubierto por el Consejo. Esa cantidad se deducirá automáticamente de su cupo de exportación para el año-cupo inmediatamente siguiente a aquel en que se haya cometido la infracción. Las ventas a la reserva de estabilización con arreglo a este párrafo se realizarán conforme a los párrafos 6 y 7 del artículo 40.

6. Si un miembro exportador se excede dos o más veces de su cupo de exportación en vigor por encima del margen de tolerancia mencionado en el párrafo 4, ese miembro venderá a la reserva de estabilización, a menos que el Consejo decida otra cosa, una cantidad igual al doble del exceso, en un plazo de tres meses después de que tal exceso haya sido descubierto por el Consejo. Esa cantidad se deducirá automáticamente de su cupo de exportación en vigor para el año-cupo inmediatamente

siguiente a aquel en que se haya cometido la infracción. Las ventas a la reserva de estabilización con arreglo a este párrafo se realizarán conforme a los párrafos 6 y 7 del artículo 40.

7. Toda medida adoptada conforme a los párrafos 5 y 6 lo será sin perjuicio de lo dispuesto en el capítulo XV.

8. Cuando determine los cupos anuales de exportación en virtud del artículo 31, el Consejo podrá decidir por votación especial establecer cupos trimestrales de exportación. Al mismo tiempo fijará las normas que han de regir el funcionamiento y la supresión de esos cupos trimestrales de exportación. Al fijar esas normas, el Consejo tendrá en cuenta la estructura de la producción de cada miembro exportador.

9. Cuando en el año-cupo en curso no se pueda respactar enteramente una introducción o reducción de cupos de exportación a causa de la existencia de contratos de buena fe celebrados cuando estaban suspendidos los cupos de exportación o dentro de los cupos de exportación en vigor en el momento de su celebración, el reajuste se efectuará en los cupos de exportación en vigor para el año-cupo siguiente. El Consejo podrá exigir pruebas de la existencia de tales contratos.

10. Los miembros se comprometen a comunicar inmediatamente al Consejo toda información que obtengan en relación con cualquier incumplimiento del presente Convenio o de las normas o reglamentos establecidos por el Consejo.

Artículo 36. REDISTRIBUCIÓN DE DÉFICIT

1. Lo antes posible y en cualquier caso antes de transcurrido el mes de mayo de cada año-cupo, cada miembro exportador notificará al Consejo en qué medida y por qué razones prevé que no utilizará todo su cupo en vigor o que tendrá un excedente sobre ese cupo. Teniendo en cuenta esas notificaciones y explicaciones, el Director Ejecutivo, a menos que el Consejo decida otra cosa por votación especial habida cuenta de las condiciones del mercado, redistribuirá los déficit entre los miembros exportadores conforme a las normas que el Consejo establezca acerca de las condiciones, el calendario y el modo de esa redistribución. Tales normas incluirán disposiciones que regulen la manera de hacer las reducciones efectuadas en virtud de los párrafos 5 y 6 del artículo 35.

2. Para los miembros exportadores que no se hallen en situación de notificar al Consejo antes de transcurrido el mes de mayo los déficit o excedentes que prevén a causa de la época en que se recoge su cosecha principal, el plazo para la notificación de esos déficit o esos excedentes se prorrogará hasta mediados de julio. Los países exportadores con derecho a tal prórroga se enumeran en el anexo E.

Artículo 37. INSTITUCIÓN Y FINANCIACIÓN DE LA RESERVA DE ESTABILIZACIÓN

1. Por el presente artículo se instituye una reserva de estabilización.

2. La reserva de estabilización adquirirá y mantendrá únicamente cacao en grano y tendrá una capacidad máxima de 250.000 toneladas.

3. El Gerente de la reserva de estabilización, conforme a las normas aprobadas por el Consejo, será responsable del funcionamiento de la reserva de estabilización, de la compra de cacao en grano, de la venta y del mantenimiento en buen estado de la reserva de cacao en grano y, sin exponerse a los riesgos del mercado, de la renovación de las partidas de cacao en grano, conforme a las disposiciones pertinentes del presente Convenio. El Consejo examinará la posibilidad y conveniencia de convertir en productos de cacao el cacao en grano adquirido por la reserva de estabilización y a la

luz de ese examen, el Consejo podrá formular recomendaciones que habrán de tenerse en cuenta en la renegociación del presente Convenio conforme al artículo 75.

4. Para financiar sus operaciones, la reserva de estabilización percibirá, desde el comienzo del primer año-cupo siguiente a la entrada en vigor del presente Convenio, ingresos regulares en forma de contribuciones sobre el cacao conforme al artículo 39. No obstante, el Consejo, si dispone de otras fuentes de financiación, podrá decidir otra fecha a partir de la cual se exigirán las contribuciones.

5. Si en cualquier momento parece probable que los ingresos percibidos por la reserva de estabilización por concepto de contribuciones sean insuficientes para financiar sus operaciones, el Consejo podrá por votación especial tomar en préstamo fondos en monedas libremente convertibles, dirigiéndose a las fuentes pertinentes, incluidos los gobiernos de los países miembros. Tales préstamos habrán de reembolsarse con el producto de las contribuciones, de las ventas de cacao en grano por la reserva de estabilización, y de los ingresos varios de la reserva de estabilización, si los hubiere. Los miembros de la Organización no serán individualmente responsables del reembolso de los préstamos.

6. Los gastos de funcionamiento y mantenimiento de la reserva de estabilización, incluidos:

- a) La remuneración del Gerente y del personal que se encargue del funcionamiento y mantenimiento de la reserva de estabilización, los gastos que efectúe la Organización para administrar y controlar la recaudación de las contribuciones y los pagos de intereses o de capital por las sumas tomadas en préstamo por el Consejo, así como
- b) Otros gastos tales como los gastos de transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento, incluida la fumigación, los gastos de manipulación, seguros, gestión e inspección y todos los gastos que se hagan para renovar las partidas de cacao en grano a fin de mantener su estado y su valor,

se sufragarán con los ingresos ordinarios procedentes de las contribuciones, o con los préstamos obtenidos conforme al párrafo 5, o con el producto de las reventas efectuadas conforme al párrafo 6 del artículo 40.

Artículo 38. INVERSIÓN DE FONDOS SOBRANTES DE LA RESERVA DE ESTABILIZACIÓN

I. Parte de los fondos de la reserva de estabilización que no se necesiten temporalmente para financiar sus operaciones podrán ser adecuadamente depositados en países miembros importadores y exportadores conforme a las normas que establezca el Consejo.

2. Esas normas tendrán en cuenta, entre otras cosas, la liquidez necesaria para el pleno funcionamiento de la reserva de estabilización y la conveniencia de mantener el valor real de los fondos.

Artículo 39. CONTRIBUCIONES PARA LA FINANCIACIÓN DE LA RESERVA DE ESTABILIZACIÓN

I. La contribución impuesta sobre el cacao exportado por primera vez por un miembro o importado por primera vez por un miembro será de 1 centavo de dólar de los Estados Unidos por libra de cacao en grano y proporcionalmente de productos de cacao, conforme a los párrafos 2 y 3 del artículo 32. En cualquier caso, la contribución sólo se impondrá una vez. A estos efectos, el cacao importado por un país miembro de un país no miembro se considerará originario de ese país no miembro a

menos que se presenten pruebas satisfactorias de que ese cacao proviene de un miembro. El Consejo estudiará todos los años la contribución a la reserva de estabilización y, no obstante lo dispuesto en la primera frase de este párrafo, podrá, por votación especial, determinar una tasa de contribución inferior o suspender la contribución, teniendo en cuenta los recursos y obligaciones financieros de la Organización con respecto a la reserva de estabilización.

2. El Consejo expedirá certificados de contribución conforme a las normas que establezca. Tales normas tendrán en cuenta los intereses del comercio del cacao y abarcarán, entre otras cosas, el uso posible de agentes, la expedición de documentos contra entrega de las contribuciones y el pago de las contribuciones dentro de un plazo determinado.

3. Las contribuciones a que se refiere este artículo serán pagaderas en monedas libremente convertibles y estarán exentas de toda restricción en materia de divisas.

4. Ninguna de las disposiciones de este artículo irá en perjuicio del derecho de todo comprador y todo vendedor a fijar de común acuerdo las condiciones de pago por suministro de cacao.

Artículo 40. COMPRAS DE LA RESERVA DE ESTABILIZACIÓN

1. A los efectos de este artículo, la capacidad máxima de la reserva de estabilización se dividirá en contingentes individuales para cada miembro exportador, en la misma proporción que su cupo básico determinado conforme al artículo 30.

2. Si los cupos anuales de exportación se reducen con arreglo al artículo 34, cada miembro exportador ofrecerá inmediatamente en venta al Gerente de la reserva de estabilización una cantidad de cacao en grano igual a aquella en que se haya reducido su cupo, y el Gerente, en el plazo de 10 días a partir de la reducción de los cupos, concertará un contrato para la compra de esa cantidad a cada miembro exportador.

3. Cuando efectúe compras con arreglo al párrafo 3 del artículo 34, el Gerente seguirá comprando cacao en grano hasta un 4% de los cupos anuales iniciales de exportación o hasta que el precio indicativo sea superior al precio mínimo + 3 centavos de dólar de los Estados Unidos por libra, si esta subida se produce antes.

4. Cuando efectúe compras con arreglo al párrafo 4 del artículo 34, el Gerente seguirá comprando cacao en grano hasta que el precio indicativo suba por encima del precio mínimo o hasta que sea alcanzada la capacidad máxima de la reserva de estabilización, si esto ocurre antes.

5. El Gerente comprará sólo cacao en grano de calidad comercial uniforme reconocida y en cantidades no inferiores a 100 toneladas. Ese cacao en grano será propiedad de la Organización y estará bajo el control de ésta.

6. Al comprar cacao en grano con arreglo a lo dispuesto en los párrafos 3 y 4 del artículo 34 y en el párrafo 2 de este artículo, el Gerente:

a) Pagará los precios corrientes del mercado conforme a las normas que determine el Consejo; o
b) Efectuará, a petición del miembro exportador interesado:

i) En el momento de la entrega del cacao en grano, un pago inicial de 25 centavos de dólar de los Estados Unidos por libra f.o.b.; sin embargo, en cualquier momento después de expirar el primer año-cupo, el Consejo, por recomendación del Gerente, podrá decidir por votación especial, habida cuenta de la situación financiera actual y prevista de la reserva de estabilización, aumentar el pago inicial;

- ii) Al efectuarse la venta del cacao en grano por la reserva de estabilización, un pago complementario que representará el producto de la venta menos el pago realizado con arreglo al inciso i) y el costo del transporte y del seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento y manipulación y los gastos, si los hubiere, de renovar las partidas de cacao en grano que sean necesarias para mantener el estado y el valor de dichas partidas.

7. Cuando un miembro ya haya vendido al Gerente una cantidad de cacao en grano igual a su contingente individual, definido en el párrafo 1, en las compras subsiguientes el Gerente sólo pagará en el momento de la entrega el precio que podría obtener mediante la venta del cacao en grano para usos no tradicionales. Si el cacao en grano comprado conforme a este párrafo se revende posteriormente conforme al artículo 41, el Gerente abonará al miembro exportador interesado una suma complementaria que representará el producto de la reventa menos el pago ya realizado conforme a este párrafo y el costo del transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento y manipulación y los gastos, si los hubiere, de renovar las partidas de cacao en grano que sean necesarias para mantener el estado y el valor de dichas partidas.

8. Cuando el cacao en grano se venda al Gerente conforme al párrafo 2, el contrato contendrá una cláusula que permita al miembro exportador cancelar todo el contrato o parte de él antes de la entrega del cacao en grano:

- Si posteriormente, durante el mismo año-cupo, se suprime conforme al artículo 34 la reducción de cupos que dio lugar a la venta; o
- En la medida en que, una vez efectuada dicha venta, la producción del mismo año-cupo resulte insuficiente para cumplir el cupo de exportación en vigor del miembro.

9. En los contratos de compra concertados conforme a este artículo se dispondrá que la entrega ha de efectuarse dentro del plazo estipulado en el contrato, pero a más tardar en el plazo de dos meses después de terminado el año-cupo.

10. a) El Gerente mantendrá informado al Consejo acerca de la situación financiera de la reserva de estabilización. Si considera que los fondos no serán suficientes para pagar el cacao en grano que estima que se le ofrecerá durante el año-cupo en curso, pedirá al Director Ejecutivo que convoque una reunión extraordinaria del Consejo;

b) Si el Consejo no puede encontrar otra solución factible, podrá suspender o restringir, por votación especial, las compras efectuadas conforme a los párrafos 2, 3, 4 y 7 hasta que pueda resolver la situación financiera.

11. El Gerente llevará los registros que sean apropiados para desempeñar las funciones que se le encomiendan en el presente Convenio.

Artículo 41. VENTAS DE LA RESERVA DE ESTABILIZACIÓN PARA DEFENDER EL PRECIO MÁXIMO

1. El Gerente de la reserva de estabilización efectuará ventas de la reserva de estabilización en cumplimiento de los párrafos 5 y 6 del artículo 34 conforme a lo dispuesto en este artículo:

- Las ventas se harán a los precios corrientes del mercado.
- Cuando se inicien las ventas de la reserva de estabilización en cumplimiento del párrafo 5 del artículo 34, el Gerente seguirá poniendo en venta cacao en grano hasta que:

- i) El precio indicativo baje al precio mínimo + 14 centavos de dólar de los Estados Unidos por libra; o
 - ii) Haya agotado todos los suministros de que disponga, si esta condición se cumple antes; o
 - iii) Haya vendido hasta un 7% de los cupos iniciales de exportación, si esta condición se cumple antes que cualquiera de las anteriores,
 - c) Cuando el precio indicativo sea superior al precio máximo, el Gerente seguirá poniendo en venta cacao en grano hasta que el precio indicativo baje al precio máximo o hasta que haya agotado todos los suministros de que disponga, si esto último ocurre antes.
2. Al efectuar ventas conforme al párrafo 1, el Gerente, de conformidad con las normas aprobadas por el Consejo, venderá el cacao por los circuitos normales a las empresas y organizaciones de los países miembros, pero principalmente de los países miembros importadores, que se dedican al comercio o la elaboración de cacao para su ulterior elaboración.

3. Al efectuar ventas conforme al párrafo 1, el Gerente, siempre que el precio ofrecido sea aceptable, dará la primera opción a los compradores de países miembros antes de aceptar las ofertas de compradores de países no miembros.

4. La reserva de estabilización se almacenará en lugares que faciliten la entrega inmediata ex almacén a los compradores a que se refiere el párrafo 2.

Artículo 42. RETIRADA DE CACAO EN GRANO DE LA RESERVA DE ESTABILIZACIÓN

1. No obstante lo dispuesto en el artículo 41, todo miembro exportador que a causa de un déficit en su cosecha se vea en la imposibilidad de cubrir su cupo durante un año-cupo podrá pedir al Consejo que apruebe la retirada de la totalidad o de parte de su cacao en grano adquirido durante el año-cupo precedente por el Gerente de la reserva de estabilización y que todavía esté almacenado sin vender, en la cuantía en que su cupo de exportación en vigor exceda de la producción del año-cupo. Al ser autorizado a retirar el cacao, el miembro exportador interesado pagará al Gerente los gastos ocasionados por el cacao en grano, con inclusión del pago inicial, los gastos de transporte y de seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización y los gastos de almacenamiento y manipulación.

2. El Consejo establecerá las normas para retirar cacao en grano de la reserva de estabilización conforme al párrafo 1.

Artículo 43. CAMBIO DE LAS PARIDADES DE LAS MONEDAS

1. El Director Ejecutivo convocará una reunión extraordinaria del Consejo bien por su propia iniciativa bien a petición de los miembros conforme al párrafo 2 del artículo 9, si las condiciones de los mercados de divisas tienen repercusiones importantes en las disposiciones del presente Convenio relativas a los precios. Las reuniones extraordinarias del Consejo que se convoquen conforme a este párrafo se celebrarán a más tardar dentro de los cuatro días laborables inmediatamente siguientes.

2. Despues de convocar estas reuniones extraordinarias y en espera de su resultado, el Director Ejecutivo y el Gerente de la reserva de estabilización podrán adoptar las medidas provisionales mínimas que consideren necesarias para evitar que las condiciones existentes en los mercados de divisas perturben seriamente el funciona-

miento eficaz del presente Convenio. En particular podrán, previa consulta con el Presidente del Consejo, restringir o suspender temporalmente las operaciones de la reserva de estabilización.

3. Despues de examinar las circunstancias y, en particular, las medidas provisionales que puedan haber adoptado el Director Ejecutivo y el Gerente, así como el posible efecto de las condiciones de los mercados de divisas antes mencionadas sobre el eficaz funcionamiento del Convenio, el Consejo podrá adoptar por votación especial todas las medidas correctivas necesarias.

Artículo 44. LIQUIDACIÓN DE LA RESERVA DE ESTABILIZACIÓN

1. Si el presente Convenio ha de ser reemplazado por un nuevo Convenio que incluya disposiciones sobre la reserva de estabilización, el Consejo adoptará las medidas que juzgue oportunas en relación con la continuación del funcionamiento de la reserva de estabilización.

2. Si el presente Convenio se da por terminado sin haber sido reemplazado por uno nuevo que contenga disposiciones sobre la reserva de estabilización, se aplicarán las siguientes normas:

a) No se harán nuevos contratos para comprar cacao en grano con destino a la reserva de estabilización. El Gerente de la reserva de estabilización, a la luz de las condiciones de mercado imperantes, dispondrá de la reserva de estabilización conforme a las normas fijadas por el Consejo por votación especial al entrar en vigor el presente Convenio, a menos que, antes de darse por terminado el presente Convenio, el Consejo modifique esas normas por votación especial. El Gerente seguirá teniendo derecho a vender cacao en grano en cualquier momento durante la liquidación para sufragar los costos de ésta.

b) El producto de la venta y los fondos que haya en la cuenta de la reserva de estabilización serán utilizados para pagar, en el siguiente orden:

- i) Los costos de liquidación;
- ii) Todo saldo pendiente, más el interés, de los préstamos obtenidos por la Organización o en su nombre, en relación con la reserva de estabilización;
- iii) Todo pago complementario pendiente conforme al artículo 40.

c) Los fondos que queden una vez hechos los pagos indicados en el apartado b) se abonarán a los miembros exportadores interesados, en proporción a las exportaciones de cada uno de esos miembros exportadores por las que se haya pagado contribución.

Artículo 45. SEGURIDAD DEL SUMINISTRO

1. Los miembros exportadores se comprometen a seguir, conforme a las disposiciones del presente Convenio, políticas de venta y de exportación que no restrinjan artificialmente la oferta del cacao disponible para la venta y que aseguren el suministro regular de cacao a los importadores de los países miembros importadores.

2. Al ofrecer cacao en venta cuando el precio sea superior al precio máximo, los miembros exportadores darán preferencia a los importadores de los países miembros importadores frente a los importadores de los países no miembros. Cuando el precio indicativo sea superior al precio máximo, los miembros exportadores procurarán en lo posible poner un límite a sus exportaciones a los países no miembros.

Artículo 46. TRANSFERENCIA A USOS NO TRADICIONALES

1. Si la cantidad de cacao en grano almacenada por el Gerente de la reserva de estabilización en virtud del artículo 40 es superior a la capacidad máxima de la reser-

va de estabilización, el Gerente, con arreglo a las modalidades y condiciones que fije el Consejo, dará salida a esos excedentes de cacao en grano para su transferencia a usos no tradicionales. Tales modalidades y condiciones estarán destinadas, en especial, a asegurar que el cacao no reingrese en el mercado normal del cacao. Todos los miembros deberán cooperar a este respecto con el Consejo en la mayor medida posible.

2. En lugar de vender cacao en grano al Gerente cuando se haya alcanzado la capacidad máxima de la reserva de estabilización, todo miembro exportador podrá, bajo el control del Consejo, transferir en su territorio sus excedentes de cacao a usos no tradicionales.

3. Siempre que se ponga en conocimiento del Consejo todo caso de transferencia de cacao incompatible con el presente Convenio, incluso todo caso de reingreso en el mercado del cacao transferido a usos no tradicionales, el Consejo decidirá lo antes posible las medidas que hayan de adoptarse para remediar la situación.

CAPÍTULO VIII. NOTIFICACIÓN DE LAS IMPORTACIONES Y EXPORTACIONES, REGISTRO DE LA OBSERVANCIA DE LOS CUPOS Y MEDIDAS DE CONTROL

Artículo 47. NOTIFICACIÓN DE LAS EXPORTACIONES Y REGISTRO DE LA OBSERVANCIA DE LOS CUPOS

1. Conforme a las normas que establezca el Consejo, el Director Ejecutivo llevará un registro del cupo anual de exportación de cada miembro exportador y de sus ajustes. Junto con el cupo, se registrarán las exportaciones a él imputables que efectúe ese miembro, de forma que se mantenga al día la situación del cupo de cada miembro exportador.

2. Con este fin, todo miembro exportador deberá notificar al Director Ejecutivo, con los intervalos que fije el Consejo, la cantidad total de exportaciones registradas, junto con los demás datos que el Consejo prescriba. Esta información se publicará al final de cada mes.

Las exportaciones no imputables a los cupos se registrarán por separado.

Artículo 48. NOTIFICACIÓN DE LAS IMPORTACIONES Y DE LAS EXPORTACIONES

1. Conforme a las normas que establezca el Consejo, el Director Ejecutivo llevará un registro de las importaciones de los miembros y de las exportaciones de los miembros importadores.

2. Con este fin, todo miembro deberá notificar al Director Ejecutivo las cantidades totales de sus importaciones y todo miembro importador deberá notificar al Director Ejecutivo las cantidades totales de sus exportaciones, con los intervalos que fije el Consejo, junto con los demás datos que el Consejo prescriba. Esta información se publicará al final de cada mes.

3. Las importaciones que, en virtud del presente Convenio, no sean imputables a los cupos de exportación se registrarán por separado.

Artículo 49. MEDIDAS DE CONTROL

1. Todo miembro que exporte cacao exigirá la presentación de un certificado de contribución válido o de otro documento de control autorizado por el Consejo antes de permitir el envío de cacao desde su territorio aduanero. Todo miembro que importe cacao exigirá la presentación de un certificado de contribución válido o de

otro documento de control autorizado por el Consejo antes de permitir la importación de cacao en su territorio aduanero, ya proceda de un miembro ya de un no miembro.

2. No se exigirán certificados de contribución para el cacao exportado en virtud de los párrafos 4 y 5 del artículo 32. El Consejo dispondrá lo necesario para expedir los documentos de control correspondientes a esos envíos.

3. No se expedirán certificados de contribución u otros documentos de control autorizados por el Consejo para los envíos en cualquier período, de una cantidad de cacao que exceda de las exportaciones autorizadas para dicho período.

4. El Consejo adoptará por votación especial las normas que considere necesarias respecto de los certificados de contribución y otros documentos de control autorizados por el Consejo.

5. Para el cacao fino o de aroma, el Consejo elaborará las normas que considere necesarias respecto de la simplificación del procedimiento para los documentos de control autorizados por el Consejo, teniendo en cuenta todos los factores pertinentes.

CAPÍTULO IX. PRODUCCIÓN Y EXISTENCIAS

Artículo 50. PRODUCCIÓN Y EXISTENCIAS

1. Los miembros reconocen la necesidad de mantener un equilibrio razonable de la producción con el consumo y cooperarán con el Consejo para lograr este objetivo.

2. Todo miembro productor podrá establecer un programa de ajuste de su producción a fin de lograr el objetivo expuesto en el párrafo 1. Cada miembro productor interesado será responsable de las políticas y procedimientos que aplique para lograr ese objetivo.

3. El Consejo examinará anualmente el nivel de las existencias en todo el mundo y formulará las recomendaciones necesarias de acuerdo con este examen.

4. El Consejo, en su primera reunión, tomará medidas para establecer un programa destinado a reunir la información necesaria para determinar, sobre una base científica, la capacidad de producción actual y potencial del mundo, así como su consumo actual y potencial. Los miembros facilitarán la ejecución de ese programa.

CAPÍTULO X. EXPANSIÓN DEL CONSUMO

Artículo 51. OBSTÁCULOS A LA EXPANSIÓN DEL CONSUMO

1. Los miembros reconocen que es importante asegurar la mayor expansión posible de la economía del cacao y, por consiguiente, facilitar la expansión del consumo de cacao en relación con la producción a fin de alcanzar a largo plazo el equilibrio óptimo entre la oferta y la demanda, y a este respecto reconocen también que es importante llegar a eliminar gradualmente todos los obstáculos que puedan oponerse a tal expansión.

2. El Consejo determinará los problemas específicos relacionados con los obstáculos a la expansión del comercio y del consumo de cacao que se mencionan en el párrafo 1, y procurará que se adopten medidas prácticas mutuamente aceptables destinadas a eliminar progresivamente esos obstáculos.

3. Teniendo en cuenta los objetivos mencionados y lo dispuesto en el párrafo 2, los miembros se esforzarán por aplicar medidas para reducir progresivamente los obstáculos a la expansión del consumo y, en lo posible, eliminarlos, o para disminuir sustancialmente sus efectos.

4. Para facilitar la consecución de los fines de este artículo, el Consejo podrá hacer recomendaciones a los miembros y examinará periódicamente, a partir de la primera reunión ordinaria que celebre durante el segundo año-cupo, los resultados conseguidos.

5. Los miembros informarán al Consejo de todas las medidas que adopten con miras a aplicar las disposiciones de este artículo.

Artículo 52. PROMOCIÓN DEL CONSUMO

1. El Consejo podrá establecer un comité cuya finalidad será estimular la expansión del consumo del cacao, tanto en los países exportadores como en los importadores. El Consejo revisará periódicamente la labor del comité.

2. El costo del programa de promoción se financiará mediante contribuciones de los miembros exportadores. Los miembros importadores podrán también contribuir financieramente. La composición del comité se limitará a los miembros que contribuyan al programa de promoción.

3. Antes de realizar una campaña en el territorio de un miembro, el comité solicitará la aprobación de ese miembro.

Artículo 53. SUCEDÁNEOS DEL CACAO

1. Los miembros reconocen que la utilización de sucedáneos puede perjudicar la expansión del consumo de cacao. A este respecto convienen en establecer normas sobre productos de cacao y chocolate o adaptar las normas existentes, si es necesario, de modo que dichas normas prohíban que materias no derivadas del cacao se utilicen en lugar del cacao con el propósito de inducir en error a los consumidores.

2. Al preparar o revisar las normas basadas en los principios que se enuncian en el párrafo 1, los miembros tendrán plenamente en cuenta las recomendaciones y decisiones de los organismos internacionales competentes, tales como el Consejo y el Comité del Codex sobre Productos del Cacao y Chocolate.

3. El Consejo podrá recomendar a un miembro que adopte cualquier medida que el Consejo considere aconsejable para asegurar el cumplimiento de las disposiciones de este artículo.

4. El Director Ejecutivo presentará al Consejo un informe anual sobre la forma en que se estén cumpliendo las disposiciones de este artículo.

CAPÍTULO XI. CACAO ELABORADO

Artículo 54. CACAO ELABORADO

1. Se reconoce que los países en desarrollo necesitan ampliar la base de su economía, en especial mediante la industrialización y la exportación de manufacturas, incluida la elaboración del cacao y la exportación de productos del cacao y chocolate. A este respecto se reconoce también que es necesario evitar que se produzcan graves perjuicios a la economía del cacao de los miembros importadores y exportadores.

2. Todo miembro que considere que hay peligro de que sus intereses sufren perjuicios en algunos de los aspectos mencionados podrá celebrar consultas con el otro miembro interesado con miras a llegar a un entendimiento satisfactorio para las

partes afectadas, a falta de lo cual el miembro podrá hacer una notificación al Consejo, que interpondrá sus buenos oficios en el asunto a fin de llegar a tal entendimiento.

CAPÍTULO XII. RELACIONES ENTRE MIEMBROS Y NO MIEMBROS

Artículo 55. LIMITACIÓN DE LAS IMPORTACIONES PROCEDENTES DE NO MIEMBROS

1. Cada miembro limitará sus importaciones anuales de cacao producido en países no miembros, excepto las importaciones de cacao fino o de aroma de los países exportadores enumerados en el anexo C, conforme a lo dispuesto en este artículo.
2. Cada miembro se compromete, para cada año-cupo:
 - a) A no permitir que se importe una cantidad total de cacao producido en países no miembros, como grupo, superior al promedio de las importaciones procedentes de ese mismo grupo de países en los tres años civiles 1970, 1971 y 1972;
 - b) A reducir a la mitad la cantidad especificada en el apartado a) cuando el precio indicativo baje a menos del precio mínimo y a mantener esta reducción hasta que el nivel de los cupos en vigor llegue a ser el establecido en el apartado a) del párrafo 2 del artículo 34.
3. El Consejo podrá suspender total o parcialmente por votación especial las limitaciones establecidas en virtud del párrafo 2. Las limitaciones del apartado a) del párrafo 2 no se aplicarán en ningún caso cuando el precio indicativo del cacao sea superior al precio máximo.
4. Las limitaciones establecidas en virtud del apartado a) del párrafo 2 no se aplicarán al cacao comprado en virtud de contratos concertados de buena fe cuando el precio indicativo era superior al precio máximo, y las establecidas en virtud del apartado b) del párrafo 2 no se aplicarán al cacao comprado en virtud de contratos concertados de buena fe antes de que el precio indicativo bajase a menos del precio mínimo. En tales casos las reducciones, sin perjuicio de lo dispuesto en el apartado b) del párrafo 2, se aplicarán en el año-cupo siguiente, a menos que el Consejo decida cancelar las reducciones o aplicarlas en un año-cupo subsiguiente.
5. Los miembros informarán regularmente el Consejo de las cantidades de cacao que hayan importado de no miembros o hayan exportado a no miembros.
6. Todas las importaciones de un miembro procedentes de no miembros que excedan de la cantidad que esté autorizado a importar en virtud de este artículo se deducirán de la cantidad que tal miembro estaría autorizado a importar en el año-cupo siguiente, a menos que el Consejo decida otra cosa.
7. Si un miembro deja de cumplir en más de una oportunidad las disposiciones de este artículo, el Consejo podrá suspenderle por votación especial el ejercicio de su derecho de voto en el Consejo y del derecho a votar o a que se emitan sus votos en el Comité Ejecutivo.
8. Las obligaciones enunciadas en este artículo se entenderán sin perjuicio de las obligaciones en contrario, bilaterales o multilaterales, que los miembros hayan contraído respecto de no miembros antes de la entrada en vigor del presente Convenio, en el entendimiento de que todo miembro que haya contraído dichas obligaciones en contrario las cumplirá de tal manera que se atenúe en lo posible la incompatibilidad entre esas obligaciones y las obligaciones enunciadas en este artículo, adoptará lo antes posible las medidas necesarias para conciliar esas obligaciones y las disposiciones de este artículo y expondrá detalladamente ante el Consejo la natura-

leza de dichas obligaciones y las medidas que haya adoptado para atenuar o eliminar esa incompatibilidad.

Artículo 56. TRANSACCIONES COMERCIALES CON NO MIEMBROS

1. Los miembros exportadores se comprometen a no vender cacao a no miembros en condiciones comercialmente más favorables que las que estén dispuestos a ofrecer al mismo tiempo a miembros importadores, teniendo en cuenta las prácticas comerciales normales.

2. Los miembros importadores se comprometen a no comprar cacao de no miembros en condiciones comercialmente más favorables que las que estén dispuestos a aceptar al mismo tiempo de miembros exportadores, teniendo en cuenta las prácticas comerciales normales.

3. El Consejo examinará periódicamente la aplicación de los párrafos 1 y 2 y podrá pedir a los miembros que le proporcionen la información pertinente conforme al artículo 57.

4. Sin perjuicio de lo dispuesto en el párrafo 8 del artículo 55, todo miembro que tenga motivos para creer que otro miembro no ha cumplido la obligación que le impone el párrafo 1 o el párrafo 2 podrá comunicarlo al Director Ejecutivo y pedir que se celebren consultas en virtud del artículo 61 o someter la cuestión al Consejo en virtud del artículo 63.

CAPÍTULO XIII. INFORMACIÓN Y ESTUDIOS

Artículo 57. INFORMACIÓN

1. La Organización actuará como centro para la reunión, el intercambio y la publicación de:

- a) Información estadística sobre la producción, las ventas, los precios, las exportaciones e importaciones, el consumo y las existencias de cacao en el mundo; y
- b) En la medida en que se considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del cacao.

2. Además de la información que habrán de proporcionarle los miembros en virtud de otros artículos del presente Convenio, el Consejo podrá pedirles que le proporcionen la que considere necesaria para sus operaciones, en particular informes periódicos sobre las políticas de producción y consumo, las ventas, los precios, las exportaciones e importaciones, las existencias y los impuestos del cacao.

3. Si un miembro deja de proporcionar en un plazo razonable datos estadísticos u otra información solicitada por el Consejo para el adecuado funcionamiento de la Organización, o tiene dificultades para proporcionarlos, el Consejo podrá exigirle que explique las razones de ello. Si se comprueba que se necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida necesaria al respecto.

4. El Consejo publicará en fechas apropiadas, pero no menos de dos veces al año, estimaciones de la producción de cacao en grano y de la molienda para el año-cupo en curso.

Artículo 58. ESTUDIOS

El Consejo, en la medida que estime necesaria, promoverá la preparación de estudios sobre la economía de la producción y distribución del cacao, y en particular sobre las tendencias y proyecciones, la repercusión de las medidas adoptadas por los

gobiernos de los países exportadores e importadores sobre la producción y el consumo de cacao, las oportunidades de expansión del consumo de cacao destinado a usos tradicionales y a posibles nuevos usos, y las consecuencias de la aplicación del presente Convenio para los exportadores e importadores de cacao, en especial su relación de intercambio, y podrá formular recomendaciones a los miembros acerca de los temas de tales estudios. El Consejo podrá también decidir promover la investigación científica en determinadas esferas de la producción, la fabricación y el consumo. Para la promoción de esos estudios e investigaciones, el Consejo podrá cooperar con las organizaciones internacionales y las instituciones de investigación de los países miembros.

Artículo 59. EXAMEN ANUAL

El Consejo, tan pronto como sea posible después de finalizado cada año-cupo, examinará la aplicación del presente Convenio y la manera en que los miembros observan los principios y contribuyen al logro de los objetivos en él enunciados. El Consejo podrá entonces hacer recomendaciones a los miembros en cuanto a la forma de mejorar el funcionamiento del presente Convenio.

CAPÍTULO XIV. EXONERACIÓN DE OBLIGACIONES EN CIRCUNSTANCIAS EXCEPCIONALES

Artículo 60. EXONERACIÓN DE OBLIGACIONES EN CIRCUNSTANCIAS EXCEPCIONALES

1. El Consejo podrá, por votación especial, exonerar a un miembro de una obligación por razón de circunstancias excepcionales o de emergencia, fuerza mayor u obligaciones internacionales asumidas en virtud de la Carta de las Naciones Unidas respecto de territorios que administre con arreglo al régimen de administración fiduciaria.

2. El Consejo, al exonerar a un miembro en virtud del párrafo 1, manifestará explícitamente las modalidades y condiciones en las cuales ese miembro queda relevado de la obligación, así como el período correspondiente.

3. No obstante las anteriores disposiciones de este artículo, el Consejo no exonerará a un miembro:

- a) De la obligación que tiene, en virtud del artículo 24, de pagar contribuciones ni de las consecuencias de la falta de ese pago;
- b) De cualquier cupo de exportación u otra limitación de las exportaciones, si el cupo o cualquier otra limitación han sido ya rebasados;
- c) De la obligación de requerir el pago de cualquier contribución impuesta en virtud del artículo 39.

CAPÍTULO XV. CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

Artículo 61. CONSULTAS

Todo miembro adoptará una actitud favorable sobre cualesquiera observaciones que pueda hacer otro miembro con respecto a la interpretación o aplicación del presente Convenio, y dará las facilidades necesarias para la celebración de consultas. En el curso de tales consultas, a petición de una de las partes y con el consentimiento de la otra, el Director Ejecutivo establecerá un procedimiento de conciliación adecuado. Los gastos que suponga ese procedimiento no serán sufragados por la Or-

ganización. Si tal procedimiento lleva a una solución, ello se pondrá en conocimiento del Director Ejecutivo. Si no se llega a ninguna solución, la cuestión podrá ser remitida al Consejo a petición de una de las partes, conforme al artículo 62.

Artículo 62. CONTROVERSIAS

1. Toda controversia relativa a la interpretación o aplicación del presente Convenio que no sea resuelta por las partes en la controversia será sometida, a petición de cualquiera de ellas, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo conforme al párrafo 1 y haya sido debatida, la mayoría de los miembros o varios miembros que tengan por lo menos un tercio del total de votos podrán pedir al Consejo que, antes de adoptar su decisión, solicite la opinión de un grupo consultivo especial que habrá de establecerse en la forma estipulada en el párrafo 3 acerca de las cuestiones objeto de la controversia.

3. a) A menos que el Consejo decida otra cosa por unanimidad, el grupo consultivo especial estará compuesto por:

- i) Dos personas designadas por los miembros exportadores, una de ellas con gran experiencia en cuestiones del tipo de la que sea objeto de controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
 - ii) Dos personas de calificaciones análogas designadas por los miembros importadores; y
 - iii) Un presidente nombrado por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) o, en caso de desacuerdo, por el Presidente del Consejo;
- b) Los nacionales de los miembros podrán ser designados para formar el grupo consultivo especial.
- c) Las personas designadas para formar el grupo consultivo especial actuarán a título personal y sin recibir instrucciones de ningún gobierno.
- d) Los gastos del grupo consultivo especial serán sufragados por la Organización.

4. La opinión del grupo consultivo especial y las razones en que se funde serán sometidas al Consejo, que resolverá la controversia después de considerar toda la información pertinente.

Artículo 63. RECLAMACIONES Y MEDIDAS DEL CONSEJO

1. Toda reclamación de que un miembro ha dejado de cumplir las obligaciones que le impone el presente Convenio será remitida al Consejo, a petición del miembro que formule la reclamación, para que aquél la examine y decida al respecto.

2. Toda conclusión del Consejo de que un miembro ha incumplido las obligaciones que le impone el presente Convenio requerirá una votación por mayoría simple distribuida y especificará la naturaleza de tal incumplimiento.

3. Siempre que el Consejo, como resultado de una reclamación o por otra causa, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá, por votación especial y sin perjuicio de las demás medidas previstas expresamente en otros artículos del presente Convenio, en particular el artículo 73:

a) Suspender el derecho de voto de ese miembro en el Consejo y en el Comité Ejecutivo; y

- b) Si lo estima necesario, suspender otros derechos de ese miembro, en particular el de poder ser designado para desempeñar funciones en el Consejo o en cualquiera de sus comités y el de desempeñar tales funciones, hasta que haya cumplido sus obligaciones.
4. Todo miembro cuyo derecho de voto haya sido suspendido conforme al párrafo 3 seguirá estando obligado a cumplir las obligaciones financieras y de otra índole que haya contraído en virtud del presente Convenio.

CAPÍTULO XVI. NORMAS JUSTAS DE TRABAJO

Artículo 64. NORMAS JUSTAS DE TRABAJO

Los miembros declaran que, con objeto de elevar los niveles de vida de las poblaciones y de proporcionar pleno empleo, procurarán mantener normas laborales y condiciones de trabajo justas en los diversos sectores de la producción del cacao en los países respectivos, compatibles con su estado de desarrollo, en lo que se refiere tanto a los trabajadores agrícolas como a los trabajadores industriales en ellos empleados.

CAPÍTULO XVII. DISPOSICIONES FINALES

Artículo 65. FIRMA

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 10 de noviembre de 1975 hasta el 31 de agosto de 1976 inclusive, a la firma de las Partes en el Convenio Internacional del Cacao, 1972, y de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Cacao, 1975.

Artículo 66. RATIFICACIÓN, ACEPTACIÓN, APROBACIÓN

1. El presente Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, conforme a su respectivo procedimiento constitucional.
2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1976; no obstante, el Consejo podrá conceder prórrogas a los gobiernos signatarios que no puedan depositar sus instrumentos en esa fecha.
3. Todo gobierno que deposite un instrumento de ratificación, aceptación o aprobación indicará, en el momento de hacer tal depósito, si es miembro exportador o miembro importador.

Artículo 67. ADHESIÓN

1. Podrán adherirse al presente Convenio, en las condiciones que el Consejo establezca, los gobiernos de todos los Estados*.

* En su séptima sesión plenaria, celebrada el 20 de octubre de 1975, la Conferencia de las Naciones Unidas sobre el Cacao, 1975, aprobó el siguiente entendimiento recomendado por su Comité de Asuntos Administrativos y Jurídicos:

"Podrán adherirse al presente Convenio, de conformidad con las disposiciones del mismo, los gobiernos de todos los Estados, y el Secretario General de las Naciones Unidas actuará como depositario. La Conferencia entiende que, en el desempeño de sus funciones como depositario de un convenio que comprende una cláusula 'Todos los Estados', el Secretario General de las Naciones Unidas seguirá la práctica de la Asamblea General de las Naciones Unidas en la aplicación de dicha cláusula y, siempre que sea oportuno, solicitará la opinión de la Asamblea General antes de recibir un instrumento de adhesión."

2. Hasta que entre en vigor el presente Convenio, el Consejo del Convenio Internacional del Cacao, 1972, podrá establecer las condiciones a que se refiere el párrafo 1, con la reserva de que sean confirmadas por el Consejo del presente Convenio y por el gobierno interesado.

3. Cuando el gobierno sea el de un país exportador que no esté enumerado en el anexo A o en el anexo C, el Consejo, según proceda, determinará conforme al artículo 30 un cupo básico para ese país, que se considerará incluido en el anexo A.

4. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

***Artículo 68. NOTIFICACIÓN DE LA INTENCIÓN DE APLICAR
EL PRESENTE CONVENIO CON CARÁCTER PROVISIONAL***

I. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio o todo gobierno para el que el Consejo haya establecido condiciones de adhesión, pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al Secretario General de las Naciones Unidas que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 69, bien, si está ya en vigor, en la fecha que se especifique. Todo gobierno que haga tal notificación declarará en ese momento si será miembro exportador o miembro importador.

2. Todo gobierno que haya notificado conforme al párrafo 1 que aplicará el presente Convenio, bien cuando éste entre en vigor, bien en la fecha que se especifique, será desde ese momento miembro provisional. Continuará siendo miembro provisional hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión.

Artículo 69. ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 1º de octubre de 1976, si para esa fecha un número de gobiernos que representen como mínimo a cinco países exportadores que tengan por lo menos el 80% de los cupos básicos que se indican en el anexo F y un número de gobiernos que representen a países importadores que tengan por lo menos el 70% de las importaciones totales, según se indican en el anexo D, han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión en poder del Secretario General de las Naciones Unidas. Si el presente Convenio no ha entrado definitivamente en vigor conforme a la frase que antecede, entrará en vigor en cualquier momento en que se cumplan los requisitos relativos a los porcentajes mediante el depósito de instrumentos de ratificación, aceptación, aprobación o adhesión.

2. Si el presente Convenio no ha entrado definitivamente en vigor el 1º de octubre de 1976 conforme al párrafo 1, entrará provisionalmente en vigor el 1º de octubre de 1976, si para esa fecha un número de gobiernos que representen como mínimo a cinco países exportadores que tengan al menos el 80% de los cupos básicos que se indican en el anexo F y un número de gobiernos que representen a países importadores que tengan al menos el 70% de las importaciones totales, según se indican en el anexo D, han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión o han notificado al Secretario General de las Naciones Unidas que aplicarán provisionalmente el presente Convenio cuando éste entre en vigor.

3. Si los requisitos para la entrada en vigor previstos en el párrafo 1 o el párrafo 2 no se han cumplido el 1º de octubre de 1976, el Secretario General de las Naciones Unidas invitará, en la fecha más próxima que considere practicable después

del 1º de octubre de 1976, a los gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o que hayan indicado que aplicarán provisionalmente el presente Convenio, a reunirse para decidir si el presente Convenio entra provisional o definitivamente en vigor entre ellos, en su totalidad o en parte. Si no se adopta ninguna decisión en esa reunión, el Secretario General podrá convocar cuantas reuniones ulteriores considere apropiadas.

4. Durante todo período en que el presente Convenio esté provisionalmente en vigor conforme a los párrafos 2 ó 3, los gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, así como los gobiernos que hayan notificado al Secretario General de las Naciones Unidas que aplicarán provisionalmente el presente Convenio, serán miembros provisionales.

5. Mientras el presente Convenio esté provisionalmente en vigor, los gobiernos participantes tomarán las disposiciones necesarias para revisar la situación y decidir si el presente Convenio entrará definitivamente en vigor entre ellos, continuará provisionalmente en vigor o se dará por terminado.

Artículo 70. RESERVAS

No podrán formularse reservas respecto de ninguna de las disposiciones del presente Convenio.

Artículo 71. APLICACIÓN TERRITORIAL

1. Todo gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, que el presente Convenio se aplicará a cualquiera de los territorios de cuyas relaciones internacionales se encargue por el momento en última instancia, y el presente Convenio se hará extensivo a los territorios mencionados en la notificación a partir de la fecha de la misma o a partir de la fecha en que entre en vigor el presente Convenio para ese gobierno, si esta última es posterior.

2. Toda Parte Contratante que desee ejercer los derechos que le confiere el artículo 3 con respecto a cualquiera de los territorios de cuyas relaciones internacionales se encargue por el momento en última instancia podrá hacerlo mediante notificación al Secretario General de las Naciones Unidas, bien al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, bien en cualquier momento posterior. Si el territorio que pasa a ser un miembro separado es un miembro exportador y no está enumerado en el anexo A o en el anexo C, el Consejo, según proceda, asignará un cupo básico a ese territorio y se considerará que este último queda enumerado en el anexo A.

3. Toda Parte Contratante que haya hecho la declaración del párrafo 1 podrá en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que el presente Convenio dejará de aplicarse al territorio mencionado en la notificación, y, en tal caso, el presente Convenio dejará de aplicarse a ese territorio desde la fecha de tal notificación.

4. Cuando un territorio al que se haya hecho extensivo el presente Convenio en virtud del párrafo 1 alcance posteriormente la independencia, el gobierno de ese territorio podrá, dentro de los 90 días siguientes a la obtención de la independencia, declarar, mediante notificación al Secretario General de las Naciones Unidas, que ha asumido los derechos y obligaciones correspondientes a una Parte Contratante en el presente Convenio. Desde la fecha de tal notificación, será Parte Contratante en el presente Convenio. Si esa Parte es un miembro exportador y no está enumerada en el

anexo A o en el anexo C, el Consejo, según proceda, asignará un cupo básico a esa Parte, que se considerará enumerada en el anexo A.

5. El gobierno de un nuevo Estado que tenga la intención de hacer una notificación con arreglo al párrafo 4, pero que aún no haya podido completar las formalidades que le permitan hacerla, podrá notificar al Secretario General de las Naciones Unidas que aplicará provisionalmente el presente Convenio. Ese gobierno será miembro provisional hasta que haga su notificación con arreglo al párrafo 4 o hasta la expiración del plazo de 90 días mencionado en ese párrafo, si ésta ocurre antes.

Artículo 72. RETIRO VOLUNTARIO

En cualquier momento después de la entrada en vigor del presente Convenio, todo miembro podrá retirarse del presente Convenio notificando por escrito su retiro al Secretario General de las Naciones Unidas. El retiro surtirá efecto a los 90 días de haber recibido tal notificación el Secretario General de las Naciones Unidas.

Artículo 73. EXCLUSIÓN

Si el Consejo estima, con arreglo al párrafo 3 del artículo 63, que un miembro ha infringido las obligaciones que le impone el presente Convenio y decide además que tal infracción entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir a tal miembro de la Organización. El Consejo notificará inmediatamente al Secretario General de las Naciones Unidas tal exclusión. Noventa días después de la decisión del Consejo, ese miembro dejará de ser miembro de la Organización y, si es Parte Contratante, dejará de ser Parte en el presente Convenio.

Artículo 74. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN

1. En caso de retiro o exclusión de un miembro, el Consejo procederá a la liquidación de las cuentas que en su caso corresponda. La Organización retendrá las cantidades ya abonadas por ese miembro, el cual quedará obligado a pagar toda cantidad que adeude a la Organización en el momento de tener efecto tal retiro o exclusión; no obstante, en el caso de que una Parte Contratante no pueda aceptar una enmienda y en consecuencia deje de participar en el presente Convenio con arreglo a lo dispuesto en el párrafo 2 del artículo 76, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2. El miembro que se haya retirado o haya sido excluido del presente Convenio o que por otra causa haya cesado de participar en él no tendrá derecho a recibir ninguna parte del producto de la liquidación o de otros haberes de la Organización, ni responderá de ninguna parte del déficit de la Organización, si lo hubiere, al expiration del presente Convenio.

Artículo 75. DURACIÓN Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor hasta que finalice el tercer año-cupo completo a partir de su entrada en vigor, a menos que haya sido prorrogado conforme a los párrafos 2, 4 ó 5 o que se declare terminado con anterioridad conforme al párrafo 6.

2. Antes de finalizar el tercer año-cupo a que se refiere el párrafo 1, el Consejo podrá decidir, por votación especial, que el presente Convenio se renegocie o se prologue por otros dos años-cupo.

3. Si el presente Convenio ha sido prorrogado por otros dos años-cupo conforme al párrafo 2, el Consejo podrá decidir por votación especial, antes de finalizar el quinto año-cupo, que se renegocie el presente Convenio.

4. Si antes de finalizar el tercer año-cupo a que se refiere el párrafo 1 no se han concluido todavía las negociaciones sobre un nuevo convenio destinado a sustituir al presente Convenio, el Consejo podrá, por votación especial, prorrogar el presente Convenio durante otro período que no exceda de dos años-cupo. El Consejo notificará tal prórroga al Secretario General de las Naciones Unidas.

5. Si antes de finalizar el tercer año-cupo a que se refiere el párrafo 1 se ha negociado un nuevo convenio destinado a sustituir al presente Convenio y lo ha firmado un número de gobiernos suficiente para su entrada en vigor después de la ratificación, aceptación o aprobación, pero el nuevo convenio no ha entrado en vigor provisional o definitivamente, se prorrogará el presente Convenio hasta la entrada en vigor provisional o definitiva del nuevo convenio, siempre que tal prórroga no exceda de dos años-cupo. El Consejo notificará tal prórroga al Secretario General de las Naciones Unidas.

6. El Consejo podrá en cualquier momento, por votación especial, declarar terminado el presente Convenio con efecto a partir de la fecha que decida, entendiéndose que las obligaciones que impone a los miembros el artículo 39 subsistirán hasta que se hayan cumplido las obligaciones financieras relacionadas con la reserva de estabilización o hasta que finalice el tercer año-cupo a partir de la entrada en vigor del presente Convenio, si esta fecha es anterior. El Consejo notificará tal decisión al Secretario General de las Naciones Unidas.

7. No obstante la terminación del presente Convenio, el Consejo seguirá existiendo durante todo el tiempo que sea necesario para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante ese período todas las atribuciones y funciones que sean necesarias a tal efecto.

Artículo 76. ENMIENDAS

1. El Consejo podrá, por votación especial, recomendar a las Partes Contratantes una enmienda al presente Convenio. El Consejo podrá fijar el plazo al término del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que ha aceptado la enmienda. La enmienda entrará en vigor 100 días después que el Secretario General de las Naciones Unidas haya recibido las notificaciones de aceptación de Partes Contratantes que representen al menos el 75% de los miembros exportadores y tengan al menos el 85% de los votos de los miembros exportadores, y de Partes Contratantes que representen al menos el 75% de los miembros importadores y tengan al menos el 85% de los votos de los miembros importadores, o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada Parte Contratante notifique al Secretario General de las Naciones Unidas su aceptación de la enmienda; si transcurrido dicho plazo la enmienda no ha entrado en vigor, se considerará retirada. El Consejo proporcionará al Secretario General la información necesaria para determinar si las notificaciones de aceptación recibidas son suficientes para que la enmienda entre en vigor.

2. Todo miembro en cuyo nombre no se haya notificado la aceptación de una enmienda antes de la fecha en que ésta entre en vigor dejará en esa fecha de participar en el presente Convenio, a menos que pruebe a satisfacción del Consejo, en su primera reunión después de la fecha en que la enmienda empiece a surtir efecto, que por dificultades de procedimiento constitucional no se pudo conseguir a tiempo su

aceptación, y que el Consejo decida prorrogar respecto de tal miembro el plazo fijado para la aceptación hasta que se hayan superado esas dificultades. Ese miembro no estará obligado por la enmienda hasta que haya notificado su aceptación de la misma.

Artículo 77. DISPOSICIONES SUPLEMENTARIAS Y TRANSITORIAS

1. El presente Convenio será considerado como la continuación del Convenio Internacional del Cacao, 1972.

2. Con objeto de facilitar la prolongación del Convenio Internacional del Cacao, 1972, sin solución de continuidad:

a) Todas las medidas adoptadas por la Organización, o por cualquiera de sus órganos, o en su nombre, en virtud del Convenio Internacional del Cacao, 1972, que estén en vigor el 30 de septiembre de 1976 y en cuyos términos no se haya estipulado su expiración en esa fecha permanecerán en vigor, a menos que se modifiquen en virtud de las disposiciones del presente Convenio.

b) Todas las decisiones que deba adoptar el Consejo del Convenio Internacional del Cacao, 1972, durante el año-cupo 1975/1976 para su aplicación en el año cupo 1976/1977 se adoptarán durante la última reunión ordinaria que celebre ese Consejo en el año-cupo 1975/1976 y se aplicarán a título provisional como si el presente Convenio hubiera entrado ya en vigor, con la reserva de que si cualquier miembro solicita que se examine cualquiera de esas decisiones, esa decisión habrá de ser ratificada por el Consejo, por votación especial o por mayoría simple distribuida conforme al presente Convenio, dentro de los 90 días siguientes a haber entrado éste en vigor.

Artículo 78. TEXTOS AUTÉNTICOS DEL PRESENTE CONVENIO

Los textos en español, francés, inglés y ruso del presente Convenio son igualmente auténticos. Los originales quedarán depositados en los archivos de las Naciones Unidas.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

A N E X O S

ANEXO A

**PAÍSES SUJETOS A CUPOS BÁSICOS CONFORME AL PÁRRAFO 1
DEL ARTÍCULO 30**

Brasil
Costa de Marfil
Ghana
Guinea Ecuatorial
México

Nigeria
República Dominicana
República Unida del Camerún
Togo

ANEXO B

PAÍSES QUE PRODUCEN MENOS DE 10.000 TONELADAS DE CACAO ORDINARIO AL AÑO

País	Producción en miles de toneladas	
	1972/73	1973/74
Malasia	7,0	10,0
Sierra Leona	6,6	7,7
Zaire	5,0	5,0
Gabón	5,0	5,0
Filipinas	3,5	4,0
Haití	3,5	3,5
Liberia	3,0	3,1
Congo	2,1	2,1
Cuba	2,0	2,0
Perú	2,0	2,0
Bolivia	1,4	1,4
Nuevas Hébridas	0,8	0,7
Angola	0,6	0,7
Guatemala	0,6	0,7
Nicaragua	0,6	0,6
República Unida de Tanzania	0,6	0,6
Uganda	0,5	0,5
Honduras	0,3	0,3
	45,1	49,9

Fuente: *Quarterly Bulletin of Cocoa Statistics* (vol. 1, N° 4).

ANEXO C

PRODUCTORES DE CACAO FINO O DE AROMA

1. Países exportadores que producen exclusivamente cacao fino o de aroma

Dominica	Samoa Occidental
Ecuador	San Vicente
Granada	Santa Lucía
Indonesia	Sri Lanka
Jamaica	Surinam
Madagascar	Trinidad y Tabago
Panamá	Venezuela

2. Países exportadores que producen cacao fino o de aroma, pero no exclusivamente

	Producción en miles de toneladas	
	1972/73	1973/74
Costa Rica (25%)	5,0	6,0
Santo Tomé y Príncipe (50%)	11,3	10,4
Papua Nueva Guinea (75%)	23,1	30,0
	39,4	46,4

Fuente: *Quarterly Bulletin of Cocoa Statistics* (vol. 1, N° 4).

ANEXO D
IMPORTACIONES DE CACAO CALCULADAS A LOS EFECTOS DEL ARTÍCULO 10*

País	1972	1973	1974	Promedio	Porcentaje
	(en miles de toneladas)				
Estados Unidos de América	399,8	357,3	315,7	357,6	22,89
República Federal de Alemania	179,5	188,4	186,6	184,8	11,83
Reino Unido de Gran Bretaña e Irlanda del Norte	161,5	145,4	158,0	155,0	9,92
Reino de los Países Bajos	151,9	144,9	144,7	147,2	9,42
Unión de Repúblicas Socialistas Soviéticas	143,7	130,1	162,8	145,5	9,31
Francia	77,6	78,4	81,9	79,3	5,08
Japón	55,4	59,7	38,3	51,1	3,27
Italia	44,3	47,0	45,0	45,4	2,91
Bélgica/Luxemburgo	36,8	36,4	37,3	36,8	2,36
España	38,7	35,8	34,9	36,5	2,34
Canadá	39,1	34,9	30,0	34,7	2,22
Polonia	32,1	30,6	31,9	31,5	2,02
Suiza	28,8	31,7	27,7	29,4	1,88
Australia	24,7	19,8	28,0	24,2	1,55
República Democrática Alemana	24,4	21,1	22,2	22,6	1,45
Checoslovaquia	20,8	19,3	21,2	20,4	1,31
Austria	17,1	16,7	15,0	16,3	1,04
Irlanda	14,3	16,3	16,0	15,5	0,99
Yugoslavia	14,5	12,1	19,1	15,2	0,97
Hungría	14,2	12,1	14,6	13,6	0,87
Suecia	13,8	11,5	11,9	12,4	0,79
Argentina	11,2	11,1	13,3	11,9	0,76
Bulgaria	11,8	8,4	8,5	9,6	0,61
Sudáfrica	9,7	8,2	8,5	8,8	0,56
Rumania	7,8	7,5	8,4	7,9	0,51
Noruega	9,4	7,6	6,8	7,9	0,51
Dinamarca	8,7	7,3	6,1	7,4	0,47
Colombia	7,7	6,0	6,2	6,6	0,42
Nueva Zelanda	6,2	4,8	7,4	6,1	0,39
Finlandia	6,0	5,8	6,5	6,1	0,39
Portugal	3,7	3,7	2,9	3,4	0,22
Filipinas	4,9	2,8	2,6	3,4	0,22
Chile	2,9	2,7	2,3	2,6	0,17
Perú	3,6	2,4	1,3	2,4	0,15
Argelia	1,1	1,1	1,1	1,1	0,07
India	0,7	0,7	0,8	0,7	0,05
Túnez	0,8	0,4	0,7	0,6	0,04
Uruguay	0,6	0,5	0,5	0,5	0,03
Honduras	0,1	0,1	0,1	0,1	0,1
TOTAL	1 629,9	1 530,6	1 526,8	1 562,1	100,00

Fuente: *Quarterly Bulletin of Cocoa Statistics* (vol. 1, N° 4).

* Promedio trienal correspondiente a 1972-1974 de las importaciones netas de cacao en grano más las importaciones brutas de productos de cacao, convertidas en su equivalente en cacao en grano aplicando los factores de conversión indicados en el párrafo 2 del artículo 32.

ANEXO E

**PAÍSES EXPORTADORES A LOS QUE SE APLICA EL PÁRRAFO 2
DEL ARTÍCULO 36**

Brasil
República Dominicana
México

ANEXO F

**CUPOS BÁSICOS CALCULADOS A LOS EFECTOS DE LOS PÁRRAFOS 1 Y 2
DEL ARTÍCULO 69***

País exportador	Producción (en miles de toneladas)	Cupos básicos (en porcentajes)
Ghana	409,8	32,5
Nigeria	247,7	19,6
Costa de Marfil	196,3	15,5
Brasil	189,7	15,0
República Unida del Camerún	112,0	8,9
República Dominicana	37,1	2,9
México	27,3	2,2
Togo	23,1	1,8
Guinea Ecuatorial	19,6	1,6
	1 262,6	100,0

Fuente: *Quarterly Bulletin of Cocoa Statistics*, vol. I, N° 4 (a excepción de la cifra correspondiente a la República Dominicana para 1973/74 que fue facilitada por la delegación de ese país en la Conferencia de las Naciones Unidas sobre el Cacao, 1975).

* Calculados sobre la base del promedio de la producción en los años 1969/70 a 1973/74.

For Afghanistan:
Pour l'Afghanistan :
За Афганистан:
Por el Afganistán:

For Albania:
Pour l'Albanie :
За Албанию:
Por Albania:

For Algeria:
Pour l'Algérie :
За Алжир:
Por Argelia:

For Argentina
Pour l'Argentine :
За Аргентину:
Por la Argentina:

For Australia:
Pour l'Australie :
За Австралию:
Por Australia:

RALPH LINDSAY HARRY
30 August 1976

For Austria:
Pour l'Autriche :
За Австрию:
Por Austria:

PETER JANKOWITSCH
28 June 1976

For the Bahamas:

Pour les Bahamas :

За Багамские острова:

Por las Bahamas:

For Bahrain:

Pour Bahreïn :

За Бахрейн:

Por Bahrein:

For Bangladesh:

Pour le Bangladesh :

За Бангладеш:

Por Bangladesh:

For Barbados:

Pour la Barbade :

За Барбадос:

Por Barbados:

For Belgium:

Pour la Belgique :

За Бельгию:

Por Bélgica:

E. LONGERSTAEY

23 août 1976

For Bhutan:

Pour le Bhoutan :

За Бутан:

Por Bután:

For Bolivia:

Pour la Bolivie :

За Боливию:

Por Bolivia:

For Botswana:

Pour le Botswana :

За Ботсвану:

Por Botswana:

For Brazil:

Pour le Brésil :

За Бразилию:

Por el Brasil:

SERGIO CORRÊA AFFONSO DA COSTA
June 9th, 1976

For Bulgaria:¹

Pour la Bulgarie¹ :

За Болгарию:

Por Bulgaria:

ALEXANDER YANKOV
31.8.76

For Burma:

Pour la Birmanie :

За Бирму:

Por Birmania:

¹ See p. 442 of this volume for the texts of the reservations and declarations made upon signature — Voir p. 442 du présent volume pour les textes des réserves et déclarations faites lors de la signature.

For Burundi:

Pour le Burundi :

За Бурунди:

Por Burundi:

For the Byelorussian Soviet Socialist Republic:

Pour la République socialiste soviétique de Biélorussie :

За Белорусскую Советскую Социалистическую Республику:

Por la República Socialista Soviética de Bielorrusia:

For Cambodia:

Pour le Cambodge :

За Камбоджу:

Por Camboya:

For Canada:

Pour le Canada :

За Канаду:

Por el Canadá:

L. JOHN WILDER
30-7-76

For Cape Verde:

Pour le Cap-Vert :

За Острова Зеленого Мыса:

Por Cabo Verde:

For the Central African Republic:

Pour la République centrafricaine :

За Центральноафриканскую Республику:

Por la República Centroafricana:

For Chad:

Pour le Tchad :

За Чад:

Por el Chad:

For Chile:

Pour le Chili :

За Чили:

Por Chile:

For China:

Pour la Chine :

За Китай:

Por China:

For Colombia:

Pour la Colombie :

За Колумбию:

Por Colombia:

For the Comoros:

Pour les Comores :

За Коморские острова:

Por las Comoras:

For the Congo:

Pour le Congo :

За Конго:

Por el Congo:

For Costa Rica:

Pour le Costa Rica :

За Коста-Рику:

Por Costa Rica:

For Cuba:

Pour Cuba :

За Кубу:

Por Cuba:

For Cyprus:

Pour Chypre :

За Кипр:

Por Chipre:

For Czechoslovakia:¹

Pour la Tchécoslovaquie¹ :

За Чехословакию:

Por Checoslovaquia:

LADISLAV ŠMÍD
Aug. 16, 1976
With declaration²

For Dahomey:

Pour le Dahomey :

За Дагомею:

Por el Dahomey:

¹ See p. 442 of this volume for the texts of the reservations and declarations made upon signature — Voir p. 442 du présent volume pour les textes des réserves et déclarations faites lors de la signature.

² Avec une déclaration.

For the Democratic People's Republic of Korea:
Pour la République populaire démocratique de Corée :
За Корейскую Народно-Демократическую Республику:
Por la República Popular Democrática de Corea:

For the Democratic Republic of Viet-Nam:
Pour la République démocratique du Viet-Nam :
За Демократическую Республику Вьетнам:
Por la República Democrática de Viet-Nam:

For Democratic Yemen:
Pour le Yémen démocratique :
За Демократический Йемен:
Por el Yemen Democrático:

For Denmark:
Pour le Danemark :
За Данию:
Por Dinamarca:

KNUD-ARNE HJERK ELIASSEN
June 30th, 1976

For the Dominican Republic:
Pour la République Dominicaine :
За Доминиканскую Республику:
Por la República Dominicana:

For Ecuador:

Pour l'Equateur :

За Еквадор:

Por el Ecuador:

MARIO ALEMÁN SALVADOR
30 junio/76¹

For Egypt:

Pour l'Egypte :

За Египет:

Por Egipto:

For El Salvador:

Pour El Salvador :

За Сальвадор:

Por El Salvador:

For Equatorial Guinea:

Pour la Guinée Equatoriale :

За Экваториальную Гвиану:

Por Guinea Ecuatorial:

For Ethiopia:

Pour l'Ethiopie :

За Эфиопию:

Por Etiopía:

For Fiji:

Pour Fidji :

За Фиджи:

Por Fiji:

¹ 30 June 1976 – 30 juin 1976.

For Finland:

Pour la Finlande :

За Финляндию:

Por Finlandia:

AARNO KARHILO
27.8.1976

For France:

Pour la France :

За Францию:

Por Francia:

LOUIS DE GUIRINGAUD
Le 5 avril 1976

For Gabon:

Pour le Gabon :

За Габон:

Por el Gabón:

For Gambia:

Pour la Gambie :

За Гамбию:

Por Gambia:

For the German Democratic Republic:

Pour la République démocratique allemande :

За Германскую Демократическую Республику:

Por la República Democrática Alemana:

BERNHARD NEUGEBAUER
5/24/1976

For Germany, Federal Republic of:

Pour l'Allemagne, République fédérale d':

За Федеративную Республику Германию:

Por Alemania, República Federal de:

RÜDIGER VON WECHMAR
7/14/1976

For Ghana:

Pour le Ghana :

За Гану:

Por Ghana:

FRANK EDMUND BOATEN
15th March 1976

For Greece:

Pour la Grèce :

За Грецию:

Por Grecia:

For Grenada:

Pour la Grenade :

За Гренаду:

Por Granada:

For Guatemala:

Pour le Guatemala :

За Гватемалу:

Por Guatemala:

JUAN LUIS ORANTES LUNA
April 7, 1976

For Guinea:

Pour la Guinée :

За Гвінею:

Por Guinea:

For Guinea-Bissau:

Pour la Guinée-Bissau :

За Гвінею-Бісау:

Por Guinea-Bissau:

For Guyana:

Pour la Guyane :

За Гайану:

Por Guyana:

For Haiti:

Pour Haïti :

За Гаїти:

Por Haití:

For the Holy See:

Pour le Saint-Siège :

За Ватикан:

Por la Santa Sede:

For Honduras:

Pour le Honduras :

За Гондурас:

Por Honduras:

For Hungary:¹

Pour la Hongrie¹ :

За Венгрию:

Por Hungría:

IMRE HOLLAI
Aug. 27, 1976
With declaration²

For Iceland:

Pour l'Islande :

За Исландию:

Por Islandia:

For India:

Pour l'Inde :

За Индию:

Por la India:

For Indonesia:

Pour l'Indonésie :

За Индонезию:

Por Indonesia:

For Iran:

Pour l'Iran :

За Иран:

Por el Irán:

¹ See p. 442 of this volume for the texts of the reservations and declarations made upon signature—Voir p. 442 du présent volume pour les textes des réserves et déclarations faites lors de la signature.

² Avec une déclaration.

For Iraq:

Pour l'Irak :

За Ирак:

Por el Iraq:

For Ireland:

Pour l'Irlande :

За Ирландию:

Por Irlanda:

AIDAN MULLOY
July 26, 1976

For Israel:

Pour Israël :

За Израиль:

Por Israel:

For Italy:

Pour l'Italie :

За Италию:

Por Italia:

PIERO VINCI
23 août 1976

For the Ivory Coast:

Pour la Côte d'Ivoire :

За Берег Слоновой Кости:

Por la Costa de Marfil:

For Jamaica:

Pour la Jamaïque :

За Ямайку:

Por Jamaica:

DONALD O. MILLS
30th March 1976

For Japan:

Pour le Japon :

За Японию:

Por el Japón:

KIICHI MIYAZAWA
26 avril 1976

For Jordan:

Pour la Jordanie :

За Иорданию:

Por Jordania:

For Kenya:

Pour le Kenya :

За Кению:

Por Kenya:

For Kuwait:

Pour le Koweït :

За Кувейт:

Por Kuwait:

For Laos:

Pour le Laos :

За Лаос:

Por Laos:

For Lebanon:

Pour le Liban :

За Ливан:

Por el Líbano:

For Lesotho:

Pour le Lesotho :

За Лесото:

Por Lesotho:

For Liberia:

Pour le Libéria :

За Либерию:

Por Liberia:

For the Libyan Arab Republic:

Pour la République arabe libyenne :

За Ливийскую Арабскую Республику:

Por la República Árabe Libia:

For Liechtenstein:

Pour le Liechtenstein :

За Лихтенштейн:

Por Liechtenstein:

For Luxembourg:

Pour le Luxembourg :

За Люксембург:

Por Luxemburgo:

E. LONGERSTAEY
23 août 1976

For Madagascar:

Pour Madagascar :

За Мадагаскар:

Por Madagascar:

For Malawi:

Pour le Malawi :

За Малави:

Por Malawi:

For Malaysia:

Pour la Malaisie :

За Малайзию:

Por Malasia:

For the Maldives:

Pour les Maldives :

За Мальдивские острова:

Por las Maldivas:

For Mali:

Pour le Mali :

За Мали:

Por Mali:

For Malta:

Pour Malte :

За Мальту:

Por Malta:

For Mauritania:
Pour la Mauritanie :
За Мавританию:
Por Mauritania:

For Mauritius:
Pour Maurice :
За Маврикий:
Por Mauricio:

For Mexico:
Pour le Mexique :
За Мексику:
Por México:

ROBERTO DE ROSENZWEIG DÍAZ
31 de agosto de 1976¹

For Monaco:
Pour Monaco :
За Монако:
Por Mónaco:

For Mongolia:
Pour la Mongolie :
За Монголию:
Por Mongolia:

For Morocco:
Pour le Maroc :
За Марокко:
Por Marruecos:

¹ 31 August 1976—31 août 1976.

For Mozambique:
Pour le Mozambique :
За Мозамбик:
Por Mozambique:

For Nauru:
Pour Nauru :
За Haypy:
Por Nauru:

For Nepal:
Pour le Népal :
За Непал:
Por Nepal:

For the Netherlands:
Pour les Pays-Bas :
За Нидерланды:
Por los Países Bajos:

P. A. VAN BUUREN
5th Aug. 1976

For New Zealand:
Pour la Nouvelle-Zélande :
За Новую Зеландию:
Por Nueva Zelandia:

M. TEMPLETON
28 July 1976

For Nicaragua:
Pour le Nicaragua :
За Никарагуа:
Por Nicaragua:

For the Niger:

Pour le Niger :

За Нигер:

Por el Níger:

For Nigeria:

Pour le Nigéria :

За Нигерию:

Por Nigeria:

For Norway:

Pour la Norvège :

За Норвегию:

Por Noruega:

OLE ÅLGÅRD
26th of April 1976

For Oman:

Pour l'Oman :

За Оман:

Por Omán:

For Pakistan:

Pour le Pakistan :

За Пакистан:

Por el Pakistán:

For Panama:

Pour le Panama :

За Панаму:

Por Panamá:

JORGE E. LLUECA
July 27, 1976

For Papua New Guinea:

Pour la Papouasie-Nouvelle-Guinée :

За Папуа-Новую Гвию:

Por Papua Nueva Guinea:

A. OAISA
12 August 1976

For Paraguay:

Pour le Paraguay :

За Парагвай:

Por el Paraguay:

For Peru:

Pour le Pérou :

За Перу:

Por el Perú:

For the Philippines:

Pour les Philippines :

За Филиппины:

Por Filipinas:

For Poland:

Pour la Pologne :

За Польшу:

Por Polonia:

For Portugal:

Pour le Portugal :

За Португалию:

Por Portugal:

ANTÓNIO LEAL DA COSTA LOBO
31-VIII-1976

For Qatar
Pour le Qatar:
За Катар:
Por Qatar:

For the Republic of Korea:
Pour la République de Corée :
За Корейскую Республику:
Por la República de Corea:

For the Republic of South Viet-Nam:
Pour la République du Sud Viet-Nam :
За Республику Южный Вьетнам:
Por la República de Viet-Nam del Sur:

For Romania:
Pour la Roumanie :
За Румынию:
Por Rumania:

For Rwanda:
Pour le Rwanda :
За Руанду:
Por Rwanda:

For San Marino:
Pour Saint-Marin :
За Сан-Марино:
Por San Marino:

For Sao Tome and Principe:

Pour São Tomé-et-Príncipe :

За Сан-Томе и Принсири:

Por Santo Tomé y Príncipe:

For Saudi Arabia:

Pour l'Arabie Saoudite :

За Саудовскую Аравию:

Por Arabia Saudita:

For Senegal:

Pour le Sénégal :

За Сенегал:

Por el Senegal:

For Sierra Leone:

Pour la Sierra Leone :

За Сьерра-Леоне:

Por Sierra Leona:

For Singapore:

Pour Singapour :

За Сингапур:

Por Singapur:

For Somalia:

Pour la Somalie :

За Сомали:

Por Somalia:

For South Africa:
Pour l'Afrique du Sud :
За Южную Африку:
Por Sudáfrica:

For Spain:
Pour l'Espagne :
За Испанию:
Por España:

JAIME DE PINIÉS Y RUBIO
13 de julio de 1976¹

For Sri Lanka:
Pour Sri Lanka :
За Шри Ланку:
Por Sri Lanka:

For the Sudan:
Pour le Soudan :
За Судан:
Por el Sudán:

For Swaziland:
Pour le Souaziland :
За Свазиленд:
Por Swazilandia:

¹ 13 July 1976 — 13 juillet 1976.

For Sweden:

Pour la Suède :

За Швецию:

Por Suecia:

OLOF RYDBECK
22/6 1976

For Switzerland:

Pour la Suisse :

За Швейцарию:

Por Suiza:

JEAN-FRANÇOIS SIGISMOND MARCUARD
5.4.76¹

For the Syrian Arab Republic:

Pour la République arabe syrienne :

За Сирийскую Арабскую Республику:

Por la República Árabe Siria:

For Thailand:

Pour la Thaïlande :

За Таиланд:

Por Tailandia:

For Togo:

Pour le Togo :

За Того:

Por el Togo:

[Signed]
Togo
DABRA TOGBÉ
Le 12 mai 1976

¹ 5 April 1976—5 avril 1976.

For Tonga:

Pour les Tonga :

За Тонга:

Por Tonga:

For Trinidad and Tobago:

Pour la Trinité-et-Tobago :

За Тринидад и Тобаго:

Por Trinidad y Tabago:

FRANK OWEN ABDULAH
June 9, 1976

For Tunisia:

Pour la Tunisie :

За Тунис:

Por Túnez:

For Turkey:

Pour la Turquie :

За Турцию:

Por Turquía:

For Uganda:

Pour l'Ouganda :

За Уганду:

Por Uganda:

For the Ukrainian Soviet Socialist Republic:

Pour la République socialiste soviétique d'Ukraine :

За Украинскую Советскую Социалистическую Республику:

Por la República Socialista Soviética de Ucrania:

For the Union of Soviet Socialist Republics:¹

Pour l'Union des Républiques socialistes soviétiques¹ :

За Союз Советских Социалистических Республик:

Por la Unión de Repúblicas Socialistas Soviéticas:

Михаил Аверкиевич ХАРЛАМОВ²

23/VIII 76

[With a declaration – Avec une déclaration]

For the United Arab Emirates:

Pour les Emirats arabes unis :

За Объединенные Арабские Эмираты:

Por los Emiratos Árabes Unidos:

For the United Kingdom of Great Britain and Northern Ireland:

Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

За Соединенное Королевство Великобритании и Северной Ирландии:

Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

IBOR SEWARD RICHARD

31/3 76

For the United Republic of Cameroon:

Pour la République-Unie du Cameroun :

За Объединенную Республику Камерун:

Por la República Unida del Camerún:

FERDINAND LÉOPOLD OYONO

31 août 1976

For the United Republic of Tanzania:

Pour la République-Unie de Tanzanie :

За Объединенную Республику Танзания:

Por la República Unida de Tanzania:

¹ See p. 442 of this volume for the texts of the reservations and declarations made upon signature — Voir p. 442 du présent volume pour les textes des réserves et déclarations faites lors de la signature.

² Mikhail Averkiyevich Kharlamov.

For the United States of America:
Pour les Etats-Unis d'Amérique :
За Соединенные Штаты Америки:
Por los Estados Unidos de América:

For the Upper Volta:
Pour la Haute-Volta :
За Верхнюю Вольту:
Por el Alto Volta:

For Uruguay:
Pour l'Uruguay :
За Уругвай:
Por el Uruguay:

For Venezuela:
Pour le Venezuela :
За Венесуэлу:
Por Venezuela:

MARÍA CLEMENCIA LÓPEZ
8/31/1976

For Western Samoa:
Pour le Samoa-Occidental :
За Западное Самоа:
Por Samoa Occidental:

For Yemen:
Pour le Yémen :
За Йемен:
Por el Yemen:

For Yugoslavia:

Pour la Yougoslavie :

За Югославию:

Por Yugoslavia:

JAKŠA PETRIĆ
May 10, 1976

For Zaire:

Pour le Zaïre :

За Зайр:

Por el Zaire:

UMBA DI LUTETE
Le 30 juillet 1976

For Zambia:

Pour la Zambie :

За Замбию:

Por Zambia:

For the European Economic Community:

Pour la Communauté économique européenne :

За Европейское экономическое сообщество:

Por la Comunidad Económica Europea:

P. A. VAN BUUREN
27 July 76

**DECLARATION MADE
UPON SIGNATURE**

BULGARIA

“... the People's Republic of Bulgaria considers the provisions of articles 3 (2) and 71 (1) of the International Cocoa Agreement as inconsistent with the spirit and letter of the United Nations Declaration on the Granting of Independence to Colonial Countries and Peoples (Res. GA 1514/XV of 14 December 1960).”¹

**DECLARATIONS MADE UPON SIG-
NATURE AND CONFIRMED
UPON RATIFICATION, ACCEPT-
ANCE (A) OR APPROVAL (AA)**

CZECHOSLOVAKIA (AA)

“The Government of the Czechoslovak Socialist Republic considers the provisions of the articles 3 and 71 of the International Cocoa Agreement, 1975, to be contradictory to the United Nations Declaration on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960).”²

HUNGARY

“The Government of the Hungarian People's Republic, on signing the International Cocoa Agreement, 1975, deems it necessary to declare that the provisions

**DÉCLARATION FAITE
LORS DE LA SIGNATURE**

BULGARIE

[TRADUCTION — TRANSLATION]

... la République populaire de Bulgarie considère les dispositions du paragraphe 2 de l'article 3 et du paragraphe 1 de l'article 71 de l'Accord international sur le cacao comme étant incompatibles avec l'esprit et la lettre de la Déclaration des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution GA 1514 (XV) du 14 décembre 1960].

**DÉCLARATIONS FAITES LORS
DE LA SIGNATURE ET CONFIR-
MÉES LORS DE LA RATIFICA-
TION, L'ACCEPTATION (A) OU
L'APPROBATION (AA)**

TCHÉCOSLOVAQUIE (AA)

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République socialiste tchécoslovaque considère que les dispositions des articles 3 et 71 de l'Accord international sur le cacao de 1975 sont en contradiction avec la Déclaration des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) de l'Assemblée générale du 14 décembre 1960].²

HONGRIE

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République populaire hongroise, au moment de signer l'Accord international de 1975 sur le cacao, juge nécessaire de déclarer que

¹ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

² *Ibid.*, *Supplement No. 16 (A/4648)*, p. 66.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément no 16 (A/4684)*, p. 70.

² *Ibid.*, *Supplément no 16 (A/4648)*, p. 70.

of article 71 of the International Cocoa Agreement, 1975, are at variance with the Declaration of the General Assembly of the United Nations on the Granting of Independence to Colonial Countries and Peoples (resolution 1514 (XV) of 14 December 1960), which proclaimed the need for a speedy and unconditional elimination of all forms and manifestations of colonialism."

*UNION OF SOVIET
SOCIALIST REPUBLICS (A)*

[RUSSIAN TEXT — TEXTE RUSSE]

«Подписывая Международное соглашение по какао 1975 года, Правительство Союза Советских Социалистических Республик считает необходимым заявить, что положения статей 2, 3, 71 Соглашения относительно распространения Договаривающимися Сторонами его действия на территории, за международные отношения которых они несут ответственность, являются устаревшими и противоречат Декларации Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам [резолюция Генеральной Ассамблеи ООН 1514 (XV) от 14 декабря 1960 г.], провозгласившей необходимость немедленно и безоговорочно положить конец колониализму во всех его формах и проявлениях».

[TRANSLATION]

The Government of the Union of Soviet Socialist Republics deems it necessary to declare that the provisions of articles 2, 3 and 71 of the Agreement concerning the extension by the Contracting Parties of its application to territories for whose international relations they are responsible are outmoded and at variance with the United Nations General Assembly's Declaration on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960), which proclaimed the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations.

les dispositions de l'article 71 dudit Accord sont en contradiction avec la Déclaration de l'Assemblée générale des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) du 14 décembre 1960], qui proclame la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES (A)*

[TRADUCTION]

Le Gouvernement de l'Union des Républiques socialistes soviétiques juge nécessaire de déclarer que les dispositions des articles 2, 3 et 71 de l'Accord relatives à son application par les Parties contractantes dans les territoires pour lesquels elles assument la responsabilité des relations internationales sont surannées et contraires à la Déclaration de l'Assemblée générale sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution de l'Assemblée générale des Nations Unies 1514 (XV) du 14 décembre 1960], qui a proclamé la nécessité de mettre immédiatement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 2545. CONVENTION RELATING
TO THE STATUS OF REFUGEES.
SIGNED AT GENEVA ON 28 JULY
1951¹

ACCESSION

Instrument deposited on:

27 September 1976

UGANDA

(With effect from 26 December 1976.
Adopting alternative (b) of section B (I) of
article 1.)

With the following reservations:

(1) *For Article 7.* "The Government of the Republic of Uganda understands this provision as not conferring any legal, political or other enforceable right upon refugees who, at any given time, may be in Uganda. On the basis of this understanding the Government of the Republic of Uganda shall accord refugees such facilities and treatment as the Government of the Republic of Uganda shall, in her absolute discretion, deem fit having regard to her own security, economic and social needs."

(2) *For Articles 8 and 9.* "The Government of the Republic of Uganda declares that the provisions of articles 8 and 9 are recognised by it as recommendations only."

(3) *For Article 13.* "The Government of the Republic of Uganda reserves to itself the right to abridge this provision without recourse to courts of law or arbitral tribunals, national or international, if the Government of the Republic of Uganda deems such abridgement to be in the public interest."

¹ United Nations, *Treaty Series*, vol. 189, p. 137; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 11, as well as annex A in volumes 751, 764, 771, 784, 790, 808, 820, 826, 829, 834, 856, 917, 995, 1015 and 1018.

ANNEXE A

Nº 2545. CONVENTION RELATIVE AU
STATUT DES RÉFUGIÉS. SIGNÉE À
GENÈVE LE 28 JUILLET 1951¹

ADHÉSION

Instrument déposé le :

27 septembre 1976

OUGANDA

(Avec effet au 26 décembre 1976. Avec adoption de la formule b prévue à la section B, I, de l'article premier.)

Avec les réserves suivantes :

[TRADUCTION — TRANSLATION]

1) *Article 7.* Le Gouvernement de la République de l'Ouganda considère que cette disposition ne confère aux réfugiés qui se trouvent sur son territoire à un moment donné aucun droit de nature juridique, politique ou autre dont ils puissent légalement se prévaloir. En conséquence, le Gouvernement de la République de l'Ouganda accordera aux réfugiés les facilités et le régime que, dans sa liberté d'appréciation souveraine, il jugera appropriés, compte tenu de sa propre sécurité et de ses besoins économiques et sociaux.

2) *Articles 8 et 9.* Le Gouvernement de la République de l'Ouganda déclare qu'il ne reconnaît aux dispositions des articles 8 et 9 que la valeur de recommandations.

3) *Article 13.* Le Gouvernement de la République de l'Ouganda se réserve le droit de restreindre l'application de cette disposition sans en référer aux tribunaux judiciaires ou aux tribunaux d'arbitrage, nationaux et internationaux, s'il considère que cette restriction est dans l'intérêt public.

¹ Nations Unies, *Recueil des Traité*s, vol. 189, p. 137; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 11, ainsi que l'annexe A des volumes 751, 764, 771, 784, 790, 808, 820, 826, 829, 834, 856, 917, 995, 1015 et 1018.

(4) *For Article 15.* "The Government of the Republic of Uganda shall in the public interest have the full freedom to withhold any or all rights conferred by this article from any refugees as a class of residents within her territory."

(5) *For Article 16.* "The Government of the Republic of Uganda understands article 16, paragraphs 2 and 3 thereof, as not requiring the Government of the Republic of Uganda to accord to a refugee in need of legal assistance treatment more favourable than that extended to aliens generally in similar circumstances."

(6) *For Article 17.* "The obligation specified in article 17 to accord to refugees lawfully staying in the country in the same circumstances shall not be construed as extending to refugees the benefit of preferential treatment granted to nationals of the states who enjoy special privileges on account of existing or future treaties between Uganda and those countries, particularly states of the East African Community and the Organization of African Unity, in accordance with the provisions which govern such charters in this respect."

(7) *For Article 25.* "The Government of the Republic of Uganda understands that this article shall not require the Government of the Republic of Uganda to incur expenses on behalf of the refugees in connection with the granting of such assistance except in so far as such assistance is requested by and the resulting expense is reimbursed to the Government of the Republic of Uganda by the United Nations High Commissioner for Refugees or any other agency of the United Nations which may succeed it."

(8) *For Article 32.* "Without recourse to legal process the Government of the Republic of Uganda shall, in the public interest, have the unfettered right to expel any refugee in her territory and may at any time apply such internal measures as the Government may deem necessary in the circumstances; so however that any action taken by the Government

4) *Article 15.* Le Gouvernement de la République de l'Ouganda aura toute liberté, dans l'intérêt public, de retirer à tous réfugiés sur son territoire, tout ou partie des droits qui sont conférés en vertu dudit article à cette catégorie de résidents.

5) *Article 16.* Le Gouvernement de la République de l'Ouganda considère que les paragraphes 2 et 3 dudit article ne l'obligent pas à accorder aux réfugiés ayant besoin d'assistance judiciaire un traitement plus favorable que celui qui est octroyé de façon générale aux ressortissants d'un pays étranger dans des circonstances analogues.

6) *Article 17.* L'obligation stipulée à l'article 17 et relative au traitement à accorder aux réfugiés résidant régulièrement sur le territoire ne pourra être interprétée comme étendant aux réfugiés le traitement préférentiel accordé aux ressortissants des Etats qui bénéficient de priviléges spéciaux en vertu de traités existants ou futurs entre l'Ouganda et lesdits Etats, en particulier les Etats de la Communauté est-africaine et de l'Organisation de l'unité africaine, conformément aux dispositions pertinentes qui régissent lesdites associations.

7) *Article 25.* Le Gouvernement de la République de l'Ouganda considère que ledit article ne l'oblige à supporter des dépenses à l'occasion de l'octroi d'une aide administrative aux réfugiés que dans la mesure où cette aide lui est demandée et où les dépenses ainsi exposées lui sont remboursées par le Haut-Commissariat des Nations Unies pour les réfugiés ou tout autre organisme des Nations Unies qui pourrait lui succéder.

8) *Article 32.* Sans avoir à en référer à l'autorité judiciaire, le Gouvernement de la République de l'Ouganda aura, dans l'intérêt public, le droit absolu d'expulser un réfugié de son territoire et pourra à tout moment appliquer les mesures d'ordre interne qu'il jugera opportunes compte tenu des circonstances. Il est cependant entendu que les

of the Republic of Uganda in this regard shall not operate to the prejudice of the provisions of article 33 of this Convention."

mesures ainsi prises par le Gouvernement de la République de l'Ouganda n'iront pas à l'encontre des dispositions de l'article 33 de la Convention.

Registered ex officio on 27 September 1976.

Enregistré d'office le 27 septembre 1976.

No. 4214. CONVENTION ON THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION. DONE AT GENEVA ON 6 MARCH 1948¹

ACCEPTANCE

Instrument deposited on:

22 September 1976

BAHRAIN

(With effect from 22 September 1976.)

With the following declaration:

"The acceptance of the Convention on the Inter-Governmental Maritime Consultative Organization by the State of Bahrain shall, however, in no way signify recognition of, or entry into any relations, with Israel".

Registered ex officio on 22 September 1976.

Nº 4214. CONVENTION RELATIVE À LA CRÉATION D'UNE ORGANISATION MARITIME CONSULTATIVE INTERGOVERNEMENTALE. FAITE À GENÈVE LE 6 MARS 1948¹

ACCEPTATION

Instrument déposé le :

22 septembre 1976

BAHREÏN

(Avec effet au 22 septembre 1976.)

Avec la déclaration suivante :

[TRADUCTION — TRANSLATION]

L'acceptation de la Convention relative à la création d'une Organisation maritime consultative intergouvernementale par l'Etat de Bahreïn ne constitue en aucune façon une reconnaissance d'Israël ou l'établissement de relations avec ce dernier.

Enregistré d'office le 22 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 289, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 784, 814, 820, 834, 857, 860, 861, 885, 886, 892, 897, 898, 899, 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017 and 1021.

¹ Nations Unies, *Recueil des Traités*, vol. 289, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 784, 814, 820, 834, 857, 860, 861, 885, 886, 892, 897, 898, 899, 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017 et 1021.

No. 6465. CONVENTION ON THE HIGH SEAS. DONE AT GENEVA ON 29 APRIL 1958¹

Nº 6465. CONVENTION SUR LA HAUTE MER. FAITE À GENÈVE LE 29 AVRIL 1958¹

OBJECTION to the reservation in respect of article 9 made upon accession by the German Democratic Republic²

Notification received on:

29 September 1976

AUSTRALIA

OBJECTION à la réserve concernant l'article 9 formulée lors de l'adhésion par la République démocratique allemande²

Notification reçue le :

29 septembre 1976

AUSTRALIE

[TRADUCTION — TRANSLATION]

"I am further instructed to place on record the formal objection of the Australian Government to the reservation by the German Democratic Republic concerning Article 9 of the Convention on the High Seas, 1958,¹ and contained in the instrument of accession of the German Democratic Republic to that Convention."

Registered ex officio on 29 September 1976.

Enregistré d'office le 29 septembre 1976.

Le Gouvernement australien fait également une objection à la réserve concernant l'article 9 de la Convention sur la haute mer de 1958¹ que la République démocratique allemande a formulée dans son instrument d'adhésion à ladite Convention.

¹ United Nations, *Treaty Series*, vol. 450, p. 11; for subsequent actions, see references in Cumulative Indexes Nos. 6 to 10, as well as annex A in volumes 751, 752, 767, 771, 786, 807, 814, 883, 896, 897, 901, 905, 907, 917, 943, 952, 968, 973 and 998.

² *Ibid.*, vol. 905, p. 80.

¹ Nations Unies, *Recueil des Traités*, vol. 450, p. 11; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 6 à 10, ainsi que l'annexe A des volumes 751, 752, 767, 771, 786, 807, 814, 883, 896, 897, 901, 905, 907, 917, 943, 952, 968, 973 et 998.

² *Ibid.*, vol. 905, p. 80.

No. 6810. AGREEMENT CONCERNING TECHNICAL ASSISTANCE BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY AND THE UNIVERSAL POSTAL UNION, AND THE GOVERNMENT OF THE MONGOLIAN PEOPLE'S REPUBLIC. SIGNED AT ULAN BATOR ON 24 MAY 1963¹

Nº 6810. ACCORD RELATIF À L'ASSISTANCE TECHNIQUE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE ET L'UNION POSTALE UNIVERSELLE, D'UNE PART, ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE MONGOLE, D'AUTRE PART. SIGNÉ À OULAN-BATOR LE 24 MAI 1963¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 28 September 1976, the date of entry into force of the Agreement between the United Nations (United Nations Development Programme) and the Government of the People's Republic of Mongolia concerning assistance by the United Nations Development Programme to the Government of Mongolia signed at New York on 28 September 1976,² in accordance with article XIII(1) of the latter Agreement.

Registered ex officio on 28 September 1976.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 28 septembre 1976, date de l'entrée en vigueur de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement de la République populaire mongole relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement mongol signé à New York le 28 septembre 1976², conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistré d'office le 28 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 470, p. 208.
² See p. 211 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 470, p. 209.
² Voir p. 211 du présent volume.

No. 7477. CONVENTION ON THE TERRITORIAL SEA AND THE CONTIGUOUS ZONE. DONE AT GENEVA ON 29 APRIL 1958¹

OBJECTION to the reservation in respect of article 20 made upon accession by the German Democratic Republic²

Notification received on:

29 September 1976

AUSTRALIA

N° 7477. CONVENTION SUR LA MER TERRITORIALE ET LA ZONE CONTIGUË. FAITE À GENÈVE LE 29 AVRIL 1958¹

OBJECTION à la réserve concernant l'article 20 formulée lors de l'adhésion par la République démocratique allemande²

Notification reçue le :

29 septembre 1976

AUSTRALIE

[TRADUCTION — TRANSLATION]

"[The Government of Australia places] on record its formal objection to the reservation by the German Democratic Republic concerning Article 20 of the Convention on the Territorial Sea and the Contiguous Zone, 1958,¹ and contained in the instrument of accession of the German Democratic Republic to the said Convention on the Territorial Sea and the Contiguous Zone."

Registered ex officio on 29 September 1976.

Enregistré d'office le 29 septembre 1976.

[Le gouvernement australien] fait une objection à la réserve concernant l'article 20 de la Convention sur la mer territoriale et la zone contiguë de 1958¹ que la République démocratique allemande a formulée dans son instrument d'adhésion à ladite Convention.

¹ United Nations, *Treaty Series*, vol. 516, p. 205; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 10, as well as annex A in volumes 751, 752, 767, 771, 781, 786, 807, 854, 896, 905, 943, 952 and 968.

² *Ibid.*, vol. 905, p. 84.

¹ Nations Unies, *Recueil des Traités*, vol. 516, p. 205; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 10, ainsi que l'annexe A des volumes 751, 752, 767, 771, 781, 786, 807, 854, 896, 905, 943, 952 et 968.

² *Ibid.*, vol. 905, p. 84.

No. 8055. AGREEMENT BETWEEN THE GOVERNMENT OF THE MONGOLIAN PEOPLE'S REPUBLIC AND THE UNITED NATIONS DEVELOPMENT PROGRAMME (SPECIAL FUND) CONCERNING ASSISTANCE FROM THE UNITED NATIONS DEVELOPMENT PROGRAMME (SPECIAL FUND). SIGNED AT NEW YORK ON 26 JANUARY 1966¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 28 September 1976, the date of entry into force of the Agreement between the United Nations (United Nations Development Programme) and the Government of the People's Republic of Mongolia concerning assistance by the United Nations Development Programme to the Government of Mongolia signed at New York on 28 September 1976,² in accordance with article XIII (I) of the latter Agreement.

Registered ex officio on 28 September 1976.

Nº 8055. ACCORD ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE MONGOLE ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT (FONDS SPÉCIAL) RELATIF À UNE ASSISTANCE DU PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT (FONDS SPÉCIAL). SIGNÉ À NEW YORK LE 26 JANVIER 1966¹

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 28 septembre 1976, date de l'entrée en vigueur de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement de la République populaire mongole relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement mongol signé à New York le 28 septembre 1976², conformément à l'article XIII, paragraphe I, de ce dernier Accord.

Enregistré d'office le 28 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 552, p. 201.
² See p. 211 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 552, p. 201.
² Voir p. 211 du présent volume.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

No. 8291. OVEREENKOMST TUSSEN HET KONINKRIJK DER NEDERLANDEN EN DE BONDSREPUBLIEK DUITSLAND NOPENS DE SAMENVOEGING VAN DE GRENSCONTROLE EN DE INSTELLING VAN GEMEENSCHAPPELIJKE SPOORWEGSTATIONS OF VAN GRENSAFLOSSTATIONS AAN DE NEDERLANDS-DUITSE GRENS

OVEREENKOMST TOT WIJZIGING VAN ARTIKEL 12, EERSTE LID, VAN DE OP 30 MEI 1958 TE 'S-GRAVENHAGE TOT STAND GEKOMEN OVEREENKOMST TUSSEN HET KONINKRIJK DER NEDERLANDEN EN DE BONDSREPUBLIEK DUITSLAND NOPENS DE SAMENVOEGING VAN DE GRENSCONTROLE EN DE INSTELLING VAN GEMEENSCHAPPELIJKE SPOORWEGSTATIONS OF VAN GRENSAFLOSSTATIONS AAN DE NEDERLANDS-DUITSE GRENS

Het Koninkrijk der Nederlanden en de Bondsrepubliek Duitsland zijn het volgende overeengekomen:

Artikel 1. In Artikel 12, eerste lid, van de op 30 mei 1958 te 's-Gravenhage tussen de Bondsrepubliek Duitsland en het Koninkrijk der Nederlanden tot stand gekomen Overeenkomst nopens de samenvoeging van de grenscontrole en de instelling van gemeenschappelijke spoorwegstations of van grensaaflossstations aan de Nederlands-Duitse grens worden geschrapt de woorden „met uitzondering van vuurwapens”.

Artikel 2. Deze Overeenkomst geldt tevens voor het Land Berlijn, voorzover de Regering van de Bondsrepubliek Duitsland niet binnen drie maanden na de inwerkingtreding van de Overeenkomst tegenover de Regering van het Koninkrijk der Nederlanden het tegendeel heeft verklaard.

Artikel 3. Deze Overeenkomst treedt in werking op de datum waarop beide Regeringen elkaar hebben medegedeeld, dat aan de vereiste interne voorwaarden voor de inwerkingtreding is voldaan.

TEN BLIJKE WAARVAN de ondergetekenden, daartoe behoorlijk gemachtigd, deze Overeenkomst hebben ondertekend.

GEDAAN in tweevoud te Bonn, op 23 mei 1975, in de Nederlandse en de Duitse taal, zijnde beide teksten gelijkelijk authentiek.

Voor het Koninkrijk der Nederlanden:
D.W. VAN LYNDEN

Voor de Bondsrepubliek Duitsland:
GEHLHOFF

[GERMAN TEXT — TEXTE ALLEMAND]

No. 8291. ABKOMMEN ZWISCHEN DEM KÖNIGREICH DER NIEDERLANDE UND DER BUNDESREPUBLIK DEUTSCHLAND ÜBER DIE ZUSAMMENLEGUNG DER GRENZABFERTIGUNG UND ÜBER DIE EINRICHTUNG VON GEMEINSCHAFTS- ODER BETRIEBSWECHSELBAHNHÖFEN AN DER NIEDERLÄNDISCH-DEUTSCHEN GRENZE

ABKOMMEN ZUR ÄNDERUNG DES ARTIKELS 12 ABSATZ 1 DES AM 30. MAI 1958 IN DEN HAAG ZUSTANDEGEKOMMENEN ABKOMMENS ZWISCHEN DER BUNDESREPUBLIK DEUTSCHLAND UND DEM KÖNIGREICH DER NIEDERLANDE ÜBER DIE ZUSAMMENLEGUNG DER GRENZABFERTIGUNG UND ÜBER DIE EINRICHTUNG VON GEMEINSCHAFTS- ODER BETRIEBSWECHSELBAHNHÖFEN AN DER DEUTSCH-NIEDERLÄNDISCHEN GRENZE

Die Bundesrepublik Deutschland und das Königreich der Niederlande sind wie folgt übereingekommen:

Artikel 1. In Artikel 12 Absatz 1 des am 30. Mai 1958 in Den Haag zustandegekommenen Abkommens zwischen der Bundesrepublik Deutschland und dem Königreich der Niederlande über die Zusammenlegung der Grenzabfertigung und über die Einrichtung von Gemeinschafts- oder Betriebswechselbahnhöfen an der deutsch-niederländischen Grenze werden die Worte „mit Ausnahme von Schusswaffen“ gestrichen.

Artikel 2. Dieses Abkommen gilt auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung des Königreichs der Niederlande innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

Artikel 3. Dieses Abkommen tritt an dem Tage in Kraft, an dem sich beide Staaten mitgeteilt haben, dass die erforderlichen innerstaatlichen Voraussetzungen für das Inkrafttreten erfüllt sind.

ZU URKUND DESSEN haben die hierzu gehörig bevollmächtigten Unterzeichneten dieses Abkommen unterschrieben.

GESCHEHEN zu Bonn am 23. Mai 1975 in zwei Urschriften in deutscher und niederländischer Sprache, wobei jeder Wortlaut gleichermassen verbindlich ist.

Für die Bundesrepublik Deutschland:
GEHLHOFF

Für das Königreich der Niederlande:
D.W. VAN LYNDEN

[TRANSLATION — TRADUCTION]

No. 8291. AGREEMENT BETWEEN THE KINGDOM OF THE NETHERLANDS AND THE FEDERAL REPUBLIC OF GERMANY CONCERNING THE MERGING OF FRONTIER CONTROL OPERATIONS AND THE ESTABLISHMENT OF JOINT AND TRANSFER RAILWAY STATIONS AT THE NETHERLANDS-GERMAN FRONTIER.
SIGNED AT THE HAGUE ON 30 MAY 1958¹

AGREEMENT² AMENDING ARTICLE 12 (1) OF THE ABOVE-MENTIONED AGREEMENT, SIGNED AT BONN
ON 23 MAY 1975

Authentic texts: Dutch and German.

Registered by the Netherlands on 24 September 1976.

The Kingdom of the Netherlands and the Federal Republic of Germany have agreed as follows:

Article 1. In article 12, paragraph 1, of the Agreement between the Kingdom of the Netherlands and the Federal Republic of Germany concerning the merging of frontier control operations and the establishment of joint and transfer railway stations at the Netherlands-German frontier, signed at The Hague on 30 May 1958, the words "with the exception of firearms" shall be deleted.

Article 2. This Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany has not made a contrary declaration to the Government of the Kingdom of the Netherlands within three months from the date of entry into force of this Agreement.

Article 3. This Agreement shall enter into force on the date on which the two States inform each other that the domestic requirements for entry into force have been fulfilled.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Agreement.

DONE at Bonn on 23 May 1975, in duplicate in the Dutch and German languages, both texts being equally authentic.

For the Kingdom of the Netherlands:
D. W. VAN LYNDEN

For the Federal Republic of Germany:
GEHLHOFF

¹ United Nations, *Treaty Series*, vol. 570, p. 127; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 11, as well as annex A in volumes 764, 801, 856, 918 and 965.

² Came into force on 1 June 1976, the date on which the two States informed each other of the fulfilment of their domestic requirements, in accordance with article 3.

[TRADUCTION — TRANSLATION]

N° 8291. ACCORD ENTRE LE ROYAUME DES PAYS-BAS ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE CONCERNANT LA JUXTAPOSITION DES CONTRÔLES ET LA CRÉATION DE GARES COMMUNES OU DE GARES D'ÉCHANGE À LA FRONTIÈRE NÉERLANDO-ALLEMANDE. SIGNÉ À LA HAYE, LE 30 MAI 1958¹

ACCORD² MODIFIANT L'ARTICLE 12, PARAGRAPHE 1, DE L'ACCORD SUSMENTIONNÉ. SIGNÉ À BONN LE 23 MAI 1975

Textes authentiques : néerlandais et allemand.

Enregistré par les Pays-Bas le 24 septembre 1976.

Le Royaume des Pays-Bas et la République fédérale d'Allemagne sont convenus des dispositions ci-après :

Article premier. Les mots «à l'exception des armes à feu» sont supprimés au paragraphe 1 de l'article 12 de l'Accord entre le Royaume des Pays-Bas et la République fédérale d'Allemagne concernant la juxtaposition des contrôles et la création de gares communes ou de gares d'échange à la frontière néerlando-allemande, signé à La Haye, le 30 mai 1958.

Article 2. Le présent Accord s'appliquera également au *Land de Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse au Gouvernement du Royaume des Pays-Bas, dans les trois mois de l'entrée en vigueur du présent Accord, une déclaration en sens contraire.

Article 3. Le présent Accord entrera en vigueur à la date à laquelle les deux Etats s'informent mutuellement que les formalités constitutionnelles nécessaires à cet effet ont été accomplies.

EN FOI DE QUOI les soussignés, représentants dûment autorisés, ont signé le présent Accord.

FAIT à Bonn le 23 mai 1975, en double exemplaire, en langues néerlandaise et allemande, les deux textes faisant également foi.

Pour le Royaume des Pays-Bas :

D. W. VAN LYNDEN

Pour la République fédérale d'Allemagne :

GEHLHOFF

¹ Nations Unies, *Recueil des Traités*, vol. 570, p. 127; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8 à 11, ainsi que l'annexe A des volumes 764, 801, 856, 918 et 965.

² Entré en vigueur le 1er juin 1976, date à laquelle les deux Etats s'étaient mutuellement informés que les formalités constitutionnelles nécessaires à cet effet avaient été accomplies, conformément à l'article 3.

No. 8791. PROTOCOL RELATING TO
THE STATUS OF REFUGEES. DONE
AT NEW YORK ON 31 JANUARY 1967¹

Nº 8791. PROTOCOLE RELATIF AU
STATUT DES RÉFUGIÉS. FAIT À NEW
YORK LE 31 JANVIER 1967¹

ACCESSION

Instrument deposited on:

27 September 1976

UGANDA

(Subject to the reservations in respect of articles 7, 8, 9, 13, 15, 16, (2) and (3), 17, 25 and 32 of the Convention relating to the Status of Refugees of 28 July 1951² made upon accession³ to that Convention. With effect from 27 September 1976.)

Registered ex officio on 27 September 1976.

ADHÉSION

Instrument déposé le :

27 septembre 1976

OUGANDA

(Compte tenu des réserves à l'égard des articles 7, 8, 9, 13, 15, 16 [paragraphes 2 et 3], 17, 25, et 32 de la Convention relative au statut des réfugiés du 28 juillet 1951² formulées lors de l'adhésion³ à cette Convention. Avec effet au 27 septembre 1976.)

Enregistré d'office le 27 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 606, p. 267; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 751, 764, 771, 774, 790, 795, 808, 820, 822, 826, 856, 884, 886, 890, 903, 936, 958, 995, 1015 and 1018.

² *Ibid.*, vol. 189, p. 137.

³ See p. 446 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 606, p. 267; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 751, 764, 771, 774, 790, 795, 808, 820, 822, 826, 856, 884, 886, 890, 903, 936, 958, 995, 1015 et 1018.

² *Ibid.*, vol. 189, p. 137.

³ Voir p. 446 du présent volume.

No. 8940. EUROPEAN AGREEMENT CONCERNING THE INTERNATIONAL CARRIAGE OF DANGEROUS GOODS BY ROAD (ADR). DONE AT GENEVA ON 30 SEPTEMBER 1957¹

ENTRY INTO FORCE of amendments to annexes A and B, as amended, of the above-mentioned Agreement.

Two sets of amendments proposed respectively by the Secretary-General of the United Kingdom of Great Britain and Northern Ireland were circulated by the Secretary-General on 29 March 1976. They came into force on 29 September 1976, in accordance with article 14 (3) of the Agreement.

AMENDMENT PROPOSED BY THE SECRETARY-GENERAL

. . . The Secretary-General proposes that the word "container", wherever it appears in the French text, either alone or in a compound word, be replaced by the word "*conteneur*".

AMENDMENTS PROPOSED BY THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

ANNEX A

Marginal 2103 (2453)

Schedule 5

Add to paragraph 11, "*Carriage in tank vehicles and tank containers*", the following sentence:

"Only solid or liquid low-specific-activity substances, including, notwithstanding marginal 212 100, natural or depleted uranium hexafluoride,* may be transported in tank containers".

* For enriched uranium hexafluoride, see Schedule 11.

ANNEX B

APPENDIX B. Ib. PROVISIONS CONCERNING TANK CONTAINERS (CONSTRUCTION AND TESTS TO BE UNDERGONE)

Insert between Class 6.1 (IVa) and Class 8 (V) [last marginal of Class 6.1 (IVa) should be renumbered 218 009, instead of 218 099].

¹ United Nations, *Treaty Series*, vol. 619, p. 77; for subsequent actions, see references in Cumulative Indexes Nos. 9 and 11, as well as annex A in volumes 774, 779, 827, 828, 848, 883, 892, 905, 907, 920, 921, 922, 926, 940, 943, 951, 966, 973, 982, 987, 995 and 1003.

CLASS 7 (ivb). RADIOACTIVE SUBSTANCES***Section 1. GENERAL, SCOPE, DEFINITIONS***

218 010-
218 019

Section 2. CONSTRUCTION

218020

Tank-containers intended for the transport of the substances referred to in Schedule 5, with the exception of uranium hexafluoride, shall be designed for a calculation pressure of at least 4 kg/cm². In the case of tank-containers intended for the transport of uranium hexafluoride, the calculation pressure shall be fixed at 10 kg/cm². When the radioactive substance is in solution or suspension in hazardous substances of other Classes and when the calculation pressures required for the tank-containers intended for the transport of the latter substances are greater, these pressures shall be applied.

218 021-
218 029

Section 3. EQUIPMENT

218 030

The openings of tank-containers intended for the transport of liquid radioactive substances shall be above the level of the liquid and no piping or pipe connexion shall pass through the walls of the shell below the surface level of the liquid.

218 031-
218 039

Section 4. TYPE APPROVAL

218 040

Tank containers approved for the transport of radioactive substances shall not be approved for the transport of any other substance.

218 041-
218 049

Section 5. TESTS

218 050

The tank-containers shall undergo, at least once every five years, a hydraulic pressure test at a pressure of 4 kg/cm². Notwithstanding marginal 212 500, the periodic internal inspection may be replaced by an ultrasonic test of the wall thickness conducted every two-and-a-half years.

218 051-
218 069

Section 6. MARKING

218 060-
218 069

No special requirements.

Section 7. OPERATION

218 070

The degree of filling at the reference temperature of 15° C shall not exceed 93 per cent of the total shell capacity. Tank-containers which have been used for the transport of radioactive substances shall not be used for the transport of other substances.

218 071-
218 079*Section 8. TRANSITIONAL PROVISIONS*218 080-
218 099

Authentic texts of the amendments: English and French.

Registered ex officio on 29 September 1976.

N° 8940. ACCORD EUROPÉEN RELATIF AU TRANSPORT INTERNATIONAL DES MARCHANDISES DANGEREUSES PAR ROUTE (ADR). FAIT À GENÈVE LE 30 SEPTEMBRE 1957¹

ENTRÉE EN VIGUEUR d'amendements aux annexes A et B, telles que modifiées, de l'Accord susmentionné

Deux séries d'amendements proposés respectivement par le Secrétaire général de l'Organisation des Nations Unies et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord ont été diffusés par le Secrétaire général le 29 mars 1976. Les amendements en question sont entrés en vigueur le 29 septembre 1976, conformément à l'article 14, paragraphe 3, de l'Accord.

AMENDEMENT PROPOSÉ PAR LE SECRÉTAIRE GÉNÉRAL

. . . Le Secrétaire général propose que dans le texte français des annexes A et B telles que remaniées le mot «*container*», partout où il apparaît utilisé seul ou en mot composé, soit remplacé par le mot «*conteneur*».

AMENDEMENTS PROPOSÉS PAR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

ANNEXE A

Marginal 2103 (2453)
Fiche 5

Compléter le paragraphe 11, «*Transport sur véhicule-citerne et en conteneur-citerne*», par la phrase reproduite ci-après :

«Seules les matières de faible activité spécifique sous forme liquide ou solide, y compris, en dérogation du marginal 212 100, l'hexafluorure d'uranium naturel ou appauvri*, peuvent être transportés dans des conteneurs-citernes».

* Pour l'hexafluorure d'uranium enrichi, voir fiche 11.

ANNEXE B

APPENDICE B.1b. DISPOSITIONS RELATIVES AUX CONTENEURS-CITERNES (CONSTRUCTION ET ÉPREUVES QU'ils DOIVENT SUBIR)

Insérer entre la classe 6.1 (IVa) et la classe 8 (V) [le dernier marginal de la classe 6.1 (IVa) sera renuméroté 218 009, au lieu de 218 099].

¹ Nations Unies, *Recueil des Traités*, vol. 619, p. 77; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 et 11, ainsi que l'annexe A des volumes 774, 779, 827, 828, 848, 883, 892, 905, 907, 920, 921, 922, 926, 940, 943, 951, 966, 973, 982, 987, 995 et 1003.

CLASSE 7 (IVb). MATIÈRES RADIOACTIVES

Section 1. GÉNÉRALITÉS, DOMAINES D'APPLICATION, DÉFINITIONS

218 010-

218 019

218 020

Section 2. CONSTRUCTION

Les conteneurs-citernes destinés au transport des matières visées à la fiche 5, à l'exclusion de l'hexafluorure d'uranium, doivent être conçus pour une pression de calcul d'au moins 4 kg/cm². Pour les conteneurs-citernes destinés au transport d'hexafluorure d'uranium, la pression de calcul doit être fixée à 10 kg/cm². Lorsque les matières radioactives sont en solution ou en suspension dans des matières dangereuses d'autres classes et que les pressions de calcul exigées pour les conteneurs-citernes destinés au transport de ces dernières matières sont plus élevées, celles-ci doivent être appliquées.

218 021-

218 029

218 030

Section 3. EQUIPEMENTS

Les ouvertures des conteneurs-citernes destinés au transport de matières radioactives liquides doivent être au-dessus du niveau du liquide et aucune tuyauterie ou branchement ne doit traverser les parois du réservoir au-dessous du niveau du liquide.

218 031-

218 039

Section 4. AGRÉMENT DU PROTOTYPE

218 040

Les conteneurs-citernes agréés pour le transport de matières radioactives ne doivent être agréés pour le transport d'aucune autre matière.

218 041-

218 049

218 050

Section 5. EPREUVES

Les conteneurs-citernes doivent être soumis tous les cinq ans au moins à une épreuve de pression hydraulique sous une pression de 4 kg/cm². Par dérogation au marginal 212 500, la visite intérieure périodique peut être remplacée par un contrôle par ultra-sons de l'épaisseur des parois effectué tous les deux ans et demi.

218 051-

218 059

Section 6. MARQUAGE

218 060-

218 069

Pas de prescriptions particulières.

Section 7. SERVICE

218 070

Le degré de remplissage à la température de référence de 15° C ne doit pas dépasser 93 % de la capacité totale du réservoir. Les conteneurs-citernes ayant transporté des matières radioactives ne doivent pas être utilisés pour le transport d'autres matières.

218 071-
218 079*Section 8. MESURES TRANSITOIRES*218 080-
218 099

*Textes authentiques des amendements : anglais et français.
Enregistré d'office le 29 septembre 1976.*

No. 9262. INTERNATIONAL COFFEE AGREEMENT, 1968. OPEN FOR SIGNATURE AT NEW YORK FROM 18 TO 31 MARCH 1968¹

ACCESSION to the Protocol of 26 September 1974² for the continuation in force of the above-mentioned Agreement, as extended

Instrument deposited on:

30 September 1976

ANGOLA

(With effect from 30 September 1976.)

TERMINATION of the above-mentioned Agreement, as amended and extended

The above-mentioned Agreement ceased to have effect on 30 September 1976, the International Coffee Agreement, 1976,³ having entered into force provisionally on 1 October 1976, in accordance with the pertinent provisions of the Protocol of 26 September 1974 for the continuation in force of the International Coffee Agreement, 1968, as extended.

Registered ex officio on 30 September 1976.

Nº 9262. ACCORD INTERNATIONAL DE 1968 SUR LE CAFÉ. OUVERT À LA SIGNATURE À NEW YORK DU 18 AU 31 MARS 1968¹

ADHÉSION au Protocole du 26 septembre 1974² pour le maintien en vigueur de l'Accord susmentionné, tel que prorogé

Instrument déposé le :

30 septembre 1976

ANGOLA

(Avec effet au 30 septembre 1976.)

ABROGATION de l'Accord susmentionné, tel que modifié et prorogé

L'Accord susmentionné a cessé d'avoir effet le 30 septembre 1976, l'Accord international de 1976³ sur le café étant entré en vigueur à titre provisoire le 1^{er} octobre 1976, conformément aux dispositions pertinentes du Protocole du 26 septembre 1974 pour le maintien en vigueur de l'Accord international de 1968 sur le café, tel que prorogé.

Enregistré d'office le 30 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 647, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972, 973, 982, 985, 986, 987, 989, 991, 993, 995, 1000, 1003 and 1007.

² *Ibid.*, vol. 982, p. 332.

³ *Ibid.*, vol. 1024, No. I-15034.

¹ Nations Unies, *Recueil des Traités*, vol. 647, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972, 973, 982, 985, 986, 987, 989, 991, 993, 995, 1000, 1003 et 1007.

² *Ibid.*, vol. 982, p. 336.

³ *Ibid.*, vol. 1024, no I-15034.

No. 9399. AGREEMENT ON ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION BETWEEN THE KINGDOM OF THE NETHERLANDS AND THE HUNGARIAN PEOPLE'S REPUBLIC. SIGNED AT BUDAPEST ON 14 FEBRUARY 1968¹

TERMINATION (Note by the Secretariat)

The Government of the Netherlands registered on 24 September 1976 the Agreement on the development of economic, industrial and technical co-operation between the Government of the Kingdom of the Netherlands and the Government of the Hungarian People's Republic signed at Budapest on 18 July 1975.²

The said Agreement, which came into force on 24 June 1976, provides in its article 9 for the termination of the above-mentioned Agreement of 14 February 1968.

(24 September 1976)

Nº 9399. ACCORD SUR LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE ENTRE LE ROYAUME DES PAYS-BAS ET LA RÉPUBLIQUE POPULAIRE HONGROISE. SIGNÉ À BUDAPEST LE 14 FÉVRIER 1968¹

ABROGATION (Note du Secrétariat)

Le Gouvernement néerlandais a enregistré le 24 septembre 1976 l'Accord sur le développement de la coopération économique, industrielle et technique entre le Gouvernement du Royaume des Pays-Bas et le Gouvernement de la République populaire hongroise signé à Budapest le 18 juillet 1975.²

Ledit Accord, qui est entré en vigueur le 24 juin 1976, stipule à son article 9 l'abrogation de l'Accord susmentionné du 14 février 1968.

(24 septembre 1976)

¹ United Nations, *Treaty Series*, vol. 656, p. 269.

² See p. 119 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 656, p. 269.

² Voir p. 119 du présent volume.

No. 10202. STANDARD AGREEMENT ON OPERATIONAL ASSISTANCE BETWEEN THE UNITED NATIONS, INCLUDING THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY, THE UNIVERSAL POSTAL UNION AND THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION AND THE GOVERNMENT OF THE MONGOLIAN PEOPLE'S REPUBLIC. SIGNED AT NEW YORK ON 15 JANUARY 1970¹

Nº 10202. ACCORD TYPE D'ASSISTANCE OPÉRATIONNELLE ENTRE L'ORGANISATION DES NATIONS UNIES, Y COMPRIS L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LA CONFÉRENCE DES NATIONS UNIES SUR LE COMMERCE ET LE DÉVELOPPEMENT, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE, L'UNION POSTALE UNIVERSELLE ET L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME, D'UNE PART, ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE MONGOLE, D'AUTRE PART. SIGNÉ À NEW YORK LE 15 JANVIER 1970¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 28 September 1976, the date of entry into force of the Agreement between the United Nations (United Nations Development Programme) and the Government of the People's Republic of Mongolia concerning assistance by the United Nations Development Programme to the Government of Mongolia signed at New York on 28 September 1976,² in accordance with article XIII (1) of the latter Agreement.

Registered ex officio on 28 September 1976.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 28 septembre 1976, date de l'entrée en vigueur de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement de la République populaire mongole relativ à une assistance du Programme des Nations Unies pour le développement au Gouvernement mongol signé à New York le 28 septembre 1976², conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistré d'office le 28 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 710, p. 204.

² See p. 211 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 710, p. 205.

² Voir p. 211 du présent volume.

No. 11207. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF KOREA CONCERNING THE ESTABLISHMENT OF AN INSTITUTE OF TECHNOLOGY IN KOREA. SEOUL, 12 JANUARY 1971¹

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT (WITH AIDE MEMOIRE). SEOUL, 4 FEBRUARY AND 21 MARCH 1972

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 14 September 1976.

1

*Her Majesty's Ambassador at Seoul to the Minister of Foreign Affairs
of the Republic of Korea*

BRITISH EMBASSY
SEOUL

4 February 1972

Excellency,

I have the honour to refer to the exchange of letters of 12 January 1971¹ between Your Excellency's predecessor and the former British Ambassador, Mr. N. C. C. Trench, regarding the establishment of the Wulsan Institute of Tehnology; to your Ministry's Note No. OTH-1014 of 24 September 1971 requesting six additional experts for the Institute; and to the Embassy's Note No. 215 of 13 November 1971, concerning the increased ceiling for provision of major equipment to the Institute.

In view of Her Majesty's Government's intention to increase the ceiling for major equipment for the Institute from £100,000 to £320,000 (subject to the conditions set out in the Embassy's Note No. 215 referred to above) and their agreement to provide, subject to availability of personnel, additional Technical Assistance Officers to the Institute, I wish to propose that appropriate addenda to cover these developments should be made to the Technical Assistance Agreement incorporated in the exchange of letters of 12 January 1971.

I accordingly attach an Aide Memoire and I wish to suggest that, if its terms are acceptable to the Government of the Republic of Korea, this letter and your affirmative reply shall constitute an agreement between Her Majesty's Government and the Government of the Republic of Korea which shall enter into force on the date of your reply.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

J. C. PETERSON
Ambassador of Great Britain

¹ United Nations, *Treaty Series*, vol. 788, p. 131.

² Came into force on 21 March 1972, the date of the note in reply, in accordance with the provisions of the said notes.

AIDE MEMOIRE

This is to revise certain of the terms and conditions of the Agreement between the Government of the Republic of Korea and the Government of the United Kingdom of Great Britain and Northern Ireland concerning the establishment of the Wulsan Institute of Technology, signed on 12 January 1971, as follows:

1. The following is to be read in conjunction with paragraph 6 of the said Agreement: "The Government of the United Kingdom shall increase their contribution of material assistance for major equipment from £100,000 to £320,000 inclusive of the cost of shipping, freight and, where necessary, insurance. This increased sum is a revised estimate of the cost of the equipment already delivered or on order plus the revised lists of equipment discussed earlier this year between the Institute Authorities and a visiting representative of the Overseas Development Administration".

2. Replace the full stop at the end of paragraph 4 (c) of the Agreement by a semi-colon and insert a new sub-paragraph into the Agreement immediately after sub-paragraph 4 (c). This new sub-paragraph to read as follows:

"(d) such other experts as may be agreed between the Government of the Republic of Korea and the Government of the United Kingdom for such periods of time as both Governments shall jointly agree."

II

*The Minister of Foreign Affairs of the Republic of Korea
to Her Majesty's Ambassador at Seoul*

MINISTRY OF FOREIGN AFFAIRS
SEOUL

21 March 1972

Excellency,

I have the honour to acknowledge the receipt of Your Excellency's letter and an Aide Memoire of 4 February 1972 suggesting to amend certain provisions of the Agreement between the Government of the Republic of Korea and the Government of the United Kingdom of Great Britain and Northern Ireland for the establishment of an Institute of Technology at Wulsan, signed on 12 January 1971, under the terms and conditions set forth in the aforementioned Aide Memoire the substantial part of which reads as follows:

[See letter I]

I have further the honour to inform Your Excellency that the foregoing is acceptable to the Government of the Republic of Korea and to confirm that Your Excellency's letter and this reply thereto shall constitute an amendment to the Agreement of 12 January 1971 between the two Governments in this matter, which shall enter into force on the date of this reply.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

YONG SHIK KIM
Minister of Foreign Affairs

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ EXTENDING THE AGREEMENT OF 12 JANUARY 1971 BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF KOREA CONCERNING THE ESTABLISHMENT OF AN INSTITUTE OF TECHNOLOGY IN KOREA, AS AMENDED.² SEOUL, 8 DECEMBER 1975

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 14 September 1976.

I

*The Minister of Foreign Affairs of the Republic of Korea
to the British Chargé d'Affaires a.i. at Seoul*

MINISTRY OF FOREIGN AFFAIRS
SEOUL

8 December 1975

Sir,

In accordance with the provisions of paragraph I6 of the Agreement constituted by the Exchange of Notes of 12 January 1971 and amended by the Exchange of Notes of 4 February — 21 March 1972 between the Government of the Republic of Korea and the Government of the United Kingdom of Great Britain and Northern Ireland on the establishment of the Wulsan (now called Ulsan) Institute of Technology, I propose that the validity of the Agreement as amended be extended for a further period of four years from 13 January 1975.

If the foregoing proposal is acceptable to the Government of the United Kingdom of Great Britain and Northern Ireland I further suggest that this Note and your Note in reply to that effect shall constitute an Agreement between the two Governments which shall be deemed to have entered into force on 13 January 1975.

I avail myself of this opportunity to renew to you the assurances of my high consideration.

DONG JO KIM
Minister of Foreign Affairs

¹ Came into force on 8 December 1975 by the exchange of the said notes, with retroactive effect from 13 January 1975, in accordance with their provisions.

² United Nations, *Treaty Series*, vol. 788, p. 131, and p. 468 of this volume.

II

*The British Chargé d'Affaires a.i. at Seoul to the Minister of Foreign Affairs
of the Republic of Korea*

BRITISH EMBASSY
SEOUL

8 December 1975

Your Excellency,

I have the honour to acknowledge receipt of Your Excellency's Note of today's date which reads as follows:

[*See note I*]

I have the honour to inform Your Excellency that the foregoing proposal is acceptable to the Government of the United Kingdom of Great Britain and Northern Ireland who therefore agree that Your Excellency's Note and this reply shall constitute an Agreement between the two Governments which shall be deemed to have entered into force on 13 January 1975.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

H. W. STURDY
Chargé d'Affaires a.i.

[TRADUCTION — TRANSLATION]

Nº 11207. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CORÉE CONCERNANT LA CRÉATION D'UN INSTITUT DE TECHNOLOGIE EN CORÉE. SÉOUL, 12 JANVIER 1971¹

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ (AVEC MÉMORANDUM). SÉOUL, 4 FÉVRIER ET 21 MARS 1972

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 14 septembre 1976.

1

*L'Ambassadeur de Sa Majesté à Séoul au Ministre des affaires étrangères
de la République de Corée*

AMBASSADE DE GRANDE-BRETAGNE
SÉOUL

Le 4 février 1972

Monsieur le Ministre,

J'ai l'honneur de me référer aux lettres, en date du 12 janvier 1971¹, échangées entre votre prédécesseur et l'Ambassadeur de Grande-Bretagne qui était alors en poste, M. N. C. C. Trench, au sujet de la création de l'Institut de technologie de Wulsan; je me réfère également à la note n° OTH-1014, du 24 septembre 1971, par laquelle votre Ministère demandait l'adjonction à cet Institut, de six autres experts, ainsi qu'à la note n° 215 de l'Ambassade, en date du 13 novembre 1971, concernant le relèvement du plafond limitant la valeur du matériel de première installation à fournir pour équiper l'Institut.

Etant donné que le Gouvernement de Sa Majesté a l'intention de porter ce plafond de valeur applicable à l'équipement de première installation de l'Institut de 100 000 à 320 000 livres (sous réserve des conditions fixées dans la note n° 215 de l'Ambassade mentionnée ci-dessus) et qu'il a été convenu de détacher, sous réserve des disponibilités en personnel, des agents de l'assistance technique supplémentaires auprès de l'Institut, je propose que ces nouveaux éléments soient consignés comme il convient dans des additifs à l'Accord d'assistance technique constitué par l'échange de lettres du 12 janvier 1971.

En conséquence, je joins à la présente un Mémorandum à cet effet et propose que, si les termes de celui-ci ont l'assentiment du Gouvernement de la République de Corée, la présente lettre et votre note en ce sens constituent entre le Gouvernement de Sa Majesté et le Gouvernement de la République de Corée un accord qui entrera en vigueur à la date de votre réponse.

Veuillez agréer, etc.

L'Ambassadeur de Grande-Bretagne,
J. C. PETERSON

¹ Nations Unies, *Recueil des Traité*, vol. 788, p. 131.

² Entré en vigueur le 21 mars 1972, date de la note de réponse, conformément aux dispositions desdites notes.

MÉMORANDUM

Le présent Mémorandum a pour objet de réviser certaines des clauses et conditions de l'Accord signé le 12 janvier 1971 entre le Gouvernement de la République de Corée et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant la création de l'Institut de technologie de Wulsan, le texte dudit Accord étant modifié de la façon suivante :

1. Le texte ci-après doit se lire conjointement avec le paragraphe 6 dudit Accord : « Le Gouvernement du Royaume-Uni portera sa dotation d'aide matérielle destinée à assurer l'équipement de première installation de 100 000 à 320 000 livres, y compris les frais d'expédition, de fret et, le cas échéant, d'assurance. Ce relèvement de valeur correspond à une estimation révisée du coût du matériel déjà livré ou commandé, à laquelle s'ajoute la valeur du matériel figurant sur les listes révisées qui ont fait cette année l'objet d'entretiens entre les responsables de l'Institut et un représentant de l'Overseas Development Administration lors du passage de ce dernier. »

2. Remplacer le point qui termine l'alinéa c du paragraphe 4 de l'Accord par un point virgule et insérer immédiatement à la suite de cet alinéa 4, c, un nouvel alinéa se lisant comme suit :

«d) Tous autres experts que le Gouvernement de la République de Corée et le Gouvernement du Royaume-Uni pourront convenir de désigner pour les durées dont ces deux Gouvernements décideront d'un commun accord.»

II

*Le Ministre des affaires étrangères de la République de Corée
à l'Ambassadeur de Sa Majesté à Séoul*

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
SÉOUL

Le 21 mars 1972

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre lettre du 4 février 1972, accompagnée d'un Mémorandum, concernant certaines dispositions de l'Accord signé le 12 janvier 1971 entre le Gouvernement de la République de Corée et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord en vue de la création d'un Institut de technologie à Wulsan, dispositions que vous proposez de modifier selon des clauses et conditions énoncées dans le Mémorandum susmentionné qui, pour l'essentiel, se lit comme suit :

[Voir lettre I]

Je suis heureux de vous informer que le texte qui précède a l'agrément du Gouvernement de la République de Corée et de confirmer que votre lettre et la présente réponse modifient l'Accord conclu en la matière entre nos deux Gouvernements le 12 janvier 1971, la date d'entrée en vigueur de cette modification étant celle de la présente réponse.

Veuillez agréer, etc.

Le Ministre des affaires étrangères,
YONG SHIK KIM

[TRADUCTION — TRANSLATION]

ECHANGE DE NOTES CONSTITUANT UN ACCORD¹ PROROGÉANT L'ACCORD DU 12 JANVIER 1971 ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CORÉE CONCERNANT LA CRÉATION D'UN INSTITUT DE TECHNOLOGIE EN CORÉE, TEL QUE MODIFIÉ². SÉOUL, 8 DÉCEMBRE 1975

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 14 septembre 1976.

I

*Le Ministre des affaires étrangères de la République de Corée
au Chargé d'affaires britannique par intérim à Séoul*

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
SÉOUL

Le 8 décembre 1975

Monsieur le Chargé d'affaires,

Conformément aux dispositions du paragraphe 16 de l'Accord constitué par l'échange de notes du 12 janvier 1971 et modifié par l'échange de notes des 4 février et 21 mars 1972, conclu entre le Gouvernement de la République de Corée et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord au sujet de la création de l'Institut de technologie de Wulsan (qui porte maintenant le nom d'Ulsan), je propose de proroger la validité de cet Accord sous sa forme modifiée pour une durée de quatre ans à compter du 13 janvier 1975.

Si la proposition qui précède a l'agrément du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, je propose en outre que la présente et votre note en ce sens constituent entre nos deux Gouvernements un Accord qui sera réputé être entré en vigueur le 13 janvier 1975.

Veuillez agréer, etc.

Le Ministre des affaires étrangères,
DONG JO KIM

II

*Le Chargé d'affaires britannique par intérim à Séoul au Ministre
des affaires étrangères de la République de Corée*

AMBASSADE DE GRANDE-BRETAGNE
SÉOUL

Le 8 décembre 1975

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre note datée de ce jour, qui se lit comme suit :

[*Voir note I*]

¹ Entré en vigueur le 8 décembre 1975 par l'échange desdites notes, avec effet rétroactif à compter du 13 janvier 1975, conformément à leurs dispositions.

² Nations Unies, *Recueil des Traités*, vol. 788, p. 131, et p. 472 du présent volume.

Je suis heureux de vous informer que la proposition énoncée dans le texte précité a l'agrément du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, lequel accepte par conséquent que votre note et la présente réponse constituent entre nos deux Gouvernements un Accord qui sera réputé être entré en vigueur le 13 janvier 1975.

Je vous prie d'agréer, etc.

Le Chargé d'affaires par intérim,
H. W. STURDY

No. 12981. SPECIAL TRADE PASSENGER SHIPS AGREEMENT, 1971. CONCLUDED AT LONDON ON 6 OCTOBER 1971¹

Nº 12981. ACCORD DE 1971 SUR LES NAVIRES À PASSAGERS QUI EFFECTUENT DES TRANSPORTS SPÉCIAUX. CONCLU À LONDRES LE 6 OCTOBRE 1971¹

ACCEPTANCE

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

1 September 1976

INDIA

(With effect from 1 December 1976.)

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 16 September 1976.

APPROBATION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

1er septembre 1976

INDE

(Avec effet au 1er décembre 1976.)

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 16 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 910, p. 61, and annex A in volumes 952, 982 and 996.

¹ Nations Unies, *Recueil des Traités*, vol. 910, p. 61, et annexe A des volumes 952, 982 et 996.

No. 13561. INTERNATIONAL CONVENTION ON THE SIMPLIFICATION AND HARMONIZATION OF CUSTOMS PROCEDURES. CONCLUDED AT KYOTO ON 18 MAY 1973¹

ACCESSION

Instrument deposited with the Secretary-General of the Customs Co-operation Council on:

6 July 1974

NIGERIA

(With effect from 6 October 1976. Accepting annex E.3 subject to a reservation in respect of practice 11, and annex E.5 subject to reservations in respect of practices 5 and 25 and standard 23.)

The reservations read as follows:

[TRANSLATION — TRADUCTION]

Recommended practice 11

Nigerian law prohibits the import, even for warehousing purposes, of goods subject to import prohibitions and of all goods originating in certain countries such as South Africa, Rhodesia (Zimbabwe) and Namibia (South West Africa).

Recommended practice 5

Nigerian law prohibits the import, even for purposes of temporary admission, of goods imported from certain countries such as South Africa, Rhodesia (Zimbabwe) and Namibia (South West Africa) or of goods subject to import prohibitions.

Standard 23

Nigerian law makes no provision for free ports where the storage of temporarily imported goods would terminate the temporary admission régime.

Nº 13561. CONVENTION INTERNATIONALE POUR LA SIMPLIFICATION ET L'HARMONISATION DES RÉGIMES DOUANIERS. CONCLUE À KYOTO LE 18 MAI 1973¹

ADHÉSION

Instrument déposé auprès du Secrétaire général du Conseil de coopération douanière le :

6 juillet 1974

NIGÉRIA

(Avec effet au 6 octobre 1976. Avec acceptation de l'annexe E.3 avec une réserve visant la pratique 11, et l'annexe E.5 avec réserves visant les pratiques 5 et 35 de la norme 23.)

Les réserves se lisent comme suit :

Pratique recommandée 11

Les lois nigérianes interdisent l'importation, même pour la mise en entrepôt, de marchandises faisant l'objet de prohibitions à l'importation et de toutes les marchandises en provenance de certains pays comme l'Afrique du Sud, la Rhodésie (Zimbabwe) et la Namibie (Afrique du Sud-Ouest).

Pratique recommandée 5

Les lois nigériaines interdisent l'importation, même en admission temporaire, de marchandises importées de certains pays comme l'Afrique du Sud, la Rhodésie (Zimbabwe) et la Namibie (Afrique du Sud-Ouest) ou de marchandises faisant l'objet de prohibitions à l'importation.

Norme 23

Les lois nigériaines ne prévoient pas de ports francs où le dépôt de marchandises importées temporairement mettrait fin au régime de l'admission temporaire.

¹ United Nations, *Treaty Series*, vol. 950, p. 269, and annex A in volumes 958, 981, 987, 989 and 1019.

¹ Nations Unies, *Recueil des Traité*, vol. 950, p. 269, et annexe A des volumes 958, 981, 987, 989 et 1019.

Recommended practice 35

Nigeria has not yet acceded to the Conventions on packings, on goods for display or use at exhibitions, fairs, meetings or similar events, on professional equipment, on pedagogic material, on samples and advertising films, on tourist publicity material, on containers, on pallets and on commercial road vehicles.

Certified statement was registered by the Secretary-General of the Customs Co-operation Council, acting on behalf of the Parties, on 20 September 1976.

Pratique recommandée 35

Le Nigéria n'a pas encore adhéré aux Conventions relatives aux emballages, aux marchandises destinées à être présentées ou utilisées à une exposition, une foire, un congrès ou une manifestation similaire, au matériel professionnel, au matériel pédagogique, aux échantillons et aux films publicitaires, au matériel de propagande touristique, aux conteneurs, aux palettes et aux véhicules routiers commerciaux.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de coopération douanière, agissant au nom des Parties, le 20 septembre 1976.

No. 14152. SINGLE CONVENTION ON NARCOTIC DRUGS, 1961, AS AMENDED BY THE PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. DONE AT NEW YORK ON 8 AUGUST 1975¹

Nº 14152. CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961, TELLE QUE MODIFIÉE PAR LE PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. FAITE À NEW YORK LE 8 AOÛT 1975¹

ACCESSION

Instrument deposited on:

23 September 1976

BOLIVIA

(With effect from 23 October 1976.)

Registered ex officio on 23 September 1976.

ADHÉSION

Instrument déposé le :

23 septembre 1976

BOLIVIE

(Avec effet au 23 octobre 1976.)

Enregistré d'office le 23 septembre 1976.

No. 14669. CONVENTION ESTABLISHING THE EUROPEAN CENTRE FOR MEDIUM-RANGE WEATHER FORECASTS. CONCLUDED AT BRUSSELS ON 11 OCTOBER 1973²

Nº 14669. CONVENTION PORTANT CRÉATION DU CENTRE EUROPÉEN POUR LES PRÉVISIONS MÉTÉORologiques À MOYEN TERME. CONCLUE À BRUXELLES LE 11 OCTOBRE 1973²

RATIFICATION

Instrument deposited with the Secretary-General of the Council of the European Communities on:

20 July 1976

GREECE

(With effect from 1 September 1976.)

Certified statement was registered by the Secretary-General of the Council of the European Communities, acting on behalf of the Parties, on 18 September 1976.

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil des communautés européennes le :

20 juillet 1976

GRÈCE

(Avec effet au 1^{er} septembre 1976.)

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil des communautés européennes, agissant au nom des Parties, le 18 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 976, No. I-14152, and annex A in volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019 and 1021.

² *Ibid.*, vol. 1000, No. I-14669, and annex A in volume 1015.

¹ Nations Unies, *Recueil des Traités*, vol. 976, no I-14152, et annexe A des volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1019 et 1021.

² *Ibid.*, vol. 1000, no I-14669, et annexe A du volume 1015.

No. 14851. FIFTH INTERNATIONAL
TIN AGREEMENT. CONCLUDED AT
GENEVA ON 21 JUNE 1975¹

ACCEPTANCE

Instrument deposited on:

29 September 1976

FEDERAL REPUBLIC OF GERMANY

(With a declaration of application to Berlin (West). With provisional effect from 29 September 1976. The Agreement came into force provisionally on 1 July 1976 for the Federal Republic of Germany which, by that date, had notified its intention to accept it, in accordance with article 50 (a) (i).)

Registered ex officio on 29 September 1976.

Nº 14851. CINQUIÈME ACCORD IN-
TERNATIONAL SUR L'ÉTAIN. CON-
CLU À GENÈVE LE 21 JUIN 1975¹

ACCEPTATION

Instrument déposé le :

29 septembre 1976

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

(Avec déclaration d'application à Berlin-Ouest. Avec effet à titre provisoire à compter du 29 septembre 1976. L'Accord est entré en vigueur à titre provisoire le 1^{er} juillet 1976 pour la République fédérale d'Allemagne qui, à cette date, avait notifié son intention de l'accepter, conformément à l'article 50, paragraphe a, i.)

Enregistré d'office le 29 septembre 1976.

¹ United Nations, *Treaty Series*, vol. 1014, No. I-14851, and annex A in volumes 1019 and 1021.

¹ Nations Unies, *Recueil des Traités*, vol. 1014, no I-14851, et annexe A des volumes 1019 et 1021.

No. I4908. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF BOLIVIA CONCERNING AN INTEREST-FREE LOAN BY THE GOVERNMENT OF THE UNITED KINGDOM TO THE GOVERNMENT OF BOLIVIA. LA PAZ, 29 JUNE 1973¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. LA PAZ, 2 FEBRUARY 1976

Authentic texts: English and Spanish.

Registered by the United Kingdom of Great Britain and Northern Ireland on 14 September 1976.

I

*Her Majesty's Ambassador at La Paz to the Minister for Foreign Affairs
and Worship of Bolivia*

BRITISH EMBASSY
LA PAZ

2 February 1976

United Kingdom/Bolivia Loan Agreement No. I, 1973

Your Excellency,

I have the honour to refer to the Exchange of Notes dated 29 June 1973 and known as the United Kingdom/Bolivia Loan Agreement No. I 1973,¹ and to propose the following amendments to that Agreement:

1. In paragraph 1, A, the figures and words "£395,000 (three hundred and ninety-five thousand pounds sterling)" shall be deleted and the following figures and words substituted therefor: "£445,000 (four hundred and forty-five thousand pounds sterling)";
2. In paragraph 1, B (8), the table headed "Instalments" shall be deleted and the following table substituted therefor:

INSTALMENTS

Date due	Amount £
15 December 1975	1,800
15 June 1976	1,800
15 December 1976	3,600
15 June 1977	3,600
15 December 1977	5,400
15 June 1978	5,400
15 December 1978	7,200
15 June 1979	7,200
15 December 1979	9,000
15 June 1980	9,000
15 December 1980 and on 15 December in each of the succeeding seventeen years ..	10,800
15 June 1981 and on 15 June in each of the succeeding sixteen years	10,800
15 June 1998	13,000

¹ United Nations, *Treaty Series*, vol. 1017, No. I-14908.

² Came into force on 2 February 1976 by the exchange of the said notes.

If the foregoing proposals are acceptable to the Government of Bolivia, I have the honour to propose that the present Note together with Your Excellency's reply in that sense shall constitute an Agreement between our Governments to be known as the United Kingdom/Bolivia Loan Agreement No. 1, 1973 (Amendment) 1975.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

R. C. HOPE-JONES

II

MINISTERIO DE RELACIONES EXTERIORES Y CULTO
LA PAZ

2 de febrero de 1976

Señor Embajador:

Tengo el agrado de dirigirme a Vuestra Excelencia con el objeto de acusar recibo de su atenta nota del día de hoy, cuyo texto es el siguiente:

“Su Excelencia. Tengo el agrado de referirme al intercambio de Notas de fecha 29 de junio de 1973 denominado Acuerdo de Préstamo No. 1 1973 Reino Unido/Bolivia, y de proponer las siguientes modificaciones al Convenio:

“1. En el párrafo 1, A, las cifras y palabras £395.000 (trescientas noventa y cinco mil libras esterlinas) serán sustituidas por las siguientes cifras y palabras £445.000 (cuatrocientos cuarenta y cinco mil libras esterlinas). En el párrafo 1, B (8), la tabla titulada “Instalaciones” será sustituida por Plan de Amortizaciones, que es como sigue:

“PLAN DE AMORTIZACIONES

<i>Fecha de vencimiento</i>	<i>Cantidad</i>
	£
15 de diciembre de 1975	1,800
15 de junio de 1976	1,800
15 de diciembre de 1976	3,600
15 de junio de 1977	3,600
15 de diciembre de 1977	5,400
15 de junio de 1978	5,400
15 de diciembre de 1978	7,200
15 de junio de 1979	7,200
15 de diciembre de 1979	9,000
15 de junio de 1980	9,000
15 de diciembre de 1980 y el 15 de diciembre de cada uno de los próximos diez y siete años	10,800
15 de junio de 1981 y el 15 de junio de cada uno de los próximos diez y seis años	10,800
15 de junio de 1998	13,000

“3. Si las anteriores propuestas fueran aceptables por el Gobierno de Bolivia”, tengo el honor de proponer que la presente nota junto a la respuesta de Su Excelencia en este sentido, constituya un acuerdo entre los dos Gobiernos, el mismo que sería vigente a partir de la fecha de su respuesta sería conocido como el Convenio de Préstamo No. 1 1973 Reino Unido/Bolivia (Enmienda) 1975.

"Aprovecho la oportunidad para reiterar a Su Excelencia las seguridades de mi más alta consideración. RONALD HOPE-JONES, Embajador."

Al expresar a Vuestra Excelencia que el Gobierno de Bolivia se halla conforme con la nota transcrita, hago propicia esta oportunidad para reiterarle las expresiones de mi consideración más alta y distinguida.

GUZMÁN SORIANO
Ministro de Relaciones Exteriores y Culto

[TRANSLATION¹ — TRADUCTION²]

*The Minister for Foreign Affairs and Worship of Bolivia
to Her Majesty's Ambassador at La Paz*

MINISTRY OF FOREIGN AFFAIRS AND WORSHIP
LA PAZ

2 February 1976

Your Excellency,

I have the pleasure of addressing Your Excellency with the object of acknowledging receipt of your Note of today's date, the text of which is as follows:

[See note I]

In expressing to Your Excellency the agreement of the Bolivian Government to the transcribed Note, I avail myself of this opportunity to renew to you the assurances of my highest and most distinguished consideration.

GUZMÁN SORIANO
Minister of Foreign Affairs and Worship

¹ Translation supplied by the Government of the United Kingdom.

² Traduction fournie par le Gouvernement du Royaume-Uni.

[TRADUCTION — TRANSLATION]

N° 14908. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE BOLIVIE RELATIF À L'OCTROI PAR LE GOUVERNEMENT DU ROYAUME-UNI AU GOUVERNEMENT DE BOLIVIE D'UN PRÊT DE DÉVELOPPEMENT SANS INTÉRÊT.
LA PAZ, 29 JUIN 1973¹

ECHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ. LA PAZ,
2 FÉVRIER 1976

Textes authentiques : anglais et espagnol.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 14 septembre 1976.

I

L'Ambassadeur de Sa Majesté à La Paz au Ministre des relations extérieures et des cultes de Bolivie

AMBASSADE BRITANNIQUE
LA PAZ

Le 2 février 1976

Accord de prêt Royaume-Uni/Bolivie n° 1/1973

Monsieur le Ministre,

Me référant à l'échange de notes du 29 juin 1973, connu sous l'intitulé : «Accord de prêt Royaume-Uni/Bolivie n° 1/1973», j'ai l'honneur de proposer d'y apporter les modifications ci-après :

1. Au paragraphe 1, A, remplacer les chiffres et les lettres «395 000 (trois cent quatre-vingt-quinze mille) livres sterling» par «445 000 (quatre cent quarante-cinq mille) livres sterling»;
2. Au paragraphe I, B, 8, remplacer le tableau intitulé «Versements» par le tableau suivant :

VERSEMENTS

<i>Echéances</i>	<i>Montant en livres sterling</i>
15 décembre 1975	1 800
15 juin 1976	1 800
15 décembre 1976	3 600
15 juin 1977	3 600
15 décembre 1977	5 400
15 juin 1978	5 400
15 décembre 1978	7 200
15 juin 1979	7 200

¹ Nations Unies, *Recueil des Traités*, vol. 1017, no I-14908.

² Entré en vigueur le 2 février 1976 par l'échange desdites notes.

<i>Echéances</i>	<i>Montant en livres sterling</i>
15 décembre 1979	9 000
15 juin 1980	9 000
15 décembre 1980 et le 15 décembre de chacune des 17 années suivantes	10 800
15 juin 1981 et le 15 juin de chaque des 16 années suivantes	10 800
15 juin 1998	13 000

Si les propositions susmentionnées rencontrent l'agrément du Gouvernement bolivien, j'ai l'honneur de proposer que la présente note et la réponse affirmative de Votre Excellence constituent un accord entre nos Gouvernements qui s'intitulera «Accord de prêt Royaume-Uni/Bolivie n° 1/1973 (avenant) 1975».

Je saisir cette occasion, etc.

R. C. HOPE-JONES

II

*Le Ministre des relations extérieures et des cultes de Bolivie
à l'Ambassadeur de Sa Majesté à La Paz*

MINISTÈRE DES RELATIONS EXTÉRIEURES ET DES CULTES
LA PAZ

Le 2 février 1976

Monsieur le Ministre,

J'ai le plaisir d'accuser réception de la note de Votre Excellence en date de ce jour, dont le texte se lit comme suit :

[*Voir note I*]

J'ai l'honneur d'informer Votre Excellence que le Gouvernement bolivien accepte les dispositions contenues dans la note ci-dessus et saisir cette occasion, etc.

GUZMÁN SORIANO
Ministre des relations extérieures et des cultes

INTERNATIONAL LABOUR ORGANISATION¹

No. 587. CONVENTION (No. 4) CONCERNING THE EMPLOYMENT OF WOMEN DURING THE NIGHT, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIRST SESSION, WASHINGTON, 28 NOVEMBER 1919, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946²

DENUNCIATION

Instrument registered with the Director-General of the International Labour Office on:

27 August 1976

CHILE

(With effect from 27 August 1977.)

No. 792. CONVENTION (No. 81) CONCERNING LABOUR INSPECTION IN INDUSTRY AND COMMERCE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTIETH SESSION, GENEVA, 11 JULY 1947³

No. 5181. CONVENTION (No. 111) CONCERNING DISCRIMINATION IN RESPECT OF EMPLOYMENT AND OCCUPATION. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-SECOND SESSION, GENEVA, 25 JUNE 1958⁴

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

18 August 1976

QATAR

(With effect from 18 August 1977.)

¹ Ratification of any of the Conventions adopted by the General Conference of the International Labour Organisation in the course of its first thirty-two sessions, i.e., up to and including Convention No. 98, is deemed to be the ratification of that Convention as modified by the Final Articles Revision Convention, 1961, in accordance with article 2 of the latter Convention (see United Nations, *Treaty Series*, vol. 423, p. 11).

² *Ibid.*, vol. 38, p. 67; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 7, 9 and 10, as well as annex A in volumes 789, 833, 940, 958, 970 and 1015.

³ *Ibid.*, vol. 54, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, as well as annex A in volumes 754, 777, 783, 793, 807, 833, 885, 903, 940, 958, 974, 981, 1010, 1015 and 1020.

⁴ *Ibid.*, vol. 362, p. 31; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 751, 754, 759, 789, 798, 833, 857, 866, 885, 951, 954, 960, 972, 974 and 1015.

ORGANISATION INTERNATIONALE DU TRAVAIL¹

N° 587. CONVENTION (N° 4) CONCERNANT LE TRAVAIL DE NUIT DES FEMMES, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA PREMIÈRE SESSION, WASHINGTON, 28 NOVEMBRE 1919, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946²

DÉNONCIATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

27 août 1976

CHILI

(Avec effet au 27 août 1977.)

N° 792. CONVENTION (N° 81) CONCERNANT L'INSPECTION DU TRAVAIL DANS L'INDUSTRIE ET LE COMMERCE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 11 JUILLET 1947³

N° 5181. CONVENTION (N° 111) CONCERNANT LA DISCRIMINATION EN MATIÈRE D'EMPLOI ET DE PROFESSION. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-DEUXIÈME SESSION, GENÈVE, 25 JUIN 1958⁴

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

18 août 1976

QATAR

(Avec effet au 18 août 1977.)

¹ La ratification de toute Convention adoptée par la Conférence générale de l'Organisation internationale du Travail au cours de ses trente-deux premières sessions, soit jusqu'à la Convention n° 98 inclusivement, est réputée valoir ratification de cette Convention sous sa forme modifiée par la Convention portant révision des articles finals, 1961, conformément à l'article 2 de cette dernière Convention (voir Nations Unies, *Recueil des Traités*, vol. 423, p. 11).

² *Ibid.*, vol. 38, p. 67; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 7, 9 et 10, ainsi que l'annexe A des volumes 789, 833, 940, 958, 970 et 1015.

³ *Ibid.*, vol. 54, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, ainsi que l'annexe A des volumes 754, 777, 783, 793, 807, 833, 885, 903, 940, 958, 974, 981, 1010, 1015 et 1020.

⁴ *Ibid.*, vol. 362, p. 31; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 751, 754, 759, 789, 798, 833, 857, 866, 885, 951, 954, 960, 972, 974 et 1015.

No. 12659. CONVENTION (No. 135) CONCERNING PROTECTION AND FACILITIES TO BE AFFORDED TO WORKERS' REPRESENTATIVES IN THE UNDERTAKING. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-SIXTH SESSION, GENEVA, 23 JUNE 1971¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

24 August 1976

SENEGAL

(With effect from 24 August 1977.)

No. 14841. CONVENTION (No. 139) CONCERNING PREVENTION AND CONTROL OF OCCUPATIONAL HAZARDS CAUSED BY CARCINOGENIC SUBSTANCES AND AGENTS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-NINTH SESSION, GENEVA, 24 JUNE 1974²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

23 August 1976

FEDERAL REPUBLIC OF GERMANY

(With effect from 23 August 1977.)

*Certified statements were registered by the International Labour Organisation on
29 September 1976.*

¹ United Nations, *Treaty Series*, vol. 883, p. 111, and annex A in volumes 894, 940, 958, 965, 970, 972, 974, 986, 990, 996, 1007, 1010, 1015 and 1020.

² *Ibid.*, vol. 1010, No. 1-14841.

N° 12659. CONVENTION (N° 135) CONCERNANT LA PROTECTION DES REPRÉSENTANTS DES TRAVAILLEURS DANS L'ENTREPRISE ET LES FACILITÉS À LEUR ACCORDER. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-SIXIÈME SESSION, GENÈVE, 23 JUIN 1971¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

24 août 1976

SENÉGAL

(Avec effet au 24 août 1977.)

N° 14841. CONVENTION (N° 139) CONCERNANT LA PRÉVENTION ET LE CONTRÔLE DES RISQUES PROFESSIONNELS CAUSÉS PAR LES SUBSTANCES ET AGENTS CANCÉROGÈNES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-NEUVIÈME SESSION, GENÈVE, 24 JUIN 1974²

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

23 août 1976

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

(Avec effet au 23 août 1977.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 29 septembre 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 883, p. 111, et annexe A des volumes 894, 940, 958, 965, 970, 972, 974, 986, 990, 996, 1007, 1010, 1015 et 1020.

² *Ibid.*, vol. 1010, no 1-14841.

